

Treaty Series

*Treaties and international agreements
registered
or filed and recorded
with the Secretariat of the United Nations*

Recueil des Traités

*Traités et accords internationaux
enregistrés
ou classés et inscrits au répertoire
au Secrétariat de l'Organisation des Nations Unies*

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VOLUME 1605

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VOLUME 1605

1991

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I. N^{os} 28020-28026

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NOTE BY THE SECRETARIAT

Under Article 102 of the Charter of the United Nations every treaty and every international agreement entered into by any Member of the United Nations after the coming into force of the Charter shall, as soon as possible, be registered with the Secretariat and published by it. Furthermore, no party to a treaty or international agreement subject to registration which has not been registered may invoke that treaty or agreement before any organ of the United Nations. The General Assembly, by resolution 97 (I), established regulations to give effect to Article 102 of the Charter (see text of the regulations, vol. 859, p. VIII).

The terms "treaty" and "international agreement" have not been defined either in the Charter or in the regulations, and the Secretariat follows the principle that it acts in accordance with the position of the Member State submitting an instrument for registration that so far as that party is concerned the instrument is a treaty or an international agreement within the meaning of Article 102. Registration of an instrument submitted by a Member State, therefore, does not imply a judgement by the Secretariat on the nature of the instrument, the status of a party or any similar question. It is the understanding of the Secretariat that its action does not confer on the instrument the status of a treaty or an international agreement if it does not already have that status and does not confer on a party a status which it would not otherwise have.

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* *

Unless otherwise indicated, the translations of the original texts of treaties, etc., published in this *Series* have been made by the Secretariat of the United Nations.

NOTE DU SECRÉTARIAT

Aux termes de l'Article 102 de la Charte des Nations Unies, tout traité ou accord international conclu par un Membre des Nations Unies après l'entrée en vigueur de la Charte sera, le plus tôt possible, enregistré au Secrétariat et publié par lui. De plus, aucune partie à un traité ou accord international qui aurait dû être enregistré mais ne l'a pas été ne pourra invoquer ledit traité ou accord devant un organe des Nations Unies. Par sa résolution 97 (I), l'Assemblée générale a adopté un règlement destiné à mettre en application l'Article 102 de la Charte (voir texte du règlement, vol. 859, p. IX).

Le terme «traité» et l'expression «accord international» n'ont été définis ni dans la Charte ni dans le règlement, et le Secrétariat a pris comme principe de s'en tenir à la position adoptée à cet égard par l'Etat Membre qui a présenté l'instrument à l'enregistrement, à savoir que pour autant qu'il s'agit de cet Etat comme partie contractante l'instrument constitue un traité ou un accord international au sens de l'Article 102. Il s'ensuit que l'enregistrement d'un instrument présenté par un Etat Membre n'implique, de la part du Secrétariat, aucun jugement sur la nature de l'instrument, le statut d'une partie ou toute autre question similaire. Le Secrétariat considère donc que les actes qu'il pourrait être amené à accomplir ne confèrent pas à un instrument la qualité de «traité» ou d'«accord international» si cet instrument n'a pas déjà cette qualité, et qu'ils ne confèrent pas à une partie un statut que, par ailleurs, elle ne posséderait pas.

*
* *

Sauf indication contraire, les traductions des textes originaux des traités, etc., publiés dans ce *Recueil* ont été établies par le Secrétariat de l'Organisation des Nations Unies.

I

Treaties and international agreements

registered

from 3 April 1991 to 12 April 1991

Nos. 28020 to 28026

Traités et accords internationaux

enregistrés

du 3 avril 1991 au 12 avril 1991

N^{os} 28020 à 28026

No. 28020

MULTILATERAL

**Anti-Doping Convention (with appendix). Concluded at
Strasbourg on 16 November 1989**

Authentic texts: English and French.

*Registered by the Secretary-General of the Council of Europe, acting on
behalf of the Parties, on 3 April 1991.*

MULTILATÉRAL

**Convention contre le dopage (avec annexe). Conclue à Stras-
bourg le 16 novembre 1989**

Textes authentiques : anglais et français.

*Enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au
nom des Parties, le 3 avril 1991.*

ANTI-DOPING CONVENTION¹

PREAMBLE

The member States of the Council of Europe, the other States party to the European Cultural Convention, and other States, signatory hereto,

Considering that the aim of the Council of Europe is to achieve a greater unity between its members for the purpose of safeguarding and realising the ideals and principles which are their common heritage and of facilitating their economic and social progress;

Conscious that sport should play an important role in the protection of health, in moral and physical education and in promoting international understanding;

Concerned by the growing use of doping agents and methods by sportsmen and sportswomen throughout sport and the consequences thereof for the health of participants and the future of sport;

Mindful that this problem puts at risk the ethical principles and educational values embodied in the Olympic Charter, in the International Charter for Sport and Physical Education of UNESCO and in Resolution (76) 41 of the Committee of Ministers of the Council of Europe, known as the "European Sport for All Charter";

Bearing in mind the anti-doping regulations, policies and declarations adopted by the international sports organisations;

Aware that public authorities and the voluntary sports organisations have complementary responsibilities to combat doping in sport, notably to ensure the

¹ Came into force on 1 March 1990, i.e., the first day of the month following the expiration of a period of one month after the date on which five States, including at least four member States of the Council of Europe, had signed it without reservation as to ratification, acceptance or approval or had deposited an instrument of ratification, acceptance or approval with the Secretary-General of the Council of Europe, in accordance with article 15 (1):

<i>Participant</i>	<i>Date of definitive signature (s) or of deposit of the instrument of ratification</i>
Denmark	16 November 1989 <i>s</i>
(With a declaration of non-application to Groenland and the Faroe Islands.)	
Hungary	29 January 1990 <i>s</i>
Norway	16 November 1989 <i>s</i>
San Marino	31 January 1990
United Kingdom of Great Britain and Northern Ireland	16 November 1989 <i>s</i>

Subsequently, the Convention came into force for the following States on the first day of the month following the expiration of a period of one month after the date of signature or of the deposit of the instrument of ratification, acceptance or approval with the Secretary-General of the Council of Europe, in accordance with article 15(2):

<i>Participant</i>	<i>Date of deposit of the instrument of ratification or acceptance (A)</i>
Finland	26 April 1990 (A)
(With effect from 1 June 1990.)	
Sweden	29 June 1990
(With effect from 1 August 1990.)	
Poland	7 September 1990
(With effect from 1 November 1990.)	

proper conduct, on the basis of the principle of fair play, of sports events and to protect the health of those that take part in them;

Recognising that these authorities and organisations must work together for these purposes at all appropriate levels;

Recalling the resolutions on doping adopted by the Conference of European Ministers responsible for Sport, and in particular Resolution No. 1 adopted at the 6th Conference at Reykjavik in 1989;

Recalling that the Committee of Ministers of the Council of Europe has already adopted Resolution (67) 12 on the doping of athletes, Recommendation No. R (79) 8 on doping in sport, Recommendation No. R (84) 19 on the "European Anti-Doping Charter for Sport", and Recommendation No. R (88) 12 on the institution of doping controls without warning outside competitions;

Recalling Recommendation No. 5 on doping adopted by the 2nd International Conference of Ministers and Senior Officials responsible for Sport and Physical Education organised by UNESCO at Moscow (1988);

Determined however to take further and stronger co-operative action aimed at the reduction and eventual elimination of doping in sport using as a basis the ethical values and practical measures contained in those instruments,

Have agreed as follows:

Article 1. AIM OF THE CONVENTION

The Parties, with a view to the reduction and eventual elimination of doping in sport, undertake, within the limits of their respective constitutional provisions, to take the steps necessary to apply the provisions of this Convention.

Article 2. DEFINITION AND SCOPE OF THE CONVENTION

1. For the purposes of this Convention:

a. "Doping in sport" means the administration to sportsmen or sportswomen, or the use by them, of pharmacological classes of doping agents or doping methods.

b. "Pharmacological classes of doping agents or doping methods" means, subject to paragraph 2 below, those classes of doping agents or doping methods banned by the relevant international sports organisations and appearing in lists that have been approved by the Monitoring Group under the terms of Article 11.1.*b.*

c. "Sportsmen and sportswomen" means those persons who participate regularly in organised sports activities.

2. Until such time as a list of banned pharmacological classes of doping agents and doping methods is approved by the Monitoring Group under the terms of Article 11.1.*b.*, the reference list in the appendix to this Convention shall apply.

Article 3. DOMESTIC CO-ORDINATION

1. The Parties shall co-ordinate the policies and actions of their government departments and other public agencies concerned with combating doping in sport.

2. They shall ensure that there is practical application of this Convention, and in particular that the requirements under Article 7 are met, by entrusting,

where appropriate, the implementation of some of the provisions of this Convention to a designated governmental or non-governmental sports authority or to a sports organisation.

*Article 4. MEASURES TO RESTRICT THE AVAILABILITY AND USE
OF BANNED DOPING AGENTS AND METHODS*

1. The Parties shall adopt where appropriate legislation, regulations or administrative measures to restrict the availability (including provisions to control movement, possession, importation, distribution and sale) as well as the use in sport of banned doping agents and doping methods and, in particular, anabolic steroids.

2. To this end, the Parties or, where appropriate, the relevant non-governmental organisations shall make it a criterion for the grant of public subsidies to sports organisations that they effectively apply anti-doping regulations.

3. Furthermore, the Parties shall:

- a. Assist their sports organisations to finance doping controls and analyses, either by direct subsidies or grants, or by recognizing the costs of such controls and analyses when determining the overall subsidies or grants to be awarded to those organisations;
- b. Take appropriate steps to withhold the grant of subsidies from public funds, for training purposes, to individual sportsmen and sportswomen who have been suspended following a doping offence in sport, during the period of their suspension;
- c. Encourage and, where appropriate, facilitate the carrying out by their sports organisations of the doping controls required by the competent international sports organisations whether during or outside competitions; and
- d. Encourage and facilitate the negotiation by sports organisations of agreements permitting their members to be tested by duly authorised doping control teams in other countries.

4. Parties reserve the right to adopt anti-doping regulations and to organise doping controls on their own initiative and on their own responsibility, provided that they are compatible with the relevant principles of this Convention.

Article 5. LABORATORIES

1. Each Party undertakes:

- a. Either to establish or facilitate the establishment on its territory of one or more doping control laboratories suitable for consideration for accreditation under the criteria adopted by the relevant international sports organisations and approved by the Monitoring Group under the terms of Article 11.1.b; or
- b. To assist its sports organisations to gain access to such a laboratory on the territory of another Party.

2. These laboratories shall be encouraged to:

- a. Take appropriate action to employ and retain, train and retrain qualified staff;
- b. Undertake appropriate programmes of research and development into doping agents and methods used, or thought to be used, for the purposes of doping in sport and into analytical biochemistry and pharmacology with a view to

obtaining a better understanding of the effects of various substances upon the human body and their consequences for athletic performance;

- c. Publish and circulate promptly new data from their research.

Article 6. EDUCATION

1. The Parties undertake to devise and implement, where appropriate in co-operation with the sports organisations concerned and the mass media, educational programmes and information campaigns emphasising the dangers to health inherent in doping and its harm to the ethical values of sport. Such programmes and campaigns shall be directed at both young people in schools and sports clubs and their parents and at adult sportsmen and sportswomen, sports officials, coaches and trainers. For those involved in medicine, such educational programmes will emphasise respect for medical ethics.

2. The Parties undertake to encourage and promote research, in co-operation with the regional, national and international sports organisations concerned, into ways and means of devising scientifically-based physiological and psychological training programmes that respect the integrity of the human person.

Article 7. CO-OPERATION WITH SPORTS ORGANISATIONS ON MEASURES TO BE TAKEN BY THEM

1. The Parties undertake to encourage their sports organisations and through them the international sports organisations to formulate and apply all appropriate measures, falling within their competence, against doping in sport.

2. To this end, they shall encourage their sports organisations to clarify and harmonise their respective rights, obligations and duties, in particular by harmonising their:

- a. Anti-doping regulations on the basis of the regulations agreed by the relevant international sports organisations;
- b. Lists of banned pharmacological classes of doping agents and banned doping methods on the basis of the lists agreed by the relevant international sports organisations;
- c. Doping control procedures;
- d. Disciplinary procedures, applying agreed international principles of natural justice and ensuring respect for the fundamental rights of suspected sportsmen and sportswomen; these principles will include:
 - i. The reporting and disciplinary bodies to be distinct from one another;
 - ii. The right of such persons to a fair hearing and to be assisted or represented;
 - iii. Clear and enforceable provisions for appealing against any judgment made;
- e. Procedures for the imposition of effective penalties for officials, doctors, veterinary doctors, coaches, physiotherapists and other officials or accessories associated with infringements of the anti-doping regulations by sportsmen and sportswomen;
- f. Procedures for the mutual recognition of suspensions and other penalties imposed by other sports organisations in the same or other countries.

3. Moreover, the Parties shall encourage their sports organisations:
- a. To introduce, on an effective scale, doping controls not only at, but also without advance warning at any appropriate time outside, competitions, such controls to be conducted in a way which is equitable for all sportsmen and sportswomen and which includes testing and retesting of persons selected, where appropriate, on a random basis;
 - b. To negotiate agreements with sports organisations of other countries permitting a sportsman or sportswoman training in another country to be tested by a duly authorised doping control team of that country;
 - c. To clarify and harmonise regulations on eligibility to take part in sports events which will include anti-doping criteria;
 - d. To promote active participation by sportsmen and sportswomen themselves in the anti-doping work of international sports organisations;
 - e. To make full and efficient use of the facilities available for doping analysis at the laboratories provided for by Article 5, both during and outside sports competitions;
 - f. To study scientific training methods and to devise guidelines to protect sportsmen and sportswomen of all ages, appropriate for each sport.

Article 8. INTERNATIONAL CO-OPERATION

1. The Parties shall co-operate closely on the matters covered by this Convention and shall encourage similar co-operation amongst their sports organisations.

2. The Parties undertake:

- a. To encourage their sports organisations to operate in a manner that promotes application of the provisions of this Convention within all the appropriate international sports organisations to which they are affiliated, including the refusal to ratify claims for world or regional records unless accompanied by an authenticated negative doping control report.
- b. To promote co-operation between the staffs of their doping control laboratories established or operating in pursuance of Article 5; and
- c. To initiate bilateral and multilateral co-operation between their appropriate agencies, authorities and organisations in order to achieve, at the international level as well, the purposes set out in Article 4.1.

3. The Parties with laboratories established or operating in pursuance of Article 5 undertake to assist other Parties to enable them to acquire the experience, skills and techniques necessary to establish their own laboratories.

Article 9. PROVISION OF INFORMATION

Each Party shall forward to the Secretary General of the Council of Europe, in one of the official languages of the Council of Europe, all relevant information concerning legislative and other measures taken by it for the purpose of complying with the terms of this Convention.

Article 10. MONITORING GROUP

1. For the purposes of this Convention, a Monitoring Group is hereby set up.

2. Any Party may be represented on the Monitoring Group by one or more delegates. Each Party shall have one vote.

3. Any State mentioned in Article 14.1 which is not a Party to this Convention may be represented on the Monitoring Group by an observer.

4. The Monitoring Group may, by unanimous decision, invite any non-member State of the Council of Europe which is not a Party to the Convention and any sports or other professional organisation concerned to be represented by an observer at one or more of its meetings.

5. The Monitoring Group shall be convened by the Secretary General. Its first meeting shall be held as soon as reasonably practicable, and in any case within one year after the date of the entry into force of the Convention. It shall subsequently meet whenever necessary, on the initiative of the Secretary General or a Party.

6. A majority of the Parties shall constitute a quorum for holding a meeting of the Monitoring Group.

7. The Monitoring Group shall meet in private.

8. Subject to the provisions of this Convention, the Monitoring Group shall draw up and adopt by consensus its own Rules of Procedure.

Article 11

1. The Monitoring Group shall monitor the application of this Convention. It may in particular:

- a. Keep under review the provisions of this Convention and examine any modifications necessary;
- b. Approve the list, and any revision thereto, of pharmacological classes of doping agents and doping methods banned by the relevant international sports organisations, referred to in Articles 2.1 and 2.2, and the criteria for accreditation of laboratories, and any revision thereto, adopted by the said organisations, referred to in Article 5.1.a, and fix the date for the relevant decisions to enter into force;
- c. Hold consultations with relevant sports organisations;
- d. Make recommendations to the Parties concerning measures to be taken for the purposes of this Convention;
- e. Recommend the appropriate measures to keep relevant international organisations and the public informed about the activities undertaken within the framework of this Convention;
- f. Make recommendations to the Committee of Ministers concerning non-member States of the Council of Europe to be invited to accede to this Convention;
- g. Make any proposal for improving the effectiveness of this Convention.

2. In order to discharge its functions, the Monitoring Groups may, on its own initiative, arrange for meetings of groups of experts.

Article 12

After each meeting, the Monitoring Group shall forward to the Committee of Ministers of the Council of Europe a report on its work and on the functioning of the Convention.

Article 13. AMENDMENTS TO THE ARTICLES OF THE CONVENTION

1. Amendments to the Articles of this Convention may be proposed by a Party, the Committee of Ministers of the Council of Europe or the Monitoring Group.

2. Any proposal for amendment shall be communicated by the Secretary General of the Council of Europe to the States mentioned in Article 14 and to every State which has acceded to or has been invited to accede to this Convention in accordance with the provisions of Article 16.

3. Any amendment proposed by a Party or the Committee of Ministers shall be communicated to the Monitoring Group at least two months before the meeting at which it is to be considered. The Monitoring Group shall submit to the Committee of Ministers its opinion on the proposed amendment, where appropriate after consultation with the relevant sports organisations.

4. The Committee of Ministers shall consider the proposed amendment and any opinion submitted by the Monitoring Group and may adopt the amendment.

5. The text of any amendment adopted by the Committee of Ministers in accordance with paragraph 4 of this Article shall be forwarded to the Parties for acceptance.

6. Any amendment adopted in accordance with paragraph 4 of this Article shall come into force on the first day of the month following the expiration of a period of one month after all Parties have informed the Secretary General of their acceptance thereof.

FINAL CLAUSES

Article 14

1. This Convention shall be open for signature by member States of the Council of Europe, other States party to the European Cultural Convention and non-member States which have participated in the elaboration of this Convention, which may express their consent to be bound by:

- a.* Signature without reservation as to ratification, acceptance or approval, or
- b.* Signature subject to ratification, acceptance or approval, followed by ratification, acceptance or approval.

2. Instruments of ratification, acceptance or approval shall be deposited with the Secretary General of the Council of Europe.

Article 15

1. The Convention shall enter into force on the first day of the month following the expiration of a period of one month after the date on which five States, including at least four member States of the Council of Europe, have expressed their consent to be bound by the Convention in accordance with the provisions of Article 14.

2. In respect of any signatory State which subsequently expresses its consent to be bound by it, the Convention shall enter into force on the first day of the month following the expiration of a period of one month after the date of signature or of the deposit of the instrument of ratification, acceptance or approval.

Article 16

1. After the entry into force of this Convention, the Committee of Ministers of the Council of Europe, after consulting the Parties, may invite to accede to the Convention any non-member State by a decision taken by the majority provided for in Article 20.d of the Statute of the Council of Europe and by the unanimous vote of the representatives of the Contracting States entitled to sit on the Committee.

2. In respect of any acceding State, the Convention shall enter into force on the first day of the month following the expiration of a period of one month after the date of the deposit of the instrument of accession with the Secretary General of the Council of Europe.

Article 17

1. Any State may, at the time of signature or when depositing its instrument of ratification, acceptance, approval or accession, specify the territory or territories to which this Convention shall apply.

2. Any State may, at any later date, by a declaration addressed to the Secretary General of the Council of Europe, extend the application of this Convention to any other territory specified in the declaration. In respect of such territory the Convention shall enter into force on the first day of the month following the expiration of a period of one month after the date of receipt of such declaration by the Secretary General.

3. Any declaration made under the two preceding paragraphs may, in respect of any territory mentioned in such declaration, be withdrawn by a notification addressed to the Secretary General. Such withdrawal shall become effective on the first day of the month following the expiration of a period of six months after the date of receipt of the notification by the Secretary General.

Article 18

1. Any Party may, at any time, denounce this Convention by means of a notification addressed to the Secretary General of the Council of Europe.

2. Such denunciation shall become effective on the first day of the month following the expiration of a period of six months after the date of receipt of the notification by the Secretary General.

Article 19

The Secretary General of the Council of Europe shall notify the Parties, the other member States of the Council of Europe, the other States party to the European Cultural Convention, the non-member States which have participated in the elaboration of this Convention and any State which has acceded or has been invited to accede to it of:

- a. Any signature in accordance with Article 14;
- b. The deposit of any instrument of ratification, acceptance, approval or accession in accordance with Article 14 or 16;
- c. Any date of entry into force of this Convention in accordance with Articles 15 and 16;
- d. Any information forwarded under the provisions of Article 9;

- e.* Any report prepared in pursuance of the provisions of Article 12;
- f.* Any proposal for amendment or any amendment adopted in accordance with Article 13 and the date on which the amendment comes into force;
- g.* Any declaration made under the provisions of Article 17;
- h.* Any notification made under the provisions of Article 18 and the date on which the denunciation takes effect;
- i.* Any other act, notification or communication relating to this Convention.

[For the testimonium and signatures, see p. 22 of this volume.]

CONVENTION¹ CONTRE LE DOPAGE

PRÉAMBULE

Les Etats membres du Conseil de l'Europe, les autres Etats parties à la Convention culturelle européenne, ainsi que les autres Etats, signataires de la présente Convention,

Considérant que le but du Conseil de l'Europe est de réaliser une union plus étroite entre ses membres afin de sauvegarder et de promouvoir les idéaux et les principes qui sont leur patrimoine commun et de favoriser leur progrès économique et social;

Conscients que le sport doit jouer un rôle important dans la protection de la santé, dans l'éducation morale et physique et dans la promotion de la compréhension internationale;

Préoccupés par l'emploi de plus en plus répandu de produits et de méthodes de dopage parmi les sportifs dans l'ensemble du sport et par ses conséquences pour la santé des pratiquants et pour l'avenir du sport;

Attentifs au fait que ce problème met en danger les principes éthiques et les valeurs éducatives consacrés par la Charte olympique, la Charte internationale du sport et de l'éducation physique de l'UNESCO et la Résolution (76) 41 du Comité des Ministres du Conseil de l'Europe, connue sous le titre « Charte européenne du sport pour tous »;

Considérant les règlements, politiques et déclarations adoptés par les organisations sportives internationales dans le domaine de la lutte contre le dopage;

¹ Entrée en vigueur le 1^{er} mars 1990, soit le premier jour du mois ayant suivi l'expiration d'un délai d'un mois après la date à laquelle cinq Etats, dont au moins quatre Etats membres du Conseil de l'Europe, l'eurent signée sans réserve de ratification, d'acceptation ou d'approbation, ou eurent déposé un instrument de ratification, d'acceptation ou d'approbation auprès du Secrétaire général du Conseil de l'Europe, conformément au paragraphe 1 de l'article 15.

<i>Participant</i>	<i>Date de la signature définitive (s) ou du dépôt de l'instrument de ratification</i>
Danemark	16 novembre 1989 s
(Avec déclaration de non-application au Groenland et aux Iles Féroé.)	
Hongrie	29 janvier 1990 s
Norvège	16 novembre 1989 s
Saint-Marin	31 janvier 1990
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	16 novembre 1989 s

Par la suite, la Convention est entrée en vigueur pour les Etats suivants aux dates indiquées ci-après, soit le premier jour du mois suivant l'expiration d'un délai d'un mois après la date de la signature ou du dépôt de l'instrument de ratification, d'acceptation ou d'approbation auprès du Secrétaire général du Conseil de l'Europe, conformément au paragraphe 2 de l'article 15 :

<i>Participant</i>	<i>Date du dépôt de l'instrument de ratification ou d'acceptation (A)</i>
Finlande	26 avril 1990 (A)
(Avec effet au 1 ^{er} juin 1990.)	
Suède	29 juin 1990
(Avec effet au 1 ^{er} août 1990.)	
Pologne	7 septembre 1990
(Avec effet au 1 ^{er} novembre 1990.)	

Conscients que les pouvoirs publics et les organisations sportives volontaires ont des responsabilités complémentaires dans la lutte contre le dopage dans le sport et, en particulier, dans la garantie du bon déroulement — sur la base du principe du *fair play* — des manifestations sportives, ainsi que dans la protection de la santé de ceux qui y prennent part;

Reconnaissant que ces pouvoirs et organisations doivent collaborer à tous les niveaux appropriés;

Rappelant les résolutions sur le dopage adoptées par la Conférence des ministres européens responsables du Sport et en particulier la Résolution n° 1 adoptée à la 6^e Conférence à Reykjavik en 1989;

Rappelant que le Comité des Ministres du Conseil de l'Europe a déjà adopté la Résolution (67) 12 sur le doping des athlètes, la Recommandation n° R (79) 8 concernant le dopage dans le sport, la Recommandation n° R (84) 19 relative à la « Charte européenne contre le dopage dans le sport », et la Recommandation n° R (88) 12 concernant l'institution de contrôles antidopage sans préavis hors compétition;

Rappelant la Recommandation n° 5 sur le dopage adoptée par la 2^e Conférence internationale des ministres et autres fonctionnaires responsables de l'Education physique et du Sport, organisée par l'UNESCO à Moscou (1988);

Résolus, toutefois, à poursuivre et à renforcer leur coopération en vue de réduire et, à terme, d'éliminer le dopage dans le sport en tenant compte des valeurs éthiques et des mesures pratiques contenues dans ces instruments,

Sont convenus de ce qui suit :

Article 1. BUT DE LA CONVENTION

Les Parties, en vue de la réduction et, à terme, de l'élimination du dopage dans le sport, s'engagent à prendre, dans les limites de leurs dispositions constitutionnelles respectives, les mesures nécessaires pour donner effet aux dispositions de la présente Convention.

Article 2. DÉFINITION ET CHAMP D'APPLICATION DE LA CONVENTION

1. Aux fins de la présente Convention :

a. On entend par « dopage dans le sport » l'administration aux sportifs ou l'usage par ces derniers de classes pharmacologiques d'agents de dopage ou de méthodes de dopage.

b. On entend par « classes pharmacologiques d'agents de dopage ou de méthodes de dopage », sous réserve du paragraphe 2 ci-dessous, les classes d'agents de dopage et de méthodes de dopage interdites par les organisations sportives internationales compétentes, et figurant sur des listes qui ont été approuvées par le groupe de suivi en vertu de l'article 11.1.*b.*

c. On entend par « sportifs » les personnes des deux sexes qui participent habituellement à des activités sportives organisées.

2. Tant qu'une liste des classes pharmacologiques interdites d'agents de dopage et de méthodes de dopage n'aura pas été approuvée par le groupe de suivi en vertu de l'article 11.1.*b.*, la liste de référence contenue dans l'annexe à la présente Convention s'applique.

Article 3. COORDINATION AU PLAN INTÉRIEUR

1. Les Parties coordonnent les politiques et les actions de leurs services gouvernementaux et autres organismes publics concernés par la lutte contre le dopage dans le sport.

2. Elles veillent à ce qu'il y ait application pratique de cette Convention et, en particulier, à satisfaire aux exigences de l'article 7, en confiant, le cas échéant, la mise en œuvre de certaines dispositions de la présente Convention à une autorité sportive gouvernementale ou non gouvernementale désignée à cet effet, ou à une organisation sportive.

Article 4. MESURES DESTINÉES À LIMITER LA DISPONIBILITÉ ET L'UTILISATION D'AGENTS DE DOPAGE ET DE MÉTHODES DE DOPAGE INTERDITS

1. Les Parties adoptent, selon les cas, une législation, des règlements ou des mesures administratives pour réduire la disponibilité (et, notamment, des dispositions visant à contrôler la circulation, la détention, l'importation, la distribution et la vente) ainsi que l'utilisation dans le sport d'agents et de méthodes de dopage interdits et, en particulier, de stéroïdes anabolisants.

2. A cette fin, les Parties ou, le cas échéant, les organisations non gouvernementales compétentes subordonnent les critères d'octroi de subventions publiques aux organisations sportives à l'application effective, par celles-ci, des réglementations antidopage.

3. Par ailleurs, les Parties :

- a. Aident leurs organisations sportives à financer les contrôles et les analyses antidopage, soit par l'octroi des subventions ou de subsides directs, soit en tenant compte du coût de ces contrôles et analyses lors de la fixation du montant global des subventions ou subsides à allouer à ces organisations;
- b. Prennent des mesures appropriées afin de refuser l'octroi, à des fins d'entraînement, de subventions provenant de fonds publics à des sportifs qui ont été suspendus à la suite de la découverte d'une infraction à la réglementation sur le dopage dans le sport, et ce pendant la durée de leur suspension;
- c. Encouragent et, le cas échéant, facilitent l'exécution, par leurs organisations sportives, des contrôles antidopage demandés par les organisations sportives internationales compétentes, tant au cours qu'en dehors des compétitions; et
- d. Encouragent et facilitent la conclusion, par les organisations sportives, d'accords autorisant des équipes de contrôle antidopage dûment agréées à faire subir des tests à leurs membres dans d'autres pays.

4. Les Parties se réservent le droit d'adopter des règlements antidopage et d'organiser des contrôles antidopage de leur propre initiative et sous leur propre responsabilité à condition qu'ils soient compatibles avec les principes pertinents de la présente Convention.

Article 5. LABORATOIRES

1. Chaque Partie s'engage :

- a. Soit à créer ou à faciliter la création sur son territoire d'un ou de plusieurs laboratoires de contrôle antidopage susceptibles d'être agréés conformément aux critères adoptés par les organisations sportives internationales compétentes et approuvés par le groupe de suivi en vertu de l'article 11.1.b;

b. Soit à aider ses organisations sportives à avoir accès à un tel laboratoire sur le territoire d'une autre Partie.

2. Ces laboratoires sont encouragés à :

- a. Prendre les mesures adéquates pour recruter et retenir, former et recycler un personnel qualifié;
- b. Entreprendre des programmes appropriés de recherche et de développement sur les agents de dopage et les méthodes utilisées ou présumées être utilisées aux fins de dopage dans le sport, ainsi que dans les domaines de la biochimie et de la pharmacologie analytiques, pour parvenir à une meilleure compréhension des effets de diverses substances sur l'organisme humain et de leurs conséquences sur le plan des performances sportives;
- c. Publier et diffuser rapidement les nouvelles données apportées par leurs recherches.

Article 6. EDUCATION

1. Les Parties s'engagent à élaborer et à mettre en œuvre, le cas échéant en collaboration avec les organisations sportives concernées et avec les moyens de communication de masse, des programmes éducatifs et des campagnes d'information mettant en relief les dangers pour la santé inhérents au dopage et l'atteinte aux valeurs éthiques du sport. Ces programmes et campagnes s'adressent à la fois aux jeunes dans les établissements scolaires et les clubs sportifs et à leurs parents, ainsi qu'aux athlètes adultes, aux responsables et directeurs sportifs, et aux entraîneurs. Pour les personnes travaillant dans le domaine médical, ces programmes éducatifs soulignent l'importance du respect de la déontologie médicale.

2. Les Parties s'engagent à encourager et à promouvoir, en collaboration avec les organisations sportives régionales, nationales et internationales concernées, des recherches relatives à l'élaboration de programmes d'entraînement physiologique et psychologique fondés sur des bases scientifiques et respectueux de l'intégrité de la personne humaine.

Article 7. COLLABORATION AVEC LES ORGANISATIONS SPORTIVES CONCERNANT LES MESURES QUE CELLES-CI DOIVENT PRENDRE

1. Les Parties s'engagent à encourager leurs organismes sportives et, à travers celles-ci, les organisations sportives internationales, à élaborer et appliquer toutes les mesures appropriées relevant de leur compétence pour lutter contre le dopage dans le sport.

2. A cette fin, elles encouragent leurs organisations sportives à clarifier et à harmoniser leurs droits, obligations et devoirs respectifs, en particulier et harmonisant leurs :

- a. Règlements antidopage sur la base des règlements adoptés par les organisations sportives internationales compétentes;
- b. Listes de classes pharmacologiques d'agents de dopage et de méthodes de dopage interdites, sur la base des listes adoptées par les organisations sportives internationales compétentes;
- c. Méthodes de contrôle antidopage;
- d. Procédures disciplinaires, en appliquant les principes internationalement reconnus de la justice naturelle et en garantissant le respect des droits fon-

damentaux des sportifs sur lesquels pèse un soupçon; ces principes sont notamment les suivants :

- i. L'organe d'instruction doit être distinct de l'organe disciplinaire;
 - ii. Ces personnes ont droit à un procès équitable et le droit d'être assistées ou représentées;
 - iii. Il doit exister des dispositions claires et applicables en pratique permettant d'interjeter appel contre tout jugement rendu;
- e. Procédures d'application de sanctions effectives aux responsables, médecins, vétérinaires, entraîneurs, physiothérapeutes et autres responsables ou complices d'infractions aux règlements antidopage de la part de sportifs;
- f. Procédures de reconnaissance mutuelle des suspensions et autres sanctions imposées par d'autres organisations sportives dans le pays même ou dans un autre pays.

3. En outre, les Parties encouragent leurs organisations sportives à :

- a. Instituer, en nombre suffisant pour être efficaces, des contrôles antidopage non seulement au cours des compétitions, mais encore sans préavis à tout moment approprié hors des compétitions; ces contrôles devront être menés de manière équitable pour tous les sportifs et comporter des tests appliqués et répétés à des sportifs pris, le cas échéant, au hasard;
- b. Conclure, avec les organisations sportives d'autres pays, des accords permettant de soumettre un sportif s'entraînant dans un de ces pays à des tests pratiques par une équipe de contrôle antidopage dûment autorisée dudit pays;
- c. Clarifier et harmoniser les règlements concernant l'admissibilité aux épreuves sportives qui incluent les critères antidopage;
- d. Encourager les sportifs à participer activement à la lutte contre le dopage menée par les organisations sportives internationales;
- e. Utiliser pleinement et efficacement les équipements mis à leur disposition pour l'analyse antidopage dans les laboratoires mentionnés à l'article 5, tant au cours qu'en dehors des compétitions sportives;
- f. Rechercher des méthodes scientifiques d'entraînement et élaborer des principes directeurs destinés à protéger les sportifs de tous âges, adaptés à chaque sport.

Article 8. COOPÉRATION INTERNATIONALE

1. Les Parties coopèrent étroitement dans les domaines couverts par la présente Convention et encouragent une coopération analogue entre leurs organisations sportives.

2. Les Parties s'engagent à :

- a. Encourager leurs organisations sportives à œuvrer en faveur de l'application des dispositions de la présente Convention au sein de toutes les organisations sportives internationales auxquelles elles sont affiliées, notamment par le refus d'homologuer les records mondiaux ou régionaux qui ne sont pas assortis des résultats négatifs d'un test antidopage authentifié;
- b. Promouvoir la coopération entre les personnels de leurs laboratoires de contrôle antidopage créés ou fonctionnant conformément à l'article 5; et

c. Instituer une coopération bilatérale et multilatérale entre leurs organismes, autorités et organisations compétentes, aux fins d'atteindre, également sur le plan international, les objectifs énoncés à l'article 4.1.

3. Les Parties, qui disposent de laboratoires créés ou fonctionnant conformément aux critères définis à l'article 5, s'engagent à aider les autres Parties à acquérir l'expérience, la compétence et les techniques qui leur sont nécessaires à la création de leurs propres laboratoires.

Article 9. COMMUNICATION D'INFORMATIONS

Chaque Partie transmet au Secrétaire Général du Conseil de l'Europe, dans l'une des langues officielles du Conseil de l'Europe, toutes les informations pertinentes relatives aux mesures législatives ou autres qu'elle aura prises dans le but de se conformer aux dispositions de la présente Convention.

Article 10. GROUPE DE SUIVI

1. Il est constitué, aux fins de la présente Convention, un groupe de suivi.

2. Toute Partie peut se faire représenter au sein du groupe de suivi par un ou plusieurs délégués. Chaque Partie a droit à une voix.

3. Tout Etat mentionné à l'article 14.1, qui n'est pas partie à la présente Convention, peut se faire représenter au groupe de suivi par un observateur.

4. Le groupe de suivi peut, à l'unanimité, inviter tout Etat non membre du Conseil de l'Europe qui n'est pas partie à la Convention et toute organisation sportive ou professionnelle concernée à se faire représenter par un observateur à une ou plusieurs de ses réunions.

5. Le groupe de suivi est convoqué par le Secrétaire Général. Il tient sa première réunion dans les meilleurs délais et, en tout cas, moins d'un an à compter de la date d'entrée en vigueur de la Convention. Il se réunit par la suite chaque fois que cela s'avère nécessaire, à l'initiative du Secrétaire Général d'une Partie.

6. La majorité des Parties constitue le quorum nécessaire pour tenir une réunion du groupe de suivi.

7. Le groupe de suivi siège à huis clos.

8. Sous réserve des dispositions de la présente Convention, le groupe de suivi établit son règlement intérieur et l'adopte par consensus.

Article 11

1. Le groupe de suivi est chargé de suivre l'application de la présente Convention. Il peut en particulier :

a. Revoir de manière permanente les dispositions de la présente Convention et examiner les modifications qui pourraient être nécessaires;

b. Approuver la liste, et toute révision éventuelle, des classes pharmacologiques d'agents de dopage et de méthodes de dopage interdites par les organisations sportives internationales compétentes, mentionnées à l'article 2, alinéas 1 et 2, et les critères d'accréditation des laboratoires, et toute révision éventuelle, adoptés par les mêmes organisations, mentionnés à l'article 5.1.a, et fixer la date d'entrée en vigueur des décisions prises;

c. Engager des consultations avec les organisations sportives concernées;

- d. Adresser aux Parties des recommandations concernant les mesures à prendre pour la mise en œuvre de la présente Convention;
- e. Recommander les mesures appropriées pour assurer l'information des organisations internationales compétentes et du public sur les travaux entrepris dans le cadre de la présente Convention;
- f. Adresser au Comité des Ministres des recommandations relatives à l'invitation d'Etats non membres du Conseil de l'Europe à adhérer à la présente Convention;
- g. Formuler toute proposition visant à améliorer l'efficacité de la présente Convention.
 2. Pour l'accomplissement de sa mission, le groupe de suivi peut, de sa propre initiative, prévoir des réunions de groupes d'experts.

Article 12

Après chacune de ses réunions, le groupe de suivi transmet au Comité des Ministres du Conseil de l'Europe un rapport sur ses travaux et sur le fonctionnement de la Convention.

Article 13. AMENDEMENTS AUX ARTICLES DE LA CONVENTION

1. Des amendements aux articles de la présente Convention peuvent être proposés par une Partie, par le Comité des Ministres du Conseil de l'Europe ou par le groupe de suivi.
2. Toute proposition d'amendement est communiquée par le Secrétaire Général du Conseil de l'Europe aux Etats mentionnés à l'article 14 et à tout Etat qui a adhéré ou a été invité à adhérer à la présente Convention conformément aux dispositions de l'article 16.
3. Tout amendement proposé par une Partie ou par le Comité des Ministres est communiqué au groupe de suivi au moins deux mois avant la réunion à laquelle l'amendement doit être étudié. Le groupe de suivi soumet au Comité des Ministres son avis concernant l'amendement proposé, le cas échéant, après consultation des organisations sportives compétentes.
4. Le Comité des Ministres étudie l'amendement proposé ainsi que tout avis soumis par le groupe de suivi et peut adopter l'amendement.
5. Le texte de tout amendement adopté par le Comité des Ministres conformément au paragraphe 4 du présent article est transmis aux Parties en vue de son acceptation.
6. Tout amendement adopté conformément au paragraphe 4 du présent article en vigueur le premier jour du mois qui suit l'expiration d'un délai d'un mois après la date à laquelle toutes les Parties ont informé le Secrétaire Général de leur acceptation dudit amendement.

CLAUSES FINALES

Article 14

1. La présente Convention est ouverte à la signature des Etats membres du Conseil de l'Europe, des autres Etats parties à la Convention culturelle

européenne et des Etats non membres ayant participé à l'élaboration de la présente Convention, qui peuvent exprimer leur consentement à être liés par :

- a. Signature sans réserve de ratification, d'acceptation ou d'approbation, ou
- b. Signature sous réserve de ratification, d'acceptation ou d'approbation, suivie de ratification, d'acceptation ou d'approbation.

2. Les instruments de ratification, d'acceptation ou d'approbation seront déposés près le Secrétaire Général du Conseil de l'Europe.

Article 15

1. La Convention entrera en vigueur le premier jour du mois suivant l'expiration d'un délai d'un mois après la date à laquelle cinq Etats, dont au moins quatre Etats membres du Conseil de l'Europe, auront exprimé leur consentement à être liés par la Convention conformément aux dispositions de l'article 14.

2. Pour tout Etat signataire qui exprimera ultérieurement son consentement à être lié par la Convention, celle-ci entrera en vigueur le premier jour du mois suivant l'expiration d'un délai d'un mois après la date de la signature ou du dépôt de l'instrument de ratification, d'acceptation ou d'approbation.

Article 16

1. Après l'entrée en vigueur de la présente Convention, le Comité des Ministres du Conseil de l'Europe, après consultation des Parties, pourra inviter tout Etat non membre à adhérer à la Convention, par une décision prise à la majorité prévue à l'article 20.d du Statut du Conseil de l'Europe et à l'unanimité des représentants des Etats contractants ayant le droit de siéger au Comité.

2. Pour tout Etat adhérent, la Convention entrera en vigueur le premier jour du mois suivant l'expiration d'un délai d'un mois après la date de dépôt de l'instrument d'adhésion près le Secrétaire Général du Conseil de l'Europe.

Article 17

1. Tout Etat peut, au moment de la signature ou au moment du dépôt de son instrument de ratification, d'acceptation, d'approbation ou d'adhésion, désigner le ou les territoires auxquels s'appliquera la présente Convention.

2. Tout Etat peut, à tout moment ultérieur, par une déclaration adressée au Secrétaire Général du Conseil de l'Europe, étendre l'application de la présente Convention à tout autre territoire désigné dans la déclaration. La Convention entrera en vigueur à l'égard de ce territoire le premier jour du mois suivant l'expiration d'un délai d'un mois après la date de réception de ladite déclaration par le Secrétaire Général.

3. Toute déclaration formulée en vertu des deux paragraphes précédents pourra être retirée, en ce qui concerne tout territoire désigné dans cette déclaration, par notification adressée au Secrétaire Général. Le retrait prendra effet le premier jour du mois suivant l'expiration d'un délai de six mois après la date de réception de la notification par le Secrétaire Général.

Article 18

1. Toute Partie peut, à tout moment, dénoncer la présente Convention en adressant une notification au Secrétaire Général du Conseil de l'Europe.

2. La dénonciation prend effet le premier jour du mois suivant l'expiration d'un délai de six mois après la date de réception de la notification par le Secrétaire Général.

Article 19

Le Secrétaire Général de l'Europe notifie aux Parties, aux autres Etats membres du Conseil de l'Europe, aux autres Etats parties à la Convention culturelle européenne, aux Etats ayant participé à l'élaboration de la présente Convention et à tout Etat qui y a adhéré ou qui a été invité à y adhérer :

- a. Toute signature conformément à l'article 14;
- b. Le dépôt de tout instrument de ratification, d'acceptation, d'approbation ou d'adhésion conformément à l'article 14 ou 16;
- c. Toute date d'entrée en vigueur de la présente Convention conformément aux articles 15 et 16;
- d. Toute information transmise en vertu des dispositions de l'article 9;
- e. Tout rapport établi en application des dispositions de l'article 12;
- f. Toute proposition d'amendement et tout amendement adopté conformément à l'article 13 et la date d'entrée en vigueur de cet amendement;
- g. Toute déclaration formulée en vertu des dispositions de l'article 17;
- h. Toute notification adressée en application des dispositions de l'article 18 et la date de prise d'effet de la dénonciation;
- i. Toute autre acte, notification ou communication se référant à la présente Convention.

[Pour le testimonium et les signatures, voir p. 22 du présent volume.]

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Convention.

DONE at Strasbourg, this 16th day of November 1989, in English and in French, both texts being equally authentic, in a single copy which shall be deposited in the archives of the Council of Europe. The Secretary General of the Council of Europe shall transmit certified copies to each member State of the Council of Europe, to the other States party to the European Cultural Convention, to the non-member States which have participated in the elaboration of this Convention and to any State invited to accede to it.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé la présente Convention.

FAIT à Strasbourg, le 16 novembre 1989, en français et en anglais, les deux textes faisant également foi, en un seul exemplaire qui sera déposé dans les archives du Conseil de l'Europe. Le Secrétaire Général du Conseil de l'Europe en communiquera copie certifiée conforme à chacun des Etats membres du Conseil de l'Europe, aux autres Etats parties à la Convention culturelle européenne, aux Etats non membres qui ont participé à l'élaboration de la présente Convention et à tout Etat invité à adhérer à celle-ci.

For the Government
of the Republic of Austria:

Pour le Gouvernement
de la République d'Autriche :

Strasbourg, le 10 mai 1990

Sous réserve de ratification ou d'acceptation¹.

ALOIS MOCK

For the Government
of the Kingdom of Belgium:

Pour le Gouvernement
du Royaume de Belgique :

Sous réserve de ratification ou d'acceptation¹.

MARK EYSKENS

For the Government
of the Republic of Cyprus:

Pour le Gouvernement
de la République de Chypre :

For the Government
of the Kingdom of Denmark:

Pour le Gouvernement
du Royaume de Danemark :

UFFE ELLEMANN-JENSEN

¹ With reservation in respect of ratification or acceptance.

For the Government
of the Republic of Finland:

Pour le Gouvernement
de la République de Finlande :

With reservation in respect of ratification or acceptance.¹

PERTTI PAASIO

For the Government
of the French Republic:

Pour le Gouvernement
de la République française :

Sous réserve de ratification ou d'acceptation².

PIERRE DE BOISDEFRE

For the Government
of the Federal Republic
of Germany:

Pour le Gouvernement
de la République fédérale
d'Allemagne :

For the Government
of the Hellenic Republic:

Pour le Gouvernement
de la République hellénique :

Strasbourg, le 10 octobre 1990

Sous réserve de ratification ou d'acceptation².

SOTIRIOS KONSTANTOPOULOS

For the Government
of the Icelandic Republic:

Pour le Gouvernement
de la République islandaise :

For the Government
of Ireland:

Pour le Gouvernement
d'Irlande :

For the Government
of the Italian Republic:

Pour le Gouvernement
de la République italienne :

Sous réserve de ratification ou d'acceptation².

GIANNI DE MICHELIS

¹ Sous réserve de ratification ou d'acceptation.

² With reservation in respect of ratification or acceptance.

For the Government
of the Principality
of Liechtenstein:

Pour le Gouvernement
de la Principauté
de Liechtenstein :

Sous réserve de ratification ou d'acceptation¹.

HANS BRUNHART

For the Government
of the Grand Duchy
of Luxembourg:

Pour le Gouvernement
du Grand-Duché
de Luxembourg :

Sous réserve de ratification ou d'acceptation¹.

JACQUES F. POOS

For the Government
of Malta:

Pour le Gouvernement
de Malte :

For the Government
of the Kingdom
of the Netherlands:

Pour le Gouvernement
du Royaume
des Pays-Bas :

Strasbourg, 4 December 1990

With reservation in respect of ratification or acceptance.²

ALLEGONDE NIERMAN

For the Government
of the Kingdom of Norway:

Pour le Gouvernement
du Royaume de Norvège :

KJELL MAGNE BONDEVIK

For the Government
of the Portuguese Republic:

Pour le Gouvernement
de la République portugaise :

Strasbourg, le 14 juin 1990

Sous réserve de ratification ou d'acceptation¹.

LUIS OCTÁVIO ROMA DE ALBUQUERQUE

¹ With reservation in respect of ratification or acceptance.

² Sous réserve de ratification ou d'acceptation.

For the Government
of the Republic of San Marino: Pour le Gouvernement
de la République de Saint-Marin :
Sous réserve de ratification ou d'acceptation¹.

GABRIELE GATTI

For the Government
of the Kingdom of Spain: Pour le Gouvernement
du Royaume d'Espagne :
Sous réserve de ratification ou d'acceptation¹.

PEDRO SOLBES MIRA

For the Government
of the Kingdom of Sweden: Pour le Gouvernement
du Royaume de Suède :
With reservation in respect of ratification or acceptance.²

PIERRE SCHORI

For the Government
of the Swiss Confederation: Pour le Gouvernement
de la Confédération suisse :
With reservation in respect of ratification or acceptance.²

RENÉ FELBER

For the Government
of the Turkish Republic: Pour le Gouvernement
de la République turque :
With reservation in respect of ratification or acceptance.²

TURHAN FIRAT

For the Government
of the United Kingdom of Great Britain
and Northern Ireland: Pour le Gouvernement
du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

FRANCIS MAUDE

For the Holy See:

Pour le Saint-Siège :

¹ With reservation in respect of ratification or acceptance.

² Sous réserve de ratification ou d'acceptation.

For the Government
of the Republic of Hungary:

Pour le Gouvernement
de la République de Hongrie :

Strasbourg, le 29 janvier 1990

MIKLÓS NÉMETH

For the Government
of the Polish People's Republic:

Pour le Gouvernement
de la République populaire
de Pologne :

Sous réserve de ratification ou d'acceptation¹.

KRYSZTOF SKUBISZEWSKI

For the Government
of the Federal Socialist Republic
of Yugoslavia:

Pour le Gouvernement
de la République socialiste fédérative
de Yougoslavie :

For the Government
of Canada:

Pour le Gouvernement
du Canada :

For the Government
of the United States of America:

Pour le Gouvernement
des Etats-Unis d'Amérique :

¹ With reservation in respect of ratification or acceptance.

APPENDIX

REFERENCE LIST OF PHARMACOLOGICAL CLASSES OF DOPING AGENTS
AND DOPING METHODS

- | | |
|---|--|
| <p>I. <i>Doping classes</i></p> <p>A. Stimulants</p> <p>B. Narcotics</p> <p>C. Anabolic Steroids</p> <p>D. Beta-blockers</p> <p>E. Diuretics</p> <p>F. Peptide hormones and analogues</p> | <p>B. Pharmacological, chemical and physical manipulation</p> |
| <p>II. <i>Doping methods</i></p> <p>A. Blood doping</p> | <p>III. <i>Classes of drugs subject to certain restrictions</i></p> <p>A. Alcohol</p> <p>B. Marijuana</p> <p>C. Local anaesthetics</p> <p>D. Corticosteroids</p> |

Examples

- | | |
|---|---|
| <p>I. <i>Doping classes</i></p> <p>A. Stimulants e.g.:</p> <p>amfepramone</p> <p>amfetaminil</p> <p>amiphenazole</p> <p>amphetamine</p> <p>benzphetamine</p> <p>caffeine*</p> <p>cathine</p> <p>chlorphentermine</p> <p>clobenzorex</p> <p>clorprenaline</p> <p>cocaine</p> <p>cropropamide (component of "micoren")</p> <p>crothetamide (component of "micoren")</p> <p>dimetamphetamine</p> <p>ephedrine</p> <p>etafedrine</p> <p>ethamivan</p> <p>etilamphetamine</p> <p>fencamfamin</p> <p>fenetylline</p> <p>fenproporex</p> <p>furfenorex</p> <p>mefenorex</p> <p>methamphetamine</p> <p>methoxyphenamine</p> <p>methylephedrine</p> <p>methylphenidate</p> | <p>morazone</p> <p>nikethamide</p> <p>pemoline</p> <p>pentetrazol</p> <p>phendimetrazine</p> <p>phenmetrazine</p> <p>phentermine</p> <p>phenylpropanolamine</p> <p>pipradol</p> <p>prolintane</p> <p>propylhexedrine</p> <p>pyrovalerone</p> <p>strychnine</p> <p>and related compounds</p> <p>B. Narcotic analgesics e.g.:</p> <p>alphaprodine</p> <p>anileridine</p> <p>buprenorphine</p> <p>codeine</p> <p>dextromoramide</p> <p>dextropropoxyphene</p> <p>diamorphine (heroin)</p> <p>dihydrocodeine</p> <p>dipipanone</p> <p>ethoheptazine</p> <p>ethylmorphine</p> <p>levorphanol</p> <p>methadone</p> <p>morphine</p> <p>nalbuphine</p> <p>pentazocine</p> <p>pethidine</p> <p>phenazocine</p> <p>trimeperidine</p> <p>and related compounds</p> |
|---|---|

* For caffeine, the definition of a positive depends upon the following: if the concentration in urine exceeds 12 micrograms/ml.

C. Anabolic steroids e.g.:

bolasterone
boldenone
clostebol
dehydrochloromethyltestosterone
fluoxymesterone
mesterolone
metandienone
metenolone
methyltestosterone
nandrolone
norethandrolone
oxandrolone
oxymesterone
oxymetholone
stanozolol
testosterone*

and related compounds

D. Beta-blockers e.g.:

acebutolol
alprenolol
atenolol
labetalol
metoprolol
nadolol
oxprenolol
propranolol
sotalol

and related compounds

E. Diuretics e.g.:

acetazolamide
amiloride
bendroflumethiazide
benzthiazide
bumetanide
canrenone
chlormerodrin
chlortalidone
diclofenamide
ethacrynic acid
furosemide
hydrochlorothiazide
mearsalyl
spironolactone
triamterene

and related compounds

F. Peptide hormones and analogues

Chorionic Gonadotrophin (HCG
—human chorionic gonadotrophin)
Corticotrophin (ACTH)
Growth hormone (HGH, somatotrophin)

II. *Doping methods*

- A. Blood doping
- B. Pharmacological, chemical and physical manipulation

III. *Classes of drugs subject to certain restrictions*

- A. Alcohol
- B. Marijuana
- C. Local anaesthetics
- D. Corticosteroids

* For testosterone, the definition of a positive depends upon the following: the administration of testosterone or the use of any other manipulation having the result of increasing the ratio in urine of testosterone/epitestosterone to above 6.

NOTE: The above list of Doping Classes and Methods as adopted by the International Olympic Committee in April 1989.

ANNEXE

LISTE DE RÉFÉRENCE DES CLASSES DE SUBSTANCES DOPANTES
ET DE MÉTHODES DE DOPAGE

- | | |
|--|---|
| <p>I. <i>Classes d'agents de dopage</i></p> <p>A. Stimulants</p> <p>B. Narcotiques</p> <p>C. Stéroïdes anabolisants</p> <p>D. Bêta-bloquants</p> <p>E. Diurétiques</p> <p>F. Hormones peptidiques et analogues</p> | <p>B. Manipulation pharmacologique, chimique ou physique</p> |
| <p>II. <i>Méthodes de dopage</i></p> <p>A. Dopage sanguin</p> | <p>III. <i>Classes de substances soumises à certaines restrictions</i></p> <p>A. Alcool</p> <p>B. Marijuana</p> <p>C. Anesthésiques locaux</p> <p>D. Corticostéroïdes</p> |

Exemples

- | | |
|---|--|
| <p>I. <i>Classes d'agents de dopage</i></p> <p>A. Stimulants tels que :</p> <p>amfepramone</p> <p>amfetaminil</p> <p>amiphénazole</p> <p>amphétamine</p> <p>benzphétamine</p> <p>caféine*</p> <p>cathine</p> <p>chlorphentermine</p> <p>clobenzorex</p> <p>clorprénaline</p> <p>cocaïne</p> <p>cropropamide (composant du « micorène »)</p> <p>crothétamide (composant du « micorène »)</p> <p>dimétamphétamine</p> <p>éphédrine</p> <p>étaphédrine</p> <p>éthamivan</p> <p>ethylamphétamine</p> <p>fencamfamine</p> <p>fénétylline</p> <p>fenproporex</p> <p>furfénorex</p> <p>méfénorex</p> <p>méthamphétamine</p> <p>méthoxyphénamine</p> <p>méthyléphédrine</p> | <p>méthylphénidate</p> <p>morazone</p> <p>nikéthamide</p> <p>pémoline</p> <p>pentétrazol</p> <p>phendimétrazine</p> <p>phenmétrazine</p> <p>phentermine</p> <p>phénylpropanolamine</p> <p>pipradol</p> <p>prolintane</p> <p>propylhexédrine</p> <p>pyrovalérone</p> <p>strychnine</p> <p>et substances apparentées</p> <p>B. Analgésiques narcotiques tels que :</p> <p>alphaprodine</p> <p>aniléridine</p> <p>buprénorphine</p> <p>codéine</p> <p>dextromoramide</p> <p>dextropropoxyphène</p> <p>diamorphine (héroïne)</p> <p>dihydrocodéine</p> <p>dipipanone</p> <p>éthoheptazine</p> <p>éthylmorphine</p> <p>lévorphanol</p> <p>méthadone</p> <p>morphine</p> <p>nalbuphine</p> <p>pentazocine</p> <p>péthidine</p> |
|---|--|

* Pour la caféine, un échantillon sera considéré comme positif si la concentration dans les urines dépasse 12 microgrammes/ml.

- phénazocine
trimepéridine
et substances apparentées
- C. Stéroïdes anabolisants tels que :
- bolastérone
boldénone
clostébol
dehydrochlorméthyltestostérone
fluoxymestérone
mestérolone
méthandiénone
méténolone
méthyltestostérone
nandrolone
noréthandrolone
oxandrolone
oxymestérone
oxymétholone
stanozolol
testostérone*
- et substances apparentées
- D. Bêta-bloquants tels que :
- acébutolol
alprénolol
aténolol
labétalol
métoprolol
nadolol
oxprénolol
propranolol
sotalol
- et substances apparentées

* Pour la testostérone, un échantillon sera considéré comme positif si l'administration de testostérone ou toute autre manipulation a pour résultat l'obtention d'un taux de testostérone/épitestostérone dans les urines supérieur à 6.

- E. Diurétiques tels que :

acétazolamide
amiloride
bendrofluméthiazide
benzthiazide
bumétanide
canrénone
chlormérodine
chlortalidone
dichlofénamide
acide éthacrinique
furosémide
hydrochlorothiazide
mersalyl
spironolactone
triamtèrene

et substances apparentées

- F. Hormones peptidiques et analogues

Gonadotrophine chorionique
(HCG — gonadotrophine chorionique humaine)
Corticotrophine (ACTH)
Hormone de croissance (HGH, somatotrophine)

II. Méthodes de dopage

- A. Dopage sanguin
B. Manipulation pharmacologique, chimique ou physique

III. Classes de substances soumises à certaines restrictions

- A. Alcool
B. Marijuana
C. Anesthésiques locaux
D. Corticostéroïdes

NOTE : La liste susmentionnée est la liste des Classes de substances dopantes et méthodes de dopage adoptée par le Comité international olympique en avril 1989.

No. 28021

**UNITED NATIONS
(ECONOMIC COMMISSION
FOR LATIN AMERICA AND THE CARIBBEAN)
and
NETHERLANDS**

**Agreement on the recruitment of associate experts for the
provision of technical assistance to developing countries.
Signed at Santiago on 5 April 1991**

Authentic text: English.

Registered ex officio on 5 April 1991.

**ORGANISATION DES NATIONS UNIES
(COMMISSION ÉCONOMIQUE POUR
L'AMÉRIQUE LATINE ET LES CARAÏBES)
et
PAYS-BAS**

**Accord relatif au recrutement d'experts associés en vue d'ap-
porter une assistance technique aux pays en développe-
ment. Signé à Santiago le 5 avril 1991**

Texte authentique : anglais.

Enregistré d'office le 5 avril 1991.

[TRADUCTION — TRANSLATION]

AGREEMENT¹ BETWEEN THE UNITED NATIONS (ECONOMIC COMMISSION FOR LATIN AMERICA AND THE CARIBBEAN) AND THE NETHERLANDS ON THE RECRUITMENT OF ASSOCIATE EXPERTS FOR THE PROVISION OF TECHNICAL ASSISTANCE TO DEVELOPING COUNTRIES

ACCORD¹ ENTRE L'ORGANISATION DES NATIONS UNIES (COMMISSION ÉCONOMIQUE POUR L'AMÉRIQUE LATINE ET LES CARAÏBES) ET LES PAYS-BAS RELATIF AU RECRUTEMENT D'EXPERTS ASSOCIÉS EN VUE D'APPORTER UNE ASSISTANCE TECHNIQUE AUX PAYS EN DÉVELOPPEMENT

Publication effected in accordance with article 12 (2) of the General Assembly regulations to give effect to Article 102 of the Charter of the United Nations as amended in the last instance by General Assembly resolution 33/141 A of 19 December 1978.

Publication effectuée conformément au paragraphe 2 de l'article 12 du règlement de l'Assemblée générale destiné à mettre en application l'Article 102 de la Charte des Nations Unies tel qu'amendé en dernier lieu par la résolution 33/141 A de l'Assemblée générale en date du 19 décembre 1978.

¹ Came into force on 5 April 1991 by signature, in accordance with section 6.01.

¹ Entré en vigueur le 5 avril 1991 par la signature, conformément à la section 6.01.

No. 28022

MULTILATERAL

Agreement for cooperation in dealing with pollution of the North Sea by oil and other harmful substances (with annex). Concluded at Bonn on 13 September 1983

Authentic texts: German, English and French.

Registered by Germany on 9 April 1991.

MULTILATÉRAL

Accord concernant la coopération en matière de lutte contre la pollution de la mer du Nord par les hydrocarbures et autres substances dangereuses (avec annexe). Conclu à Bonn le 13 septembre 1983

Textes authentiques : allemand, anglais et français.

Enregistré par l'Allemagne le 9 avril 1991.

[GERMAN TEXT — TEXTE ALLEMAND]

ÜBEREINKOMMEN ZUR ZUSAMMENARBEIT BEI DER BEKÄMPFUNG DER VERSCHMUTZUNG DER NORDSEE DURCH ÖL UND ANDERE SCHADSTOFFE

Die Regierungen des Königreichs Belgien, des Königreichs Dänemark, der Bundesrepublik Deutschland, der Französischen Republik, des Königreichs der Niederlande, des Königreichs Norwegen, des Königreichs Schweden, der Vereinigten Königreichs Großbritannien und Nordirland und die Europäische Wirtschaftsgemeinschaft,

in der Erkenntnis, daß die Verschmutzung der See durch Öl und andere Schadstoffe im Nordseegebiet die Meeresumwelt und die Interessen der Küstenstaaten gefährden kann,

in Anbetracht dessen, daß eine solche Verschmutzung viele Ursachen hat und daß Unfälle und andere Ereignisse auf See Anlaß zu großer Besorgnis geben,

überzeugt, daß die Fähigkeit zur Bekämpfung einer solchen Verschmutzung sowie die wirksame Zusammenarbeit und gegenseitige Unterstützung der Staaten für den Schutz ihrer Küsten und damit zusammenhängenden Interessen notwendig sind,

erfreut über die Fortschritte, die bereits im Rahmen des am 9. Juni 1969 in Bonn unterzeichneten Übereinkommens zur Zusammenarbeit bei der Bekämpfung von Ölverschmutzungen der Nordsee erzielt worden sind,

im dem Wunsch, die gegenseitige Unterstützung und Zusammenarbeit bei der Bekämpfung der Verschmutzung weiterzuentwickeln

sind wie folgt übereingekommen:

Artikel 1

Dieses Übereinkommen findet Anwendung, wenn die Verschmutzung oder drohende Verschmutzung der See durch Öl oder andere Schadstoffe im Nordseegebiet, wie es in Artikel 2 festgelegt ist, eine ernste und unmittelbar bevorstehende Gefahr für die Küste oder damit zusammenhängende Interessen einzelner oder mehrerer Vertragsparteien darstellt.

Artikel 2

Im Sinne dieses Übereinkommens bezeichnet der Ausdruck Nordseegebiet die eigentliche Nordsee südlich des Breitengrads 61° nördlicher Breite sowie

- a) den Skagerrak, dessen südliche Begrenzung östlich von Kap Skagen durch den Breitengrad 57°44,8' nördlicher Breite bestimmt wird;
- b) den Ärmelkanal und seine Eingangsgewässer östlich einer Linie, die fünfzig Seemeilen westlich einer die Scilly-Inseln und die Insel Ouessant verbindenden Linie verläuft.

Artikel 3

(1) Die Vertragsparteien sind der Auffassung, daß der Schutz gegen eine Verschmutzung der in Artikel 1 erwähnten Art eine wirksame Zusammenarbeit zwischen ihnen erfordert.

(2) Die Vertragsparteien erarbeiten und erlassen gemeinsam Richtlinien für die praktischen, einsatzmäßigen und technischen Aspekte gemeinsamer Maßnahmen.

Artikel 4

Die Vertragsparteien verpflichten sich zur Unterrichtung der anderen Vertragsparteien

- a) über ihre nationale Organisation, der die Bekämpfung einer Verschmutzung der in Artikel 1 erwähnten Art obliegt;
- b) über die zuständige Behörde, die für die Entgegennahme und Abgabe von Meldungen über eine solche Verschmutzung sowie für die Behandlung von Fragen der gegenseitigen Unterstützung der Vertragsparteien verantwortlich ist;
- c) über ihre nationalen Mittel zur Vermeidung oder Bekämpfung einer solchen Verschmutzung, die für eine internationale Hilfe zur Verfügung gestellt werden könnten;
- d) über neue Wege zur Vermeidung einer solchen Verschmutzung und über neue wirksame Maßnahmen zu deren Bekämpfung;
- e) über größere Verschmutzungsereignisse dieser Art, die bekämpft wurden.

Artikel 5

(1) Erfährt eine Vertragspartei, daß sich im Nordseegebiet ein Unfall ereignet hat oder daß dort Öl oder andere Schadstoffe vorhanden sind, so daß mit einer ernststen Gefahr für die Küste oder damit zusammenhängende Interessen eine anderen Vertragspartei zu rechnen ist, so unterrichtet sie diese Vertragspartei unverzüglich durch ihre zuständige Behörde.

(2) Die Vertragsparteien verpflichten sich, die Kapitäne aller ihre Flagge führenden Schiffe sowie die Führer der in ihren Staaten eingetragenen Luftfahrzeuge zu ersuchen, auf dem je nach den Umständen gangbarsten und geeignetsten Weg unverzüglich folgendes zu melden:

- a) alle Unfälle, die eine Verschmutzung der See verursachen oder voraussichtlich verursachen werden;
- b) das Vorhandensein, die Art und den Umfang von Öl oder anderen Schadstoffen, die voraussichtlich die Küste oder damit zusammenhängende Interessen einzelner oder mehrerer Vertragsparteien ernstlich gefährden werden.

(3) Die Vertragsparteien legen ein Musterformblatt für die in Absatz 1 vorgeschriebene Meldung über Verschmutzungen fest.

Artikel 6

(1) Allein für die Zwecke dieses Übereinkommens wird das Nordseegebiet in die in der Anlage zu dem Übereinkommen bezeichneten Zonen eingeteilt.

(2) Die Vertragspartei, in deren Zone ein Fall nach Artikel 1 eintritt, trifft die notwendigen Feststellungen über die Art und das Ausmaß jedes Unfalls oder gegebenenfalls über die Art und ungefähre Menge des Öls oder der anderen Schadstoffe und über deren Bewegungsrichtung und Geschwindigkeit.

(3) Die betreffende Vertragspartei unterrichtet sofort alle anderen Vertragsparteien durch deren zuständige Behörden über ihre Feststellungen und über jede Maßnahme, die sie zur Bekämpfung des Öls oder der anderen Schadstoffe getroffen hat, und beobachtet diese Stoffe ständig, solange sie sich in ihrer Zone befinden.

(4) Die Verpflichtungen der Vertragsparteien nach diesem Artikel hinsichtlich der Zonen gemeinsamer Verantwortung werden durch besondere technische Vereinbarungen zwischen den beteiligten Vertragsparteien geregelt. Die anderen Vertragsparteien werden von diesen Vereinbarungen unterrichtet.

Artikel 7

Benötigt eine Vertragspartei Unterstützung, um eine Verschmutzung oder drohende Verschmutzung auf See oder an ihrer Küste zu bekämpfen, so kann sie die anderen Vertragsparteien um Hilfe bitten, Vertragsparteien, die Unterstützung anfordern, geben genau die Art der benötigten Unterstützung an. Die nach diesem Artikel um Hilfe gebetenen Vertragsparteien bemühen sich nach besten Kräften, im Rahmen ihrer Möglichkeiten Hilfe zu leisten, unter Berücksichtigung — insbesondere im Fall einer Verschmutzung durch andere Schadstoffe als Öl — der ihnen zur Verfügung stehenden technischen Mittel.

Artikel 8

(1) Dieses Übereinkommen ist nicht so auszulegen, als beeinträchtigt es in irgendeiner Weise die Rechte und Pflichten der Vertragsparteien aufgrund des Völkerrechts, insbesondere auf dem Gebiet der Verhütung und Bekämpfung der Meeresverschmutzung.

(2) Die in Artikel 6 erwähnte Einteilung in Zonen darf keinesfalls als Vorentscheidung oder Begründung in einer Frage der Souveränität oder Hoheitsgewalt geltend gemacht werden.

Artikel 9

(1) Solange keine auf zweiseitiger oder mehrseitiger Grundlage oder aus Anlaß einer gemeinsamen Bekämpfungsaktion geschlossene Übereinkunft über die finanziellen Regelungen bezüglich der Maßnahmen der Vertragsparteien zur Bekämpfung einer Verschmutzung vorliegt, tragen die Vertragsparteien die Kosten ihrer jeweiligen Maßnahmen zur Bekämpfung der Verschmutzung nach Maßgabe des Buchstabens *a* oder *b*.

- a) Wurde die Maßnahme von einer Vertragspartei auf ausdrückliches Ersuchen einer anderen Vertragspartei ergriffen, so hat die ersuchende Vertragspartei der hilfeleistenden Vertragspartei die Kosten für ihre Maßnahme zu erstatten;
- b) wurde die Maßnahme von einer Vertragspartei auf eigene Veranlassung ergriffen, so trägt diese Vertragspartei die Kosten ihrer Maßnahme.

(2) Die ersuchende Vertragspartei kann ihr Ersuchen jederzeit widerrufen, hat aber in diesem Fall die der hilfeleistenden Vertragspartei bereits entstandenen oder von ihr übernommenen Kosten zu tragen.

Artikel 10

Sofern nichts anderes vereinbart ist, werden die Kosten der von einer Vertragspartei auf Ersuchen einer anderen Vertragspartei ergriffenen Maßnahme nach den Rechtsvorschriften und den üblichen Verfahren des hilfeleistenden Landes für die Erstattung solcher Kosten durch eine haftpflichtige natürliche oder juristische Person berechnet.

Artikel 11

Artikel 9 ist nicht so auszulegen, als beeinträchtigt er in irgendeiner Weise die Rechte der Vertragsparteien, von Dritten die Kosten für Maßnahmen zur Bekämpfung einer Verschmutzung oder einer drohenden Verschmutzung aufgrund anderer anwendbarer Bestimmungen und Regeln des innerstaatlichen Rechtes und des Völkerrechts wiederzuerlangen.

Artikel 12

(1) Tagungen der Vertragsparteien werden in regelmäßigen Zeitabständen sowie immer dann abgehalten, wenn dies aufgrund besonderer Umstände nach Maßgabe der Geschäftsordnung beschlossen wird.

(2) Auf ihrer ersten Tagung arbeiten die Vertragsparteien eine Geschäftsordnung und eine Finanzordnung aus; für ihre Annahme ist Einstimmigkeit erforderlich.

(3) Die Verwahrregierung beraumt die erste Tagung der Vertragsparteien so bald wie möglich nach Inkrafttreten dieses Übereinkommens an.

Artikel 13

In den in ihre Zuständigkeit fallenden Bereichen steht der Europäischen Wirtschaftsgemeinschaft eine Anzahl von Stimmen zu, die der Zahl ihrer Mitgliedstaaten entspricht, die Vertragsparteien dieses Übereinkommens sind. Die Europäische Wirtschaftsgemeinschaft übt ihr Stimmrecht in Fällen, in denen ihre Mitgliedstaaten ihr Stimmrecht ausüben, nicht aus; das gleiche gilt im umgekehrten Fall.

Artikel 14

Aufgabe der Tagungen der Vertragsparteien ist es,

- a) eine allgemeine Aufsicht über die Durchführung dieses Übereinkommens auszuüben;
- b) die Wirksamkeit der aufgrund dieses Übereinkommens ergriffenen Maßnahmen zu überprüfen;
- c) alle anderen Aufgaben wahrzunehmen, die nach diesem Übereinkommen erforderlich sind.

Artikel 15

(1) Die Vertragsparteien sorgen für die Wahrnehmung der Sekretariatsaufgaben im Zusammenhang mit diesem Übereinkommen, wobei bestehende Regelungen im Rahmen anderer internationaler Übereinkünfte über die Verhütung der Meeresverschmutzung zu berücksichtigen sind, die für dieselbe Region in Kraft sind wie dieses Übereinkommen.

(2) Jede Vertragspartei leistet einen Beitrag in Höhe von 2,5 v.H. zu den jährlichen Ausgaben für das Übereinkommen. Der Restbetrag der Ausgaben für das Übereinkommen wird zwischen den Vertragsparteien mit Ausnahme der Europäischen Wirtschaftsgemeinschaft im Verhältnis ihres Bruttosozialprodukts und entsprechend dem regelmäßig von der Generalversammlung der Vereinten Nationen beschlossenen Beitragsschlüssel aufgeteilt. In keinem Fall darf der Beitrag einer Vertragspartei zu diesem Restbetrag 20 v. H. des Restbetrags überschreiten.

Artikel 16

(1) Unbeschadet des Artikels 17 wird ein Vorschlag einer Vertragspartei zur Änderung dieses Übereinkommens oder seiner Anlage auf einer Tagung der Vertragsparteien geprüft. Nach einstimmiger Annahme des Vorschlags wird die Änderung den Vertragsparteien von der Verwahrregierung mitgeteilt.

(2) Eine solche Änderung tritt am ersten Tag des zweiten Monats nach dem Tag in Kraft, an dem der Verwahrregierung Notifikationen über die Genehmigung von allen Vertragsparteien erhalten hat.

Artikel 17

(1) Zwei oder mehr Vertragsparteien können die gemeinsamen Grenzen ihrer in der Anlage zu diesem Übereinkommen bezeichneten Zonen ändern.

(2) Eine solche Änderung tritt für alle Vertragsparteien am ersten Tag des sechsten Monats nach dem Tag in Kraft, an dem sie von der Verwahrregierung mitgeteilt worden ist, sofern nicht innerhalb von drei Monaten nach dieser Mitteilung eine Vertragspartei Einspruch erhoben oder Konsultationen über die Angelegenheit beantragt hat.

Artikel 18

(1) Dieses Übereinkommen liegt für die Regierungen der Staaten, die zur Teilnahme an der am 13. September 1983 in Bonn abgehaltenen Konferenz über das Übereinkommen zur Zusammenarbeit bei der Bekämpfung der Verschmutzung der Nordsee durch Öl und andere Schadstoffe eingeladen waren, und für die Europäische Wirtschaftsgemeinschaft zur Unterzeichnung auf.

(2) Diese Staaten und die Europäische Wirtschaftsgemeinschaft können Vertragsparteien dieses Übereinkommens werden, indem sie es ohne Vorbehalt der Ratifikation, Annahme oder Genehmigung unterzeichnen oder indem sie es vorbehaltlich der Ratifikation, Annahme oder Genehmigung unterzeichnen und danach ratifizieren, annehmen oder genehmigen.

(3) Die Ratifikations-, Annahme- oder Genehmigungsurkunden werden bei der Regierung der Bundesrepublik Deutschland hinterlegt.

Artikel 19

(1) Dieses Übereinkommen tritt am ersten Tag des zweiten Monats nach dem Tag in Kraft, an dem die Regierungen aller in Artikel 18 bezeichneten Staaten und die Europäische Wirtschaftsgemeinschaft es ohne Vorbehalt der Ratifikation, Annahme oder Genehmigung unterzeichnet oder eine Ratifikations-, Annahme- oder Genehmigungsurkunde hinterlegt haben.

(2) Mit dem Inkrafttreten dieses Übereinkommens tritt das am 9. Juni 1969 in Bonn beschlossene Übereinkommen zur Zusammenarbeit bei der Bekämpfung von Ölverschmutzungen der Nordsee außer Kraft.

Artikel 20

(1) Die Vertragsparteien können jeden anderen Küstenstaat des Nordostatlantikgebiets einstimmig einladen, diesem Übereinkommen beizutreten.

(2) In einem solchen Fall werden Artikel 2 und die Anlage entsprechend geändert. Die Änderungen sind auf einer Tagung der Vertragsparteien einstimmig anzunehmen; sie treten mit dem Inkrafttreten dieses Übereinkommens für den beitretenden Staat in Kraft.

Artikel 21

(1) Für jeden Staat, der diesem Übereinkommen beitrifft, tritt es am ersten Tag des zweiten Monats nach dem Tag in Kraft, an dem dieser Staat seine Beitrittsurkunde hinterlegt.

(2) Die Beitrittsurkunden werden bei der Regierung der Bundesrepublik Deutschland hinterlegt.

Artikel 22

(1) Nachdem dieses Übereinkommen fünf Jahre lang in Kraft gewesen ist, kann es von jeder Vertragspartei gekündigt werden.

(2) Die Kündigung erfolgt durch eine an die Verwahrregierung gerichtete schriftliche Notifikation; diese Regierung notifiziert allen anderen Vertragsparteien den Eingang jeder Kündigung sowie den Tag ihres Eingangs.

(3) Die Kündigung wird ein Jahr nach dem Tag wirksam, an dem sie bei der Verwahrregierung eingegangen ist.

Artikel 23

Die Verwahrregierung unterrichtet die Vertragsparteien und die in Artikel 18 Bezeichneten

- a) von jeder Unterzeichnung dieses Übereinkommens;
- b) von jeder Hinterlegung einer Ratifikations-, Annahme-, Genehmigungs- oder Beitrittsurkunde und vom Eingang jeder Kündigungsanzeige;
- c) vom Zeitpunkt des Inkrafttretens dieses Übereinkommens;
- d) vom Eingang jeder Notifikation über die Genehmigung von Änderungen dieses Übereinkommens oder seiner Anlage und vom Zeitpunkt des Inkrafttretens dieser Änderungen.

Artikel 24

Die Urschrift dieses Übereinkommens, dessen deutscher, englischer und französischer Wortlaut gleichermaßen verbindlich ist, wird bei der Regierung der Bundesrepublik Deutschland hinterlegt; diese übermittelt den Vertragsparteien beglaubigte Abschriften sowie dem Generalsekretär der Vereinten Nationen eine beglaubigte Abschrift zur Registrierung und Veröffentlichung nach Artikel 102 der Charta der Vereinten Nationen.

[For the testimonium and signatures, see p. 53 of this volume — Pour le testimonium et les signatures, voir p. 53 du présent volume.]

AGREEMENT¹ FOR CO-OPERATION IN DEALING WITH POLLUTION OF THE NORTH SEA BY OIL AND OTHER HARMFUL SUBSTANCES

The Governments of the Kingdom of Belgium, the Kingdom of Denmark, the French Republic, the Federal Republic of Germany, the Kingdom of the Netherlands, the Kingdom of Norway, the Kingdom of Sweden, the United Kingdom of Great Britain and Northern Ireland and the European Economic Community,

Recognising that pollution of the sea by oil and other harmful substances in the North Sea area may threaten the marine environment and the interests of coastal States,

Noting that such pollution has many sources and that casualties and other incidents at sea are of great concern,

Convinced that an ability to combat such pollution as well as active co-operation and mutual assistance among States are necessary for the protection of their coasts and related interests,

Welcoming the progress that has already been achieved within the framework of the Agreement for Co-operation in Dealing with Pollution of the North Sea by Oil, signed at Bonn on 9 June 1969,²

Wishing to develop further mutual assistance and co-operation in combating pollution,

Have agreed as follows:

Article 1

This Agreement shall apply whenever the presence or the prospective presence of oil or other harmful substances polluting or threatening to pollute the sea within the North Sea area, as defined in Article 2 of this Agreement, presents a grave and imminent danger to the coast or related interests of one or more Contracting Parties.

¹ Came into force on 1 September 1989, i.e., the first day of the second month following the date on which the Governments of all the States mentioned in article 18 and the European Economic Community had signed it without reservation as to ratification, acceptance or approval or had deposited an instrument of ratification, acceptance or approval with the Government of the Federal Republic of Germany, in accordance with article 19 (1):

<i>Participant</i>	<i>Date of definitive signature (s) or of deposit of the instrument of ratification, acceptance (A) or approval (AA)</i>
Belgium	6 July 1989
Denmark	27 February 1985 A
European Economic Community	24 September 1984 AA
France	30 January 1986 AA
Germany, Federal Republic of	13 September 1983 s
Netherlands	7 May 1984 A
Norway	30 May 1985
Sweden	10 May 1984
United Kingdom of Great Britain and Northern Ireland	21 May 1985
<i>(With a declaration of application to the Bailiwicks of Guernsey and Jersey.)</i>	

² United Nations, *Treaty Series*, vol. 704, p. 3.

Article 2

For the purpose of this Agreement the North Sea area means the North Sea proper southwards of latitude 61° N, together with:

- (a) The Skagerrak, the southern limit of which is determined east of the Skaw by the latitude 57°44'.8 N;
- (b) The English Channel and its approaches eastwards of a line drawn fifty nautical miles to the west of a line joining the Scilly Isles and Ushant.

Article 3

(1) The Contracting Parties consider that protection against pollution of the kind referred to in Article 1 of this Agreement is a matter which calls for active co-operation between them.

(2) The Contracting Parties shall jointly develop and establish guidelines for the practical, operational and technical aspects of joint action.

Article 4

Contracting Parties undertake to inform the other Contracting Parties about:

- (a) Their national organisation for dealing with pollution of the kind referred to in Article 1 of this Agreement;
- (b) The competent authority responsible for receiving and dispatching reports of such pollution and for dealing with questions concerning measures of mutual assistance between Contracting Parties;
- (c) Their national means for avoiding or dealing with such pollution, which might be made available for international assistance;
- (d) New ways in which such pollution may be avoided and about new effective measures to deal with it;
- (e) Major pollution incidents of this kind dealt with.

Article 5

(1) Whenever a Contracting Party is aware of a casualty or the presence of oil or other harmful substances in the North Sea area likely to constitute a serious threat to the coast or related interests of any other Contracting Party, it shall inform that Party without delay through its competent authority.

(2) The Contracting Parties undertake to request the masters of all ships flying their flags and pilots of aircraft registered in their countries to report without delay through the channels which may be most practicable and adequate in the circumstances:

- (a) All casualties causing or likely to cause pollution of the sea;
- (b) The presence, nature and extent of oil or other harmful substances likely to constitute a serious threat to the coast or related interests of one or more Contracting Parties.

(3) The Contracting Parties shall establish a standard form for the reporting of pollution as required under paragraph 1 of this Article.

Article 6

(1) For the sole purpose of this Agreement the North Sea area is divided into the zones described in the Annex to this Agreement.

(2) The Contracting Party within whose zone a situation of the kind described in Article 1 of this Agreement occurs shall make the necessary assessments of the nature and extent of any casualty or, as the case may be, of the type and approximate quantity of oil or other harmful substances and the direction and speed of movement thereof.

(3) The Contracting Party concerned shall immediately inform all the other Contracting Parties through their competent authorities of its assessments and of any action which it has taken to deal with the oil or other harmful substances and shall keep these substances under observation as long as they are present in its zone.

(4) The obligations of the Contracting Parties under the provisions of this Article with respect to the zones of joint responsibility shall be the subject of special technical arrangements to be concluded between the Parties concerned. These arrangements shall be communicated to the other Contracting Parties.

Article 7

A Contracting Party requiring assistance to deal with pollution or the prospective presence of pollution at sea or on its coast may call on the help of the other Contracting Parties. Contracting Parties requesting assistance shall specify the kind of assistance they require. The Contracting Parties called upon for help in accordance with this Article shall use their best endeavours to bring such assistance as is within their power taking into account, particularly in the case of pollution by harmful substances other than oil, the technological means available to them.

Article 8

(1) The provisions of this Agreement shall not be interpreted as in any way prejudicing the rights and obligations of the Contracting Parties under international law, especially in the field of the prevention and combating of marine pollution.

(2) In no case shall the division into zones referred to in Article 6 of this Agreement be invoked as a precedent or argument in any matter concerning sovereignty or jurisdiction.

Article 9

(1) In the absence of an agreement concerning the financial arrangements governing actions of Contracting Parties to deal with pollution which might be concluded on a bilateral or multilateral basis or on the occasion of a joint combating operation, Contracting Parties shall bear the costs of their respective actions in dealing with pollution in accordance with subparagraph (a) or subparagraph (b) below:

(a) If the action was taken by one Contracting Party at the express request of another Contracting Party, the Contracting Party requesting such assistance shall reimburse to the assisting Contracting Party the costs of its action;

(b) If the action was taken by a Contracting Party on its own initiative, this Contracting Party shall bear the costs of its action.

(2) The Contracting Party requesting assistance may cancel its request at any time, but in that case it shall bear the costs already incurred or committed by the assisting Contracting Party.

Article 10

Unless otherwise agreed the costs of action taken by a Contracting Party at the request of another Contracting Party shall be calculated according to the law and current practice in the assisting country concerning the reimbursement of such costs by a person or entity liable.

Article 11

Article 9 of this Agreement shall not be interpreted as in any way prejudicing the rights of Contracting Parties to recover from third parties the costs of action to deal with pollution or the threat of pollution under other applicable provisions and rules of national and international law.

Article 12

(1) Meetings of the Contracting Parties shall be held at regular intervals and at any time when, due to special circumstances, it is so decided in accordance with the Rules of Procedure.

(2) The Contracting Parties at their first meeting shall draw up Rules of Procedure and Financial Rules, which shall be adopted by unanimous vote.

(3) The Depositary Government shall convene the first meeting of Contracting Parties as soon as possible after the entry into force of this Agreement.

Article 13

Within the areas of its competence, the European Economic Community is entitled to a number of votes equal to the number of its Member States which are Contracting Parties to the present Agreement. The European Economic Community shall not exercise its right to vote in cases where its Member States exercise theirs and conversely.

Article 14

It shall be the duty of meetings of the Contracting Parties:

- (a) To exercise overall supervision over the implementation of this Agreement;
- (b) To review the effectiveness of the measures taken under this Agreement;
- (c) To carry out such other functions as may be necessary under the terms of this Agreement.

Article 15

(1) The Contracting Parties shall make provision for the performance of secretariat duties in relation to this Agreement, taking into account existing arrangements in the framework of other international agreements on the prevention of marine pollution in force for the same region as this Agreement.

(2) Each Contracting Party shall contribute 2.5% towards the annual expenditure of the Agreement. The balance of the Agreement's expenditure shall be divided among Contracting Parties other than the European Economic Community in proportion to their gross national product in accordance with the scale of assessment adopted regularly by the United Nations General Assembly. In no case shall the contribution of a Contracting Party to this balance exceed 20% of the balance.

Article 16

(1) Without prejudice to Article 17 of this Agreement, a proposal by a Contracting Party for the amendment of this Agreement or its Annex shall be considered at a meeting of the Contracting Parties. Following adoption of the proposal by unanimous vote the amendment shall be communicated by the Depositary Government to the Contracting Parties.

(2) Such an amendment shall enter into force on the first day of the second month following the date on which the Depositary Government has received notifications of approval from all Contracting Parties.

Article 17

(1) Two or more Contracting Parties may modify the common boundaries of their zones described in the Annex to this Agreement.

(2) Such a modification shall enter into force for all Contracting Parties on the first day of the sixth month following the date of its communication by the Depositary Government unless, within a period of three months following that communication, a Contracting Party has expressed an objection or has requested consultation on the matter.

Article 18

(1) This Agreement shall be open for signature by the Governments of the States invited to participate in the Conference on the Agreement for Co-operation in Dealing with Pollution of the North Sea by Oil and Other Harmful Substances, held at Bonn on 13 September 1983, and by the European Economic Community.

(2) These States and the European Economic Community may become Parties to this Agreement either by signature without reservation as to ratification, acceptance or approval or by signature subject to ratification, acceptance or approval followed by ratification, acceptance or approval.

(3) Instruments of ratification, acceptance or approval shall be deposited with the Government of the Federal Republic of Germany.

Article 19

(1) This Agreement shall enter into force on the first day of the second month following the date on which the Governments of all the States mentioned in Article 18 of this Agreement and the European Economic Community have signed the Agreement without reservation as to ratification, acceptance or approval or have deposited an instrument of ratification, acceptance or approval.

(2) Upon the entry into force of this Agreement, the Agreement for Co-operation in dealing with Pollution of the North Sea by Oil, done at Bonn on 9 June 1969, shall cease to be in force.

Article 20

(1) The Contracting Parties may unanimously invite any other coastal State of the North East Atlantic area to accede to this Agreement.

(2) In such a case Article 2 of this Agreement and its Annex shall be amended as necessary. The amendments shall be adopted by unanimous vote at a meeting of the Contracting Parties and shall take effect upon the entry into force of this Agreement for the acceding State.

Article 21

(1) For each State acceding to this Agreement, the Agreement shall enter into force on the first day of the second month following the date of deposit by such State of its instrument of accession.

(2) Instruments of accession shall be deposited with the Government of the Federal Republic of Germany.

Article 22

(1) After this Agreement has been in force for five years it may be denounced by any Contracting Party.

(2) Denunciation shall be effected by a notification in writing addressed to the Depositary Government which shall notify all the other Contracting Parties of any denunciation received and of the date of its receipt.

(3) A denunciation shall take effect one year after its receipt by the Depositary Government.

Article 23

The Depositary Government shall inform the Contracting Parties and those referred to in Article 18 of this Agreement of:

- (a) Any signature of this Agreement;
- (b) The deposit of any instrument of ratification, acceptance, approval or accession and of the receipt of any notice of denunciation;
- (c) The date of entry into force of this Agreement;
- (d) The receipt of any notification of approval relating to amendments to this Agreement or its Annex and of the date of entry into force of such amendments.

Article 24

The original of this Agreement, of which the English, French and German texts are equally authentic, shall be deposited with the Government of the Federal Republic of Germany, which shall send certified copies thereof to the Contracting Parties and which shall transmit a certified copy to the Secretary-General of the United Nations for registration and publication in accordance with Article 102 of the Charter of the United Nations.

[For the testimonium and signatures, see p. 53 of this volume.]

ACCORD¹ CONCERNANT LA COOPÉRATION EN MATIÈRE DE LUTTE CONTRE LA POLLUTION DE LA MER DU NORD PAR LES HYDROCARBURES ET AUTRES SUBSTANCES DAN- GEREUSES

Les Gouvernements de la République fédérale d'Allemagne, du Royaume de Belgique, du Royaume du Danemark, de la République française, du Royaume de Norvège, du Royaume des Pays-Bas, du Royaume de Suède, du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord et la Communauté économique européenne,

Reconnaissant que la pollution des eaux par les hydrocarbures et autres substances dangereuses dans la région de la mer du Nord peut présenter un danger pour le milieu marin et les intérêts des Etats côtiers,

Prenant note du fait que cette pollution a des sources nombreuses et que les sinistres et autres événements de mer suscitent de vives inquiétudes.

Convaincus que l'aptitude à lutter contre cette pollution, ainsi qu'une coopération active et une assistance mutuelle entre les Etats sont nécessaires pour protéger leurs côtes et leurs intérêts connexes.

Se félicitant des progrès déjà réalisés dans le cadre de l'Accord concernant la coopération en matière de lutte contre la pollution des eaux de la mer du Nord par les hydrocarbures, signé à Bonn le 9 juin 1969,²

Souhaitant développer l'assistance mutuelle et la coopération en matière de lutte contre la pollution,

Sont convenus de ce qui suit :

Article 1^{er}

Le présent Accord s'applique quand la présence ou la menace d'hydrocarbures ou d'autres substances dangereuses polluant ou pouvant polluer les eaux

¹ Entré en vigueur le 1^{er} septembre 1989, soit le premier jour du deuxième mois ayant suivi la date à laquelle les Gouvernements de tous les Etats mentionnés à l'article 18 et la Communauté économique européenne l'eurent signé sans réserve de ratification, d'acceptation ou d'approbation ou eurent déposé un instrument de ratification, d'acceptation ou d'approbation auprès du Gouvernement de la République fédérale d'Allemagne, conformément au paragraphe 1 de l'article 19 :

<i>Participant</i>	<i>Date de la signature définitive (s) ou du dépôt de l'instrument de ratification, d'acceptation (A) ou d'approbation (AA)</i>	
Allemagne, République fédérale d'	13 septembre 1983	s
Belgique	6 juillet	1989
Communauté économique européenne	24 septembre	1984 AA
Danemark	27 février	1985 A
France	30 janvier	1986 AA
Norvège	30 mai	1985
Pays-Bas	7 mai	1984 A
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	21 mai	1985
(Avec déclaration d'application aux baillages de Guernesey et de Jersey.)		
Suède	10 mai	1984

² Nations Unies, *Recueil des Traités*, vol. 704, p. 3.

dans la région de la mer du Nord telle qu'elle est définie à l'article 2 du présent Accord, constitue un danger grave et imminent pour les côtes ou les intérêts connexes d'une ou plusieurs Parties contractantes.

Article 2

Aux fins du présent Accord la région de la mer du Nord signifie la mer du Nord proprement dite au sud du 61^e degré de latitude Nord ainsi que :

- (a) Le Skagerrak dont la limite sud est déterminée à l'est de la pointe de Skagen par la latitude 57°44',8 N;
- (b) La Manche et ses entrées à l'est d'une ligne tracée à une distance de 50 milles marins à l'ouest d'une ligne reliant les îles Sorlingues à l'île d'Ouessant.

Article 3

(1) Les Parties contractantes estiment que la protection contre la pollution telle qu'elle est décrite à l'article 1^{er} du présent Accord appelle une coopération active entre elles.

(2) Les Parties contractantes élaborent et établissent conjointement des lignes directrices en ce qui concerne les aspects pratiques, opérationnels et techniques d'une action conjointe.

Article 4

Les Parties contractantes s'engagent à donner aux autres Parties contractantes les informations concernant :

- (a) Leur organisation nationale compétente en matière de lutte contre la pollution telle que visée à l'article 1^{er} du présent Accord;
- (b) L'autorité compétente chargée de recevoir et de transmettre les informations concernant une telle pollution et de traiter des questions d'assistance mutuelle entre les Parties contractantes;
- (c) Leurs moyens nationaux pour éviter ou faire face à une telle pollution qui pourraient être rendus disponibles pour l'assistance sur le plan international;
- (d) Les méthodes nouvelles pour éviter une telle pollution et les procédés nouveaux et efficaces pour y faire face;
- (e) Les principaux incidents de pollution de ce type auxquels il a été fait face.

Article 5

(1) Chaque fois qu'une Partie contractante a connaissance d'un accident ou de la présence d'hydrocarbures ou d'autres substances dangereuses dans la région de la mer du Nord, susceptibles de constituer une menace grave pour les côtes ou les intérêts connexes d'une autre Partie contractante, elle en informe sans délai cette Partie contractante par l'intermédiaire de son autorité compétente.

(2) Les Parties contractantes s'engagent à inviter les capitaines de tous les navires battant leur pavillon national et les pilotes des avions immatriculés dans leur pays, à signaler sans délai par les voies les plus pratiques et les plus adéquates compte tenu des circonstances :

- a) Tous les accidents causant ou pouvant causer une pollution de la mer;

b) La présence, la nature et l'étendue des hydrocarbures ou d'autres substances dangereuses susceptibles de constituer une menace grave pour la côte ou les intérêts connexes d'une ou plusieurs Parties contractantes.

(3) Les Parties contractantes élaborent un formulaire type pour signaler la pollution ainsi qu'il est prévu au paragraphe 1^{er} du présent article.

Article 6

(1) Aux seules fins du présent Accord la région de la mer du Nord est divisée en zones définies à l'Annexe du présent Accord.

(2) La Partie contractante dans la zone de laquelle survient une situation de la nature de celle décrite à l'article 1^{er} du présent Accord, fait les évaluations nécessaires concernant la nature et l'importance de l'accident ou, le cas échéant, le type et la quantité approximative des hydrocarbures ou d'autres substances dangereuses ainsi que la direction et la vitesse de leur mouvement.

(3) La Partie contractante intéressée informe immédiatement toutes les autres Parties contractantes, par l'intermédiaire de leur autorité compétente, de ses évaluations et de toute action entreprise pour lutter contre des hydrocarbures ou autres substances dangereuses; elle continue à garder ces substances sous surveillance aussi longtemps que celles-ci sont présentes dans sa zone.

(4) Les obligations incombant aux Parties contractantes en vertu des dispositions du présent article en ce qui concerne les zones dites de responsabilité commune, font l'objet d'arrangements techniques particuliers entre les Parties intéressées. Ces arrangements sont communiqués aux autres Parties contractantes.

Article 7

Une Partie contractante ayant besoin d'assistance pour faire face à une pollution ou à une menace de pollution en mer ou sur ses côtes peut demander le concours des autres Parties contractantes. Les Parties qui demandent l'assistance précisent le type d'assistance dont elles ont besoin. Les Parties contractantes dont le concours est demandé en vertu du présent article font tous les efforts possibles pour apporter ce concours dans la mesure de leurs moyens en tenant compte, en particulier dans le cas de pollution par les substances dangereuses autres que les hydrocarbures, des possibilités technologiques à leur disposition.

Article 8

(1) Les dispositions du présent Accord ne doivent pas être interprétées d'une manière portant préjudice aux droits et obligations des Parties contractantes conformément au droit international, en particulier dans le domaine de la prévention et de la lutte contre la pollution marine.

(2) En aucun cas la division en zones, mentionnée à l'article 6 du présent Accord, ne peut être invoquée comme précédent ou argument en matière de souveraineté ou de juridiction.

Article 9

(1) En l'absence d'un accord traitant de dispositions financières relatives aux actions menées par les Parties contractantes pour lutter contre la pollution et qui pourrait être conclu bilatéralement ou multilatéralement, ou à l'occasion d'une

opération conjointe de lutte, les Parties contractantes supportent les frais entraînés par leurs actions respectives pour faire face à la pollution, conformément aux paragraphes (a) ou (b) énoncés ci-après :

- (a) Lorsque l'action est menée par une Partie contractante à la demande expresse d'une autre Partie contractante, la Partie contractante ayant demandé de l'aide rembourse à la Partie contractante prêtant l'assistance les frais entraînés par son action;
- (b) Lorsque l'action est menée à la seule initiative d'une Partie contractante, cette dernière supporte les frais entraînés par son action.

(2) La Partie contractante ayant sollicité l'assistance est libre de résilier à tout moment sa demande, mais en ce cas, elle supporte les frais déjà exposés ou engagés par la Partie contractante assistante.

Article 10

Sauf accord contraire, les frais entraînés par une action entreprise par une Partie contractante à la demande d'une autre Partie contractante sont calculés selon la législation et les pratiques en vigueur dans le pays assistant pour le remboursement de tels frais par une personne ou un organisme responsable.

Article 11

L'article 9 du présent Accord ne peut être interprété d'une manière portant préjudice aux droits des Parties contractantes de recouvrer auprès de tiers les frais entraînés par des actions entreprises pour faire face à une pollution ou à une menace de pollution en vertu d'autres dispositions et règles applicables en droit interne et international.

Article 12

(1) Les réunions des Parties contractantes se tiennent à intervalles réguliers et à tout moment où, en raison de circonstances particulières, il en est décidé ainsi conformément au règlement intérieur.

(2) A l'occasion de leur première réunion, les Parties contractantes élaborent un règlement intérieur et un règlement financier, qui sont adoptés à l'unanimité des voix.

(3) Le Gouvernement dépositaire convoque la première réunion des Parties contractantes aussitôt que possible après l'entrée en vigueur du présent Accord.

Article 13

Dans les domaines relevant de sa compétence, la Communauté économique européenne exerce son droit de vote avec un nombre de voix égal au nombre de ses Etats membres qui sont Parties au présent Accord. La Communauté économique européenne n'exerce pas son droit de vote dans les cas où ses Etats membres exercent le leur et inversement.

Article 14

Il incombe aux réunions des Parties contractantes :

- (a) D'exercer une surveillance générale sur la mise en œuvre du présent Accord;
- (b) D'examiner régulièrement l'efficacité des mesures prises en vertu du présent Accord;

- (c) D'exercer toutes autres fonctions qui pourraient être nécessaires conformément aux dispositions du présent Accord.

Article 15

(1) Les Parties contractantes prennent des dispositions pour que soient assurées les fonctions de secrétariat relatives au présent Accord, en tenant compte des arrangements existant à cet effet dans le cadre d'autres accords internationaux sur la prévention en matière de pollution marine en vigueur dans la même région que le présent Accord.

(2) Chaque Partie contractante contribue à raison de 2,5% aux dépenses annuelles entraînées par l'Accord. Le solde des dépenses de l'Accord est réparti entre les Parties contractantes autres que la Communauté économique européenne au prorata de leur produit national brut, conformément au barème de répartition voté régulièrement par l'Assemblée générale des Nations Unies. En aucun cas, la contribution d'une Partie contractante au règlement de ce solde ne peut excéder 20% de ce solde.

Article 16

(1) Sans préjudice des dispositions de l'article 17 du présent Accord, une proposition émanant d'une Partie contractante en vue de l'amendement du présent Accord ou de son Annexe est étudiée lors d'une réunion des Parties contractantes. Après l'adoption de la proposition par un vote unanime, l'amendement est porté à la connaissance des Parties contractantes par le Gouvernement dépositaire.

(2) Un tel amendement entre en vigueur le premier jour du second mois suivant la date à laquelle le Gouvernement dépositaire a reçu notification de son approbation par toutes les Parties contractantes.

Article 17

(1) Deux Parties contractantes ou plus peuvent modifier les limites communes de leurs zones définies dans l'Annexe du présent Accord.

(2) Une telle modification entrera en vigueur pour toutes les Parties contractantes le premier jour du sixième mois suivant la date de sa communication par le Gouvernement dépositaire, à moins que, dans un délai de trois mois après cette communication, une Partie contractante ait soulevé une objection ou ait demandé des consultations en la matière.

Article 18

(1) Le présent Accord sera ouvert à la signature des Gouvernements des Etats invités à participer à la Conférence sur l'Accord concernant la coopération en matière de lutte contre la pollution de la mer du Nord par les hydrocarbures et autres substances dangereuses, réunie à Bonn le 13 septembre 1983, ainsi qu'à celle de la Communauté économique européenne.

(2) Ces Etats et la Communauté économique européenne pourront devenir Parties au présent Accord, soit par signature sans réserve de ratification, d'acceptation ou d'approbation, soit par signature sous réserve de ratification, d'acceptation ou d'approbation suivie de ratification, d'acceptation ou d'approbation.

(3) Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Gouvernement de la République fédérale d'Allemagne.

Article 19

(1) Le présent accord entrera en vigueur le premier jour du second mois suivant la date à laquelle les Gouvernements de tous les Etats mentionnés à l'article 18 du présent Accord et la Communauté économique européenne l'auront signé sans réserve de ratification, d'acceptation ou d'approbation ou auront déposé un instrument de ratification, d'acceptation ou d'approbation.

(2) A l'entrée en vigueur du présent Accord, l'Accord concernant la coopération en matière de lutte contre la pollution des eaux de la mer du Nord par les hydrocarbures, signé à Bonn le 9 juin 1969, cessera d'être en vigueur.

Article 20

(1) Les Parties contractantes peuvent à l'unanimité inviter tout autre Etat côtier de l'Atlantique du Nord-Est à adhérer au présent Accord.

(2) Dans ce cas, l'article 2 du présent Accord et son Annexe seront amendés en conséquence. Les amendements seront adoptés par un vote unanime lors d'une réunion des Parties contractantes et prendront effet au moment de l'entrée en vigueur du présent Accord pour l'Etat adhérent.

Article 21

(1) Pour chaque Etat adhérent au présent Accord, celui-ci entrera en vigueur le premier jour du second mois suivant la date du dépôt par ledit Etat de son instrument d'adhésion.

(2) Les instruments d'adhésion seront déposés auprès du Gouvernement de la République fédérale d'Allemagne.

Article 22

(1) Le présent Accord peut être dénoncé par l'une quelconque des Parties contractantes après l'expiration d'une période de cinq ans comptée à partir de la date à laquelle cet Accord entre en vigueur.

(2) La dénonciation s'effectue par une notification écrite adressée au Gouvernement dépositaire qui notifie à toutes les autres Parties contractantes toute dénonciation reçue et la date de sa réception.

(3) Une dénonciation prend effet un an après la date à laquelle la notification en aura été reçue par le Gouvernement dépositaire.

Article 23

Le Gouvernement dépositaire informera les Parties contractantes et celles visées à l'article 18 du présent Accord :

- (a) De toute signature du présent Accord;
- (b) Du dépôt des instruments de ratification, d'acceptation, d'approbation ou d'adhésion et de la réception d'un avis de dénonciation;
- (c) De la date d'entrée en vigueur du présent Accord;

- (d) De la réception des notifications d'approbation relatives aux amendements apportés au présent Accord ou à son Annexe et de la date d'entrée en vigueur desdits amendements.

Article 24

L'original du présent Accord, dont les textes en langues allemande, anglaise et française font également foi, sera déposé auprès du Gouvernement de la République fédérale d'Allemagne, qui en communiquera des copies certifiées conformes aux Parties contractantes et qui en transformera une copie certifiée conforme au Secrétaire général de l'Organisation des Nations Unies aux fins d'enregistrement et de publication, en application de l'article 102 de la Charte des Nations Unies.

[Pour le testimonium et les signatures, voir p. 53 du présent volume.]

ZU URKUND DESSEN
haben die von ihren Re-
gierungen hierzu gehörig
befugten Unterzeichne-
ten dieses Übereinkom-
men unterschrieben.

GESCHEHEN ZU Bonn
am 13. September 1983.

IN WITNESS WHEREOF
the undersigned, being
duly authorised thereto
by their respective Gov-
ernments, have signed
this Agreement.

DONE at Bonn, this
thirteenth day of Sep-
tember 1983.

EN FOI DE QUOI les
soussignés, dûment au-
torisés à cet effet par
leurs Gouvernements
respectifs, ont signé le
présent Accord.

FAIT à Bonn, le
13 Septembre 1983.

Für die Regierung
des Königreichs Belgien:
For the Government
of the Kingdom of Belgium:
Pour le Gouvernement
du Royaume de Belgique :

Vorbehaltlich der Ratifikation.
Subject to ratification.
Sous réserve de ratification.

M. VAN USSEL

Für die Regierung
des Königreichs Norwegen:
For the Government
of the Kingdom of Norway:
Pour le Gouvernement
du Royaume de Norvège :

Vorbehaltlich der Ratifikation.
Subject to ratification.
Sous réserve de ratification.

Sv. J. GJELLUM

Für die Regierung
des Königreichs Dänemark:
For the Government
of the Kingdom of Denmark:
Pour le Gouvernement
du Royaume du Danemark :

Vorbehaltlich der Genehmigung.
Subject to approval.
Sous réserve d'approbation.

PAUL FISCHER

Für die Regierung
des Königreichs Schweden:
For the Government
of the Kingdom of Sweden:
Pour le Gouvernement
du Royaume de Suède :

Vorbehaltlich der Ratifikation.¹

LENNART ECKERBERG

¹ Subject to ratification — Sous réserve de ratification.

Für die Regierung
der Französischen Republik:

For the Government
of the French Republic:

Pour le Gouvernement
de la République française :

JACQUES MORIZET

Für die Regierung
der Bundesrepublik Deutschland:
For the Government
of the Federal Republic of Germany:
Pour le Gouvernement
de la République fédérale d'Allemagne :

LAUTENSCHLAGER

Für die Regierung
des Königreichs der Niederlande:
For the Government
of the Kingdom of the Netherlands:
Pour le Gouvernement
du Royaume des Pays-Bas :

Vorbehaltlich der Annahme.
Subject to acceptance.
Sous réserve d'acceptation.

K. W. REININK

Für die Regierung
des Vereinigten Königreichs
Großbritannien und Nordirland:
For the Government
of the United Kingdom of Great Britain
and Northern Ireland:
Pour le Gouvernement
du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

Vorbehaltlich der Ratifikation.
Subject to ratification.
Sous réserve de ratification.

JOCK TAYLOR

Für die Europäische
Wirtschaftsgemeinschaft:
For the European
Economic Community:
Pour la Communauté
économique européenne :

Vorbehaltlich der Annahme.
Subject to acceptance.
Sous réserve d'acceptation.

C. TSAMADOS ANDREOPOULOS

[GERMAN TEXT — TEXTE ALLEMAND]

ANLAGE

BEZEICHNUNG DER ZONEN NACH ARTIKEL 6 DES ÜBEREINKOMMENS

Die Zonen — mit Ausnahme der Zonen gemeinsamer Verantwortung — werden durch die Verbindungslinien folgender Punkte begrenzt:

Dänemark

55°03'00,0" N 8°22'00,0" O
 55°10'00,0" N 7°30'00,0" O
 55°10'00,0" N 2°13'30,0" O
 57°00'00,0" N 1°30'00,0" O
 57°00'00,0" N 2°25'04,6" O
 56°35'42,0" N 2°36'48,0" O
 56°05'12,0" N 3°15'00,0" O
 56°35'30,0" N 5°02'00,0" O
 57°10'30,0" N 6°56'12,0" O
 57°29'54,0" N 7°59'00,0" O
 57°37'06,0" N 8°27'30,0" O
 57°41'48,0" N 8°53'18,0" O
 57°59'18,0" N 9°23'00,0" O
 58°15'41,2" N 10°01'48,1" O
 58°10'00,0" N 10°00'00,0" O
 57°48'00,0" N 10°57'00,0" O
 57°44'48,0" N 10°38'00,0" O

Deutschland

53°34' N 6°38' O
 54°00' N 5°30' O
 54°00' N 2°39,1' O
 55°10' N 2°13,5' O
 55°10' N 7°30' O
 55°03' N 8°22' O

Niederlande

51°32' N 3°18' O
 51°32' N 2°06' O
 52°30' N 3°10' O
 54°00' N 2°39,1' O
 54°00' N 5°30' O
 53°34' N 6°38' O

Norwegen

61°00'00,0" N 4°30'00,0" O
 61°00'00,0" N 2°00'00,0" O
 57°00'00,0" N 1°30'00,0" O
 57°00'00,0" N 2°25'04,6" O
 56°35'42,0" N 2°36'48,0" O
 56°05'12,0" N 3°15'00,0" O
 56°35'30,0" N 5°02'00,0" O
 57°10'30,0" N 6°56'12,0" O
 57°29'54,0" N 7°59'00,0" O
 57°37'06,0" N 8°27'30,0" O
 57°41'48,0" N 8°53'18,0" O
 57°59'18,0" N 9°23'00,0" O
 58°15'41,2" N 10°01'48,1" O
 58°10'00,0" N 10°00'00,0" O
 58°53'34,0" N 10°38'25,0" O

Weiter entlang der norwegischschwedis-
 schen Grenze.

Schweden

57°54' N 11°28' O
 57°48' N 10°57' O
 58°10' N 10°00' O
 58°53'34,0" N 10°38'25,0" O

Weiter entlang der norwegischschwedi-
 schen Grenze.

Vereinigtes Königreich

61°00' N 0°50' W
 61°00' N 2°00' O
 57°00' N 1°30' O
 52°30' N 3°10' O
 51°32' N 2°06' O

Die Zonen gemeinsamer Verantwortung sind wie folgt festgelegt:

(1) *Belgien, Frankreich und Vereinigtes Königreich:*

Seegebiet zwischen den Breitengraden 51°32' N und 51°06' N.

(2) *Frankreich und Vereinigtes Königreich:*

Der Ärmelkanal südwestlich des Breitengrades 51°06' N bis zu einer Verbindungslinie zwischen folgenden Punkten: 49°52' N 07°44' W und 48°27' N 06°25' W.

(3) *Dänemark und Schweden:*

Seegebiet im Skagerrak zwischen den Verbindungslinien folgender Punkte:

57°54' N	11°28' O
57°44,8' N	10°38' O
57°44,8' N	11°28' O.

ANNEX

DESCRIPTION OF THE ZONES REFERRED TO IN ARTICLE 6 OF THIS AGREEMENT

The zones, with the exception of the zones of joint responsibility, are limited by lines joining the following points:

Denmark

55°03'00,0" N 8°22'00,0" E
 55°10'00,0" N 7°30'00,0" E
 55°10'00,0" N 2°13'30,0" E
 57°00'00,0" N 1°30'00,0" E
 57°00'00,0" N 2°25'04,6" E
 56°35'42,0" N 2°36'48,0" E
 56°05'12,0" N 3°15'00,0" E
 56°35'30,0" N 5°02'00,0" E
 57°10'30,0" N 6°56'12,0" E
 57°29'54,0" N 7°59'00,0" E
 57°37'06,0" N 8°27'30,0" E
 57°41'48,0" N 8°53'18,0" E
 57°59'18,0" N 9°23'00,0" E
 58°15'41,2" N 10°01'48,1" E
 58°10'00,0" N 10°00'00,0" E
 57°48'00,0" N 10°57'00,0" E
 57°44'48,0" N 10°38'00,0" E

Federal Republik of Germany

53°34' N 6°38' E
 54°00' N 5°30' E
 54°00' N 2°39,1 E
 55°10' N 2°13,5' E
 55°10' N 7°30' E
 55°03' N 8°22' E

Netherlands

51°32' N 3°18' E
 51°32' N 2°06° E
 52°30' N 3°10' E
 54°00' N 2°39,1' E
 54°00' N 5°30' E
 53°34' N 6°38' E

Norway

61°00'00,0" N 4°30'00,0" E
 61°00'00,0" N 2°00'00,0" E
 57°00'00,0" N 1°30'00,0" E
 57°00'00,0" N 2°25'04,6" E
 56°35'42,0" N 2°36'48,0" E
 56°05'12,0" N 3°15'00,0" E
 56°35'30,0" N 5°02'00,0" E
 57°10'30,0" N 6°56'12,0" E
 57°29'54,0" N 7°59'00,0" E
 57°37'06,0" N 8°27'30,0" E
 57°41'48,0" N 8°53'18,0" E
 57°59'18,0" N 9°23'00,0" E
 58°15'41,2" N 10°01'48,1" E
 58°10'00,0" N 10°00'00,0" E
 58°53'34,0" N 10°38'25,0" E

To be continued along the Norwegian-Swedish border.

Sweden

57°54' N 11°28' E
 57°48' N 10°57' E
 58°10' N 10°00' E
 58°53'34,0" N 10°38'25,0" E

To be continued along the Norwegian-Swedish border.

United Kingdom

61°00' N 0°50' W
 61°00' N 2°00' E
 57°00' N 1°30' E
 52°30' N 3°10' E
 51°32' N 2°06' E

The zones of joint responsibility are as follows:

(1) *Belgium, France and United Kingdom:*

Sea area between parallels 51°32' N and 51°06' N.

(2) *France and United Kingdom:*

The English Channel south-west of parallel 51°06' N to a line drawn between the points: 49°52' N 07°44' W and 48°27' N 06°25' W.

(3) *Denmark und Sweden:*

Sea area between the lines in Skagerrak joining the points:

57°54' N 11°28' E
 57°44,8' N 10°38° E
 57°44,8' N 11°28' E.

ANNEXE

DESCRIPTION DES ZONES PRÉVUES À L'ARTICLE 6 DU PRÉSENT ACCORD

Les zones, à l'exception des zones dites de responsabilité commune, sont limitées par les lignes reliant les points suivants :

Le Danemark

55°03'00,0" N 8°22'00,0" E
 55°10'00,0" N 7°30'00,0" E
 55°10'00,0" N 2°13'30,0" E
 57°00'00,0" N 1°30'00,0" E
 57°00'00,0" N 2°25'04,6" E
 56°35'42,0" N 2°36'48,0" E
 56°05'12,0" N 3°15'00,0" E
 56°35'30,0" N 5°02'00,0" E
 57°10'30,0" N 6°56'12,0" E
 57°29'54,0" N 7°59'00,0" E
 57°37'06,0" N 8°27'30,0" E
 57°41'48,0" N 8°53'18,0" E
 57°59'18,0" N 9°23'00,0" E
 58°15'41,2" N 10°01'48,1" E
 58°10'00,0" N 10°00'00,0" E
 57°48'00,0" N 10°57'00,0" E
 57°44'48,0" N 10°38'00,0" E

L'Allemagne

53°34' N 6°38' E
 54°00' N 5°30' E
 54°00' N 2°39,1 E
 55°10' N 2°13,5' E
 55°10' N 7°30' E
 55°03' N 8°22' E

Les Pays-Bas

51°32' N 3°18' E
 51°32' N 2°06' E
 52°30' N 3°10' E
 54°00' N 2°39,1' E
 54°00' N 5°30' E
 53°34' N 6°38' E

La Norvège

61°00'00,0" N 4°30'00,0" E
 61°00'00,0" N 2°00'00,0" E
 57°00'00,0" N 1°30'00,0" E
 57°00'00,0" N 2°25'04,6" E
 56°35'42,0" N 2°36'48,0" E
 56°05'12,0" N 3°15'00,0" E
 56°35'30,0" N 5°02'00,0" E
 57°10'30,0" N 6°56'12,0" E
 57°29'54,0" N 7°59'00,0" E
 57°37'06,0" N 8°27'30,0" E
 57°41'48,0" N 8°53'18,0" E
 57°59'18,0" N 9°23'00,0" E
 58°15'41,2" N 10°01'48,1" E
 58°10'00,0" N 10°00'00,0" E
 58°53'34,0" N 10°38'25,0" E

A continuer conformément à la frontière entre la Norvège et la Suède.

La Suède

57°54' N 11°28' E
 57°48' N 10°57' E
 58°10' N 10°00' E
 58°53'34,0" N 10°38'25,0" E

A continuer conformément à la frontière entre la Norvège et la Suède.

Le Royaume-Uni

61°00' N 0°50' O
 61°00' N 2°00' E
 57°00' N 1°30' E
 52°30' N 3°10' E
 51°32' N 2°06' E

Les zones dites de responsabilité commune sont fixées comme suit :

(1) *Belgique, France et Royaume-Uni* :

La région de la mer située entre les parallèles 51°32' N et 51°06' N.

(2) *France et Royaume-Uni* :

La Manche au sud-ouest du parallèle 51°06' N jusqu'à une ligne reliant les points 49°52' N 07°44' O et 48°27' N 06°25' O.

(3) *Danemark et Suède*:

La région du Skagerrak située entre les points suivants :

57°54' N 11°28' E
 57°44,8' N 10°38' E
 57°44,8' N 11°28' E.

No. 28023

MULTILATERAL

**Convention on the law applicable to contractual obligations
(with protocol and joint declarations). Concluded at
Rome on 19 June 1980**

*Authentic texts: Danish, German, English, French, Irish, Italian and
Dutch.*

*Registered by the Secretary-General of the Council of the European Com-
munities, acting on behalf of the Parties, on 11 April 1991.*

MULTILATÉRAL

**Convention sur la loi applicable aux obligations contractuel-
les (avec protocole et déclarations communes). Conclue
à Rome le 19 juin 1980**

*Textes authentiques : danois, allemand, anglais, français, irlandais, italien
et néerlandais.*

*Enregistrée par le Secrétaire général du Conseil des Communautés euro-
péennes, agissant au nom des Parties, le 11 avril 1991.*

[DANISH TEXT — TEXTE DANOIS]

KONVENTION OM, HVILKEN LOV DER SKAL ANVENDES PÅ KONTRAKTLIGE FORPLIGTELSE

PRÆAMBEL

De høje kontraherende parter i traktaten om oprettelse af Det europæiske økonomiske Fællesskab er

I bestræbelse på inden for den internationale privatrets område at fortsætte det lovharmoniseringsarbejde, som allerede er gjort inden for Fællesskabet, særlig vedrørende retternes kompetence og fuldbyrdelse af retsafgørelser, og

I ønsket om at gennemføre ensartede regler om, hvilken lov der skal anvendes på kontraktlige forpligtelser

Blevet enige om følgende bestemmelser:

AFSNIT 1. KONVENTIONENS ANVENDELSESOMRÅDE

Artikel 1. KONVENTIONENS ANVENDELSESOMRÅDE

1. Bestemmelserne i denne konvention finder anvendelse på kontraktlige forpligtelser i alle situationer, hvor der skal foretages et valg mellem lovene i forskellige lande.

2. De finder ikke anvendelse på

- a) spørgsmål vedrørende fysiske personers rets- eller handleevne, dog med forbehold af artikel 11;
- b) kontraktlige forpligtelser vedrørende
 - testamenter og arv,
 - formueforholdet mellem ægtefæller,
 - rettigheder og forpligtelser, som udspringer af familieforhold, slægtskab, ægteskab eller svogerskab, herunder underholdsforpligtelser over for børn født uden for ægteskab;
- c) forpligtelser ifølge veksler, checks og ordregældsbreve eller ifølge andre omsætningspapirer i det omfang, forpligtelserne ifølge sådanne andre omsætningspapirer udspringer af deres negotiable karakter;
- d) voldgifts- og værnetingsaftaler;
- e) spørgsmål, der er omfattet af reglerne om selskaber, foreninger og andre juridiske personer, herunder, spørgsmål om disses stiftelse ved registrering eller på anden måde, deres handleevne, interne organisation og opløsning samt om ledelsens eller deltagerens personlige ansvar i denne egenskab for selskabets, foreningens eller den juridiske persons forpligtelser;
- f) spørgsmålet om, hvorvidt en mellemmand kan binde sin principal, eller hvorvidt et organ for et selskab, en forening eller en anden juridisk person kan binde denne over for tredjemand;

- g) stiftelse af "trusts" eller forholdet mellem stiftere, "trustees" og begunstigede;
- h) bevisspørgsmål og processuelle spørgsmål, dog med forbehold af artikel 14.

3. Bestemmelserne i denne konvention finder ikke anvendelse på forsikringsaftaler, som dækker risici beliggende i Det europæiske økonomiske Fællesskabs medlemsstater. Ved afgørelsen af, om en risiko er beliggende i disse stater, skal domstolen anvende sin egen interne ret.

4. Stk. 3 finder ikke anvendelse på aftaler om genforsikring.

*Artikel 2. ANVENDELSE AF LOVEN
I EN IKKE-KONTRAHERENDE STAT*

Den lov, som udpeges i denne konvention, skal finde anvendelse, selv om det er loven i en ikke-kontraherende stat.

AFSNIT II. ENSARTEDE REGLER

Artikel 3. LOVVALG VED AFTALE

1. En aftale er underkastet den lov, som parterne har vedtaget. Lovvalget skal være udtrykkeligt eller fremgå med rimelig sikkerhed af kontraktens bestemmelser eller omstændighederne i øvrigt. Parternes lovvalg kan omfatte hele aftalen eller kun en del deraf.

2. Parterne kan på et hvilket som helst tidspunkt vedtage, at aftalen skal være underkastet en anden lov end den, der forud skulle anvendes enten ifølge et tidligere lovvalg i henhold til denne artikel eller i medfør af andre bestemmelser i denne konvention. Parternes vedtagelse efter aftalens indgåelse om at underkaste aftalen en anden lov fratager ikke aftalens gyldighed med hensyn til form ifølge artikel 9 og kan ikke gribe ind i tredjemands rettigheder.

3. Parternes aftale om anvendelse af loven i et fremmed land kan, uanset om de tillige har indgået aftale om værneting i et fremmed land, hvis alle andre omstændigheder af betydning på aftaletidspunktet kun har tilknytning til et enkelt land, ikke medføre tilsidesættelse af sådanne regler i dette lands lov, som ikke kan fraviges ved aftale, herefter benævnt "ufravigelige regler".

4. Spørgsmål om eksistens og gyldighed af parternes samtykke til, at en bestemt lov skal anvendes, afgøres efter bestemmelserne i artikel 8, 9 og 11.

Artikel 4. LOVVALGET I MANGEL AF AFTALE HEROM

1. I det omfang der ikke er foretaget et gyldigt lovvalg i henhold til artikel 3, er aftalen underkastet loven i det land, som den har sin nærmeste tilknytning til. Hvis en del af aftalen, som kan adskilles fra resten af aftalen, har nærmere tilknytning til et andet land, kan loven i dette land dog undtagelsesvis bringes i anvendelse på denne del af aftalen.

2. Med forbehold af stk. 5 er der formodning for, at aftalen har sin nærmeste tilknytning til det land, hvor den part, som skal præstere den for aftalen karakteristiske ydelse, på tidspunktet for aftalens indgåelse har sin bopæl eller, hvis det drejer sig om et selskab, en forening eller en anden juridisk person, sit hovedsæde. Indgås aftalen som led i denne parts erhvervsvirksomhed, gælder formodningen dog det land, hvor hovedforretningsstedet er beliggende, eller, hvis

ydelsen efter aftalen skal erlægges fra et andet forretningssted end hovedforretningsstedet, det land, hvor dette andet forretningssted er beliggende.

3. Uanset stk. 2 er der i det omfang, aftalens genstand er en ret over fast ejendom, herunder en brugsret, formodning for, at aftalen har sin nærmeste tilknytning til det land, hvor den faste ejendom er beliggende.

4. Formodningen i stk. 2 gælder ikke for aftaler om transport af gods. Der er for sådanne aftaler formodning for, at aftalen har sin nærmeste tilknytning til det land, hvor transportøren på tidspunktet for aftalens indgåelse har sit hovedforretningssted, hvis dette land tillige er det land, hvor laste- eller lossestedet eller afladerens hovedforretningssted er beliggende. Ved anvendelse af dette stykke skal certepartier for en enkelt rejse og andre aftaler, der har transport af gods som hovedformål, anses for aftaler om transport af gods.

5. Stk. 2 finder ikke anvendelse, hvis det ikke kan afgøres, hvad der er den for aftalen karakteristiske ydelse. Der skal ses bort fra formodningerne i stk. 2, 3 og 4, hvis det af omstændighederne som helhed fremgår, at aftalen har en nærmere tilknytning til et andet land.

Artikel 5. VISSER FORBRUGERAFTALER

1. Denne artikel finder anvendelse på aftaler om levering til en person ("forbrugeren") af løsørengstande eller tjenesteydelser med henblik på en anvendelse, der må anses at ligge uden for hans erhvervsmæssige virksomhed, eller om ydelse af kredit til et sådant formål.

2. Uanset artikel 3 kan parternes lovvalg ikke medføre, at forbrugeren berøves den beskyttelse, der tilkommer ham i medfør af ufravigelige regler i loven i det land, hvor han har sin bopæl,

— såfremt der i dette land forud for aftalens indgåelse er fremsat særligt tilbud over for ham eller er foretaget reklamering, og han dér har foretaget de handlinger, der fra hans side er nødvendige for aftalens indgåelse, eller

— såfremt den anden part eller dennes repræsentant har modtaget forbrugersens bestilling i dette land, eller

— såfremt aftalen angår salg af løsørengstande, og forbrugeren er rejst fra dette land til et andet land og har afgivet sin bestilling dér, under forudsætning af at forbrugersens rejse var arrangeret af sælgeren med det formål at formå forbrugeren til at afslutte køb.

3. Uanset artikel 4 er en aftale, der er omfattet af nærværende artikel, i mangel af et lovvalg i henhold til artikel 3 undergivet loven i det land, hvor forbrugeren har sin bopæl, såfremt den er indgået under de i stk. 2 nævnte omstændigheder.

4. Denne artikel finder ikke anvendelse på

a) transportaftaler;

b) aftaler om levering af tjenesteydelser, såfremt disse udelukkende skal præsteres i et andet land end det, hvor forbrugeren har sin bopæl.

5. Uanset stk. 4 finder denne artikel anvendelse på aftaler, hvorved der for en samlet pris ydes en kombination af rejse og ophold.

Artikel 6. INDIVIDUELLE ARBEJDSAFTALER

1. Uanset artikel 3 kan parternes lovvalg i arbejdsaftaler ikke medføre, at arbejdstageren berøves den beskyttelse, der tilkommer ham i medfør af ufravigelige regler i den lov, som i henhold til stk. 2 ville finde anvendelse i mangel af et lovvalg.

2. Uanset artikel 4 er en arbejdsaftale i mangel af et lovvalg i henhold til artikel 3 undergivet

- a) loven i det land, hvor arbejdstageren ved opfyldelsen af aftalen sædvanligvis udfører sit arbejde, selv om han midlertidigt er beskæftiget i et andet land, eller
- b) hvis arbejdstageren ikke sædvanligvis udfører sit arbejde i et bestemt land, loven i det land, hvor det forretningssted, som har antaget arbejdstageren, er beliggende,

medmindre det af omstændighederne som helhed fremgår, at aftalen har en nærmere tilknytning til et andet land, i hvilket fald loven i dette land finder anvendelse.

Artikel 7. UFRAVIGELIGE REGLER

1. Ved anvendelse af loven i et bestemt land i henhold til denne konvention kan ufravigelige regler i loven i et andet land, som forholdet har en nær tilknytning til, tillægges virkning, såfremt og i det omfang disse regler ifølge dette lands ret skal anvendes uden hensyn til, hvilket lands lov der i øvrigt skal anvendes på aftalen. Ved afgørelsen af, om der bør tillægges sådanne ufravigelige regler virkning, skal der tages hensyn til deres art og formål og til følgerne af, at de anvendes eller ikke anvendes.

2. Denne konvention medfører ingen begrænsninger i anvendelsen af regler i domstolslandets lov i tilfælde, hvor disse er ufravigelige uden hensyn til, hvilket lands lov der i øvrigt skal anvendes på aftalen.

Artikel 8. MATERIEL GYLDIGHED

1. Spørgsmål om eksistens og gyldighed af en aftale eller af en bestemmelse i en aftale afgøres efter den lov, som i henhold til denne konvention skulle anvendes, hvis aftalen eller bestemmelsen var gyldig.

2. En part kan dog påberåbe sig loven i det land, hvor han har sin bopæl, for at godtgøre, at han ikke har samtykket i aftalen eller bestemmelsen, såfremt det af omstændighederne fremgår, at det ikke ville være rimeligt at bestemme virkningen af hans adfærd efter den i stk. 1 angivne lov.

Artikel 9. GYLDIGHED MED HENSYN TIL FORM

1. En aftale, der er indgået mellem personer, som befinder sig i samme land, er gyldig med hensyn til form, hvis den opfylder formkravene i den lov, som skal anvendes på aftalen i henhold til denne konvention, eller i loven i det land, hvor aftalen er indgået.

2. En aftale, der er indgået mellem personer, som befinder sig i forskellige lande, er gyldig med hensyn til form, hvis den opfylder formkravene i den lov, som skal anvendes på aftalen i henhold til denne konvention, eller i loven i et af de pågældende lande.

3. Når en aftale er indgået ved repræsentant, skal der ved anvendelsen af stk. 1 og 2 lægges vægt på det land, hvor repræsentanten befandt sig ved aftalens indgåelse.

4. En viljeserklæring vedrørende en eksisterende eller påtænkt aftale er gyldig med hensyn til form, hvis den opfylder formkravene i den lov, som er eller ville være anvendt på aftalen i henhold til denne konvention, eller i loven i det land, hvor den pågældende viljeserklæring blev afgivet.

5. Stk. 1-4 finder ikke anvendelse på aftaler, som er omfattet af artikel 5, og som er indgået under de i artikel 5, stk. 2, nævnte omstændigheder. Sådanne aftalers gyldighed med hensyn til form afgøres efter loven i det land, hvor forbrugeren har sin bopæl.

6. Uanset stik. 1-4 er en aftale, hvis genstand er en ret over fast ejendom, herunder en brugsret, undergivet sådanne ufravigelige formkrav i loven i det land, hvor ejendommen er beliggende, som ifølge denne lov skal iagttages, uanset i hvilket land aftalen indgås, og uanset hvilken lov der i øvrigt skal anvendes på aftalen.

Artikel 10. OMRÅDET FOR DEN ANVENDELIGE LOV

1. Den lov, som skal anvendes i henhold til artikel 3-6 og 12, skal navnlig anvendes på spørgsmål om

- a) fortolkning;
- b) opfyldelse;
- c) virkningerne af misligholdelse, herunder erstatningsudmåling i det omfang, denne reguleres af retsregler, dog kun inden for grænserne af de beføjelser, som tilkommer domstolen efter dens processuelle regler;
- d) de forskellige ophørsmåder for forpligtelser, herunder forældelse og anden rettighedsfortabelse som følge af fristoverskridelse;
- e) virkningerne af aftalens ugyldighed.

2. For så vidt angår fremgangsmåden ved opfyldelse og foranstaltninger i anledning af mangelfuld opfyldelse skal der tages hensyn til loven på det sted, hvor opfyldelsen sker.

Artikel 11. MANGLENDE HANDLEEVNE

Når en aftale er indgået mellem personer, der befinder sig i samme land, kan en fysisk person, som ville have handleevne efter loven i dette land, kun påberåbe sig sin manglende handleevne efter en anden lov, såfremt den anden aftalepart ved aftalens indgåelse var eller burde have været klar over denne manglende handleevne.

Artikel 12. OVERDRAGELSE AF FORDRINGER

1. Overdragerens og erhververens indbyrdes forpligtelser i henhold til en aftale om overdragelse af en fordring mod en anden person ("skyldneren") er undergivet den lov, som i henhold til denne konvention skal anvendes på aftalen mellem overdrageren og erhververen.

2. Den lov, som finder anvendelse på den overdragne fordring, afgør spørgsmål om fordringens overdragelighed, forholdet mellem erhververen og

skyldneren, betingelserne for, at overdragelsen kan gøres gældende mod skyldneren, samt spørgsmål om, hvorvidt skyldneren er blevet frigjort for sine forpligtelser.

Artikel 13. SUBROGATION

1. Når en person ("fordringshaveren") har en ved aftale stiftet fordring mod en anden ("skyldneren"), og en tredjemand er forpligtet til at fyldestgøre fordringshaveren eller har fyldestgjort denne i henhold til en sådan forpligtelse, skal den lov, som finder anvendelse på tredjemandens forpligtelse til at fyldestgøre fordringshaveren, afgøre, hvorvidt tredjemanden over for skyldneren kan udøve de rettigheder, som fordringshaveren havde mod skyldneren efter den lov, som skal anvendes på forholdet mellem disse, og, i bekræftende fald, hvorvidt han kan gøre dette i fuldt eller kun i begrænset omfang.

2. Samme regel finder anvendelse, hvor flere personer er forpligtede ifølge den samme ved aftale stiftede fordring, og en af disse har fyldestgjort fordringshaveren.

Artikel 14. BEVISBYRDE M.V.

1. Lovvalget i henhold til denne konvention omfatter også lovsformodnings- og bevisbyrde regler, som opstilles i kontraktretten i den lov, som skal anvendes i henhold til konventionen.

2. Bevis for en aftale eller en viljeserklæring kan føres ved ethvert bevismiddel, som er anerkendt i domstolslandets lov eller i en af de i artikel 9 angivne love, i henhold til hvilken aftalen eller viljeserklæringen er gyldig med hensyn til form, forudsat at sådan bevisførelse kan gennemføres for domstolen.

Artikel 15. UDELUKKELSE AF RENVOI

Hvor konventionen foreskriver anvendelse af loven i et bestemt land, skal dette forstås som en henvisning til de i dette land gældende retsregler med undtagelse af landets internationalprivatretnlige regler.

Artikel 16. "ORDRE PUBLIC"

Anvendelse af en regel i en ved konventionen udpeget lov kan kun undlades, såfremt denne anvendelse ville være åbenbart uforenelig med grundlæggende retsprincipper (*ordre public*) i domstolslandet.

Artikel 17. INGEN TILBAGEVIRKENDE KRAFT

Denne konvention skal i en kontraherende stat anvendes på aftaler, der er indgået efter det tidspunkt, hvor konventionen er trådt i kraft i den pågældende stat.

Artikel 18. ENSARTET FORTOLKNING

Ved fortolkningen og anvendelsen af de foranstående ensartede regler skal der tages hensyn til deres internationale karakter og til det ønskelige i, at der opnås ensartethed ved deres fortolkning og anvendelse.

Artikel 19. STATER MED MERE END ÉT RETSSYSTEM

1. Omfatter en stat flere territoriale enheder, som hver har sine egne retsregler vedrørende kontraktlige forpligtelser, skal hver territorial enhed anses

for et land ved fastlæggelsen af den lov, som skal anvendes i henhold til konventionen.

2. En stat, i hvilken forskellige territoriale enheder har deres egne retsregler vedrørende kontraktlige forpligtelser, er ikke forpligtet til at anvende konventionen i tilfælde, hvor der alene er tale om valg mellem lovene i sådanne enheder.

Artikel 20. FORRANG FOR FÆLLESSKABSRET

Denne konvention berører ikke anvendelsen af bestemmelser, som på særlige områder fastsætter lovvalgsregler vedrørende kontraktlige forpligtelser, og som er eller bliver optaget i retsakter fra De europæiske Fællesskabers institutioner eller i nationale love, der er harmoniserede til gennemførelse af sådanne retsakter.

Artikel 21. FORHOLDET TIL ANDRE KONVENTIONER

Denne konvention er ikke til hinder for anvendelse af internationale konventioner, som en kontraherende stat er eller bliver deltager i.

Artikel 22. FORBEHOLD

1. En kontraherende stat kan på tidspunktet for undertegnelse, ratifikation, accept eller godkendelse forbeholde sig ret til ikke at anvende

a) artikel 7, stk. 1;

b) artikel 10, stk. 1, litra *e*.

2. En kontraherende stat kan også tage et eller flere af disse forbehold i forbindelse med en meddelelse i medfør af artikel 27, stk. 2, om udvidelse af konventionen og kan herved begrænse virkningen af forbeholdet til alle eller nogle af de i meddelelsen nævnte områder eller territorier.

3. En kontraherende stat kan på et hvilket som helst tidspunkt tilbagekalde et forbehold, den har taget; forbeholdet ophører med at have virkning den første dag i den tredje kalendermåned efter meddelelsen om tilbagekaldelsen.

AFSNIT III. AFSLUTTENDE BESTEMMELSER

Artikel 23

1. Hvis en kontraherende stat, efter at konventionen er trådt i kraft for denne stat, ønsker at gennemføre en ny lovvalgsregel for en særlig art aftaler, som er omfattet af konventionen, skal den give de øvrige stater, som har undertegnet konventionen, meddelelse om sin hensigt gennem generalsekretæren for Rådet for De europæiske Fællesskaber.

2. Enhver stat, der har undertegnet konventionen, kan inden for en frist på seks måneder fra datoen for meddelelsen til generalsekretæren anmode denne om at foranstalte konsultationer mellem de stater, der har undertegnet konventionen, med henblik på opnåelse af enighed.

3. Har ingen af de stater, der har undertegnet konventionen, anmodet om konsultationer inden for den nævnte frist, eller er der ikke inden to år fra datoen for meddelelsen til generalsekretæren opnået enighed under konsultationerne, kan den pågældende kontraherende stat ændre sin lovgivning som tilkendegivet. De af staten truffene foranstaltninger skal gennem generalsekretæren for Rådet for De europæiske Fællesskaber meddeles de øvrige stater, som har undertegnet konventionen.

Artikel 24

1. Hvis en kontraherende stat, efter at konventionen er trådt i kraft for denne stat, ønsker at blive deltager i en multilateral konvention, der som sit hovedformål eller et af sine hovedformål har at fastlægge internationalprivatretlige regler vedrørende spørgsmål, som er omfattet af denne konvention, finder den i artikel 23 foreskrevne procedure tilsvarende anvendelse. Dog reduceres den i artikel 23, stk. 3, nævnte frist på to år til et år.

2. Den i stk. 1 nævnte procedure kan undlades, såfremt en kontraherende stat eller et af De europæiske Fællesskaber allerede er deltager i den multilaterale konvention, såfremt dennes formål er at revidere en konvention, som den pågældende stat allerede er deltager i, eller såfremt det drejer sig om en konvention, der er indgået inden for rammerne af traktaterne om oprettelse af De europæiske Fællesskaber.

Artikel 25

Er en kontraherende stat af den opfattelse, at den ved konventionen opnåede harmonisering vil blive berørt ved indgåelsen af en overenskomst, som ikke er omfattet af artikel 24, stk. 1, kan den pågældende stat anmode generalsekretæren for Rådet for De europæiske Fællesskaber om at foranstalte konsultationer mellem de stater, der har undertegnet konventionen.

Artikel 26

Enhver kontraherende stat kan anmode om revision af konventionen. I så fald skal formanden for Rådet for De europæiske Fællesskaber indkalde til en konference om revision.

Artikel 27

1. Denne konvention gælder for de kontraherende staters europæiske områder, herunder Grønland, og for alle områder af Den franske Republik.

2. Uanset stk. 1

- a) gælder konventionen ikke for Færøerne, medmindre kongeriget Danmark fremsætter anden erklæring;
- b) gælder konventionen ikke for europæiske områder uden for Det forenede Kongerige, hvis internationale forbindelser varetages af dette, medmindre Det forenede Kongerige fremsætter anden erklæring vedrørende et sådant område;
- c) gælder konventionen for De nederlandske Antiller, såfremt kongeriget Nederlandene fremsætter erklæring herom.

3. De nævnte erklæringer kan fremsættes til enhver tid ved meddelelse til generalsekretæren for Rådet for De europæiske Fællesskaber.

4. Appelsager, der i Det forenede Kongerige indledes mod afgørelser truffet af retter i et af de i stk. 2, litra *b*, nævnte områder, betragtes som sager, der verserer for disse retter.

Artikel 28

1. Denne konvention er fra den 19. juni 1980 åben for undertegnelse for de stater, der har undertegnet traktaterne om oprettelse af De europæiske Fællesskaber.

2. Denne konvention skal ratificeres, accepteres eller godkendes af de stater, der har undertegnet den. Ratifikations-, accept- eller godkendelsesdokumenterne deponeres hos generalsekretæren for Rådet for De europæiske Fællesskaber.

Artikel 29

1. Konventionen træder i kraft den første dag i den tredje måned efter deponeringen af det syvende ratifikations-, accept- eller godkendelsesdokument.

2. For stater, som har undertegnet konventionen, og som ratificerer, accepterer eller godkender den på et senere tidspunkt, træder konventionen i kraft den første dag i den tredje måned efter deponeringen af ratifikations-, accept- eller godkendelsesdokumentet.

Artikel 30

1. Konventionen gælder i 10 år fra den dag, den er trådt i kraft i overensstemmelse med artikel 29, stk. 1, også for stater, for hvilke den er trådt i kraft på et senere tidspunkt.

2. Konventionen fornyes stiltiende for fem år ad gangen, medmindre den opsiges.

3. En kontraherende stat, som ønsker at opsiges konventionen, skal give generalsekretæren for Rådet for De europæiske Fællesskaber meddelelse herom mindst seks måneder før udløbet af tiårs-, henholdsvis femårsperioden. Opsigelsen kan begrænses til kun at angå et område, som konventionen er blevet udstrakt til ved erklæring i henhold til artikel 27, stk. 2.

4. Opsigelsen har kun virkning for den stat, som har afgivet den. Konventionen forbliver i kraft mellem de øvrige kontraherende stater.

Artikel 31

Generalsekretæren for Rådet for De europæiske Fællesskaber skal give de stater, der er parter i traktaten om oprettelse af Det europæiske økonomiske Fællesskab, meddelelse om

- a) undertegnelserne;
- b) deponering af hvert ratifikations-, accept- eller godkendelsesdokument;
- c) datoen for konventionens ikrafttræden;
- d) meddelelser, anmodninger og erklæringer afgivet i medfør af artikel 23-27 og 30; samt
- e) forbehold og tilbagekaldelser af forbehold i henhold til artikel 22.

Artikel 32

Den protokol, der er knyttet som bilag til konventionen, udgør en integrerende del af denne.

Artikel 33

Denne konvention, der er udfærdiget i ét eksemplar på dansk, engelsk, fransk, irsk, italiensk, nederlandsk og tysk, hvilke tekster har samme gyldighed,

deponeres i arkiverne i Generalsekretariatet for Rådet for De europæiske Fællesskaber. Generalsekretæren fremsender en bekræftet genpart til regeringerne i hver af de stater, der har undertegnet konventionen.

[For the testimonium and signatures, see p. 128 of this volume — Pour le testimonium et les signatures, voir p. 128 du présent volume.]

[GERMAN TEXT — TEXTE ALLEMAND]

UEBEREINKOMMEN UEBER DAS AUF VERTRAGLICHE SCHULDVERHÄLTNISSE ANZUWENDENDE RECHT

PRAEAMBEL

Die hohen Vertragsparteien des Vertrags zur Gründung der Europäischen Wirtschaftsgemeinschaft

Im dem Bestreben, die innerhalb der Gemeinschaft insbesondere im Bereich der gerichtlichen Zuständigkeit und der Vollstreckung gerichtlicher Entscheidungen bereits begonnene Rechtsvereinheitlichung auf dem Gebiet des internationalen Privatrechts fortzusetzen,

In dem Wunsch, einheitliche Normen für die Bestimmung des auf vertragliche Schuldverhältnisse anzuwendenden Rechts zu schaffen

Sind wie folgt uebereingekommen:

TITEL I. ANWENDUNGSBEREICH

Artikel 1. ANWENDUNGSBEREICH

(1) Die Vorschriften dieses Uebereinkommens sind auf vertragliche Schuldverhältnisse bei Sachverhalten, die eine Verbindung zum Recht verschiedener Staaten aufweisen, anzuwenden.

(2) Sie sind nicht anzuwenden auf:

- a) den Personenstand sowie die Rechts-, Geschäfts- und Handlungsfähigkeit von natürlichen Personen, vorbehaltlich des Artikels 11;
- b) vertragliche Schuldverhältnisse betreffend:
 - Testamente und das Gebiet des Erbrechts,
 - die ehelichen Güterstände,
 - die Rechte und Pflichten, die auf einem Familien-, Verwandtschafts- oder eherechtlichen Verhältnis oder auf einer Schwägerschaft beruhen, einschliesslich der Unterhaltsverpflichtungen gegenüber einem nichtehelichen Kind;
- c) Verpflichtungen aus Wechseln, Schecks, Eigenwechselln und anderen handelbaren Wertpapieren, sofern die Verpflichtungen aus diesen anderen Wertpapieren aus deren Handelbarkeit entstehen;
- d) Schieds- und Gerichtsstandsvereinbarungen;
- e) Fragen betreffend das Gesellschaftsrecht, das Vereinsrecht und das Recht der juristischen Personen, wie z.B. die Errichtung, die Rechts- und Handlungsfähigkeit die innere Verfassung und die Auflösung von Gesellschaften, Vereinen und juristischen Personen sowie die persönliche gesetzliche Haftung der Gesellschafter und der Organe für die Schulden der Gesellschaft, des Vereins oder der juristischen Person;

- f) die Frage, ob ein Vertreter die Person, für deren Rechnung er zu handeln vorgibt, Dritten gegenüber verpflichten kann, oder ob das Organ einer Gesellschaft, eines Vereins oder einer juristischen Person diese Gesellschaft, diesen Verein oder diese juristische Person gegenüber Dritten verpflichten kann;
- g) die Gründung von "Trusts" sowie die dadurch geschaffenen Rechtsbeziehungen zwischen den Verfügenden, den Treuhändern und den Begünstigten;
- h) den Beweis und das Verfahren, vorbehaltlich des Artikels 14.

(3) Die Vorschriften dieses Übereinkommens sind nicht anzuwenden auf Versicherungsverträge, die in den Hoheitsgebieten der Mitgliedstaaten der Europäischen Wirtschaftsgemeinschaft belegene Risiken decken. Ist zu entscheiden, ob ein Risiko in diesen Hoheitsgebieten belegen ist, so wendet das Gericht sein innerstaatliches Recht an.

- (4) Absatz 3 gilt nicht für Rückversicherungsverträge.

Artikel 2. ANWENDUNG DES RECHTS VON NICHTVERTRAGSSTAATEN

Das nach diesem Übereinkommen bezeichnete Recht ist auch dann anzuwenden, wenn es das Recht eines Nichtvertragsstaats ist.

TITEL II. EINHEITLICHE BESTIMMUNGEN

Artikel 3. FREIE RECHTSWAHL

(1) Der Vertrag unterliegt dem von den Parteien gewählten Recht. Die Rechtswahl muss ausdrücklich sein oder sich mit hinreichender Sicherheit aus den Bestimmungen des Vertrags oder aus den Umständen des Falls ergeben. Die Parteien können die Rechtswahl für ihren ganzen Vertrag oder nur für einen Teil desselben treffen.

(2) Die Parteien können jederzeit vereinbaren, dass der Vertrag nach einem anderen Recht zu beurteilen ist als dem, das zuvor entweder aufgrund einer früheren Rechtswahl nach diesem Artikel oder aufgrund anderer Vorschriften dieses Übereinkommens für ihn massgebend war. Die Formgültigkeit des Vertrags im Sinne des Artikels 9 und Rechte Dritter werden durch eine nach Vertragsabschluss erfolgende Aenderung der Bestimmung des anzuwendenden Rechts nicht berührt.

(3) Sind alle anderen Teile des Sachverhalts im Zeitpunkt der Rechtswahl in ein und demselben Staat belegen, so kann die Wahl eines ausländischen Rechts durch die Parteien — sei sie durch die Vereinbarung der Zuständigkeit eines ausländischen Gerichts ergänzt oder nicht — die Bestimmungen nicht berühren, von denen nach dem Recht jenes Staats durch Vertrag nicht abgewichen werden kann und die nachstehend "zwingende Bestimmungen" genannt werden.

(4) Auf das Zustandekommen und die Wirksamkeit der Einigung der Parteien über das anzuwendende Recht sind die Artikel 8, 9 and 11 anzuwenden.

Artikel 4. MANGELS RECHTSWAHL ANZUWENDENDEN RECHT

(1) Soweit das auf den Vertrag anzuwendende Recht nicht nach Artikel 3 vereinbart worden ist, unterliegt der Vertrag dem Recht des Staats, mit dem er die engsten Verbindungen aufweist. Lässt sich jedoch ein Teil des Vertrags von dem

Rest des Vertrags trennen und weist dieser Teil eine engere Verbindung mit einem anderen Staat auf, so kann auf ihn ausnahmsweise das Recht dieses anderen Staats angewendet werden.

(2) Vorbehaltlich des Absatzes 5 wird vermutet, dass der Vertrag die engsten Verbindungen mit dem Staat aufweist, in dem die Partei, welche die charakteristische Leistung zu erbringen hat, im Zeitpunkt des Vertragsabschlusses ihren gewöhnlichen Aufenthalt oder, wenn es sich um eine Gesellschaft, einen Verein oder eine juristische Person handelt, ihre Hauptverwaltung hat. Ist der Vertrag jedoch in Ausübung einer beruflichen oder gewerblichen Tätigkeit dieser Partei geschlossen worden, so wird vermutet, dass er die engsten Verbindungen zu dem Staat aufweist, in dem sich deren Hauptniederlassung befindet oder in dem, wenn die Leistung nach dem Vertrag von einer anderen als der Hauptniederlassung zu erbringen ist, sich die andere Niederlassung befindet.

(3) Ungeachtet des Absatzes 2 wird, soweit der Vertrag ein dingliches Recht an einem Grundstück oder ein Recht zur Nutzung eines Grundstücks zum Gegenstand hat, vermutet, dass der Vertrag die engsten Verbindungen zu dem Staat aufweist, in dem das Grundstück belegen ist.

(4) Die Vermutung nach Absatz 2 gilt nicht für Güterbeförderungsverträge. Bei diesen Verträgen wird vermutet, dass sie mit dem Staat die engsten Verbindungen aufweisen, in dem der Beförderer im Zeitpunkt des Vertragsabschlusses seine Hauptniederlassung hat, sofern sich in diesem Staat auch der Verladeort oder der Entladeort oder die Hauptniederlassung des Absenders befindet. Als Güterbeförderungsverträge gelten für die Anwendung dieses Absatzes auch Charterverträge für eine einzige Reise und andere Verträge, die in der Hauptsache der Güterbeförderung dienen.

(5) Absatz 2 ist nicht anzuwenden, wenn sich die charakteristische Leistung nicht bestimmen lässt. Die Vermutungen nach den Absätzen 2, 3 und 4 gelten nicht, wenn sich aus der Gesamtheit der Umstände ergibt, dass der Vertrag engere Verbindungen mit einem anderen Staat aufweist.

Artikel 5. VERBRAUCHERVERTRÄGE

(1) Dieser Artikel gilt für Verträge über die Lieferung beweglicher Sachen oder die Erbringung von Dienstleistungen an eine Person, den Verbraucher, zu einem Zweck, der nicht der beruflichen oder gewerblichen Tätigkeit des Verbrauchers zugerechnet werden kann, sowie für Verträge zur Finanzierung eines solchen Geschäfts.

(2) Ungeachtet des Artikels 3 darf die Rechtswahl der Parteien nicht dazu führen, dass dem Verbraucher der durch die zwingenden Bestimmungen des Rechts des Staats, in dem er seinen gewöhnlichen Aufenthalt hat, gewährte Schutz entzogen wird:

- wenn dem Vertragsabschluss ein ausdrückliches Angebot oder eine Werbung in diesem Staat vorausgegangen ist und wenn der Verbraucher in diesem Staat die zum Abschluss des Vertrags erforderlichen Rechtshandlungen vorgenommen hat, oder
- wenn der Vertragspartner des Verbrauchers oder sein Vertreter die Bestellung des Verbrauchers in diesem Staat entgegengenommen hat, oder
- wenn der Vertrag den Verkauf von Waren betrifft und der Verbraucher von diesem Staat ins Ausland gereist ist und dort seine Bestellung aufgegeben hat,

sofern diese Reise vom Verkäufer mit dem Ziel herbeigeführt worden ist, den Verbraucher zum Vertragsabschluss zu veranlassen.

(3) Abweichend von Artikel 4 ist mangels einer Rechtswahl nach Artikel 3 für Verträge, die unter den in Absatz 2 bezeichneten Umständen zustande gekommen sind, das Recht des Staats massgebend, in dem der Verbraucher seinen gewöhnlichen Aufenthalt hat.

(4) Dieser Artikel gilt nicht für

- a) Beförderungsverträge;
- b) Verträge über die Erbringung von Dienstleistungen, wenn die dem Verbraucher geschuldeten Dienstleistungen ausschliesslich in einem anderen als dem Staat erbracht werden müssen, in dem der Verbraucher seinen gewöhnlichen Aufenthalt hat.

(5) Ungeachtet des Absatzes 4 gilt dieser Artikel für Reiseverträge, die für einen Pauschalpreis kombinierte Beförderungs- und Unterbringungsleistungen vorsehen.

Artikel 6. ARBEITSVERTRÄGE UND ARBEITSVERHÄLTNISSE VON EINZELPERSONEN

(1) Ungeachtet des Artikels 3 darf in Arbeitsverträgen und Arbeitsverhältnissen die Rechtswahl der Parteien nicht dazu führen, dass dem Arbeitnehmer der Schutz entzogen wird, der ihm durch die zwingenden Bestimmungen des Rechts gewährt wird, das nach Absatz 2 mangels einer Rechtswahl anzuwenden wäre.

(2) Abweichend von Artikel 4 sind mangels einer Rechtswahl nach Artikel 3 auf Arbeitsverträge und Arbeitsverhältnisse anzuwenden:

- a) das Recht des Staats, in dem der Arbeitnehmer in Erfüllung des Vertrags gewöhnlich seine Arbeit verrichtet, selbst wenn er vorübergehend in einen anderen Staat entsandt ist, oder
- b) das Recht des Staats, in dem sich die Niederlassung befindet, die den Arbeitnehmer eingestellt hat, sofern dieser seine Arbeit gewöhnlich nicht in ein und demselben Staat verrichtet,

es sei denn, dass sich aus der Gesamtheit der Umstände ergibt, dass der Arbeitsvertrag oder das Arbeitsverhältnis engere Verbindungen zu einem anderen Staat aufweist; in diesem Fall ist das Recht dieses anderen Staats anzuwenden.

Artikel 7. ZWINGENDE VORSCHRIFTEN

(1) Bei Anwendung des Rechts eines bestimmten Staats aufgrund dieses Uebereinkommens kann den zwingenden Bestimmungen des Rechts eines anderen Staats, mit dem der Sachverhalt eine enge Verbindung aufweist, Wirkung verliehen werden, soweit diese Bestimmungen nach dem Recht des letztgenannten Staats ohne Rücksicht darauf anzuwenden sind, welchem Recht der Vertrag unterliegt. Bei der Entscheidung, ob diesen zwingenden Bestimmungen Wirkung zu verleihen ist, sind ihre Natur und ihr Gegenstand sowie die Folgen zu berücksichtigen, die sich aus ihrer Anwendung oder ihrer Nichtanwendung ergeben würden.

(2) Dieses Uebereinkommen berührt nicht die Anwendung der nach dem Recht des Staats des angerufenen Gerichts geltenden Bestimmungen, die ohne

Rücksicht auf das auf den Vertrag anzuwendende Recht den Sachverhalt zwingend regeln.

Artikel 8. EINIGUNG UND MATERIELLE WIRKSAMKEIT

(1) Das Zustandekommen und die Wirksamkeit des Vertrags oder einer seiner Bestimmungen beurteilen sich nach dem Recht, das nach diesem Uebereinkommen anzuwenden wäre, wenn der Vertrag oder die Bestimmung wirksam wäre.

(2) Ergibt sich jedoch aus den Umständen, dass es nicht gerechtfertigt wäre, die Wirkung des Verhaltens einer Partei nach dem in Absatz 1 bezeichneten Recht zu bestimmen, so kann sich diese Partei für die behauptung, sie habe dem Vertrag nicht zugestimmt, auf das Recht des Staats ihres gewöhnlichen Aufenthaltsorts berufen.

Artikel 9. FORM

(1) Ein zwischen Personen, die sich in demselben Staat befinden, geschlossener Vertrag ist formgültig, wenn er die Formerfordernisse des auf ihn nach diesem Uebereinkommen materiell-rechtlich anzuwendenden Rechts oder des Rechts des Staats, in dem er geschlossen wurde, erfüllt.

(2) Ein zwischen Personen, die sich in verschiedenen Staaten befinden, geschlossener Vertrag ist formgültig, wenn er die Formerfordernisse des auf ihn nach diesem Uebereinkommen materiell-rechtlich anzuwendenden Rechts oder des Rechts eines dieser Staaten erfüllt.

(3) Wird der Vertrag durch einen Vertreter geschlossen, so muss bei Anwendung der Absätze 1 und 2 der Staat berücksichtigt werden, in dem sich der Vertreter befindet.

(4) Ein einseitiges Rechtsgeschäft, das sich auf einen geschlossenen oder zu schliessenden Vertrag bezieht, ist formgültig, wenn es die Formerfordernisse des Rechts, das nach diesem Uebereinkommen für den Vertrag massgebend ist oder massgebend wäre, oder die Formerfordernisse des Rechts des Staats erfüllt, in dem dieses Rechtsgeschäft vorgenommen worden ist.

(5) Die Absätze 1 bis 4 sind nicht anzuwenden auf Verträge, für die Artikel 5 gilt und die unter den in Artikel 5 Absatz 2 bezeichneten Umständen geschlossen worden sind. Für die Form dieser Verträge ist das Recht des Staats massgebend, in dem der Verbraucher seinen gewöhnlichen Aufenthalt hat.

(6) Abweichend von den Absätzen 1 bis 4 beurteilen sich Verträge, die ein dingliches Recht an einem Grundstück oder ein Recht zur Nutzung eines Grundstücks zum Gegenstand haben, nach den zwingenden Formvorschriften des Staats, in dem das Grundstück belegen ist, sofern diese nach dem Recht dieses Staats ohne Rücksicht auf den Ort des Abschlusses des Vertrags und auf das auf ihn anzuwendende Recht gelten.

Artikel 10. GELTUNGSBEREICH DES AUF DEN VERTRAG ANZUWENDENDEN RECHTS

(1) Das nach den Artikeln 3 bis 6 und nach Artikel 12 dieses Uebereinkommens auf einen Vertrag anzuwendende Recht ist insbesondere massgebend für

a) seine Auslegung;

- b) die Erfüllung der durch ihn begründeten Verpflichtungen;
- c) die Folgen der vollständigen oder teilweisen Nichterfüllung dieser Verpflichtungen, einschliesslich der Schadensbemessung, soweit sie nach Rechtsnormen erfolgt, in den Grenzen der dem Gericht durch sein Prozessrecht eingeräumten Befugnisse;
- d) die verschiedenen Arten des Erlöschens der Verpflichtungen sowie die Verjährung und die Rechtsverluste, die sich aus dem Ablauf einer Frist ergeben;
- e) die Folgen der Nichtigkeit des Vertrags.

(2) In bezug auf die Art und Weise der Erfüllung und die vom Gläubiger im Falle mangelhafter Erfüllung zu treffenden Massnahmen ist das Recht des Staats, in dem die Erfüllung erfolgt, zu berücksichtigen.

Artikel 11. RECHTS-, GESCHÄFTS- UND HANDLUNGSUNFÄHIGKEIT

Bei einem zwischen Personen, die sich in demselben Staat befinden, geschlossenen Vertrag kann sich eine natürliche Person, die nach dem Recht dieses Staats rechts-, geschäfts- und handlungsfähig wäre, nur dann auf ihre aus dem Recht eines anderen Staats abgeleitete Rechts-, Geschäfts- und Handlungsunfähigkeit berufen, wenn der andere Vertragsteil bei Vertragsabschluss diese Rechts-, Geschäfts- und Handlungsunfähigkeit kannte oder infolge Fahrlässigkeit nicht kannte.

Artikel 12. UEBERTRAGUNG DER FORDERUNG

(1) Für die Verpflichtungen zwischen Zedent und Zessionar einer Forderung ist das Recht massgebend, das nach diesem Uebereinkommen auf den Vertrag zwischen ihnen anzuwenden ist.

(2) Das Recht, dem die übertragene Forderung unterliegt, bestimmt ihre Uebertragbarkeit, das Verhältnis zwischen Zessionar und Schuldner, die Voraussetzungen, unter denen die Uebertragung dem Schuldner entgegengehalten werden kann, und die befreiende Wirkung einer Leistung durch den Schuldner.

Artikel 13. GESETZLICHER FORDERUNGSÜBERGANG

(1) Hat eine Person, der Gläubiger, eine vertragliche Forderung gegen eine andere Person, den Schuldner, und hat ein Dritter die Verpflichtung, den Gläubiger zu befriedigen, oder befriedigt er den Gläubiger aufgrund dieser Verpflichtung, so bestimmt das für die Verpflichtung des Dritten massgebende Recht, ob der Dritte die Forderung des Gläubigers gegen den Schuldner gemäss dem für deren Beziehungen massgebenden Recht ganz oder zu einem Teil geltend zu machen berechtigt ist.

(2) Dies gilt auch, wenn mehrere Personen dieselbe vertragliche Forderung zu erfüllen haben und der Gläubiger von einer dieser Personen befriedigt worden ist.

Artikel 14. BEWEIS

(1) Das nach diesem Uebereinkommen für den Vertrag massgebende Recht ist insoweit anzuwenden, als es für vertragliche Schuldverhältnisse gesetzliche Vermutungen aufstellt oder die Beweislast verteilt.

(2) Zum Beweis eines Rechtsgeschäfts sind alle Beweisarten der *lex fori* oder eines jener in Artikel 9 bezeichneten Rechte, nach denen das Rechtsgeschäft

formgültig ist, zulässig, sofern der Beweis in dieser Art vor dem angerufenen Gericht erbracht werden kann.

Artikel 15. AUSSCHLUSS DER RÜCK- UND WEITERVERWEISUNG

Unter dem nach diesem Uebereinkommen anzuwendenden Recht eines Staats sind die in diesem Staat geltenden Rechtsnormen unter Ausschluss derjenigen des internationalen Privatrechts zu verstehen.

Artikel 16. OEFFENTLICHE ORDNUNG

Die Anwendung einer Norm des nach diesem Uebereinkommen bezeichneten Rechts kann nur versagt werden, wenn dies offensichtlich mit der öffentlichen Ordnung des Staats des angerufenen Gerichts unvereinbar ist.

Artikel 17. AUSSCHLUSS DER RÜCKWIRKUNG

Dieses Uebereinkommen ist in einem Vertragsstaat auf Verträge anzuwenden, die geschlossen worden sind, nachdem das Uebereinkommen für diesen Staat in Kraft getreten ist.

Artikel 18. EINHEITLICHE AUSLEGUNG

Bei der Auslegung und Anwendung der vorstehenden einheitlichen Vorschriften ist ihrem internationalen Charakter und dem Wunsch Rechnung zu tragen, eine einheitliche Auslegung und Anwendung dieser Vorschriften zu erreichen.

Artikel 19. STAATEN OHNE EINHEITLICHE RECHTSORDNUNG

(1) Umfasst ein Staat mehrere Gebietseinheiten, von denen jede für vertragliche Schuldverhältnisse ihre eigenen Rechtsnormen hat, so gilt für die Bestimmung des nach diesem Uebereinkommen anzuwendenden Rechts jede Gebietseinheit als Staat.

(2) Ein Staat, in dem verschiedene Gebietseinheiten ihre eigenen Rechtsnormen für vertragliche Schuldverhältnisse haben, ist nicht verpflichtet, dieses Uebereinkommen auf Kollisionen zwischen den Rechtsordnungen dieser Gebietseinheiten anzuwenden.

Artikel 20. VORRANG DES GEMEINSCHAFTSRECHTS

Dieses Uebereinkommen berührt nicht die Anwendung der Kollisionsnormen für vertragliche Schuldverhältnisse auf besonderen Gebieten, die in Rechtsakten der Organe der Europäischen Gemeinschaften oder in dem in Ausführung dieser Akte harmonisierten innerstaatlichen Recht enthalten sind oder enthalten sein werden.

Artikel 21. VERHÄLTNISS ZU ANDEREN UEBEREINKOMMEN

Dieses Uebereinkommen berührt nicht die Anwendung internationaler Uebereinkommen, denen ein Vertragsstaat angehört oder angehören wird.

Artikel 22. VORBEHALTE

(1) Jeder Vertragsstaat kann sich bei der Unterzeichnung, der Ratifizierung, der Annahme oder der Zustimmung das Recht vorbehalten, folgende Bestimmungen nicht anzuwenden:

a) Artikel 7 Absatz I;

b) Artikel 10 Absatz 1 Buchstabe e.

(2) Jeder Vertragsstaat kann ausserdem bei der Notifizierung einer Ausdehnung des Uebereinkommens gemäss Artikel 27 Absatz 2 einen oder mehrere dieser Vorbehalte einlegen, deren Wirkung auf die oder einige der Gebiete begrenzt ist, die von der Ausdehnung erfasst werden.

(3) Jeder Vertragsstaat kann jederzeit einen von ihm eingelegten Vorbehalt zurückziehen; der Vorbehalt wird am ersten Tag des dritten Kalendermonats nach Notifizierung der Rücknahme unwirksam.

TITEL III. SCHLUSSVORSCHRIFTEN

Artikel 23

(1) Wünscht ein Vertragsstaat, nachdem dieses Uebereinkommen für ihn in Kraft getreten ist, eine neue Kollisionsnorm für eine bestimmte Gruppe von Verträge einzuführen, die in den Anwendungsbereich des Uebereinkommens fallen, so teilt er seine Absicht den anderen Unterzeichnerstaaten über den Generalsekretär des Rates der Europäischen Gemeinschaften mit.

(2) Innerhalb von sechs Monaten nach der Mitteilung an den Generalsekretär des Rates kann jeder Unterzeichnerstaat bei diesem beantragen, Konsultationen mit den Unterzeichnerstaaten einzuleiten, um zu einem Einvernehmen zu gelangen.

(3) Hat innerhalb dieser Frist kein Unterzeichnerstaat Konsultationen beantragt oder haben die Konsultationen innerhalb von zwei Jahren nach Mitteilung an den Generalsekretär des Rates nicht zu einem Einvernehmen geführt, so kann der betreffende Vertragsstaat sein Recht ändern. Die von diesem Staat getroffene Massnahme wird den anderen Unterzeichnerstaaten über den Generalsekretär des Rates der Europäischen Gemeinschaften zur Kenntnis gebracht.

Artikel 24

(1) Wünscht ein Vertragsstaat, nachdem dieses Uebereinkommen für ihn in Kraft getreten ist, einem mehrseitigen Uebereinkommen beizutreten, dessen Hauptziel oder eines seiner Hauptziele eine international-privat-rechtliche Regelung auf einem der Gebiete dieses Uebereinkommens ist, so findet das Verfahren des Artikels 23 Anwendung. Jedoch wird die in Artikel 23 Absatz 3 vorgesehene Frist von zwei Jahren auf ein Jahr verkürzt.

(2) Das in Absatz 1 bezeichnete Verfahren braucht nicht befolgt zu werden, wenn ein Vertragsstaat oder eine der Europäischen Gemeinschaften dem mehrseitigen Uebereinkommen bereits angehört oder wenn sein Zweck darin besteht, ein Uebereinkommen zu revidieren, dem der betreffende Staat angehört, oder wenn es sich um ein im Rahmen der Verträge zur Gründung der Europäischen Gemeinschaften geschlossenes Uebereinkommen handelt.

Artikel 25

Ist ein Vertragsstaat der Auffassung, dass die durch dieses Uebereinkommen erzielte Rechtsvereinheitlichung durch den Abschluss anderer als in Artikel 24 Absatz 1 bezeichneter Uebereinkommen gefährdet ist, so kann dieser Staat beim Generalsekretär des Rates der Europäischen Gemeinschaften beantragen, Konsultationen zwischen den Unterzeichnerstaaten dieses Uebereinkommens einzuleiten.

Artikel 26

Jeder Vertragsstaat kann die Revision dieses Uebereinkommens beantragen. In diesem Fall beruft der Präsident des Rates der Europäischen Gemeinschaften eine Revisionskonferenz ein.

Artikel 27

(1) Dieses Uebereinkommen gilt für das europäische Hoheitsgebiet der Vertragsstaaten einschliesslich Grönlands und für das gesamte Hoheitsgebiet der Französischen Republik.

(2) Abweichend von Absatz 1

- a) gilt dieses Uebereinkommen nicht für die Färöer, sofern nicht das Königreich Dänemark eine gegenteilige Erklärung abgibt;
- b) gilt dieses Uebereinkommen nicht für die europäischen Gebiete ausserhalb des Vereinigten Königreichs, deren internationale Beziehungen dieses wahrnimmt, sofern nicht das Vereinigte Königreich eine gegenteilige Erklärung in bezug auf ein solches Gebiet abgibt;
- c) gilt dieses Uebereinkommen für die Niederländischen Antillen, sofern das Königreich der Niederlande eine Erklärung in diesem Sinn abgibt.

(3) Diese Erklärungen können jederzeit durch Notifikation an den Generalsekretär des Rates der Europäischen Gemeinschaften abgegeben werden.

(4) Rechtsmittelverfahren, die im Vereinigten Königreich gegen Entscheidungen von Gerichten in einem der in Absatz 2 Buchstabe *b* genannten Gebiete angestrengt werden, gelten als Verfahren vor diesen Gerichten.

Artikel 28

(1) Dieses Uebereinkommen liegt vom 19. Juni 1980 an für die Vertragsstaaten des Vertrags zur Gründung der Europäischen Wirtschaftsgemeinschaft zur Unterzeichnung auf.

(2) Dieses Uebereinkommen bedarf der Ratifizierung, Annahme oder Zustimmung durch die Unterzeichnerstaaten. Die Urkunden über die Ratifizierung, Annahme oder Zustimmung werden beim Generalsekretär des Rates der Europäischen Gemeinschaften hinterlegt.

Artikel 29

(1) Dieses Uebereinkommen tritt am ersten Tag des dritten Monats in Kraft, der auf die Hinterlegung der siebten Urkunde über die Ratifizierung, Annahme oder Zustimmung folgt.

(2) Das Uebereinkommen tritt für jeden Unterzeichnerstaat, der später ratifiziert, annimmt oder zustimmt, am ersten Tag des dritten Monats in Kraft, der auf die Hinterlegung seiner Urkunde über die Ratifizierung, Annahme oder Zustimmung folgt.

Artikel 30

(1) Dieses Uebereinkommen wird für zehn Jahre vom Zeitpunkt seines Inkrafttretens nach Artikel 29 Absatz 1 an geschlossen; dies gilt auch für die Staaten, für die es nach diesem Zeitpunkt in Kraft tritt.

(2) Vorbehaltlich einer Kündigung verlängert sich die Dauer dieses Uebereinkommens stillschweigend Jeweils um fünf Jahre.

(3) Die Kündigung ist dem Generalsekretär des Rates der Europäischen Gemeinschaften mindestens sechs Monate vor Ablauf der zehnjährigen oder fünfjährigen Frist zu notifizieren. Sie kann eines der Gebiete beschränkt werden, auf das dieses Uebereinkommen nach Artikel 27 Absatz 2 erstreckt worden ist.

(4) Die Kündigung hat nur Wirkung gegenüber dem Staat, der sie notifiziert hat. Für die anderen Vertragsstaaten bleibt das Uebereinkommen in Kraft.

Artikel 31

Der Generalsekretär des Rates der Europäischen Gemeinschaften notifiziert den Vertragsstaaten des Vertrags zur Gründung der Europäischen Wirtschaftsgemeinschaft:

- a) die Unterzeichnungen;
- b) die Hinterlegung jeder Urkunde über die Ratifizierung, Annahme oder Zustimmung;
- c) den Tag, an dem dieses Uebereinkommen in Kraft tritt;
- d) die Mitteilungen gemäss den Artikeln 23, 24, 25, 26, 27 und 30;
- e) die Vorbehalte und deren Rücknahme gemäss Artikel 22.

Artikel 32

Das im Anhang enthaltene Protokoll ist Bestandteil des Uebereinkommens.

Artikel 33

Dieses Uebereinkommen ist in einer Urschrift in dänischer, deutscher, englischer, französischer, irischer, italienischer und niederländischer Sprache abgefasst, wobei jeder Wortlaut gleichermassen verbindlich ist; es wird im Archiv des Generalsekretariats des Rates der Europäischen Gemeinschaften hinterlegt. Der Generalsekretär übermittelt der Regierung jedes Unterzeichnerstaats eine beglaubigte Abschrift.

[For the testimonium and signatures, see p. 128 of this volume — Pour le testimonium et les signatures, voir p. 128 du présent volume.]

CONVENTION¹ ON THE LAW APPLICABLE TO CONTRACTUAL OBLIGATIONS

PREAMBLE

The High Contracting Parties to the Treaty establishing the European Economic Community,²

Anxious to continue in the field of private international law the work of unification of law which has already been done within the Community, in particular in the field of jurisdiction and enforcement of judgments,

Wishing to establish uniform rules concerning the law applicable to contractual obligations,

Have agreed as follows:

TITLE I. SCOPE OF THE CONVENTION

Article 1. SCOPE OF THE CONVENTION

(1) The rules of this Convention shall apply to contractual obligations in any situation involving a choice between the laws of different countries.

(2) They shall not apply to:

(a) Questions involving the status or legal capacity of natural persons, without prejudice to Article 11;

(b) Contractual obligations relating to:

— Wills and succession;

— Rights in property arising out of a matrimonial relationship;

¹ Came into force on 1 April 1991, i.e., the first day of the third month following the date of deposit of the seventh instrument of ratification, acceptance or approval with the Secretary-General of the Council of the European Communities, in accordance with article 29 (1):

<i>Participant</i>	<i>Date of deposit of the instrument of ratification</i>	
Belgium	31 July	1987
Denmark	7 January	1986
(With a declaration of application to the Faroe Islands.)		
France	10 November	1983
Germany, Federal Republic of	8 January	1987
(With a declaration of application to <i>Land Berlin</i> and a reservation under article 22 (1) (a).)		
Italy	25 June	1985
(With a reservation under article 22 (1) (b).)		
Luxembourg	1 October	1986
(With a reservation under article 22 (1) (a).)		
United Kingdom of Great Britain and Northern Ireland	29 January	1991
(With reservations under article 22 (1) (a) and (b).)		

² United Nations, *Treaty Series*, vol. 298, p. 3 (English translation), vol. 294, p. 3 (authentic French text), vol. 295, p. 2 (authentic German text), vol. 296, p. 2 (authentic Italian text), vol. 297, p. 2 (authentic Dutch text), see also vol. 1376, p. 2 (authentic Danish text), vol. 1377, p. 2 (authentic English text), vol. 1378, p. 2 (authentic Irish text), vol. 1383, p. 2 (authentic Greek text), vol. 1452, p. 2 (authentic Portuguese text), and vol. 1453, p. 2 (authentic Spanish text).

- Rights and duties arising out of a family relationship, parentage, marriage or affinity, including maintenance obligations in respect of children who are not legitimate;
- (c) Obligations arising under bills of exchange, cheques and promissory notes and other negotiable instruments to the extent that the obligations under such other negotiable instruments arise out of their negotiable character;
- (d) Arbitration agreements and agreements on the choice of court;
- (e) Questions governed by the law of companies and other bodies corporate or unincorporate such as the creation, by registration or otherwise, legal capacity, internal organisation or winding up of companies and other bodies corporate or unincorporate and the personal liability of officers and members as such for the obligations of the company or body;
- (f) The question whether an agent is able to bind a principal, or an organ to bind a company or body corporate or unincorporate, to a third party;
- (g) The constitution of trusts and the relationship between settlors, trustees and beneficiaries;
- (h) Evidence and procedure, without prejudice to Article 14.

(3) The rules of this Convention do not apply to contracts of insurance which cover risks situated in the territories of the Member States of the European Economic Community. In order to determine whether a risk is situated in these territories the court shall apply its internal law.

(4) The preceding paragraph does not apply to contracts of re-insurance.

Article 2. APPLICATION OF LAW OF NON-CONTRACTING STATES

Any law specified by this Convention shall be applied whether or not it is the law of a Contracting State.

TITLE II. UNIFORM RULES

Article 3. FREEDOM OF CHOICE

(1) A contract shall be governed by the law chosen by the parties. The choice must be express or demonstrated with reasonable certainty by the terms of the contract or the circumstances of the case. By their choice the parties can select the law applicable to the whole or a part only of the contract.

(2) The parties may at any time agree to subject the contract to a law other than that which previously governed it, whether as a result of an earlier choice under this Article or of other provisions of this Convention. Any variation by the parties of the law to be applied made after the conclusion of the contract shall not prejudice its formal validity under Article 9 or adversely affect the rights of third parties.

(3) The fact that the parties have chosen a foreign law, whether or not accompanied by the choice of a foreign tribunal, shall not, where all the other elements relevant to the situation at the time of the choice are connected with one country only, prejudice the application of rules of the law of that country which cannot be derogated from by contract, hereinafter called “mandatory rules”.

(4) The existence and validity of the consent of the parties as to the choice of the applicable law shall be determined in accordance with the provisions of Articles 8, 9 and 11.

Article 4. APPLICABLE LAW IN THE ABSENCE OF CHOICE

(1) To the extent that the law applicable to the contract has not been chosen in accordance with Article 3, the contract shall be governed by the law of the country with which it is most closely connected. Nevertheless, a severable part of the contract which has a closer connection with another country may by way of exception be governed by the law of that other country.

(2) Subject to the provisions of paragraph (5) of this Article, it shall be presumed that the contract is most closely connected with the country where the party who is to effect the performance which is characteristic of the contract has, at the time of conclusion of the contract, his habitual residence, or, in the case of a body corporate or unincorporate, its central administration. However, if the contract is entered into in the course of that party's trade or profession, that country shall be the country in which the principal place of business is situated or, where under the terms of the contract the performance is to be effected through a place of business other than the principal place of business, the country in which that other place of business is situated.

(3) Notwithstanding the provisions of paragraph (2) of this Article, to the extent that the subject matter of the contract is a right in immovable property or a right to use immovable property it shall be presumed that the contract is most closely connected with the country where the immovable property is situated.

(4) A contract for the carriage of goods shall not be subject to the presumption in paragraph (2). In such a contract if the country in which, at the time the contract is concluded, the carrier has his principal place of business is also the country in which the place of loading or the place of discharge or the principal place of business of the consignor is situated, it shall be presumed that the contract is most closely connected with that country. In applying this paragraph single voyage charter-parties and other contracts the main purpose of which is the carriage of goods shall be treated as contracts for the carriage of goods.

(5) Paragraph (2) shall not apply if the characteristic performance cannot be determined, and the presumptions in paragraphs (2), (3) and (4) shall be disregarded if it appears from the circumstances as a whole that the contract is more closely connected with another country.

Article 5. CERTAIN CONSUMER CONTRACTS

(1) This Article applies to a contract the object of which is the supply of goods or services to a person ("the consumer") for a purpose which can be regarded as being outside his trade or profession, or a contract for the provision of credit for that object.

(2) Notwithstanding the provisions of Article 3, a choice of law made by the parties shall not have the result of depriving the consumer of the protection afforded to him by the mandatory rules of the law of the country in which he has his habitual residence:

— If in that country the conclusion of the contract was preceded by a specific invitation addressed to him or by advertising, and he had taken in that country all the steps necessary on his part for the conclusion of the contract, or

- If the other party or his agent received the consumer's order in that country, or
- If the contract is for the sale of goods and the consumer travelled from that country to another country and there gave his order, provided that the consumer's journey was arranged by the seller for the purpose of inducing the consumer to buy.

(3) Notwithstanding the provisions of Article 4, a contract to which this Article applies shall, in the absence of choice in accordance with Article 3, be governed by the law of the country in which the consumer has his habitual residence if it is entered into in the circumstances described in paragraph (2) of this Article.

(4) This Article shall not apply to:

- (a) A contract of carriage;
- (b) A contract for the supply of services where the services are to be supplied to the consumer exclusively in a country other than that in which he has his habitual residence.

(5) Notwithstanding the provisions of paragraph (4), this Article shall apply to a contract which, for an inclusive price, provides for a combination of travel and accommodation.

Article 6. INDIVIDUAL EMPLOYMENT CONTRACTS

(1) Notwithstanding the provisions of Article 3, in a contract of employment a choice of law made by the parties shall not have the result of depriving the employee of the protection afforded to him by the mandatory rules of the law which would be applicable under paragraph (2) in the absence of choice.

(2) Notwithstanding the provisions of Article 4, a contract of employment shall, in the absence of choice in accordance with Article 3, be governed:

- (a) By the law of the country in which the employee habitually carries out his work in performance of the contract, even if he is temporarily employed in another country, or
- (b) If the employee does not habitually carry out his work in any one country, by the law of the country in which the place of business through which he was engaged is situated,

unless it appears from the circumstances as a whole that the contract is more closely connected with another country, in which case the contract shall be governed by the law of that country.

Article 7. MANDATORY RULES

(1) When applying under this Convention the law of a country, effect may be given to the mandatory rules of the law of another country with which the situation has a close connection, if and insofar as, under the law of the latter country, those rules must be applied whatever the law applicable to the contract. In considering whether to give effect to these mandatory rules, regard shall be had to their nature and purpose and to the consequences of their application or non-application.

(2) Nothing in this Convention shall restrict the application of the rules of the law of the forum in a situation where they are mandatory irrespective of the law otherwise applicable to the contract.

Article 8. MATERIAL VALIDITY

(1) The existence and validity of a contract, or of any term of a contract, shall be determined by the law which would govern it under this Convention if the contract or term were valid.

(2) Nevertheless a party may rely upon the law of the country in which he has his habitual residence to establish that he did not consent if it appears from the circumstances that it would not be reasonable to determine the effect of his conduct in accordance with the law specified in the preceding paragraph.

Article 9. FORMAL VALIDITY

(1) A contract concluded between persons who are in the same country is formally valid if it satisfies the formal requirements of the law which governs it under this Convention or of the law of the country where it is concluded.

(2) A contract concluded between persons who are in different countries is formally valid if it satisfies the formal requirements of the law which governs it under this Convention or of the law of one of those countries.

(3) Where a contract is concluded by an agent, the country in which the agent acts is the relevant country for the purposes of paragraphs (1) and (2).

(4) An act intended to have legal effect relating to an existing or contemplated contract is formally valid if it satisfies the formal requirements of the law which under this Convention governs or would govern the contract or of the law of the country where the act was done.

(5) The provisions of the preceding paragraphs shall not apply to a contract to which Article 5 applies, concluded in the circumstances described in paragraph (2) of Article 5. The formal validity of such a contract is governed by the law of the country in which the consumer had his habitual residence.

(6) Notwithstanding paragraphs (1) to (4) of this Article, a contract the subject matter of which is a right in immovable property or a right to use immovable property shall be subject to the mandatory requirements of form of the law of the country where the property is situated if by that law those requirements are imposed irrespective of the country where the contract is concluded and irrespective of the law governing the contract.

Article 10. SCOPE OF THE APPLICABLE LAW

(1) The law applicable to a contract by virtue of Articles 3 to 6 and 12 of this Convention shall govern in particular:

- (a) Interpretation;
- (b) Performance;
- (c) Within the limits of the powers conferred on the court by its procedural law, the consequences of breach, including the assessment of damages insofar as it is governed by rules of law;
- (d) The various ways of extinguishing obligations, and prescription and limitation of actions;
- (e) The consequences of nullity of the contract.

(2) In relation to the manner of performance and the steps to be taken in the event of defective performance regard shall be had to the law of the country in which performance takes place.

Article 11. INCAPACITY

In a contract concluded between persons who are in the same country, a natural person who would have capacity under the law of that country may invoke his incapacity resulting from another law only if the other party to the contract was aware of this incapacity at the time of the conclusion of the contract or was not aware thereof as a result of negligence.

Article 12. VOLUNTARY ASSIGNMENT

(1) The mutual obligations of assignor and assignee under a voluntary assignment of a right against another person ("the debtor") shall be governed by the law which under this Convention applies to the contract between the assignor and assignee.

(2) The law governing the right to which the assignment relates shall determine its assignability, the relationship between the assignee and the debtor, the conditions under which the assignment can be invoked against the debtor and any question whether the debtor's obligations have been discharged.

Article 13. SUBROGATION

(1) Where a person ("the creditor") has a contractual claim upon another ("the debtor"), and a third person has a duty to satisfy the creditor, or has in fact satisfied the creditor in discharge of that duty, the law which governs the third person's duty to satisfy the creditor shall determine whether the third person is entitled to exercise against the debtor the rights which the creditor had against the debtor under the law governing their relationship and, if so, whether he may do so in full or only to a limited extent.

(2) The same rule applies where several persons are subject to the same contractual claim and one of them has satisfied the creditor.

Article 14. BURDEN OF PROOF, ETC.

(1) The law governing the contract under this Convention applies to the extent that it contains, in the law of contract, rules which raise presumptions of law or determine the burden of proof.

(2) A contract or an act intended to have legal effect may be proved by any mode of proof recognised by the law of the forum or by any of the laws referred to in Article 9 under which that contract or act is formally valid, provided that such mode of proof can be administered by the forum.

Article 15. EXCLUSION OF RENVOI

The application of the law of any country specified by this Convention means the application of the rules of law in force in that country other than its rules of private international law.

Article 16. "ORDRE PUBLIC"

The application of a rule of the law of any country specified by this Convention may be refused only if such application is manifestly incompatible with the public policy (*ordre public*) of the forum.

Article 17. NO RETROSPECTIVE EFFECT

This Convention shall apply in a Contracting State to contracts made after the date on which this Convention has entered into force with respect to that State.

Article 18. UNIFORM INTERPRETATION

In the interpretation and application of the preceding uniform rules, regard shall be had to their international character and to the desirability of achieving uniformity in their interpretation and application.

Article 19. STATES WITH MORE THAN ONE LEGAL SYSTEM

(1) Where a State comprises several territorial units each of which has its own rules of law in respect of contractual obligations, each territorial unit shall be considered as a country for the purposes of identifying the law applicable under this Convention.

(2) A State within which different territorial units have their own rules of law in respect of contractual obligations shall not be bound to apply this Convention to conflicts solely between the laws of such units.

Article 20. PRECEDENCE OF COMMUNITY LAW

This Convention shall not affect the application of provisions which, in relation to particular matters, lay down choice of law rules relating to contractual obligations and which are or will be contained in acts of the Institutions of the European Communities or in national laws harmonised in implementation of such acts.

Article 21. RELATIONSHIP WITH OTHER CONVENTIONS

This Convention shall not prejudice the application of international conventions to which a Contracting State is, or becomes, a party.

Article 22. RESERVATIONS

(1) Any Contracting State may, at the time of signature, ratification, acceptance or approval, reserve the right not to apply:

(a) The provisions of Article 7, paragraph (1);

(b) The provisions of Article 10, paragraph (I) (e).

(2) Any Contracting State may also, when notifying an extension of the Convention in accordance with Article 27, paragraph (2), make one or more of these reservations, with its effect limited to all or some of the territories mentioned in the extension.

(3) Any Contracting State may at any time withdraw a reservation which it has made; the reservation shall cease to have effect on the first day of the third calendar month after notification of the withdrawal.

TITLE III. FINAL PROVISIONS

Article 23

(I) If, after the date on which this Convention has entered into force for a Contracting State, that State wishes to adopt any new choice of law rule in regard

to any particular category of contract within the scope of this Convention, it shall communicate its intention to the other signatory States through the Secretary-General of the Council of the European Communities.

(2) Any signatory State may, within six months from the date of the communication made to the Secretary-General, request him to arrange consultations between signatory States in order to reach agreement.

(3) If no signatory State has requested consultations within this period or if within two years following the communication made to the Secretary-General no agreement is reached in the course of consultations, the Contracting State concerned may amend its law in the manner indicated. The measures taken by that State shall be brought to the knowledge of the other signatory States through the Secretary-General of the Council of the European Communities.

Article 24

(1) If, after the date on which this Convention has entered into force with respect to a Contracting State, that State wishes to become a party to a multilateral convention whose principal aim or one of whose principal aims is to lay down rules of private international law concerning any of the matters governed by this Convention, the procedure set out in Article 23 shall apply. However, the period of two years, referred to in paragraph (3) of that Article, shall be reduced to one year.

(2) The procedure referred to in the preceding paragraph need not be followed if a Contracting State or one of the European Communities is already a party to the multilateral convention, or if its object is to revise a convention to which the State concerned is already a party, or if it is a convention concluded within the framework of the Treaties establishing the European Communities.

Article 25

If a Contracting State considers that the unification achieved by this Convention is prejudiced by the conclusion of agreements not covered by Article 24, paragraph (1), that State may request the Secretary-General of the Council of the European Communities to arrange consultations between the signatory States of this Convention.

Article 26

Any Contracting State may request the revision of this Convention. In this event a revision conference shall be convened by the President of the Council of the European Communities.

Article 27

(1) This Convention shall apply to the European territories of the Contracting States, including Greenland, and to the entire territory of the French Republic.

(2) Notwithstanding paragraph (1):

- (a) This Convention shall not apply to the Faroe Islands, unless the Kingdom of Denmark makes a declaration to the contrary;
- (b) This Convention shall not apply to any European territory situated outside the United Kingdom for the international relations of which the United Kingdom

is responsible, unless the United Kingdom makes a declaration to the contrary in respect of any such territory;

(c) This Convention shall apply to the Netherlands Antilles, if the Kingdom of the Netherlands makes a declaration to that effect.

(3) Such declarations may be made at any time by notifying the Secretary-General of the Council of the European Communities.

(4) Proceedings brought in the United Kingdom on appeal from courts in one of the territories referred to in subparagraph (b) of paragraph (2) shall be deemed to be proceedings taking place in those courts.

Article 28

(1) This Convention shall be open from 19 June 1980 for signature by the States party to the Treaty establishing the European Economic Community.

(2) This Convention shall be subject to ratification, acceptance or approval by the signatory States. The instruments of ratification, acceptance or approval shall be deposited with the Secretary-General of the Council of the European Communities.

Article 29

(1) This Convention shall enter into force on the first day of the third month following the deposit of the seventh instrument of ratification, acceptance or approval.

(2) This Convention shall enter into force for each signatory State ratifying, accepting or approving at a later date on the first day of the third month following the deposit of its instrument of ratification, acceptance or approval.

Article 30

(1) This Convention shall remain in force for ten years from the date of its entry into force in accordance with paragraph (1) of Article 29, even for States for which it enters into force at a later date.

(2) If there has been no denunciation it shall be renewed tacitly every five years.

(3) A Contracting State which wishes to denounce shall, not less than six months before the expiration of the period of ten or five years, as the case may be, give notice to the Secretary-General of the Council of the European Communities. Denunciation may be limited to any territory to which the Convention has been extended by a declaration under paragraph (2) of Article 27.

(4) The denunciation shall have effect only in relation to the State which has notified it. The Convention will remain in force as between all other Contracting States.

Article 31. The Secretary-General of the Council of the European Communities shall notify the States party to the Treaty establishing the European Economic Community of:

(a) The signatures;

(b) The deposit of each instrument of ratification, acceptance or approval;

- (c) The date of entry into force of this Convention;
- (d) Communications made in pursuance of Articles 23, 24, 25, 26, 27 and 30;
- (e) The reservations and withdrawals of reservations referred to in Article 22.

Article 32

The Protocol annexed to this Convention shall form an integral part thereof.

Article 33

This Convention, drawn up in a single original in the Danish, Dutch, English, French, German, Irish and Italian languages, these texts being equally authentic, shall be deposited in the archives of the Secretariat of the Council of the European Communities. The Secretary-General shall transmit a certified copy thereof to the Government of each signatory State.

[For the testimonium and signatures, see p. 128 of this volume.]

CONVENTION¹ SUR LA LOI APPLICABLE AUX OBLIGATIONS CONTRACTUELLES

PRÉAMBULE

Les hautes parties contractantes au traité instituant la Communauté économique européenne²,

Soucieuses de poursuivre, dans le domaine du droit international privé, l'œuvre d'unification juridique déjà entreprise dans la Communauté, notamment en matière de compétence judiciaire et d'exécution des jugements,

Désirant établir des règles uniformes concernant la loi applicable aux obligations contractuelles,

Sont convenues des dispositions qui suivent :

TITRE I. CHAMP D'APPLICATION

Article 1. CHAMP D'APPLICATION

1. Les dispositions de la présente convention sont applicables, dans les situations comportant un conflit de lois, aux obligations contractuelles.

2. Elles ne s'appliquent pas :

- a) A l'état et à la capacité des personnes physiques, sous réserve de l'article 11;
- b) Aux obligations contractuelles concernant :
 - Les testaments et successions,
 - Les régimes matrimoniaux,

¹ Entrée en vigueur le 1^{er} avril 1991, soit le premier jour du troisième mois ayant suivi la date du dépôt du septième instrument de ratification, d'acceptation ou d'approbation auprès du Secrétaire général du Conseil des Communautés européennes, conformément au paragraphe 1 de l'article 29 :

<i>Participant</i>	<i>Date du dépôt de l'instrument de ratification</i>	
Allemagne, République fédérale d' (Avec déclaration d'application au <i>Land Berlin</i> et réserve en vertu de l'alinéa <i>a</i> de l'article 22.)	8 janvier	1987
Belgique	31 juillet	1987
Danemark	7 janvier	1986
(Avec déclaration d'application aux Iles Féroé.)		
France	10 novembre	1983
Italie	25 juin	1985
(Avec réserve en vertu de l'alinéa <i>b</i> du paragraphe 1 de l'article 22.)		
Luxembourg	1 ^{er} octobre	1986
(Avec réserve en vertu de l'alinéa <i>a</i> du paragraphe 1 de l'article 22.)		
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	29 janvier	1991
(Avec réserve en vertu des alinéas <i>a</i> et <i>b</i> du paragraphe 1 de l'article 22.)		

² Nations Unies. *Recueil des Traités*, vol. 294, p. 3 (texte authentique français), vol. 295, p. 3 (texte authentique allemand), vol. 296, p. 3 (texte authentique italien), vol. 297, p. 3 (texte authentique néerlandais), vol. 298, p. 3 (traduction anglaise), voir également vol. 1376, p. 3 (texte authentique danois), vol. 1377, p. 3 (texte authentique anglais), vol. 1378, p. 3 (texte authentique irlandais), vol. 1383, p. 3 (texte authentique grec), vol. 1452, p. 2 (texte authentique portugais), et vol. 1453, p. 2 (texte authentique espagnol).

- Les droits et devoirs découlant des relations de famille, de parenté, de mariage ou d'alliance, y compris les obligations alimentaires envers les enfants non légitimes;
- c) Aux obligations nées de lettres de change, chèques, billets à ordre ainsi que d'autres instruments négociables, dans la mesure où les obligations nées de ces autres instruments dérivent de leur caractère négociable;
 - d) Aux conventions d'arbitrage et d'élection de for;
 - e) Aux questions relevant du droit des sociétés, associations et personnes morales, telles que la constitution, la capacité juridique, le fonctionnement interne et la dissolution des sociétés, associations et personnes morales, ainsi que la responsabilité personnelle légale des associés et des organes pour les dettes de la société, association ou personne morale;
 - f) A la question de savoir si un intermédiaire peut engager envers les tiers la personne pour le compte de laquelle il prétend agir ou si un organe d'une société, d'une association ou d'une personne morale peut engager envers les tiers de cette société, association ou personne morale;
 - g) A la constitution des « *trusts* », aux relations qu'ils créent entre les constituants, les « *trustees* » et les bénéficiaires;
 - h) A la preuve et à la procédure, sous réserve de l'article 14.

3. Les dispositions de la présente convention ne s'appliquent pas aux contrats d'assurance qui couvrent des risques situés dans les territoires des Etats membres de la Communauté économique européenne. Pour déterminer si un risque est situé dans ces territoires, le juge applique sa loi interne.

4. Le paragraphe précédent ne concerne pas les contrats de réassurance.

Article 2. CARACTÈRE UNIVERSEL

La loi désignée par la présente convention s'applique même si cette loi est celle d'un Etat non contractant.

TITRE II. RÈGLES UNIFORMES

Article 3. LIBERTÉ DE CHOIX

1. Le contrat est régi par la loi choisie par les parties. Ce choix doit être exprès ou résulter de façon certaine des dispositions du contrat ou des circonstances de la cause. Par ce choix, les parties peuvent désigner la loi applicable à la totalité ou à une partie seulement de leur contrat.

2. Les parties peuvent convenir, à tout moment, de faire régir le contrat par une loi autre que celle qui le régissait auparavant soit en vertu d'un choix antérieur selon le présent article, soit en vertu d'autres dispositions de la présente convention. Toute modification quant à la détermination de la loi applicable, intervenue postérieurement à la conclusion du contrat, n'affecte pas la validité formelle du contrat au sens de l'article 9 et ne porte pas atteinte aux droits des tiers.

3. Le choix par les parties d'une loi étrangère, assorti ou non de celui d'un tribunal étranger, ne peut, lorsque tous les autres éléments de la situation sont localisés au moment de ce choix dans un seul pays, porter atteinte aux dispo-

sitions auxquelles la loi de ce pays ne permet pas de déroger par contrat, ci-après dénommées « dispositions impératives ».

4. L'existence et la validité du consentement des parties quant au choix de la loi applicable sont régies par les dispositions établies aux articles 8, 9 et 11.

Article 4. LOI APPLICABLE À DÉFAUT DE CHOIX

1. Dans la mesure où la loi applicable au contrat n'a pas été choisie conformément aux dispositions de l'article 3, le contrat est régi par la loi du pays avec lequel il présente les liens les plus étroits. Toutefois, si une partie du contrat est séparable du reste du contrat et présente un lien plus étroit avec un autre pays, il pourra être fait application, à titre exceptionnel, à cette partie du contrat de la loi de cet autre pays.

2. Sous réserve du paragraphe 5, il est présumé que le contrat présente les liens les plus étroits avec le pays où la partie qui doit fournir la prestation caractéristique a, au moment de la conclusion du contrat, sa résidence habituelle ou, s'il s'agit d'une société, association ou personne morale, son administration centrale. Toutefois, si le contrat est conclu dans l'exercice de l'activité professionnelle de cette partie, ce pays est celui où est situé son principal établissement ou, si, selon le contrat, la prestation doit être fournie par un établissement autre que l'établissement principal, celui où est situé cet autre établissement.

3. Nonobstant les dispositions du paragraphe 2, dans la mesure où le contrat a pour objet un droit réel immobilier ou un droit d'utilisation d'un immeuble, il est présumé que le contrat présente les liens les plus étroits avec le pays où est situé l'immeuble.

4. Le contrat de transport de marchandises n'est pas soumis à la présomption du paragraphe 2. Dans ce contrat, si le pays dans lequel le transporteur a son établissement principal au moment de la conclusion du contrat est aussi celui dans lequel est situé le lieu de chargement ou de déchargement ou l'établissement principal de l'expéditeur, il est présumé que le contrat a les liens les plus étroits avec ce pays. Pour l'application du présent paragraphe, sont considérés comme contrats de transport de marchandises les contrats d'affrètement pour un seul voyage ou d'autres contrats lorsqu'ils ont principalement pour objet de réaliser un transport de marchandises.

5. L'application du paragraphe 2 est écartée lorsque la prestation caractéristique ne peut être déterminée. Les présomptions des paragraphes 2, 3 et 4 sont écartées lorsqu'il résulte de l'ensemble des circonstances que le contrat présente des liens plus étroits avec un autre pays.

Article 5. CONTRATS CONCLUS PAR LES CONSOMMATEURS

1. Le présent article s'applique aux contrats ayant pour objet la fourniture d'objets mobiliers corporels ou de services à une personne, le consommateur, pour un usage pouvant être considéré comme étranger à son activité professionnelle, ainsi qu'aux contrats destinés au financement d'une telle fourniture.

2. Nonobstant les dispositions de l'article 3, le choix par les parties de la loi applicable ne peut avoir pour résultat de priver le consommateur de la protection

que lui assurent les dispositions impératives de la loi du pays dans lequel il a sa résidence habituelle :

- Si la conclusion du contrat a été précédée dans ce pays d'une proposition spécialement faite ou d'une publicité, et si le consommateur a accompli dans ce pays les actes nécessaires à la conclusion du contrat, ou
- Si le co-contractant du consommateur ou son représentant a reçu la commande du consommateur dans ce pays, ou
- Si le contrat est une vente de marchandises et que le consommateur se soit rendu de ce pays dans un pays étranger et y ait passé la commande, à la condition que le voyage ait été organisé par le vendeur dans le but d'inciter le consommateur à conclure une vente.

3. Nonobstant les dispositions de l'article 4 et à défaut de choix exercé conformément à l'article 3, ces contrats sont régis par la loi du pays dans lequel le consommateur a sa résidence habituelle, s'ils sont intervenus dans les circonstances décrites au paragraphe 2 du présent article.

4. Le présent article ne s'applique pas :

- a) Au contrat de transport;
- b) Au contrat de fourniture de services lorsque les services dus au consommateur doivent être fournis exclusivement dans un pays autre que celui dans lequel il a sa résidence habituelle.

5. Nonobstant les dispositions du paragraphe 4, le présent article s'applique au contrat offrant pour un prix global des prestations combinées de transport et de logement.

Article 6. CONTRAT INDIVIDUEL DE TRAVAIL

1. Nonobstant les dispositions de l'article 3, dans le contrat de travail, le choix par les parties de la loi applicable ne peut avoir pour résultat de priver le travailleur de la protection que lui assurent les dispositions impératives de la loi qui serait applicable, à défaut de choix, en vertu du paragraphe 2 du présent article.

2. Nonobstant les dispositions de l'article 4 et à défaut de choix exercé conformément à l'article 3, le contrat de travail est régi :

- a) Par la loi du pays où le travailleur, en exécution du contrat, accomplit habituellement son travail, même s'il est détaché à titre temporaire dans un autre pays, ou
- b) Si le travailleur n'accomplit pas habituellement son travail dans un même pays, par la loi du pays où se trouve l'établissement qui a embauché le travailleur, à moins qu'il ne résulte de l'ensemble des circonstances que le contrat de travail présente des liens plus étroits avec un autre pays, auquel cas la loi de cet autre pays est applicable.

Article 7. LOIS DE POLICE

1. Lors de l'application, en vertu de la présente convention, de la loi d'un pays déterminé, il pourra être donné effet aux dispositions impératives de la loi d'un autre pays avec lequel la situation présente un lien étroit, si et dans la mesure où, selon le droit de ce dernier pays, ces dispositions sont applicables quelle que

soit la loi régissant le contrat. Pour décider si effet doit être donné à ces dispositions impératives, il sera tenu compte de leur nature et de leur objet ainsi que des conséquences qui découleraient de leur application ou de leur non-application.

2. Les dispositions de la présente convention ne pourront porter atteinte à l'application des règles de la loi du pays du juge qui régissent impérativement la situation quelle que soit la loi applicable au contrat.

Article 8. CONSENTEMENT ET VALIDITÉ AU FOND

1. L'existence et la validité du contrat ou d'une disposition de celui-ci sont soumises à la loi qui serait applicable en vertu de la présente convention si le contrat ou la disposition étaient valables.

2. Toutefois, pour établir qu'elle n'a pas consenti, une partie peut se référer à la loi du pays dans lequel elle a sa résidence habituelle s'il résulte des circonstances qu'il ne serait pas raisonnable de déterminer l'effet du comportement de cette partie d'après la loi prévue au paragraphe précédent.

Article 9. FORME

1. Un contrat conclu entre des personnes qui se trouvent dans un même pays est valable quant à la forme s'il satisfait aux conditions de forme de la loi qui le régit au fond en vertu de la présente convention ou de la loi du pays dans lequel il a été conclu.

2. Un contrat conclu entre des personnes qui se trouvent dans des pays différents est valable quant à la forme s'il satisfait aux conditions de forme de la loi qui le régit au fond en vertu de la présente convention ou de la loi de l'un de ces pays.

3. Lorsque le contrat est conclu par un représentant, le pays où le représentant se trouve au moment où il agit est celui qui doit être pris en considération pour l'application des paragraphes 1 et 2.

4. Un acte juridique unilatéral relatif à un contrat conclu ou à conclure est valable quant à la forme s'il satisfait aux conditions de forme de la loi qui régirait au fond le contrat en vertu de la présente convention ou de la loi du pays dans lequel cet acte est intervenu.

5. Les dispositions des paragraphes précédents ne s'appliquent pas aux contrats qui entrent dans le champ d'application de l'article 5 conclus dans les circonstances qui y sont décrites au paragraphe 2. La forme de ces contrats est régie par la loi du pays dans lequel le consommateur a sa résidence habituelle.

6. Nonobstant les dispositions des quatre premiers paragraphes du présent article, tout contrat ayant pour objet un droit réel immobilier ou un droit d'utilisation d'un immeuble est soumis aux règles de forme impératives de la loi du pays où l'immeuble est situé, pour autant que selon cette loi elles s'appliquent indépendamment du lieu de conclusion du contrat et de la loi le régissant au fond.

Article 10. DOMAINE DE LA LOI DU CONTRAT

1. La loi applicable au contrat en vertu des articles 3 à 6 et de l'article 12 de la présente convention régit notamment :

a) Son interprétation;

- b) L'exécution des obligations qu'il engendre;
- c) Dans les limites des pouvoirs attribués au tribunal par sa loi de procédure, les conséquences de l'inexécution totale ou partielle de ces obligations, y compris l'évaluation du dommage dans la mesure où des règles de droit la gouvernent;
- d) Les divers modes d'extinction des obligations, ainsi que les prescriptions et déchéances fondées sur l'expiration d'un délai;
- e) Les conséquences de la nullité du contrat.

2. En ce qui concerne les modalités d'exécution et les mesures à prendre par le créancier en cas de défaut dans l'exécution on aura égard à la loi du pays où l'exécution a lieu.

Article 11. INCAPACITÉ

Dans un contrat conclu entre personnes se trouvant dans un même pays, une personne physique qui serait capable selon la loi de ce pays ne peut invoquer son incapacité résultant d'une autre loi que si, au moment de la conclusion du contrat, le co-contractant a connu cette incapacité ou ne l'a ignorée qu'en raison d'une imprudence de sa part.

Article 12. CESSIION DE CRÉANCE

1. Les obligations entre le cédant et le cessionnaire d'une créance sont régies par la loi qui, en vertu de la présente convention, s'applique au contrat qui les lie.

2. La loi qui régit la créance cédée détermine le caractère cessible de celle-ci, les rapports entre cessionnaire et débiteur, les conditions d'opposabilité de la cession au débiteur et le caractère libératoire de la prestation faite par le débiteur.

Article 13. SUBROGATION

1. Lorsqu'en vertu d'un contrat, une personne, le créancier, a des droits à l'égard d'une autre personne, le débiteur, et qu'un tiers a l'obligation de désintéresser le créancier ou encore que le tiers a désintéressé le créancier en exécution de cette obligation, la loi applicable à cette obligation du tiers détermine si celui-ci peut exercer en tout ou en partie les droits détenus par le créancier contre le débiteur selon la loi régissant leurs relations.

2. La même règle s'applique lorsque plusieurs personnes sont tenues de la même obligation contractuelle et que le créancier a été désintéressé par l'une d'elles.

Article 14. PREUVE

1. La loi régissant le contrat en vertu de la présente convention s'applique dans la mesure où, en matière d'obligations contractuelles, elle établit des présomptions légales ou répartit la charge de la preuve.

2. Les actes juridiques peuvent être prouvés par tout mode de preuve admis soit par la loi du for, soit par l'une des lois visées à l'article 9, selon laquelle l'acte est valable quant à la forme, pour autant que la preuve puisse être administrée selon ce mode devant le tribunal saisi.

Article 15. EXCLUSION DU RENVOI

Lorsque la présente convention prescrit l'application de la loi d'un pays, elle entend les règles de droit en vigueur dans ce pays à l'exclusion des règles de droit international privé.

Article 16. ORDRE PUBLIC

L'application d'une disposition de la loi désignée par la présente convention ne peut être écartée que si cette application est manifestement incompatible avec l'ordre public du for.

Article 17. APPLICATION DANS LE TEMPS

La convention s'applique dans un Etat contractant aux contrats conclus après son entrée en vigueur pour cet Etat.

Article 18. INTERPRÉTATION UNIFORME

Aux fins de l'interprétation et de l'application des règles uniformes qui précèdent, il sera tenu compte de leur caractère international et de l'opportunité de parvenir à l'uniformité dans la façon dont elles sont interprétées et appliquées.

Article 19. SYSTÈMES NON UNIFIÉS

1. Lorsqu'un Etat comprend plusieurs unités territoriales dont chacune a ses propres règles en matière d'obligations contractuelles, chaque unité territoriale est considérée comme un pays aux fins de la détermination de la loi applicable selon la présente convention.

2. Un Etat dans lequel différentes unités territoriales ont leur propres règles de droit en matière d'obligations contractuelles ne sera pas tenu d'appliquer la présente convention aux conflits de lois intéressant uniquement ces unités territoriales.

Article 20. PRIORITÉ DU DROIT COMMUNAUTAIRE

La présente convention ne préjuge pas l'application des dispositions qui, dans des matières particulières, règlent les conflits de lois en matière d'obligations contractuelles et qui sont ou seront contenues dans les actes émanant des institutions des Communautés européennes ou dans les législations nationales harmonisées en exécution de ces actes.

Article 21. RELATIONS AVEC D'AUTRES CONVENTIONS

La présente convention ne porte pas atteinte à l'application des conventions internationales auxquelles un Etat contractant est ou sera partie.

Article 22. RÉSERVES

1. Tout Etat contractant, au moment de la signature, de la ratification, de l'acceptation ou de l'approbation, pourra se réserver le droit de ne pas appliquer :

- a) L'article 7 paragraphe 1;
- b) L'article 10 paragraphe 1 lettre e).

2. Tout Etat contractant pourra également, en notifiant une extension de la convention conformément à l'article 27 paragraphe 2, faire une ou plusieurs de ces

réerves avec effet limité aux territoires ou à certains des territoires visés par l'extension.

3. Tout Etat contractant pourra à tout moment retirer une réserve qu'il aura faite; l'effet de la réserve cessera le premier jour du troisième mois du calendrier après la notification du retrait.

TITRE III. CLAUSES FINALES

Article 23

1. Si, après la date d'entrée en vigueur de la présente convention à son égard, un Etat contractant désire adopter une nouvelle règle de conflit de lois pour une catégorie particulière de contrats entrant dans le champ d'application de la convention, il communique son intention aux autres Etats signataires par l'intermédiaire du Secrétaire Général du Conseil des Communautés européennes.

2. Dans un délai de six mois à partir de la communication faite au Secrétaire Général, tout Etat signataire peut demander à celui-ci d'organiser des consultations entre Etats signataires en vue d'arriver à un accord.

3. Si, dans ce délai, aucun Etat signataire n'a demandé la consultation ou si, dans les deux ans qui suivront la communication faite au Secrétaire Général, aucun accord n'est intervenu à la suite des consultations, l'Etat contractant peut modifier son droit. La mesure prise par cet Etat est portée à la connaissance des autres Etats signataires par l'intermédiaire du Secrétaire Général du Conseil des Communautés européennes.

Article 24

1. Si, après la date d'entrée en vigueur de la présente convention à son égard, un Etat contractant désire devenir partie à une convention multilatérale dont l'objet principal ou l'un des objets principaux est un règlement de droit international privé dans l'une des matières régies par la présente convention, il est fait application de la procédure prévue à l'article 23. Toutefois, le délai de deux ans, prévu au paragraphe 3 de l'article 23, est ramené à un an.

2. La procédure prévue au paragraphe précédent n'est pas suivie si un Etat contractant ou l'une des Communautés européennes sont déjà parties à la convention multilatérale ou si l'objet de celle-ci est de réviser une convention à laquelle l'Etat intéressé est partie ou s'il s'agit d'une convention conclue dans le cadre des traités instituant les Communautés européennes.

Article 25

Lorsqu'un Etat contractant considère que l'unification réalisée par la présente convention et compromise par la conclusion d'accords non prévus à l'article 24 du paragraphe 1 cet Etat peut demander au Secrétaire Général du Conseil des Communautés européennes d'organiser une consultation entre les Etats signataires de la présente convention.

Article 26

Chaque Etat contractant peut demander la révision de la présente convention. Dans ce cas, une conférence de révision est convoquée par le Président du Conseil des Communautés européennes.

Article 27

1. La présente convention s'applique au territoire européen des Etats contractants, y compris le Groenland, et à l'ensemble du territoire de la République française.

2. Par dérogation au paragraphe 1 :

- a) La présente convention ne s'applique pas aux Iles Féroé, sauf déclaration contraire au Royaume de Danemark;
- b) La présente convention ne s'applique pas aux territoires européens situés hors du Royaume-Uni et dont celui-ci assume les relations internationales, sauf déclaration contraire du Royaume-Uni pour un tel territoire;
- c) La présente convention s'applique aux Antilles néerlandaises, si le Royaume des Pays-Bas fait une déclaration à cet effet.

3. Ces déclarations peuvent être faites à tout moment, par voie de notification au Secrétaire Général du Conseil des Communautés européennes.

4. Les procédures d'appel introduites au Royaume-Uni contre des décisions rendues par les tribunaux situés dans un des territoires visés au paragraphe 2 lettre *b* sont considérées comme des procédures se déroulant devant ces tribunaux.

Article 28

1. La présente convention est ouverte à compter du 19 juin 1980 à la signature des Etats parties au traité instituant la Communauté économique européenne.

2. La présente convention sera ratifiée, acceptée ou approuvée par les Etats signataires. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du Secrétariat Général du Conseil des Communautés européennes.

Article 29

1. La présente convention entrera en vigueur le premier jour du troisième mois suivant le dépôt du septième instrument de ratification, d'acceptation ou d'approbation.

2. La convention entrera en vigueur pour chaque Etat signataire ratifiant, acceptant ou approuvant postérieurement, le premier jour du troisième mois suivant le dépôt de son instrument de ratification, d'acceptation ou d'approbation.

Article 30

1. La convention aura une durée de dix ans à partir de la date de son entrée en vigueur conformément à l'article 29 paragraphe 1, même pour les Etats pour qui elle entrerait en vigueur postérieurement.

2. La convention sera renouvelée tacitement de cinq ans en cinq ans sauf dénonciation.

3. La dénonciation sera notifiée, au moins six mois avant l'expiration du délai de dix ans ou de cinq ans selon le cas, au Secrétaire Général du Conseil des Communautés européennes. Elle pourra se limiter à l'un des territoires auxquels la convention aurait été étendue par application de l'article 27 paragraphe 2.

4. La dénonciation n'aura d'effet qu'à l'égard de l'Etat qui l'aura notifiée. La convention restera en vigueur pour les autres Etats contractants.

Article 31

Le Secrétaire Général du Conseil des Communautés européennes notifiera aux Etats parties au traité instituant la Communauté économique européenne :

- a) Les signatures;
- b) Le dépôt de tout instrument de ratification, d'acceptation ou d'approbation;
- c) La date d'entrée en vigueur de la présente convention;
- d) Les communications faites en application des articles 23, 24, 25, 26, 27 et 30;
- e) Les réserves et le retrait des réserves mentionnées à l'article 22.

Article 32

Le Protocole annexé à la présente convention en fait partie intégrante.

Article 33

La présente convention, rédigée en un exemplaire unique en langues allemande, anglaise, danoise, française, irlandaise, italienne et néerlandaise, ces textes faisant également foi, sera déposée dans les archives du Secrétariat Général du Conseil des communautés européennes. Le Secrétaire Général en remettra une copie certifiée conforme à chacun des Gouvernements des Etats signataires.

[Pour le testimonium et les signatures, voir p. 128 du présent volume.]

[IRISH TEXT — TEXTE IRLANDAIS]

COINBHINSIÚN AR AN DLÍ IS INFHEIDHME MAIDIR LE HOIBLEAGÁIDÍ CONARTHACHA

BROLLACH

Tá hArd-Pháirtithe conarthacha sa Chonradh ag bunú Chomhphobal Eachnamaíochta na hEorpa,

Ós é a miangas leanúint ar aghaidh sa réim dlí idirnáisiúnta phríobháidigh le hobair aontúcháin an dlí atá déanta cheana féin sa Chomhphobal, go háirithe maidir le dlínse agus le breithiúnais a fhorghníomhú,

Ós é a dToilmhian rialacha comhionanna a bhunú i dtaobh an dlí is infheidhme maidir le hoibleagáidí conarthacha,

Tar éis comhaontú mar a leanas:

TEIDEAL I. RÉIM AN CHOINBHINSIÚIN

Airteagal 1. RÉIM AN CHOINBHINSIÚIN

1. Bainfidh rialacha an Choinbhinsiúin seo le hoibleagáidí conarthacha i ndálaí ina dtarlaíonn neamhréireacht dlíthe.
2. Ní bhainfidh siad:
 - (a) le stádas ná le hinniúlacht dhlíthiúil daoine nádúrtha, gan dochar d'Airteagal 11;
 - (b) le hoibleagáidí conarthacha a bhaineann:
 - le huachtanna agus comharbas;
 - le cearta maoinne de dhroim gaoil phósta;
 - le cearta agus dualgais de dhroim gaoil teaghlaigh, tuisteachta, pósta nó cleamhnais, agus oibleagáidí cothabhála maidir le leanaí nach bhfuil dlísteanaigh á gcur san áireamh;
 - (c) le hoibleagáidí de dhroim billí malairte, seiceanna, nótaí gealltanais agus ionstraimí soshanta eile sa mhéid gurb ó shoshantacht na n-ionstraimí eile sin a eascraíonn na hoibleagáidí a thagann díobh;
 - (d) le comhaontuithe eadrána ná le comhaontuithe maidir le rogha cúirte;
 - (e) le ceisteanna a bhaineann le dlí cuideachtaí agus comhlachtaí corpraithe nó neamhchorpraithe eile, ar nós bunú, trí chlárú nó eile, inniúlacht dhlíthiúil, eagraíocht inmheánach nó foirceannadh cuideachtaí agus comhlachtaí corpraithe nó neamhchorpraithe eile agus dlíteanas pearsanta oifigeach agus comhaltáí, sa cháil sin dóibh, i leith oibleagáidí na cuideachta nó an chomhlachta;
 - (f) leis an gceist an bhféadann gníomhaire ceangal a shnadhmadh idir príomhaí, nó an bhféadann orgán ceangal a shnadhmadh idir cuideachta nó comhlacht corpraithe nó neamhchorpraithe agus tríú páirtí;

- (g) le comhdhéanamh iontaobhas agus leis an ngaol idir socraitheoirí, iontaobhaithe agus tairbhíthe;
- (h) le fianaise agus nós imeachta, gan dochar d'Airteagal 14.

3. Ní bhaineann rialacha an Choinbhinsiúin seo le conarthaí árachais a chumhdafonn fiontair atá suite i gcríocha Bhallstáit Chomhphobal Eacnamaíochta na hEorpa. D'fhonn a chinneadh an bhfuil fiontar suite sna críocha sin cuirfidh an chúirt a dlí inmheánach i bhfeidhm.

4. Ní bhaineann an mhír sin roimhe seo le conarthaí atharachais.

Airteagal 2. FEIDHMIÚ DLÍ STÁT NEAMHCHONARTHACH

Cuirfear aon dlí a shonraítear leis an gCoinbhinsiún seo chun feidhme cibé acu is dlí nó nach dlí de chuid Stáit Chonarthaigh é.

TEIDAL II. RIALACHA COMHIONANNA

Airteagal 3. SAOIRSE ROGHA

1. Beidh conradh á rialú ag an dlí a roghnóidh na páirtithe. Ní foláir an rogha a bheith sainráite nó léirithe le cinnteacht réasúnach ag téarmaí an chonartha nó imthosca an cháis. Dá rogha féin, féadfaidh na páirtithe an dlí a roghnú is infheidhme i leith iomlán an chonartha nó aon chuid de.

2. Féadfaidh na páirtithe aontú am ar bith an conradh a chur faoi dhlí seachas an dlí a rialaigh é roimhe sin, cibé acu de thoradh rogha níos luaithe faoin Airteagal seo nó de thoradh forálacha eile de chuid an Choinbhinsiúin seo. Aon athrú a dhéanfaidh na páirtithe ar an dlí is infheidhme agus a rinneadh tar éis an conradh a dhéanamh beidh sé gan dochar do bhailíocht fhoirmiúil an chonartha de réir bhrí Airteagal 9 agus ní dhéanfaidh sé díobháil do chearta tríú páirtithe.

3. I gcás dlí eachtrach a bheith roghnaithe ag na páirtithe, bíodh nó ná bíodh binse eachtrach ag gabháil leis mar rogha, ní dhéanfaidh sin dochar do fheidhmiú rialacha dhlí na tíre sin nach ceadmhach a mhaolú le conradh, dá ngairtear “rialacha sainordaitheacha” anseo feasta, nuair nach mbeidh baint ach le tír amháin ag eilimintí eile go léir na staide áirithe tráth déanta na rogha.

4. Déanfar marthain agus bailíocht thoiliú na bpáirtithe i leith roghnú an dlí is infheidhme a chinneadh de réir fhorálacha Airteagal 8, 9 agus 11.

Airteagal 4. AN DLÍ IS INFHEIDHME CHEAL ROGHA

1. Sa mhéid nach mbeidh an dlí is infheidhme maidir leis an gconradh roghnaithe de réir Airteagal 3, beidh an conradh á rialú ag dlí na tíre sin a bhfuil an ceangal is dlúithe aige léi. Mar sin féin féadfaidh cuid inscartha den chonradh a bhfuil baint níos dlúithe aici le tír eile a bheith, i ndálaí easceachtúla, á rialú ag dlí na tíre eile sin.

2. Faoi réir fhorálacha mhír 5 den Airteagal seo, toimhdeofar an bhaint is dlúithe a bheith ag an gconradh leis an tír ina bhfuil, tráth déanta an chonartha, gnáthchónaí ar an bpáirtí a dhlíonn an comhlíonadh is sainiúil don chonradh a dhéanamh nó, i gcás comhlacht corpraithe nó neamhchorpraithe, a bhfuil a lárionad riaracháin aige inti. Ach má dhéantar an conradh i gcúrsa gnó nó gairme an pháirtí sin, is í an tír sin an tír ina bhfuil an príomh-ionad gnó nó, más rud é, faoi théarmaí an chonartha, go mbeidh an conradh le comhlíonadh trí ionad gnó seachas an príomh-ionad gnó, is í an tír í ina bhfuil an t-ionad gnó eile sin.

3. D'ainneoin fhorálacha mhír 2 den Airteagal seo, sa mhéid gur ceart ar mhaoin dhochorraithe nó ceart maoin dhochorraithe a úsáid is ábhar don chonradh, toimhdeofar an bhaint is dlúithe a bheith ag an gconradh leis an tír ina bhfuil an mhaoin dhochorraithe.

4. Ní bheidh conradh chun earraí a iompar faoi réir na toimhdean i mír 2. I gconradh den sórt sin toimhdeofar an bhaint is dlúithe a bheith ag an gconradh leis an tír ina bhfuil, tráth déanta an chonartha, a príomh-ionad gnó ag an iompróir más í an tír sin freisin an tír ina bhfuil an t-ionad lastála nó an t-ionad dílastála nó príomh-ionad gnó an choinsíneora. I bhfeidhmiú na míre seo áireofar páirtithe cairte aonaistir agus conarthaí eile arb é is príomhaidhm dóibh earraí a iompar mar chonarthaí chun earraí a iompar.

5. Ní bheidh feidhm ag mír 2 mura féidir an comhlíonadh is saineúil don chonradh a chinneadh agus ní thabharfar aird ar thoimhdeana mhíreanna 2, 3, agus 4 má dhealraíonn sé as na dálaí go huile go bhfuil baint níos dlúithe ag an gconradh le tír eile.

Airteagal 5. CONARTHAÍ ÁRITHE MAIDIR LE TOMHALTÓIRÍ

1. Baineann an tAirteagal seo le conarthaí arb é is cuspóir dóibh earraí nó seirbhísí a sholáthar do dhuine (“an tomhaltóir”) chun úsáide a fhéadfar a mheas a bheith lasmuigh dá ghnó nó dá ghairm, nó le conarthaí chun creidmheas a chur ar fáil le haghaidh an chuspóra sin.

2. D'ainneoin fhorálacha Airteagal 3, ní thiocfaidh de thoradh as rogha dlí arna déanamh ag páirtithe go gceilfear ar an tomhaltóir an chosaint a thugtar dó le rialacha sainordaitheacha dhlí na tíre ina bhfuil a ghnáthchónaí aige:

- má rinneadh, sa tír sin, roimh dhéanamh an chonartha, sainchuireadh a dhíriú chuige nó fógraíocht, agus má rinne sé sa tír sin gach beart ba ghá dó chun an conradh a dhéanamh, nó
- má fuair an páirtí eile nó a ghníomhaire ordú an tomhaltóra sa tír sin, nó
- má bhaineann an conradh le díol earraí agus más amhlaidh gur thaistil an tomhaltóir ón tír sin go dtí tír eile agus gur ordaigh sé na hearraí inti, ar chuntar gur eagraigh an díoltóir turas an tomhaltóra d'fhonn é a spreagadh chun na hearraí a cheannach.

3. D'ainneoin fhorálacha Airteagal 4, beidh conradh a mbaineann an tAirteagal seo leis á rialú, cheal rogha de réir Airteagal 3, ag dlí na tíre ina bhfuil a ghnáthchónaí ag an tomhaltóir, má théitear faoi sna dálaí a thuairiscítear i mír 2 den Airteagal seo.

4. Ní bhainfidh an tAirteagal seo:

- (a) le conradh iompair;
- (b) le conradh maidir le seirbhísí a sholáthar nuair nach bhfuil na seirbhísí le soláthar don tomhaltóir ach amháin i dtír seachas an tír ina bhfuil a ghnáthchónaí aige.

5. D'ainneoin fhorálacha mhír 4, bainfidh an tAirteagal seo le conradh a sholáthraíonn taisteal agus lóistín le chéile ar tháille uileghabhálach.

Airteagal 6. CONARTHAÍ LEITHLEACHA FOSTAÍOCHTA

1. D'ainneoin fhorálacha Airteagal 3, i gconradh fostaíochta ní thiocfaidh de thoradh as rogha dlí arna déanamh ag páirtithe go gceilfear ar an bhfostaí an

chosaint a thugtar dó le rialacha sainordaitheacha an dlí ab infheidhme faoi mhír 2 cheal rogha.

2. D'ainneoin fhorálacha Airteagal 4 agus cheal rogha de réir Airteagal 3, beidh conradh fostaíochta á rialú:

- (a) ag dlí na tíre ina ndéanann an fostaí a chuid oibre de ghnáth ag comhlíonadh an chonartha, fiú má aistrítear go sealadach chuig tír eile é, nó
- (b) mura ndéanann an fostaí a chuid oibre de ghnáth in aon tír áirithe, ag dlí na tíre ina bhfuil a ionad ag an ngnó a d'fhostaigh é,

mura ndealraíonn sé as na dálaí go huile go bhfuil baint níos dlúithe ag an gconradh le tír eile, agus, sa chás sin, beidh an conradh á rialú ag dlí na tíre sin.

Airteagal 7. RIALACHA SAINORDAITHEACHA

1. Nuair a bheidh feidhm á tabhairt do dhlí tír áirithe faoin gCoinbhinsiún seo, féadfar éifeacht a thabhairt do rialacha sainordaitheacha dhlí tíre eile a bhfuil dlúthbhaint ag an staid léi, más éigean, agus a mhéid is éigean, faoi dhlí na tíre deireanaí sin, na rialacha sin a chur chun feidhme gan féachaint don dlí is infheidhme maidir leis an gconradh. Nuair a bheidh breithniú á dhéanamh i dtaobh éifeacht a thabhairt do na rialacha sainordaitheacha sin, caithfear aird a thabhairt ar a gcineál agus ar a n-aidhm agus fós ar an toradh a thiocthadh as a bhfeidhmiú nó a neamhfeidhmiú.

2. Ní chuirfidh aon ní sa Choinbhinsiún seo srian le fiedhmiú rialacha dhlí an fhórait i dtoisc inar rialacha sainordaitheacha iad is cuma cén dlí is infheidhme maidir leis an gconradh.

Airteagal 8. BAILÍOCHT ÁBHARTHA

1. Déanfar marthain agus bailíocht conartha, nó aon téarma de chuid conartha, a chinneadh de réir an dlí ab infheidhme faoin gCoinbhinsiún seo dá mba rud é gur bhailí don chonradh nó don téarma.

2. Mar sin féin, féadfaidh páirtí dul i muinín dhlí na tíre ina bhfuil a ghnáthchónaí aige chun a shuíomh nár thug sé o thoilíú má dhealraíonn sé as na dálaí nár réasúnach éifeacht iompar an pháirtí sin a chinneadh de réir an dlí a sonraíodh sa mhír sin roimhe seo.

Airteagal 9. BAILÍOCHT FHOIRMIÚIL

1. Tá bailíocht fhoirmiúil ag conradh arna dhéanamh ag daoine sa tír chéanna má shásaíonn sé ceanglais fhoirmiúla an dlí lena rialaítear é faoin gCoinbhinsiún seo nó dhlí na tíre ina ndéantar é.

2. Tá bailíocht fhoirmiúil ag conradh arna dhéanamh ag daoine i dtíortha éagsúla má shásaíonn sé ceanglais fhoirmiúla an dlí lena rialaítear é faoin gCoinbhinsiún seo nó dhlí cheann de na tíortha sin.

3. Nuair is gníomhaire a dhéanann an conradh, is í an tír ina ngníomhaíonn an gníomhaire an tír nach foláir féachaint di i bhfeidhmiú mhíreanna 1 agus 2.

4. Tá bailíocht fhoirmiúil ag gníomh a mbeartaítear éifeacht dhlíthiúil a bheith aige i ndáil le conradh atá marthanach nó ionchasach má shásaíonn sé ceanglais fhoirmiúla an dlí lena rialaítear nó lena rialófaí an conradh sin faoin gCoinbhinsiún seo nó dhlí na tíre ina ndearnadh an gníomh.

5. Ní bhainfidh forálacha na míreanna sin roimhe seo le conradh lena mbaineann Airteagal 5, arna dhéanamh sna dálaí thuairiscítear i mír 2 d'Airteagal 5. Is é dlí na tíre ina bhfuil a ghnáthchónaí ag an tomhaltóir a rialaíonn bailíocht fhoirmiúil chonradh den sórt sin.

6. D'ainneoin mhíreanna 1 go 4 den Airteagal seo, beidh conradh a bhaineann le ceart ar mhaoín dhochorraithe nó ceart maoín dhochorraithe a úsáid faoi réir cheanglas sainordaitheach foirme dhlí na tíre ina bhfuil an mhaoín sin más rud é, de réir an dlí sin, go bhforchuirtear na ceanglais sin cibé ar bith tír ina ndéantar an conradh agus cibé ar bith dlí lena rialaítear an conradh.

Airteagal 10. RÉIM AN DLÍ IS INFHEIDHME

1. An dlí is infheidhme maidir le conradh de bhua Airteagail 3 go 6 agus 12 den Choinbhinsiún seo, rialóidh sé go háirithe:

- (a) forléiriú an chonartha;
- (b) comhlíonadh na n-oibleagáidí a bhaineann leis;
- (c) faoi réim theorainneacha na gcumhachtaí a thugtar don chúirt lena dlí nós imeachta, iarmhairtí de dhroim sárú na n-oibleagáidí sin, lena n-áirítear measúnú damáistí sa mhéid go bhfuil sin á rialú ag rialacha dlí;
- (d) na modhanna éagsúla chun oibleagáidí a mhúchadh, maille le rúradh agus teorannú caingne;
- (e) a dtiocfaidh de neamhníocht an chonartha.

2. Sa mhéid a bhaineann le modh comhlíonta an chonartha, lena n-áirítear na bearta a bheidh le glacadh i gcás é a chomhlíonadh go huireasach, féachfar do dhlí na tíre ina ndéantar an comhlíonadh.

Airteagal 11. NEAMHINNIÚLACHT

Maidir le conradh a rinneadh idir daoine sa tír chéanna, ní fhéadfaidh aon duine nádúrtha a bheadh inniúil faoi dhlí na tíre sin a neamhinniúlacht de dhroim dlí eile a agairt ach amháin más rud é, tráth déanta an chonartha, gurbh eol don pháirtí eile sa chonradh an neamhinniúlacht sin nó gur de dheasca faillí nárbh eol dó í.

Airteagal 12. SANNADH SAORÁLACH

1. Beidh comhoibleagáidí sannóra agus sannaí faoi shannadh saorálach cirt in aghaidh duine eile (“an féichiúnaí”) á rialú ag an dlí a bhaineann, faoin gCoinbhinsiún seo, leis an gconradh idir an sannóir agus an sannaí.

2. An dlí a rialaíonn an ceart lena mbaineann an sannadh, cinnfidh sé a insanntacht, an gaol idir an sannaí agus an féichiúnaí, na coinníollacha faoinar féidir an sannadh a agairt in aghaidh an fhéichiúnaí agus aon cheist i dtaobh oibleagáidí an fhéichiúnaí a bheith urscaoilte.

Airteagal 13. SEACHAÍOCHT

1. I gcás éileamh conarthach a bheith ag duine (“an creidiúnaí”) ar dhuine eile (“an féichiúnaí”), agus go bhfuil de dhualgas ar thríú duine an creidiúnaí a shásamh, nó go bhfuil an creidiúnaí sásaithe aige iarbhrí i gcomhlíonadh an dualgais sin, is é an dlí lena rialaítear dualgas an tríú duine chun an creidiúnaí a shásamh a chinnfidh cé acu atá tríú duine i dteideal na cearta sin a fheidhmiú in

aghaidh an fhéichiúnaí a bhí ag an gcreidiúnaí in aghaidh an fhéiciúnaí faoin dlí lena rialaítear a gcomhbhaint agus, má tá, cé acu an go hiomlán nó go páirteach a fhéadfaidh sé é sin a dhéanamh.

2. Tá feidhm ag an rial chéanna i gcás daoine éagsúla a bheith faoi réir an éilimh chonarthaigh chéanna agus an creidiúnaí a bheith sásaithe ag duine acu.

Airteagal 14. DUALGAS CRUTHÚNAIS, ETC.

1. Beidh feidhm ag an dlí lena rialaítear an Conradh faoin gCoinbhinsiún seo sa mhéid go mbeidh, faoi dhlí conarthaí, rialacha ann a bhunaíonn toimhdeana dlí nó a chinneann an dualgas cruthúnais.

2. Féadfar Conradh nó gníomh a mbeartaítear éifeacht dlíthiúil a bheith aige a chruthú le haon mhodh cruthúnais a aithnítear le dlí an fhóraitm nó le haon cheann de na dlíthe dá dtagraítear in Airteagal 9 faoina bhfuil bailíocht fhoirmiúil ag an gconradh nó ag an ngníomh sin, ar choinníoll gur féidir leis an bhfóram an modh cruthúnais sin a riaradh.

Airteagal 15. RENVOI A EISIAMH

Ciallaíonn feidhmiú dlí aon tíre a fhorordaítear leis an gCoinbhinsiún seo feidhmiú rialacha an dlí ag a bhfuil feidhm sa tír sin seachas a rialacha dlí idirnáisiúnta phríobháidigh.

Airteagal 16. “ORDRE PUBLIC”

Ní féidir diúltú do rial dlí aon tíre a shonraítear leis an gCoinbhinsiún seo ach amháin nuair is follas nach bhfuil an feidhmiú sin ag luí le beartas poiblí (*ordre public*) an fhóraitm.

Airteagal 17. GAN ÉIFEACHT CHÚLGHABHÁLACH

I Stát Conarthach bainfidh an Coinbhinsiún seo le conarthaí a dhéanfar tar éis an dáta a tháinig an Coinbhinsiún seo i bhfeidhm maidir leis an Stát sin.

Airteagal 18. FORLÉIRIÚ COMHIONANN

Nuair a bheidh na rialacha comhionanna sin roimhe seo á bhforléiriú agus á blifeidhmiú, féachfar dá ngné idirnáisiúnta agus dá mhéid is inmhiannaithe é comhionannas a bhaint amach maidir lena bhforléiriú agus lena bhfeidhmiú.

Airteagal 19. STÁIT A BHFUIL NÍOS MÓ NÁ CÓRAS DLÍ AMHÁIN ACU

1. Nuair a chuimsítear i Stát aonaid chríche leithleacha a bhfuil a rialacha dlí féin ag gach aonad díobh i dtaobh oibleagáidí conarthacha, féachfar ar gach aonad críche mar thír chun go n-aithneofaí an dlí is infheidhme faoin gCoinbhinsiún seo.

2. Stát a bhfuil a rialacha dlí féin ag aonaid chríche éagsúla ann i dtaobh oibleagáidí conarthacha, ní bheidh de cheangal air an Coinbhinsiún seo a chur chun feidhme ar neamhréireachtaí idir dlíthe na n-aonad sin namá.

Airteagal 20. TOSAÍOCHT AG DLÍ COMHPHOBAIL

Ní dhéanfaidh an Coinbhinsiún seo difear d'fheidhmiú a leagann síos, i ndáil le hábhair áirithe, rialacha um neamhréireacht dlíthe maidir le hoibleagáidí conarthacha agus atá nó a bheidh ar áireamh i ngníomhartha Institiúidí na gComhphobal Eorpach nó i ndlíthe náisiúnta a comhchuibhíodh ag cur na ngníomhartha sin chun feidhme.

Airteagal 21. AN BHAINT LE COINBHINSIÚIN EILE

Ní dhéanfaidh an Coinbhinsiún seo dochar d'fheidhmiú choinbhinsiúin idirnáisiúnta a bhfuil nó a mbeidh Stát Conarthach ina pháirtí iontu.

Airteagal 22. FORCHOIMEÁDAIS

1. Féadfaidh aon Stát Conarthach, tráth an Choinbhinsiúin seo a shíniú, a dhaingniú, a ghlacadh nó a fhorpheas, an ceart a fhorchoimeád chun nach bhfeidhmeodh sé:

(a) forálacha mhír 1 d'Airteagal 7;

(b) forálacha mhír 1(e) d'Airteagal 10.

2. Fairis sin, féadfaidh aon Stát Conarthach, ag fógairt fairsingiú ar an gCoinbhinsiún dó réir mhír 2 d'Airteagal 27, ceann amháin nó breis de na forchoimeádaí sin a dhéanamh le héifeacht nach sroichfidh ach na críocha nó roinnt de na críocha dá dtagraítear san fhairsingiú.

3. Féadfaidh aon Stát Conarthach forchoimeádas a rinne sé a tharraingt siar am ar bith; ní bheidh tuilleadh feidhme ag an bhforchoimeádas sin ón gcéad lá den tríú mí féilire tar éis an tarraingt siar a chur in iúl.

TEIDEAL III. FORÁLACHA CRÍOCHNAITHEACHA

Airteagal 23

1. Más rud é, tar éis dáta an Choinbhinsiúin seo a theacht i bhfeidhm maidir le Stát Conarthach, gur mian leis an Stát sin aon riail nua um neamhréireacht dlíthe a ghlacadh maidir le haon earnáil áirithe conarthaí a thagann laistigh de raon feidhme an Choinbhinsiúin seo, cuirfidh sé scéala faoina bhfuil ar intinn aige, trí Ard-Rúnaí Chomhairle na gComhphobal Eorpach, chuig na Stáit eile a shíniigh an Coinbhinsiún.

2. Féadfaidh aon Stát a shíniigh an Coinbhinsiún, laistigh de shé mhí ó dháta an scéala a chur chuig an Ard-Rúnaí, a iarraidh air comhchomhairliúcháin a shocrú idir na Stáit a shíniigh an Coinbhinsiún d'fhonn teacht ar chomhaontú.

3. Mura mbeidh, laistigh den tréimhse sin, comhchomhairliúcháin iarrtha ag aon Stát a shíniigh an Coinbhinsiún nó más rud é, laistigh de dhá bhliain tar éis an scéala a chur chuig an Ard-Rúnaí, nach mbeidh aon chomhaontú déanta sna chomhchomhairliúcháin, féadfaidh an Stát Conarthach áirithe a dhlí a leasú amháin mar a bheidh curtha in iúl. Cuirfear na bearta a bheidh glactha ag an Stát sin i bhfios, trí Ard-Rúnaí Chomhairle na gComhphobal Eorpach, do na Stáit eile a shíniigh an Coinbhinsiún.

Airteagal 24

1. Más rud é, tar éis dáta an Choinbhinsiúin seo a theacht i bhfeidhm maidir le Stát Conarthach, gur mian leis an Stát sin a bheith ina pháirtí i gcoinbhinsiún iltaobhach arb é is príomhaidhm dó, nó arb é ceann dá phríomhaidhmeanna, rialacha dlí idirnáisiúnta phríobháidigh a leagan síos maidir le haon cheann de na hábhair atá á rialú ag an gCoinbhinsiún seo, beidh feidhm ag an nós imeachta atá leagtha amach in Airteagal 23. Sa chás sin, áfach, laghdófar go dtí bliain amháin an tréimhse dhá bhliain dá dtagraítear sa tríú mí den Airteagal sin.

2. Ní gá cloí leis an nós imeachta dá dtagraítear sa mhír sin roimhe seo más páirtí cheana féin sa choinbhinsiún iltaobhach stát Conarthach nó ceann de na Comhphobail Eorpacha, nó más é is cuspóir dó athchóiriú a dhéanamh ar choinbhinsiún ar páirtí ann cheana féin an Stát lena mbaineann, nó más coinbhinsiún é a tugadh chun críche faoi chuimsiú na gConarthaí ag bunú na gComhphobal Eorpach.

Airteagal 25

Má mheasann Stát Conarthach go dtéann comhaontuithe a tugadh i gcrích agus nach bhforáiltear dóibh i mír 1 d'Airteagal 24 chun dochair don aontacht atá bainte amach leis an gCoinbhinsiún seo, féadfaidh an Stát sin a iarraidh ar Ard-Rúnaí Chomhairle na gComhphobal Eorpach comhchomhairliúcháin a shocrú idir na Stáit a shínigh an Coinbhinsiún seo.

Airteagal 26

Féadfaidh aon Stát Conarthach athchóiriú ar an gCoinbhinsiún seo a iarraidh. Sa chás sin, tionólfadh Uachtarán Chomhairle na gComhphobal Eorpach comhdháil athchóiriúcháin.

Airteagal 27

1. Bainfidh an Coinbhinsiún seo le críocha Eorpacha na Stát Conarthach, lena n-áirítear an Ghraonlainn, agus le críoch uile Phoblacht na Fraince.

2. D'ainneoin mhír 1:

- (a) ní bhainfidh an Coinbhinsiún seo le hOileáin Fharó, mura ndéanfaidh Ríocht na Danmhairge dearbhú dá mhalairt;
- (b) ní bhainfidh an Coinbhinsiún seo le haon chríoch Eorpach atá lasmuigh den Ríocht Aontaithe a bhfuil an Ríocht Aontaithe freagrach ina caidreamh eachtrach, mura ndéanfaidh an Ríocht Aontaithe dearbhú dá mhalairt i leith na críche áirithe sin;
- (c) bainfidh an Coinbhinsiún seo le hAintillí na hÍsiltíre, má dhéanann Ríocht na hÍsiltíre dearbhú chuige sin.

3. Féadfar na dearbhuithe sin a dhéanamh am ar bith trí fhógra a thabhairt d' Ard-Rúnaí Chomhairle na gComhphobal Eorpach.

4. Imeachtaí a thionscnófar sa Ríocht Aontaithe ar achomharc ó chúirt-eanna i gceann de na críocha dá dtagraítear i bhfómhír (b) de mhír 2, measfar gur imeachtaí iad atá ar siúl sna cúirteanna sin.

Airteagal 28

1. Beidh an Coinbhinsiún seo ar oscailt chun a shíniú ón 19 Meitheamh 1980 ag na Stáit is páirtithe sa Chonradh ag bunú Chomhphobal Eacnamaíochta na hEorpa.

2. Beidh an Coinbhinsiún seo faoi réir a dhaingnithe, a ghlactha nó a fhorhmeasa ag Stáit a shíniú. Taiscfear na hionstraimí daingniúcháin, glactha nó formheasa le hArd-Rúnaí Chomhairle na gComhphobal Eorpach.

Airteagal 29

1. Tiocfaidh an Coinbhinsiún seo i bhfeidhm an chéad lá den tréimh mí tar éis an seachtú hionstraim dhaingniúcháin, ghlactha nó fhorhmeasa a thaisceadh.

2. Tiocfaidh an Coinbhinsiún seo i bhfeidhm, maidir le gach Stát sínitheach a dhaingneoidh, a ghlacfaidh nó a fhorhmeasfaidh é ar dháta is faide amach, an chéad lá den tríú mí tar éis a ionstraim dhaingniúcháin, ghlactha nó fhorhmeasa a thaisceadh.

Airteagal 30

1. Fanfaidh an Coinbhinsiún seo i bhfeidhm go ceann deich mbliana ón dáta a thiocfaidh sé i bhfeidhm de réir mhír 1 d'Airteagal 29, fiú maidir le Stáit a dtiocfaidh sé i bhfeidhm níos déanaí ina leith.

2. Déanfar an Coinbhinsiún a athnuachan go tostach gach cúig bliana mura séanfar é.

3. Beidh ar Stát Conarthach ar mian leis séanadh a dhéanamh fógra a thabhairt d'Ard-Rúnaí Chomhairle na gComhphobal Eorpach sé mhí ar a laghad sula mbeidh an tréimhse deich mbliana nó cúig bliana, cibé acu é, caite. Féadfar an séanadh a theorannú ionas nach mbainfidh sé ach le críoch ar fairsingíodh an Coinbhinsiún chuici trí dhearbhu faoi mhír 2 d'Airteagal 27.

4. Ní bheidh éifeacht ag an séanadh ach amháin i ndáil leis an Stát a d'fhógair é. Fanfaidh an Coinbhinsiún i bhfeidhm amhail idir na Stáit Chonarthacha eile go léir.

Airteagal 31

Tabharfaidh Ard-Rúnaí Chomhairle na gComhphobal Eorpach fógra do na Stáit is páirtithe sa Chonradh ag bunú Chomhphobal Eacnamaíochta na hEorpa i dtaobh na nithe seo a leanas:

- (a) na sínithe;
- (b) taisceadh gach ionstraime daingniúcháin, glactha nó formheasa;
- (c) dáta an Choinbhinsiúin seo a theacht i bhfeidhm;
- (d) na cumarsáidí de bhun Airteagail 23, 24, 25, 26, 27 agus 30;
- (e) na forchoimeádaí agus tarraingt siar na bhforchoimeádas dá dtagraítear in Airteagal 22.

Airteagal 32

Is cuid dhílis den Choinbhinsiún seo an Prótacal atá i gceangal leis.

Airteagal 33

Tarraingíodh an Coinbhinsiún seo suas i scríbhinn bhunaidh amháin sa Bhéarla, sa Danmhairgis, sa Fhraincis, sa Ghaeilge, sa Ghearmáinis, san Iodáilis agus san Ollainnis agus comhúdarás ag na téacsanna sin; taiscfear é i gcartlann Ard-rúnaíocht Chomhairle na gComhphobal Eorpach. Cuirfidh an tArd-Rúnaí cóip dheimhnithe de chuig Rialtas gach ceann de Stáit a shínithe.

[*For the testimonium and signatures, see p. 128 of this volume — Pour le testimonium et les signatures, voir p. 128 du présent volume.*]

[ITALIAN TEXT — TEXTE ITALIEN]

CONVENZIONE SULLA LEGGE APPLICABILE ALLE OBBLIGAZIONI CONTRATTUALI

PREAMBOLO

Le alte parti contraenti del trattato che istituisce la Comunità economica europea,

Sollecitate di continuare, nel campo del diritto internazionale privato, l'opera di unificazione giuridica già intrapresa nella Comunità in particolare in materia di competenza giurisdizionale e di esecuzione delle sentenze,

Desiderose d'adottare delle regole uniformi concernenti la legge applicabile alle obbligazioni contrattuali,

Hanno convenuto le disposizioni seguenti:

TITOLO I. CAMPO D'APPLICAZIONE

Articolo 1. CAMPO D'APPLICAZIONE

1. Le disposizioni della presente convenzione si applicano alle obbligazioni contrattuali nelle situazioni che implicano un conflitto di leggi.

2. Esse non si applicano:

- a) alle questioni di stato e di capacità delle persone fisiche, fatto salvo l'articolo 11;
- b) alle obbligazioni contrattuali relative a:
 - testamenti e successioni,
 - regimi matrimoniali,
 - diritti e doveri derivanti dai rapporti di famiglia, di parentela, di matrimonio o di affinità, compresi gli obblighi alimentari a favore dei figli naturali;
- c) alle obbligazioni che derivano da cambiali, assegni, vaglia cambiari nonché da altri strumenti negoziabili, qualora le obbligazioni derivanti da tali strumenti risultino dal loro carattere negoziabile;
- d) ai compromessi, alle clausole compromissorie e alle convenzioni sul foro competente;
- e) alle questioni inerenti al diritto delle società, associazioni e persone giuridiche, quali la costituzione, la capacità giuridica, l'organizzazione interna e lo scioglimento delle società, associazioni e persone giuridiche, nonché la responsabilità legale personale dei soci e degli organi per le obbligazioni della società, associazione persona giuridica;
- f) alla questione di stabilire se l'atto compiuto da un intermediario valga a obbligare di fronte ai terzi la persona per conto della quale egli ha affermato di agire, o se l'atto compiuto da un organo di una società, associazione o persona giuridica valga ad obbligare di fronte ai terzi la società, l'associazione o la persona giuridica;

g) alla costituzione di *trusts* né ai rapporti che ne derivano tra i costituenti, i *trustees* e i beneficiari;

h) alla prova e alla procedura, fatto salvo l'articolo 14.

3. Le disposizioni della presente convenzione non si applicano ai contratti di assicurazione per la copertura di rischi localizzati nei territori degli Stati membri della Comunità economica europea. Al fine di determinare se un rischio è localizzato in questi territori, il giudice applica la propria legge interna.

4. Il paragrafo 3 non concerne i contratti di riassicurazione.

Articolo 2. CARATTERE UNIVERSALE

La legge designata dalla presente convenzione si applica anche se è la legge di uno Stato non contraente.

TITOLO II. NORME UNIFORMI

Articolo 3. LIBERTÀ DI SCELTA

1. Il contratto è regolato dalla legge scelta dalle parti. La scelta dev'essere espressa, o risultare in modo ragionevolmente certo dalle disposizioni del contratto o dalle circostanze. Le parti possono designare la legge applicabile a tutto il contratto, ovvero a una parte soltanto di esso.

2. Le parti possono convenire, in qualsiasi momento, di sottoporre il contratto ad una legge diversa da quella che lo regolava in precedenza vuoi in funzione di una scelta anteriore secondo il presente articolo, vuoi in funzione di altre disposizioni della presente convenzione. Qualsiasi modifica relativa alla determinazione della legge applicabile, intervenuta posteriormente alla conclusione del contratto, non inficia la validità formale del contratto ai sensi dell'articolo 9 e non pregiudica i diritti dei terzi.

3. La scelta di una legge straniera ad opera delle parti, accompagnata o non dalla scelta di un tribunale straniero, qualora nel momento della scelta tutti gli altri dati di fatto si riferiscano a un unico paese, non può recare pregiudizio alle norme alle quali la legge di tale paese non consente di derogare per contratto, qui di seguito denominate "disposizioni imperative".

4. L'esistenza e la validità del consenso delle parti sulla legge applicabile al contratto sono regolate dagli articoli 8, 9 e 11.

Articolo 4. LEGGE APPLICABILE IN MANCANZA DI SCELTA

1. Nella misura in cui la legge che regola il contratto non sia stata scelta a norma dell'articolo 3, il contratto è regolato dalla legge del paese col quale presenta il collegamento più stretto. Tuttavia, qualora una parte del contratto sia separabile dal resto e presenti un collegamento più stretto con un altro paese, a tale parte del contratto potrà applicarsi, in via eccezionale, la legge di quest'altro paese.

2. Salvo quanto disposto dal paragrafo 5, si presume che il contratto presenti il collegamento più stretto col paese in cui la parte che deve fornire la prestazione caratteristica ha, al momento della conclusione del contratto, la propria residenza abituale o, se si tratta di una società, associazione o persona giuridica, la propria amministrazione centrale. Tuttavia, se il contratto è concluso nell'esercizio dell'attività economica o professionale della suddetta parte, il paese

da considerare è quello dove è situata la sede principale di detta attività oppure, se a norma del contratto la prestazione dev'essere fornita da una sede diversa dalla sede principale, quello dove è situata questa diversa sede.

3. Quando il contratto ha per oggetto il diritto reale su un bene immobile o il diritto di utilizzazione di un bene immobile, si presume, in deroga al paragrafo 2, che il contratto presenti il collegamento più stretto con il paese in cui l'immobile è situato.

4. La presunzione del paragrafo 2 non vale per il contratto di trasporto di merci. Si presume che questo contratto presenti il collegamento più stretto col paese in cui il vettore ha la sua sede principale al momento della conclusione del contratto, se il detto paese coincide con quello in cui si trova il luogo di carico o di scarico o la sede principale del mittente. Ai fini dell'applicazione del presente paragrafo sono considerati come contratti di trasporto di merci i contratti di noleggio a viaggio o altri contratti il cui oggetto essenziale sia il trasporto di merci.

5. È esclusa l'applicazione del paragrafo 2 quando la prestazione caratteristica non può essere determinata. Le presunzioni dei paragrafi 2, 3 e 4 vengono meno quando dal complesso delle circostanze risulta che il contratto presenta un collegamento più stretto con un altro paese.

Articolo 5. CONTRATTO CONCLUSO DAI CONSUMATORI

1. Il presente articolo si applica ai contratti aventi per oggetto la fornitura di beni mobili materiali o di servizi a una persona, il consumatore, per un uso che può considerarsi estraneo alla sua attività professionale, e ai contratti destinati al finanziamento di tale fornitura.

2. In deroga all'articolo 3, la scelta ad opera delle parti della legge applicabile non può aver per risultato di privare il consumatore della protezione garantitagli dalle disposizioni imperative della legge del paese nel quale risiede abitualmente:

- se la conclusione del contratto è stata preceduta in tale paese da una proposta specifica o da una pubblicità e se il consumatore ha compiuto nello stesso paese gli atti necessari per la conclusione del contratto o
- se l'altra parte o il suo rappresentante ha ricevuto l'ordine del consumatore nel paese di residenza o
- se il contratto rappresenta una vendita di merci e se il consumatore si è recato dal paese di residenza in un paese straniero e vi ha stipulato l'ordine, a condizione che il viaggio sia stato organizzato dal venditore per incitare il consumatore a concludere una vendita.

3. In deroga all'articolo 4 ed in mancanza di scelta effettuata a norma dell'articolo 3, tali contratti sono sottoposti alla legge del paese nel quale il consumatore ha la sua residenza abituale sempreché ricorrano le condizioni enunciate al paragrafo 2 del presente articolo.

4. Il presente articolo non si applica:

- a) al contratto di trasporto;
- b) al contratto di fornitura di servizi quando i servizi dovuti al consumatore devono essere forniti esclusivamente in un paese diverso da quello in cui egli risiede abitualmente.

5. In deroga al paragrafo 4, il presente articolo si applica al contratto che prevede per un prezzo globale prestazioni combinate di trasporto e di alloggio.

Articolo 6. CONTRATTO INDIVIDUALE DI LAVORO

1. In deroga all'articolo 3, nei contratti di lavoro, la scelta della legge applicabile ad opera delle parti non vale a privare il lavoratore della protezione assicurategli dalle norme imperative della legge che regolerebbe il contratto, in mancanza di scelta, a norma del paragrafo 2.

2. In deroga all'articolo 4 ed in mancanza di scelta a norma dell'articolo 3, il contratto di lavoro è regolato:

- a) dalla legge del paese in cui il lavoratore, in esecuzione del contratto compie abitualmente il suo lavoro, anche se è inviato temporaneamente in un altro paese, oppure
- b) dalla legge del paese dove si trova la sede che ha proceduto ad assumere il lavoratore, qualora questi non compia abitualmente il suo lavoro in uno stesso paese,

a meno che non risulti dall'insieme delle circostanze che il contratto di lavoro presenta un collegamento più stretto con un altro paese. In questo caso si applica la legge di quest'altro paese.

Articolo 7. DISPOSIZIONI IMPERATIVE E LEGGE DEL CONTRATTO

1. Nell'applicazione, in forza della presente convenzione, della legge di un paese determinato potrà essere data efficacia alle norme imperative di un altro paese con il quale la situazione presenti uno stretto legame, se e nella misura in cui, secondo il diritto di quest'ultimo paese, le norme stesse siano applicabili quale che sia la legge regolatrice del contratto. Ai fini di decidere se debba essere data efficacia a queste norme imperative, si terrà conto della loro natura e del loro oggetto nonché delle conseguenze che deriverebbero dalla loro applicazione o non applicazione.

2. La presente convenzione non può impedire l'applicazione delle norme in vigore nel paese del giudice, le quali disciplinano imperativamente il caso concreto indipendentemente dalla legge che regola il contratto.

Articolo 8. ESISTENZA E VALIDITÀ SOSTANZIALE

1. L'esistenza e la validità del contratto o di una sua disposizione si stabiliscono in base alla legge che sarebbe applicabile in virtù della presente convenzione se il contratto o la disposizione fossero validi.

2. Tuttavia un contraente, al fine di dimostrare che non ha dato il suo consenso, può riferirsi alla legge del paese in cui ha la sua residenza abituale, se dalle circostanze risulti che non sarebbe ragionevole stabilire l'effetto del comportamento di questo contraente secondo la legge prevista nel paragrafo 1.

Articolo 9. REQUISITI DI FORMA

1. Un contratto concluso tra persone che si trovano nello stesso paese è valido quanto alla forma se soddisfa i requisiti di forma della legge del luogo che ne regola la sostanza in forza della presente convenzione o della legge del luogo in cui viene concluso.

2. Un contratto concluso tra persone che si trovano in paesi differenti è valido quanto alla forma se soddisfa i requisiti di forma della legge che ne regola la sostanza in forza della presente convenzione o della legge di uno di questi paesi.

3. Quando il contratto è concluso da un rappresentante, il paese in cui il rappresentante agisce è quello che deve essere preso in considerazione per l'applicazione dei paragrafi 1 e 2.

4. Un atto giuridico unilaterale relativo ad un contratto concluso o da concludere è valido quanto alla forma se soddisfa i requisiti di forma della legge del luogo che regola o regolerebbe la sostanza del contratto in forza della presente convenzione o della legge del luogo in cui detto atto è compiuto.

5. I paragrafi da 1 a 4 non si applicano ai contratti cui si applica l'articolo 5, conclusi nelle circostanze enunciate nell'articolo 5, paragrafo 2. La forma di questi contratti è regolata dalla legge del paese in cui il consumatore ha la sua residenza abituale.

6. In deroga ai paragrafi da 1 a 4, qualsiasi contratto che ha per oggetto un diritto reale su un immobile o un diritto di utilizzazione di un immobile è sottoposto alle regole imperative di forma della legge del paese in cui l'immobile è situato semprechè, secondo questa legge, esse si applichino indipendentemente dal luogo di conclusione del contratto e dalla legge che ne regola la sostanza.

Articolo 10. PORTATA DELLA LEGGE DEL CONTRATTO

1. La legge che regola il contratto in forza degli articoli da 3 a 6 e dell'articolo 12 regola in particolare:

- a) la sua interpretazione;
- b) l'esecuzione delle obbligazioni che ne discendono;
- c) nei limiti dei poteri attribuiti al giudice dalla sua legge processuale, le conseguenze dell'inadempimento totale o parziale di quelle obbligazioni, compresa la liquidazione del danno in quanto sia governata da norme giuridiche;
- d) i diversi modi di estinzione delle obbligazioni nonché le prescrizioni e decadenze fondate sul decorso di un termine;
- e) le conseguenze della nullità del contratto.

2. Per quanto concerne le modalità di esecuzione e le misure che il creditore dovrà prendere in caso di esecuzione difettosa, si avrà riguardo alla legge del paese dove l'esecuzione ha luogo.

Articolo 11. INCAPACITÀ

In un contratto concluso tra persone che si trovano in uno stesso paese, una persona fisica, capace secondo la legge di questo paese, può invocare la sua incapacità risultante da un'altra legge soltanto se, al momento della conclusione del contratto, l'altra parte contraente era a conoscenza di tale incapacità o l'ha ignorata soltanto per imprudenza da parte sua.

Articolo 12. CESSIONE DEL CREDITO

1. Le obbligazioni tra cedente e cessionario di un credito sono regolate dalla legge che, in forza della presente convenzione, si applica al contratto tra essi intercorso.

2. La legge che regola il credito ceduto determina la cedibilità di questo, i rapporti tra cessionario e debitore, le condizioni di opponibilità della cessione al debitore e il carattere liberatorio della prestazione fatta dal debitore.

Articolo 13. SURROGAZIONE

1. Quando una persona, il creditore, ha diritti derivanti da contratto, nei confronti di un'altra persona, il debitore, ed una terza persona ha l'obbligo di soddisfare il creditore oppure lo ha soddisfatto in esecuzione di detto obbligo, la legge applicabile a questo obbligo del terzo stabilisce se costui possa totalmente o solo in parte far valere i diritti che il creditore ha contro il debitore in forza della legge che regola i loro rapporti.

2. La stessa regola si applica quando più persone sono sottoposte alla stessa obbligazione contrattuale ed una di esse abbia soddisfatto il creditore.

Articolo 14. PROVA

1. La legge regolatrice del contratto in forza della presente convenzione è applicabile in quanto, in materia di obbligazioni contrattuali, essa stabilisca presunzioni legali o ripartisca l'onere della prova.

2. Gli atti giuridici possono essere provati con ogni mezzo di prova ammesso tanto dalla legge del foro quanto da quella tra le leggi contemplate all'articolo 9 secondo la quale l'atto è valido quanto alla forma, sempreché il mezzo di prova di cui si tratta possa essere impiegato davanti al giudice adito.

Articolo 15. ESCLUSIONE DEL RINVIO

Quando la presente convenzione prescrive l'applicazione della legge di un paese, essa si riferisce alle norme giuridiche in vigore in questo paese, ad esclusione delle norme di diritto internazionale privato.

Articolo 16. ORDINE PUBBLICO

L'applicazione di una norma della legge designata dalla presente convenzione può essere esclusa solo se tale applicazione sia manifestamente incompatibile con l'ordine pubblico del foro.

Articolo 17. APPLICAZIONE NEL TEMPO

La presente convenzione si applica in ogni Stato contraente ai contratti conclusi dopo la sua entrata in vigore in questo Stato.

Articolo 18. INTERPRETAZIONE UNIFORME

Nell'interpretazione e applicazione delle norme uniformi che precedono, si terrà conto del loro carattere internazionale e dell'opportunità che siano interpretate e applicate in modo uniforme.

Articolo 19. SISTEMI GIURIDICI NON UNIFICATI

1. Se uno Stato si compone di più unità territoriali di cui ciascuna ha le proprie norme in materia d'obbligazioni contrattuali, ogni unità territoriale è considerata come un paese ai fini della determinazione della legge applicabile secondo la presente convenzione.

2. Uno Stato, in cui differenti unità territoriali abbiano le proprie norme di diritto in materia d'obbligazioni contrattuali, non sarà tenuto ad applicare la

presente convenzione ai conflitti di leggi che riguardano unicamente queste unità territoriali.

Articolo 20. PRIMATO DEL DIRITTO COMUNITARIO

La presente convenzione non pregiudica l'applicazione delle disposizioni che, in materie particolari, regolano i conflitti di leggi nel campo delle obbligazioni contrattuali e che sono contenute in atti emanati o da emanarsi dalle istituzioni delle Comunità europee o nelle legislazioni nazionali armonizzate in esecuzione di tali atti.

Articolo 21. RAPPORTI CON ALTRE CONVENZIONI

La presente convenzione non pregiudica l'applicazione delle convenzioni internazionali di cui uno Stato contraente è o sarà parte.

Articolo 22. RISERVE

1. Ogni Stato contraente potrà, al momento della firma, della ratifica, dell'accettazione o dell'approvazione, riservarsi il diritto di non applicare:

- a) l'articolo 7, paragrafo 1;
- b) l'articolo 10, paragrafo 1, lettera e).

2. Nel notificare l'estensione dell'applicazione della convenzione conformemente all'articolo 27, paragrafo 2, ogni Stato contraente potrà anche esprimere una o più riserve con effetto limitato ai territori o a taluni dei territori previsti dall'estensione.

3. Ogni Stato contraente potrà in ogni momento ritirare una riserva che avrà fatto; l'effetto della riserva cesserà il primo giorno del terzo mese di calendario dopo la notifica del ritiro.

TITOLO III. CLAUSOLE FINALI

Articolo 23

1. Se uno Stato contraente, dopo l'entrata in vigore della presente convenzione nei suoi confronti, desidera adottare una nuova norma di conflitto di leggi per una categoria particolare di contratti che rientrano nel campo di applicazione della convenzione, esso comunica la sua intenzione agli altri Stati firmatari per il tramite del Segretario Generale del Consiglio delle Comunità europee.

2. Nel termine di sei mesi dalla comunicazione fatta al Segretario Generale, ogni Stato firmatario potrà domandargli di organizzare consultazioni tra gli Stati firmatari allo scopo di raggiungere un accordo.

3. Se, entro questo termine, nessuno Stato firmatario ha domandato la consultazione o se, nei due anni successivi alla comunicazione fatta al Segretario Generale, non è intervenuto nessun accordo in seguito alle consultazioni, lo Stato contraente può modificare la sua legislazione. La modificazione è comunicata agli altri Stati firmatari per il tramite del Segretario Generale del Consiglio delle Comunità europee.

Articolo 24

1. Se uno Stato contraente, dopo l'entrata in vigore della presente convenzione nei suoi confronti, desidera divenire parte di una convenzione mul-

tilaterale che ha quale suo oggetto principale, o comprende tra i suoi oggetti principali, una disciplina di diritto internazionale privato concernente una delle materie disciplinate dalla presente convenzione, si applica la procedura prevista all'articolo 23. Tuttavia il termine di due anni, previsto all'articolo 23, paragrafo 3, è ridotto a un anno.

2. Non si segue la procedura prevista al paragrafo 1 se uno Stato contraente o una delle Comunità europee sono già parti alla convenzione multilaterale o se l'oggetto di questa è la revisione di una convenzione cui lo Stato interessato è parte, ovvero se si tratta di una convenzione conclusa nel quadro dei trattati istitutivi delle Comunità europee.

Articolo 25

Se uno Stato contraente ritiene che l'unificazione realizzata dalla presente convenzione è compromessa dalla conclusione di accordi non previsti all'articolo 24, paragrafo 1, esso può domandare al Segretario Generale del Consiglio delle Comunità europee di organizzare consultazioni tra gli Stati firmatari della presente convenzione.

Articolo 26

Ogni Stato contraente può chiedere la revisione della presente convenzione. In tal caso, il Presidente del Consiglio delle Comunità europee convoca una conferenza di revisione.

Articolo 27

1. La presente convenzione si applica al territorio europeo degli Stati contraenti, ivi compresa la Groenlandia, e all'insieme del territorio della Repubblica francese.

2. In deroga al paragrafo 1:

- a) la presente convenzione non si applica alle Isole Faerøer, salvo dichiarazione contraria del Regno di Danimarca;
- b) la presente convenzione non si applica ai territori europei situati fuori del Regno Unito, di cui il Regno Unito assume la rappresentanza nei rapporti con l'estero, salvo dichiarazione contraria del Regno Unito relativamente ad uno o più territori;
- c) la presente convenzione si applica alle Antille olandesi, se il Regno dei Paesi Bassi fa una dichiarazione a tale effetto.

3. Queste dichiarazioni possono essere fatte in ogni momento mediante notifica al Segretario Generale del Consiglio delle Comunità europee.

4. I procedimenti d'appello proposti nel Regno Unito avverso decisioni pronunciate dai tribunali situati in uno dei territori di cui al paragrafo 2, lettera b, sono considerati come procedimenti pendenti davanti a tali tribunali.

Articolo 28

1. La presente convenzione è aperta dal 19 giugno 1980 alla firma degli Stati parti del trattato che istituisce la Comunità economica europea.

2. La presente convenzione sarà ratificata, accettata o approvata, dagli Stati firmatari. Gli strumenti di ratifica, di accettazione o di approvazione saranno depositati presso il Segretario Generale del Consiglio delle Comunità europee.

Articolo 29

1. La presente convenzione entrerà in vigore il primo giorno del terzo mese successivo al deposito del settimo strumento di ratifica, di accettazione o di approvazione.

2. Per ogni Stato firmatario che la ratifichi, accetti o approvi posteriormente, la convenzione entrerà in vigore il primo giorno del terzo mese successivo al deposito del suo strumento di ratifica, di accettazione o di approvazione.

Articolo 30

1. La convenzione avrà una durata di dieci anni a partire dalla sua entrata in vigore conformemente all'articolo 29, paragrafo 1, anche per gli Stati per i quali essa entri in vigore posteriormente.

2. La convenzione si rinnoverà tacitamente di cinque anni in cinque anni, salvo denuncia.

3. La denuncia sarà notificata, almeno sei mesi prima della scadenza del termine fissato in dieci o cinque anni secondo il caso, al Segretario Generale del Consiglio delle Comunità europee. Essa potrà essere limitata ad uno dei territori ai quali la convenzione sia stata estesa in applicazione dell'articolo 27, paragrafo 2.

4. La denuncia avrà effetto unicamente nei confronti dello Stato che l'ha notificata. La convenzione resterà in vigore per gli altri Stati contraenti.

Articolo 31

Il Segretario Generale del Consiglio delle Comunità europee notificherà agli Stati parti del trattato che istituisce la Comunità economica europea:

- a) le firme;
- b) il deposito di ogni strumento di ratifica, di accettazione o di approvazione;
- c) la data di entrata in vigore della presente convenzione;
- d) le comunicazioni fatte in applicazione degli articoli 23, 24, 25, 26, 27 e 30;
- e) le riserve ed il ritiro delle riserve di cui all'articolo 22.

Articolo 32

Il protocollo allegato alla presente convenzione ne costituisce parte integrante.

Articolo 33

La presente convenzione, redatta in un unico esemplare in lingua danese, francese, inglese, irlandese, italiana, olandese e tedesca, ciascun testo facente ugualmente fede, sarà depositata negli archivi del Segretariato generale del Consiglio delle Comunità europee. Il Segretario Generale provvederà a trasmettere copia certificata conforme al Governo di ciascuno degli Stati firmatari.

[*For the testimonium and signatures, see p. 128 of this volume — Pour le testimonium et les signatures, voir p. 128 du présent volume.*]

[DUTCH TEXT — TEXTE NÉERLANDAIS]

VERDRAG INZAKE HET RECHT DAT VAN TOEPASSING IS OP
VERBINTENISSEN UIT OVEREENKOMST

PREAMBULE

De hoge verdragsluitende partijen bij het Verdrag tot oprichting van de Europese Economische Gemeenschap,

Geleid door de wens om op het gebied van het internationaal privaatrecht verder te gaan met de in de Gemeenschap reeds begonnen eenmaking van het recht, met name ter zake van de rechterlijke bevoegdheid en de tenuitvoerlegging van beslissingen,

Verlangende eenvormige regels op te stellen voor het recht dat van toepassing is op verbintenissen uit overeenkomst,

Hebben overeenstemming bereikt omtrent de volgende bepalingen :

TITEL I. TOEPASSINGSGBIED

Artikel 1. TOEPASSINGSGBIED

1. De bepalingen van dit Verdrag zijn van toepassing op verbintenissen uit overeenkomst in gevallen waarin uit het recht van verschillende landen moet worden gekozen.

2. Zij zijn niet van toepassing op :

- a) de staat en bevoegdheid van natuurlijke personen, behoudens artikel 11;
- b) verbintenissen uit overeenkomst betreffende :
 - testamenten en erfenissen;
 - huwelijksgoederenrecht;
 - rechten en verplichtingen uit familierechtelijke betrekkingen tussen ouders en kinderen, uit bloedverwantschap, huwelijk en aanverwantschap, met inbegrip van onderhoudsverplichtingen jegens onwettige kinderen;
- c) verbintenissen uit wissels, cheques, orderbriefjes, alsmede andere verhandelbare waardepapieren, voor zover de verbintenissen uit deze andere papieren het gevolg zijn van hun verhandelbaarheid;
- d) overeenkomsten tot arbitrage en tot aanwijzing van een bevoegde rechter;
- e) kwesties behorende tot het recht inzake vennootschappen, verenigingen en rechtspersonen, zoals de oprichting, de rechts- en handelingsbevoegdheid, het inwendig bestel en de ontbinding van vennootschappen, verenigingen en rechtspersonen, alsmede de persoonlijke aansprakelijkheid van de vennoten en de organen voor de schulden van de vennootschap, vereniging of rechtspersoon;
- f) de vraag of een vertegenwoordiger zijn principaal, dan wel of een orgaan van een vennootschap, vereniging of rechtspersoon deze vennootschap, vereniging of rechtspersoon jegens een derde kan binden;

- g) de oprichting van "trusts", alsmede de daardoor ontstane rechtsbetrekkingen tussen oprichters, "trustees" en begunstigden;
- h) het bewijs en de rechtspleging, behoudens artikel 14.

3. De bepalingen van dit Verdrag zijn niet van toepassing op verzekeringsovereenkomsten waarin risico's worden gedekt die op het grondgebied van de Lid-Staten van de Europese Economische Gemeenschap zijn gelegen. Bij de beoordeling van de vraag of een risico op deze grondgebieden is gelegen past de rechter zijn eigen recht toe.

4. Het voorgaande lid is niet van toepassing op herverzekeringsovereenkomsten.

*Artikel 2. TOEPASSING VAN HET RECHT
VAN NIET-VERDRAGSLUITENDE STATEN*

Het door dit Verdrag aangewezen recht is toepasselijk, ongeacht de vraag of het het recht is van een verdragsluitende Staat.

TITEL II. EENVORMIGE REGELS

Artikel 3. RECHTSKEUZE DOOR PARTIJEN

1. Een overeenkomst wordt beheerst door het recht dat partijen hebben gekozen. De rechtskeuze moet uitdrukkelijk zijn gedaan of voldoende duidelijk blijken uit de bepalingen van de overeenkomst of de omstandigheden van het geval. Bij hun keuze kunnen partijen het toepasselijke recht aanwijzen voor de overeenkomst in haar geheel of voor slechts een onderdeel daarvan.

2. Partijen kunnen te allen tijde overeenkomen de overeenkomst aan een ander recht te onderwerpen dan het recht dat deze voorheen, hetzij op grond van een vroegere rechtskeuze overeenkomstig dit artikel, hetzij op grond van een andere bepaling van dit Verdrag, beheerste. Een wijziging in de rechtskeuze door partijen na de totstandkoming van de overeenkomst is niet van invloed op de formele geldigheid van de overeenkomst in de zin van artikel 9 en doet geen afbreuk aan rechten van derden.

3. De keuze door partijen van een buitenlands recht, al dan niet gepaard gaande met de aanwijzing van een buitenlandse rechter, laat, wanneer alle overige elementen van het geval op het tijdstip van deze keuze met een enkel land zijn verbonden, onverlet de bepalingen waarvan volgens het recht van dit land niet bij overeenkomst mag worden afgeweken, hierna "dwingende bepalingen" te noemen.

4. De vraag of er overeenstemming tussen partijen tot stand is gekomen over de keuze van het toepasselijke recht en of deze overeenstemming geldig is, wordt beheerst door de artikelen 8, 9 en 11.

*Artikel 4. HET RECHT, DAT BIJ GEBREKE VAN EEN RECHTSKEUZE
DOOR PARTIJEN TOEPASSELJK IS*

1. Voor zover geen keuze overeenkomstig artikel 3 van het op de overeenkomst toepasselijke recht is gedaan, wordt de overeenkomst beheerst door het recht van het land waarmee zij het nauwst is verbonden. Indien evenwel een deel van de overeenkomst kan worden afgescheiden en dit deel nauwer verbonden is

met een ander land, kan hierop bij wijze van uitzondering het recht van dat andere land worden toegepast.

2. Behoudens het vijfde lid wordt vermoed dat de overeenkomst het nauwst is verbonden met het land waar de partij die de kenmerkende prestatie moet verrichten, op het tijdstip van het sluiten van de overeenkomst haar gewone verblijfplaats, of, wanneer het een vennootschap, vereniging of rechtspersoon betreft, haar hoofdbestuur heeft. Indien de overeenkomst evenwel in de uitoefening van het beroep of het bedrijf van deze partij werd gesloten, is dit het land waar zich haar hoofdvestiging bevindt of, indien de prestatie volgens de overeenkomst door een andere vestiging dan de hoofdvestiging moet worden verricht, het land waar zich deze andere vestiging bevindt.

3. Voor zover de overeenkomst een zakelijk recht op of een recht tot gebruik van een onroerend goed tot onderwerp heeft wordt, ongeacht het tweede lid, vermoed dat de overeenkomst het nauwst is verbonden met het land waar het onroerend goed is gelegen.

4. Het vermoeden van het tweede lid geldt niet voor de overeenkomst tot vervoer van goederen. Wanneer bij een dergelijke overeenkomst het land waar de vervoerder zijn hoofdvestiging heeft ten tijde van de sluiting, tevens het land is waar de plaats van de inlading of lossing, dan wel de hoofdvestiging van de verzender is gelegen, wordt vermoed dat de overeenkomst het nauwst is verbonden met dat land. Voor de toepassing van dit lid wordt als overeenkomst tot vervoer van goederen beschouwd de bevrachting voor een enkele reis en iedere andere overeenkomst die hoofdzakelijk het vervoer van goederen betreft.

5. Het tweede lid vindt geen toepassing indien niet kan worden vastgesteld welke de kenmerkende prestatie is. De vermoedens van het tweede, derde en vierde lid gelden niet wanneer uit het geheel der omstandigheden blijkt dat de overeenkomst nauwer is verbonden met een ander land.

Artikel 5. DOOR CONSUMENTEN GESLOTEN OVEREENKOMSTEN

1. Dit artikel is van toepassing op overeenkomsten die betrekking hebben op de levering van roerende lichamelijke zaken of de verstrekking van diensten aan een persoon, de consument, voor een gebruik dat als niet bedrijfs- of beroepsmatig kan worden beschouwd, alsmede op overeenkomsten ter financiering van een dergelijke levering of verstrekking.

2. Ongeacht artikel 3 kan de rechtskeuze van partijen er niet toe leiden dat de consument de bescherming verliest welke hij geniet op grond van de dwingende bepalingen van het recht van het land waar hij zijn gewone verblijfplaats heeft, indien :

- de sluiting van de overeenkomst in dat land is voorafgegaan door een bijzonder voorstel of publiciteit en indien de consument in dat land de voor de sluiting van die overeenkomst noodzakelijke handelingen heeft verricht,
- de wederpartij van de consument of zijn vertegenwoordiger de bestelling van de consument in dat land heeft ontvangen, of
- het een koopovereenkomst betreft en de consument vanuit dat land naar een ander land is gereisd en daar de bestelling heeft gedaan, mits de reis door de verkoper is georganiseerd met het doel de consument tot koop te bewegen.

3. Ongeacht artikel 4 worden deze overeenkomsten, bij gebreke van een rechtskeuze overeenkomstig artikel 3, beheerst door het recht van het land waar de consument zijn gewone verblijfplaats heeft, indien zij zijn gesloten in de in het tweede lid beschreven omstandigheden.

4. Dit artikel is niet van toepassing op

- a) de vervoerovereenkomst;
- b) de overeenkomst tot verstrekking van diensten, wanneer de diensten aan de consument uitsluitend moeten worden verstrekt in een ander land dan dat waar hij zijn gewone verblijfplaats heeft.

5. Ongeacht het vierde lid is dit artikel van toepassing op de overeenkomst waarbij voor één enkele prijs zowel vervoer als verblijf wordt aangeboden.

Artikel 6. INDIVIDUELE ARBEIDSOVEREENKOMSTEN

1. Ongeacht artikel 3 kan de rechtskeuze van partijen in een arbeidsovereenkomst er niet toe leiden dat de werknemer de bescherming verliest welke hij geniet op grond van de dwingende bepalingen van het recht dat ingevolge het tweede lid van het onderhavige artikel bij gebreke van een rechtskeuze op hem van toepassing zou zijn.

2. Ongeacht artikel 4 wordt de arbeidsovereenkomst, bij gebreke van een rechtskeuze overeenkomstig artikel 3, beheerst door :

- a) het recht van het land waar de werknemer ter uitvoering van de overeenkomst gewoonlijk zijn arbeid verricht, zelfs wanneer hij tijdelijk in een ander land te werk is gesteld, of
- b) het recht van het land waar zich de vestiging bevindt die de werknemer in dienst heeft genomen, wanneer deze niet in een zelfde land gewoonlijk zijn arbeid verricht,

tenzij uit het geheel der omstandigheden blijkt dat de arbeidsovereenkomst nauwer is verbonden met een ander land, in welk geval het recht van dat andere land toepasselijk is.

Artikel 7. BEPALINGEN VAN BIJZONDER DWINGEND RECHT

1. Bij de toepassing ingevolge dit Verdrag van het recht van een bepaald land kan gevolg worden toegekend aan de dwingende bepalingen van het recht van een ander land waarmede het geval nauw is verbonden, indien en voor zover deze bepalingen volgens het recht van het laatstgenoemde land toepasselijk zijn, ongeacht het recht dat de overeenkomst beheerst. Bij de beslissing of aan deze dwingende bepalingen gevolg moet worden toegekend, wordt rekening gehouden met hun aard en strekking, alsmede met de gevolgen die uit de toepassing of niet-toepassing van deze bepalingen zouden voortvloeien.

2. Dit Verdrag laat de toepassing onverlet van de bepalingen van het recht van het land van de rechter die ongeacht het op de overeenkomst toepasselijke recht, het geval dwingend beheersen.

Artikel 8. BESTAAN EN MATERIËLE GELDIGHEID

1. Het bestaan en de geldigheid van de overeenkomst of van een bepaling daarvan worden beheerst door het recht dat ingevolge dit Verdrag toepasselijk zou zijn, indien de overeenkomst of de bepaling geldig zou zijn.

2. Niettemin kan een partij zich, voor het bewijs dat zij haar toestemming niet heeft verleend, beroepen op het recht van het land waar zij haar gewone verblijfplaats heeft, indien uit de omstandigheden blijkt dat het niet redelijk zou zijn de gevolgen van haar gedrag te bepalen overeenkomstig het recht, bedoeld in het voorgaande lid.

Artikel 9. VORM

1. Een overeenkomst die is gesloten tussen personen die zich in een zelfde land bevinden, is wat de vorm betreft geldig indien zij voldoet aan de vormvereisten van het recht dat ingevolge dit Verdrag op de overeenkomst zelve van toepassing is, of van het recht van het land waar de overeenkomst is gesloten.

2. Een overeenkomst die is gesloten tussen personen die zich in verschillende landen bevinden, is wat de vorm betreft geldig indien zij voldoet aan de vormvereisten van het recht dat ingevolge dit Verdrag op de overeenkomst zelve van toepassing is, of van het recht van een van die landen.

3. Wanneer de overeenkomst is gesloten door een vertegenwoordiger, wordt onder het land, bedoeld in het eerste en tweede lid, verstaan het land waar de vertegenwoordiger zich bevindt op het tijdstip dat hij optreedt.

4. Een eenzijdige rechtshandeling die betrekking heeft op een reeds gesloten of nog te sluiten overeenkomst, is wat de vorm betreft geldig indien zij voldoet aan de vormvereisten van het recht dat de overeenkomst zelve ingevolge dit Verdrag beheerst of zou beheersen, of van het recht van het land waar die rechtshandeling is verricht.

5. De voorgaande leden zijn niet van toepassing op overeenkomsten waarop artikel 5 van toepassing is en die onder de in het tweede lid van dat artikel beschreven omstandigheden zijn gesloten. Deze overeenkomsten worden wat de vorm betreft beheerst door het recht van het land waar de consument zijn gewone verblijfplaats heeft.

6. Ongeacht het eerste tot en met het vierde lid van dit artikel wordt de overeenkomst die een zakelijk recht op of een recht tot gebruik van een onroerend goed tot onderwerp heeft, beheerst door de dwingende vormvoorschriften van het recht van het land waar het onroerend goed is gelegen, voor zover die voorschriften volgens dat recht toepasselijk zijn ongeacht de plaats waar de overeenkomst werd gesloten en ongeacht het daarop toepasselijke recht.

Artikel 10. DE ONDERWERPEN DIE HET TOEPASSELIJKE RECHT BEHEERST

1. Het recht dat ingevolge de artikelen 3 tot en met 6 en 12 van dit Verdrag op de overeenkomst toepasselijk is, beheerst met name :

- a) de uitlegging ervan;
- b) de nakoming ervan;
- c) de gevolgen van gehele of gedeeltelijke tekortkoming, daaronder begrepen de vaststelling van de schade voor zover hiervoor rechtsregels gelden, een en ander binnen de grenzen welke het procesrecht van de rechter aan diens bevoegdheden stelt;
- d) de verschillende wijzen waarop verbintenissen tenietgaan, alsmede de verjaring en het verval van rechten als gevolg van het verstrijken van een termijn;
- e) de gevolgen van de nietigheid van de overeenkomst.

2. Ten aanzien van de wijze van nakoming en de door de schuldeiser in geval van tekortkoming te nemen maatregelen, wordt rekening gehouden met het recht van het land waar de overeenkomst wordt nagekomen.

Artikel 11. HANDELINGSONBEKWAAMHEID

Bij een overeenkomst die is gesloten tussen personen die zich in een zelfde land bevinden, kan een natuurlijke persoon die volgens het recht van dat land handelingsbekwaam is, zich slechts beroepen op het feit dat hij volgens een ander recht handelingsonbekwaam is, indien de wederpartij ten tijde van de sluiting van de overeenkomst deze onbekwaamheid kende of door nalatigheid niet kende.

Artikel 12. CESSIE

1. De verbintenissen tussen cedent en cessionaris van een vordering worden beheerst door het recht dat ingevolge dit Verdrag op de tussen hen bestaande overeenkomst van toepassing is.

2. Het recht dat de gecedeerde vordering beheerst, bepaalt of zij voor cessie vatbaar is, alsmede de betrekkingen tussen cessionaris en schuldenaar, de voorwaarden waaronder de cessie aan de schuldenaar kan worden tegengeworpen en of de schuldenaar door betaling is bevrijd.

Artikel 13. SUBROGATIE

1. Indien een persoon, de schuldeiser, een vordering uit overeenkomst heeft jegens een andere persoon, de schuldenaar, en een derde verplicht is de schuldeiser te voldoen, dan wel deze reeds door de derde op grond van deze verplichting is voldaan, bepaalt het recht dat op de verplichting van de derde toepasselijk is, of deze de rechten die de schuldeiser jegens de schuldenaar heeft overeenkomstig het recht dat hun betrekkingen beheerst, kan uitoefenen en zo ja, in welke mate.

2. Hetzelfde geldt wanneer verschillende personen door dezelfde overeenkomst zijn gebonden en een van hen de schuldeiser heeft voldaan.

Artikel 14. BEWIJS

1. Het recht dat ingevolge dit Verdrag de overeenkomst beheerst, is van toepassing voor zover het ten aanzien van verbintenissen uit overeenkomst wettelijke vermoedens vestigt of regels over de verdeling van de bewijslast bevat.

2. Rechtshandelingen kunnen worden bewezen door ieder middel dat is toegelaten door het recht van de rechter of door een der in artikel 9 bedoelde rechtsstelsels volgens hetwelk de rechtshandeling wat haar vorm betreft geldig is, voor zover dit middel van bewijsvoering kan worden opgedragen door de rechter bij wie de zaak aanhangig is.

Artikel 15. UITSLUITING VAN HERVERWIJZING

Wanneer dit Verdrag de toepassing van het recht van een land voorschrijft, worden daaronder verstaan de rechtsregels die in dat land gelden met uitsluiting van het internationaal privaatrecht.

Artikel 16. OPENBARE ORDE

De toepassing van een bepaling van het door dit Verdrag aangewezen recht kan slechts terzijde worden gesteld indien deze toepassing kennelijk onverenigbaar is met de openbare orde van het land van de rechter.

Artikel 17. OVERGANGSBEPALING

Dit Verdrag is in een verdragsluitende Staat van toepassing op overeenkomsten die zijn gesloten nadat het voor deze Staat in werking is getreden.

Artikel 18. EENVORMIGE UITLEGGING

Bij de uitlegging en de toepassing van de voorgaande eenvormige regels moet rekening worden gehouden met het internationale karakter ervan en de wenselijkheid om eenheid te bereiken in de wijze waarop zij worden uitgelegd en toegepast.

Artikel 19. STATEN MET MEER DAN EEN RECHTSSYSTEEM

1. Indien een Staat uit meer dan een territoriale eenheid bestaat en elke eenheid daarvan eigen rechtsregels voor verbintenissen uit overeenkomst bezit, wordt voor de bepaling van het overeenkomstig dit Verdrag toe te passen recht iedere territoriale eenheid als een land beschouwd.

2. Een Staat waarbinnen verschillende territoriale eenheden eigen rechtsregels voor verbintenissen uit overeenkomst bezitten, is niet verplicht dit Verdrag toe te passen in gevallen waarin uitsluitend rechtsregels van deze territoriale eenheden voor toepassing in aanmerking komen.

Artikel 20. VOORRANG VAN HET GEMEENSCHAPSRECHT

Dit Verdrag laat onverlet de toepassing van bepalingen die voor bijzondere gebieden regels van internationaal privaatrecht met betrekking tot verbintenissen uit overeenkomst bevatten en die zijn of zullen worden neergelegd in besluiten van de Instellingen van de Europese Gemeenschappen of in ter uitvoering van deze besluiten geharmoniseerde nationale wetgevingen.

Artikel 21. VERHOUDING TOT ANDERE VERDRAGEN

Dit Verdrag laat onverlet de toepassing van internationale verdragen waarbij een verdragsluitende Staat partij is of zal worden.

Artikel 22. VOORBEHOUDEN

1. Iedere verdragsluitende Staat kan zich op het tijdstip van ondertekening, bekrachtiging, aanvaarding of goedkeuring, het recht voorbehouden niet toe te passen :

a) artikel 7, eerste lid;

b) artikel 10, eerste lid, onder e).

2. Iedere verdragsluitende Staat kan tevens, bij de verklaring met betrekking tot een uitbreiding van de toepasselijkheid van het Verdrag overeenkomstig artikel 27, tweede lid, een of meer van deze voorbehouden maken waarvan de werking is beperkt tot de of sommige van de gebieden bedoeld in de uitbreiding.

3. Iedere verdragsluitende Staat kan een door hem gemaakt voorbehoud op elk moment intrekken; het voorbehoud verliest zijn gevolg op de eerste dag van de derde kalendermaand na de kennisgeving van de intrekking.

TITEL III. SLOTBEPALINGEN

Artikel 23

1. Indien een verdragsluitende Staat, nadat het Verdrag voor hem in werking is getreden, een nieuwe verwijzingsregel wenst vast te stellen voor een speciale categorie van overeenkomsten die onder het Verdrag vallen, geeft hij de andere Staten die het Verdrag hebben ondertekend, van zijn voornemen kennis door tussenkomst van de Secretaris-Generaal van de Raad van de Europese Gemeenschappen.

2. Binnen zes maanden na de kennisgeving aan de Secretaris-Generaal kan elke Staat die het Verdrag heeft ondertekend, hem verzoeken te bevorderen dat de Staten die het Verdrag hebben ondertekend, met elkaar in overleg treden ten einde tot een akkoord te komen.

3. Indien geen enkele Staat die het Verdrag heeft ondertekend binnen deze termijn om overleg heeft verzocht of indien binnen twee jaar na de kennisgeving aan de Secretaris-Generaal het overleg niet tot overeenstemming heeft geleid, kan de verdragsluitende Staat zijn recht wijzigen. De door deze Staat getroffen regeling wordt door tussenkomst van de Secretaris-Generaal van de Raad van de Europese Gemeenschappen ter kennis gebracht van de overige Staten die het Verdrag hebben ondertekend.

Artikel 24

1. Indien een verdragsluitende Staat, nadat het onderhavige Verdrag voor hem in werking is getreden, partij wenst te worden bij een meezijdig verdrag waarvan het voornaamste onderwerp of een der voornaamste onderwerpen een regeling van internationaal privaatrecht is betreffende een van de onderwerpen die door het onderhavige Verdrag worden beheerst, is de procedure van artikel 23 van toepassing. De termijn van twee jaar, bedoeld in artikel 23, derde lid, wordt evenwel teruggebracht tot een jaar.

2. De in het voorgaande lid bedoelde procedure wordt niet gevolgd wanneer een verdragsluitende Staat of een van de Europese Gemeenschappen reeds partij is bij het meezijdige verdrag, of wanneer daarmee wordt beoogd een verdrag te wijzigen waarbij de betrokken Staat partij is, of wanneer het een verdrag betreft dat werd gesloten in het kader van de Verdragen tot oprichting van de Europese Gemeenschappen.

Artikel 25

Wanneer een verdragsluitende Staat van oordeel is dat de door dit Verdrag tot stand gekomen eenmaking van het recht in gevaar wordt gebracht door het sluiten van andere dan de in artikel 24, eerste lid, bedoelde verdragen, kan deze Staat aan de Secretaris-Generaal van de Raad van de Europese Gemeenschappen verzoeken te bevorderen dat de Staten die dit Verdrag hebben ondertekend, met elkaar in overleg treden.

Artikel 26

Iedere verdragsluitende Staat kan verzoeken om herziening van dit Verdrag. In dat geval roept de Voorzitter van de Raad van de Europese Gemeenschappen een herzieningsconferentie bijeen.

Artikel 27

1. Dit Verdrag is van toepassing op het Europese gebied van de verdragsluitende Staten, met inbegrip van Groenland en het volledige grondgebied van de Franse Republiek.

2. In afwijking van het eerste lid :

- a) is dit Verdrag niet van toepassing op de Faeroër, tenzij het Koninkrijk Denemarken anders verklaart;
- b) is dit Verdrag niet van toepassing op de Europese gebieden buiten het Verenigd Koninkrijk, waarvan het Verenigd Koninkrijk de buitenlandse betrekkingen verzorgt, tenzij het Verenigd Koninkrijk anders verklaart ten aanzien van een zodanig gebied;
- c) is dit Verdrag van toepassing op de Nederlandse Antillen, indien het Koninkrijk der Nederlanden een verklaring in deze zin aflegt.

3. Deze verklaringen kunnen op elk tijdstip worden afgelegd door middel van een kennisgeving aan de Secretaris-Generaal van de Raad van de Europese Gemeenschappen.

4. Beroepsprocedures die in het Verenigd Koninkrijk worden ingesteld tegen beslissingen van gerechten die zijn gelegen in een van de in het tweede lid, onder b), bedoelde gebieden, worden beschouwd als procedures die voor die gerechten worden gevoerd.

Artikel 28

1. Dit Verdrag staat met ingang van 19 juni 1980 open voor ondertekening door de Staten die Partij zijn bij het Verdrag tot oprichting van de Europese Economische Gemeenschap.

2. Dit Verdrag wordt door de ondertekenende Staten bekrachtigd, aanvaard of goedgekeurd. De akten van bekrachtiging, aanvaarding of goedkeuring worden nedergelegd bij de Secretaris-Generaal van de Raad van de Europese Gemeenschappen.

Artikel 29

1. Dit Verdrag treedt in werking op de eerste dag van de derde maand volgende op het nederleggen van de zevende akte van bekrachtiging, aanvaarding of goedkeuring.

2. Voor elke ondertekenende Staat die het Verdrag nadien bekrachtigt, aanvaardt of goedkeurt, treedt het in werking op de eerste dag van de derde maand die volgt op het nederleggen van zijn akte van bekrachtiging, aanvaarding of goedkeuring.

Artikel 30

1. Dit Verdrag heeft een looptijd van tien jaar, te rekenen vanaf het tijdstip waarop het overeenkomstig artikel 29, eerste lid, in werking treedt; het voorgaande geldt ook voor Staten waarvoor dit Verdrag op een later tijdstip in werking treedt.

2. Behoudens opzegging wordt het Verdrag stilzwijgend verlengd, telkens voor een tijdvak van 5 jaar.

3. De opzegging wordt ten minste zes maanden voor het verstrijken van de termijn van tien jaar of, al naar het geval, van vijf jaar, ter kennis gebracht van de Secretaris-Generaal van de Raad van de Europese Gemeenschappen. Zij kan worden beperkt tot een van de gebieden waarop het Verdrag krachtens artikel 27, tweede lid, van toepassing wordt verklaard.

4. De opzegging geldt slechts ten aanzien van de Staat die haar heeft gedaan. Voor de andere verdragsluitende Staten blijft het Verdrag van kracht.

Artikel 31

De Secretaris-Generaal van de Raad van de Europese Gemeenschappen stelt de Staten die partij zijn bij het Verdrag tot oprichting van de Europese Economische Gemeenschap in kennis van:

- a) de ondertekeningen;
- b) het nederleggen van iedere akte van bekrachtiging, aanvaarding of goedkeuring;
- c) het tijdstip van inwerkingtreding van dit Verdrag;
- d) de kennisgevingen, gedaan ingevolge de artikelen 23, 24, 25, 26, 27 en 30;
- e) de voorbehouden en de intrekking van de voorbehouden bedoeld in artikel 22.

Artikel 32

Het aan dit Verdrag toegevoegde protocol maakt een wezenlijk onderdeel van het Verdrag uit.

Artikel 33

Dit Verdrag, opgesteld in één exemplaar in de Deense, de Duitse, de Engelse, de Franse, de Ierse, de Italiaanse en de Nederlandse taal, welke teksten gelijkelijk authentiek zijn, zal worden nedergelegd in het archief van het Secretariaat-Generaal van de Raad van de Europese Gemeenschappen. De Secretaris-Generaal zendt een voor eensluidend gewaarmerkt afschrift daarvan toe aan de Regeringen van de ondertekenende Staten.

[For the testimonium and signatures, see p. 128 of this volume — Pour le testimonium et les signatures, voir p. 128 du présent volume.]

TIL BEKRÆFTELSE HERAF har undertegnede behørigt befuldmægtigede underskrevet denne konvention.

Zu URKUND DESSEN haben die hierzu gehörig befugten Unterzeichneten ihre Unterschriften unter dieses Uebereinkommen gesetzt.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Convention.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé la présente convention.

DÁ FHIANÚ SIN, shínigh na daoine seo thíos, arna n-údarú go cuí chuige sin, an Coinbhinsiún seo.

IN FEDE DI CHE, i sottoscritti, debitamente autorizzati a tal fine, hanno firmato la presente convenzione.

TEN BLIJKE WAARVAN, de ondergetekenden, daartoe behoorlijk gemachtigd, hun handtekening onder dit Verdrag hebben geplaatst.

UDFÆRDIGET i Rom, den nittende juni nitten hundrede og firs.

GESCHEHEN zu Rom am neunzehnten Juni neunzehnhundertachtzig.

DONE at Rome on the nineteenth day of June in the year one thousand nine hundred and eighty.

FAIT à Rome, le dix-neuf juin mil neuf cent quatre-vingt.

ARNA DHÉANAMH sa Róimh, an naoú lá déag de Mheitheamh sa bhliain míle naoi gcéad ochtó.

FATTO a Roma, addì diciannove giugno millenovecento-ottanta.

GEDAAN te Rome, de negentiende juni negentienhonderd tachtig.

Pour le Royaume de Belgique :

Voor het Koninkrijk België:

[For the Kingdom of Belgium:]¹

[MARCEL RYMENANS]²

På Kongeriget Danmarks vegne:

[For the Kingdom of Denmark:]

[Pour le Royaume du Danemark :]

[M. GUNNAR RIBERHOLT]

10 Mar. 1981

¹ The text within brackets was translated by the Secretariat of the United Nations — Le texte entre crochets a été traduit par le Secrétariat de l'Organisation des Nations Unies.

² Names of signatories appearing between brackets were not legible and have been supplied by the Secretary-General of the Council of the European Communities — Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Secrétaire général du Conseil des Communautés européennes.

Für die Bundesrepublik Deutschland:
[For the Federal Republic of Germany:]
[Pour la République fédérale d'Allemagne :]

[H. RUYTER]

Pour la République française :
[For the French Republic:]

[JEAN-PAUL MOUROT]

Thar ceann na hÉireann:
[For Ireland:]
[Pour l'Irlande :]

[GERARD COLLINS]

Per la Repubblica italiana:
[For the Italian Republic:]
[Pour la République italienne :]

[TOMMASO MORLINO]

Pour le Grand-Duché de Luxembourg :
[For the Grand Duchy of Luxembourg:]

[PAUL HELMINGER]

Voor het Koninkrijk der Nederlanden:
[For the Kingdom of the Netherlands:]
[Pour le Royaume des Pays-Bas :]

[J. VIXSEBOXSE]

[J. DE RUITER]

For the United Kingdom of Great Britain
and Northern Ireland:
[Pour le Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :]

[Lord CARRINGTON]

07 Dec. 1981

[DANISH TEXT — TEXTE DANOIS]

PROTOKOL

De høje kontraherende parter er blevet enige om følgende bestemmelse, der er knyttet som bilag til konventionen:

Uanset konventionens bestemmelser kan Danmark opretholde de i Sølovens § 169 indeholdte regler vedrørende den lov, som skal anvendes på spørgsmål angående søtransport af gods, og ændre disse regler uden at følge den procedure, der er foreskrevet i artikel 23 i konventionen.

[For the testimonium and signatures, see p. 137 of this volume — Pour le testimonium et les signatures, voir p. 137 du présent volume.]

[GERMAN TEXT — TEXTE ALLEMAND]

PROTOKOLL

Die hohen Vertragsparteien haben folgende Bestimmung vereinbart, die dem Uebereinkommen als Anhang beigefügt ist:

Ungeachtet der Vorschriften des Uebereinkommens kann Dänemark den Paragraphen 169 des "Sølov" (Schiffahrtsgesetz) beibehalten, der das Recht betrifft, das auf Fragen im Zusammenhang mit der Güterbeförderung zur See anzuwenden ist, und diese Vorschrift ohne Einhaltung des Verfahrens des Artikels 23 des Uebereinkommens ändern.

[For the testimonium and signatures, see p. 137 of this volume — Pour le testimonium et les signatures, voir p. 137 du présent volume.]

PROTOCOL

The High Contracting Parties have agreed upon the following provision which shall be annexed to the Convention:

Notwithstanding the provisions of the Convention, Denmark may retain the rules contained in *Søloven* (Statute on Maritime Law) paragraph 169 concerning the applicable law in matters relating to carriage of goods by sea and may revise these rules without following the procedure prescribed in Article 23 of the Convention.

[For the testimonium and signatures, see p. 137 of this volume.]

PROTOCOLE

Les hautes parties contractantes sont convenues de la disposition ci-après qui est annexée à la convention :

Nonobstant les dispositions de la convention, le Danemark peut conserver les dispositions figurant à l'article 169 de la « *Sølov* » (législation maritime) concernant la loi applicable aux questions relatives au transport de marchandises par mer et peut modifier cette disposition sans suivre la procédure prévue à l'article 23 de la convention.

[Pour le testimonium et les signatures, voir p. 137 du présent volume.]

[IRISH TEXT — TEXTE IRLANDAIS]

PRÓTACAL

Tá na hArdpháirtithe conarthacha tar éis comhaontú ar an bhforáil seo a leanas, a chuirfear i gceangal leis an gCoinbhinsiún:

D'ainneoin fhorálacha an Choinbhinsiúin, féadfaidh an Danmhairg an fhoráil atá leagtha amach i mír 169 den “*Sølov*” (Reacht ar an Dlí Muirí) maidir leis an dlí is infheidhme i leith ceisteanna a bhaineann le hiompar earraí ar muir a choinneáil agus féadfaidh sí an fhoráil sin a athchóiriú gan cloí leis an nós imeachta dá bhforáiltear in Airteagal 23 den Choinbhinsiún.

[For the testimonium and signatures, see p. 137 of this volume — Pour le testimonium et les signatures, voir p. 137 du présent volume.]

[ITALIAN TEXT — TEXTE ITALIEN]

PROTOCOLLO

Le alte parti contraenti hanno convenuto la disposizione seguente che è allegata alla convenzione:

In deroga alle disposizioni della convenzione, la Danimarca può mantenere la disposizione di cui all'articolo 169 della "Sølov" (legislazione marittima) concernente la legge applicabile ai problemi relativi al trasporto di merci per mare e può modificare tale disposizione senza seguire la procedura di cui all'articolo 23 della convenzione.

[For the testimonium and signatures, see p. 137 of this volume — Pour le testimonium et les signatures, voir p. 137 du présent volume.]

[DUTCH TEXT — TEXTE NÉERLANDAIS]

PROTOCOL

De hoge verdragsluitende partijen hebben overeenstemming bereikt over onderstaande bepaling die aan het Verdrag is gehecht :

Ongeacht de bepalingen van het Verdrag kan Denemarken artikel 169 van de “*Sølov*” (wet op het zeerecht) betreffende het recht dat van toepassing is op kwesties in verband met het goederenvervoer over zee, handhaven en wijzigen zonder de procedure van artikel 23 van het Verdrag te volgen.

[For the testimonium and signatures, see p. 137 of this volume — Pour le testimonium et les signatures, voir p. 137 du présent volume.]

TIL BEKRÆFTELSE HERAF har undertegnede behørigt befuldmægtigede underskrevet denne protokol.

Zu URKUND DESSEN haben die hierzu gehörig befugten Unterzeichneten ihre Unterschriften unter dieses Protokoll gesetzt.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Protocol.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé le présent protocole.

DÁ FHIANÚ SIN, shínigh na daoine seo thíos, arna n-údarú go cuí chuige sin, an Prótacal seo.

IN FEDE DI CHE, i sottoscritti, debitamente autorizzati a tal fine, hanno firmato il presente protocollo.

TEN BLIJKE WAARVAN, de ondergetekenden, daartoe behoorlijk gemachtigd, hun handtekening onder dit Protocol hebben geplaatst.

UDFÆRDIGET i Rom, den nittende juni nitten hundrede og firs.

GESCHEHEN zu Rom am neunzehnten Juni neunzehnhundertachtzig.

DONE at Rome on the nineteenth day of June in the year one thousand nine hundred and eighty.

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ARNA DHÉANAMH sa Róimh, an naoú lá déag de Mheitheamh sa bhliain míle naoi gcéad ochtó.

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[GUNNAR RIBERHOLDT]

10 Mar. 1981

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[J. VIXSEBOXSE]

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For the United Kingdom of Great Britain
and Northern Ireland:
[Pour le Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :]

[DANISH TEXT — TEXTE DANOIS]

FÆLLESERKLÆRING

Regeringerne for kongeriget Belgien, kongeriget Danmark, Forbundsrepublikken Tyskland, Den franske Republik, Irland, Den italienske Republik, storhertugdømmet Luxembourg, kongeriget Nederlandene og Det forenede Kongerige Storbritannien og Nordirland er på tidspunktet for undertegnelsen af konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser, enige om

I. i bestræbelse på i videst muligt omfang at undgå spredning af lovvalgsregler i adskillige retsakter og forskelle mellem disse regler,

at give udtryk for ønsket om, at De europæiske Fællesskabers institutioner under udøvelsen af deres beføjelser efter traktaterne om deres oprettelse i givet fald vil bestræbe sig på at gennemføre lovvalgsregler, som i videst muligt omfang er i overensstemmelse med reglerne i denne konvention;

II. at erklære som deres hensigt fra undertegnelsen af denne konvention, og indtil de bliver bundet af dennes artikel 24, at rådføre sig med hinanden, såfremt en stat, som har undertegnet konventionen, ønsker at blive deltager i en konvention, i forhold til hvilken den i artikel 24 omhandlede procedure ville finde anvendelse;

III. under hensyn til det bidrag, konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser, yder til harmoniseringen af lovvalgsregler inden for De europæiske Fællesskaber, at give udtryk for den opfattelse, at enhver stat, som bliver medlem af De europæiske Fællesskaber, bør tiltræde denne konvention.

[For the testimonium and signatures, see p. 146 of this volume — Pour le testimonium et les signatures, voir p. 146 du présent volume.]

[GERMAN TEXT — TEXTE ALLEMAND]

GEMEINSAME ERKLAERUNG

Die Regierung des Königreichs Belgien, des Königreichs Dänemark, der Bundesrepublik Deutschland, der Französischen Republik, Irlands, der Italienischen Republik, des Grossherzogtums Luxemburg, des Königreichs der Niederlande und des Vereinigten Königreichs Grossbritannien und Nordirland — im Augenblick der Unterzeichnung des Uebereinkommens über das auf vertragliche Schuldverhältnisse anzuwendende Recht

I. in dem Bestreben, die Aufteilung der Kollisionsnormen auf zahlreiche Rechtsinstrumente und Unterschiede zwischen diesen Normen soweit irgend möglich zu vermeiden,

wünschen, dass sich die Organe der Europäischen Gemeinschaften in Ausübung der ihnen aufgrund der Verträge zur Gründung der Europäischen Gemeinschaften gegebenen Zuständigkeiten bemühen, gegebenenfalls Kollisionsnormen anzunehmen, die soweit wie möglich mit denen des Uebereinkommens in Einklang stehen;

II. erklären ihre Absicht, von der Unterzeichnung des Uebereinkommens an, solange sie nicht durch Artikel 24 des Uebereinkommens gebunden sind, in den Fällen gegenseitige Konsultationen vorzunehmen, in denen einer der Unterzeichnerstaaten Vertragspartei eines Uebereinkommens werden will, auf das das Verfahren des Artikels 24 Anwendung findet;

III. äussern in Erwägung des Beitrags, den das Uebereinkommen über das auf vertragliche Schuldverhältnis anzuwendende Recht zur Vereinheitlichung der Kollisionsnormen innerhalb der Europäischen Gemeinschaften leistet, die Ansicht, dass jeder Staat, der Mitglied der Europäischen Gemeinschaften wird, diesem Uebereinkommen beitreten müsste.

[For the testimonium and signatures, see p. 146 of this volume — Pour le testimonium et les signatures, voir p. 146 du présent volume.]

JOINT DECLARATION

At the time of the signature of the Convention on the law applicable to contractual obligations, the Governments of the Kingdom of Belgium, the Kingdom of Denmark, the Federal Republic of Germany, the French Republic, Ireland, the Italian Republic, the Grand Duchy of Luxembourg, the Kingdom of the Netherlands and the United Kingdom of Great Britain and Northern Ireland,

I. Anxious to avoid, as far as possible, dispersion of choice of law rules among several instruments and differences between these rules,

Express the wish that the Institutions of the European Communities, in the exercise of their powers under the Treaties by which they were established, will, where the need arises, endeavour to adopt choice of law rules which are as far as possible consistent with those of this Convention;

II. Declare their intention as from the date of signature of this Convention until becoming bound by Article 24, to consult with each other if any one of the signatory States wishes to become a party to any convention to which the procedure referred to in Article 24 would apply;

III. Having regard to the contribution of the Convention on the law applicable to contractual obligations to the unification of choice of law rules within the European Communities, express the view that any State which becomes a member of the European Communities should accede to this Convention.

[For the testimonium and signatures, see p. 146 of this volume.]

DÉCLARATION COMMUNE

Au moment de procéder à la signature de la convention sur la loi applicable aux obligations contractuelles, les Gouvernements du Royaume de Belgique, du Royaume de Danemark, de la République fédérale d'Allemagne, de la République française, de l'Irlande, de la République italienne, du Grand-Duché de Luxembourg, du Royaume des Pays-Bas et du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord,

I. Soucieux d'éviter dans toute la mesure du possible la dispersion des règles de conflit de lois entre de multiples instruments et les divergences entre ces règles,

Souhaitent que les institutions des Communautés européennes, dans l'exercice de leurs compétences sur la base des traités qui les ont instituées, s'efforcent, lorsqu'il y a lieu, d'adopter des règles de conflit qui, autant que possible, soient en harmonie avec celles de la convention;

II. Déclarent leur intention de procéder, dès la signature de la convention et en attendant d'être liés par l'article 24 de la convention, à des consultations réciproques dans le cas où l'un des Etats signataires désirerait devenir partie à une convention à laquelle s'appliquerait la procédure prévue audit article;

III. Considérant la contribution de la convention sur la loi applicable aux obligations contractuelles à l'unification des règles de conflits au sein des Communautés européennes, expriment l'opinion que tout Etat qui deviendrait membre des Communautés européennes devrait adhérer à cette convention.

[Pour le testimonium et les signatures, voir p. 146 du présent volume.]

[IRISH TEXT — TEXTE IRLANDAIS]

DEARBHÚ COMHPHÁIRTEACH

Tá Rialtais Ríocht na Beilge, Phoblacht Chónaidhme na Gearmáine, Phoblacht na Fraince, Ard-Diúiceacht Lucsamburg, na hÉireann, Phoblacht na hIodáile, Ríocht na Danmhairge, Ríocht na hÍsiltíre, agus Ríocht Aontaithe na Breataine Móire agus Thuaisceart Éireann, tráth sínithe an Chóinbhinsiúin ar an dlí is infheidhme maidir le hoibleagáidí conarthacha,

I. ós é a miangas go seachnófaí, a mhéid is féidir, leathadh ar rialacha um neamhréireacht dlíthe i measc ionstraimí éagsúla agus éagsúlachtaí idir na rialacha sin;

á chur in iúl gur mian leo go ndéanfaidh Institiúidí na gComhphobal Eorpach, i bhfeidhmiú a gcumhachtaí faoi na Conarthaí lenar bunaíodh iad, iarracht, nuair is gá sin, chun rialacha um neamhréireacht dlíthe a ghlacadh atá i gcomhréir, a mhéid is féidir, leo sin sa Choinbhinsiún seo;

II. á dhearbhú go bhfuil sé ar intinn acu a thúisce a shínítear an Coinbhinsiún agus go dtí go mbeidh siad faoi cheangal ag Airteagal 24 den Choinbhinsiún, dul i gcomhairle lena chéile sa chás gur mian le haon cheann de na Stáit Sínitheacha bheith ina pháirtí i gcoinbhinsiún a mbeadh an nós imeachta dá bhforáiltear san Airteagal sin infheidhme ina leith;

III. ag féachaint dá ndéanann an Coinbhinsiún ar an dlí is infheidhme maidir le hoibleagáidí conarthacha ar mhaithe le haontúchán ar na rialacha um neamhréireacht dlíthe laistigh de na Comhphobail Eorpacha, á chur in iúl gurb é a dtuairim gur cóir d'aon Stát a thiocfaidh chun bheith ina chomhalta de na Comhphobail Eorpacha aontú don Choinbhinsiún seo.

[For the testimonium and signatures, see p. 146 of this volume — Pour le testimonium et les signatures, voir p. 146 du présent volume.]

[ITALIAN TEXT — TEXTE ITALIEN]

DICHIARAZIONE COMUNE

Al momento della firma della convenzione sulla legge applicabile alle obbligazioni contrattuali, i Governi del Regno del Belgio, del Regno della Danimarca, della Repubblica federale di Germania, della Repubblica francese, dell'Irlanda, della Repubblica italiana, del Granducato del Lussemburgo, del Regno dei Paesi Bassi e del Regno Unito di Gran Bretagna e Irlanda del Nord,

I. solleciti di evitare, nei limiti del possibile, la dispersione delle norme di diritto internazionale privato in molteplici strumenti e le divergenze tra queste norme,

esprimono il voto che le istituzioni delle Comunità europee, nell'esercizio delle loro competenze sulla base dei trattati istitutivi, si sforzino, all'occorrenza, d'adottare delle norme di diritto internazionale privato che, per quanto possibile, siano in armonia con quelle della presente convenzione,

II. dichiarano la loro intenzione di procedere, fin dalla firma della convenzione e in attesa di essere vincolati dall'articolo 24 della convenzione, a consultazioni reciproche nel caso in cui uno degli Stati firmatari desiderasse diventare parte contraente di una convenzione alla quale si applicherebbe la procedura prevista nel suddetto articolo;

III. considerando il contributo della convenzione sulla legge applicabile alle obbligazioni contrattuali all'unificazione delle norme sui conflitti di leggi in seno alle Comunità europee, esprimono il parere che ogni Stato che diventerà membro delle Comunità europee dovrebbe aderire a tale convenzione.

[For the testimonium and signatures, see p. 146 of this volume — Pour le testimonium et les pages de signature, voir p. 146 du présent volume.]

[DUTCH TEXT — TEXTE NÉERLANDAIS]

GEMEENSCHAPPELIJKE VERKLARING

Op het tijdstip van de ondertekening van het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst, hebben de Regeringen van het Koninkrijk België, van het Koninkrijk Denemarken, van de Bondsrepubliek Duitsland, van de Franse Republiek, van Ierland, van de Italiaanse Republiek, van het Groothertogdom Luxemburg, van het Koninkrijk der Nederlanden en van het Verenigd Koninkrijk van Groot-Brittannië en Noord-Ierland,

I. geleid door het verlangen zoveel mogelijk te voorkomen dat verwijzingsregels worden verspreid over verschillende instrumenten en dat deze regels onderling afwijken,

de wens uitgesproken dat de Instellingen van de Europese Gemeenschappen bij de uitoefening van hun bevoegdheden op de grondslag der Verdragen waarbij zij zijn opgericht, zich inspannen om, indien daartoe aanleiding bestaat, verwijzingsregels vast te stellen die zoveel mogelijk overeenkomen met die van dit Verdrag;

II. uiting gegeven aan hun voornemen onmiddellijk na de ondertekening van het Verdrag en in afwachting van het tijdstip waarop ingevolge artikel 24 van het Verdrag gebondenheid daartoe bestaat, onderling overleg te plegen ingeval een van de ondertekenende Staten partij zou willen worden bij een verdrag waarop de in dat artikel bedoelde procedure van toepassing zou zijn;

III. als hun mening tot uitdrukking gebracht dat, gezien de bijdrage van het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst tot de eenmaking van de verwijzingsregels in de Europese Gemeenschappen, iedere toekomstige Lid-Staat van de Europese Gemeenschappen tot dit Verdrag dient toe te treden.

[For the testimonium and signatures, see p. 146 of this volume — Pour le testimonium et les signatures, voir p. 146 du présent volume.]

TIL BEKRÆFTELSE HERAF har undertegnede behørigt befuldmægtigede underskrevet denne fælleserklæring.

ZU URKUND DESSEN haben die hierzu gehörig befugten Unterzeichneten ihre Unterschriften unter diese gemeinsame Erklärung gesetzt.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Joint Declaration.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé la présente déclaration commune.

DÁ FHIANÚ SIN, shínigh na daoine seo thíos, arna n-údarú go cuí chuige sin, an Dearbhu Comhpháirteach seo.

IN FEDE DI CHE, i sottoscritti, debitamente autorizzati a tal fine, hanno firmato la presente dichiarazione comune.

TEN BLIJKE WAARVAN, de ondergetekenden, daartoe behoorlijk gemachtigd, hun handtekening onder deze Verklaring hebben geplaatst.

UDFÆRDIGET i Rom, den nittende juni nitten hundrede og firs.

GESCHEHEN zu Rom am neunzehnten Juni neunzehnhundertachtzig.

DONE at Rome on the nineteenth day of June in the year one thousand nine hundred and eighty.

FAIT à Rome, le dix-neuf juin mil neuf cent quatre-vingt.

ARNA DHÉANAMH sa Róimh, an naoú lá déag de Mheitheamh sa bhliain míle naoi gcéad ochtó.

FATTO a Roma, addì diciannove giugno millenovecento-ottanta.

GEDAAN te Rome, de negentiende juni negentienhonderd tachtig.

Pour le Gouvernement du Royaume de Belgique :
Voor de Regering van het Koninkrijk België:
[For the Government of the Kingdom of Belgium:]¹

[MARCEL RYMENANS]²

På Kongeriget Danmarks vegne:
[For the Kingdom of Denmark:]
[Pour le Royaume du Danemark :]

[GUNNAR RIBERHOLDT]
10 Mar. 1981

¹ The text within brackets was translated by the Secretariat of the United Nations — Le texte entre crochets a été traduit par le Secrétariat de l'Organisation des Nations Unies.

² Names of signatories appearing between brackets were not legible and have been supplied by the Secretary-General of the Council of the European Communities — Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Secrétaire général du Conseil des Communautés européennes.

Für die Regierung der Bundesrepublik Deutschland:
[For the Government of the Federal Republic of Germany:]
[Pour le Gouvernement de la République fédérale d'Allemagne :]

[H. RUYTER]

Pour le Gouvernement de la République française :
[For the Government of the French Republic:]

[JEAN-PAUL MOUROT]

Thar ceann Rialtas na hÉireann:
[For the Government of Ireland:]
[Pour le Gouvernement de l'Irlande :]

[GERARD COLLINS]

Per il Governo della Repubblica italiana:
[For the Government of the Italian Republic:]
[Pour le Gouvernement de la République italienne :]

[TOMMASO MORLINO]

Pour le Gouvernement du Grand-Duché de Luxembourg :
[For the Government of the Grand Duchy of Luxembourg:]

[PAUL HELMINGER]

Voor de Regering van het Koninkrijk der Nederlanden:
[For the Government of the Kingdom of the Netherlands:]
[Pour le Gouvernement du Royaume des Pays-Bas :]

[J. VIXSEBOXSE]
[J. DE RUITER]

For the Government of the United Kingdom of Great Britain
and Northern Ireland:
[Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :]

[DANISH TEXT — TEXTE DANOIS]

FÆLLESERKLÆRING

Regeringerne for kongeriget Belgien, kongeriget Danmark, Forbundsrepublikken Tyskland, Den franske Republik, Irland, Den italienske Republik, storhertugdømmet Luxembourg, kongeriget Nederlandene og Det forenede kongerige Storbritannien og Nordirland,

som på tidspunktet for undertegnelsen af konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser,

ønsker at sikre en så effektiv gennemførelse som muligt af konventionens bestemmelser, og

tilstræber at undgå, at forskellige fortolkninger af konventionen skal skade dens enhedskarakter,

erklærer sig rede til:

1. at undersøge muligheden for at tillægge De europæiske Fællesskabers Domstol kompetence på visse områder, og i påkommende tilfælde indlede forhandlinger om en aftale med henblik herpå;
2. at etablere kontakter med regelmæssige mellemrum mellem deres repræsentanter.

[For the testimonium and signatures, see p. 155 of this volume — Pour le testimonium et les signatures, voir p. 155 du présent volume.]

[GERMAN TEXT — TEXTE ALLEMAND]

GEMEINSAME ERKLAERUNG

Die Regierung des Königreichs Belgien, des Königreichs Dänemark, der Bundesrepublik Deutschland, der Französischen Republik, Irlands, der Italienischen Republik, des Grossherzogtums Luxemburg, des Königreichs der Niederlande und des Vereinigten Königreichs Grossbritannien und Nordirland

im Augenblick der Unterzeichnung des Uebereinkommens über das auf vertragliche Schuldverhältnisse anzuwendende Recht,

in dem Wunsch eine möglichst wirksame Anwendung dieses Uebereinkommens zu gewährleisten,

in dem Bestreben zu verhindern, dass durch unterschiedliche Auslegung die durch dieses Uebereinkommen angestrebte Einheitlichkeit beeinträchtigt wird

erklären sich bereit:

1. die Möglichkeit zu prüfen, dem Gerichtshof der Europäischen Gemeinschaften bestimmte Zuständigkeiten zu übertragen und gegebenenfalls über den Abschluss eines derartigen Uebereinkommens zu verhandeln;
2. ihre Vertreter in regelmässigen Zeitabständen miteinander in Verbindung treten zu lassen.

[For the testimonium and signatures, see p. 155 of this volume — Pour le testimonium et les signatures, voir p. 155 du présent volume.]

JOINT DECLARATION

The Governments of the Kingdom of Belgium, the Kingdom of Denmark, the Federal Republic of Germany, the French Republic, Ireland, the Italian Republic, the Grand Duchy of Luxembourg, the Kingdom of the Netherlands, and the United Kingdom of Great Britain and Northern Ireland,

On signing the Convention on the law applicable to contractual obligations;

Desiring to ensure that the Convention is applied as effectively as possible;

Anxious to prevent differences of interpretation of the Convention from impairing its unifying effect;

Declare themselves ready:

1. To examine the possibility of conferring jurisdiction in certain matters on the Court of Justice of the European Communities and if necessary to negotiate an agreement to this effect;
2. To arrange meetings at regular intervals between their representatives.

[For the testimonium and signatures, see p. 155 of this volume.]

DÉCLARATION COMMUNE

Les gouvernements du Royaume de Belgique, du Royaume de Danemark, de la République fédérale d'Allemagne, de la République française, de l'Irlande, de la République italienne, du Grand-Duché de Luxembourg, du Royaume des Pays-Bas et du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord,

Au moment de la signature de la convention sur la loi applicable aux obligations contractuelles,

Désirant assurer une application aussi efficace que possible de ses dispositions,

Soucieux d'éviter que les divergences d'interprétation de la convention ne nuisent à son caractère unitaire;

Se déclarent prêts :

1. A examiner la possibilité d'attribuer certaines compétences à la Cour de Justice des Communautés européennes, et à négocier, le cas échéant, un accord à cet effet;
2. A instituer des contacts périodiques entre leurs représentants.

[Pour le testimonium et les signatures, voir p. 155 du présent volume.]

[IRISH TEXT — TEXTE IRLANDAIS]

DEARBHÚ COMHPHÁIRTEACH

Tá Rialtais Ríocht na Beilge, Ríocht na Danmhairge, Phoblacht Chónaidhme na Gearmáine, Phoblacht na Fraince, na hÉireann, Phoblacht na hIodáile, Ard-Diúiceacht Lucsamburg, Ríocht na hÍsiltíre agus Ríocht Aontaithe na Breataine Móire agus Thuaisceart Éireann,

Tráth sínithe an Choinbhinsiúin ar an dlí is infheidhme maidir le hoibleagáidí conarthacha,

Ós mian leo a áirithint go gcuirfear an Coinbhinsiún chun feidhme chomh héifeachtach agus is féidir,

Ós é a miangas nach mbeadh difríochtaí léiriúcháin ag baint óna éifeacht aontach;

Ag dearbhú a bhfonnmhaireachta:

1. chun féachaint arbh fhéidir dlínse, in ábhair áirithe, a thabhairt do Chúirt Bhreithiúnais na gComhphobal Eorpach agus, más gá, chun comhaontú dá réir sin a chur i gcrích;
2. chun cruinnithe idir a n-ionadaithe a thionól go tráthrialta.

[For the testimonium and signatures, see p. 155 of this volume — Pour le testimonium et les signatures, voir p. 155 du présent volume.]

[ITALIAN TEXT — TEXTE ITALIEN]

DICHIARAZIONE COMUNE

I Governi del Regno del Belgio, del Regno di Danimarca, della Repubblica federale di Germania, della Repubblica francese, della Repubblica italiana, dell'Irlanda, del Granducato del Lussemburgo, del Regno dei Paesi Bassi e del Regno Unito di Gran Bretagna e Irlanda del Nord,

al momento della firma della convenzione sulla legge applicabile alle obbligazioni contrattuali,

desiderosi di garantire un'applicazione quanto più possibile efficace delle disposizioni di detta convenzione,

solleciti di evitare divergenze di interpretazione della convenzione che possano nuocere al suo carattere unitario,

si dichiarano pronti:

1. a esaminare la possibilità di attribuire talune competenze alla Corte di giustizia delle Comunità europee e, all'occorrenza, a negoziare a tale scopo un accordo;
2. a istituire contatti periodici tra i loro rappresentanti.

[For the testimonium and signatures, see p. 155 of this volume — Pour le testimonium et les signatures, voir p. 155 du présent volume.]

[DUTCH TEXT — TEXTE NÉERLANDAIS]

GEMEENSCHAPPELIJKE VERKLARING

De Regeringen van het Koninkrijk België, van het Koninkrijk Denemarken, van de Bondsrepubliek Duitsland, van de Franse Republiek, van Ierland, van de Italiaanse Republiek, van het Groothertogdom Luxemburg, van het Koninkrijk der Nederlanden en van het Verenigd Koninkrijk van Groot-Brittannië en Noord-Ierland,

op het ogenblik van de ondertekening van het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst,

geleid door de wens een zo doeltreffend mogelijke toepassing van de bepalingen van dit Verdrag te verzekeren,

verlangende te voorkomen dat verschillen in uitlegging van het Verdrag afbreuk doen aan de eenheid van dit Verdrag;

verklaren zich bereid :

1. de mogelijkheid te onderzoeken om bepaalde bevoegdheden toe te kennen aan het Hof van Justitie van de Europese Gemeenschappen en, voor zover nodig, over een daartoe strekkende overeenkomst te onderhandelen;
2. periodiek overleg tussen hun vertegenwoordigers te doen plaatsvinden.

[For the testimonium and signatures, see p. 155 of this volume — Pour le testimonium et les signatures, voir p. 155 du présent volume.]

TIL BEKRÆFTELSE HERAF har undertegnede behørigt befuldmægtigede underskrevet denne fælleserklæring.

ZU URKUND DESSEN haben die hierzu gehörig befugten Unterzeichneten ihre Unterschriften unter diese gemeinsame Erklärung gesetzt.

IN WITNESS WHEREOF the undersigned, being duly authorised thereto, have signed this Joint Declaration.

EN FOI DE QUOI, les soussignés, dûment autorisés à cet effet, ont signé la présente déclaration commune.

DÁ FHIANÚ SIN, shínigh na daoine seo thíos, arna n-údarú go cuí chuige sin, an Dearbhu Comhpháirteach seo.

IN FEDE DI CHE, i sottoscritti, debitamente autorizzati a tal fine, hanno firmato la presente dichiarazione comune.

TEN BLIJKE WAARVAN, de ondergetekenden, daartoe behoorlijk gemachtigd, hun handtekening onder deze Verklaring hebben geplaatst.

UDFÆRDIGET i Rom, den nittende juni nitten hundrede og firs.

GESCHEHEN zu Rom am neunzehnten Juni neunzehnhundertachtzig.

DONE at Rome on the nineteenth day of June in the year one thousand nine hundred and eighty.

FAIT à Rome, le dix-neuf juin mil neuf cent quatre-vingt.

ARNA DHÉANAMH sa Róimh, an naoú lá déag de Mheitheamh sa bhliain míle naoi gcéad ochtó.

FATTO a Roma, addì diciannove giugno millenovecento-ottanta.

GEDAAN te Rome, de negentiende juni negentienhonderd tachtig.

Pour le Gouvernement du Royaume de Belgique :
Voor de Regering van het Koninkrijk België:
[For the Government of the Kingdom of Belgium:]¹

[MARCEL RYMENANS]²

På Kongeriget Danmarks vegne:
[For the Kingdom of Denmark:]
[Pour le Royaume du Danemark :]

[GUNNAR RIBERHOLDT]
10 Mar. 1981

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Für die Regierung der Bundesrepublik Deutschland:
[For the Government of the Federal Republic of Germany:]
[Pour le Gouvernement de la République fédérale d'Allemagne :]

[H. RUYTER]

Pour le Gouvernement de la République française :
[For the Government of the French Republic:]

[JEAN-PAUL MOUROT]

Thar ceann Rialtas na hÉireann:
[For the Government of Ireland:]
[Pour le Gouvernement de l'Irlande :]

[GERARD COLLINS]

Per il Governo della Repubblica italiana:
[For the Government of the Italian Republic:]
[Pour le Gouvernement de la République italienne :]

[TOMMASO MORLINO]

Pour le Gouvernement du Grand-Duché de Luxembourg :
[For the Government of the Grand Duchy of Luxembourg:]

[PAUL HELMINGER]

Voor de Regering van het Koninkrijk der Nederlanden:
[For the Government of the Kingdom of the Netherlands:]
[Pour le Gouvernement du Royaume des Pays-Bas :]

[J. VIXSEBOXSE]

[J. DE RUITER]

For the Government of the United Kingdom of Great Britain
and Northern Ireland:
[Pour le Gouvernement du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :]

No. 28024

MULTILATERAL

Convention on the accession of the Hellenic Republic to the Convention on the law applicable to contractual obligations (with annexed Convention). Concluded at Luxembourg on 10 April 1984

Authentic texts: Danish, German, Greek, English, French, Irish, Italian and Dutch.

Authentic text of the annexed Convention (with protocol and joint declarations): Greek.

Registered by the Secretary-General of the Council of the European Communities, acting on behalf of the Parties, on 11 April 1991.

MULTILATÉRAL

Convention relative à l'adhésion de la République hellénique à la Convention sur la loi applicable aux obligations contractuelles (avec Convention annexée). Conclue à Luxembourg le 10 avril 1984

Textes authentiques : danois, allemand, grec, anglais, français, irlandais, italien et néerlandais.

Texte authentique de la Convention annexée (avec protocole et déclarations communes) : grec.

Enregistrée par le Secrétaire général du Conseil des Communautés européennes, agissant au nom des Parties, le 11 avril 1991.

[DANISH TEXT — TEXTE DANOIS]

KONVENTION OM DEN HELLENSKE REPUBLIKS TILTRÆDELSE AF KONVENTIONEN OM, HVILKEN LOV DER SKAL ANVENDES PÅ KONTRAKTLIGE FORPLIGTELSE, ÅBNET FOR UNDERTEGNELSE I ROM DEN 19. JUNI 1980

De høje kontraherende parter I traktaten om oprettelse af det europæiske økonomiske Fællesskab har,

Ud fra den betragtning, at Den hellenske Republik ved sit medlemskab af Fællesskabet har forpligtet sig til at tiltræde konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser, åbnet for undertegnelse i Rom den 19. juni 1980,

Vedtaget at indgå denne konvention og har med henblik herpå som befuldmægtigede udpeget:

Hans Majestæt belgiernes konge:

Paul de Keersmaecker, Statssekretær for europæiske anliggender og for landbrug, under udenrigsministeren;

Hendes Majestæt Danmarks dronning:

Uffe Ellemann-Jensen, Danmarks Udenrigsminister;

Præsidenten for Forbundsrepublikken Tyskland:

Hans-Werner Lautenschlager, Viceudenrigsminister for Forbundsrepublikken Tyskland;

Præsidenten for Den Helleniske Republik:

Theodoros Pangalos, Statssekretær for udenrigsanliggender i Den hellenske Republik;

Præsidenten for Den franske Republik:

Roland Dumas, Minister for europæiske anliggender for Den franske Republik;

Præsidenten for Irland:

Peter Barry, Irlands Udenrigsminister;

Præsidenten for Den italienske Republik:

Giulio Andreotti, Udenrigsminister i Den italienske Republik;

Hans Kongelige Højhed Storhertugen af Luxembourg:

Colette Flesch, Udenrigsminister for regeringen for storhertugdømmet Luxembourg;

Hendes Majestæt Dronningen af Nederlandene:

W. F. van Eekelen, Statssekretær for udenrigsanliggender for Nederlandene;

H. J. Ch. Rutten, Overordentlig og befuldmægtiget ambassadør, Fast repræsentant for Nederlandene;

Hendes Majestæt dronningen af Det Forenede Kongerige Storbritannien og Nordirland:

The Right Honourable Sir Geoffrey Howe Q.C., M.P., Statssekretær for udenrigs- og Commonwealthanliggender;

Som, forsamlet i Rådet, efter at have udvekslet deres fuldmagter og fundet dem i god og behørig form,

Er blevet enige om følgende bestemmelser:

Artikel 1

Den hellenske Republik tiltræder herved konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser, åbnet for undertegnelse i Rom den 19. juni 1980.

Artikel 2

Generalsekretæren for Rådet for De europæiske Fællesskaber fremsender til regeringen for Den hellenske Republik en bekræftet genpart på dansk, engelsk, fransk, irsk, italiensk, nederlandsk og tysk af konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser.

Teksten til konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser, udfærdiget på græsk, er knyttet som bilag til nærværende konvention. Teksten udfærdiget på græsk har gyldighed på samme betingelser som de øvrige tekster til konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser.

Artikel 3

Denne konvention skal ratificeres af signatarstaterne. Ratifikationsdokumenterne skal deponeres hos generalsekretæren for Rådet for De europæiske Fællesskaber.

Artikel 4

Denne konvention træder i kraft mellem de stater, der har ratificeret den, den første dag i den tredje måned, der følger efter deponeringen af det sidste ratifikationsdokument fra Den hellenske Republik og syv stater, som har ratificeret konventionen om, hvilken lov der skal anvendes på kontraktlige forpligtelser.

For hver kontraherende stat, der ratificerer konventionen på et senere tidspunkt, træder den i kraft på den første dag i den tredje måned, der følger efter deponeringen af denne stats ratifikationsdokument.

Artikel 5

Generalsekretæren for Rådet for De europæiske Fællesskaber giver signatarstaterne meddelelse om:

a) deponeringen af ethvert ratifikationsdokument,

b) datoerne for denne konventions ikrafttræden for de kontraherende stater.

Artikel 6

Denne konvention, der er udfærdiget i ét eksemplar på dansk, engelsk, fransk, græsk, irsk, italiensk, nederlandsk og tysk, hvilke otte tekster har samme gyldighed, deponeres i arkiverne i Generalsekretariatet for Rådet for De europæiske Fællesskaber. Generalsekretæren fremsender en bekræftet genpart til hver af signatarstaternes regeringer.

[For the testimonium and signatures, see p. 183 of this volume — Pour le testimonium et les signatures, voir p. 183 du présent volume.]

[GERMAN TEXT — TEXTE ALLEMAND]

UEBEREINKOMMEN UEBER DEN BEITRITT DER REPUBLIK
GRIECHENLAND ZU DEM AM 19. JUNI 1980 IN ROM ZUR
UNTERZEICHNUNG AUFGELEGTEN UEBEREINKOMMEN
UEBER DAS AUF VERTRAGLICHE SCHULDVERHAELT-
NISSE ANZUWENDENDE RECHT

Die hohen Vertragsparteien des Vertrages zur Gruendung der Europaeischen Wirtschaftsgemeinschaft,

In der erwaegung, dass die Republik Griechenland mit ihrem Beitritt zur Gemeinschaft die Verpflichtung eingegangen ist, dem am 19. Juni 1980 in Rom zur Unterzeichnung aufgelegten Uebereinkommen über das auf vertragliche Schuldverhältnisse anzuwendende Recht beizutreten,

Haben beschlossen, dieses Uebereinkommen zu schliessen, und haben zu diesem Zweck zu ihren Bevollmächtigten ernannt:

Seine Majestaet der Koenig der Belgier:

Paul de Keersmaeker, Staatssekretär für europäische Angelegenheiten und Landwirtschaft; Stellvertreter des Ministers für Auswärtige Beziehungen;

Ihre Majestaet die Koenigin von Dänemark:

Uffe Ellemann-Jensen, Minister für auswärtige Angelegenheiten Dänemarks;

Der Praesident der Bundesrepublik Deutschland:

Hans-Werner Lautenschlager, Staatsminister im Auswärtigen Amt der Bundesrepublik Deutschland;

Der Praesident der Republik Griechenland:

Theodoros Pangalos, Staatssekretär im Auswärtigen Amt der Republik Griechenland;

Der Praesident der Franzoesischen Republik:

Roland Dumas, Minister für Europafragen der Französischen Republik;

Der Praesident Irlands:

Peter Barry, Minister für auswärtige Angelegenheiten Irlands;

Der Praesident der Italienischen Republik:

Giulio Andreotti, Minister für auswärtige Angelegenheiten der Italienischen Republik;

Seine Koenigliche Hoheit der Grossherzog von Luxemburg:

Colette Flesch, Minister für auswärtige Angelegenheiten der Regierung des Grossherzogtums Luxemburg;

Ihre Majestaet die Koenigin der Niederlande:

W. F. van Eekelen, Staatssekretär im Auswärtigen Amt der Niederlande;

H. J. Ch. Rutten, Ausserordentlicher und bevollmächtigter Botschafter, Ständiger Vertreter der Niederlande;

Ihre Majestaet die Koenigin des Vereinigten Koenigreichs Grossbritannien und Nordirland:

The Right Honourable Sir Geoffrey Howe Q.C., M.P., Staatssekretär für Auswärtiges und Commonwealth;

Diese im Rat vereinigten Bevollmächtigten sind nach Austausch ihrer in guter und gehöriger Form befundenen Vollmachten

Wie folgt uebereingekommen:

Artikel 1

Die Republik Griechenland tritt dem am 19. Juni 1980 in Rom zur Unterzeichnung aufgelegten Uebereinkommen über das auf vertragliche Schuldverhältnisse anzuwendende Recht bei.

Artikel 2

Der Generalsekretär des Rates der Europäischen Gemeinschaften übermittelt der Regierung der Republik Griechenland je eine beglaubigte Abschrift des Uebereinkommens über das auf vertragliche Schuldverhältnisse anzuwendende Recht in dänischer, deutscher, englischer, französischer, irischer, italienischer und niederländischer Sprache.

Der griechische Wortlaut des Uebereinkommens über das auf vertragliche Schuldverhältnisse anzuwendende Recht ist dem vorliegenden Uebereinkommen beigefügt. Der griechische Wortlaut ist gleichermassen verbindlich wie die anderen Fassungen des Uebereinkommens über das auf vertragliche Schuldverhältnisse anzuwendende Recht.

Artikel 3

Dieses Uebereinkommen bedarf der Ratifizierung durch die Unterzeichnerstaaten. Die Ratifikationsurkunden werden beim Generalsekretär des Rates der Europäischen Gemeinschaften hinterlegt.

Artikel 4

Dieses Uebereinkommen tritt für die Staaten, die es ratifiziert haben, am ersten Tag des dritten Monats in Kraft, der auf die Hinterlegung der letzten Ratifikationsurkunde durch die Republik Griechenland und sieben Staaten folgt, die das Uebereinkommen über das auf vertragliche Schuldverhältnisse anzuwendende Recht ratifiziert haben.

Für jeden Vertragsstaat, der das Uebereinkommen später ratifiziert, tritt es am ersten Tag des dritten Monats in Kraft, welcher der Hinterlegung seiner Ratifikationsurkunde folgt.

Artikel 5

Der Generalsekretär des Rates der Europäischen Gemeinschaften notifiziert den Unterzeichnerstaaten.

- a) die Hinterlegung jeder Ratifikationsurkunde;
- b) die Tage, an denen dieses Uebereinkommen für die Vertragsstaaten in Kraft tritt.

Artikel 6

Dieses Uebereinkommen ist in einer Urschrift in dänischer, deutscher, englischer, französischer, griechischer, irischer, italienischer und niederländischer Sprache abgefasst, wobei jeder Wortlaut gleichermassen verbindlich ist; es wird im Archiv des Generalsekretariats des Rates der Europäischen Gemeinschaften hinterlegt. Der Generalsekretär übermittelt der Regierung jedes Unterzeichnerstaats eine beglaubigte Abschrift.

[For the testimonium and signatures, see p. 183 of this volume — Pour le testimonium et les signatures, voir p. 183 du présent volume.]

[GREEK TEXT — TEXTE GREC]

ΣΥΜΒΑΣΗ

ΓΙΑ ΤΗΝ ΠΡΟΣΧΩΡΗΣΗ ΤΗΣ ΕΛΛΗΝΙΚΗΣ ΔΗΜΟΚΡΑΤΙΑΣ
ΣΤΗ ΣΥΜΒΑΣΗ ΓΙΑ ΤΟ ΕΦΑΡΜΟΣΤΕΟ ΔΙΚΑΙΟ ΣΤΙΣ
ΣΥΜΒΑΤΙΚΕΣ ΕΝΟΧΕΣ Η ΟΠΟΙΑ ΑΝΟΙΞΕ ΠΡΟΣ ΥΠΟΓΡΑΦΗ
ΣΤΗ ΡΩΜΗ ΣΤΙΣ 19 ΙΟΥΝΙΟΥ 1980

ΤΑ ΥΨΗΛΑ ΣΥΜΒΑΛΛΟΜΕΝΑ ΜΕΡΗ ΣΤΗ ΣΥΝΘΗΚΗ ΠΕΡΙ ΙΔΡΥΣΕΩΣ ΤΗΣ
ΕΥΡΩΠΑΙΚΗΣ ΟΙΚΟΝΟΜΙΚΗΣ ΚΟΙΝΟΤΗΤΑΣ,

ΕΚΤΙΜΩΝΤΑΣ ότι η Ελληνική Δημοκρατία, γενόμενη μέλος της Κοι-
νότητας, ανέλαβε τη δέσμευση να προσχωρήσει στη Σύμβαση για
το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές η οποία άνοιξε
προς υπογραφή στη Ρώμη στις 19 Ιουνίου 1980,

ΑΠΟΦΑΣΙΣΑΝ να συνάψουν την παρούσα Σύμβαση και για το σκοπό
αυτό όρισαν πληρεξουσίους τους :

Η ΑΥΤΟΥ ΜΕΓΑΛΕΙΟΤΗΤΑ Ο ΒΑΣΙΛΕΥΣ ΤΩΝ ΒΕΛΓΩΝ :

Paul de KEERSMAEKER
Υφυπουργό Ευρωπαϊκών Υποθέσεων και
Γεωργίας,
Αναπληρωτή Υπουργό Εξωτερικών

Η ΑΥΤΗΣ ΜΕΓΑΛΕΙΟΤΗΤΑ Η ΒΑΣΙΛΙΣΣΑ ΤΗΣ ΔΑΝΙΑΣ :

Ufe ELLEMANN-JENSEN
Υπουργό Εξωτερικών
της Δανίας

Ο ΠΡΟΕΔΡΟΣ ΤΗΣ ΟΜΟΣΠΟΝΔΙΑΚΗΣ ΔΗΜΟΚΡΑΤΙΑΣ ΤΗΣ ΓΕΡΜΑΝΙΑΣ :

Hans-Werner LAUTENSCHLAGER
Αναπληρωτή Υπουργό Εξωτερικών της
Ομοσπονδιακής Δημοκρατίας της Γερμανίας

Ο ΠΡΟΕΔΡΟΣ ΤΗΣ ΕΛΛΗΝΙΚΗΣ ΔΗΜΟΚΡΑΤΙΑΣ :

Θεόδωρο Πάνγκαλο
Υφυπουργό Εξωτερικών
της Ελληνικής Δημοκρατίας

Ο ΠΡΟΕΔΡΟΣ ΤΗΣ ΓΑΛΛΙΚΗΣ ΔΗΜΟΚΡΑΤΙΑΣ :

Roland DUMAS
Υπουργό Ευρωπαϊκών Υποθέσεων
της Γαλλικής Δημοκρατίας

Ο ΠΡΟΕΔΡΟΣ ΤΗΣ ΙΡΛΑΝΔΙΑΣ :

Peter BARRY
Υπουργό Εξωτερικών
Ιρλανδίας

Ο ΠΡΟΕΔΡΟΣ ΤΗΣ ΙΤΑΛΙΚΗΣ ΔΗΜΟΚΡΑΤΙΑΣ :

Giulio ANDREOTTI
Υπουργό Εξωτερικών
της Ιταλικής Δημοκρατίας

Η ΑΥΤΟΥ ΒΑΣΙΛΙΚΗ ΥΨΗΛΟΤΗΤΑ Ο ΜΕΓΑΣ ΔΟΥΞ ΤΟΥ ΛΟΥΞΕΜΒΟΥΡΓΟΥ :

Colette FLESCH
Υπουργό Εξωτερικών της κυβέρνησης
του Μεγάλου Δουκάτου του Λουξεμβούργου

Η ΑΥΤΗΣ ΜΕΓΑΛΕΙΟΤΗΤΑ Η ΒΑΣΙΛΙΣΣΑ ΤΩΝ ΚΑΤΩ ΧΩΡΩΝ :

W.F. van EEKELEN
Υφυπουργό Εξωτερικών
των Κάτω Χωρών

H.J.Ch. RUTTEN
Πρέσβυ,
Μόνιμο Αντιπρόσωπο των Κάτω Χωρών

Η ΑΥΤΗΣ ΜΕΓΑΛΕΙΟΤΗΤΑ Η ΒΑΣΙΛΙΣΣΑ ΤΟΥ ΗΝΩΜΕΝΟΥ ΒΑΣΙΛΕΙΟΥ ΤΗΣ ΜΕΓΑΛΗΣ ΒΡΕΤΑΝΙΑΣ ΚΑΙ ΒΟΡΕΙΟΥ ΙΡΛΑΝΔΙΑΣ :

The Right Honourable Sir Geoffrey HOWE Q.C., M.P.,
Υφυπουργό Εξωτερικών Υποθέσεων και των Υποθέσεων
της Κοινοπολιτείας

ΟΙ ΟΠΟΙΟΙ, συνελθόντες στα πλαίσια του Συμβουλίου, αφού ανταλλάξαν τα πληρεξούσια έγγραφά τους τα οποία ευρέθησαν εντάξει,

ΣΥΜΦΩΝΗΣΑΝ ΣΤΙΣ ΑΚΟΛΟΥΘΕΣ ΔΙΑΤΑΞΕΙΣ :

ΑΡΘΡΟ 1

Η Ελληνική Δημοκρατία προσχωρεί στη Σύμβαση για το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές η οποία άνοιξε προς υπογραφή στη Ρώμη στις 19 Ιουνίου 1980.

ΑΡΘΡΟ 2

Ο Γενικός Γραμματέας του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων διαβιβάζει στην κυβέρνηση της Ελληνικής Δημοκρατίας κυρωμένο αντίγραφο της Σύμβασης για το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές στην αγγλική, γαλλική, γερμανική, δανική, ιρλανδική, ιταλική και ολλανδική γλώσσα.

Το κείμενο στην ελληνική γλώσσα της Σύμβασης για το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές προσαρτάται στην παρούσα Σύμβαση. Το κείμενο στην ελληνική γλώσσα είναι εξίσου αυθεντικό όσο και τα άλλα κείμενα της Σύμβασης για το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές.

ΑΡΘΡΟ 3

Η παρούσα Σύμβαση θα επικυρωθεί από τα υπογράφοντα κράτη. Τα έγγραφα επικύρωσης θα κατατεθούν παρά το Γενικό Γραμματέα του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων.

ΑΡΘΡΟ 4

Η παρούσα Σύμβαση αρχίζει να ισχύει, μεταξύ των κρατών που την έχουν επικυρώσει, την πρώτη ημέρα του τρίτου μήνα που ακολουθεί την κατάθεση του τελευταίου εγγράφου επικύρωσης από την Ελληνική Δημοκρατία και επτά κράτη που έχουν επικυρώσει τη Σύμβαση για το Εφαρμοστέο Δίκαιο στις Συμβατικές

Η παρούσα Σύμβαση αρχίζει να ισχύει για κάθε συμβαλλόμενο κράτος που θα την επικυρώσει μεταγενέστερα την πρώτη ημέρα του τρίτου μήνα που ακολουθεί την κατάθεση του δικού του εγγράφου επικύρωσης.

ΑΡΘΡΟ 5

Ο Γενικός Γραμματέας του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων γνωστοποιεί στα υπογράφοντα κράτη :

- α) την κατάθεση κάθε εγγράφου επικύρωσης,
- β) τις ημερομηνίες έναρξης ισχύος της παρούσας Σύμβασης για τα συμβαλλόμενα κράτη.

ΑΡΘΡΟ 6

Η παρούσα Σύμβαση συντάσσεται σε ένα μόνο αντίτυπο στην αγγλική, γαλλική, γερμανική, δανική, ελληνική, ιρλανδική, ιταλική και ολλανδική γλώσσα. Τα οκτώ κείμενα είναι εξίσου αυθεντικά. Η Σύμβαση θα κατατεθεί στα αρχεία της Γενικής Γραμματείας του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων. Ο Γενικός Γραμματέας θα διαβιβάσει κυρωμένο αντίγραφο στην κυβέρνηση κάθε υπογράφοντος κράτους.

[For the testimonium and signatures, see p. 183 of this volume — Pour le testimonium et les signatures, voir p. 183 du présent volume.]

CONVENTION¹ ON THE ACCESSION OF THE HELLENIC REPUBLIC TO THE CONVENTION OF THE LAW APPLICABLE TO CONTRACTUAL OBLIGATIONS OPENED FOR SIGNATURE IN ROME ON 19 JUNE 1980²

The High Contracting Parties to the Treaty establishing the European Economic Community,³

Considering that the Hellenic Republic, in becoming a member of the Community, undertook to accede to the Convention on the Law applicable to Contractual Obligations opened for signature in Rome on 19 June 1980,²

Have decided to conclude this Convention, and to this end have designated as their Plenipotentiaries:

His Majesty the King of the Belgians:

Paul de Keersmaeker, State Secretary for European Affairs and Agriculture; Deputy to the Minister for External Affairs;

Her Majesty the Queen of Denmark:

Uffe Ellemann-Jensen, Minister for Foreign Affairs of Denmark;

The President of the Federal Republic of Germany:

Hans-Werner Lautenschlager, Minister of State for Foreign Affairs of the Federal Republic of Germany;

The President of the Hellenic Republic:

Theodoros Pangalos, Secretary of State for Foreign Affairs of the Hellenic Republic;

The President of the French Republic:

Roland Dumas, Minister for European Affairs of the French Republic;

¹ Came into force on 1 April 1991, i.e., the first day of the third month following the date of deposit of the last instrument of ratification by the Hellenic Republic and seven States which had ratified the Convention on the law applicable to contractual obligations, in accordance with article 4⁴.

<i>Participant</i>	<i>Date of deposit of the instrument of ratification</i>
Belgium	21 November 1989
Denmark	3 July 1986
Germany, Federal Republic of	5 December 1988
Greece	29 September 1988
France	10 February 1986
Italy	13 February 1986
Luxembourg	1 October 1986
United Kingdom of Great Britain and Northern Ireland	29 January 1991

² See p. 59 of this volume.

³ United Nations, *Treaty Series*, vol. 298, p. 3 (English translation), vol. 294, p. 3 (authentic French text), vol. 295, p. 2 (authentic German text), vol. 296, p. 2 (authentic Italian text), vol. 297, p. 2 (authentic Dutch text), see also vol. 1376, p. 2 (authentic Danish text), vol. 1377, p. 2 (authentic English text), vol. 1378, p. 2 (authentic Irish text), vol. 1383, p. 2 (authentic Greek text), vol. 1452, p. 2 (authentic Portuguese text), and vol. 1453, p. 2 (authentic Spanish text).

The President of Ireland:

Peter Barry, Minister for Foreign Affairs of Ireland;

The President of the Italian Republic:

Giulio Andreotti, Minister for Foreign Affairs of the Italian Republic;

His Royal Highness the Grand Duke of Luxembourg:

Colette Flesch, Minister for Foreign Affairs of the Government of the Grand Duchy of Luxembourg;

Her Majesty the Queen of the Netherlands:

W. F. van Eekelen, Secretary of State for Foreign Affairs of the Netherlands;

H. J. Ch. Rutten, Ambassador Extraordinary and Plenipotentiary, Permanent Representative of the Netherlands;

Her Majesty the Queen of the United Kingdom of Great Britain and Northern Ireland:

The Right Honourable Sir Geoffrey Howe Q.C., M.P., Secretary of State for Foreign and Commonwealth Affairs;

Who, meeting within the Council, having exchanged their full powers, found in good and due form,

Have agreed as follows:

Article 1

The Hellenic Republic hereby accedes to the Convention on the Law applicable to Contractual Obligations, opened for signature in Rome on 19 June 1980.

Article 2

The Secretary-General of the Council of the European Communities shall transmit a certified copy of the Convention on the Law applicable to Contractual Obligations in the Danish, Dutch, English, French, German, Irish and Italian languages to the Government of the Hellenic Republic.

The text of the Convention on the Law applicable to Contractual Obligations in the Greek language is annexed hereto. The text in the Greek language shall be authentic under the same conditions as the other texts of the Convention on the Law applicable to Contractual Obligations.

Article 3

This Convention shall be ratified by the Signatory States. The instruments of ratification shall be deposited with the Secretary-General of the Council of the European Communities.

Article 4

This Convention shall enter into force, as between the States which have ratified it, on the first day of the third month following the deposit of the last

instrument of ratification by the Hellenic Republic and seven States which have ratified the Convention of the Law applicable to Contractual Obligations.

This Convention shall enter into force for each Contracting State which subsequently ratifies it on the first day of the third month following the deposit of its instrument of ratification.

Article 5

The Secretary-General of the Council of the European Communities shall notify the Signatory States of:

- (a) The deposit of each instrument of ratification,
- (b) The dates of entry into force of this Convention for the Contracting States.

Article 6

This Convention, drawn up in a single original in the Danish, Dutch, English, French, German, Greek, Irish and Italian languages, all eight texts being equally authentic, shall be deposited in the archives of the General Secretariat of the Council of the European Communities. The Secretary-General shall transmit a certified copy to the Government of each Signatory State.

[For the testimonium and signatures, see p. 183 of this volume.]

**CONVENTION¹ RELATIVE À L'ADHÉSION DE LA RÉPUBLIQUE
HELLÉNIQUE À LA CONVENTION SUR LA LOI APPLICA-
BLE AUX OBLIGATIONS CONTRACTUELLES OUVERTE À
LA SIGNATURE À ROME LE 19 JUIN 1980²**

Les Hautes Parties contractantes au Traité instituant la Communauté économique européenne³,

Considérant que la République hellénique, en devenant membre de la Communauté, s'est engagée à adhérer à la convention sur la loi applicable aux obligations contractuelles ouverte à la signature à Rome le 19 juin 1980²,

Ont décidé de conclure la présente convention et ont désigné à cet effet comme plénipotentiaires :

Sa Majesté le Roi des Belges :

Paul de Keersmaecker, Secrétaire d'Etat aux Affaires européennes et à l'Agriculture; Adjoint au Ministre des Relations extérieures;

Sa Majesté la Reine de Danemark :

Uffe Ellemann-Jensen, Ministre des Affaires étrangères du Danemark;

Le Président de la République fédérale d'Allemagne :

Hans-Werner Lautenschlager, Ministre adjoint aux Affaires étrangères de la République fédérale d'Allemagne;

Le Président de la République hellénique :

Theodoros Pangalos, Secrétaire d'Etat aux Affaires étrangères de la République hellénique;

Le Président de la République française :

Roland Dumas, Ministre des Affaires européennes de la République française;

¹ Entrée en vigueur le 1^{er} avril 1991, soit le premier jour du troisième mois ayant suivi la date du dépôt du dernier instrument de ratification par la République hellénique et sept Etats ayant ratifié la Convention sur la loi applicable aux obligations contractuelles, conformément à l'article 4 :

<i>Participant</i>	<i>Date du dépôt de l'instrument de ratification</i>
Allemagne, République fédérale d'.....	5 décembre 1988
Belgique	21 novembre 1989
Danemark	3 juillet 1986
Grèce	29 septembre 1988
France	10 février 1986
Italie.....	13 février 1986
Luxembourg.....	1 ^{er} octobre 1986
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	29 janvier 1991

² Voir p. 59 du présent volume.

³ Nations Unies, *Recueil des Traités*, vol. 294, p. 3 (texte authentique français), vol. 295, p. 3 (texte authentique allemand), vol. 296, p. 3 (texte authentique italien), vol. 297, p. 3 (texte authentique néerlandais), vol. 298, p. 3 (traduction anglaise), voir également vol. 1376, p. 3 (texte authentique danois), vol. 1377, p. 3 (texte authentique anglais), vol. 1378, p. 3 (texte authentique irlandais), vol. 1383, p. 3 (texte authentique grec), vol. 1452, p. 3 (texte authentique portugais), et vol. 1453, p. 3 (texte authentique espagnol).

Le Président d'Irlande :

Peter Barry, Ministre des Affaires étrangères d'Irlande;

Le Président de la République italienne :

Giulio Andreotti, Ministre des Affaires étrangères de la République italienne;

Son Altesse Royale le Grand-Duc de Luxembourg :

Colette Flesch, Ministre des Affaires étrangères du gouvernement du Grand-Duché de Luxembourg;

Sa Majesté la Reine des Pays-Bas :

W. F. van Eekelen, Secrétaire d'Etat aux affaires étrangères des Pays-Bas;

H. J. Ch. Rutten, Ambassadeur extraordinaire et plénipotentiaire, Représentant permanent des Pays-Bas;

Sa Majesté la Reine du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

The Right Honourable Sir Geoffrey Howe Q.C., M.P., Secrétaire d'Etat aux Affaires étrangères et au Commonwealth;

Lesquels, réunis au sein du Conseil, après avoir échangé leurs pleins pouvoirs reconnus en bonne et due forme,

Sont convenus des dispositions qui suivent :

Article 1

La République hellénique adhère à la convention sur la loi applicable aux obligations contractuelles ouverte à la signature à Rome le 19 juin 1980.

Article 2

Le Secrétaire général du Conseil des Communautés européennes remet au gouvernement de la République hellénique une copie certifiée conforme de la convention sur la loi applicable aux obligations contractuelles en langues allemande, anglaise, danoise, française, irlandaise, italienne et néerlandaise.

Le texte de la convention sur la loi applicable aux obligations contractuelles établi en langue grecque est annexé à la présente convention. Le texte établi en langue grecque fait foi dans les mêmes conditions que les autres textes de la convention sur la loi applicable aux obligations contractuelles.

Article 3

La présente convention sera ratifiée par les Etats signataires. Les instruments de ratification seront déposés auprès du Secrétaire général du Conseil des Communautés européennes.

Article 4

La présente convention entrera en vigueur, dans les rapports entre les Etats qui l'auront ratifiée, le premier jour du troisième mois suivant le dépôt du dernier

instrument de ratification par la République hellénique et sept Etats ayant ratifié la convention sur la loi applicable aux obligations contractuelles.

La présente convention entrera en vigueur pour chaque Etat contractant qui la ratifiera ultérieurement le premier jour du troisième mois suivant le dépôt de son instrument de ratification.

Article 5

Le Secrétaire général du Conseil des Communautés européennes notifiera aux Etats signataires :

- a) Le dépôt de tout instrument de ratification,
- b) Les dates d'entrée en vigueur de la présente convention pour les Etats contractants.

Article 6

La présente convention, qui est rédigée en un exemplaire unique en langues allemande, anglaise, danoise, française, grecque, irlandaise, italienne et néerlandaise, les huit textes faisant également foi, sera déposée dans les archives du Secrétariat général du Conseil des Communautés européennes. Le Secrétaire général en remettra une copie certifiée conforme à chacun des gouvernements des Etats signataires.

[Pour le testimonium et les signatures, voir p. 183 du présent volume.]

[IRISH TEXT — TEXTE IRLANDAIS]

COINBHINSIÚN AR AONTÚ NA POBLACHTA HEILLÉANAÍ DON
CHOINBHINSIÚN AR AN DLÍ IS INFHEIDHME MAIDIR LE
HOIBLEAGÁIDÍ CONARTHACHA, A OSCLAÍODH CHUN SÍNITHE
SA RÓIMH AN 19 MEITHEAMH 1980

Tá na hArdpháirtithe Conarthacha sa Chonradh ag Bunú Chomhphobal Eacnamaíochta na hEorpa,

De bhrí gur ghabh an Phoblacht Heilléanach uirthi féin, ar theacht di chun bheith ina comhalta den Chomhphobal, aontú don Choinbhinsiún ar an dlí is infheidhme maidir le hoibleagáidí conarthacha, a osclaíodh chun sínithe sa Róimh an 19 Meitheamh 1980,

Tar éis cinneadh ar an gCoinbhinsiún seo a chur i gcrích agus chúige sin tar éis na daoine seo a leanas a cheapadh mar Lánchumhachtaigh:

A Shoilse Rí na mBeilgeach:

Paul de Keersmaeker, Státrúnaí Gnóthaí Eorpacha agus Talmhaíochta;
Roinn an Aire Caidrimh Eachtraigh;

A Soilse Banríon na Danmhairge:

Uffe Ellemann-Jensen, Aire Gnóthaí Eachtracha na Danmhairge;

Uachtarán Phoblacht Chónaidhme na Gearmáine:

Hans-Werner Lautenschlager, Aire Stáit Gnóthaí Eachtracha Phoblacht Chónaidhme na Gearmáine;

Uachtarán na Poblachta Heilléanaí:

Theodoros Pangalos, Stát-Rúnaí Gnóthaí Eachtracha na Poblachta Heilléanaí;

Uachtarán Phoblacht na Fraince:

Roland Dumas, Aire Gnóthaí Eorpacha Phoblacht na Fraince;

Uachtarán na hÉireann:

Peter Barry, Aire Gnóthaí Eachtracha na hÉireann;

Uachtarán Phoblacht na hIodáile:

Giulio Andreotti, Aire Gnóthaí Eachtracha Phoblacht na hIodáile;

A Mhórgacht Ríoga Ard-Diúc Lucsamburg:

Colette Flesch, Aire Gnóthaí Eachtracha Rialtas Ard-Diúiceacht Lucsamburg;

A Soilse Banríon na hÍsiltíre:

W. F. van Eekelen, Stát-Rúnaí Gnóthaí Eachtracha Ríocht na hÍsiltíre;
H. J. Ch. Rutten, Ambasadóir Urghnách agus Lánchumhachtach, Buan-
Ionadaí na hÍsiltíre;

A Soilse Banríon Ríocht Aontaithe na Breataine Móire agus Thuaisceart
Éireann:

The Right Honourable Sir Geoffrey Howe, Q.C., M.P., Rúnaí Stáit do
Ghnóthaí Eachtracha agus Gnóthaí Comhlathais;

Noch a rinne, i dtionól na Comhairle, tar éis dóibh a Lánchumhachtaí, agus
iad i bhfoirm cheart chuí, a thabhairt ar aird dá chéile,

Comhaontú mar a leanas:

Airteagal 1

Aontaíonn an Phoblacht Heilléanach tríd seo don Choinbhinsiún ar an dlí is
infheidhme maidir le hoibleagáidí conarthacha, a osclaíodh chun sínithe sa Róimh
an 19 Meitheamh 1980.

Airteagal 2

Déanfaidh Ardrúnaí Chomhairle na gComphobal Eorpach cóip dheimhnithe
den Choinbhinsiún ar an dlí is infheidhme maidir le hoibleagáidí conarthacha sa
Bhéarla, sa Danmhairgis, sa Fhraincis, sa Ghaeilge, sa Ghearmáinis, san Iodáilis
agus san Ollainnis a chur chuig Rialtas na Poblachta Heilléanaí.

Déanfar téacs Gréigise an Choinbhinsiúin in ar an dlí is infheidhme maidir le
hoibleagáidí conarthacha a chur i gceangal leis an gCoinbhinsiún seo. Beidh
comhúdarás ag an téacs Gréigise, faoi na coinníollacha céanna, le téacsanna eile
an Choinbhinsiúin ar an dlí is infheidhme maidir le hoibleagáidí conarthacha.

Airteagal 3

Déanfaidh Stáit a shínte daingniú ar an gCoinbhinsiún seo. Taiscfear na
hionstraimí daingniúcháin le hArdrúnaí Chomhairle na gComphobal Eorpach.

Airteagal 4

Tiocfaidh an Coinbhinsiún seo i bhfeidhm, amhail idir na Stáit a mbeidh
daingniú déanta acu air, an chéad lá den tríú mí ndiaidh taisceadh na hionstraime
daingniúcháin deiridh ag an bPoblacht Heilléanach agus ag seacht Stát a bhfuil
daingniú déanta acu ar an gCoinbhinsiún ar an dlí is infheidhme maidir le
hoibleagáidí conarthacha.

Tiocfaidh an Coinbhinsiún seo i bhfeidhm do gach Stát Conarthach a
dhaingneoidh é dá éis sin an chéad lá den tríú mí i ndiaidh taisceadh a ions-
traime daingniúcháin.

Airteagal 5

Cuirfidh Ardrúnaí Chomhairle na gComphobal Eorpach in iúl do Stáit an
Choinbhinsiúin seo a shíniú:

(a) taisceadh gach ionstraime daingniúcháin;

(b) dátaí an Choinbhinsiúin seo a theacht i bhfeidhm do na Stáit Chonarthacha.

Airteagal 6

Tarraingíodh an Coinbhinsiún seo suas i scríbhinn bhunaidh amháin sa Bhéarla, sa Danmhairgis, sa Fhraincis, sa Ghaeilge, sa Ghearmáinis, sa Ghréigis, san Iodáilis agus san Ollainnis, agus comhúdarás ag gach ceann de na hocht dtéacs; taiscfear é i geartlann Ardrúnaíocht Chomhairle na gComhphobal Eorpach, agus cuirfidh an tArdrúnaí cóip dheimhnithe de chuig Rialtas gach ceann de Stáit a shínithe.

[For the testimonium and signatures, see p. 183 of this volume — Pour le testimonium et les signatures, voir p. 183 du présent volume.]

[ITALIAN TEXT — TEXTE ITALIEN]

CONVENZIONE RELATIVA ALL'ADESIONE DELLA REPUBBLICA
ELLENICA ALLA CONVENZIONE SULLA LEGGE APPLICABILE
ALLE OBBLIGAZIONI CONTRATTUALI, APERTA ALLA FIRMA A
ROMA IL 19 GIUGNO 1980

Le Alte Parti contraenti del Trattato che istituisce la Comunità economica europea,

Considerando che, divenendo membro della Comunità, la Repubblica ellenica si è impegnata ad aderire alla convenzione sulla legge applicabile alle obbligazioni contrattuali, aperta alla firma a Roma il 19 giugno 1980,

Hanno deciso di concludere la presente convenzione e a tal fine hanno designato come plenipotenziari:

Sua Maestà il Re dei Belgi:

Paul de Keersmaeker, Segretario di Stato per gli affari europei e l'agricoltura; Assistente del Ministro degli affari esteri;

Sua Maestà la Regina di Danimarca:

Uffe Ellemann-Jensen, Ministro degli affari esteri della Danimarca;

Il Presidente della Repubblica federale di Germania:

Hans-Werner Lautenschlager, Ministro aggiunto agli affari esteri della Repubblica federale di Germania;

Il Presidente della Repubblica Ellenica:

Theodoros Pangalos, Sottosegretario di Stato agli affari esteri della Repubblica ellenica;

Il Presidente della Repubblica Francese:

Roland Dumas, Ministro degli affari europei della Repubblica francese;

Il Presidente dell'Irlanda:

Peter Barry, Ministro degli affari esteri dell'Irlanda;

Il Presidente della Repubblica Italiana:

Giulio Andreotti, Ministro degli affari esteri della Repubblica italiana;

Sua Altezza reale il Granduca del Lussemburgo:

Colette Flesch, Ministro degli affari esteri del governo del Granducato del Lussemburgo;

Sua Maestà la Regina dei Paesi Bassi:

W. F. van Eekelen, Sottosegretario di Stato agli affari esteri dei Paesi Bassi;

H. J. Ch. Rutten, Ambasciatore straordinario e plenipotenziario,
Rappresentante Permanente dei Paesi Bassi;

Sua Maestà la Regina del Regno Unito di Gran Bretagna e Irlanda del Nord:
The Right Honourable Sir Geoffrey Howe, Q.C., M.P., Segretario di
Stato degli affari esteri e del Commonwealth;

I quali, riuniti in sede di Consiglio, dopo aver scambiato i loro pieni poteri
riconosciuti in buona e debita forma,

Hanno convenuto quanto segue:

Articolo 1

La Repubblica ellenica aderisce alla convenzione sulla legge applicabile alle
obbligazioni contrattuali, aperta alla firma a Roma il 19 giugno 1980.

Articolo 2

Il Segretario Generale del Consiglio delle Comunità europee rimetterà al
Governo della Repubblica ellenica copia certificata conforme della convenzione
sulla legge applicabile alle obbligazioni contrattuali in lingua danese, francese,
inglese, irlandese, italiana, olandese e tedesca.

Il testo della convenzione sulla legge applicabile alle obbligazioni contrattuali
redatto in lingua greca è allegato alla presente convenzione. Il testo redatto in
lingua greca fa fede alle stesse condizioni degli altri testi della convenzione sulla
legge applicabile alle obbligazioni contrattuali.

Articolo 3

La presente convenzione sarà ratificata dagli Stati firmatari. Gli strumenti di
ratifica saranno depositati presso il Segretario Generale del Consiglio delle Co-
munità europee.

Articolo 4

La presente convenzione entrerà in vigore, tra gli Stati che l'avranno rati-
ficata, il primo giorno del terzo successivo al deposito dell'ultimo strumento di
ratifica effettuato dalla Repubblica ellenica e sette Stati che hanno ratificato la
convenzione sulla legge applicabile alle obbligazioni contrattuali.

Per ogni Stato contraente che la ratifichi successivamente, la presente
convenzione entrerà in vigore il primo giorno del terzo mese successivo al depo-
sito del suo strumento di ratifica.

Articolo 5

Il Segretario Generale del Consiglio delle Comunità europee notificherà agli
Stati firmatari:

- a) il deposito di ogni strumento di ratifica;
- b) la date di entrata in vigore della presente convenzione per gli Stati contraenti.

Articolo 6

La presente convenzione, redatta in un unico esemplare nelle lingue danese,
francese, greca, inglese, irlandese, italiana, olandese e tedesca, gli otto testi fa-

centi ugualmente fede, sarà depositata negli archivi del Segretariato generale del Consiglio delle Comunità europee. Il Segretario Generale provvederà a trasmettere copia certificata conforme al Governo di ciascuno degli Stati firmatari.

[For the testimonium and signatures, see p. 183 of this volume — Pour le testimonium et les signatures, voir p. 183 du présent volume.]

[DUTCH TEXT — TEXTE NÉERLANDAIS]

VERDRAG INZAKE DE TOETREDING VAN DE HELLEENSE
REPUBLICK TOT HET VERDRAG INZAKE HET RECHT DAT
VAN TOEPASSING IS OP VERBINTENISSEN UIT OVEREEN-
KOMST, TER ONDERTEKENING OPENGESTELD TE ROME
OP 19 JUNI 1980

De hoge Verdragsluitende partijen bij het Verdrag tot oprichting van de Europese Economische Gemeenschap,

Overwegende dat de Helleense Republiek, door lid te worden van de Gemeenschap, zich verplicht heeft om toe te treden tot het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst, ter ondertekening opengesteld te Rome op 19 juni 1980,

Hebben besloten dit Verdrag te sluiten en hebben te dien einde als hun gevolmachtigden aangewezen :

Zijne Majesteit de Koning der Belgen :

Paul de Keersmaeker, Staatssecretaris voor Europese Zaken en Landbouw, toegevoegd aan de Minister voor Buitenlandse Betrekkingen;

Hare Majesteit de Koningin van Denemarken :

Uffe Ellemann-Jensen, Minister van Buitenlandse Zaken van Denemarken;

De President van de Bondsrepubliek Duitsland :

Hans-Werner Lautenschlager, Onderminister van Buitenlandse Zaken van de Bondsrepubliek Duitsland;

De President van de Helleense Republiek :

Theodoros Pangalos, Staatssecretaris van Buitenlandse Zaken van de Helleense Republiek;

De President van de Franse Republiek :

Roland Dumas, Minister voor Europese Zaken van de Franse Republiek;

De President van Ierland :

Peter Barry, Minister van Buitenlandse Zaken van Ierland;

De President van de Italiaanse Republiek :

Giulio Andreotti, Minister van Buitenlandse Zaken van de Italiaanse Republiek;

Zijne Koninklijke Hoogheid de Groothertog van Luxemburg :

Colette Flesch, Minister van Buitenlandse Zaken van de Regering van het Groothertogdom Luxemburg;

Hare Majesteit de Koningin der Nederlanden :

W. F. van Eekelen, Staatssecretaris van Buitenlandse Zaken van Nederland;

H. J. Ch. Rutten, Buitengewoon en gevolmachtigd Ambassadeur, Permanente de Vertegenwoordiger van Nederland;

Hare Majesteit de Koningin van het Verenigd Koninkrijk van Groot-Brittannie en Noord-Ierland :

The Right Honourable Sir Geoffrey Howe Q.C., M.P., Staatssecretaris voor Buitenlandse en Gemenebestzaken;

Die, in het kader van de Raad bijeen, na overlegging van hun in goede en behoorlijke vorm bevonden volmachten,

Omtrent de volgende bepalingen overeenstemming hebben bereikt :

Artikel 1

De Helleense Republiek treedt toe tot het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst, ter ondertekening opengesteld te Rome op 19 juni 1980.

Artikel 2

De Secretaris-Generaal van de Raad van de Europese Gemeenschappen zendt aan de Regering van de Helleense Republiek een voor eensluidend gewaarmerkt afschrift in de Deense, de Duitse, de Engelse, de Franse, de Ierse, de Italiaanse en de Nederlandse taal van het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst.

De tekst van het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst in de Griekse taal wordt aan dit Verdrag gehecht. De tekst in de Griekse taal is op gelijke wijze authentiek als de overige teksten van het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst.

Artikel 3

Dit Verdrag wordt door de ondertekenende Staten bekrachtigd. De akten van bekrachtiging worden nedergelegd bij de Secretaris-Generaal van de Raad van de Europese Gemeenschappen.

Artikel 4

Dit verdrag treedt tussen de Staten die het hebben bekrachtigd, in werking op de eerste dag van de derde maand volgende op de nederlegging van de laatste akte van bekrachtiging door de Helleense Republiek en zeven Staten die het Verdrag inzake het recht dat van toepassing is op verbintenissen uit overeenkomst hebben bekrachtigd.

Voor elke Verdragsluitende Staat die dit Verdrag later bekrachtigt, treedt het in werking op de eerste dag van de derde maand volgende op de nederlegging van zijn akte van bekrachtiging.

Artikel 5

De Secretaris-Generaal van de Raad van de Europese Gemeenschappen stelt de ondertekenende Staten in kennis van :

- a) de nederlegging van iedere akte van bekrachtiging,
- b) de data van inwerkingtreding van dit Verdrag voor de Verdragsluitende Staten.

Artikel 6

Dit Verdrag, opgesteld in één exemplaar, in de Deense, de Duitse, de Engelse, de Franse, de Griekse, de Ierse, de Italiaanse en de Nederlandse taal, welke acht teksten gelijkelijk authentiek zijn, zal worden nedergelegd in het archief van het Secretariaat-Generaal van de Raad van de Europese Gemeenschappen. De Secretaris-Generaal zendt een voor eensluidend gewaarmerkt afschrift daarvan toe aan de Regering van elke ondertekenende Staat.

[For the testimonium and signatures, see p. 183 of this volume — Pour le testimonium et les signatures, voir p. 183 du présent volume.]

TIL BEKRÆFTELSE HERAF har undertegnede behørigt befuldmægtigede underskrevet denne Konvention.

ZU URKUND DESSEN haben die hierzu gehörig befugten Unterzeichneten Bevollmächtigten ihre Unterschriften unter dieses Uebereinkommen gesetzt.

ΣΕ ΠΙΣΤΩΣΗ των ανωτέρω οι κάτωθι υπογράφοντες πληρεξούσιοι, δεόντως εξουσιοδοτημένοι προς τούτο, έθεσαν την υπογραφή τους κάτω από την παρούσα Σύμβαση.

IN WITNESS WHEREOF the undersigned Plenipotentiaries, being duly authorised thereto, have hereunto set their hands.

EN FOI DE QUOI, les plénipotentiaires soussignés, dûment autorisés à cet effet, ont apposé leurs signatures au bas de la présente convention.

DÁ FHIANÚ SIN, chuir na Lánchumhachtaigh thíos-sínihe, arna n-údarú go cuí chuige sin, a lámh leis an gCoinbhinsiún seo.

IN FEDE DI CHE, i plenipotenziari sottoscritti, debitamente a ciò autorizzati, hanno apposto le loro firme alla presente convenzione.

TEN BLIJKE WAARVAN, de ondergetekenden, daartoe behoorlijk gemachtigd, hun handtekening onder dit Verdrag hebben geplaatst.

UDFÆRDIGET i Luxembourg, den tiende april nitten hundrede og fireogfirs.

GESCHEHEN zu Luxemburg am zehnten April neunzehnhundertvierundachtzig.

Έγινε στο Λουξεμβούργο, στις δέκα Απριλίου χίλια εννιακόσια ογδόντα τέσσερα.

DONE at Luxembourg, on the tenth day of April in the year one thousand nine hundred and eighty-four.

FAIT à Luxembourg, le dix avril mil neuf cent quatre-vingt-quatre.

ARNA DHÉANAMH i Lucsamburg, an deichiú lá de mhí Aibreáin, sa bhliain míle naoi gcéad ochtó a ceathair.

FATTO a Lussemburgo, addì dieci aprile millenovecento-ottantaquattro.

GEDAAN te Luxemburg, de tiende april negentienhonderd vierentachtig.

Pour Sa Majesté le Roi des Belges :
Voor Zijne Majesteit de Koning der Belgen:
[For His Majesty the King of the Belgians:]¹

[PAUL DE KEERSMAEKER]²

¹ The text within brackets was translated by the Secretariat of the United Nations — Le texte entre crochets a été traduit par le Secrétariat de l'Organisation des Nations Unies.

² Names of signatories appearing between brackets were not legible and have been supplied by the Secretary-General of the Council of the European Communities — Les noms des signataires donnés entre crochets étaient illisibles et ont été fournis par le Secrétaire général du Conseil des Communautés européennes.

For Hendes Majestæt Danmarks Dronning:
[For Her Majesty the Queen of Denmark:]
[Pour Sa Majesté la Reine du Danemark :]

[UFFE ELLEMANN-JENSEN]

Für den Präsidenten der Bundesrepublik Deutschland:
[For the President of the Federal Republic of Germany:]
[Pour le Président de la République fédérale d'Allemagne :]

[HANS-WERNER LAUTENSCHLAGER]

Για τον Πρόεδρο της Ελληνικής Δημοκρατίας,
[For the President of the Hellenic Republic:]
[Pour le Président de la République hellénique :]

[THÉODOROS PANGALOS]

Pour le Président de la République française :
[For the President of the French Republic:]

[ROLAND DUMAS]

Thar ceann Uachtarán na hÉireann:
[For the President of Ireland:]
[Pour le Président de l'Irlande :]

[PETER BARRY]

Per il Presidente della Repubblica italiana:
[For the President of the Italian Republic:]
[Pour le Président de la République italienne :]

[GIULIO ANDREOTTI]

Pour son Altesse Royale le Grand-Duc de Luxembourg :
[For His Royal Highness the Grand Duke of Luxembourg:]

[COLETTE FLESCHE]

Voor Hare Majesteit de Koningin der Nederlanden:
[For Her Majesty the Queen of the Netherlands:]
[Pour Sa Majesté la Reine des Pays-Bas :]

[W. F. VAN EEKELEN]

[H. J. CH. RUTTEN]

For Her Majesty the Queen of the United Kingdom of Great Britain
and Northern Ireland:

[Pour Sa Majesté la Reine du Royaume-Uni de Grande-Bretagne
et d'Irlande du Nord :

[Sir GEOFFREY HOWE]

BILAG
ANHANG
ΠΑΡΑΡΤΗΜΑ
ANNEX
ANNEXE
IARSCRÍBHINN
ALLEGATO
BIJLAGE

[GREEK TEXT — TEXTE GREC]¹

ΣΥΜΒΑΣΗ ΓΙΑ ΤΟ ΕΦΑΡΜΟΣΤΕΟ ΔΙΚΑΙΟ ΣΤΙΣ ΣΥΜΒΑΤΙΚΕΣ ΕΝΟΧΕΣ,
η οποία άνοιξε για υπογραφή στη Ρώμη στις 19 Ιουνίου 1980

ΠΡΟΟΙΜΙΟ

ΤΑ ΥΨΗΛΑ ΣΥΜΒΑΛΛΟΜΕΝΑ ΜΕΡΗ ΣΤΗ ΣΥΝΘΗΚΗ ΠΕΡΙ ΙΔΡΥΣΕΩΣ ΤΗΣ
ΕΥΡΩΠΑΪΚΗΣ ΟΙΚΟΝΟΜΙΚΗΣ ΚΟΙΝΟΤΗΤΑΣ,

ΜΕΡΙΜΝΩΝΤΑΣ για τη συνέχιση, στο πεδίο του ιδιωτικού διεθνούς
δικαίου, του έργου ενοποίησης του δικαίου που έχει ήδη αρχίσει
στην Κοινότητα, ιδίως στον τομέα της διεθνούς δικαιοδοσίας
και εκτέλεσης αποφάσεων,

ΕΠΙΘΥΜΩΝΤΑΣ να θεσπίσουν ομοιόμορφους κανόνες για το εφαρμοστέο
στις συμβατικές ενοχές δίκαιο,

ΣΥΜΦΩΝΗΣΑΝ ΣΤΙΣ ΑΚΟΛΟΥΘΕΣ ΔΙΑΤΑΞΕΙΣ :

ΤΙΤΛΟΣ Ι

ΠΕΔΙΟ ΕΦΑΡΜΟΓΗΣ

ΑΡΘΡΟ 1

Πεδίο εφαρμογής

1. Οι διατάξεις της παρούσας Σύμβασης εφαρμόζονται στις συμβα-
τικές ενοχές, σε περιπτώσεις που εμπεριέχουν σύγκρουση νόμων.

2. Δεν εφαρμόζονται :

α) στην προσωπική κατάσταση και ικανότητα των φυσικών
προσώπων, με την επιφύλαξη του άρθρου 11,

¹ For the authentic Danish, German, English, French, Irish, Italian and Dutch texts of the Convention (with protocol and joint declarations), see p. 59 of this volume — Pour les textes authentiques danois, allemand, anglais, français, irlandais, italien et néerlandais de la Convention (avec protocole et déclarations communes), voir p. 59 du présent volume.

- β) στις συμβατικές ενοχές που αφορούν :
- τις κληρονομικές σχέσεις,
 - τις περιουσιακές σχέσεις των συζύγων,
 - τα δικαιώματα και υποχρεώσεις που απορρέουν από οικογενειακές σχέσεις, σχέσεις συγγένειας εξ αίματος, γάμου ή αγχιστείας, περιλαμβανομένων και των υποχρεώσεων διατροφής προς τα εξώγαμα τέκνα,
- γ) στις ενοχές που προκύπτουν από συναλλαγματικές, επιταγές, γραμμάτια σε διαταγή και άλλα αξιόγραφα, κατά το μέτρο που οι ενοχές απορρέουν από το χαρακτήρα τους ως αξιογράφων,
- δ) στις συμφωνίες διαιτησίας και επιλογής δικαστηρίου,
- ε) σε ζητήματα που ανάγονται στο δικαίω των εταιριών, ενώσεων και νομικών προσώπων, όπως η ίδρυση, η ικανότητα, η εσωτερική λειτουργία και λύση καθώς και η προσωπική ευθύνη των εταίρων και των οργάνων για τα χρέη της εταιρίας, ένωσης ή νομικού προσώπου,
- στ) στο ζήτημα αν ο αντιπρόσωπος δεσμεύει έναντι των τρίτων το πρόσωπο για λογαριασμό του οποίου ισχυρίζεται ότι ενεργεί, ή στο ζήτημα αν ένα όργανο εταιρίας, ένωσης ή νομικού προσώπου δεσμεύει έναντι των τρίτων αυτή την εταιρία, ένωση ή νομικό πρόσωπο,
- ζ) στην ίδρυση των trusts και στις σχέσεις μεταξύ ιδρυτών, trustees και δικαιούχων,
- η) στην απόδειξη και τα δικονομικά ζητήματα, με την επιφύλαξη του άρθρου 14.

3. Οι διατάξεις της παρούσας Σύμβασης δεν εφαρμόζονται στις ασφαλιστικές συμβάσεις που καλύπτουν κινδύνους εντοπιζόμενους στα εδάφη των κρατών μελών της Ευρωπαϊκής Οικονομικής Κοινότητας

τητας. Για να προσδιορίσει αν ένας κίνδυνος εντοπίζεται στα εδάφη αυτά, ο δικαστής εφαρμόζει το εσωτερικό του δίκαιο.

4. Η προηγούμενη παράγραφος δεν εφαρμόζεται στις συμβάσεις αντασφάλισης.

ΑΡΘΡΟ 2

Οικουμενικός χαρακτήρας

Το καθοριζόμενο από την παρούσα Σύμβαση δίκαιο εφαρμόζεται ακόμη κι αν πρόκειται για δίκαιο μη συμβαλλόμενου κράτους.

ΤΙΤΛΟΣ ΙΙ

ΟΜΟΙΟΜΟΡΦΟΙ ΚΑΝΟΝΕΣ

ΑΡΘΡΟ 3

Ελεύθερη επιλογή του εφαρμοστέου δικαίου

1. Η σύμβαση διέπεται από το δίκαιο που επέλεξαν τα συμβαλλόμενα μέρη. Η επιλογή αυτή πρέπει να είναι ρητή ή να συνάγεται με βεβαιότητα από τις διατάξεις της σύμβασης ή τα δεδομένα της υπόθεσης. Με την επιλογή αυτή οι συμβαλλόμενοι μπορούν να ορίσουν το εφαρμοστέο δίκαιο στο σύνολο ή σε μέρος μόνο της σύμβασής τους.

2. Τα συμβαλλόμενα μέρη μπορούν να συμφωνήσουν οποτεδήποτε την υπαγωγή της σύμβασής τους σε δίκαιο άλλο από εκείνο που, σύμφωνα είτε με προηγούμενη επιλογή κατά το παρόν άρθρο είτε με άλλες διατάξεις της παρούσας Σύμβασης, τη διείπε προηγουμένως. Κάθε σχετική με τον καθορισμό του εφαρμοστέου δικαίου τροποποίηση μετά τη σύναψη της σύμβασης, δεν θίγει το κατά το άρθρο 9 τυπικό κύρος της ούτε τα δικαιώματα των τρίτων.

3. Η επιλογή από τα συμβαλλόμενα μέρη αλλοδαπού δικαίου, έστω και αν συνοδεύεται από επιλογή αλλοδαπού δικαστηρίου, δεν είναι δυνατόν, όταν κατά το χρόνο της επιλογής όλα τα άλλα δεδομένα της περίπτωσης εντοπίζονται σε μια μόνο χώρα, να θίξει την εφαρμογή εκείνων των διατάξεων από τις οποίες το δίκαιο της χώρας αυτής δεν επιτρέπει παρέκκλιση με σύμβαση και που αναφέρονται παρακάτω ως "διατάξεις αναγκαστικού δικαίου".

4. Η ύπαρξη και το κύρος της συμφωνίας των συμβαλλομένων ως προς την επιλογή του εφαρμοστέου δικαίου διέπονται από τις διατάξεις των άρθρων 8, 9 και 11.

ΑΡΘΡΟ 4

Εφαρμοστέο δίκαιο ελλείψει επιλογής

1. Στο μέτρο που το εφαρμοστέο στη σύμβαση δίκαιο δεν έχει επιλεγεί σύμφωνα με τις διατάξεις του άρθρου 3, η σύμβαση διέπεται από το δίκαιο της χώρας με την οποία συνδέεται στενότερα. Αν όμως ένα μέρος της σύμβασης μπορεί να διαχωρισθεί από την υπόλοιπη σύμβαση και παρουσιάζει στενότερο σύνδεσμο με άλλη χώρα, στο μέρος αυτής της σύμβασης θα μπορεί, κατ' εξαίρεση, να εφαρμοστεί το δίκαιο της άλλης αυτής χώρας.

2. Με την επιφύλαξη της παραγράφου 5, τεκμαίρεται ότι η σύμβαση συνδέεται στενότερα με τη χώρα όπου ο συμβαλλόμενος που οφείλει να εκπληρώσει τη χαρακτηριστική παροχή έχει, κατά το χρόνο σύναψης της σύμβασης, τη συνήθη διαμονή του ή, αν πρόκειται για εταιρία, ένωση ή νομικό πρόσωπο, την κεντρική του διοίκηση. Αν όμως η σύμβαση συνάπτεται κατά την άσκηση της επαγγελματικής δραστηριότητας του συμβαλλομένου αυτού, η χώρα αυτή είναι η χώρα όπου βρίσκεται η κύρια εγκατάστασή του ή, αν σύμφωνα με τη σύμβαση η παροχή πρέπει να εκπληρωθεί όχι από την κύρια αλλά από άλλη εγκατάσταση, η χώρα όπου βρίσκεται η άλλη αυτή εγκατάσταση.

3. Παρά τις διατάξεις της παραγράφου 2, στο μέτρο που η σύμβαση έχει ως αντικείμενο εμπράγματο δικαίωμα επί ακινήτου

ή δικαίωμα χρήσης ακινήτου, τεκμαίρεται ότι συνδέεται στενότερα με τη χώρα όπου βρίσκεται το ακίνητο.

4. Η σύμβαση μεταφοράς εμπορευμάτων δεν υπάγεται στο τεκμήριο της παραγράφου 2. Στη σύμβαση αυτή αν ή χώρα όπου ο μεταφορέας έχει την κύρια εγκατάστασή του κατά τον χρόνο σύναψης της σύμβασης είναι η χώρα όπου βρίσκεται ο τόπος φόρτωσης ή εκφόρτωσης ή η κύρια εγκατάσταση του αποστολέα, τεκμαίρεται ότι η σύμβαση συνδέεται στενότερα με τη χώρα αυτή. Ως συμβάσεις μεταφοράς εμπορευμάτων θεωρούνται επίσης, για την εφαρμογή της παρούσας παραγράφου, οι ναυλώσεις για ένα μόνο ταξίδι και άλλες συμβάσεις με κύριο αντικείμενο τη μεταφορά εμπορευμάτων.

5. Η παράγραφος 2 δεν εφαρμόζεται όταν η χαρακτηριστική παροχή δεν μπορεί να προσδιορισθεί. Τα τεκμήρια των παραγράφων 2, 3 και 4 δεν ισχύουν όταν από το σύνολο των περιστάσεων συνάγεται ότι η σύμβαση συνδέεται στενότερα με άλλη χώρα.

ΑΡΘΡΟ 5

Συμβάσεις καταναλωτών

1. Το παρόν άρθρο εφαρμόζεται στις συμβάσεις που έχουν ως αντικείμενο την προμήθεια ενσωμάτων κινητών ή την παροχή υπηρεσιών σ' ένα πρόσωπο, τον καταναλωτή, για σκοπό που μπορεί να θεωρηθεί ξένος προς την επαγγελματική δραστηριότητά του καθώς και στις συμβάσεις που αφορούν τη χρηματοδότηση μιας τέτοιας συναλλαγής.

2. Παρά τις διατάξεις του άρθρου 3, η επιλογή του εφαρμοστέου δικαίου από τους συμβαλλόμενους δεν μπορεί να έχει ως αποτέλεσμα να στερήσει τον καταναλωτή από την προστασία που του εξασφαλίζουν οι αναγκαστικού δικαίου διατάξεις της χώρας όπου έχει τη συνήθη διαμονή του

- αν πριν από τη σύναψη της σύμβασης έγινε στη χώρα αυτή ειδική προσφορά ή διαφήμιση και αν ο καταναλωτής ολοκλήρωσε εκεί τις απαραίτητες για τη σύναψη της σύμβασης πράξεις,
ή

- αν ο αντισυμβαλλόμενος του καταναλωτή ή ο αντιπρόσωπός του έλαβε την παραγγελία του καταναλωτή στη χώρα αυτή, ή
- αν η σύμβαση είναι πώληση εμπορευμάτων και ο καταναλωτής μετέβη από τη χώρα αυτή σε μια ξένη χώρα και έδωσε εκεί την παραγγελία, με την προϋπόθεση ότι το ταξίδι οργανώθηκε από τον πωλητή με σκοπό να παρακινήσει τον καταναλωτή να προβεί σε αγορά.

3. Παρά τις διατάξεις του άρθρου 4 και εφόσον δεν έχει γίνει επιλογή σύμφωνα με το άρθρο 3, συμβάσεις που πραγματοποιούνται υπό τις περιγραφόμενες στην παράγραφο 2 του παρόντος άρθρου συνθήκες διέπονται από το δίκαιο της χώρας όπου ο καταναλωτής έχει τη συνήθη διαμονή του.

4. Το παρόν άρθρο δεν εφαρμόζεται :

α) στη σύμβαση μεταφοράς

β) στη σύμβαση παροχής υπηρεσιών, όταν οι οφειλόμενες στον καταναλωτή υπηρεσίες πρέπει να παρασχεθούν αποκλειστικά σε χώρα άλλη από εκείνη της συνήθους διαμονής του.

5. Παρά τις διατάξεις της παραγράφου 4, το παρόν άρθρο εφαρμόζεται στις συμβάσεις που παρέχουν συνδυασμό μεταφοράς και στέγης αντί συνολικού τιμήματος.

ΑΡΘΡΟ 6

Ατομική σύμβαση εργασίας

1. Παρά τις διατάξεις του άρθρου 3, στη σύμβαση εργασίας η επιλογή από τους συμβαλλόμενους του εφαρμοστέου δικαίου δεν μπορεί να έχει ως αποτέλεσμα να στερήσει τον εργαζόμενο από την προστασία που του εξασφαλίζουν οι αναγκαστικού δικαίου διατάξεις του δικαίου που θα ήταν εφαρμοστέο σύμφωνα με την παράγραφο 2 του παρόντος άρθρου, σε περίπτωση που δεν είχε γίνει επιλογή.

2. Παρά τις διατάξεις του άρθρου 4 και εφόσον δεν έχει γίνει επιλογή σύμφωνα με το άρθρο 3, η σύμβαση εργασίας διέπεται :

- α) από το δίκαιο της χώρας όπου ο εργαζόμενος παρέχει συνήθως την εργασία του σε εκτέλεση της σύμβασης, ακόμη κι αν έχει αποσπασθεί προσωρινά σε άλλη χώρα, ή
- β) αν ο εργαζόμενος δεν παρέχει συνήθως την εργασία του σε μία μόνο χώρα, από το δίκαιο της χώρας όπου βρίσκεται η εγκατάσταση που τον προσέλαβε,

εκτός αν από το σύνολο των περιστάσεων συνάγεται ότι η σύμβαση εργασίας συνδέεται στενότερα με άλλη χώρα, οπότε εφαρμοστέο είναι το δίκαιο της άλλης αυτής χώρας.

ΑΡΘΡΟ 7

Κανόνες αναγκαστικού δικαίου

1. Κατά την εφαρμογή του δικαίου μιας συγκεκριμένης χώρας σύμφωνα με την παρούσα Σύμβαση, είναι δυνατό να δοθεί ισχύς στις αναγκαστικού δικαίου διατάξεις άλλης χώρας με την οποία η περίπτωση παρουσιάζει στενό σύνδεσμο, αν και στο μέτρο που, σύμφωνα με το δίκαιο της τελευταίας αυτής χώρας, οι διατάξεις αυτές είναι εφαρμοστέες οποιοδήποτε δίκαιο κι αν διέπει τη σύμβαση. Για να αποφασισθεί αν θα δοθεί ισχύς σ'αυτές τις αναγκαστικού δικαίου διατάξεις, θα ληφθεί υπόψη η φύση και ο σκοπός τους καθώς και οι συνέπειες της εφαρμογής ή μη εφαρμογής τους.

2. Οι διατάξεις της παρούσας Σύμβασης δεν μπορούν να θίξουν την εφαρμογή των κανόνων δικαίου της χώρας του δικάζοντος δικαστή που ρυθμίζουν αναγκαστικά την περίπτωση ανεξάρτητα από το εφαρμοστέο στη σύμβαση δίκαιο.

ΑΡΘΡΟ 8

Ουσιαστικό κύρος

1. Η ύπαρξη και το κύρος της σύμβασης ή μιας διάταξης της διέπονται από το δίκαιο που θα ήταν εφαρμοστέο σύμφωνα με την παρούσα Σύμβαση, αν η σύμβαση ή η διάταξη ήταν έγκυρη.

2. Ωστόσο ένας συμβαλλόμενος μπορεί να επικαλεσθεί το δίκαιο της χώρας όπου έχει τη συνήθη διαμονή του, για ν'αποδείξει ότι δεν έχει συναινέσει, αν από τις περιστάσεις συνάγεται ότι δεν θα ήταν λογικό να καθορισθεί το αποτέλεσμα της συμπεριφοράς του σύμφωνα με το δίκαιο που προβλέπεται στην προηγούμενη παράγραφο.

ΑΡΘΡΟ 9

Τύπος

1. Σύμβαση μεταξύ προσώπων που βρίσκονται στην ίδια χώρα είναι έγκυρη ως προς τον τύπο, αν πληροί τις τυπικές προϋποθέσεις, είτε του δικαίου που σύμφωνα με την παρούσα Σύμβαση διέπει την ουσία της, είτε του δικαίου της χώρας όπου συνήφθη.

2. Σύμβαση μεταξύ προσώπων που βρίσκονται σε διαφορετικές χώρες είναι έγκυρη ως προς τον τύπο, αν πληροί τις τυπικές προϋποθέσεις, είτε του δικαίου που σύμφωνα με την παρούσα Σύμβαση διέπει την ουσία της, είτε του δικαίου μιας από τις χώρες αυτές.

3. Όταν η σύμβαση συνάπτεται δι'αντιπροσώπου, για την εφαρμογή των παραγράφων 1 και 2 λαμβάνεται υπόψη η χώρα όπου βρίσκεται ο αντιπρόσωπος κατά το χρόνο που ενεργεί.

4. Η μονομερής δικαιοπραξία, η σχετική με σύμβαση που έχει συναφθεί ή πρόκειται να συναφθεί, είναι έγκυρη ως προς τον τύπο, αν πληροί τις τυπικές προϋποθέσεις, είτε του δικαίου

που σύμφωνα με την παρούσα Σύμβαση διέπει ή θα διείπε την ουσία της, είτε του δικαίου της χώρας όπου επιχειρήθηκε η δικαιοπραξία αυτή.

5. Οι διατάξεις των προηγούμενων παραγράφων δεν εφαρμόζονται στις συμβάσεις που καλύπτονται από το άρθρο 5, εφόσον συνάπτονται υπό τις περιγραφόμενες στο άρθρο 5 παράγραφο 2 συνθήκες. Ο τύπος των συμβάσεων αυτών ρυθμίζεται από το δίκαιο της χώρας όπου ο καταναλωτής έχει τη συνήθη διαμονή του.

6. Παρά τις διατάξεις των παραγράφων 1 ως 4 του παρόντος άρθρου, κάθε σύμβαση που έχει ως αντικείμενο εμπράγματο δικαίωμα επί ακινήτου ή δικαίωμα χρήσης ακινήτου υπάγεται στους αναγκαστικούς περί τύπου κανόνες του δικαίου της χώρας όπου βρίσκεται το ακίνητο, εφόσον, σύμφωνα με το δίκαιο αυτό, οι κανόνες αυτοί εφαρμόζονται ανεξάρτητα από τον τόπο όπου έχει συναφθεί η σύμβαση ή από το δίκαιο που διέπει την ουσία της.

ΑΡΘΡΟ 10

Έκταση του Εφαρμοστέου Δικαίου

1. Το σύμφωνα με τα άρθρα 3 ως 6 και 12 εφαρμοστέο στη σύμβαση δίκαιο διέπει ειδικότερα :

α) την ερμηνεία της,

β) την εκπλήρωση των ενοχών που δημιουργεί,

γ) μέσα στα όρια των εξουσιών, που παρέχει στο δικαστήριο το δικονομικό δίκαιό του, τις συνέπειες της μη εκπλήρωσης, ολικής ή μερικής, των ενοχών αυτών, συμπεριλαμβανομένου και του υπολογισμού της ζημίας εφόσον ρυθμίζεται από κανόνες δικαίου,

δ) τους διάφορους τρόπους απόσβεσης των ενοχών, καθώς και τις παραγραφές και εκπτάσεις λόγω παρόδου προθεσμίας,

ε) τις συνέπειες της ακυρότητας της σύμβασης.

2. Ως προς τους τρόπους εκπλήρωσης και τα μέτρα που πρέπει να λάβει ο δανειστής σε περίπτωση πλημμελούς εκπλήρωσης, θα λαμβάνεται υπόψη το δίκαιο του τόπου εκπλήρωσης της παροχής.

ΑΡΘΡΟ 11

Ανικανότητα

Σε σύμβαση μεταξύ προσώπων που βρίσκονται στην ίδια χώρα, φυσικό πρόσωπο, ικανό σύμφωνα με το δίκαιο της χώρας αυτής, δεν μπορεί να επικαλεσθεί τη σύμβαση με άλλο δίκαιο ανικανότητά του, παρά μόνο αν κατά το χρόνο που συνάπτεται η σύμβαση ο αντισυμβαλλόμενος γνώριζε την ανικανότητα αυτή ή την αγνοούσε εξ αμελείας του.

ΑΡΘΡΟ 12

Εκχώρηση

1. Οι υποχρεώσεις ανάμεσα στον εκχωρητή και τον εκδοχέα μιας απαίτησης διέπονται από το δίκαιο που, σύμφωνα με την παρούσα Σύμβαση, εφαρμόζεται στη μεταξύ τους σύμβαση.

2. Το δίκαιο που διέπει την εκχωρούμενη απαίτηση καθορίζει το εκχωρητό της, τις σχέσεις μεταξύ εκδοχέα και οφειλέτη, τους όρους με τους οποίους μπορεί να γίνει επίκληση της εκχώρησης έναντι του οφειλέτη και το εξοφλητικό αποτέλεσμα παροχής του οφειλέτη.

ΑΡΘΡΟ 13

Υποκατάσταση

1. Σε περίπτωση που ένα πρόσωπο, ο δανειστής, έχει συμβατική απαίτηση έναντι άλλου προσώπου, του οφειλέτη, και ένας τρίτος έχει την υποχρέωση να ικανοποιήσει το δανειστή ή τον έχει ικανοποιήσει εκπληρώνοντας την υποχρέωση αυτή, το εφαρμοστέο

σ'αυτήν την υποχρέωση του τρίτου δίκαιο καθορίζει αν αυτός μπορεί να ασκήσει το σύνολο ή μέρος των δικαιωμάτων που έχει ο δανειστής έναντι του οφειλέτη σύμφωνα με το δίκαιο που διέπει τις σχέσεις τους.

2. Ο ίδιος κανόνας εφαρμόζεται όταν περισσότερα πρόσωπα υποχρεούνται δυνάμει της ίδιας συμβατικής ενοχής και ένα από αυτά έχει ικανοποιήσει το δανειστή.

ΑΡΘΡΟ 14

Απόδειξη

1. Το δίκαιο που σύμφωνα με την παρούσα Σύμβαση διέπει τη σύμβαση, εφαρμόζεται στο μέτρο που καθιερώνει τεκμήρια ή κατανέμει το βάρος απόδειξης, σε θέματα συμβατικών ενοχών.

2. Οι δικαιοπραξίες μπορούν ν'αποδειχθούν με κάθε αποδεικτικό μέσο παραδεκτό σύμφωνα είτε με το δίκαιο του δικάζοντος δικαστή, είτε με ένα από τα αναφερόμενα στο άρθρο 9 δίκαια, κατά το οποίο η δικαιοπραξία είναι έγκυρη ως προς τον τύπο, εφόσον η απόδειξη μπορεί να διεξαχθεί με το μέσο αυτό ενώπιον του δικάζοντος δικαστή.

ΑΡΘΡΟ 15

Αποκλεισμός της παραπομπής

Ως δίκαιο μιας χώρας η εφαρμογή του οποίου ορίζεται από την παρούσα Σύμβαση νοούνται οι ισχύοντες κανόνες δικαίου στη χώρα αυτή εκτός από τους κανόνες ιδιωτικού διεθνούς δικαίου.

ΑΡΘΡΟ 16

Επιφύλαξη δημόσιας τάξης

Η εφαρμογή μιας διάταξης του δικαίου που καθορίζεται από την παρούσα Σύμβαση δεν μπορεί ν'αποκλειστεί παρά μόνο αν η εφαρμο-

γή αυτή είναι πρόδηλα ασυμβίβαστη με τη δημόσια τάξη του δικάζοντος δικαστή.

ΑΡΘΡΟ 17

Μη αναδρομική ισχύς

Σε κάθε συμβαλλόμενο κράτος η παρούσα Σύμβαση εφαρμόζεται στις συμβάσεις που συνάπτονται μετά τη θέση της σε ισχύ ως προς το κράτος αυτό.

ΑΡΘΡΟ 18

Ομοιόμορφη ερμηνεία

Κατά την ερμηνεία και εφαρμογή των ομοιόμορφων κανόνων που προηγούνται θα λαμβάνεται υπόψη ο διεθνής χαρακτήρας τους και η σκοπιμότητα ομοιόμορφης ερμηνείας και εφαρμογής τους.

ΑΡΘΡΟ 19

Κράτη χωρίς ενοποιημένο σύστημα δικαίου

1. Σε περίπτωση που ένα κράτος αποτελείται από περισσότερες εδαφικές ενότητες που η κάθε μία έχει τους δικούς της κανόνες για τις συμβατικές ενοχές, κάθε εδαφική ενότητα θεωρείται ως χώρα για τον καθορισμό του εφαρμοστέου δικαίου σύμφωνα με την παρούσα Σύμβαση.

2. Ένα κράτος, στο οποίο διάφορες εδαφικές ενότητες έχουν τους δικούς τους κανόνες για τις συμβατικές ενοχές, δεν υποχρεούται να εφαρμόζει την παρούσα Σύμβαση στις συγκρούσεις νόμων που αφορούν αποκλειστικά αυτές τις εδαφικές ενότητες.

ΑΡΘΡΟ 20

Υπεροχή του κοινοτικού δικαίου

Η παρούσα Σύμβαση δεν θίγει την εφαρμογή διατάξεων που περιέχουν κανόνες σύγκρουσης σχετικούς με συμβατικές ενοχές σε ειδικά θέματα και που περιλαμβάνονται ή θα περιληφθούν σε πράξεις των Οργάνων των Ευρωπαϊκών Κοινοτήτων ή στις εθνικές νομοθεσίες που εναρμονίζονται σε εκτέλεση των πράξεων αυτών.

ΑΡΘΡΟ 21

Σχέσεις με άλλες συμβάσεις

Η παρούσα Σύμβαση δεν θίγει την εφαρμογή των διεθνών συμβάσεων των οποίων ένα συμβαλλόμενο κράτος είναι ή θα γίνει μέρος.

ΑΡΘΡΟ 22

Επιφυλάξεις

1. Κάθε συμβαλλόμενο κράτος μπορεί κατά την υπογραφή, την επικύρωση, την αποδοχή ή την έγκριση να επιφυλαχθεί να μην εφαρμόσει :

α) το άρθρο 7 παράγραφος 1,

β) το άρθρο 10 παράγραφος 1, περίπτωση ε).

2. Κάθε συμβαλλόμενο κράτος μπορεί επίσης κατά τη γνωστοποίηση επέκτασης της Σύμβασης, σύμφωνα με το άρθρο 27 παράγραφος 2, να διατυπώσει μια ή περισσότερες από τις επιφυλάξεις αυτές, με αποτέλεσμα περιορισμένο στα εδάφη που αφορά η επέκταση ή σε ορισμένα από αυτά.

3. Κάθε συμβαλλόμενο κράτος μπορεί οποτεδήποτε να ανακαλέσει επιφύλαξη που έχει διατυπώσει· η ενέργεια της επιφύλαξης θα παύσει την πρώτη μέρα του τρίτου ημερολογιακού μήνα μετά τη γνωστοποίηση της ανάκλησης.

ΤΙΤΛΟΣ ΙΙΙ

ΤΕΛΙΚΕΣ ΔΙΑΤΑΞΕΙΣ

ΑΡΘΡΟ 23

1. Αν μετά την έναρξη ισχύος της παρούσας Σύμβασης ως προς ένα συμβαλλόμενο κράτος, το κράτος αυτό επιθυμεί να θεσπίσει

ένα νέο κανόνα σύγκρουσης νόμων για μια ιδιαίτερη κατηγορία συμβάσεων που ανήκει στο πεδίο εφαρμογής της παρούσας Σύμβασης, ανακοινώνει την πρόθεσή του στα άλλα υπογράφοντα κράτη μέσω του Γενικού Γραμματέα του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων.

2. Μέσα σε έξι μήνες από την ανακοίνωση στο Γενικό Γραμματέα, κάθε υπογράφον κράτος μπορεί να του ζητήσει να οργανώσει διαβουλεύσεις ανάμεσα στα υπογράφοντα κράτη με σκοπό να επιτευχθεί συμφωνία.

3. Αν μέσα στην προθεσμία αυτή κανένα υπογράφον κράτος δεν ζητήσει διαβουλεύσεις ή αν μέσα σε δύο χρόνια από την ανακοίνωση στο Γενικό Γραμματέα δεν επιτεύχθηκε καμιά συμφωνία από τις διαβουλεύσεις αυτές, το συμβαλλόμενο κράτος μπορεί να τροποποιήσει το δίκαιό του. Τα μέτρα που λαμβάνονται από το κράτος αυτό γνωστοποιούνται στα άλλα υπογράφοντα κράτη μέσω του Γενικού Γραμματέα του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων.

ΑΡΘΡΟ 24

1. Αν μετά την έναρξη ισχύος της παρούσας Σύμβασης ως προς ένα συμβαλλόμενο κράτος, το κράτος αυτό επιθυμεί να γίνει μέρος σε πολυμερή σύμβαση της οποίας το κύριο αντικείμενο ή ένα από τα κύρια αντικείμενα είναι ιδιωτικού διεθνούς δικαίου ρύθμιση ενός από τα θέματα που αφορά η παρούσα Σύμβαση, εφαρμόζεται η προβλεπόμενη στο άρθρο 23 διαδικασία. Το διάστημα όμως των δύο ετών που προβλέπεται στην παράγραφο 3 του άρθρου 23 μειώνεται σε ένα έτος.

2. Η προβλεπόμενη στην προηγούμενη παράγραφο διαδικασία δεν ακολουθείται αν ένα συμβαλλόμενο κράτος ή μια από τις Ευρωπαϊκές Κοινότητες είναι ήδη μέρος στην πολυμερή σύμβαση ή αν το αντικείμενο της σύμβασης αυτής είναι να αναθεωρήσει σύμβαση στην οποία το ενδιαφερόμενο κράτος είναι ήδη μέρος ή αν πρόκειται για σύμβαση που συνάπτεται στα πλαίσια των συνθηκών περί ιδρύσεως των Ευρωπαϊκών Κοινοτήτων.

ΑΡΘΡΟ 25

Σε περίπτωση που ένα συμβαλλόμενο κράτος κρίνει ότι η ενοποίηση που πραγματοποιήθηκε με την παρούσα Σύμβαση διακυβεύεται με τη σύναψη συμφωνιών μη προβλεπόμενων στο άρθρο 24 παράγραφος 1, το κράτος αυτό μπορεί να ζητήσει από το Γενικό Γραμματέα του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων να οργανώσει διαβουλεύσεις ανάμεσα στα κράτη που έχουν υπογράψει την παρούσα Σύμβαση.

ΑΡΘΡΟ 26

Κάθε συμβαλλόμενο κράτος μπορεί να ζητήσει την αναθεώρηση της παρούσας Σύμβασης. Στην περίπτωση αυτή συγκαλείται από τον Πρόεδρο του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων αναθεωρητική συνδιάσκεψη.

ΑΡΘΡΟ 27

1. Η παρούσα Σύμβαση εφαρμόζεται στο ευρωπαϊκό έδαφος των συμβαλλομένων κρατών, συμπεριλαμβανομένης της Γροιλανδίας, και στο σύνολο του εδάφους της Γαλλικής Δημοκρατίας.

2. Κατά παρέκκλιση από την παράγραφο 1 :

- α) η παρούσα Σύμβαση δεν εφαρμόζεται στα νησιά Φερρόε, εκτός αν το Βασίλειο της Δανίας προβεί σε αντίθετη δήλωση,
- β) η παρούσα Σύμβαση δεν εφαρμόζεται στα εκτός του Ηνωμένου Βασιλείου ευρωπαϊκά εδάφη τα οποία το Ηνωμένο Βασίλειο εκπροσωπεί διεθνώς, εκτός αν το Ηνωμένο Βασίλειο προβεί σε αντίθετη δήλωση για ένα ή περισσότερα από τα εδάφη
- γ) η παρούσα Σύμβαση εφαρμόζεται στις Ολλανδικές Αντίλλες, αν το Βασίλειο των Κάτω Χωρών προβεί σε σχετική δήλωση.

3. Οι δηλώσεις αυτές μπορεί να γίνουν οποτεδήποτε, με γνωστοποίηση στο Γενικό Γραμματέα του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων.

4. Οι δευτεροβάθμιες διαδικασίες που εισάγονται στο Ηνωμένο Βασίλειο κατά αποφάσεων που έχουν εκδοθεί από τα δικαστήρια των αναφερόμενων στην παράγραφο 2 περίπτωση β) εδαφών θεωρούνται ως διαδικασίες διεξαγόμενες ενώπιον των δικαστηρίων αυτών.

ΑΡΘΡΟ 28

1. Η παρούσα Σύμβαση είναι ανοιχτή από τις 19 Ιουνίου 1980, για υπογραφή από τα κράτη που είναι συμβαλλόμενα μέρη στη συνθήκη περί ιδρύσεως της Ευρωπαϊκής Οικονομικής Κοινότητας.

2. Η παρούσα Σύμβαση υπόκειται σε επικύρωση, αποδοχή ή έγκριση των κρατών που την έχουν υπογράψει. Τα έγγραφα επικύρωσης, αποδοχής ή έγκρισης θα κατατεθούν στη Γενική Γραμματεία του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων.

ΑΡΘΡΟ 29

1. Η παρούσα Σύμβαση θα αρχίσει να ισχύει την πρώτη μέρα του τρίτου μήνα που ακολουθεί την κατάθεση του έβδομου έγγραφου επικύρωσης, αποδοχής ή έγκρισης.

2. Για κάθε υπογράφων κράτος που την επικυρώνει, αποδέχεται ή εγκρίνει μεταγενέστερα, η Σύμβαση θα αρχίσει να ισχύει την πρώτη μέρα του τρίτου μήνα που ακολουθεί την κατάθεση του δικού του εγγράφου επικύρωσης, αποδοχής ή έγκρισης.

ΑΡΘΡΟ 30

1. Η Σύμβαση θα έχει διάρκεια δέκα ετών από την ημερομηνία που θα αρχίσει να ισχύει σύμφωνα με το άρθρο 29 παράγραφος 1, ακόμη και για τα κράτη για τα οποία θα αρχίσει να ισχύει μεταγενέστερα.

2. Η Σύμβαση θα ανανεώνεται σιωπηρά κάθε πέντε έτη, εκτός αν καταγγελλθεί.

3. Η καταγγελία θα γνωστοποιείται στο Γενικό Γραμματέα του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων, τουλάχιστον έξι μήνες πριν εκπνεύσει η προθεσμία των δέκα ή, ανάλογα με την περίπτωση, των πέντε ετών. Μπορεί να περιορισθεί σε ένα από τα εδάφη στα οποία η Σύμβαση θα έχει ενδεχομένως επεκταθεί, σύμφωνα με το άρθρο 27 παράγραφος 2.

4. Η καταγγελία δεν θα ισχύει παρά μόνο ως προς το κράτος που την έχει γνωστοποιήσει. Η Σύμβαση θα παραμείνει σε ισχύ για τα άλλα συμβαλλόμενα κράτη.

ΑΡΘΡΟ 31

Ο Γενικός Γραμματέας του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων γνωστοποιεί στα κράτη που είναι συμβαλλόμενα μέρη της συνθήκης περί ιδρύσεως της Ευρωπαϊκής Οικονομικής Κοινότητας :

- α) τις υπογραφές,
- β) την κατάθεση κάθε εγγράφου επικύρωσης, αποδοχής ή έγκρισης,
- γ) την ημερομηνία έναρξης ισχύος της παρούσας Σύμβασης,
- δ) τις ανακοινώσεις που γίνονται κατ'εφαρμογή των άρθρων 23, 24, 25, 26, 27 και 30,
- ε) τις επιφυλάξεις και την ανάκλησή τους που προβλέπονται στο άρθρο 22.

ΑΡΘΡΟ 32

Το συνημμένο στην παρούσα Σύμβαση Πρωτόκολλο αποτελεί αναπόσπαστο μέρος της.

ΑΡΘΡΟ 33

Η παρούσα Σύμβαση συντάσσεται σε ένα μόνο αντίτυπο στην αγγλική, γαλλική, γερμανική, δανική, ιρλανδική, ιταλική και ολλαν-

δική γλώσσα. Τα επτά κείμενα είναι εξίσου αυθεντικά. Η Σύμβαση θα κατατεθεί στο αρχείο της Γενικής Γραμματείας του Συμβουλίου των Ευρωπαϊκών Κοινοτήτων. Ο Γενικός Γραμματέας θα διαβιβάσει κυρωμένο αντίγραφο στην κυβέρνηση κάθε υπογράφοντος κράτους.

ΣΕ ΠΙΣΤΩΣΗ των ανωτέρω, οι υπογράφοντες πληρεξούσιοι έθεσαν την υπογραφή τους κάτω από την παρούσα Σύμβαση.

Έγινε στη Ρώμη, στις δεκαεννιά Ιουνίου χίλια εννιακόσια ογδόντα.

(υπογραφές).

ΠΡΩΤΟΚΟΛΛΟ

Τα Υψηλά Συμβαλλόμενα Μέρη συμφώνησαν στην ακόλουθη διάταξη που προσαρτάται στη Σύμβαση :

"Παρά τις διατάξεις της Σύμβασης, η Δανία μπορεί να διατηρήσει τη διάταξη του άρθρου 169 του "Sølo" (ναυτική νομοθεσία), που αναφέρεται στο Εφαρμοστέο Δίκαιο σε ζητήματα σχετικά με τη θαλάσσια μεταφορά εμπορευμάτων, και μπορεί να τροποποιήσει τη διάταξη αυτή χωρίς να ακολουθήσει την προβλεπόμενη στο άρθρο 23 της Σύμβασης διαδικασία."

ΣΕ ΠΙΣΤΩΣΗ των ανωτέρω, οι υπογράφοντες πληρεξούσιοι έθεσαν την υπογραφή τους κάτω από το παρόν Πρωτόκολλο.

Έγινε στη Ρώμη, στις δεκαεννιά Ιουνίου χίλια εννιακόσια ογδόντα.

(υπογραφές)

ΚΟΙΝΗ ΔΗΛΩΣΗ

Κατά την υπογραφή της Σύμβασης για το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές, οι κυβερνήσεις του Βασιλείου του Βελγίου,

του Βασιλείου της Δανίας, της Ομοσπονδιακής Δημοκρατίας της Γερμανίας, της Γαλλικής Δημοκρατίας, της Ιρλανδίας, της Ιταλικής Δημοκρατίας, του Μεγάλου Δουκάτου του Λουξεμβούργου, του Βασιλείου των Κάτω Χωρών και του Ηνωμένου Βασιλείου της Μεγάλης Βρετανίας και Βόρειας Ιρλανδίας,

- I. ΜΕΡΙΜΝΩΝΤΑΣ να αποφύγουν, κατά το μέτρο του δυνατού, τη διασπορά των κανόνων σύγκρουσης νόμων σε περισσότερα κείμενα και τις διαφορές ανάμεσα στους κανόνες αυτούς, εκφράζουν την ευχή, τα Όργανα των Ευρωπαϊκών Κοινοτήτων να επιδιώκουν, κατά την άσκηση των αρμοδιοτήτων τους σύμφωνα με τις ιδρυτικές συνθήκες, τη θέσπιση, όταν είναι αναγκαίο, κανόνων σύγκρουσης που να βρίσκονται, κατά το μέτρο του δυνατού, σε αρμονία με τους κανόνες της Σύμβασης,
- II. ΔΗΛΩΝΟΥΝ την πρόθεσή τους να προχωρήσουν, από την υπογραφή της Σύμβασης και μέχρι να δεσμευθούν από το άρθρο 24, σε αμοιβαίες διαβουλεύσεις, σε περίπτωση που ένα από τα υπογράφοντα κράτη θα επιθυμούσε να γίνει μέρος σε σύμβαση για την οποία θα εφαρμοζόταν η προβλεπόμενη στο άρθρο αυτό διαδικασία,
- III. ΕΚΤΙΜΩΝΤΑΣ τη συμβολή της Σύμβασης για το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές στην ενοποίηση των κανόνων σύγκρουσης στο πλαίσιο των Ευρωπαϊκών Κοινοτήτων, εκφράζουν τη γνώμη ότι κάθε κράτος που γίνεται μέλος των Ευρωπαϊκών Κοινοτήτων θα πρέπει να προσχωρήσει στη Σύμβαση αυτή.

ΣΕ ΠΙΣΤΩΣΗ των ανωτέρω, οι υπογράφοντες πληρεξούσιοι έθεσαν την υπογραφή τους κάτω από την παρούσα Κοινή Δήλωση.

Έγινε στη Ρώμη στις δεκαεννιά Ιουνίου χίλια εννιακόσια ογδόντα.

(υπογραφές)

ΚΟΙΝΗ ΔΗΛΩΣΗ

Οι κυβερνήσεις του Βασιλείου του Βελγίου, του Βασιλείου της Δανίας, της Ομοσπονδιακής Δημοκρατίας της Γερμανίας, της Γαλλικής Δημοκρατίας, της Ιρλανδίας, της Ιταλικής Δημοκρατίας, του Μεγάλου Δουκάτου του Λουξεμβούργου, του Βασιλείου των Κάτω Χωρών και του Ηνωμένου Βασιλείου της Μεγάλης Βρετανίας και Βόρειας Ιρλανδίας, κατά την υπογραφή της Σύμβασης για το Εφαρμοστέο Δίκαιο στις Συμβατικές Ενοχές,

ΕΠΙΘΥΜΩΝΤΑΣ να εξασφαλίσουν την όσο το δυνατό αποτελεσματικότερη εφαρμογή των διατάξεών της,

ΜΕΡΙΜΝΩΝΤΑΣ να αποτρέψουν ερμηνευτικές αποκλίσεις που μπορούν να παρακωλύσουν την ενοποιητική λειτουργία της Σύμβασης,

ΔΗΛΩΝΟΥΝ ότι είναι πρόθυμες :

I. να εξετάσουν τη δυνατότητα παροχής ορισμένων αρμοδιοτήτων στο Δικαστήριο των Ευρωπαϊκών Κοινοτήτων και ενδεχομένως να διαπραγματευθούν τη σχετική συμφωνία,

II. να καθιερώσουν τακτική επικοινωνία των αντιπροσώπων τους.

ΣΕ ΠΙΣΤΩΣΗ των ανωτέρω, οι υπογράφωντες πληρεξούσιοι έθεσαν την υπόγραφή τους κάτω από την παρούσα Κοινή Δήλωση.

Έγινε στη Ρώμη, στις δεκαεννιά Ιουνίου χίλια εννιακόσια ογδόντα.

(υπογραφές)

No. 28025

**INTERNATIONAL ATOMIC ENERGY AGENCY
and
UNITED STATES OF AMERICA**

**Letter of Agreement concerning a United States gift offer of
special nuclear material for 1990 to Colombia. Vienna,
19 and 21 December 1990**

Authentic text: English.

Registered by the International Atomic Energy Agency on 11 April 1991.

**AGENCE INTERNATIONALE
DE L'ÉNERGIE ATOMIQUE
et
ÉTATS-UNIS D'AMÉRIQUE**

**Lettre d'accord relative à une offre par les États-Unis de don
de matières nucléaires spéciales pour l'année 1990 à la
Colombie. Vienne, 19 et 21 décembre 1990**

Texte authentique : anglais.

*Enregistrée par l'Agence internationale de l'énergie atomique le 11 avril
1991.*

LETTER OF AGREEMENT¹ BETWEEN THE INTERNATIONAL
ATOMIC ENERGY AGENCY AND THE UNITED STATES OF
AMERICA CONCERNING A UNITED STATES GIFT OFFER OF
SPECIAL NUCLEAR MATERIAL FOR 1990 TO COLOMBIA

UNITED STATES MISSION
TO THE UNITED NATIONS SYSTEM ORGANIZATIONS IN VIENNA

December 19, 1990

Dear Dr. Blix:

Concerning the allocation of the United States gift offer of special nuclear material for 1990, I am pleased to inform you that the United States is prepared to allocate such material in the form of enriched uranium fuel, containing less than 20 per cent in U-235 and up to a value of fifty thousand dollars, towards requirements of the IAN-R1 research reactor at Bogotá. The U.S. fuel supplier will be GA Technologies, Inc., San Diego, California.

In accordance with established practice, the value of the gift shall be calculated on the basis of prices in effect as of December 31, 1990. The particular details of supply of the fuel will be concluded pursuant to a supplemental arrangement. Arrangements for shipping, including costs therefor, must remain the responsibility of the Government of Colombia. Further, the supply of the material will be subject to the necessary United States export authorization and related conditions consistent with the United States Nuclear Supply Policy as well as conclusion of an appropriate project and supply agreement among the United States, the Agency and the Government of Colombia.

If the IAEA is agreeable to the foregoing arrangements, understanding that they are satisfactory to the Government of Colombia, I would propose that you countersign both copies of this letter as indicated below. This letter will thereupon constitute the necessary agreement between the Government of the United States of America and the IAEA under which the United States may allocate the gift in question.

We appreciate your cooperation in this matter.

Sincerely,

[Countersigned]

HANS BLIX
Director General

International Atomic Energy Agency

Dr. Hans Blix
Director General
International Atomic Energy Agency
Vienna International Center

[Signed]

MICHAEL H. NEWLIN
Ambassador

¹ Came into force on 28 December 1990, date of receipt of the confirmation from the Government of Colombia.

[TRADUCTION — TRANSLATION]

LETTRE D'ACCORD¹ ENTRE L'AGENCE INTERNATIONALE DE
L'ÉNERGIE ATOMIQUE ET LES ÉTATS-UNIS D'AMÉRIQUE
RELATIVE À UNE OFFRE PAR LES ÉTATS-UNIS DE DON DE
MATIÈRES NUCLÉAIRES SPÉCIALES POUR L'ANNÉE 1990 À
LA COLOMBIE

MISSION DES ÉTATS-UNIS AUPRÈS DES INSTITUTIONS
DES NATIONS UNIES À VIENNE

Le 19 décembre 1990

Monsieur le Directeur général,

J'ai le plaisir de vous informer qu'en ce qui concerne les matières nucléaires spéciales que les Etats-Unis proposent d'offrir en 1990, les Etats-Unis sont disposés à affecter de ces matières, sous la forme d'uranium enrichi contenant moins de 20 p. 100 de U-235, et jusqu'à concurrence de cinquante mille dollars, pour les besoins du réacteur de recherche IAN-RI à Bogotá. Le fournisseur de combustible sera GA Technologies, Inc., San Diego, Californie.

Conformément à la pratique établie, la valeur du don sera calculée sur la base des prix en vigueur au 31 décembre 1990. Le détail de la fourniture du combustible sera conclu moyennant une convention supplémentaire. Les dispositions pour l'expédition, y compris son coût, resteront à la charge du Gouvernement de la Colombie. De plus, la fourniture des matières sera subordonnée à la délivrance du permis d'exportation nécessaire par les Etats-Unis, aux conditions connexes compatibles avec la politique des Etats-Unis en matière de fourniture de matières nucléaires, ainsi qu'à la conclusion d'un accord de projet et de fourniture appropriée entre les Etats-Unis, l'Agence et le Gouvernement de la Colombie.

Si les dispositions qui précèdent rencontrent l'agrément de l'Agence internationale de l'énergie atomique (AIEA), sachant que le Gouvernement de la Colombie les juge satisfaisantes, je proposerai que vous contresigniez les deux exemplaires de la présente lettre, comme indiqué ci-dessous. Cette lettre constituera alors l'accord nécessaire entre le Gouvernement des Etats-Unis d'Amérique et l'AIEA, en vertu duquel les Etats-Unis pourront accorder le don en question.

Je vous remercie de votre coopération.

[Signé]

MICHAEL H. NEWLIN
Ambassadeur

Le Directeur général
de l'Agence internationale
de l'énergie atomique,

[Contresigné]

HANS BLIX

Hans Blix
Directeur général
Agence internationale de l'énergie atomique
Centre international de Vienne

¹ Entrée en vigueur le 28 décembre 1990, date de la réception de la confirmation du Gouvernement colombien.

No. 28026

MULTILATERAL

**International Agreement on jute and jute products, 1989
(with annexes). Concluded at Geneva on 3 November
1989**

*Authentic texts: Arabic, Chinese, English, French, Russian and Spanish.
Registered ex officio on 12 April 1991.*

MULTILATÉRAL

**Accord international de 1989 sur le jute et les articles en jute
(avec annexes). Conclu à Genève le 3 novembre 1989**

*Textes authentiques : arabe, chinois, anglais, français, russe et espagnol.
Enregistré d'office le 12 avril 1991.*

المرفق بـ

انمية البلدان ومجموعات البلدان المستوردة فرادى
في مجموع الواردات الصافية من الجوت ومنتجات
الجوت للبلدان المشتركة في مؤتمر الأمم المتحدة المعني
بالجوت ومنتجات الجوت ، ١٩٨٩ ، مبينة لأغراض المادة ٤٠

النسبة المئوية

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اتحاد الجمهوريات الاشتراكية السوفياتية
 الأرجنتين
 استراليا
 اندونيسيا
 باكستان *
 بولندا
 تركيا
 الجزائر
 الجماعة الاقتصادية الاوروبية
 اسبانيا
 المانيا (جمهورية - الاتحادية)
 ايرلندا
 ايطاليا
 البرتغال
 بلجيكا/لكمبيرغ
 الدانمرك
 فرنسا
 المملكة المتحدة لبريطانيا العظمى
 وايرلندا الشمالية
 هولندا
 اليونان
 الجمهورية العربية السورية
 السويد
 سويسرا
 الفلبين
 فنلندا
 كندا *
 مصر
 المغرب
 النرويج
 النمسا
 الولايات المتحدة الامريكية
 اليابان *
 يوغوسلافيا

المجموع

* غير مشتركة في المؤتمر ولكنها أدرجت لأنها عضو مستورد في المنظمة الدولية للجوت .

المادة ٤٧

التحفظات

لا يجوز ابداء أي تحفظات فيما يتعلق بأي من أحكام هذا الاتفاق .

وأشياء لما تقدم ، قام الموقمون أدناه ، وهم مخولون بذلك حسب الأصول ،
بوضع توقعاتهم على هذا الاتفاق في التواريخ الموضحة .

حررت في جنيف في اليوم الثالث من تشرين الثاني/نوفمبر من سنة ألف وتسعمائة
وتسع وثمانين ، ونصوب هذا الاتفاق باللغات الإسبانية والانكليزية والروسية والصينية
والعربية والفرنسية متساوية في الحجية .

[For the signatures, see p. 348 of this volume — Pour les signatures, voir p. 348 du présent volume.]

المرفق ألف

أنصب البلدان المصدرة فرادى في مجموع الصادرات
الصافية من الجوت ومنتجات الجوت للبلدان المشتركة
في مؤتمر الأمم المتحدة المعنى بالجوت ومنتجات
الجوت ، ١٩٨٩ ، مينة لاغراض المادة ٤٠

النسبة المئوية

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٩,١٦٩	تايلند
٨,٦٨١	الصين
١,٧٠٣	نيبال
١٨,٨٦٩	الهند
١٠٠,٠٠٠	المجموع

(ج) او الاستبعاد من هذا الاتفاق وفقا للمادة ٤٤ .

٢ - يحتفظ المجلس بأي اشتراك في الحساب الاداري دفعه أي عضو تزول مفتته كطرف في هذا الاتفاق .

٣ - لا يحق للمضو الذي استرد مبلغا مناسباً بموجب هذه المادة الحصول على أي نصيب من حصيله تصفية المنظمة أو موجوداتها الأخرى . ولا يكون هذا المضو مسؤولاً عن أي عجز تقع فيه المنظمة بعد اتمام هذا الاسترداد .

المادة ٤٦

مدة الاتفاق وتمديده وانهاؤه

١ - يظل هذا الاتفاق نافذا لمدة خمس سنوات بعد بدء نفاذه ما لم يقرر المجلس ، بتصويت خاص ، تمديده أو اعادة التفاوض بشأنه أو انهاءه وفقا لاحكام هذه المادة .

٢ - يجوز للمجلس ، بتصويت خاص ، ان يقرر تمديد هذا الاتفاق لفترتين على الاكثر امد كل منهما سنتان .

٣ - اذا تم قبل انقضاء فترة السنوات الخمس المشار اليها في الفقرة ١ من هذه المادة ، أو قبل انقضاء فترة التمديد المشار اليها في الفقرة ٢ من هذه المادة ، تبعا للحالة ، التوصل بالتفاوض الى اتفاق جديد يحل محل هذا الاتفاق ولكنه لم يدخل بعد حيز التنفيذ مواء بصفة نهائية أو مؤقتة ، يجوز للمجلس ، بتصويت خاص ، تمديد هذا الاتفاق الى ان يبدأ نفاذ الاتفاق الجديد بصفة مؤقتة أو نهائية .

٤ - اذا تم التوصل بالتفاوض الى اتفاق جديد وبدأ نفاذ الاتفاق الجديد خلال أي فترة تمديد لهذا الاتفاق بمقتضى الفقرة ٢ أو الفقرة ٣ من هذه المادة ، ينتهي هذا الاتفاق ، بصيغته الممددة ، حال بدء نفاذ الاتفاق الجديد .

٥ - يجوز للمجلس ان يقرر في أي وقت ، بتصويت خاص ، انتهاء هذا الاتفاق اعتبارا من التاريخ الذي يحدده .

٦ - بالرغم من إنهاء هذا الاتفاق ، يظل المجلس قائما لفترة لا تتجاوز ١٨ شهرا للانطلاق بتمفية المنظمة ، بما في ذلك تصوية الحسابات ، ويخوّل ، خلال تلك الفترة ، ما قد يلزم من السلطات والوظائف لهذه الاغراض ، رهنا بالقرارات ذات الصلة التي يتم اتخاذها بتصويت خاص .

٧ - يخطر المجلس الوديع بأي قرار يتخذ بمقتضى هذه المادة .

٤ - بعد أن يبلغ الوديع المجلس باستيفاء شروط نفاذ التعديل ، وبالرغم من أحكام الفقرة ٢ من هذه المادة المتعلقة بالموعد الأقصى الذي يحدده المجلس ، يظل من الجائز لأي عضو إخطار الوديع بقبوله التعديل ، بشرط أن يرسل هذا الإخطار قبل بدء نفاذ التعديل .

٥ - إذا لم يرسل أي عضو إخطارا بقبوله تعديلا ما بحلول تاريخ بدء نفاذ هذا التعديل ، تزول مفعته كطرف في هذا الاتفاق اعتبارا من ذلك التاريخ ، ما لم يكن قد أقنع المجلس بأنه لم يحتج قبول التعديل في المهلة المحددة بسبب وجود معيقات في استكمال اجراءاته الدستورية أو المؤسسية ، وما لم يقرر المجلس تمديد المهلة المحددة لقبول التعديل بالنسبة لذلك العضو . ولا يكون هذا العضو ملزما بالتعديل قبل إرساله إخطارا بقبوله .

٦ - إذا لم تستوف شروط بدء نفاذ التعديل بحلول التاريخ الذي حدده المجلس وفقا للفقرة ٢ من هذه المادة ، يعتبر التعديل مسحوبا .

المادة ٤٣

الانسحاب

١ - يجوز لأي عضو ، في أي وقت بعد بدء نفاذ هذا الاتفاق ، أن ينسحب من هذا الاتفاق بإخطار الوديع كتابيا بهذا الانسحاب ، على أن يُعلم المجلس فسي ذات الوقت بالاجراء الذي اتفده .

٢ - يصبح الانسحاب نافذا بعد انقضاء ٩٠ يوما على تلقي الوديع الإخطار .

المادة ٤٤

الاستبعاد

إذا ما قرر المجلس أن أحد الاعضاء قد اخل بالتزاماته بموجب هذا الاتفاق وقرر كذلك أن هذا الإخلال يمثل عائقا خطيرا أمام تنفيذ هذا الاتفاق ، يجوز له بتمويت خاص استبعاد هذا العضو من هذا الاتفاق ، وعليه إخطار الوديع بذلك فورا . وتزول مفعه هذا العضو كطرف في هذا الاتفاق بعد سنة من تاريخ قرار المجلس .

المادة ٤٥

تسوية الحسابات مع الاعضاء المنسحبين أو المستبعدين أو الاعضاء

الذين لا يستطيعون قبول تعديل ما

١ - يحدد المجلس ، وفقا لهذه المادة ، أي تسوية للحسابات مع أي عضو تزول مفعته كطرف في هذا الاتفاق لأي من الأسباب التالية:

(١) عدم قبول تعديل ما على هذا الاتفاق وفقا للمادة ٤٣ ؛

(ب) أو الانسحاب من هذا الاتفاق وفقا للمادة ٤٣ ؛

٣ - إذا لم تكن شروط بدء النفاذ بموجب الفقرة ١ أو الفقرة ٢ من هذه المادة مستوفاة في ١ كانون الثاني/يناير ١٩٩١ يقوم الأمين العام للأمم المتحدة بدعوة الحكومات التي وقعت هذا الاتفاق عملاً بالفقرة (١)٢ من المادة ٢٧ ، أو أودعت وشائق التمديق أو القبول أو الإقرار ، أو أخطرت الوديع بأنها ستطبق هذا الاتفاق بمدة مؤقتة ، إلى الاجتماع في أقرب وقت ممكن عملياً وإلى اتخاذ قرار بتنفيذ هذا الاتفاق بمدة مؤقتة أو نهائية فيما بينها ، كلياً أو جزئياً . وفي الوقت الذي يكون فيه هذا الاتفاق نافذاً بمدة مؤقتة بموجب هذه الفقرة ، تكون الحكومات التي قسرت تنفيذ هذا الاتفاق بمدة مؤقتة فيما بينها كلياً أو جزئياً أعضاء مؤقتين . ويجوز لهذه الحكومات الاجتماع لاستعراض الحالة وتقرير بدء نفاذ هذا الاتفاق بمدة نهائية فيما بينها ، أو استمرار نفاذه مؤقتاً ، أو إنهائه .

٤ - أي حكومة تودع وثيقة تمديدها أو قبولها أو إقرارها أو انضمامها بعد بدء نفاذ هذا الاتفاق ، يبدأ نفاذه بالنسبة لتلك الحكومة في تاريخ هذا الإيداع .

٥ - يدعو المدير التنفيذي إلى عقد الدورة الأولى للمجلس في أقرب وقت ممكن بعد بدء نفاذ هذا الاتفاق .

المادة ٤١

الانضمام

١ - باب الانضمام إلى هذا الاتفاق مفتوح أمام حكومات جميع الدول وفق شروط يضعها المجلس وتتضمن مهلة زمنية محددة لإيداع وشائق الانضمام ، إلا أنه يجوز للمجلس منح فترات إسهال للحكومات غير القادرة على إيداع وشائق انضمامها قبل انقضاء المهلة المحددة في شروط الانضمام .

٢ - يتم الانضمام بإيداع وثيقة الانضمام لدى الوديع .

المادة ٤٢

التعديلات

١ - يجوز للمجلس أن يوصي الأعضاء ، بتمويت خاص ، بإجراء تعديل لهذا الاتفاق .

٢ - يحدد المجلس موعداً أقصى لإخطار الأعضاء الوديع بقبولهم التعديل .

٣ - يبدأ نفاذ التعديل بعد ٩٠ يوماً من استلام الوديع إخطارات القبول من أعضاء يشكلون ما لا يقل عن ثلثي الأعضاء المصدرين ويملكون ما لا يقل عن ٨٥ في المائة من أصوات الأعضاء المصدرين ، ومن أعضاء يشكلون ما لا يقل عن ثلثي الأعضاء المستوردين يشكلون ما لا يقل عن ٨٥ في المائة من أصوات الأعضاء المستوردين .

(ب) أن تقوم بعد توقيع هذا الاتفاق بالتمديق عليه أو قبوله أو اقراره بإيداع وثيقة تفيده هذا لدى الوديع .

المادة ٣٨

الوديع

يتمن الأمين العام للأمم المتحدة بموجب هذه المادة وديما لهذا الاتفاق .

المادة ٣٩

الاطار بالتطبيق المؤقت

١ - يجوز لأي حكومة موقعة تعتمز التمديق على هذا الاتفاق أو قبوله أو اقراره ، أو لأي حكومة وضع المجلس شروطا لانضمامها ولكنها لم تتمكن بعد من ايداع وثيقتها ، أن تقوم في أي وقت باخطار الوديع بانها ستطبق هذا الاتفاق بمفدة مؤقتة إما عند بدء نفاذه وفقا للمادة ٤٠ ، أو في تاريخ محدد اذا كان الاتفاق قد دخل حيز النفاذ فعلا . وعلى كل حكومة ، وقت قيامها بالاطار بالتطبيق المؤقت ، أن تعلن نفسها عضوا مصدرا أو عضوا مستوردا .

٢ - أي حكومة قامت بموجب الفقرة ١ من هذه المادة بالاطار بانها ستطبق هذا الاتفاق عند بدء نفاذه ، أو في تاريخ محدد اذا كان الاتفاق قد دخل حيز النفاذ ، تصبح عضوا مؤقتا في المنظمة ابتداء من ذلك الوقت ، الى أن تودع وثيقة تعديدها أو اقرارها أو قبولها أو انضمامها وتصبح بالتالي عضوا .

المادة ٤٠

بدء النفاذ

١ - يبدأ نفاذ هذا الاتفاق بمفدة نهائية في ١ كانون الثاني/يناير ١٩٩١ أو في أي تاريخ لاحق اذا كانت قد قامت بحلول ذلك التاريخ ثلاث حكومات تملك ما لا يقل عن ٨٥ في المائة من العادرات الصافية على النحو المبين في المرفق ألف لهذا الاتفاق ، و ٢٠ حكومة تملك ما لا يقل عن ٦٥ في المائة من الواردات الصافية على النحو المبين في المرفق بء بهذا الاتفاق ، بتوقيع هذا الاتفاق عملا بالفقرة ٢(١) من المادة ٢٧ ، أو بإيداع وثائق تعديدها أو قبولها أو اقرارها أو انضمامها .

٢ - يبدأ نفاذ هذا الاتفاق بمفدة مؤقتة في ١ كانون الثاني/يناير ١٩٩١ أو في أي تاريخ لاحق اذا كانت قد قامت بحلول ذلك التاريخ ثلاث حكومات تملك ما لا يقل عن ٨٥ في المائة من العادرات الصافية على النحو المبين في المرفق ألف لهذا الاتفاق ، و ٢٠ حكومة تملك ما لا يقل عن ٦٥ في المائة من الواردات الصافية على النحو المبين في المرفق بء لهذا الاتفاق ، بتوقيع هذا الاتفاق عملا بالفقرة ٢(١) من المادة ٢٧ أو بإيداع وثائق تعديدها أو قبولها أو اقرارها أو انضمامها ، أو بإخطار الوديع بموجب المادة ٣٩ بانها ستطبق هذا الاتفاق بمفدة مؤقتة .

٢ - مسؤولية الاعضاء الناجمة عن تطبيق هذا الاتفاق ، سواء تجاه المنظمة او الغير ، محدودة بالتزاماتهم المتعلقة بالاشتراكات وفقا للفصل السادس .

المادة ٢٥

الاعفاء من الالتزامات

١ - يجوز للمجلس بتصويت خاص أن يعفي ، عند الاقتضاء ، عضوا ما من التزام ما بموجب هذا الاتفاق ، بسبب ظروف استثنائية أو حالة طوارئ أو قوة قاهرة غير منصوص عليها صراحة في هذا الاتفاق ، إذا ما اقتنع المجلس بالتفسير المقدم من هذا العضو فيما يتصل بالاسباب التي منعت من الوفاء بالالتزام .

٢ - يذكر المجلس مراحة ، عند منح الاعفاء لعضو ما بموجب الفقرة ١ من هذه المادة ، الاحكام والشروط التي استند اليها في اعفاء العضو من هذا الالتزام ومدة هذا الاعفاء والاسباب التي أتت الي منحه .

المادة ٢٦

التدابير التفاضلية والمعالجة

١ - يجوز للاعضاء من بين البلدان المستوردة النامية التي تتأثر بمعالجتها تأثرا ضارا بالتدابير المتخذة بموجب هذا الاتفاق تقديم طلب الى المجلس لاتخاذ تدابير تفاضلية وتمحيضية مناسبة . وينظر المجلس في اتخاذ هذه التدابير المناسبة وفقا للفقرتين ٣ و٤ من الفرع الثالث من قرار مؤتمر الأمم المتحدة للتجارة والتنمية ٩٢ (د - ٤) .

٢ - بدون المساس بمصالح الاعفاء المصدرين الآخرين ، يولي المجلس اهتماما خاصا في جميع أنشطته لاحتياجات بلد معين من أقل البلدان نموا .

الفصل الثاني عشر - الاحكام الختامية

المادة ٢٧

التوقيع والتصديق والقبول والاقرار

١ - يفتح باب التوقيع على هذا الاتفاق في مقر الأمم المتحدة من ١ كانون الثاني/يناير ١٩٩٠ الى غاية ٣١ كانون الاول/ديسمبر ١٩٩٠ أمام الحكومات التي دعيت الى مؤتمر الأمم المتحدة المعني بالجوت ومنتجات الجوت ، ١٩٨٩ .

٢ - يجوز لأي حكومة مشار اليها في الفقرة ١ من هذه المادة :
(١) أن تعلن وقت توقيع هذا الاتفاق انها بتوقيعها هذا تعرب عن قبولها الالتزام بهذا الاتفاق ؛

٥ - يتخذ المجلس ما يعتبر ضروريا من تدابير للتعريف بالجوت ومنتجات الجوت وتوفير معلومات عنها .

المادة ٢٢

التقرير السنوي والتقرير المتعلق بالتقييم والاستعراض

١ - يقوم المجلس ، في غضون ستة أشهر من انتهاء كل سنة جوت ، بنشر تقرير سنوي عن أنشطة المنظمة وما يراه مناسبا من المعلومات الأخرى .

٢ - يقوم المجلس سنويا بتقييم واستعراض الحالة العالمية للجوت واحتمالاته المرتقبة ، بما في ذلك حالة المنافسة مع المواد التركيبية والبداثل ، ويبلغ الأعضاء بنتائج الاستعراض .

٣ - يجرى الاستعراض في ضوء المعلومات المقدمة من الأعضاء بمدد انتاج الجوت ومنتجات الجوت والمواد التركيبية والبداثل ، ومخزوناتهما ومادراتهما ووارداتها واستهلاكها وأعمارها على الصعيد الوطني وغير ذلك من المعلومات التي قد تتاح للمجلس مباشرة أو عن طريق المنظمات المختصة في منظومة الأمم المتحدة ، بما في ذلك الاونكتاد والغار ، والمنظمات المختصة من بين المنظمات الحكومية الدولية والمنظمات غير الحكومية .

الفصل الحادي عشر - أحكام متنوعة

المادة ٢٣

الشكاوى والمنازعات

تحال الى المجلس أي شكوى من عدم وفاء أحد الأعضاء بالتزاماته بموجب هذا الاتفاق ، وأي منازعة حول تفسير أو تطبيق هذا الاتفاق ، للبت فيها . ويبت المجلس في هذه القضايا بأغلبية خاصة ، وقراراته بشأنها نهائية وملزمة .

المادة ٢٤

الالتزامات العامة للأعضاء

١ - طوال مدة هذا الاتفاق ، يبذل الأعضاء أقصى جهدهم ويتعاونون في العمل على بلوغ أهدافه وفي تفادي اتخاذ إجراءات مخالفة لها .

٢ - يعتمد الأعضاء بقبول القرارات التي يتخذها المجلس بمقتضى أحكام هذا الاتفاق باعتبارها ملزمة لهم ويحاولون الامتناع عن تنفيذ تدابير تؤدي إلى تقييد هذه القرارات أو تتعارض معها .

الفصل التاسع - دراسة المحائل الهامة المتعلقة
بالجوت ومنتجات الجوت

المادة ٣٠

دراسة تثبيت الاسعار ، والمنافسة مع المواد
التركيبية وقضايا اخرى

- ١ - يواصل المجلس دراسة محالتي تثبيت اسعار الجوت ومنتجات الجوت وامداداتها المتاحة للتمدير بغية ايجاد حلول لها . وفي اعقاب هذه الدراسة ، لا يجوز تنفيذ أي حل يتفق عليه ويقتضي تدابير لم ينص عليها صراحة في هذا الاتفاق الا بتعديل لهذا الاتفاق عملا بالمادة ٤٢ .
- ٢ - يدرس المجلس القضايا المتعلقة بالمنافسة بين الجوت ومنتجات الجوت من ناحية والمواد التركيبية والبداثل من ناحية اخرى .
- ٣ - يتخذ المجلس الترتيبات اللازمة لمواصلة دراسة القضايا الهامة الاخرى المتعلقة بالجوت ومنتجات الجوت .

الفصل العاشر - الاحصاءات والدراسات والمعلومات

المادة ٣١

الاحصاءات والدراسات والمعلومات

- ١ - يتخذ المجلس ما يناسب من الترتيبات مع الهيئات المذكورة في الفقرة ١ من المادة ١٤ ، بغية المساعدة على ضمان توفر بيانات ومعلومات حديثة وموثوق بها عن جميع العوامل المؤثرة في الجوت ومنتجات الجوت . وتقوم المنظمة بجمع ومقارنة ما يقتضيه تنفيذ هذا الاتفاق من معلومات احصائية عن انتاج وتجارة وتوريد ومخزونات واستهلاك واسعار الجوت ومنتجات الجوت والمواد التركيبية والبداثل ، ونشرها حسب الضرورة .
- ٢ - يقدم الاعفاء الاحصاءات والمعلومات في غضون فترة معقولة وبأقصى صورة ممكنة لا تتنافى مع تشريعاتهم الوطنية .
- ٣ - يرتب المجلس امر الاضطلاع بدراسات عن اتجاهات اقتصاد الجوت العالمي ومشاكله القميرة والطويلة الاجل .
- ٤ - يضمن المجلس الا تكل المعلومات المنشورة بسرية ما يمارسه الاشخاص او الشركات من أنشطة تتعلق بإنتاج او تحضير او تعويق الجوت ومنتجات الجوت او المسواد التركيبية او البداثل .

والتكاليف الرأسمالية في صناعة الجوت التحويلية ، وجمع واستيفاء المعلومات عن اكفا الممليات والتقنيات المتاحة حالياً لاقتصاد الجوت ، لكي يستخدمها الاعضاء .

المادة ٢٨

معايير اعتماد المشاريع

- يمتد المجلس في اعتماده المشاريع الى المعايير التالية:
- (أ) أن تنطوي ، حالياً أو مستقبلاً ، على امكانات لافادة عضوين فاكشر ، أحدهم على الاقل عضو مصدر ، وأن تغيد اقتصاد الجوت في مجموعه ؛
- (ب) أن تشمل بالمحافظة على التجارة الدولية في الجوت ومنتجات الجوت أو بتوسيع هذه التجارة ؛
- (ج) أن تتيح احتمالات لتحقيق نتائج اقتصادية مؤاتية بالنسبة الى التكاليف في المدى القصير أو المدى الطويل ؛
- (د) أن تكون مصممة بشكل يتفق مع حجم التجارة الدولية في الجوت ومنتجات الجوت ؛
- (هـ) أن يمكن من خلالها تحسين قدرة الجوت ومنتجات الجوت على المنافسة عموماً أو تحسين فرصها في السوق .

المادة ٢٩

لجنة المشاريع

- ١ - تنشأ بموجب هذا لجنة للمشاريع (يشار اليها فيما يلي باسم "اللجنة") مسؤولة أمام المجلس وتعمل تحت اشرافه العام .
- ٢ - باب الاشتراك في اللجنة مفتوح أمام جميع الاعضاء ، ونظامها الداخلي ، وكذلك توزيع الاصوات واجراءات التصويت فيها ، هي ذاتها المعمول بها في المجلس ، مع ادخال ما يقتضيه الحال من تعديلات . وتجتمع اللجنة عادة مرتين في السنة . غير أنه يجوز أن تجتمع عدداً أكبر من المرات بناء على طلب المجلس .
- ٣ - مهام اللجنة ما يلي:
- (أ) النظر في اقتراحات المشاريع المقار اليها في المادة ٢٤ وتقديرها وتقييمها تقنياً ؛
- (ب) البت في الانشطة السابقة للمشاريع ؛
- (ج) تقديم توصيات الى المجلس بشأن المشاريع .

القيام بها . ويتخذ المدير التنفيذي الترتيبات اللازمة لمثل هذه الأنشطة السابقة للمشاريع وفقا للقواعد والانظمة التي يعتمدها المجلس .

٣ - يعرض المدير التنفيذي على اللجنة نتائج الأنشطة السابقة للمشاريع بما في ذلك تقديرات مفصلة للتكاليف ، والفوائد المحتملة ، والمدة ، والمكان والوكالات المنفذة المحتملة ، وذلك بعد تميمها على جميع الاعضاء قبل انعقاد دورة اللجنة التي سينظر خلالها في هذه النتائج بشهرين على الاقل .

٤ - تنظر اللجنة في نتائج مثل هذه الأنشطة السابقة للمشاريع وتقدم توصيات بشأن المشاريع الى المجلس .

٥ - ينظر المجلس في التوصيات ويبت ، بتصويت خاص ، في المشاريع المقترحة للتمويل وفقا للمادة ٢٢ والمادة ٢٨ .

٦ - يبت المجلس في الاولويات النسبية للمشاريع .

٧ - على المجلس ان يحفل على موافقة العضو قبل اقرار مشروع ما في اقليم هذا العضو .

٨ - يجوز للمجلس ، بتصويت خاص ، انتهاء كفالته لاي مشروع .

المادة ٢٥

البحث والتطوير

ينبغي ان تستهدف المشاريع المتملة بالبحث والتطوير ، في جملة أمور ، مما يلي:

- (أ) تحسين الانتاجية الزراعية ونوعية الاليان ؛
- (ب) تحسين عمليات تصنيع المنتجات الحالية والجديدة ؛
- (ج) ايجاد استخدامات نهائية جديدة وتحسين المنتجات الحالية ؛
- (د) تشجيع زيادة تجهيز الجوت ومنتجات الجوت ومدى هذا التجهيز .

المادة ٢٦

ترويج المبيجات

ينبغي ان ترمي المشاريع المتملة بترويج المبيجات الى جملة أمور منها صيانة وتوسيع اسواق المنتجات الحالية والعثور على اسواق للمنتجات الجديدة .

المادة ٢٧

تخفيض التكاليف

ينبغي ان ترمي المشاريع المتملة بتخفيض التكاليف ، فيما ترمي اليه وفي حدود ما هو مناسب ، الى تحسين العمليات والتقنيات المتعلقة بالانتاجية الزراعية ونوعية الاليان وكذلك تحسين العمليات والتقنيات المتعلقة بتكاليف العمالة والمواد

- ٩ - يسمى المدير التنفيذي ، وفق الاحكام والشروط التي يقرها المجلس ، الى الحصول على تمويل كاف ومضمون للمشاريع التي يمتددا المجلس .
- ١٠ - يقتصر استخدام موارد الحساب الخاص على المشاريع المعتمدة أو على الانشطة السابقة للمشاريع .
- ١١ - يقتصر استخدام المساهمات المقدمة لمشاريع معتمدة محددة على المشاريع التي قدمت أصلا من أجلها ما لم يقرر المجلس خلاف ذلك بالاتفاق مع المساهم . وبعد انجاز مشروع ما ، تميد المنظمة الى كل مساهم في مشاريع محددة ما يتبقى من أموال بنسبة نصيب كل مساهم في مجموع المساهمات التي أتحت أصلا لتمويل ذلك المشروع ، ما لم يوافق المساهم على خلاف ذلك .
- ١٢ - يجوز للمجلس ، عند الاقتضاء ، استعراض تمويل الحساب الخاص .

الفصل السابع - العلاقة مع الصندوق المشترك للعلم الأساسية

المادة ٢٣

العلاقة مع الصندوق المشترك للعلم الأساسية

تمثل المنظمة على الاستفادة استفادة تامة من تسهيلات الصندوق المشترك للعلم الأساسية ، بما في ذلك ، حسب الاقتضاء ، الدخول معه في اتفاقات مقبولة للطرفين وفقا للمبادئ المبينة في اتفاق إنشاء الصندوق المشترك للعلم الأساسية .

الفصل الثامن - الأنشطة التنفيذية

المادة ٢٤

المشاريع

١ - من أجل تحقيق الاهداف المبينة في المادة ١ يقوم المجلس ، على أساس مستمر ووفقا لاحكام الفقرة ١ من المادة ١٤ ، بتحديد مشاريع في ميادين البحث والتطوير ، وترويج المبيعات ، وتخفيض التكاليف يمكن أن تشمل تنمية الموارد البشرية ، والمشاريع الأخرى ذات الصلة التي يقرها المجلس ، كما يقوم المجلس بالترتيب لإعدادها وتنفيذها ، فضلا عن متابعتها ورصدها وتقييمها بغية ضمان فعاليتها .

٢ - يقوم المدير التنفيذي بتقديم اقتراحات بالمشاريع المشار إليها في الفقرة ١ من هذه المادة الى لجنة المشاريع . وتعمم هذه الاقتراحات على جميع الاعضاء قبل انعقاد دورة اللجنة التي ستبحث فيها هذه الاقتراحات بشهرين على الأقل . وعلى أساس هذه الاقتراحات ، تبت اللجنة في شأن الأنشطة السابقة للمشاريع الواجب

المادة ٢٢

الحساب الخاص

- ١ - ينشأ حسابان فرعيان في إطار الحساب الخاص:
- (أ) الحساب الفرعي للأنشطة السابقة للمشاريع ؛
- (ب) الحساب الفرعي للمشاريع .
- ٢ - تتدد جميع النفقات المنصرفة في الحساب الفرعي للأنشطة السابقة للمشاريع من الحساب الفرعي للمشاريع إذا تم في وقت لاحق اعتماد وتمويل المشاريع . وإذا لم يتلق المجلس ، خلال ستة أشهر من بدء نفاذ هذا الاتفاق ، أي أموال للحساب الفرعي للأنشطة السابقة للمشاريع ، يقوم باستعراض الحالة ويتخذ التدابير المناسبة .
- ٣ - تقيد في الحساب الخاص كل الإيرادات المتعلقة بمشاريع محددة ممهاة . ويَحْمَلُ الحساب الخاص كل النفقات المتكبدة على مثل هذه المشاريع ، بما في ذلك مكافآت الخبراء الاستشاريين والخبراء ومماريف سفرهم .
- ٤ - مصادر التمويل الممكنة للحساب الخاص هي:
- (أ) الحساب الثاني للمندوق المشترك للطع الأساسية ؛
- (ب) والمؤصمات المالية الاقليمية والدولية ، أي برنامج الامم المتحدة الانمائي ، والبنك الدولي ، ومصرف التنمية الاسيوي ، ومصرف التنمية للبلدان الامريكية ، ومصرف التنمية الافريقي ، الخ ؛
- (ج) والتبرعات .
- ٥ - يضع المجلس ، بتصويت خاص ، الاحكام والشروط التي يكفل على أساسها ، عندما وحيثما يقتضي الامر ، مشاريع لتمويلها بالقروض ، حيثما يكون هناك اضطلاع طوعى من جانب عضو أو أعضاء بالالتزامات والمسؤوليات الكاملة عن مثل هذه القروض . ولا تتحمل المنظمة أي التزامات بمدد مثل هذه القروض .
- ٦ - يجوز للمجلس أن يسمي ويكفل أي كيان بموافقة ذلك الكيان ، بما فسي ذلك عضو أو أعضاء ، لتلقي قروض من أجل تمويل مشاريع معتمدة والاضطلاع بجميع الالتزامات التي ينطوي عليها ذلك ، الا أن المنظمة تحتفظ لنفسها بحق مراقبة استخدام الموارد ومتابعة تنفيذ المشاريع الممولة على هذا النحو . ولكن المنظمة ليست مسؤولة عن الضمانات التي يقدمها الاعضاء الافراد أو الكيانات الاخرى .
- ٧ - لا يتحمل أي عضو بسبب عضويته في المنظمة أي مسؤولية عن أي التزام ناشئ عن اقتراض أو اقراض من جانب أي عضو آخر أو كيان فيما يتصل بالمشاريع .
- ٨ - في حالة تقديم تبرعات غير مخممة الى المنظمة ، يجوز للمجلس قبسول هذه التبرعات . ويجوز استخدام هذه التبرعات في الأنشطة السابقة للمشاريع ، وكذلك في المشاريع المعتمدة .

٢ - يفي الاعضاء المعنيون بنفقات وفودهم لدى المجلس ولدى لجنة المشاريع ولدى اللجان والافرنقة الماملة المشار اليها في الفقرة ٢ من المادة ٣ . وفي الحصالات التي يطلب فيها أحد الاعضاء خدمات خاصة من المنظمة ، يشترط المجلس عليه دفع تكاليف هذه الخدمات .

٣ - يقوم المجلس ، خلال النصف الثاني من كل سنة مالية ، باعتماد الميزانية الادارية للمنظمة للسنة المالية التالية وبحساب اشتراك كل عضو في هذه الميزانية .

٤ - يُحسب اشتراك كل عضو في الميزانية الادارية لكل سنة مالية على اساس نسبة عدد امواته وقت اعتماد الميزانية الادارية لهذه السنة المالية الى مجموع اموات جميع الاعضاء . ولدى حساب الاشتراكات تحسب اموات كل عضو بمرف النظر عن تعليق حقوق التصويت لاي عضو او عن أي اعادة توزيع للاصوات تترتب على ذلك .

٥ - يحسب المجلس الاشتراك الاولي لاي عضو ينضم الى المنظمة بمد بدء نفاذ هذا الاتفاق على اساس عدد الاصوات المقرر أن يمتلكها والفترة المتبقية من السنة المالية الجارية ، ولكن لا تغير بذلك المبالغ المقررة على الاعضاء الاخرين للسنة المالية الجارية .

٦ - تصح الاشتراكات في الميزانية الادارية مستحقة الاداء في اليوم الاول من كل سنة مالية . اما اشتراكات الاعضاء عن السنة المالية التي ينضمون فيها الى المنظمة فتصبح مستحقة الاداء في التاريخ الذي يصبحون فيه أعضاء .

٧ - اذا لم يدفع عضو من الاعضاء اشتراكه كاملا في الميزانية الادارية في غضون اربعة اشهر من موعد استحقاق دفع هذا الاشتراك وفقا للفقرة ٦ من هذه المادة يقوم المدير التنفيذي بمطالبة هذا العضو بالدفع بأسرع ما يمكن . فاذا لم يدفع اشتراكه في غضون شهرين من هذه المطالبة يُطالب بذلك بذكر اسباب عدم قدرته على الدفع ، فاذا انقضت سبعة اشهر من تاريخ استحقاق اشتراك هذا العضو دون أن يدفع اشتراكه ، تعلق حقوقه التصويتية ويفرض رسم فائدة على اشتراكه المتأخر على اساس سعر الممررف المركزي في البلد المضيف الى حين قيامه بدفع اشتراكه كاملا ، ما لم يقرر المجلس غير ذلك بتصويت خاص .

٨ - يظل العضو الذي علق حقوقه بموجب احكام الفقرة ٧ من هذه المادة مسؤولا بمقتضى خاصة عن دفع اشتراكه .

٩ - يعيد الرصيد غير المنفق للميزانية الادارية لاية سنة لحساب الحكومات الاعضاء باعتبارها تخفيضا في اشتراكاتها عن السنة التالية ، بنفس النسبة المتجمعة أصلا في حساب هذه الاشتراكات .

الفصل السادس - المالية

المادة ١٨

الحسابات المالية

- ١ - ينشأ حسابان:
 (أ) الحساب الإداري ،
 (ب) والحساب الخاص .
- ٢ - المدير التنفيذي مسؤول عن ادارة هذين الحسابين ويدير المجلس حكما لهذا الغرض في نظامه الداخلي .

المادة ١٩

اشكال الدفع

- ١ - تدفع الاشتراكات في الحساب الإداري بعملة قابلة للاستخدام بحرية وتعفى من القيود على القطع الاجنبي .
- ٢ - تدفع المساهمات في الحساب الخاص بعملة قابلة للاستخدام بحرية وتعفى من القيود على القطع الاجنبي .
- ٣ - للمجلس ايضا ان يقرر قبول اشكال اخرى من المساهمات في الحساب الخاص ، بما في ذلك المعدات أو القوى العاملة العلمية والتقنية ، للوفاء بمتطلبات المشاريع التي تم اقرارها .

المادة ٢٠

مراجعة الحسابات ونشرها

- ١ - يعين المجلس مراجعي حسابات لغرض مراجعة دفاتر حساباته .
- ٢ - يوضع تحت تصرف الاعضاء بيان مراجع مراجعة مستقلة بالحساب الاداري والحساب الخاص في أقرب وقت ممكن بعد اختتام كل سنة جوت على الا يتجاوز ذلك ستة اشهر بعد ذلك التاريخ ، وينظر فيه المجلس لاقاراره في دورته التالية ، حسب الاقتضاء . وينشر بعد ذلك موجز للحسابات المراجعة والحساب الختامي المراجع .

المادة ٢١

الحساب الإداري

- ١ - تقيد النفقات اللازمة لإدارة هذا الاتفاق في الحساب الاداري وتغطي بالاشتراكات المعنوية التي يدفعها الاعضاء ، كل وفقا لإجراءاته الدستورية أو المؤسسية ، والتي تحسب وفقا للفقرات ٢ و٤ و٥ من هذه المادة .

المنظمة . ويجب عليهم الامتناع عن أي عمل قد يمس مركزهم كموظفين دوليين مسؤولين أمام المجلس في المقام الأول . ويجب على كل عضو أن يحترم الطابع الدولي الخالص لمسؤوليات المدير التنفيذي وغيره من الموظفين ، والا يسم للتأثير عليهم في نهوضهم بمسؤولياتهم .

الفصل الخامس - الامتيازات والحصانات

المادة ١٧

الامتيازات والحصانات

- ١ - تتمتع المنظمة بشخصية قانونية ، ولها على وجه الخصوص أهلية التعاقد واحتياز ممتلكات منقولة وشابثة والتصرف فيها واقامة دعاوى قانونية .
- ٢ - تستمر المنظمة في العمل بموجب اتفاق المقر المعقود مع الحكومة المضيفة (وهي حكومة بنغلاديش ، التي يقع فيها مقر المنظمة حاليا) . ويتصل اتفاق المقر مع الحكومة المضيفة ببند مثل ما يلزم بصورة منقولة من مركز وامتيازات وحصانات للمنظمة ومديرها التنفيذي وموظفيها وخبرائها ووفود أعضائها ، لاداء وظائفهم .
- ٣ - إذا ما نقل مقر المنظمة الى بلد آخر عضو في المنظمة ، يقوم هذا العضو ، في اقرب وقت ممكن ، بعقد اتفاق مقر مع المنظمة ، على أن يقر المجلس هذا الاتفاق .
- ٤ - ريثما يتم عقد اتفاق المقر المشار اليه في الفقرة ٣ من هذه المادة ، ترحو المنظمة من الحكومة المضيفة أن تمنحها ، في حدود تشريعها الوطني ، اعفاء ضريبي يشمل الاجور التي تدفعها المنظمة للعاملين فيها ، وأموال المنظمة وايراداتها وصائر ممتلكاتها .
- ٥ - يجوز أيضا للمنظمة أن تعقد مع بلد أو أكثر اتفاقات تشمل بها قد يلزم من امتيازات وحصانات لتنفيذ هذا الاتفاق على الوجه المناسب ، على أن يقر المجلس هذه الاتفاقات .

- ٦ - اتفاق المقر مستقل عن هذا الاتفاق ، الا أنه ينتهي:
 - (أ) بالاتفاق بين الحكومة المضيفة والمنظمة ،
 - (ب) أو في حالة نقل مقر المنظمة من بلد الحكومة المضيفة ،
 - (ج) أو في حالة انتهاء وجود المنظمة .

والفات وبرنامج الأمم المتحدة للبيئة ، ومع غيرها من المنظمات الحكومية الدولية والمنظمات غير الحكومية ، حسب الاقتضاء .

٢ - تستخدم المنظمة الى أقصى حد ممكن مرافق وخدمات وخبرات الهيئات المذكورة في الفقرة ١ من هذه المادة ، بغية تفادي ازدواج الجهود في تحقيق أهداف هذا الاتفاق وتعزيز تكامل أنشطتها وكفاءتها .

٣ - يقوم المجلس ، حسب الاقتضاء ، ومع مراعاة الدور الخاص الذي يؤديه الاونكتاد في ميدان التجارة الدولية للطع الأساسية ، بإطلاع هذه المنظمة على أنشطة وبرامج عمله .

المادة ١٥

قبول المراقبين

للمجلس أن يدعو أيًا من البلدان غير الاعضاء أو أيًا من المنظمات المعنية بالتجارة الدولية في الجوت ومنتجات الجوت أو بمناعة الجوت المشار إليها في المادة ١٤ لحضور أي من اجتماعات المجلس بمفء مراقب .

المادة ١٦

المدير التنفيذي والموظفون

- ١ - يقوم المجلس ، بتمويت خاص ، بتميين المدير التنفيذي .
- ٢ - تُحدد أحكام وشروط تعيين المدير التنفيذي بموجب النظام الداخلي للمجلس .
- ٣ - المدير التنفيذي هو الموظف الإداري الأعلى في المنظمة وهو مسؤول أمام المجلس عن إدارة وتطبيق هذا الاتفاق وفقا لقرارات المجلس .
- ٤ - يقوم المدير التنفيذي بتعيين الموظفين وفقا للأنظمة التي يضمها المجلس ، ويبت المجلس ، بتمويت خاص ، في عدد الموظفين التنفيذيين والفنيين والموظفين من فئة الخدمات العامة الذين يجوز للمدير التنفيذي تعيينهم . ويقرر المجلس ، بتمويت خاص ، إجراء أي تغييرات في عدد الوظائف . والموظفون مسؤولون أمام المدير التنفيذي .
- ٥ - يجب ألا تكون للمدير التنفيذي أو لأي موظف أي مصلحة مالية في مناعة الجوت أو تجارته أو الأنشطة التجارية المتعلقة بها .
- ٦ - يجب على المدير التنفيذي وغيره من الموظفين ، في أدائهم واجباتهم ، ألا يلتزموا أو يتلقوا تعليمات من أي عضو أو من أي سلطة أخرى خارجة عن

٤ - عند امتناع عضو ما عن التصويت يعتبر أنه لم يدل بأصواته .

المادة ١٣

قرارات المجلس وتوصياته

١ - يعمى المجلس الى اتخاذ جميع قراراته وإصدار جميع توصياته بتوافق الآراء . فإذا لم يتم التوصل الى توافق في الآراء ، تتخذ جميع قراراته وتصدر جميع توصياته بالأغلبية البسيطة الموزعة للأصوات ، ما لم ينص هذا الاتفاق على إجراء تصويت خاص .

٢ - عندما يستفيد البضو من أحكام الفقرة ٢ من المادة ١١ ويتم الادلاء بأصواته في اجتماع للمجلس ، يعتبر البضو المذكور ، لأغراض الفقرة ١ من هذه المادة ، حاضرا ومموتا .

٣ - يجب أن تكون جميع قرارات المجلس وتوصياته منجمة مع أحكام هذا الاتفاق .

المادة ١٣

النصاب القانوني للمجلس

١ - يكتمل النصاب القانوني في أي اجتماع للمجلس بحضور أغلبية من الأعضاء الممدرين وأغلبية من الأعضاء المستوردين ، بشرط أن يكون لهؤلاء الأعضاء ما لا يقل عن ثلثي مجموع الأصوات في كل من الفئتين .

٢ - إذا لم يتوفر النصاب القانوني وفقا للفقرة ١ من هذه المادة فسي اليوم المحدد للاجتماع ولا في اليوم التالي ، يكون النصاب القانوني في اليوم الثالث وما بعده متوافرا بحضور أغلبية من الأعضاء الممدرين وأغلبية من الأعضاء المستوردين ، بشرط أن يكون لهؤلاء الأعضاء أغلبية مجموع الأصوات في كل من الفئتين .

٣ - يعتبر التمثيل وفقا للفقرة ٢ من المادة ١١ حضورا .

المادة ١٤

التعاون مع المنظمات الأخرى

١ - يتخذ المجلس أي ترتيبات مناسبة للتشاور أو التعاون مع الأمم المتحدة ، ومع وكالاتها المتخصصة مثل منظمة الأمم المتحدة للأغذية والزراعة ومنظمة الأمم المتحدة للتنمية الصناعية ، وهيئاتها الفرعية مثل مؤتمر الأمم المتحدة للتجارة والتنمية وبرنامج الأمم المتحدة الانمائي ومركز التجارة الدولية للاونكتاد

الجوت خلال سنوات الجوت الثلاث السابقة ، شريطة الا يتجاوز الحد الاقصى لاصوات اي عضو مصدر ٤٥٠ صوتا . وتوزع الاصوات الفائضة على هذا الحد الاقصى على جميع الاعضاء الممدرين الذين يملكون اقل من ٢٥٠ صوتا لكل منهم ، وذلك بالتناسب مع نصيبهم فسي التجارة .

٢ - توزع اصوات الاعضاء المستوردين على النحو التالي: لكل عضو مستورد ما يمل الى خمسة اصوات اولية شريطة الا يتجاوز مجموع الاصوات الاولية ١٥٠ صوتا . وتوزع الاصوات المتبقية بما يتناسب مع المتوسط السنوي لحجم الواردات المافية من الجوت ومنتجات الجوت لكل عضو خلال فترة السنوات الثلاث التي تبدأ قبل توزيع الاصوات بربيع سنوات ميلادية .

٤ - يوزع المجلس الاصوات لكل سنة مالية في بداية الدورة الاولى لتلك السنة وفقا لاحكام هذه المادة . ويظل هذا التوزيع ماريبا بقية تلك السنة باستثناء ما هو منصوص عليه في الفقرة ٥ من هذه المادة .

٥ - كلما حدثت تغييرات في عضوية المنظمة او عندما تعلق حقوق التصويت لاي عضو او تعاد اليه هذه الحقوق بمقتضى أي حكم من احكام هذا الاتفاق يقوم المجلس ، وفقا لاحكام هذه المادة ، بإعادة توزيع الاصوات داخل فئة الاعضاء التي يمحها التغيير او فئتيهم . ويحدد المجلس تاريخ بدء سريان اعادة توزيع الاصوات .

٦ - لا تقسم الاصوات الى كمور .

٧ - لدى تقريب الكمور الى اقرب رقم صحيح من الاصوات ، يقرب أي كسر يقل عن ٠,٥ الى الرقم الصحيح الادنى ويقرب أي كسر يزيد على ٠,٥ او يساوي ٠,٥ الى الرقم الصحيح الاعلى .

المادة ١١

اجراءات التصويت المتبعة في المجلس

١ - يحق لكل عضو الادلاء بعدد الاصوات التي يملكها ولا يحق لاي عضو تقسيم اصواته ، غير أنه يجوز للمضو الإدلاء بطريقة مختلفة بأي اصوات يخول الادلاء بها بموجب الفقرة ٢ من هذه المادة .

٢ - يجوز لاي عضو مصدر أن يخول أي عضو مصدر آخر ، ويجوز لاي عضو مستورد أن يخول أي عضو مستورد آخر ، عن طريق إرسال إخطار كتابي الى رئيس المجلس ، تمثيل مصالحه والادلاء باصواته في أي اجتماع أو دورة للمجلس .

٣ - على أي عضو خوّله عضو آخر الادلاء بالاصوات التي يملكها العضو مانسح التخويل بموجب المادة ١٠ الإدلاء بهذه الاصوات وفقا لتعليمات العضو مانسح التخويل .

٢ - يراعى في انتخاب الرئيس ونائب الرئيس أن يكون أحدهما من بين ممثلي الاعضاء الممدرين والآخر من بين ممثلي الاعضاء المستوردين . وتتماقب فئتا الاعضاء على هذين المنصبين سنويا ، على الا يحول ذلك دون اعادة انتخاب أحدهما أو كليهما فسي احوال استثنائية ، بتصويت خاص في المجلس .

٣ - في حالة غياب الرئيس غيابا مؤقتا ، يحل محله نائب الرئيس . وفي حالة غياب كل من الرئيس ونائب الرئيس غيابا مؤقتا أو غياب أحدهما أو كليهما غيابا دائما ، يجوز للمجلس انتخاب عضوي مكتب جديدين من بين ممثلي الاعضاء الممدرين و/أو من بين ممثلي الاعضاء المستوردين ، تبعا للحالة ، على أساس مؤقت أو دائم .

المادة ٩

دورات المجلس

١ - يمدد المجلس ، كقاعدة عامة ، دورة عادية واحدة في كل من نمفي منسبة الجوت .

٢ - يجتمع المجلس في دورة استثنائية كلما قرر ذلك أو بناء على طلب من:
(أ) المدير التنفيذي ، بالاتفاق مع رئيس المجلس ؛ أو
(ب) أغلبية من الاعضاء الممدرين أو أغلبية من الاعضاء المستوردين ؛ أو
(ج) أعضاء يملكون ٥٠٠ صوت على الأقل .

٣ - تمعد دورات المجلس في مقر المنظمة ما لم يقرر المجلس خلاف ذلك بتصويت خاص . فاذا اجتمع المجلس بناء على دعوة من أي عضو في مكان غير مقرر المنظمة ، يدفع هذا العضو التكاليف الانافية الناشئة عن عقد الاجتماع بعيدا عن المقر ، ويمنح امتيازات وحصانات شبيهة بالامتيازات والحصانات التي توفر للمؤتمرات الدولية المماثلة .

٤ - يرسل المدير التنفيذي الى الاعضاء الاخطار بمعد أي دورة وجدول أعمال الدورة ، بالانافة الى الوثائق المشار اليها فيه ، قبل انعقادها بمدة ٣٠ يوما على الأقل ، إلا في حالات الطوارئ فترسل الاخطارات فيها قبل الانعقاد بسبعة أيام على الأقل .

المادة ١٠

توزيع الاصوات

١ - للاعضاء الممدرين مما ١ ٠٠٠ صوت وللعضاء المستوردين مما ١ ٠٠٠ صوت .

٢ - توزع اصوات الاعضاء الممدرين على النحو التالي: يقسم ١٥٠ صوتسا بالتساوي على جميع الاعضاء الممدرين الى اقرب رقم صحيح من الاصوات لكل عضو ، وتوزع الاصوات المتبقية بما يتناسب مع متوسط حجم صادراتهم المافية من الجوت ومنتجات

الى الدول الاعضاء فيها وفقا للمادة ١٠ . وفي مثل هذه الحالات ، لا يحق للدول الاعضاء في هذه المنظمات الدولية الحكومية ممارسة حقوقها الفردية في التصويت .

الفصل الرابع - المجلس الدولي للجوت

المادة ٦

تكوين المجلس الدولي للجوت

- ١ - المجلس الدولي للجوت هو أعلى سلطة في المنظمة ، ويتألف من جميع أعضاء المنظمة .
- ٢ - يمثل كل عضو في المجلس بمندوب واحد ، ويجوز لكل عضو أن يسمي مناوبين ومستشارين لحضور دورات المجلس .
- ٣ - يمنح المندوب المناوب سلطة التصرف والتصويت باسم المندوب خلال غياب المندوب أو في أحوال خاصة .

المادة ٧

سلطات المجلس ووظائفه

- ١ - يمارس المجلس كل ما يلزم من سلطات لتنفيذ أحكام هذا الاتفاق ويقوم بكل ما يقتضيه ذلك من وظائف أو يدبر أمر القيام بها .
- ٢ - يعتمد المجلس ، بتمويت خاص ، القواعد والانظمة اللازمة لتنفيذ أحكام هذا الاتفاق والمتفقة معها ، بما في ذلك نظامه الداخلي والنظام المالي للمنظمة والنظام الاماسي لموظفيها . وتسري هذه القواعد والانظمة المالية ، في جملة أمور ، على الاموال الواردة والمنصرفة في اطار الحسابين الاداري والخاص . ويجوز للمجلس أن ينص في نظامه الداخلي على إجراء يجيز له البت في مسائل محددة بدون عقد اجتماع .
- ٣ - يحتفظ المجلس بالسجلات التي يتطلبها أداء وظائفه بموجب هذا الاتفاق .

المادة ٨

رئيسي ونائب رئيسي المجلس

- ١ - ينتخب المجلس ، لكل سنة من سنوات العوت ، رئيسا ونائبا للرئيس لا يتلقيان اجرا من المنظمة .

الفصل الثالث - التنظيم والادارة

المادة ٣

مقر المنظمة الدولية للجوت وتكوينها واستمرارها

- ١ - يستمر وجود المنظمة الدولية للجوت ، المنشأة بموجب الاتفاق الدولي للجوت لعام ١٩٨٢ ، لغرض إدارة احكام هذا الاتفاق والاشراف على تطبيقه .
- ٢ - تمارس المنظمة وظائفها عن طريق المجلس الدولي للجوت ولجنة المشاريع بوصفها هيئتين دائمتين ، والمدير التنفيذي والموظفين . ويجوز للمجلس ، بتصويت خاص ، أن ينشئ لائغراض محددة لجانا وافرقة عاملة ذات اختصاصات محددة .
- ٣ - مقر المنظمة في داكا بهنغلاديش .
- ٤ - يجب أن يكون مقر المنظمة دائما في اقليم أحد الاعضاء .

المادة ٤

عضوية المنظمة

- ١ - ينقسم اعضاء المنظمة الى فئتين هما:
 - (١) فئة ممدرة ؛
 - (ب) وفئة مستوردة .
- ٢ - يجوز للعضو أن يغير فئة عضويته على اساس ما يضعه المجلس من شروط .

المادة ٥

عضوية المنظمات الحكومية الدولية

- ١ - تغمر أي اشارة في هذا الاتفاق الى "الحكومات" على أنها تشمل الجماعة الاقتصادية الأوروبية وأي منظمة حكومية دولية أخرى ذات مسؤوليات في مجال التفاوض على اتفاقات دولية وعقدها وتطبيقها ، ولا سيما منها الاتفاقات السلمية . ومن ثم ، فان أي اشارة في هذا الاتفاق الى التوقيع أو التصديق أو القبول أو الاقرار ، أو الى الاخطار بالتطبيق المؤقت ، أو الى الانضمام ، تغمر ، في حالة المنظمات الحكومية الدولية المذكورة ، على أنها تتضمن اشارة الى قيام هذه المنظمات الحكومية الدولية بالتوقيع أو التصديق أو القبول أو الاقرار أو الاخطار بالتطبيق المؤقت أو الانضمام .

- ٢ - تقوم هذه المنظمات الحكومية الدولية ، في حالة التصويت على مسائل تقع في اطار اختصاصها ، بالتصويت بعدد من الاصوات يساوي مجموع عدد الاصوات المسندة

- (٢) يقصد "بمنتجات الجوت" المنتجات الممنوعة من الجوت بمورة كلية أو شبه كلية أو المنتجات التي يشكل الجوت من حيث الوزن أكبر مكوناتها ؛
- (٣) يقصد "بالمضو" أي حكومة أو منظمة حكومية دولية ، وفقا لما تنسم عليه المادة ٥ ، قبلت الالتزام بهذا الاتفاق بصفة مؤقتة أو نهائية ؛
- (٤) يقصد "بالمضو المصدر" أي عضو تتجاوز صادراته من الجوت ومنتجات الجوت وارداته من الجوت ومنتجات الجوت وأعلن نفسه عضوا ممدرا ؛
- (٥) يقصد "بالمضو المستورد" أي عضو تتجاوز وارداته من الجوت ومنتجات الجوت صادراته من الجوت ومنتجات الجوت وأعلن نفسه عضوا مستوردا ؛
- (٦) يقصد "بالمنظمة" المنظمة الدولية للجوت المشار إليها في المادة ٣ ؛
- (٧) يقصد "بالمجلس" المجلس الدولي للجوت المنشأ وفقا للمادة ٦ ؛
- (٨) يقصد "بالتصويت الخام" تصويت يتطلب ما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء الممدرون الحاضرون والمموتون وما لا يقل عن ثلثي الأصوات التي يدلي بها الأعضاء المستوردون الحاضرون والمموتون ، محسوبة كلا على حدة ، بشرط أن يكون قد أدلى بهذه الأصوات أغلبية الأعضاء الممدرين وما لا يقل عن أربعة أعضاء مستوردين حاضرين وموتين ؛
- (٩) يقصد "بالتصويت بأغلبية بسيطة موزعة" تصويت يتطلب أكثر من نصف مجموع أصوات الأعضاء الممدرين الحاضرين والموتين وأكثر من نصف مجموع أصوات الأعضاء المستوردين الحاضرين والموتين ، محسوبة كلا على حدة . والأصوات اللازمة للأعضاء الممدرين يجب أن تدلي بها أغلبية الأعضاء الممدرين الحاضرين والموتين ؛
- (١٠) يقصد بـ "الجنة المالية" الفترة من ١ تموز/يوليه الى غاية ٣٠ حزيران/يونيه ؛
- (١١) يقصد بـ "سنة الجوت" الفترة من ١ تموز/يوليه الى غاية ٣٠ حزيران/يونيه ؛
- (١٢) يقصد بـ "الحكومة المضيفة" حكومة البلد الذي يقع فيه مقر المنظمة ؛
- (١٣) يقصد بـ "صادرات الجوت" أو بـ "صادرات منتجات الجوت" أي جوت أو أي منتجات من الجوت تترك الاقليم الجمركي لأي عضو ، ويقصد بـ "واردات الجوت" أو "واردات منتجات الجوت" أي جوت أو منتجات من الجوت تدخل الاقليم الجمركي لأي عضو ، شريطة أن تفهم ، لأغراض هذه التماريف ، عبارة الاقليم الجمركي ، في حالة عضو له أكثر من اقليم جمركي واحد ، على أنها تشير الى الاقاليم الجمركية لهذا العضو مجتمعة ؛
- (١٤) يقصد بـ "العملات القابلة للاستخدام بحرية" المارك الألماني ، والفرنك الفرنسي ، والين الياباني ، والجنيه الاسترليني ، ودولار الولايات المتحدة ، وأي عملة أخرى تميمها منظمة نقدية دولية مختصة من حين الى آخر ، بوصفها شائعة الاستخدام فعلا في المدفوعات التي تتم تمديدا لمفقات دولية وشائعة التبادل في أسواق الصرف الرئيسية .

- الوثيقة الختامية للونكتاد السابع ، تكون أهداف الاتفاق الدولي للجوت ومنتجات الجوت لعام ١٩٨٩ (المشار إليه فيما يلي باسم "هذا الاتفاق") على النحو التالي:
- (١) توفير إطار فعال للتعاون والتشاور بين الاعضاء المصدريين والمستوردين فيما يتعلق بتنمية اقتصاد الجوت ؛
- (ب) تشجيع توسيع وتنويع التجارة الدولية في الجوت ومنتجات الجوت ؛
- (ج) تحسين الظروف الهيكلية في سوق الجوت ؛
- (د) إيلاء الجوانب البيئية اهتماما مناسباً في أنشطة المنظمة ، ولا سيما بإيجاد إدراك للأثار المفيدة لاستخدام الجوت باعتباره مادة طبيعية ؛
- (هـ) تمييز قدرة الجوت ومنتجات الجوت على المنافسة ؛
- (و) الحفاظ على الأسواق الحالية للجوت ومنتجات الجوت وتوسيعها وكذلك إيجاد أسواق جديدة ؛
- (ز) تحسين استخبارات السوق بغية تأمين شفافية أكبر في سوق الجوت الدولية ؛
- (ح) استحداث استخدامات نهائية جديدة للجوت بما في ذلك استحداث منتجات جوت جديدة بغية توسيع الطلب عليه ؛
- (ط) تشجيع زيادة تجهيز الجوت ومنتجات الجوت ومدى التجهيز في البلدان المستوردة والمصدرة على السواء ؛
- (ي) تطوير إنتاج الجوت بغية تحسين غلة وحدة إنتاج الجوت ونوعيتها ، في جملة أمور ، لما فيه صالح البلدان المستوردة والمصدرة ؛
- (ك) تطوير إنتاج منتجات الجوت بغية تحسين نوعيتها ، وتخفيض تكاليف إنتاجها ، بين أمور أخرى ؛
- (ل) تطوير إنتاج وتصدير واستيراد الجوت ومنتجات الجوت من حيث الكمية ليتسنى تلبية متطلبات المرض والطلب العالميين ؛
- ٢ - ينبغي تلبية الأهداف المشار إليها في الفقرة ١ من هذه المادة بطرق منها بمفظة خاصة ما يلي:
- (١) مشاريع البحث والتطوير ، وترويج المبيعات ، وتخفيض التكاليف ، بما في ذلك تنمية السوارد البشرية ؛
- (ب) جمع ونشر المعلومات المتعلقة بالجوت ومنتجات الجوت ، بما في ذلك المعلومات عن الأسواق ؛
- (ج) درامة القضايا الهامة المتعلقة بالجوت ومنتجات الجوت ، مثل مسألة تثبيت الأسعار والإمدادات ومسألة المنافسة مع المواد التركيبية والبدائل ؛
- (د) اجراء درامات لاتجاهات المشاكل القصيرة والطويلة الاجل لاقتصاد الجوت العالمي .

الفصل الثاني - التعاريف

المادة ٢

التعاريف

لاغراض هذا الاتفاق:

- (١) يقصد "بالجوت" الجوت الخام والتيل وغير ذلك من الالياف النسيجية ، بما في ذلك الاورينا لوباتا وابو طيلون افيسيناي واليفالونيميا بولياندروم ؛

[ARABIC TEXT — TEXTE ARABE]

الاتفاق الدولي للجوت ومنتجات الجوت ، ١٩٨٩الديباجة

ان الاطراف في هذا الاتفاق ،
اذ تشير الى الاعلان وبرنامج العمل المتعلقة بإقامة نظام اقتصادي دولسي
 جديد ،

واذ تشير الى القرارات ٩٢ (د - ٤) و١٢٤ (د - ٥) و١٥٥ (د - ٦) المتعلقة
 بالبرنامج المتكامل للسلع الاساسية والتي اتخذها مؤتمر الامم المتحدة للتجارة
 والتنمية في دوراته الرابعة والخامسة والسادسة ، وإلى الفرع بء من الفصل الثاني
 من الوثيقة الختامية للاونكتاد السابع ،

واذ تشير كذلك الى برنامج العمل الجديد الكبير للشانينات لسالح أقل
 البلدان نموا ، ولا سيما الفقرة ٨٢ منه ،

واذ تعترف بأهمية الجوت ومنتجات الجوت لاقتصادات كثير من البلدان المصدرة
 النامية ،

واذ ترى ان التعاون الدولي الوثيق لايجاد حلول للمشاكل التي تواجه هذه
 السلعة الاساسية سيعزز التنمية الاقتصادية للبلدان المصدرة ويقوي التعاون الاقتصادي
 ضيما بين البلدان المصدرة والمستوردة ،

واذ تضع في اعتبارها ما قدمه الاتفاق الدولي للجوت ومنتجات الجوت لعام ١٩٨٢
 من مساهمة ذات شان في هذا التعاون بين البلدان المصدرة والمستوردة ،
قد اتفقت على ما يلي:

الفصل الاول - الاهداف

المادة ١

الاهداف

١ - تحقيقا لفائدة الاعضاء المصدريين والمستوردين على السواء ، وبغية
 تحقيق الاهداف ذات الملصة التي اعتمدها مؤتمر الامم المتحدة للتجارة والتنمية لسلي
 قراراته ٩٢ (د - ٤) و١٢٤ (د - ٥) و١٥٥ (د - ٦) بشأن البرنامج المتكامل للسلع
 الاساسية ، ومع ايلاء الاعتبار لقراره ٩٨ (د - ٤) والفرع بء من الفصل الثاني مسن

[CHINESE TEXT — TEXTE CHINOIS]

1989年国际黄麻和黄麻制品协定

序 言

本协定当事各方,

回顾《建立新的国际经济秩序宣言》和《行动纲领》,

回顾联合国贸易和发展会议第四届、第五届和第六届大会通过的有关商品综合方案的第93(IV)号、第124(V)号和第155(VI)号决议以及《第七届贸发大会最后文件》第二章B节,

又回顾《支援最不发达国家的1980年代新的实质性行动纲领》,特别是其中第82段,

认识到黄麻和黄麻制品对于很多发展中出口国的经济的重要性,

考虑到为该商品面临的问题寻找解决办法而进行密切的国际合作,将会促进出口国的经济发展并加强出口国和进口国之间的经济合作;

考虑到《1982年国际黄麻和黄麻制品协定》对出口国和进口国之间的此种合作做出的重大贡献,

兹协议如下:

第一章 宗 旨

第 1 条宗 旨

1. 为了促进出口成员和进口成员双方的利益,并为实现联合国贸易和发展会议关于商品综合方案的第93(IV)号、第124(V)号和第155(VI)号决议所规定的有关目标,以及考虑到其第98(IV)号决议和《第七届贸发大会最后文件》第二章B节,1989年国际黄麻和黄麻制品协定(下称“本协定”)的宗旨是:

- (a) 为出口成员和进口成员之间就发展黄麻经济进行合作和磋商提供有效的构架;
- (b) 促进国际黄麻和黄麻制品贸易的扩大和多样化;
- (c) 改善黄麻市场的结构状况;

- (d) 在本组织活动中充分兼顾环境方面，尤其要造就对于利用黄麻这一天然产品之好处的认识；
- (e) 提高黄麻和黄麻制品的竞争能力；
- (f) 维持和扩大黄麻和黄麻制品现有的市场并开拓新的市场；
- (g) 改进市场情报工作，以确保提高国际黄麻市场的透明度；
- (h) 开发黄麻的新的最终用途，包括新的黄麻制品，以扩大对黄麻的需求；
- (i) 鼓励在进口国和出口国更多地进一步加工黄麻和黄麻制品；
- (j) 发展黄麻生产，除其他外争取提高单位产量和质量，使进口国和出口国都能受益；
- (k) 发展黄麻制品生产，除其他外争取提高质量及降低生产成本；
- (l) 在数量方面，发展黄麻和黄麻制品的生产、出口和进口，以满足世界供求需要。

2. 为实现本条第1款所列宗旨，要特别：

- (a) 进行包括开发人力资源在内的研究与开发、市场促进和降低成本等项目；
- (b) 整理和传播与黄麻和黄麻制品有关的资料，包括市场信息；
- (c) 审议同黄麻和黄麻制品有关的重要问题，如价格和供应稳定化问题以及同合成品和代用品竞争的问题；
- (d) 研究世界黄麻经济中的短期和长期问题的趋势。

第二章 定 义

第 2 条

定 义

本协定中：

- (1) “黄麻”指原黄麻、槿麻和其他同类纤维，包括肖梵夫花韧皮纤维、茵麻和多雄蕊头丝麻；
- (2) “黄麻制品”指全部或基本全部由黄麻制成的产品，或以重量计算大部分为黄麻的产品；
- (3) “成员”指同意暂时地或确定地受本协定约束的政府或第5条所述的政府间组织；

- (4) “出口成员”指其黄麻和黄麻制品的出口量超过其黄麻和黄麻制品的进口量、并已宣布其为出口成员的成员；
- (5) “进口成员”指其黄麻和黄麻制品进口量超过其黄麻和黄麻制品出口量、并已宣布其为进口成员的成员；
- (6) “本组织”指第3条提及的国际黄麻组织；
- (7) “理事会”指根据第6条建立的国际黄麻理事会；
- (8) “特别表决”指需要以出席并参加表决的出口成员所投票数至少三分之二、出席并参加表决的进口成员所投票数至少三分之二作出的表决，两种票数分开计算，但这些票数必须由过半数的出席和投票的出口成员和至少四个出席和参加表决的进口成员投出；
- (9) “简单分配多数表决”指需要以出席并参加表决的出口成员所投票数的半数以上、出席并参加表决的进口成员所投票数的半数以上作出的表决，两种票数分开计算。所需的出口成员票数必须由过半数的出席和参加表决的出口成员投出；
- 00 “财政年度”指7月1日起至次年6月30日止的期间；
- 01 “黄麻年度”指7月1日起至次年6月30日止的期间；
- 02 “东道国政府”指本组织总部所在国的政府；
- 03 “黄麻出口品”或者“黄麻制品出口品”指离开任一成员的海关辖区的黄麻或黄麻制品；“黄麻进口品”或者“黄麻制品进口品”指进入任一成员的海关辖区的黄麻或黄麻制品。在这两项定义中，如一成员拥有一个以上的海关辖区，其海关辖区应视为指该成员各海关辖区的总和；
- 04 “可自由使用货币”指西德马克、法国法郎、日元、英镑、美元以及由一主管国际货币组织不时指定为事实上广泛用于偿付国际交易并在主要外汇市场上广泛进行买卖的任何其他货币。

第三章 组织与行政

第 3 条

国际黄麻组织的总部、结构和延续

1. 根据《1982年国际黄麻和黄麻制品协定》设立的国际黄麻组织将继续存在，以实施本协议定的条款并监督本协议定的执行。

2. 本组织通过国际黄麻理事会和项目委员会两个常设机构，以及执行主任和工作人员行使职责。理事会得以特别表决为某一特定目的设立具有特定职权范围的委员会和工作组。

3. 本组织的总部设在孟加拉国达卡。

4. 本组织总部在任何时候都应设在一个成员的领土内。

第 4 条

本组织的成员

1. 本组织成员分为两类，即：

(a) 出口成员；

(b) 进口成员。

2. 成员可按照理事会订定的条件改变其成员类别。

第 5 条

政府间组织的成员资格

1. 本协定中任何地方提到的“政府”，均应解释为包括欧洲经济共同体和任何对国际协定、特别是商品协定的谈判、缔结和实施负有责任的其他政府间组织。因此，就上述政府间组织而论，本协定中任何地方提到的签字、批准、接受或核准、或暂时适用的通知、或加入，均应解释为包括这种政府间组织的签字、批准、接受或核准、或暂时适用的通知、或加入。

2. 就这种政府间组织的主管范围内的事项进行表决时，其表决票数等于按照第 10 条规定分配给其成员国的票数的总和。在这种情况下，这种政府间组织的成员国不应享有行使其单个表决权的权利。

第四章 国际黄麻理事会

第 6 条

国际黄麻理事会的组成

1. 本组织的最高权力机关为国际黄麻理事会，由本组织全体成员组成。

2. 每一成员在理事会内有一名代表，并可指派若干副代表和顾问出席理事会会议。

3. 代表缺席时或在其他特殊情况下，副代表有权代行代表的职权和表决权。

第 7 条

理事会的权力和职责

1. 理事会应行使为贯彻本协定条款所必需的一切权力，应履行或安排履行为贯彻本协定条款所必需的一切职责。
2. 理事会应以特别表决通过为贯彻本协定条款所必需、并符合本协定条款的规章条例，包括理事会本身的议事规则和本组织的财务条例和工作人员条例。这些财务条例和细则除其他外，应适用于行政帐户和特别帐户下款项的收支。理事会议事规则中可规定一项理事会可不经开会而就特定问题作出决定的程序。
3. 理事会应保存为履行本协定规定的职责所需的记录。

第 8 条

理事会的主席和副主席

1. 理事会应为每一黄麻年度选出一位主席及一位副主席，本组织不给薪酬。
2. 主席和副主席中，一位从出口成员代表中选出，另一位从进口成员代表中选出。这两个职位由这两类成员每年交替担任，但这项规定不妨碍理事会在特殊情况下以特别表决连选原任主席和副主席或其中任何一位。
3. 主席暂时缺席时，由副主席代行主席职务。主席和副主席同时暂时缺席、或一人长期缺席、或二人同时长期缺席时，理事会可视情况从出口成员和/或进口成员代表中另选临时或长期的主席团新成员。

第 9 条

理事会会议

1. 理事会通常每半个黄麻年度举行一届常会。
2. 理事会得根据其所作决定或应以下各方的要求，举行特别会议：
 - (a) 执行主任经理事会主席同意提出的要求；或
 - (b) 过半数出口成员或过半数进口成员所提要求；或
 - (c) 拥有至少 5 0 0 票的成员所提要求。

3. 理事会会议应在本组织总部举行，除非理事会以特别表决另作决定。若理事会应任何成员邀请，在本组织总部以外地点举行会议，该成员应负担因在总部以外地点开会的额外费用，并提供与给予类似国际会议之同等程度的便利及豁免。

4. 执行主任应将召开任何会议的通知和会议议程连同其中提及之文件至迟于开会前30天送达各成员，遇紧急情况时，通知至迟应在开会前7天送达。

第10条

表决票数的分配

1. 出口成员总共有1,000表决票，进口成员总共有1,000表决票。

2. 出口成员的表决票应分配如下：150表决票应在所有的出口成员中平等地进行分配，每个成员应得到最接近的整数票；其余票数应按各成员在前三个黄麻年度中的黄麻和黄麻制品平均净出口额成比例地进行分配，但任何出口成员所得的表决票数最高不得超过450。因超过最高票数而多出的表决票应在所有得票少于250的各出口成员中按其贸易份额成比例地分配。

3. 进口成员的表决票分配如下：每一进口成员应有不超过5票的基本表决票，但基本票的总和不得多于150票。其余票应按各进口成员在此次表决票数分配前四个日历年开始的三年内黄麻和黄麻制品年平均净进口量成比例地进行分配。

4. 理事会应在每一财务年度第一届会议开始时按本条规定分配该年度的表决票。这项分配在这一年的其余时间内均有效，但本条第5款所规定的情形例外。

5. 凡遇本组织成员有所更动，或任何成员的表决权按本协定任一规定被中止或恢复时，理事会应按本条规定重新分配受影响的成员类别的表决票数。理事会应决定重新分配的表决票的生效日期。

6. 表决票数均为整数。

7. 在四舍五入以求得最接近的整数时，任何少于0.5的分数应予舍去，而任何大于或等于0.5的分数则应化为整数。

第11条

理事会的表决程序

1. 每一成员有权投出它所拥有的表决票数，但任何成员都不得将其表决票分开使用。但一个成员可投出不同于上述表决票的、根据本条第2款规定得到授权投出的任何表决票。

2. 任何出口成员都可以书面通知理事会主席授权任何其他出口成员, 任何进口成员也可授权任何其他进口成员, 在理事会任何会议或届会上, 代表其利益并代为投票。

3. 一成员经另一成员授权代投后者根据第10条规定拥有的表决票时, 应按授权成员的指示投票。

4. 弃权的成员应视为没有参加投票。

第12条

理事会的决定和建议

1. 理事会应力求以协商一致方式作出所有决定和提出所有建议。如果未能取得协商一致, 除本协定规定采用特别表决者外, 应以简单分配多数表决作出理事会的所有决定和提出所有建议。

2. 当一成员援用第11条第2款规定的方式在理事会会议上投票, 就本条第1款而言, 该成员应被视为出席并参加表决。

3. 理事会的一切决定和建议必须符合本协定的规定。

第13条

理事会的法定人数

1. 理事会任何一次会议的法定人数应为出口成员过半数和进口成员过半数出席, 而且出席成员拥有的表决票数总和至少应为其所属成员类别表决票总数的三分之二。

2. 如在规定开会之日和第二日均未达到本条第1款规定的法定人数, 第三日及其后的法定人数应为出口成员过半数和进口成员过半数出席, 而且出席成员拥有的表决票数总和为其所属成员类别表决票总数的过半数。

3. 按第11条第2款规定授权他人代表者应视为出席。

第14条

同其他组织的合作

1. 理事会应作出一切适当安排, 同联合国及其专门机构, 如联合国粮食及农业组织和联合国工业发展组织, 以及联合国的附属机构, 如联合国贸易和发展会议、联合国开发计划署、贸发会议与关贸总协定合设的国际贸易中心和联合国环境规划署, 以及适当的其他政府间组织和非政府组织进行协商或合作。

2. 本组织应尽最大可能利用本条第1款提及的机构的设施、服务和专门知识，以避免在实现本协定目标的工作上发生重迭，并加强其活动的互补性和效率。

3. 鉴于贸发会议在国际商品贸易领域中所起的特殊作用，理事会应酌情将其活动和工作计划向贸发会议报告。

第15条

准许观察员参加

理事会可邀请任何非成员国或第14条所指的任何与国际黄麻和黄麻制品贸易或黄麻工业有关的组织，以观察员的身份参加理事会的任何会议。

第16条

执行主任和工作人员

1. 理事会应以特别表决方式任命执行主任。

2. 执行主任的任用条件应根据理事会议事规则确定。

3. 执行主任是本组织的行政首长，他遵照理事会的决定就本协定的管理和实施对理事会负责。

4. 执行主任应按照理事会制订的条例任命工作人员。理事会以特别表决方式决定执行主任可聘用的行政人员、专业人员和一般事务人员的人数。员额的任何变动均由理事会以特别表决方式决定。工作人员对执行主任负责。

5. 执行主任和任何工作人员，都不得在黄麻工业、贸易或有关的商务活动方面拥有任何经济利益。

6. 执行主任和其他工作人员在履行职务时，不得征求或接受任何成员或本组织以外的任何其他当局的指示。他们应避免采取任何可能损害其作为主要是对理事会负责的国际公务员地位的行动。各成员应尊重执行主任和其他工作人员的职责的纯国际性质，不得企图影响他们执行其职责。

第五章 特权和豁免

第17条

特权和豁免

1. 本组织具有法人地位，特别是具有订立契约、取得与处置动产和不动产、以及起诉的能力。

2. 本组织根据与东道国的政府（即孟加拉国政府，本组织的总部目前设在该国）达成的《总部协定》继续开展工作。与东道国政府达成的《总部协定》涉及本组织及其执行主任、工作人员、专家和各成员代表团为履行其职责而在情理上需要的地位、特权及豁免等事项。

3. 若本组织总部迁移到本组织另一成员国家，该成员应尽快同本组织签订总部协定，交由理事会核准。

4. 在本条第3款提到的总部协定签订之前，本组织应请东道国政府在其国家法律允许范围内对本组织支付雇用人员的薪酬和本组织的资产、收入及其他财产，免于课税。

5. 本组织可同一个或多个国家签订关于为本协定顺利执行所需的特权和豁免的协定，交由理事会核准。

6. 总部协定同本协定分别存在。它在下述情况下终止：

- (a) 经东道国政府同本组织协商同意；
- (b) 本组织总部从东道国政府的领土迁离；或
- (c) 本组织停止存在。

第六章 财务

第18条

财务帐户

1. 应设立两个帐户：
 - (a) 行政帐户；
 - (b) 特别帐户。
2. 执行主任应负责管理这些帐户，且理事会应在其议事规则中作出有关规定。

第19条

缴付方式

1. 向行政帐户缴付分摊额应是可自由使用的货币，并不受外汇管制的限制。
2. 向特别帐户缴付资金分摊额应是可自由使用的货币，并不受外汇管制的限制。
3. 理事会也可决定接受对特别帐户的其他形式的捐助，包括通过科学和技术设备或人力的形式，以满足已核准项目的需要。

第 20 条

审计和发表帐目

1. 理事会应任命审计员，审计帐目。

2. 经独立审计的行政帐户和特别帐户报表，应在每一黄麻年度终了后尽早送交各成员，但不迟于黄麻年度终了后六个月，并由理事会酌情在下一届会议审议核准。其后，经审计的帐目的摘要和资产负债表应予发表。

第 21 条

行政帐户

1. 本协定所需行政费用应记入行政帐户，并以各成员按其各自的宪法程序或体制程序缴纳的根据本条第 3、4、5 款评定的年度分摊额支付。

2. 参加理事会、项目委员会以及参加第 3 条第 2 款所指的委员会和工作组的代表团的费用应由有关成员承担。如成员要求本组织提供特别服务，理事会应要求该成员支付此类服务的费用。

3. 理事会应在每一财务年度的下半年核定本组织下一财务年度的行政预算，评定每一成员对该预算的分摊额。

4. 每一成员对每一财务年度行政预算的分摊额，应同该财务年度行政预算核定时该成员在所有成员表决票总数中拥有的票数成比例。为评定分摊额，计算每一成员的表决票数时，不应考虑任何成员的表决权被中止或由此引起的票数重新分配。

5. 本协定生效后加入本组织的任何成员的首次分摊额，应由理事会根据该成员将拥有的表决票数和该财务年度所余时间加以评定，但为其他成员评定的该财务年度分摊额不应因此而改变。

6. 行政预算分摊额应于每一财务年度第一日缴付。在财务年度中间加入本组织的成员，其分摊额应于它们成为成员之日缴付。

7. 如一成员在本条第 6 款规定缴付分摊额之日起四个月后仍未缴清其行政预算分摊额，执行主任应要求该成员尽快缴付。在此要求提出两个月后，如该成员仍未缴付其分摊额，应要求该成员陈述其不能缴付的理由。在应缴付分摊额之日起七个月后，如该成员仍未缴付其分摊额，除理事会以特别表决另作决定外，该成员的表决权应被中止并对其迟缴的分摊额按东道国中央银行利率课以利息，直到缴清时为止。

8. 根据本条第7款规定被中止其权利的成员，仍有责任缴付其分摊额。
9. 任何一年的行政预算结余都应按原先评定的同一比例记为成员政府存款，据以折减下一年之分摊额。

第 2 2 条

特别帐户

1. 特别帐户应设立两个分帐户：
 - (a) 项目前分帐户；
 - (b) 项目分帐户。
2. 项目前分帐户下的一切开支在项目随后获得批准并得到资金后，应由项目分帐户偿还。理事会如果在本协定生效后6个月内未能为项目前分帐户筹到任何资金，则应审查情况，并采取适当行动。
3. 有关具体确定项目的全部收入应存入特别帐户内。这类项目引起的全部费用，包括顾问和专家的薪酬和旅费，均在特别帐户下支付。
4. 特别帐户的可能资金来源是：
 - (a) 商品共同基金第二帐户；
 - (b) 联合国开发计划署、世界银行、亚洲开发银行、美洲开发银行、非洲开发银行等区域和国际金融机构；
 - (c) 自愿捐款。
5. 如果一个或多个成员对某项贷款自愿承担全部义务和责任，理事会应通过特别表决，酌情确定为利用该项贷款筹资的项目作保的条件。本组织对此种贷款不承担义务。
6. 经包括一个或多个成员在内的任何实体同意后，理事会可指定和担保该实体接受为已核准的项目筹资的贷款，并承担有关的全部义务，但本组织应有权监督资源的使用，检查如此筹资的项目的执行情况。但本组织不对个别成员或其他实体所作的保证负责。
7. 任何成员不因其具有本组织成员资格而对另一成员或实体因项目引起的借贷责任负责。
8. 如果有人向本组织提供未指明用途的自愿款项，理事会可以接受此种资金。这种款项可用于项目前的活动，也可用于核准的项目。

9. 执行主任应依照理事会决定的条件, 努力为理事会核准的项目寻求充足而有保证的资金。

10. 特别帐户资金只能用于核准的项目或项目前活动。

11. 对特定的核准项目的捐款, 除非理事会同捐款者协议后另作决定, 否则只能用于原来计划资助的项目。项目完成之后, 本组织应将剩余的资金, 按照每个捐款者在原来对此项目的总捐款额中所占的份额, 按比例归还每个捐款者, 除非该捐款人另有协议。

12. 理事会可视情况对特别帐户的筹资问题进行审查。

第七章 与商品共同基金的关系

第 2 3 条

与商品共同基金的关系

本组织应按照设立商品共同基金的协定规定的原则, 充分利用共同基金的设施, 适用时包括与之达成可相互接受的协定。

第八章 业务活动

第 2 4 条

项 目

1. 为实现第 1 条所规定的目标, 理事会应根据第 1 4 条第 1 款规定, 不断地认明并作出安排拟订和执行可包括人力资源开发在内的研究和发展、拓展市场和降低成本方面的项目, 以及理事会核准的其他有关项目, 并为了确保这些项目的效果, 不断地予以检查、监督和评价。

2. 执行主任应向项目委员会就本条第 1 款所述的项目提出建议。这些建议至少应在项目委员会审议之前两个月散发给所有成员。委员会应在这些建议的基础上, 决定进行哪些项目前活动。执行主任应根据理事会通过的规章, 安排这些项目前活动。

3. 执行主任应将项目前活动的结果, 包括详细的概算、可能的利益、项目期、地点和可能的执行机构等资料, 提交给项目委员会, 并至少应在委员会开会审议之前两个月, 散发给所有成员。

4. 项目委员会应审议这些项目前活动结果, 向理事会提出有关这些项目的建议。

5. 理事会应审议这些建议，通过特别表决，根据第 22 条和第 28 条的规定，决定拟议的筹资项目。

6. 理事会应决定这些项目的相对优先次序。

7. 理事会核准在一成员领土上执行某一项目之前，应先取得该成员的认可。

8. 理事会可通过特别表决，终止它对任何项目的赞助。

第 25 条

研究与发展

研究与发展项目，除其他外，应旨在：

- (a) 提高农业生产率和纤维质量；
- (b) 改善现有产品和新产品的制造工序；
- (c) 寻找新的最终用途和改进现有产品；
- (d) 鼓励更多地和进一步加工黄麻和黄麻制品。

第 26 条

拓展市场

拓展市场项目，除其他外，应旨在保持和扩大现有产品的市场并为新产品寻找市场。

第 27 条

降低成本

有关降低成本的项目，其目的除其他外，应尽可能是改进同农业生产率和纤维质量有关的生产工序和技术，改进同黄麻制造业的劳力、原料和资本费用有关的生产工序和技术，发展和保持黄麻业目前所能得到的关于最有效的工序和技术的资料，供各成员使用。

第 28 条

核准项目的标准

理事会核准项目应根据下列标准：

- (a) 这些项目在目前或将来都应具有对一个以上成员——其中至少需要一个出口成员——有利的潜力，同时也应对整个黄麻经济有利；

- (b) 这些项目应与保持或扩大黄麻和黄麻制品的国际贸易有关；
- (c) 这些项目应有可能在短期或长期内取得有利的经济成果；
- (d) 这些项目设计应符合黄麻和黄麻制品的国际贸易规模；
- (e) 这些项目应有可能改进黄麻和黄麻制品的一般竞争能力或市场前景。

第 29 条

项目委员会

1. 兹设立项目委员会（以下称“委员会”），对理事会负责，并在理事会的总指导下工作。
2. 委员会应对所有成员开放参加。委员会议事规则、表决票分配和表决程序均与理事会的相同，细节经必要的修订。委员会一般每年应举行两次会议。但若理事会要求，也可举行更多次会议。
3. 委员会的职责如下：
 - (a) 审议第 24 条所指的项目建议，并作技术鉴定和评估；
 - (b) 决定项目前活动；并
 - (c) 向理事会提出关于项目的建议。

第九章 审议同黄麻和黄麻制品有关的重要问题

第 30 条

审议稳定化、同合成品的竞争以及其他问题

1. 理事会应不断审议稳定黄麻和黄麻制品出口的价格和供应问题，以便寻找解决这些问题的办法。审议之后，议定的解决办法如需要采取本协定未明文规定的措施，则必须按照第 42 条规定，对本协定提出一项修正案加以执行。
2. 理事会应审查有关黄麻和黄麻制品与合成品和代用品之间的竞争问题。
3. 理事会应作出安排，继续审议有关黄麻和黄麻制品的其他重要问题。

第十章 统计、研究和资料

第 3 1 条

统计、研究和资料

1. 理事会应同第 1 4 条第 1 款提及的机构作出一切适当安排, 以确保取得关于影响黄麻和黄麻制品的一切因素的最新可靠数据和资料。本组织应收集和整理为执行本协定所需的关于黄麻、黄麻制品、合成品和代用品在生产、贸易、供应、储存、消费和价格方面的统计资料, 必要时并予发表。

2. 成员应在合理时间内, 在不违反其本国法令的情况下, 尽最大可能提供统计数字和资料。

3. 理事会应作出安排对世界黄麻经济的趋向及其短期和长期问题进行研究。

4. 理事会应保证所发表的资料绝不损害生产、加工或销售黄麻、黄麻制品、合成品和代用品的个人或公司的业务机密。

5. 理事会应采取据认为必要的措施, 宣传黄麻和黄麻制品并提供与此有关的信息。

第 3 2 条

年度报告及评价和审查报告

1. 理事会应在每一黄麻年度结束后六个月内公布一份有关本组织活动情况的年度报告以及它认为适当的其他资料。

2. 理事会应每年评价和审查世界黄麻情况及前景, 其中包括同合成品及代用品进行竞争的状况, 并应将审查结果通知各成员。

3. 进行审查时应参照成员所提供的有关黄麻和黄麻制品以及合成品和代用品的各国生产、储存、进出口、消费和价格的资料, 以及理事会直接地或是通过联合国系统适当的机构, 包括贸发会议、粮农组织, 以及适当的政府间组织和非政府组织, 获得的其他资料。

第十一章 其他规定

第 3 3 条

控诉和争端

关于某一成员没有履行本协定规定的义务的任何控诉和任何关于本协定的解释或适用的争端均应提交理事会裁决。理事会对这些事项的裁决应为最后的和具有约束力的。

第 3 4 条

成员的一般义务

1. 成员应在本协定有效期内，作出最大努力，互相合作，促进本协定宗旨的实现，并避免采取与本协定宗旨相抵触的行动。

2. 成员应承认理事会根据本协定的条款所作的一切决定均具有约束力，并应设法避免采取可能限制或违反这些决定的措施。

3. 成员由执行本协定而引起的对本组织或第三方的责任应限于根据第六章规定在分摊额方面的义务。

第 3 5 条

免除义务

1. 凡因本协定未明文规定的特殊情况、紧急情况或不可抗力造成的情况时，理事会在接受某一成员说明为什么不能履行本协定规定的某项义务的理由后，有必要得以特别表决免除该成员的该项义务。

2. 理事会根据本条第 1 款免除某一成员的某项义务时，应明确说明免除该成员该项目义务的条件和期限，以及准予免除的理由。

第 3 6 条

差别和补救措施

1. 因根据本协定采取的措施而使其利益受到不利影响的发展中进口成员，可要求理事会采取适当的差别和补救措施。理事会应考虑根据联合国贸易和发展会议第 93(IV)号决议第三节第 3 段和第 4 段的规定，采取适当的措施。

2. 理事会应在不损害其他出口成员利益的情况下,在一切活动方面对一个特殊的最不发达出口成员的需要给予特别照顾。

第十二章 最后条款

第 37 条

签字、批准、接受和核准

1. 本协定自 1990 年 1 月 1 日起至 1990 年 12 月 31 日止,在联合国总部对应邀参加 1989 年联合国黄麻和黄麻制品会议的各国政府开放签字。

2. 本条第 1 款提到的任何政府:

- (a) 可在签署本协定时,声明一经签字,即表示同意受本协定的约束;
- (b) 可在签署本协定后,通过向保管人交存相应文书,批准、接受或核准本协定。

第 38 条

保管人

兹指定联合国秘书长为本协定的保管人。

第 39 条

暂时适用的通知

1. 有意批准、接受或核准本协定的签字政府,或理事会已为它规定加入条件、但尚未能交存文书的政府,可随时通知保管人,表示它将在本协定根据第 40 条生效时,或如果本协定已经生效,在某一指定的日期,暂时适用本协定。在通知暂时适用时,每一个政府应声明它是出口成员还是进口成员。

2. 某一国政府如根据本条第 1 款发出通知,表示它将在本协定生效时,或如果本协定已经生效,在某一指定的日期,开始适用本协定,那么,它应从那时起成为本组织的暂时成员,直至它交存批准书、接受书、核准书或加入书并成为正式成员时为止。

第 4 0 条

生 效

1. 本协定应于 1991 年 1 月 1 日或其后任何一日正式生效, 如果届时有占本协定附件 A 所列净出口额至少 85% 的三国政府和占本协定附件 B 所列净进口额至少 65% 的 20 国政府已依照第 37 条第 2(a) 款签署本协定, 或已交存批准书、接受书、核准书或加入书。

2. 本协定应于 1991 年 1 月 1 日或在其后任何一日暂时生效, 如果届时有占本协定附件 A 所列净出口额至少 85% 的三国政府和占本协定附件 B 所列净进口额至少 65% 的 20 国政府已依照第 37 条第 2(a) 款签署本协定, 或已交存批准书, 接受书或核准书、或已根据第 39 条通知保管人它们将暂时适用本协定。

3. 如果到 1991 年 1 月 1 日尚未达到本条第 1 款或第 2 款规定的生效条件, 联合国秘书长应邀请已依照第 37 条第 2(a) 款签署本协定, 或已交存批准书、接受书、核准书、或已通知保管人它们将暂时适用本协定的各国政府, 尽早召开会议, 以决定使本协定的全部或一部分在它们之间暂时或确定生效。当本协定根据本款暂时生效时, 决定使本协定的全部或一部分在它们之间暂时生效的各国政府, 应为暂时成员。这些政府可召开会议, 审议形势, 决定本协定是否应在它们之间确定生效, 或者继续暂时生效, 或者终止生效。

4. 对于本协定生效后交存批准书、接受书、核准书或加入书的政府, 本协定应于交存上述文书之日起对该政府生效。

5. 执行主任应在本协定生效后尽早召开理事会第一届会议。

第 4 1 条

加 入

1. 本协定按照理事会规定的条件对所有国家政府开放加入。上述条件应包括交存加入书的时限。对于未能在加入条件中规定的时限内交存加入书的政府, 理事会可延长交存加入书期限。

2. 加入书交存保管人时, 加入即生效。

第 4 2 条

修正案

1. 理事会得以特别表决，向成员建议对本协定的修正案。
2. 理事会应规定成员在某一日期之前通知保管人它们接受修正案。
3. 修正案经代表至少三分之二出口成员、拥有出口成员总票数至少 85% 的成员，以及代表至少三分之二进口成员、拥有进口成员总票数至少 85% 的成员将接受通知送交保管人后 90 日生效。
4. 保管人通知理事会修正案已符合生效的条件后，成员可不受本条第 2 款关于理事会规定日期的限制，仍可通知保管人它们接受修正案，但该项通知须在修正案生效之前发出。
5. 到修正案生效之日尚未通知接受修正案的成员，自生效日起停止为本协定的当事方，除非该成员向理事会证明，它无法及时提出接受通知是由于难以完成宪法或体制的程序，并经理事会决定延长该成员接受修正案的期限。该成员在提出通知接受修正案之前不受修正案的约束。
6. 若理事会按本条第 2 款规定的日期已到，而修正案尚未符合生效所需的条件，则应视为被撤回。

第 4 3 条

退 出

1. 成员可在本协定生效后随时向保管人提出书面的退出通知，退出本协定。该成员应同时将它所采取的行动通知理事会。
2. 退出应于保管人收到通知后 90 日生效。

第 4 4 条

除 名

理事会如认为任何成员没有履行本协定规定的义务，并认为这种违反行为严重危害本协定的实施，得以特别表决将该成员从本协定除名。理事会应立即就此通知保管人。理事会作出决定后一年，该成员停止为本协定的当事方。

第 4 5 条

清算退出或除名的成员或不能接受修正案的成员的帐目

1. 根据本条规定，理事会应决定同因下列原因而停止为本协定当事方的成员清算帐目：
 - (a) 根据第 4 2 条不接受本协定的修正案；
 - (b) 根据第 4 3 条退出本协定；或
 - (c) 根据第 4 4 条从本协定中除名。
2. 理事会应保留停止为本协定当事方的成员向行政帐户缴付的任何分摊额。
3. 根据本条规定得到适当退款的成员，无权分享本组织得自清理的任何收益或任何其他资产。这种成员也无须分担本组织在进行此种退款后所遭受的任何亏损。

第 4 6 条

有效期、延长和终止

1. 本协定生效后的有效期为五年，除非理事会以特别表决按本条规定，延长、重新谈判或终止本协定。
2. 理事会得以特别表决决定延长本协定，但以不超过两次、每次不超过两年为限。
3. 如在本条第 1 款所述五年期结束前，或在本条第 2 款所述延长期结束前，经谈判以一新协定代替本协定，但新协定尚未确定地或暂时地生效，理事会得以特别表决延长本协定，直至新协定暂时或确定生效为止。
4. 如在本协定按本条第 2 或第 3 款延长期间内，一新协定业经谈妥并已生效，已延长的本协定应自新协定生效时终止。
5. 理事会可随时以特别表决，决定终止本协定，终止日期由理事会确定。
6. 尽管本协定已终止，理事会应继续存在，但不得超过 18 个月，以进行包括清算帐目在内的本组织清理工作，并根据特别表决所作出的有关决定，在此期间具有从事清理工作所必需的权力和职责。
7. 理事会应将按照本条所作的任何决定通知保管人。

第 47 条保 留

对本协定任何条款不得作出保留。

为此，下列经正式授权的签署人，谨于所示日期在本协定上签字，以资证明。

本协定于一九八九年十一月三日订于日内瓦，本协定用阿拉伯文、中文、英文、法文、俄文和西班牙文写成，所有文本具有同等效力。

[For the signatures, see p. 348 of this volume — Pour les signatures, voir p. 348 du présent volume.]

附 件 A

为第 40 条目的确定的 1989 年联合国黄麻和黄麻制品
会议参加国黄麻和黄麻制品净出口总额中各出口国所占的份额

	<u>百分比</u>
孟加拉国	61.578
中 国	8.681
印 度	18.869
尼 泊 尔	1.703
泰 国	<u>9.169</u>
<u>合 计</u>	100.000

附件 B

为第 40 条目的确定的 1989 年联合国黄麻和黄麻制品
会议参加国黄麻和黄麻制品净进口总额中
各进口国和进口国集团所占的份额

	<u>百分比</u>
阿尔及利亚	1.443
阿根廷	0.363
澳大利亚	6.905
奥地利	0.143
加拿大	1.311
欧洲经济共同体	24.008
比利时 / 卢森堡	6.200
丹麦	0.242
法国	1.949
德意志联邦共和国	3.128
希腊	0.330
爱尔兰	0.363
意大利	1.399
荷兰	2.434
葡萄牙	0.275
西班牙	1.421
大不列颠及北爱尔兰联合王国	6.267
	<u>百分比</u>
埃及*	2.390
芬兰	0.077
印度尼西亚	2.269

* 未参加会议，但因是国际黄麻组织进口成员，故予以列出。

日本	6.542
摩洛哥	0.815
挪威	0.055
巴基斯坦	12.974
菲律宾	0.066
波兰*	1.795
瑞典	0.044
瑞士	0.198
阿拉伯叙利亚共和国	3.943
土耳其	1.718
美利坚合众国	14.097
苏维埃社会主义共和国联盟	17.610
南斯拉夫*	<u>1.234</u>
<u>合 计</u>	100.000

INTERNATIONAL AGREEMENT¹ ON JUTE AND JUTE PRODUCTS, 1989

PREAMBLE

The Parties to this Agreement,

Recalling the Declaration² and the Programme of Action on the Establishment of a New International Economic Order,³

Recalling resolutions 93 (IV),⁴ 124 (V)⁵ and 155 (VI)⁶ on the Integrated Programme for Commodities adopted by the United Nations Conference on Trade and Development at its fourth, fifth and sixth sessions, and chapter II, section B, of the Final Act of UNCTAD VII,⁷

Recalling further the Substantial New Programme of Action for the 1980s for the Least Developed Countries,⁸ and in particular paragraph 82 thereof,

Recognizing the importance of jute and jute products to the economies of many developing exporting countries,

Considering that close international co-operation in finding solutions to the problems facing this commodity will further the economic development of the exporting countries and strengthen economic co-operation between exporting and importing countries,

Considering the significant contribution made by the International Agreement on Jute and Jute products, 1982,⁹ towards such co-operation between exporting and importing countries,

¹ Came into force provisionally on 12 April 1991, in respect of the following States and Organization which had signed it definitively, or had deposited an instrument of ratification, acceptance or approval, or had notified the Secretary-General that they would apply it provisionally and which had decided to put the Agreement into force provisionally among themselves in whole, in accordance with article 40 (3):

<i>Participant</i>	<i>Date of definitive signature (s) or of deposit of a notification of provisional application (n) or of an instrument of ratification or acceptance (A)</i>	<i>Participant</i>	<i>Date of definitive signature (s) or of deposit of a notification of provisional application (n) or of an instrument of ratification or acceptance (A)</i>
Bangladesh	29 January 1991	Indonesia	3 April 1991
Belgium	22 March 1991 <i>n</i>	Ireland	4 April 1991 <i>n</i>
China	18 July 1990 <i>s</i>	Japan	13 July 1990 <i>A</i>
Denmark	22 March 1991 <i>n</i>	Luxembourg	20 December 1990 <i>n</i>
European Economic Community	22 March 1991 <i>n</i>	Netherlands	22 March 1991 <i>n</i>
Finland	20 March 1991 <i>n</i>	Norway	28 December 1990
France	20 December 1990 <i>n</i>	Pakistan	30 January 1991
Germany	22 March 1991 <i>n</i>	Spain	22 March 1991 <i>n</i>
Greece	22 March 1991 <i>n</i>	Sweden	20 March 1991
India	17 September 1990	Switzerland	9 November 1990 <i>s</i>
		United States of America	31 December 1990 <i>A</i>

² UN. *Official Records of the General Assembly, Sixth Special Session, Supplement No. 1 (A/9559)*, p. 3.

³ *Ibid.*, p. 5.

⁴ United Nations. *Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Nairobi*, vol. I. *Report and Annexes*, p. 6.

⁵ *Ibid.*, *Fifth Session, Manila*, vol. I. *Report and Annexes*, p. 9.

⁶ *Ibid.*, *Sixth Session, Belgrade*, vol. I. *Report and Annexes*, p. 10.

⁷ *Ibid.*, *Seventh Session, Geneva*, vol. I. *Report and Annexes*, p. 6.

⁸ United Nations Conference on the Least Developed Countries, *Report by the Secretary-General of the Conference, Paris, 1st September 1981*, A/CONF.104/7/Add.3, p. 1.

⁹ United Nations, *Treaty Series*, vol. 1346, p. 59.

Have agreed as follows:

CHAPTER I. OBJECTIVES

Article 1. OBJECTIVES

1. For the benefit of both exporting and importing members, and with a view to achieving the relevant objectives adopted by the United Nations Conference on Trade and Development in its resolutions 93 (IV), 124 (V) and 155 (VI) on the Integrated Programme for Commodities and taking account of its resolution 98 (IV)¹ and chapter II, section B, of the Final Act of UNCTAD VII, the objectives of the International Agreement on Jute and Jute Products, 1989 (hereinafter referred to as “this Agreement”), shall be:

- (a) To provide an effective framework for co-operation and consultation between exporting and importing members with regard to the development of the jute economy;
- (b) To promote the expansion and diversification of international trade in jute and jute products;
- (c) To improve the structural conditions in the jute market;
- (d) To give environmental aspects due consideration in activities of the Organization, particularly by creating awareness of the beneficial effects of the use of jute as a natural product;
- (e) To enhance the competitiveness of jute and jute products;
- (f) To maintain and enlarge existing markets as well as to develop new markets for jute and jute products;
- (g) To improve market intelligence with a view to ensuring greater transparency in the international jute market;
- (h) To develop new end-uses of jute including new jute products with a view to enlarging the demand for jute;
- (i) To encourage increased and further processing of jute and jute products in both importing and exporting countries;
- (j) To develop production of jute with a view to improving, *inter alia*, its unit yield and its quality for the benefit of importing and exporting countries;
- (k) To develop production of jute products with a view to improving, *inter alia*, their quality and reducing their cost of production;
- (l) To develop production, export and import of jute and jute products as regards quantity so as to meet the requirements of world demand and supply.

2. The objectives referred to in paragraph 1 of this article should be met, in particular, by means of:

- (a) Projects of research and development, market promotion and cost reduction, including human resources development;
- (b) Collation and dissemination of information, including market information, relating to jute and jute products;

¹ United Nations, *Proceedings of the United Nations Conference on Trade and Development, Fourth Session, Nairobi*, vol. I, *Report and Annexes*, p. 22.

- (c) Consideration of important issues concerning jute and jute products, such as the questions of stabilization of prices and supplies and of competition with synthetics and substitutes;
- (d) Undertaking studies of trends in the short- and long-term problems of the world jute economy.

CHAPTER II. DEFINITIONS

Article 2. DEFINITIONS

For the purpose of this Agreement:

(1) “Jute” means raw jute, kenaf and other allied fibres, including *Urena lobata*, *Abutilon avicennae* and *Cephalonema polyandrum*;

(2) “Jute products” means products made wholly or almost wholly of jute, or products whose largest component by weight is jute;

(3) “Member” means a Government or an intergovernmental organization as provided in article 5 which has consented to be bound by this Agreement provisionally or definitively;

(4) “Exporting member” means a member whose exports of jute and jute products exceed its imports of jute and jute products and which has declared itself to be an exporting member;

(5) “Importing member” means a member whose imports of jute and jute products exceed its exports of jute and jute products and which has declared itself to be an importing member;

(6) “Organization” means the International Jute Organization referred to in article 3;

(7) “Council” means the International Jute Council established in accordance with article 6;

(8) “Special vote” means a vote requiring at least two thirds of the votes cast by exporting members present and voting and at least two thirds of the votes cast by importing members present and voting, counted separately, on condition that these votes are cast by a majority of exporting members and by at least four importing members present and voting;

(9) “Simple distributed majority vote” means a vote requiring more than half of the total votes of exporting members present and voting and more than half of the total votes of importing members present and voting counted separately. The votes required for exporting members must be cast by a majority of exporting members present and voting;

(10) “Financial year” means the period from 1 July to 30 June inclusive;

(11) “Jute year” means the period from 1 July to 30 June inclusive;

(12) “Host Government” means the Government of the country in which the headquarters of the Organization is located;

(13) “Exports of jute” or “exports of jute products” means any jute or jute products which leave the customs territory of any member; and “imports of jute” or “imports of jute products” means any jute or jute products which enter the customs territory of any member, provided that, for the purposes of these

definitions, customs territory shall, in the case of a member which comprises more than one customs territory, be deemed to refer to the combined customs territories of that member; and

(14) “Freely usable currencies” means the deutsche mark, the French franc, the Japanese yen, the pound sterling, the United States dollar and any other currency which has been designated from time to time by a competent international monetary organization as being in fact widely used to make payments for international transactions and widely traded in the principal exchange markets.

CHAPTER III. ORGANIZATION AND ADMINISTRATION

Article 3. HEADQUARTERS, STRUCTURE AND CONTINUATION OF THE INTERNATIONAL JUTE ORGANIZATION

1. The International Jute Organization, established under the International Agreement on Jute and Jute Products, 1982, shall continue in being for the purpose of administering the provisions and supervising the operation of this Agreement.

2. The Organization shall function through the International Jute Council and the Committee on Projects as permanent bodies, and the Executive Director and the staff. The Council may, by special vote, establish for specific purposes committees and working groups with specified terms of reference.

3. The headquarters of the Organization shall be in Dhaka, Bangladesh.

4. The headquarters of the Organization shall at all times be located in the territory of a member.

Article 4. MEMBERSHIP IN THE ORGANIZATION

1. There shall be two categories of membership in the Organization, namely:

(a) Exporting; and

(b) Importing.

2. A member may change its category of membership on such conditions as the Council shall establish.

Article 5. MEMBERSHIP BY INTERGOVERNMENTAL ORGANIZATIONS

1. Any reference in this Agreement to “Governments” shall be construed as including the European Economic Community and any other intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to signature, ratification, acceptance or approval, or to notification of provisional application, or to accession, by such intergovernmental organizations.

2. In the case of voting on matters within their competence, such intergovernmental organizations shall vote with a number of votes equal to the total

number of votes attributable to their member States in accordance with article 10. In such cases, the member States of such intergovernmental organizations shall not be entitled to exercise their individual voting rights.

CHAPTER IV. INTERNATIONAL JUTE COUNCIL

Article 6. COMPOSITION OF THE INTERNATIONAL JUTE COUNCIL

1. The highest authority of the Organization shall be the International Jute Council, which shall consist of all the members of the Organization.
2. Each member shall be represented in the Council by one delegate, and may designate alternates and advisers to attend sessions of the Council.
3. An alternate delegate shall be empowered to act and vote on behalf of the delegate during the latter's absence or in special circumstances.

Article 7. POWERS AND FUNCTIONS OF THE COUNCIL

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement.
2. The Council shall, by special vote, adopt such rules and regulations as are necessary to carry out the provisions of this Agreement and are consistent therewith, including its own rules of procedure and the financial and staff regulations of the Organization. Such financial rules and regulations shall govern, *inter alia*, the receipt and expenditure of funds under the Administrative and Special Accounts. The Council may, in its rules of procedure, provide for a procedure whereby it may, without meeting, decide specific questions.
3. The Council shall keep such records as are required for the performance of its functions under this Agreement.

Article 8. CHAIRMAN AND VICE-CHAIRMAN OF THE COUNCIL

1. The Council shall elect for each jute year a Chairman and a Vice-Chairman, who shall not be paid by the Organization.
2. The Chairman and the Vice-Chairman shall be elected, one from among the representatives of exporting members and the other from among the representatives of importing members. These offices shall alternate each year between the two categories of members, provided, however, that this shall not prohibit the re-election of either or both, under exceptional circumstances, by special vote of the Council.
3. In the temporary absence of the Chairman, the Vice-Chairman shall act in his place. In the temporary absence of both the Chairman and the Vice-Chairman or the permanent absence of one or both of them, the Council may elect new officers from among the representatives of the exporting members and/or from among the representatives of the importing members, as the case may be, on a temporary or permanent basis.

Article 9. SESSIONS OF THE COUNCIL

1. As a general rule, the Council shall hold one regular session in each half of the jute year.

2. The Council shall meet in special session whenever it so decides or at the request of:

- (a) The Executive Director, in agreement with the Chairman of the Council; or
- (b) A majority of exporting members or a majority of importing members; or
- (c) Members holding at least 500 votes.

3. Sessions of the Council shall be held at the headquarters of the Organization unless the Council, by special vote, decides otherwise. If on the invitation of any member the Council meets elsewhere than at the headquarters of the Organization, that member shall pay the additional cost of holding the meeting away from headquarters and shall grant privileges and immunities comparable to those provided for similar international conferences.

4. Notice of any session and the agenda, together with documentation mentioned therein, for the session shall be communicated to members by the Executive Director at least 30 days in advance, except in cases of emergency when notice shall be communicated at least seven days in advance.

Article 10. DISTRIBUTION OF VOTES

1. The exporting members shall together hold 1,000 votes and the importing members shall together hold 1,000 votes.

2. The votes of the exporting members shall be distributed as follows: 150 votes shall be divided equally among all exporting members to the nearest whole vote for each member; the remaining votes shall be distributed in proportion to the average volume of their net exports of jute and jute products during the preceding three jute years, provided that the maximum number of votes of any exporting member shall not exceed 450. The surplus votes in excess of the maximum shall be distributed to all exporting members having less than 250 votes individually, in proportion to their trade shares.

3. The votes of importing members shall be distributed as follows: each importing member shall have up to five initial votes provided that the total of initial votes shall not exceed 150. The remaining votes shall be distributed in proportion to the annual average of the volume of their respective net imports of jute and jute products during the three-year period commencing four calendar years prior to the distribution of votes.

4. The Council shall distribute the votes for each financial year at the beginning of the first session of that year in accordance with the provisions of this article. Such distribution shall remain in effect for the rest of that year, except as provided for in paragraph 5 of this article.

5. Whenever the membership of the Organization changes or when any member has its voting rights suspended or restored under any provision of this Agreement, the Council shall redistribute the votes within the affected category or categories of members in accordance with the provisions of this article. The Council shall decide the date on which the redistribution of votes shall become effective.

6. There shall be no fractional votes.

7. In rounding to the nearest whole vote, any fraction less than 0.5 shall be rounded downward and any fraction greater than or equal to 0.5 shall be rounded upward.

Article 11. VOTING PROCEDURE OF THE COUNCIL

1. Each member shall be entitled to cast the number of votes it holds and no member shall be entitled to divide its votes. A member may, however, cast differently from such votes any votes which it is authorized to cast under paragraph 2 of this article.

2. By written notification to the Chairman of the Council, any exporting member may authorize any other exporting member, and any importing member may authorize any other importing member, to represent its interests and to cast its votes at any meeting or session of the Council.

3. A member authorized by another member to cast the votes held by the authorizing member under article 10 shall cast such votes in accordance with the instructions of the authorizing member.

4. When abstaining, a member shall be deemed not to have cast its votes.

Article 12. DECISIONS AND RECOMMENDATIONS OF THE COUNCIL

1. The Council shall endeavour to take all decisions, and make all recommendations, by consensus. If a consensus is not arrived at, all decisions of the Council shall be taken, and all recommendations shall be made, by a simple distributed majority vote, unless this Agreement provides for a special vote.

2. Where a member avails itself of the provisions of article 11, paragraph 2, and its votes are cast at a meeting of the Council, such member shall, for the purposes of paragraph 1 of this article, be considered as present and voting.

3. All decisions and recommendations of the Council shall be consistent with the provisions of this Agreement.

Article 13. QUORUM FOR THE COUNCIL

1. The quorum for any meeting of the Council shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold at least two thirds of the total votes in their respective categories.

2. If there is no quorum in accordance with paragraph 1 of this article on the day fixed for the meeting and on the following day, the quorum on the third day and thereafter shall be the presence of a majority of exporting members and a majority of importing members, provided that such members hold a majority of the total votes in their respective categories.

3. Representation in accordance with article 11, paragraph 2, shall be considered as presence.

Article 14. CO-OPERATION WITH OTHER ORGANIZATIONS

1. The Council shall make whatever arrangements are appropriate for consultation or co-operation with the United Nations, its specialized agencies such as the Food and Agriculture Organization of the United Nations and the United Nations Industrial Development Organization, and its subsidiary bodies such as the United Nations Conference on Trade and Development, the United Nations Development Programme, the International Trade Centre, UNCTAD/GATT and the United Nations Environment Programme, and with other intergovernmental and non-governmental organizations as may be appropriate.

2. The Organization shall, to the maximum extent possible, utilize the facilities, services and expertise of the bodies mentioned under paragraph 1 of this article in order to avoid duplication of efforts in achieving the objectives of this Agreement and to enhance the complementarity and the efficiency of its activities.

3. The Council, bearing in mind the particular role of UNCTAD in the field of international commodity trade, shall, as appropriate, keep that organization informed of its activities and programmes of work.

Article 15. ADMISSION OF OBSERVERS

The Council may invite any non-member country or any of the organizations referred to in article 14 concerned with international trade in jute and jute products or with the jute industry to attend as observers any of the meetings of the Council.

Article 16. EXECUTIVE DIRECTOR AND STAFF

1. The Council shall, by special vote, appoint the Executive Director.

2. The terms and conditions of appointment of the Executive Director shall be determined under the rules of procedure of the Council.

3. The Executive Director shall be the chief administrative officer of the Organization and shall be responsible to the Council for the administration and operation of this Agreement in accordance with the decisions of the Council.

4. The Executive Director shall appoint the staff in accordance with the regulations established by the Council. The Council shall, by special vote, decide on the number of executive, professional and general service staff the Executive Director may appoint. Any changes in the number of posts shall be decided by the Council by special vote. The staff shall be responsible to the Executive Director.

5. Neither the Executive Director nor any member of the staff shall have any financial interest in the jute industry or trade, or associated commercial activities.

6. In the performance of their duties, the Executive Director and other staff shall not seek or receive instruction from any member or from any other authority external to the Organization. They shall refrain from any action which might reflect on their positions as international officials ultimately responsible to the Council. Each member shall respect the exclusively international character of the responsibilities of the Executive Director and other staff and shall not seek to influence them in the discharge of their responsibilities.

CHAPTER V. PRIVILEGES AND IMMUNITIES

Article 17. PRIVILEGES AND IMMUNITIES

1. The Organization shall have legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

2. The Organization shall continue to operate under the Headquarters Agreement with the host Government (which is the Government of Bangladesh, where the headquarters of the Organization is currently located). The Headquarters Agreement with the host Government relates to such items as status,

privileges and immunities of the Organization, of its Executive Director, its staff and experts, and of delegations of members, as are reasonably necessary for the purpose of discharging their functions.

3. If the headquarters of the Organization is moved to another country which is a member of the Organization, that member shall, as soon as possible, conclude with the Organization a headquarters agreement to be approved by the Council.

4. Pending the conclusion of the headquarters agreement referred to in paragraph 3 of this article, the Organization shall request the host Government to grant, within the limits of its national legislation, exemption from taxation on remuneration paid by the Organization to its employees, and on the assets, income and other property of the Organization.

5. The Organization may conclude, with one or more countries, agreements to be approved by the Council relating to such privileges and immunities as may be necessary for the proper functioning of this Agreement.

6. The Headquarters Agreement shall be independent of this Agreement. It shall, however, terminate:

- (a) By agreement between the host Government and the Organization;
- (b) In the event of the headquarters of the Organization being moved from the country of the host Government; or
- (c) In the event of the Organization ceasing to exist.

CHAPTER VI. FINANCE

Article 18. FINANCIAL ACCOUNTS

1. There shall be established two accounts:

- (a) The Administrative Account; and
- (b) The Special Account.

2. The Executive Director shall be responsible for the administration of these accounts and the Council shall make provision in its rules of procedure therefor.

Article 19. FORMS OF PAYMENT

1. Contributions to the Administrative Account shall be payable in freely usable currencies and shall be exempt from foreign exchange restrictions.

2. Financial contributions to the Special Account shall be payable in freely usable currencies and shall be exempt from foreign exchange restrictions.

3. The Council may also decide to accept other forms of contributions to the Special Account, including scientific and technical equipment or manpower, to meet the requirements of approved projects.

Article 20. AUDIT AND PUBLICATION OF ACCOUNTS

1. The Council shall appoint auditors for the purpose of auditing its books of account.

2. An independently audited statement of the Administrative Account and of the Special Account shall be made available to members as soon as possible after the close of each financial year, but not later than six months after that date, and be considered for approval by the Council at its next session, as appropriate. A summary of the audited accounts and balance sheet shall thereafter be published.

Article 21. ADMINISTRATIVE ACCOUNT

1. The expenses necessary for the administration of this Agreement shall be brought into the Administrative Account and shall be met by annual contributions from members in accordance with their respective constitutional or institutional procedures assessed in accordance with paragraphs 3, 4 and 5 of this article.

2. The expenses of delegations to the Council, the Committee on Projects and to the committees and working groups referred to in article 3, paragraph 2, shall be met by the members concerned. In cases where a member requests special services from the Organization, the Council shall require that member to pay the costs of such services.

3. During the second half of each financial year, the Council shall approve the administrative budget of the Organization for the following financial year and shall assess the contribution of each member to that budget.

4. The contribution of each member to the administrative budget for each financial year shall be in the proportion which the number of its votes at the time the administrative budget for that financial year is approved bears to the total votes of all the members. In assessing contributions, the votes of each member shall be calculated without regard to the suspension of any member's voting rights or any redistribution of votes resulting therefrom.

5. The initial contribution of any member joining the Organization after the entry into force of this Agreement shall be assessed by the Council on the basis of the number of votes to be held by it and the period remaining in the current financial year, but the assessment made upon other members for the current financial year shall not thereby be altered.

6. Contributions to the administrative budget shall become due on the first day of each financial year. Contributions of members in respect of the financial year in which they join the Organization shall be due on the date on which they become members.

7. If a member has not paid its full contribution to the administrative budget within four months after such contribution becomes due in accordance with paragraph 6 of this article, the Executive Director shall request that member to make payment as quickly as possible. If that member has still not paid its contribution within two months after such request, that member shall be requested to state the reasons for its inability to make payment. If at the expiry of seven months from the due date of contribution that member has still not paid its contribution, its voting rights shall be suspended and an interest charge shall be levied on its late contribution at the central bank rate of the host country until such time as it has paid in full its contribution, unless the Council, by special vote, decides otherwise.

8. A member whose rights have been suspended under paragraph 7 of this article shall in particular remain liable to pay its contribution.

9. The unspent balance of the administrative budget of any year shall be credited to member Governments as a reduction in the following year's contributions in the same proportion as originally assessed.

Article 22. SPECIAL ACCOUNT

1. There shall be established two sub-accounts under the Special Account:

- (a) The Pre-Project Sub-Account; and
- (b) The Project Sub-Account.

2. All expenditures for the Pre-Project Sub-Account shall be reimbursed from the Project Sub-Account if projects are subsequently approved and funded. If within six months of the entry into force of this Agreement the Council does not receive any funds for the Pre-Project Sub-Account, it shall review the situation and take appropriate action.

3. All receipts pertaining to specific identifiable projects shall be brought into the Special Account. All expenditures incurred on such projects, including remuneration and travel expenses of consultants and experts, shall be charged to the Special Account.

4. The possible sources of finance for the Special Account shall be:

- (a) The Second Account of the Common Fund for Commodities;¹
- (b) Regional and international financial institutions, namely, the United Nations Development Programme, the World Bank, the Asian Development Bank, the Inter-American Development Bank and the African Development Bank, etc.; and
- (c) Voluntary contributions.

5. The Council shall, by special vote, establish terms and conditions on which it would, when and where appropriate, sponsor projects for loan financing, where a member or members have voluntarily assumed full obligations and responsibilities for such loans. The Organization shall have no obligations for such loans.

6. The Council may nominate and sponsor any entity with the consent of that entity, including a member or members, to receive loans for the financing of approved projects and to undertake all the obligations involved, except that the Organization shall reserve to itself the right to monitor the use of resources and to follow up on the implementation of projects so financed. However, the Organization shall not be responsible for guarantees given by individual members or other entities.

7. No member shall be responsible by reason of its membership in the Organization for any liability arising from borrowing or lending by any other member or entity in connection with projects.

8. In the event that voluntary unearmarked funds are offered to the Organization, the Council may accept such funds. Such funds may be utilized for pre-project activities as well as for approved projects.

¹ United Nations, *Treaty Series*, vol. 1538, No. 1-26691.

9. The Executive Director shall endeavour to seek, on such terms and conditions as the Council may decide, adequate and assured finance for projects approved by the Council.

10. The resources of the Special Account shall be used only for approved projects or for pre-project activities.

11. Contributions for specified approved projects shall be used only for the projects for which they were originally intended unless otherwise decided by the Council in agreement with the contributor. After the completion of a project, the Organization shall return to each contributor for specific projects the balance of any funds remaining *pro rata* to each contributor's share in the total of the contributions originally made available for financing that project, unless otherwise agreed to by the contributor.

12. The Council may, when appropriate, review the financing of the Special Account.

CHAPTER VII. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

Article 23. RELATIONSHIP WITH THE COMMON FUND FOR COMMODITIES

The Organization shall take full advantage of the facilities of the Common Fund for Commodities, including, if applicable, entering into a mutually acceptable agreement with the Common Fund in accordance with the principles set out in the Agreement establishing the Common Fund for Commodities.

CHAPTER VIII. OPERATIONAL ACTIVITIES

Article 24. PROJECTS

1. In order to achieve the objectives set out in article 1, the Council shall, on a continuing basis and in accordance with the provisions of article 14, paragraph 1, identify, arrange for the preparation and implementation of, and, with a view to ensuring their effectiveness, follow up, monitor and evaluate projects in the fields of research and development, market promotion and cost reduction, which may include human resources development, and other relevant projects approved by the Council.

2. The Executive Director shall submit proposals on projects referred to in paragraph 1 of this article to the Committee on Projects. Such proposals shall be circulated to all members at least two months before the session of the Committee at which they are to be considered. On the basis of these proposals, the Committee shall decide which pre-project activities shall be undertaken. Such pre-project activities shall be arranged by the Executive Director in accordance with rules and regulations to be adopted by the Council.

3. The results of the pre-project activities, including detailed costings, possible benefits, duration, location and possible executing agencies, shall be submitted by the Executive Director to the Committee after circulation to all members at least two months before the session of the Committee at which they are to be considered.

4. The Committee shall consider the results of such pre-project activities and make recommendations on the projects to the Council.

5. The Council shall consider the recommendations and shall, by special vote, decide on the proposed projects for financing in accordance with article 22 and article 28.

6. The Council shall decide on the relative priorities of projects.

7. The Council shall obtain the approval of a member before approving a project in the territory of that member.

8. The Council may, by special vote, terminate its sponsorship of any project.

Article 25. RESEARCH AND DEVELOPMENT

Projects relating to research and development should, *inter alia*, be aimed at:

- (a) Improving agricultural productivity and fibre quality;
- (b) Improving manufacturing processes for existing and new products;
- (c) Finding new end-uses and improving existing products;
- (d) Encouraging increased and further processing of jute and jute products.

Article 26. MARKET PROMOTION

Projects relating to market promotion should, *inter alia*, be aimed at the maintenance and expansion of markets for existing products and finding markets for new products.

Article 27. COST REDUCTION

The projects relating to cost reduction should, *inter alia*, be aimed at, in so far as appropriate, improving processes and techniques relating to agricultural productivity and fibre quality, as well as improvement of processes and techniques relating to labour, material and capital costs in the jute manufacturing industry, and developing and maintaining, for the use of members, information on the most efficient processes and techniques currently available to the jute economy.

Article 28. CRITERIA FOR APPROVAL OF PROJECTS

Approval of projects by the Council shall be based on the following criteria:

- (a) They shall have the potential of benefiting, at present or in the future, more than one member, of which at least one is an exporting member, and be of benefit to the jute economy as a whole;
- (b) They shall be related to the maintenance or expansion of international trade in jute and jute products;
- (c) They shall offer prospects for favourable economic results in relation to costs in the short term or in the long term;
- (d) They shall be designed to be consistent with the size of the international trade in jute and jute products;
- (e) They shall have the potential for improving the general competitiveness or market prospects of jute and jute products.

Article 29. COMMITTEE ON PROJECTS

1. A Committee on Projects (hereinafter referred to as “the Committee”) is hereby established. It shall be responsible to, and work under the general direction of, the Council.

2. Participation in the Committee shall be open to all members. The rules of procedure as well as the distribution of votes and voting procedure of the Committee shall be those of the Council *mutatis mutandis*. The Committee shall normally meet twice a year. It may, however, meet more frequently at the request of the Council.

3. The functions of the Committee shall be:

- (a) To consider and technically appraise and evaluate project proposals referred to in article 24;
- (b) To decide on pre-project activities; and
- (c) To make recommendations to the Council relating to projects.

CHAPTER IX. CONSIDERATION OF IMPORTANT ISSUES
CONCERNING JUTE AND JUTE PRODUCTS

Article 30. CONSIDERATION OF STABILIZATION, COMPETITION
WITH SYNTHETICS AND OTHER ISSUES

1. The Council shall continue consideration of the questions of stabilization of prices and supplies of jute and jute products for export with a view to finding solutions therefor. Following such consideration, any solution agreed upon that entails measures not already explicitly provided for in this Agreement may only be implemented by an amendment of this Agreement pursuant to article 42.

2. The Council shall consider issues relating to competition between jute and jute products on the one hand, and synthetics and substitutes on the other.

3. The Council shall make arrangements for the continuing consideration of other important issues relevant to jute and jute products.

CHAPTER X. STATISTICS, STUDIES AND INFORMATION

Article 31. STATISTICS, STUDIES AND INFORMATION

1. The Council shall make whatever arrangements are appropriate with the bodies mentioned under article 14, paragraph 1, in order to help ensure the availability of recent and reliable data and information on all factors affecting jute and jute products. The Organization shall collect, collate and as necessary publish such statistical information on production, trade, supply, stocks, consumption and prices of jute, jute products, synthetics and substitutes as is necessary for the operation of this Agreement.

2. Members shall furnish statistics and information within a reasonable time to the fullest extent possible not inconsistent with their national legislation.

3. The Council shall arrange to have studies undertaken of the trends and of the short- and long-term problems of the world jute economy.

4. The Council shall ensure that no information published shall prejudice the confidentiality of the operations of persons or companies producing, processing or marketing jute, jute products, synthetics and substitutes.

5. The Council shall take such measures as are considered necessary to give publicity to and information about jute and jute products.

Article 32. ANNUAL REPORT AND REPORT ON ASSESSMENT AND REVIEW

1. The Council shall, within six months of the close of each jute year, publish an annual report on the activities of the Organization and such other information as it considers appropriate.

2. The Council shall annually assess and review the world jute situation and outlook, including the state of competition with synthetics and substitutes, and shall inform members of the results of the review.

3. The review shall be carried out in the light of information supplied by members in relation to national production, stocks, exports and imports, consumption and prices, of jute and jute products and synthetics and substitutes and such other information as may be available to the Council either directly or through the appropriate organizations in the United Nations system, including UNCTAD and FAO, and appropriate intergovernmental and non-governmental organizations.

CHAPTER XI. MISCELLANEOUS

Article 33. COMPLAINTS AND DISPUTES

Any complaint that a member has failed to fulfil its obligations under this Agreement and any dispute concerning the interpretation or application of this Agreement shall be referred to the Council for decision. Decisions of the Council on these matters shall be final and binding.

Article 34. GENERAL OBLIGATIONS OF MEMBERS

1. Members shall for the duration of this Agreement use their best endeavours and co-operate to promote the attainment of its objectives and to avoid action in contradiction to them.

2. Members undertake to accept as binding decisions of the Council under the provisions of this Agreement, and shall seek to refrain from implementing measures which would have the effect of limiting or running counter to them.

3. The liability of members arising from the operation of this Agreement, whether to the Organization or to third parties, shall be limited to the extent of their obligations regarding contributions in accordance with chapter VI.

Article 35. RELIEF FROM OBLIGATIONS

1. Where it is necessary on account of exceptional circumstances or emergency or *force majeure* not expressly provided for in this Agreement, the Council may, by special vote, relieve a member of an obligation under this Agreement if it is satisfied by an explanation from that member regarding the reasons why the obligation cannot be met.

2. The Council, in granting relief to a member under paragraph 1 of this article, shall state explicitly the terms and conditions on which, and the period for which, the member is relieved of such obligation and the reasons for which the relief is granted.

Article 36. DIFFERENTIAL AND REMEDIAL MEASURES

1. Developing importing members whose interests are adversely affected by measures taken under this Agreement may apply to the Council for appropriate differential and remedial measures. The Council shall consider taking appropriate measures in accordance with section III, paragraphs 3 and 4, of resolution 93 (IV) of the United Nations Conference on Trade and Development.

2. Without prejudice to the interests of other exporting members, the Council shall, in all its activities, give special consideration to the needs of a particular least developed exporting member.

CHAPTER XII. FINAL PROVISIONS

Article 37. SIGNATURE, RATIFICATION, ACCEPTANCE AND APPROVAL

1. This Agreement shall be open for signature at United Nations Headquarters from 1 January 1990 to 31 December 1990 inclusive by Governments invited to the United Nations Conference on Jute and Jute Products, 1989.

2. Any Government referred to in paragraph 1 of this article may:

- (a) At the time of signing this Agreement, declare that by such signature it expresses its consent to be bound by this Agreement;
- (b) After signing this Agreement, ratify, accept or approve it by the deposit of an instrument to this effect with the depositary.

Article 38. DEPOSITARY

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 39. NOTIFICATION OR PROVISIONAL APPLICATION

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may, at any time, notify the depositary that it will apply this Agreement provisionally either when it enters into force in accordance with article 40 or, if it is already in force, at a specified date. At the time of its notification of provisional application, each Government shall declare itself to be an exporting member or an importing member.

2. A Government which has notified under paragraph 1 of this article that it will apply this Agreement either when this Agreement enters into force or, if this Agreement is already in force, at a specified date shall, from that time, be a provisional member of the Organization, until it deposits its instrument of ratification, acceptance, approval or accession and thus becomes a member.

Article 40. ENTRY INTO FORCE

1. This Agreement shall enter into force definitively on 1 January 1991 or on any date thereafter, if by that date three Governments accounting for at least 85 per cent of net exports as set out in annex A to this Agreement, and 20 Governments accounting for at least 65 per cent of net imports as set out in annex B to this Agreement, have signed this Agreement pursuant to article 37, para-

graph 2 (a), or have deposited their instruments of ratification, acceptance, approval or accession.

2. This Agreement shall enter into force provisionally on 1 January 1991 or on any date thereafter, if by that date three Governments accounting for at least 85 per cent of net exports as set out in annex A to this Agreement, and 20 Governments accounting for at least 65 per cent of net imports as set out in annex B to this Agreement, have signed this Agreement pursuant to article 37, paragraph 2 (a), or have deposited their instruments of ratification, acceptance or approval, or have notified the depositary under article 39 that they will apply this Agreement provisionally.

3. If the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met on 1 January 1991, the Secretary-General of the United Nations shall invite those Governments which have signed this Agreement pursuant to article 37, paragraph 2 (a), or have deposited instruments of ratification, acceptance or approval, or have notified the depositary that they will apply this Agreement provisionally, to meet at the earliest time practicable and to decide to put this Agreement into force provisionally or definitively among themselves in whole or in part. While this Agreement is in force provisionally under this paragraph, those Governments which have decided to put this Agreement into force provisionally among themselves in whole or in part shall be provisional members. Such Governments may meet to review the situation and decide whether this Agreement shall enter into force definitively among themselves, or continue in force provisionally, or terminate.

4. For any Government that deposits its instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, it shall enter into force for that Government on the date of such deposit.

5. The Executive Director shall convene the first session of the Council as soon as possible after the entry into force of this Agreement.

Article 41. ACCESSION

1. This Agreement shall be open for accession by the Governments of all States upon conditions established by the Council, which shall include a time-limit for the deposit of instruments of accession. The Council may, however, grant extensions of time to Governments which are unable to deposit their instruments of accession by the time-limit set in the conditions of accession.

2. Accession shall be effected by the deposit of an instrument of accession with the depositary.

Article 42. AMENDMENTS

1. The Council may, by special vote, recommend an amendment of this Agreement to the members.

2. The Council shall fix a date by which members shall notify the depositary of their acceptance of the amendment.

3. An amendment shall enter into force 90 days after the depositary has received notifications of acceptance from members constituting at least two thirds of the exporting members and accounting for at least 85 per cent of the votes of the exporting members, and from members constituting at least two thirds of the

importing members and accounting for at least 85 per cent of the votes of the importing members.

4. After the depositary informs the Council that the requirements for entry into force of the amendment have been met, and notwithstanding the provisions of paragraph 2 of this article relating to the date fixed by the Council, a member may still notify the depositary of its acceptance of the amendment, provided that such notification is made before the entry into force of the amendment.

5. Any member which has not notified its acceptance of an amendment by the date on which such amendment enters into force shall cease to be a party to this Agreement as from that date, unless such member has satisfied the Council that its acceptance could not be obtained in time owing to difficulties in completing its constitutional or institutional procedures, and the Council decides to extend the period for acceptance of the amendment for that member. Such member shall not be bound by the amendment before it has notified its acceptance thereof.

6. If the requirements for the entry into force of the amendment have not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

Article 43. WITHDRAWAL

1. A member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving written notice of withdrawal to the depositary. That member shall simultaneously inform the Council of the action it has taken.

2. Withdrawal shall become effective 90 days after the notice is received by the depositary.

Article 44. EXCLUSION

If the Council decides that any member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by special vote, exclude that member from this Agreement. The Council shall immediately so notify the depositary. One year after the date of the Council's decision, that member shall cease to be a party to this Agreement.

Article 45. SETTLEMENT OF ACCOUNTS WITH WITHDRAWING OR EXCLUDED MEMBERS OR MEMBERS UNABLE TO ACCEPT AN AMENDMENT

1. In accordance with this article, the Council shall determine any settlement of accounts with a member which ceases to be a party to this Agreement owing to:

- (a) Non-acceptance of an amendment to this Agreement under article 42;
- (b) Withdrawal from this Agreement under article 43; or
- (c) Exclusion from this Agreement under article 44.

2. The Council shall retain any contribution paid to the Administrative Account by a member which ceases to be a party to this Agreement.

3. A member which has received an appropriate refund under this article shall not be entitled to any share of the proceeds of liquidation or the other assets

of the Organization. Nor shall such a member be liable for any deficit incurred by the Organization after such refund has been made.

Article 46. DURATION, EXTENSION AND TERMINATION

1. This Agreement shall remain in force for a period of five years after its entry into force unless the Council, by special vote, decides to extend, renegotiate or terminate it in accordance with the provisions of this article.

2. The Council may, by special vote, decide to extend this Agreement for not more than two periods of two years each.

3. If, before the expiry of the five-year period referred to in paragraph 1 of this article, or before the expiry of an extension period referred to in paragraph 2 of this article, as the case may be, a new agreement to replace this Agreement has been negotiated but has not yet entered into force either definitively or provisionally, the Council may, by special vote, extend this Agreement until the provisional or definitive entry into force of the new agreement.

4. If a new agreement is negotiated and enters into force during any period of extension of this Agreement under paragraph 2 or paragraph 3 of this article, this Agreement, as extended, shall terminate upon the entry into force of the new agreement.

5. The Council may at any time, by special vote, decide to terminate this Agreement with effect from such date as it may determine.

6. Notwithstanding the termination of this Agreement, the Council shall continue in being for a period not exceeding 18 months to carry out the liquidation of the Organization, including the settlement of accounts, and, subject to relevant decisions to be taken by special vote, shall have during that period such powers and functions as may be necessary for these purposes.

7. The Council shall notify the depositary of any decision taken under this article.

Article 47. RESERVATIONS

Reservations may not be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva, this third day of November, one thousand nine hundred and eighty-nine, the texts of this Agreement in the Arabic, Chinese, English, French, Russian and Spanish languages being equally authentic.

[For the signatures, see p. 348 of this volume.]

ANNEX A

SHARES OF INDIVIDUAL EXPORTING COUNTRIES IN TOTAL NET EXPORTS OF JUTE AND JUTE PRODUCTS OF COUNTRIES PARTICIPATING IN THE UNITED NATIONS CONFERENCE ON JUTE AND JUTE PRODUCTS, 1989, AS ESTABLISHED FOR THE PURPOSES OF ARTICLE 40

	<i>Percentage</i>
Bangladesh.....	61.578
China.....	8.681
India.....	18.869
Nepal.....	1.703
Thailand.....	9.169
TOTAL	100.000

ANNEX B

SHARES OF INDIVIDUAL IMPORTING COUNTRIES AND GROUPS OF COUNTRIES IN TOTAL NET IMPORTS OF JUTE AND JUTE PRODUCTS OF COUNTRIES PARTICIPATING IN THE UNITED NATIONS CONFERENCE ON JUTE AND JUTE PRODUCTS, 1989, AS ESTABLISHED FOR THE PURPOSES OF ARTICLE 40

	<i>Percentage</i>
Algeria	1.443
Argentina	0.363
Australia	6.905
Austria	0.143
Canada	1.311
European Economic Community:	24.008
Belgium/Luxembourg	6.200
Denmark	0.242
France	1.949
Germany, Federal Republic of	3.128
Greece	0.330
Ireland	0.363
Italy	1.399
Netherlands	2.434
Portugal	0.275
Spain	1.421
United Kingdom of Great Britain and Northern Ireland	6.267
Egypt ^(*)	2.390
Finland	0.077
Indonesia	2.269
Japan	6.542
Morocco	0.815
Norway	0.055
Pakistan	12.974
Philippines	0.066
Poland ^(*)	1.795
Sweden	0.044
Switzerland	0.198
Syrian Arab Republic	3.943
Turkey	1.718
United States of America	14.097
Union of Soviet Socialist Republics	17.610
Yugoslavia ^(*)	1.234
TOTAL	100.000

(*) Not participating in the Conference but included because it is an importing member of the International Jute Organization.

ACCORD¹ INTERNATIONAL DE 1989 SUR LE JUTE ET LES ARTICLES EN JUTE

PRÉAMBULE

Les Parties au présent Accord,

Rappelant la Déclaration² et le Programme d'action concernant l'instauration d'un nouvel ordre économique international³,

Rappelant les résolutions 93 (IV)⁴, 124 (V)⁵ et 155 (VI)⁶, relatives au programme intégré pour les produits de base, que la Conférence des Nations Unies sur le commerce et le développement a adoptées à sa quatrième, cinquième et sixième sessions, et le chapitre II, section B, de l'Acte final de la septième session de la Conférence⁷,

Rappelant en outre le nouveau programme substantiel d'action pour les années 80, en faveur des pays les moins avancés, et en particulier son paragraphe 82⁸,

Reconnaissant l'importance du jute et des articles en jute pour l'économie de nombreux pays en développement exportateurs,

Considérant qu'une coopération internationale étroite à la solution des problèmes posés par ce produit de base favorisera le développement économique des pays exportateurs et renforcera la coopération économique entre pays exportateurs et importateurs,

Considérant que l'Accord international de 1982 sur le jute et les articles en jute⁹ a notablement contribué à cette coopération entre pays exportateurs et importateurs,

¹ Entré en vigueur à titre provisoire le 12 avril 1991 à l'égard des Etats et Organisation suivants qui l'avaient signé définitivement, ou qui avaient déposé un instrument de ratification, d'acceptation ou d'approbation, ou notifié au Secrétaire général qu'ils l'appliqueraient à titre provisoire et qui ont décidé de mettre l'Accord en vigueur entre eux en totalité, conformément aux dispositions du paragraphe 3 de l'article 40 :

Participant	Date		Participant	Date	
	de la signature définitive (s) ou du dépôt de la notification d'application provisoire (n) ou de l'instrument de ratification, ou d'acceptation (A)			de la signature définitive (s) ou du dépôt de la notification d'application provisoire (n) ou de l'instrument de ratification, ou d'acceptation (A)	
Allemagne	22 mars	1991 n	Grèce	22 mars	1991 n
Bangladesh	29 janvier	1991	Inde	17 septembre	1990
Belgique	22 mars	1991 n	Indonésie	3 avril	1991
Chine	18 juillet	1990 s	Irlande	4 avril	1991 n
Communauté économique européenne	22 mars	1991 n	Japon	13 juillet	1990 A
Danemark	22 mars	1991 n	Luxembourg	20 décembre	1990 n
Espagne	22 mars	1991 n	Norvège	28 décembre	1990
Etats-Unis d'Amérique	31 décembre	1990 A	Pakistan	30 janvier	1991
Finlande	20 mars	1991 n	Pays-Bas	22 mars	1991 n
France	20 décembre	1990 n	Suède	20 mars	1991
			Suisse	9 novembre	1990 s

² NU, *Documents officiels de l'Assemblée générale, sixième session spéciale, Supplément n° 1 (A/9559)*, p. 3.

³ *Ibid.*, p. 5.

⁴ Nations Unies, *Actes de la Conférence des Nations Unies sur le commerce et le développement, quatrième session, Nairobi*, vol. I, *Rapport et annexes*, p. 6.

⁵ *Ibid.*, *cinquième session*, Manila, vol. I, *Rapport et annexes*, p. 9.

⁶ *Ibid.*, *sixième session*, Belgrade, vol. I, *Rapport et annexes*, p. 12.

⁷ *Ibid.*, *septième session*, Genève, vol. I, *Rapport et annexes*, p. 6.

⁸ Conférence des Nations Unies sur les pays les moins avancés, *Rapport par le Secrétaire général de la Conférence*, Paris, 1^{er} septembre 1981, A/CONF.104/7/Add.3, p. 3.

⁹ Nations Unies, *Treaty Series*, vol. 1346, p. 59.

Sont convenues de ce qui suit :

CHAPITRE PREMIER. OBJECTIFS

Article premier. OBJECTIFS

1. Dans l'intérêt des deux catégories de membres, exportateurs et importateurs, et en vue d'atteindre les objectifs pertinents adoptés par la Conférence des Nations Unies sur le commerce et le développement dans ses résolutions 93 (IV), 124 (V) et 155 (VI), relatives au programme intégré pour les produits de base, et compte tenu de la résolution 98 (IV)¹ et de la section B du chapitre II de l'Acte final de la septième session de la Conférence, les objectifs de l'Accord international de 1989 sur le jute et les articles en jute (ci-après dénommé « le présent Accord ») sont :

- a) D'offrir un cadre efficace pour la coopération et les consultations entre les membres exportateurs et les membres importateurs en ce qui concerne le développement de l'économie du jute;
- b) De favoriser l'expansion et la diversification du commerce international du jute et des articles en jute;
- c) D'améliorer les caractéristiques structurelles du marché du jute;
- d) De donner à l'environnement toute la place voulue dans les activités de l'Organisation, notamment en faisant prendre conscience des avantages de l'utilisation du jute en tant que produit naturel;
- e) De renforcer la compétitivité du jute et des articles en jute;
- f) De préserver et élargir les marchés existants et d'établir de nouveaux marchés du jute et des articles en jute;
- g) D'améliorer l'information sur le marché en vue d'assurer une plus grande transparence du marché international du jute;
- h) De mettre au point de nouvelles utilisations finales du jute, et notamment de nouveaux articles en jute, en vue d'accroître la demande de jute;
- i) D'encourager une transformation plus poussée et quantitativement plus importante du jute et des articles en jute tant dans les pays importateurs que dans les pays exportateurs;
- j) D'accroître la production de jute en vue, notamment, d'améliorer les rendements et la qualité dans l'intérêt des pays importateurs et des pays exportateurs;
- k) D'accroître la production d'articles en jute en vue, notamment, d'améliorer la qualité de ces articles et d'en réduire les coûts de production;
- l) D'accroître le volume de la production, des exportations et des importations de jute et d'articles en jute de façon à satisfaire aux exigences de la demande mondiale et de l'approvisionnement.

2. Les objectifs énoncés au paragraphe I du présent article devraient être atteints, en particulier, par les moyens suivants :

- a) Projets de recherche-développement, de promotion de ventes et de réduction des coûts, y compris la mise en valeur des ressources humaines;

¹ Nations Unies. *Actes de la Conférence des Nations Unies sur le commerce et le développement, quatrième session*, Nairobi, vol. I. *Rapport et annexes*, p. 23.

- b) Rassemblement et diffusion d'informations relatives au jute et aux articles en jute, et notamment de renseignements sur le marché;
- c) Examen des questions importantes concernant le jute et les articles en jute, comme la question de la stabilisation des prix et des approvisionnements et celle de la concurrence avec les produits synthétiques et les produits de remplacement;
- d) Réalisation d'études sur les tendances qui font apparaître les problèmes à court et à long terme de l'économie mondiale du jute.

CHAPITRE II. DÉFINITIONS

Aux fins du présent Accord :

1) Par « jute », il faut entendre le jute brut, le kénaf et les autres fibres apparentées, y compris *Urena lobata*, *Abutilon avicennae* et *Cephalonema polyandrum*;

2) Par « articles en jute », il faut entendre les produits fabriqués en totalité ou quasi-totalité avec du jute, ou les produits dont l'élément le plus important, en poids, est le jute;

3) Par « membre », il faut entendre un gouvernement ou une organisation intergouvernementale visée à l'article 5, qui a accepté d'être lié par le présent Accord à titre provisoire ou définitif;

4) Par « membre exportateur », il faut entendre un membre qui exporte plus de jute et d'articles en jute qu'il n'en importe et qui s'est déclaré lui-même membre exportateur;

5) Par « membre importateur », il faut entendre un membre qui importe plus de jute et d'articles en jute qu'il n'en exporte et qui s'est déclaré lui-même membre importateur;

6) Par « Organisation », il faut entendre l'Organisation internationale du jute visée à l'article 3;

7) Par « Conseil », il faut entendre le Conseil international du jute institué conformément à l'article 6;

8) Par « vote spécial », il faut entendre un vote requérant les deux tiers au moins des suffrages exprimés par les membres exportateurs présents et votants et les deux tiers au moins des suffrages exprimés par les membres importateurs présents et votants, comptés séparément, à condition que ces suffrages soient exprimés par la majorité des membres exportateurs et par au moins quatre membres importateurs présents et votants;

9) Par « vote à la majorité simple répartie », il faut entendre un vote requérant plus de la moitié du total des suffrages exprimés par les membres exportateurs présents et votants et plus de la moitié du total des suffrages exprimés par les membres importateurs présents et votants, comptés séparément. Les suffrages requis pour les membres exportateurs doivent être exprimés par la majorité des membres exportateurs présents et votants;

10) Par « exercice », il faut entendre la période allant du 1^{er} juillet au 30 juin inclusivement;

11) Par « campagne agricole du jute », il faut entendre la période allant du 1^{er} juillet au 30 juin inclusivement;

12) Par « Gouvernement hôte », il faut entendre le gouvernement du pays où se trouve le siège de l'Organisation;

13) Par « exportations de jute » ou « exportations d'articles en jute », il faut entendre le jute ou les articles en jute qui quittent le territoire douanier d'un membre et, par « importations de jute » ou « importations d'articles en jute », le jute ou les articles en jute qui entrent sur le territoire douanier d'un membre, étant entendu qu'aux fins des présentes définitions le territoire douanier d'un membre qui se compose de plusieurs territoires douaniers est réputé être constitué par ses territoires douaniers combinés; et

14) Par « monnaies librement utilisables », il faut entendre le deutsche mark, le dollar des Etats-Unis, le franc français, la livre sterling et le yen japonais, ainsi que toute autre monnaie éventuellement désignée par une organisation monétaire internationale compétente comme étant en fait couramment utilisée pour effectuer des paiements au titre des transactions internationales et couramment échangée sur les principaux marchés des changes.

CHAPITRE III. ORGANISATION ET ADMINISTRATION

Article 3. SIÈGE, STRUCTURE ET MAINTIEN DE L'ORGANISATION INTERNATIONALE DU JUTE

1. L'Organisation internationale du jute, créée par l'Accord international de 1982 sur le jute et les articles en jute, continue d'exister pour assurer la mise en œuvre des dispositions du présent Accord et en superviser le fonctionnement.

2. L'Organisation exerce ses fonctions par l'intermédiaire du Conseil international du jute et du Comité des projets, organes permanents, ainsi que du Directeur exécutif et du personnel. Le Conseil peut, par un vote spécial et à des fins déterminées, créer des comités et groupes de travail ayant un mandat expressément défini.

3. L'Organisation a son siège au Dhaka (Bangladesh).

4. Le siège de l'Organisation est situé en tout temps sur le territoire d'un membre.

Article 4. MEMBRES DE L'ORGANISATION

1. Il est institué deux catégories de membres de l'Organisation, à savoir :

a) Les membres exportateurs; et

b) Les membres importateurs.

2. Un membre peut changer de catégorie aux conditions que fixe le Conseil.

Article 5. PARTICIPATION D'ORGANISATIONS INTERGOUVERNEMENTALES

1. Toute référence faite dans le présent Accord à des « gouvernements » est réputée valoir aussi pour la Communauté économique européenne et pour toute autre organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'ap-

probation, ou de la notification d'application à titre provisoire, ou de l'adhésion, est, dans le cas desdites organisations intergouvernementales, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

2. En cas de vote sur des questions relevant de leur compétence, lesdites organisations intergouvernementales disposent d'un nombre de voix égal au nombre total de voix attribuables à leurs Etats membres conformément à l'article 10. En pareil cas, les Etats membres desdites organisations intergouvernementales ne sont pas autorisés à exercer leurs droits de vote individuels.

CHAPITRE IV. CONSEIL INTERNATIONAL DU JUTE

Article 6. COMPOSITION DU CONSEIL INTERNATIONAL DU JUTE

1. L'autorité suprême de l'Organisation est le Conseil international du jute, qui se compose de tous les membres de l'Organisation.

2. Chaque membre est représenté au Conseil par un seul représentant et peut désigner des suppléants et des conseillers pour assister aux sessions du Conseil.

3. Un suppléant est habilité à agir et à voter au nom du représentant en l'absence de celui-ci ou dans des circonstances exceptionnelles.

Article 7. POUVOIRS ET FONCTIONS DU CONSEIL

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'application des dispositions du présent Accord.

2. Le Conseil, par un vote spécial, adopte les règlements qui sont nécessaires à l'application des dispositions du présent Accord et qui sont compatibles avec celles-ci, notamment son règlement intérieur, le règlement financier de l'Organisation et le statut du personnel. Ledit règlement financier contient des dispositions applicables notamment aux entrées et sorties de fonds du compte administratif et du compte spécial. Le Conseil peut, dans son règlement intérieur, prévoir une procédure lui permettant de prendre, sans se réunir, des décisions sur des questions spécifiques.

3. Le Conseil tient les archives dont il a besoin pour s'acquitter des fonctions que le présent Accord lui confère.

Article 8. PRÉSIDENT ET VICE-PRÉSIDENT DU CONSEIL

1. Le Conseil élit pour chaque année correspondant à la campagne agricole du jute un président et un vice-président, qui ne sont pas rémunérés par l'Organisation.

2. Le Président et le Vice-Président sont élus, l'un parmi les représentants des membres exportateurs, l'autre parmi ceux des membres importateurs. La présidence et la vice-présidence sont attribuées à tout de rôle à chacune des deux catégories de membres pour une année, étant entendu toutefois que cette alternance n'empêche pas la réélection, dans des circonstances exceptionnelles, du Président ou du Vice-Président, ou de l'un et de l'autre, si le Conseil en décide ainsi par un vote spécial.

3. En cas d'absence temporaire du Président, le Vice-Président assure la présidence à sa place. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou l'autre ou des deux, le Conseil peut élire de nouveaux titulaires de ces fonctions parmi les représentants des membres exportateurs et/ou parmi les représentants des membres importateurs, selon le cas, à titre temporaire ou permanent.

Article 9. SESSIONS DU CONSEIL

1. En règle générale, le Conseil se réunit en session ordinaire une fois par semestre de l'année correspondant à la campagne agricole du jute.

2. Le Conseil se réunit en session extraordinaire s'il en décide ainsi ou s'il en est requis :

- a) Par le Directeur exécutif, agissant en accord avec le Président du Conseil, ou
- b) Par une majorité des membres exportateurs ou une majorité des membres importateurs; ou
- c) Par des membres détenant au moins 500 voix.

3. Les sessions du Conseil ont lieu au siège de l'Organisation, à moins que le Conseil, par un vote spécial, n'en décide autrement. Si, sur l'invitation d'un membre, le Conseil se réunit ailleurs qu'au siège de l'Organisation, ce membre prend à sa charge les frais supplémentaires qui en résultent et accorde des privilèges et immunités comparables à ceux qui sont prévus pour des conférences internationales similaires.

4. Le Directeur exécutif annonce les sessions aux membres et leur en communique l'ordre du jour, ainsi que la documentation mentionnée dans ce dernier, au moins 30 jours à l'avance, sauf en cas d'urgence où le préavis sera d'au moins sept jours.

Article 10. RÉPARTITION DES VOIX

1. Les membres exportateurs détiennent ensemble 1 000 voix et les membres importateurs détiennent ensemble 1 000 voix.

2. Les voix des membres exportateurs sont réparties comme suit : 150 voix sont divisées à parts égales entre tous les membres exportateurs, le chiffre étant arrondi au nombre entier le plus proche pour chaque membre; le reste des voix est réparti proportionnellement au volume moyen de leurs exportations nettes de jute et d'articles en jute pour les trois précédentes campagnes agricoles du jute, sous réserve qu'aucun membre exportateur ne détienne plus de 450 voix. Les voix qui subsistent en sus du maximum sont réparties entre tous les membres exportateurs détenant moins de 250 voix chacun, proportionnellement à leur part des échanges.

3. Les voix des membres importateurs sont réparties comme suit : chaque membre importateur détient initialement un maximum de cinq voix, étant entendu que le nombre total des voix initiales ainsi détenues ne peut être supérieur à 150. Le reste des voix est réparti proportionnellement au volume annuel moyen de leurs importations nettes de jute et d'articles en jute pour la période de trois ans commençant quatre années civiles avant la répartition des voix.

4. Le Conseil répartit les voix pour chaque exercice au début de la première session de l'exercice conformément aux dispositions du présent article. Cette

répartition demeure en vigueur pour le reste de l'exercice, sous réserve des dispositions du paragraphe 5 du présent article.

5. Quand la composition de l'Organisation change ou quand le droit de vote d'un membre est suspendu ou rétabli en application d'une disposition du présent Accord, le Conseil procède à une nouvelle répartition de voix à l'intérieur de la catégorie ou des catégories de membres en cause conformément aux dispositions du présent article. Le Conseil fixe la date à laquelle la nouvelle répartition des voix prend effet.

6. Il ne peut y avoir de fractionnement de voix.

7. Lorsqu'on arrondit au nombre entier le plus proche, toute fraction inférieure à 0,5 est arrondie au nombre entier immédiatement inférieur et toute fraction supérieure ou égale à 0,5 est arrondie au nombre entier immédiatement supérieur.

Article 11. PROCÉDURE DE VOTE AU CONSEIL

1. Chaque membre dispose, pour le vote, du nombre de voix qu'il détient et aucun membre ne peut diviser ses voix. Un membre n'est toutefois pas tenu d'exprimer dans le même sens que ses propres voix celles qu'il est autorisé à utiliser en vertu du paragraphe 2 du présent article.

2. Par notification écrite adressée au Président du Conseil, tout membre exportateur peut autoriser tout autre membre exportateur, et tout membre importateur peut autoriser tout autre membre importateur, à représenter ses intérêts et à exercer son droit de vote à toute séance ou session du Conseil.

3. Un membre autorisé par un autre membre à utiliser les voix que cet autre membre détient en vertu de l'article 10 utilise ces voix conformément aux instructions dudit membre.

4. En cas d'abstention, un membre est réputé ne pas avoir utilisé ses voix.

Article 12. DÉCISIONS ET RECOMMANDATIONS DU CONSEIL

1. Le Conseil s'efforce de prendre toutes ses décisions et de faire toutes ses recommandations par consensus. Si un consensus ne peut être obtenu, toutes les décisions du Conseil sont prises et toutes les recommandations faites par un vote à la majorité simple répartie, à moins que le présent Accord ne prévoie un vote spécial.

2. Quand un membre invoque les dispositions du paragraphe 2 de l'article 11 et que ses voix utilisées à une séance du Conseil, ce membre est considéré, aux fins du paragraphe 1 du présent article, comme présent et votant.

3. Toutes les décisions et recommandations du Conseil doivent être compatibles avec les dispositions du présent Accord.

Article 13. QUORUM AU CONSEIL

1. Le quorum exigé pour toute séance du Conseil est constitué par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que les membres ainsi présents détiennent les deux tiers au moins du total des voix dans chacune des deux catégories.

2. Si le quorum défini au paragraphe 1 du présent article n'est pas atteint le jour fixé pour la séance ni le lendemain, le quorum est constitué le troisième jour

et les jours suivants par la présence de la majorité des membres exportateurs et de la majorité des membres importateurs, sous réserve que ces membres détiennent la majorité du total des voix dans chacune des deux catégories.

3. Tout membre représenté conformément au paragraphe 2 de l'article 11 est considéré comme présent.

Article 14. COOPÉRATION AVEC D'AUTRES ORGANISMES

1. Le Conseil prend toutes dispositions appropriées aux fins de consultation ou de coopération avec l'Organisation des Nations Unies, ses institutions spécialisées telles que l'Organisation des Nations Unies pour l'alimentation et l'agriculture et l'Organisation des Nations Unies pour le développement industriel, et ses organismes subsidiaires tels que la Conférence des Nations Unies sur le commerce et le développement, le Programme des Nations Unies pour le développement, le Centre du commerce international CNUCED/GATT et le Programme des Nations Unies pour l'environnement, ainsi qu'avec d'autres organismes intergouvernementaux et organisations non gouvernementales, selon qu'il conviendra.

2. L'Organisme utilise, dans toute la mesure possible, les facilités, services et connaissances spécialisés des organismes mentionnés au paragraphe 1 du présent article, afin d'éviter le chevauchement des efforts réalisés pour atteindre les objectifs du présent Accord et de renforcer la complémentarité et l'efficacité de ses activités.

3. Le Conseil, eu égard au rôle particulier de la CNUCED dans le domaine du commerce international des produits de base, la tient au courant, selon qu'il convient, de ses activités et programme de travail.

Article 15. ADMISSION D'OBSERVATEURS

Le Conseil peut inviter tout pays non membre, ou tout organisme visé à l'article 14, que concerne le commerce international du jute et des articles en jute ou l'industrie de jute à assister en qualité d'observateur à l'une quelconque des réunions du Conseil.

Article 16. LE DIRECTEUR EXÉCUTIF ET LE PERSONNEL

1. Le Conseil, par un vote spécial, nomme le Directeur exécutif.

2. Les modalités et conditions d'engagement du Directeur exécutif sont fixées conformément au règlement intérieur du Conseil.

3. Le Directeur exécutif est le plus haut fonctionnaire de l'Organisation; il est responsable devant le Conseil de l'administration et du fonctionnement du présent Accord en conformité des décisions du Conseil.

4. Le Directeur exécutif nomme le personnel conformément au règlement arrêté par le Conseil. Le Conseil, par un vote spécial, fixe l'effectif du personnel des cadres supérieurs, de la catégorie des administrateurs et de la catégorie des services généraux que le Directeur exécutif est autorisé à nommer. Toute modification du nombre de postes est décidée par le Conseil par un vote spécial. Le personnel est responsable devant le Directeur exécutif.

5. Ni le Directeur exécutif ni aucun membre du personnel ne doivent avoir d'intérêt financier dans l'industrie ou le commerce du jute, ni dans des activités commerciales connexes.

6. Dans l'exercice de leurs fonctions, le Directeur exécutif et les autres membres du personnel ne sollicitent ni n'acceptent d'instructions d'aucun membre ni d'aucune autorité extérieure à l'Organisation. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables en dernier ressort devant le Conseil. Chaque membre de l'Organisation doit respecter le caractère exclusivement international des responsabilités du Directeur exécutif et des autres membres du personnel et ne pas chercher à les influencer dans l'exercice de leurs responsabilités.

CHAPITRE V. PRIVILÈGES ET IMMUNITÉS

Article 17. PRIVILÈGES ET IMMUNITÉS

1. L'Organisation a la personnalité juridique. Elle a, en particulier, la capacité de contracter, d'acquérir et de céder des biens meubles et immeubles et d'ester en justice.

2. L'Organisation continue de fonctionner conformément à l'Accord de siège conclu avec le Gouvernement hôte (qui est le Gouvernement du Bangladesh, pays où elle a son siège). L'Accord de siège avec le Gouvernement hôte concerne notamment le statut, les privilèges et les immunités de l'Organisation, de son Directeur exécutif, de son personnel et de ses experts, ainsi que des délégations des membres, qui sont normalement nécessaires à l'exercice de leurs fonctions.

3. Si le siège de l'Organisation est transféré dans un autre pays qui est membre de l'Organisation, ce membre conclut aussitôt que possible, avec l'Organisation, un accord de siège qui doit être approuvé par le Conseil.

4. En attendant la conclusion de l'accord de siège visé au paragraphe 3 du présent article, l'Organisation demande au Gouvernement hôte d'exonérer d'impôts, dans les limites de sa législation nationale, les émoluments versés par l'Organisation à son personnel et les avoirs, revenus et autres biens de l'Organisation.

5. L'Organisation peut conclure, avec un ou plusieurs autres pays, des accords qui doivent être approuvés par le Conseil, touchant les privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

6. L'accord de siège est indépendant du présent Accord. Toutefois, il prend fin :

- a) Par consentement mutuel du Gouvernement hôte et de l'Organisation;
- b) Si le siège de l'Organisation est transféré hors du territoire du Gouvernement hôte; ou
- c) Si l'Organisation cesse d'exister.

CHAPITRE VI. DISPOSITIONS FINANCIÈRES

Article 18. COMPTES FINANCIERS

1. Il est institué deux comptes :

- a) Le compte administratif; et
- b) Le compte spécial.

2. Le Directeur exécutif est responsable de la gestion desdits comptes et le Conseil prévoit les dispositions nécessaires dans son règlement intérieur.

Article 19. MODES DE PAIEMENT

1. Les contributions au compte administratif sont payables en monnaies librement utilisables et ne sont pas assujetties à des restrictions de change.
2. Les contributions au compte spécial sont payables en monnaies librement utilisables et ne sont pas assujetties à des restrictions de change.
3. Le Conseil peut aussi décider d'accepter des contributions au compte spécial sous d'autres formes, y compris sous forme de matériel ou main-d'œuvre scientifique et technique, selon les exigences des projets approuvés.

Article 20. VÉRIFICATION ET PUBLICATION DES COMPTES

1. Le Conseil nomme des vérificateurs aux comptes qui sont chargés de vérifier ses livres.
2. Un état de compte administratif et du compte spécial, vérifié par des vérificateurs indépendants, est mis à la disposition des membres aussitôt que possible après la fin de chaque année correspondant à une campagne agricole du jute, mais pas plus de six mois après cette date, et le Conseil l'examine en vue de son approbation à sa session suivante, selon qu'il est approprié. Un résumé des comptes et du bilan vérifiés est ensuite publié.

Article 21. COMPTE ADMINISTRATIF

1. Les dépenses requises pour l'administration du présent Accord sont imputées sur le compte administratif et sont couvertes au moyen de contributions annuelles versées par les membres, conformément à leurs procédures constitutionnelles et institutionnelles respectives, et calculées conformément aux paragraphes 3, 4 et 5 du présent article.
2. Les dépenses des délégations au Conseil, au Comité des projets et aux comités et groupes de travail visés au paragraphe 2 de l'article 3 sont à la charge des membres intéressés. Lorsqu'un membre demande des services spéciaux à l'Organisation, le Conseil requiert ce membre de prendre à sa charge les dépenses correspondant à ces services.
3. Pendant le deuxième semestre de chaque exercice, le Conseil approuve le budget administratif de l'Organisation pour l'exercice suivant et calcule la contribution de chaque membre à ce budget.
4. Pour chaque exercice, la contribution de chaque membre au budget administratif est proportionnelle au rapport qui existe, au moment de l'adoption du budget administratif de cet exercice, entre le nombre de voix de ce membre et le nombre total des voix de l'ensemble des membres. Pour la fixation des contributions, les voix de chaque membre se calculent sans prendre en considération la suspension des droits de vote d'un membre ni la nouvelle répartition des voix qui en résulte.
5. Le Conseil calcule la contribution initiale de tout membre qui adhère à l'Organisation après l'entrée en vigueur du présent Accord en fonction du nombre de voix que ce membre doit détenir et de la fraction non écoulée de l'exercice en cours, mais les contributions demandées aux autres membres pour l'exercice en cours ne s'en trouvent pas changées.
6. Les contributions au budget administratif sont exigibles le premier jour de chaque exercice. Les contributions des membres pour l'exercice au cours

duquel ils deviennent membres de l'Organisation sont exigibles à la date à laquelle ils deviennent membres.

7. Si un membre n'a pas versé intégralement sa contribution au budget administratif dans les quatre mois qui suivent la date à laquelle elle est exigible en vertu du paragraphe 6 du présent article, le Directeur exécutif lui demande d'en effectuer le paiement le plus tôt possible. Si ce membre n'a pas encore versé sa contribution dans les deux mois qui suivent cette demande, il est prié d'indiquer les raisons pour lesquelles il n'a pas pu effectuer le paiement. S'il n'a toujours pas versé sa contribution sept mois après la date à laquelle elle est exigible, ses droits de vote sont suspendus jusqu'au versement intégral de sa contribution et un intérêt au taux appliqué par la banque centrale du pays hôte est prélevé sur la contribution reçue en retard, à moins que le Conseil, par un vote spécial, n'en décide autrement.

8. Un membre dont les droits ont été suspendus en application du paragraphe 7 du présent article reste tenu, en particulier, de verser sa contribution.

9. Le solde non dépensé du budget administratif d'une année quelconque est porté au crédit des gouvernements membres et déduit de leurs contributions pour l'année suivante, au prorata du montant initial de celles-ci.

Article 22. COMPTE SPÉCIAL

1. Il est institué deux sous-comptes du compte spécial :

- a) Le sous-compte des activités préalables aux projets; et
- b) Le sous-compte des projets.

2. Toutes les dépenses au sous-compte des activités préalables aux projets sont remboursées par imputation sur le sous-compte des projets si les projets sont par la suite approuvés et financés. Si dans les six mois de l'entrée en vigueur du présent Accord le Conseil n'a pas reçu de fonds pour le sous-compte des activités préalables aux projets, il revoit la situation et prend les mesures nécessaires.

3. Toutes les recettes afférentes à des projets bien identifiables sont portées au compte spécial. Toutes les dépenses relatives à de tels projets, y compris la rémunération et les frais de voyage de consultants et d'experts, sont imputées sur le compte spécial.

4. Le compte spécial peut être financé par les sources suivantes :

- a) Le deuxième compte du Fonds commun pour les produits de base¹;
- b) Des institutions financières régionales et internationales, comme le Programme des Nations Unies pour le développement, la Banque mondiale, la Banque asiatique de développement, la Banque interaméricaine de développement, la Banque africaine de développement, etc.; et
- c) Des contributions volontaires.

5. Le Conseil fixe, par un vote spécial, les conditions et modalités selon lesquelles il devrait, au moment opportun et dans les cas appropriés, patronner des projets en vue de leur financement au moyen de prêts, lorsqu'un ou plusieurs membres ont volontairement assumé toutes obligations et responsabilités concer-

¹ Nations Unies. *Recueil des Traités*, vol. 1538, n° 1-26691.

nant ces prêts. L'Organisation n'assume aucune obligation dans le cas de tels prêts.

6. Le Conseil peut désigner et parrainer toute entité, avec son assentiment, notamment un membre ou un groupe de membres, qui recevra des prêts pour le financement de projets approuvés et assumera toutes les obligations qui en découlent, étant entendu que l'Organisation se réserve le droit de surveiller l'utilisation des ressources et de suivre l'exécution des projets ainsi financés. Toutefois, l'Organisation n'est pas responsable des garanties données par un membre quelconque ou par d'autres entités.

7. L'appartenance à l'Organisation n'entraîne, pour aucun membre, une quelconque responsabilité à raison des emprunts contractés ou des prêts consentis pour des projets par toute autre membre ou toute autre entité.

8. Si des contributions volontaires sans affectation déterminée sont offertes à l'Organisation, le Conseil peut accepter ces fonds. Les fonds en question peuvent être utilisés pour des activités préalables aux projets, ainsi que pour des projets approuvés.

9. Le Directeur exécutif s'attache à rechercher, aux conditions et selon les modalités que le Conseil peut fixer, un financement adéquat et sûr pour les projets approuvés par le Conseil.

10. Les ressources du compte spécial ne sont utilisées que pour des projets approuvés ou pour des activités préalables aux projets.

11. Les contributions versées pour des projets approuvés déterminés ne sont utilisées que pour les projets auxquels elles étaient initialement destinées, à moins que le Conseil n'en décide autrement avec l'accord du contribuant. Après l'achèvement d'un projet, l'Organisation restitue aux divers contribuants les fonds qui subsistent éventuellement au prorata de la part de chacun dans le total des contributions initialement fournies par le financement dudit projet, à moins que le contribuant n'accepte qu'il en soit autrement.

12. Le Conseil peut, lorsque cela est approprié, revoir le financement du compte spécial.

CHAPITRE VII. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

Article 23. RELATIONS AVEC LE FONDS COMMUN POUR LES PRODUITS DE BASE

L'Organisation tirera pleinement parti des facilités offertes par le Fonds commun pour les produits de base, et pourra notamment, le cas échéant, conclure un accord mutuellement acceptable avec le Fonds commun, conformément aux principes énoncés dans l'Accord portant création du Fonds commun pour les produits de base.

CHAPITRE VIII. ACTIVITÉS OPÉRATIONNELLES

Article 24. PROJETS

1. Pour atteindre les objectifs énoncés à l'article premier, le Conseil, de façon continue et conformément aux dispositions du paragraphe 1 de l'article 14, détermine les projets à entreprendre dans les domaines de la recherche-déve-

loppement, de la promotion des ventes et de la réduction des coûts, y compris la mise en valeur des ressources humaines, ainsi que les autres projets qu'il peut approuver, prend les dispositions en vue de leur préparation et de leur mise en œuvre et, pour s'assurer de leur efficacité, suit et contrôle leur exécution et évalue les résultats.

2. Le Directeur exécutif soumet au Comité des projets de propositions concernant les projets visés au paragraphe 1 du présent article. Ces propositions sont communiquées à tous les membres deux mois au moins avant la session du Comité à laquelle elles doivent être examinées. Sur la base de ces propositions, le Comité décide des activités préalables à exécuter. Le Directeur exécutif organise lesdites activités préalables conformément aux règlements que le Conseil adoptera.

3. Les résultats des activités préalables, indiquant notamment le détail des coûts, les avantages éventuels, la durée, le lieu d'exécution et le nom des organismes susceptibles d'être chargés de l'exécution, sont présentés au Comité par le Directeur exécutif, après avoir été communiqués à tous les membres deux mois au moins avant la session du Comité à laquelle ils doivent être examinés.

4. Le Comité examine ces résultats et fait des recommandations au Conseil au sujet des projets.

5. Le Conseil examine ces recommandations et, par un vote spécial, prend une décision au sujet des projets proposés, aux fins de leur financement, conformément à l'article 22 et à l'article 28.

6. Le Conseil décide de l'ordre de priorité des projets.

7. Avant d'approuver un projet sur le territoire d'un membre, le Conseil doit obtenir l'approbation de ce membre.

8. Le Conseil peut, par un vote spécial, cesser de patronner un projet quelconque.

Article 25. RECHERCHE-DÉVELOPPEMENT

Les projets de recherche-développement devraient viser notamment :

- a) A améliorer la productivité agricole et la qualité des fibres;
- b) A améliorer les procédés de fabrication des articles existants et des articles nouveaux;
- c) A trouver de nouvelles utilisations finales et améliorer les produits existants;
- d) A encourager une transformation plus poussée et quantitativement plus importante du jute et des articles en jute.

Article 26. PROMOTION DES VENTES

Les projets de promotion des ventes devraient viser notamment à préserver et élargir les marchés pour les articles existants et à trouver des débouchés pour les articles nouveaux.

Article 27. RÉDUCTION DES COÛTS

Les projets relatifs à la réduction des coûts devraient viser notamment, dans la mesure appropriée, à améliorer les procédés et les techniques ayant un rapport avec la productivité agricole et la qualité des fibres, à améliorer les procédés et les techniques ayant un rapport avec le coût de la main-d'œuvre, le coût des matières

et les dépenses en capital dans l'industrie de transformation du jute, et à rassembler et tenir à jour, à l'usage des membres, des renseignements sur les procédés et techniques les plus efficaces qui sont à la disposition de l'industrie du jute.

Article 28. CRITÈRES D'APPROBATION DES PROJETS

L'approbation des projets par le Conseil sera fondée sur les critères suivants :

- a) Les projets doivent être de nature à apporter des avantages, immédiats ou à venir, à plus d'un membre, dont au moins un membre exportateur, et être profitables à l'économie du jute dans son ensemble;
- b) Ils doivent être liés au maintien ou à l'expansion du commerce international du jute et des articles en jute;
- c) Ils doivent laisser entrevoir des résultats économiques favorables à court ou à long terme en ce qui concerne les coûts;
- d) Ils doivent être à la mesure du volume du commerce international du jute et des articles en jute;
- e) Ils doivent être de nature à améliorer la compétitivité générale ou les perspectives du marché du jute et des articles en jute.

Article 29. COMITÉ DES PROJETS

1. Il est créé un Comité des projets (ci-après dénommé « le Comité ») qui est responsable devant le Conseil et travaille sous sa direction générale.

2. Le Comité est ouvert à la participation de tous les membres. Le règlement intérieur, la répartition des voix et la procédure de vote y sont, *mutatis mutandis*, les mêmes qu'au Conseil. Le Comité se réunit normalement deux fois par an. Il peut toutefois, à la demande du Conseil, se réunir plus fréquemment.

3. Les fonctions du Comité sont les suivantes :

- a) Examiner et évaluer sur le plan technique les propositions de projets visées à l'article 24,
- b) Décider des activités à entreprendre préalablement aux projets; et
- c) Faire des recommandations au Conseil au sujet des projets.

CHAPITRE IX. EXAMEN DE QUESTIONS IMPORTANTES
CONCERNANT LE JUTE ET LES ARTICLES EN JUTE

Article 30. STABILISATION, CONCURRENCE AVEC LES PRODUITS SYNTHÉTIQUES ET AUTRES QUESTIONS

1. Le Conseil poursuit l'examen des questions relatives à la stabilisation des prix du jute et des articles en jute destinés à l'exportation, ainsi que des approvisionnements, en vue de leur trouver des solutions. A l'issue de cet examen, l'application d'une solution convenue impliquant des mesures qui ne sont pas déjà expressément prévues par le présent Accord exige un amendement au présent Accord conformément à l'article 42.

2. Le Conseil examine les questions se rapportant à la concurrence entre le jute et les articles en jute, d'une part, et les produits synthétiques et produits de remplacement, d'autre part.

3. Le Conseil prend des dispositions pour assurer l'examen suivi des autres questions importantes relatives au jute et aux articles en jute.

CHAPITRE X. STATISTIQUES, ÉTUDES ET INFORMATION

Article 31. STATISTIQUES, ÉTUDES ET INFORMATION

1. Le Conseil prend toutes dispositions appropriées avec les organismes mentionnés au paragraphe 1 de l'article 14 pour contribuer à ce que des données et informations récentes et fiables soient disponibles sur tous les facteurs touchant le jute et les articles en jute. L'Organisation rassemble, classe et au besoin publie, au sujet de la production, du commerce, de l'offre, des stocks, de la consommation et des prix du jute, des articles en jute, des produits synthétiques et des produits de remplacement, les statistiques qui sont nécessaires au bon fonctionnement du présent Accord.

2. Les membres doivent fournir dans un délai raisonnable toutes statistiques et informations dont la diffusion n'est pas incompatible avec leur législation nationale.

3. Le Conseil fait établir des études sur les tendances et sur les problèmes à court et à long terme de l'économie mondiale du jute.

4. Le Conseil veille à ce qu'aucune des informations publiées ne porte atteinte au secret des opérations des particuliers ou des sociétés qui produisent, traitent ou commercialisent du jute, des articles en jute, des produits synthétiques et des produits de remplacement.

5. Le Conseil prend toutes les mesures jugées nécessaires pour faire connaître le jute et les articles en jute.

Article 32. RAPPORT ANNUEL ET RAPPORT D'ÉVALUATION ET D'EXAMEN

1. Le Conseil publie, dans les six mois qui suivent la fin de chaque campagne agricole du jute, un rapport annuel sur les activités de l'Organisation et tous autres renseignements qu'il juge appropriés.

2. Le Conseil évalue et examine chaque année la situation et les perspectives du jute sur le marché mondial, y compris l'état de la concurrence avec les produits synthétiques et de remplacement, et il informe les membres des résultats de l'examen.

3. L'examen se fait à l'aide des renseignements fournis par les membres sur la production nationale, les stocks, les exportations et importations, la consommation et les prix du jute, des articles en jute et des produits synthétiques et de remplacement, ainsi qu'à l'aide des autres renseignements que le Conseil peut obtenir soit directement, soit par l'intermédiaire des organismes appropriés des Nations Unies, y compris la CNUCED et la FAO, et des organisations intergouvernementales et non gouvernementales appropriées.

CHAPITRE XI. DISPOSITIONS DIVERSES

Article 33. PLAINTES ET DIFFÉRENDS

Toute plainte contre un membre pour manquement aux obligations que le présent Accord lui impose et tout différend relatif à l'interprétation ou à l'ap-

plication du présent Accord sont déferés au Conseil pour décision. Les décisions du Conseil en la matière sont définitives et ont force obligatoire.

Article 34. OBLIGATIONS GÉNÉRALES DES MEMBRES

1. Pendant la durée du présent Accord, les membres mettent tout en œuvre et coopèrent pour favoriser la réalisation de ses objectifs et éviter que soient prises des mesures allant à l'encontre desdits objectifs.

2. Les membres s'engagent à accepter d'être liés par les décisions que le Conseil prend en vertu des dispositions du présent Accord et veillent à s'abstenir d'appliquer des mesures qui auraient pour effet de limiter ou de contrecarrer ces décisions.

3. La responsabilité des membres découlant du fonctionnement du présent Accord, que ce soit envers l'Organisation ou envers des tierces parties, est limitée à leurs seules obligations concernant les contributions en conformité du chapitre VI.

Article 35. DISPENSES

1. Quand des circonstances exceptionnelles ou des raisons de force majeure qui ne sont pas expressément envisagées dans le présent Accord l'exigent, le Conseil peut, par un vote spécial, dispenser un membre d'une obligation prescrite par le présent Accord si les explications données par ce membre le convainquent quant aux raisons qui l'empêchent de respecter cette obligation.

2. Quand il accorde une dispense à un membre en vertu du paragraphe 1 du présent article, le Conseil précise les modalités, les conditions, la durée et les motifs de cette dispense.

Article 36. MESURES DIFFÉRENCIÉES ET CORRECTIVES

1. Les membres en développement importateurs dont les intérêts sont lésés par des mesures prises en application du présent Accord peuvent s'adresser au Conseil pour des mesures différenciées et correctives appropriées. Le Conseil envisage de prendre des mesures appropriées conformément à la section III, paragraphe 3 et 4, de la résolution 93 (IV) de la Conférence des Nations Unies sur le commerce et le développement.

2. Sans préjudice des intérêts des autres membres exportateurs, le Conseil, dans toutes ses activités, prend spécialement en considération les besoins d'un pays exportateur particulier figurant parmi les pays les moins avancés.

CHAPITRE XII. DISPOSITIONS FINALES

Article 37. SIGNATURE, RATIFICATION, ACCEPTATION ET APPROBATION

1. Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies sur le jute et les articles en jute, 1989, au Siège de l'Organisation des Nations Unies, du 1^{er} janvier 1990 au 31 décembre 1990 inclus.

2. Tout gouvernement visé au paragraphe 1 du présent article peut :

a) Au moment de la signature du présent Accord, déclarer que par cette signature il exprime son consentement à être lié par le présent Accord;

b) Après la signature du présent Accord, le ratifier, l'accepter ou l'approuver par le dépôt d'un instrument à cet effet auprès du dépositaire.

Article 38. DÉPOSITAIRE

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

Article 39. NOTIFICATION D'APPLICATION À TITRE PROVISOIRE

1. Un gouvernement signataire qui a l'intention de ratifier, d'accepter ou d'approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut à tout moment notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire soit quand celui-ci entrera en vigueur conformément à l'article 40, soit, s'il est déjà en vigueur, à une date spécifiée. En faisant sa notification à cet effet, le gouvernement intéressé se déclare membre exportateur ou membre importateur.

2. Un gouvernement qui a notifié conformément au paragraphe 1 du présent article qu'il appliquera le présent Accord quand celui-ci entrera en vigueur ou, s'il est déjà en vigueur, à une date spécifiée, est dès lors membre de l'Organisation à titre provisoire jusqu'à ce qu'il dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion et devienne ainsi membre.

Article 40. ENTRÉE EN VIGUEUR

1. Le présent Accord entrera en vigueur à titre définitif le 1^{er} janvier 1991 ou à toute date ultérieure si, à cette date, trois gouvernements totalisant au moins 85% des exportations nettes indiquées à l'annexe A du présent Accord et 20 gouvernements totalisant au moins 65% des importations nettes indiquées à l'annexe B du présent Accord ont signé le présent Accord conformément au paragraphe 2 a) de l'article 37, ou ont déposé leur instrument de ratification, d'acceptation, d'approbation ou d'adhésion.

2. Le présent Accord entrera en vigueur à titre provisoire le 1^{er} janvier 1991 ou à toute date ultérieure si, à cette date, trois gouvernements totalisant au moins 85% des exportations nettes indiquées à l'annexe A du présent Accord et 20 gouvernements totalisant au moins 65% des importations nettes indiquées à l'annexe B du présent Accord ont signé le présent Accord conformément au paragraphe 2 a) de l'article 37, ou ont déposé leur instrument de ratification, d'acceptation ou d'approbation, ou ont notifié au dépositaire, en vertu de l'article 39, qu'ils appliqueront le présent Accord à titre provisoire.

3. Si les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas remplies le 1^{er} janvier 1991, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements qui auront signé le présent Accord conformément au paragraphe 2 a) de l'article 37, ou qui auront déposé leur instrument de ratification, d'acceptation ou d'approbation, ou qui lui auront notifié qu'ils appliqueront le présent Accord à titre provisoire, à se réunir le plus tôt possible et à décider de mettre le présent Accord en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie. Pendant que le présent Accord sera en vigueur à titre provisoire en vertu du présent paragraphe, les gouvernements qui auront décidé de le mettre en vigueur entre eux à titre provisoire, en totalité ou en partie, seront membres à titre

provisoire. Ces gouvernements pourront se réunir pour réexaminer la situation et décider si le présent Accord entrera en vigueur entre eux à titre définitif, s'il restera en vigueur à titre provisoire ou s'il cessera d'être en vigueur.

4. Si un gouvernement dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, celui-ci entrera en vigueur pour ledit gouvernement à la date de ce dépôt.

5. Le Directeur exécutif convoquera la première session du Conseil aussitôt que possible après l'entrée en vigueur du présent Accord.

Article 41. ADHÉSION

1. Les gouvernements de tous les Etats peuvent adhérer au présent Accord aux conditions que le Conseil détermine et qui comprennent un délai pour le dépôt des instruments d'adhésion. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui ne peuvent pas déposer leur instrument d'adhésion dans le délai fixé.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire.

Article 42. AMENDEMENTS

1. Le Conseil peut, par un vote spécial, recommander aux membres un amendement au présent Accord.

2. Le Conseil fixe la date à laquelle les membres doivent notifier au dépositaire qu'ils acceptent l'amendement.

3. Tout amendement entre en vigueur 90 jours après que le dépositaire a reçu des notifications d'acceptation des membres constituant au moins les deux tiers des membres exportateurs et totalisant au moins 85% des voix des membres exportateurs et de membres constituant au moins les deux tiers des membres importateurs et totalisant au moins 85% des voix des membres importateurs.

4. Après que le dépositaire a informé le Conseil que les conditions requises pour l'entrée en vigueur de l'amendement ont été satisfaites, et nonobstant les dispositions du paragraphe 2 du présent article relatives à la date fixée par le Conseil, tout membre peut encore notifier au dépositaire qu'il accepte l'amendement, à condition que cette notification soit faite avant l'entrée en vigueur de l'amendement.

5. Tout membre qui n'a pas notifié son acceptation d'un amendement à la date à laquelle ledit amendement entre en vigueur cesse d'être partie au présent Accord à compter de cette date, à moins qu'il n'ait prouvé au Conseil qu'il n'a pas pu accepter l'amendement en temps voulu par suite de difficultés rencontrées pour mener à terme sa procédure constitutionnelle ou institutionnelle et que le Conseil ne décide pas de prolonger le délai d'acceptation pour ledit membre. Ce membre n'est pas lié par l'amendement tant qu'il n'a pas notifié qu'il l'accepte.

6. Si les conditions requises pour l'entrée en vigueur de l'amendement ne sont pas satisfaites à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

Article 43. RETRAIT

1. Tout membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci, en notifiant son retrait par écrit au dépositaire. Il informe simultanément le Conseil de la décision qu'il a prise.

2. Le retrait prend effet 90 jours après que le dépositaire en a reçu notification.

Article 44. EXCLUSION

Si le Conseil conclut qu'un membre a manqué aux obligations que le présent Accord lui impose et qu'il décide en outre que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par un vote spécial, exclure ce membre du présent Accord. Le Conseil en donne immédiatement notification au dépositaire. Ledit membre cesse d'être partie au présent Accord un an après la date de la décision du Conseil.

Article 45. LIQUIDATION DES COMPTES DES MEMBRES QUI SE RETIRENT OU SONT EXCLUS OU DES MEMBRES QUI NE SONT PAS EN MESURE D'ACCEPTER UN AMENDEMENT

1. Conformément au présent article, le Conseil procède à la liquidation des comptes d'un membre qui cesse d'être partie au présent Accord en raison :

- a) De la non-acceptation d'un amendement au présent Accord en application de l'article 42;
- b) Du retrait du présent Accord en application de l'article 43; ou
- c) De l'exclusion du présent Accord en application de l'article 44.

2. Le Conseil garde toute contribution versée au compte administratif par un membre qui cesse d'être partie au présent Accord.

3. Un membre qui a reçu en remboursement un montant approprié en application du présent article n'a droit à aucune part du produit de la liquidation de l'Organisation ni de ses autres avoirs. Il ne peut lui être imputé non plus aucun déficit éventuel de l'Organisation après que le remboursement a été effectué.

Article 46. DURÉE, PROROGATION ET FIN DE L'ACCORD

1. Le présent Accord restera en vigueur pendant une période de cinq ans à compter de la date de son entrée en vigueur, à moins que le Conseil ne décide, par un vote spécial, de le proroger, de le renégocier ou d'y mettre fin conformément aux dispositions du présent article.

2. Le Conseil peut, par un vote spécial, décider de proroger le présent Accord pour un maximum de deux périodes de deux années chacune.

3. Si, avant l'expiration de la période de cinq ans visée au paragraphe 1 du présent article, ou avant l'expiration d'une période de prorogation visée au paragraphe 2 du présent article, selon le cas, un nouvel accord destiné à remplacer le présent Accord a été négocié mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le Conseil peut, par un vote spécial, proroger le présent Accord jusqu'à l'entrée en vigueur à titre provisoire ou définitif du nouvel accord.

4. Si un nouvel accord est négocié et entre en vigueur alors que le présent Accord est en cours de prorogation en vertu du paragraphe 2 ou du paragraphe 3

du présent article, le présent Accord, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.

5. Le Conseil peut à tout moment, par un vote spécial, décider de mettre fin au présent Accord avec effet à la date de son choix.

6. Nonobstant la fin du présent Accord, le Conseil continue d'exister pendant une période ne dépassant pas 18 mois pour procéder à la liquidation de l'Organisation, y compris la liquidation des comptes et, sous réserve des décisions pertinentes à prendre par un vote spécial, il a pendant ladite période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

7. Le Conseil notifie au dépositaire toute décision prise en vertu du présent article.

Article 47. RÉSERVES

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leurs signatures sur le présent Accord aux dates indiquées.

FAIT à Genève, le trois novembre mil neuf cent quatre-vingt-neuf, les textes du présent Accord en anglais, en arabe, en chinois, en espagnol, en français et en russe faisant également foi.

[Pour les signatures, voir p. 348 du présent volume.]

ANNEXE A

PART DE CHAQUE PAYS EXPORTATEUR DANS LE TOTAL DES EXPORTATIONS NETTES DE JUTE ET D'ARTICLES EN JUTE DES PAYS PARTICIPANT À LA CONFÉRENCE DES NATIONS UNIES SUR LE JUTE ET LES ARTICLES EN JUTE, 1989, TELLE QU'ELLE A ÉTÉ ÉTABLIE AUX FINS DE L'ARTICLE 40

	<i>Pourcentages</i>
Bangladesh	61.578
Chine	8.681
Inde	18.869
Népal	1.703
Thaïlande	<u>9.169</u>
TOTAL	100.000

ANNEXE B

PART DE CHAQUE PAYS IMPORTATEUR ET GROUPE DE PAYS IMPORTATEURS DANS LE TOTAL DES IMPORTATIONS NETTES DE JUTE ET D'ARTICLES EN JUTE DES PAYS PARTICIPANT À LA CONFÉRENCE DES NATIONS UNIES SUR LE JUTE ET LES ARTICLES EN JUTE, 1989, TELLE QU'ELLE A ÉTÉ ÉTABLIE AUX FINS DE L'ARTICLE 40

	<i>Pourcentages</i>	
Algérie		1.443
Argentine		0.363
Australie		6.905
Autriche		0.143
Canada		1.311
Communauté économique européenne :		24.008
Allemagne, République fédérale d'	3.128	
Belgique-Luxembourg	6.200	
Danemark	0.242	
Espagne	1.421	
France	1.949	
Grèce	0.330	
Irlande	0.363	
Italie	1.399	
Pays-Bas	2.434	
Portugal	0.275	
Royaume-Uni de Grande-Bretagne et d'Irlande du Nord	6.267	
Egypte*)		2.390
Etats-Unis d'Amérique		14.097
Finlande		0.077
Indonésie		2.269
Japon		6.542
Maroc		0.815
Norvège		0.055
Pakistan		12.974
Philippines		0.066
Pologne*)		1.795
République arabe syrienne		3.943
Suède		0.044
Suisse		0.198
Turquie		1.718
Union des Républiques socialistes soviétiques		17.610
Yougoslavie*)		1.234
	TOTAL	100.000

*) Pays non participant à la Conférence mais inclus dans l'annexe parce qu'il est membre importateur de l'Organisation internationale du jute.

[RUSSIAN TEXT — TEXTE RUSSE]

МЕЖДУНАРОДНОЕ СОГЛАШЕНИЕ ПО ДЖУТУ И ДЖУТОВЫМ ИЗДЕЛИЯМ 1989 ГОДА

ПРЕАМБУЛА

Участники настоящего Соглашения,

напоминая о Декларации и Программе действий по установлению нового международного экономического порядка,

напоминая о резолюциях 93 (IV), 124 (V) и 155 (VI) по Интегрированной программе для сырьевых товаров, принятых Конференцией Организации Объединенных Наций по торговле и развитию на четвертой, пятой и шестой сессиях, а также о разделе В главы II Заключительного акта ЮНКТАД VII,

ссылаясь далее на Основную новую программу действий на 80-е годы для наименее развитых стран, и в частности на ее пункт 82,

признавая важное значение джута и джутовых изделий для экономик многих развивающихся стран-экспортеров,

учитывая, что тесное международное сотрудничество в поисках решения проблем, стоящих перед данным сырьевым товаром, будет содействовать экономическому развитию стран-экспортеров и укреплению экономического сотрудничества между экспортирующими и импортирующими странами,

учитывая существенный вклад Международного соглашения по джуту и джутовым изделиям 1982 года в развитие такого сотрудничества между экспортирующими и импортирующими странами,

договорились о нижеследующем:

ГЛАВА I. Цели

Статья I. Цели

1. В интересах как членов-экспортеров, так и членов-импортеров и для достижения соответствующих целей, принятых Конференцией Организации Объединенных Наций по торговле и развитию в резолюциях 93 (IV), 124 (V) и 155 (VI) по Интегрированной программе для сырьевых товаров, и с учетом ее резолюции 98 (IV), а также раздела В главы II Заключительного акта ЮНКТАД VII, цели Международного соглашения по джуту и джутовым изделиям 1989 года (в дальнейшем именуемого «настоящее Соглашение») заключаются в следующем:

- a) обеспечивать эффективную основу для сотрудничества и консультаций между членами-экспортерами и членами-импортерами по развитию производства джута и джутовых изделий;
- b) содействовать развитию и диверсификации международной торговли джутом и джутовыми изделиями;
- c) улучшать структурные условия на рынке джута;

- d) уделять должное внимание экологическим аспектам в деятельности Организации, в частности, путем развития большего понимания использования джута как натурального продукта;
- e) новышать конкурентоспособность джута и джутовых изделий;
- f) сохранять и расширять существующие рынки, а также развивать новые рынки джута и джутовых изделий;
- g) совершенствовать систему информации о рынке с целью обеспечения большей открытости данных о международном рынке джута;
- h) создавать новые виды конечного использования джута, в том числе новые джутовые изделия, с целью повышения спроса на джут;
- i) поощрять более полную обработку джута и джутовых изделий как в странах-импортерах, так и в странах-экспортерах;
- j) развивать производство джута с целью повышения, в частности, выхода волокна с единицы посевной площади и улучшения его качества на благо стран-экспортеров и стран-импортеров;
- k) расширять производство джутовых изделий при повышении, в частности, их качества и снижении их себестоимости;
- l) развивать производство, экспорт и импорт джута и джутовых изделий в количественном отношении, с тем чтобы удовлетворять потребности мирового спроса и предложения.

2. Цели, указанные в пункте 1 настоящей статьи, должны достигаться, в частности, посредством:

- a) выполнения проектов по исследованиям и разработкам, содействия развитию рынка и снижению себестоимости, включая подготовку кадров;
- b) обработки распространения информации, в том числе информации о рынке джута и джутовых изделий;
- c) рассмотрения важных вопросов, касающихся джута и джутовых изделий, таких, как вопросы стабилизации цен и поставок и вопросы конкуренции с синтетическими материалами и заменителями;
- d) проведения исследований о динамике краткосрочных и долгосрочных проблем в мировой экономике джута.

ГЛАВА II. ОПРЕДЕЛЕНИЯ

Статья 2. ОПРЕДЕЛЕНИЯ

Для целей настоящего Соглашения:

1) « джут » означает джут-сырец, кенаф-сырец и другие сырьевые родственные волокна, включая *Urena lobata*, *Abutilon avicennae* и *Cephalonema polyandrum*ж;

2) « джутовые изделия » означают изделия, изготовленные полностью или почти полностью из джута, или изделия, в которых джут составляет наибольшую долю по весу;

3) « член » означает правительство или межправительственную организацию согласно положениям статьи 5, которые согласились взять на себя обязательства по настоящему Соглашению временно или окончательно;

4) « член-экспортер » означает член, экспорт джута и джутовых изделий которого превышает его импорт джута и джутовых изделий и который объявил себя членом-экспортером;

5) « член-импортер » означает член, импорт джута и джутовых изделий которого превышает его экспорт джута и джутовых изделий и который объявил себя членом-импортером;

6) « Организация » означает Международную организацию по джуту, упомянутую в статье 3;

7) « Совет » означает Международный совет по джуту, созданный в соответствии со статьей 6;

8) « квалифицированное большинство голосов » означает по меньшей мере две трети голосов, поданных членами-экспортерами, присутствующими и участвующими в голосовании, и по меньшей мере две трети голосов, поданных членами-импортерами, присутствующими и участвующими в голосовании, которые подсчитываются отдельно, при условии, что эти голоса поданы большинством членом-экспортеров и по крайней мере четверть членами-импортерами, присутствующими и участвующими в голосовании;

9) « простое раздельное большинство голосов » означает более половины всех голосов членом-экспортеров, присутствующих и участвующих в голосовании, и более половины всех голосов, членом-импортеров, присутствующих и участвующих в голосовании, которые подсчитываются раздельно. Голоса, необходимые для членом-экспортеров, должны подаваться большинством членом-экспортеров, присутствующих и участвующих в голосовании;

10) « финансовый год » означает период с 1 июля по 30 июня включительно;

11) « джутовый год » означает период с 1 июля по 30 июня включительно;

12) « правительство принимающей страны » означает правительство страны, в которой расположена штаб-квартира Организации;

13) « экспорт джута » или « экспорт джутовых изделий » означает вывоз джута или джутовых изделий в любом виде за пределы таможенной территории любого члена, а « импорт джута » или « импорт джутовых изделий » означает ввоз джута или джутовых изделий в любом виде на таможенную территорию любого члена, при условии, что для целей настоящих определений таможенной территории, применительно к члену, имеющему более одной таможенной территории, считается совокупность таможенных территорий этого члена; и

14) « свободно используемые валюты » означают марку ФРГ, французский франк, японскую иену, фунт стерлингов, доллар США и любую другую валюту, время от времени назначаемую компетентной международной валютной организацией как валюту, фактически широко используемую для осуществления платежей в международных сделках и широко используемую в операциях на основных валютных рынках.

ГЛАВА III. ОРГАНИЗАЦИЯ И УПРАВЛЕНИЕ

Статья 3. ШТАБ-КВАРТИРА, СТРУКТУРА И ПРОДОЛЖЕНИЕ СУЩЕСТВОВАНИЯ
МЕЖДУНАРОДНОЙ ОРГАНИЗАЦИИ ПО ДЖУТУ

1. Международная организация по джуту, созданная на основании Международного соглашения по джуту и джутовым изделиям 1982 года, продолжает существовать с целью претворения в жизнь положений настоящего Соглашения и осуществления контроля за его действием.

2. Организация осуществляет свои функции через Международный совет по джуту и Комитет по проектам в качестве постоянных органов, а также через Исполнительного директора и персонал. Совет может квалифицированным большинством голосов создавать для конкретных целей комитеты и рабочие группы, наделенные конкретными полномочиями.

3. Штаб-квартира Организации находится в Дакке, Бангладеш.

4. Штаб-квартира Организации всегда находится на территории одного из членов.

Статья 4. ЧЛЕНСТВО В ОРГАНИЗАЦИИ

1. Предусматриваются две категории членов Организации, а именно:

- a) экспортеры и
- b) импортеры.

2. Член Организации может изменить категорию своего участия на таких условиях, которые определяет Совет.

Статья 5. ЧЛЕНСТВО МЕЖПРАВИТЕЛЬСТВЕННЫХ ОРГАНИЗАЦИЙ

1. Любая ссылка в настоящем Соглашении на « правительства » понимается как включающая Европейское экономическое сообщество и любую другую межправительственную организацию, несущую ответственность за проведение переговоров, заключение и применение международных соглашений, в частности товарных соглашений. Соответственно, любая ссылка в настоящем Соглашении на подписание, ратификацию, принятие или утверждение, или на уведомление о временном применении, либо на присоединение понимается в отношении таких межправительственных организаций, как и ссылка на подписание, ратификацию, принятие или утверждение, или на уведомление о временном применении, либо на присоединение таких межправительственных организаций.

2. В случае голосования по вопросам, относящимся к их компетенции, такие межправительственные организации подают при голосовании число голосов, равное общему числу голосов, предоставленных их государствам-членам в соответствии со статьей 10. В этих случаях государства члены таких межправительственных организаций не могут осуществлять свое индивидуальное право голоса.

ГЛАВА IV. МЕЖДУНАРОДНЫЙ СОВЕТ ПО ДЖУТУ

Статья 6. Состав Международного совета по джуту

1. Высшим органом Организации является Международный совет по джуту, который состоит из всех членов организации.
2. Каждый член представлен в Совете одним делегатом и может назначать заместителей и советников для участия в сессиях Совета.
3. Заместитель делегата наделяется правом действовать и голосовать от имени делегата во время его отсутствия или при особых обстоятельствах.

Статья 7. Полномочия и функции Совета

1. Совет осуществляет все полномочия и выполняет или принимает меры для выполнения всех функций, которые необходимы для осуществления положений настоящего Соглашения.
2. Совет квалифицированным большинством голосов принимает такие правила и постановления, которые необходимы для выполнения положений настоящего Соглашения и которые соответствуют им, включая свои правила процедуры, а также финансовые правила и положения о персонале Организации. Такие финансовые правила и положения регулируют, в частности, поступления и расходы по Административному и Специальному счетам. Совет может в своих правилах процедуры предусмотреть процедуру, посредством которой он может решать конкретные вопросы без созыва заседаний.
3. Совет ведет документацию, которая требуется для выполнения им своих функций в соответствии с настоящим Соглашением.

Статья 8. Председатель и заместитель председателя Совета

1. Совет избирает на каждый джутовый год Председателя и заместителя Председателя, работа которых не оплачивается Организацией.
2. Председатель и заместитель Председателя избираются: один — из числа представителей членов-экспортеров, а другой — из числа представителей членов-импортеров. Эти должности чередуются каждый год между обеими категориями членов при условии, однако, что это не препятствует в исключительных обстоятельствах переизбранию одного из них или обоих квалифицированным большинством голосов Совета.
3. В случае временного отсутствия Председателя его замещает заместитель Председателя. В случае временного отсутствия как Председателя, так и заместителя Председателя или в случае постоянного отсутствия одного из них или обоих Совет может избрать новых должностных лиц из числа представителей членов-экспортеров и/или из числа представителей членов-импортеров, смотря по обстоятельствам, на временной или постоянной основе.

Статья 9. Сессии Совета

1. Как правило, Совет проводит одну очередную сессию в каждом полугодии джутового года.
2. Совет собирается на специальную сессию в случае, если он принимает решение об этом, или по просьбе:

- a) Исполнительного директора с согласия Председателя Совета; или
- b) большинства членов-экспортеров или большинства членов-импортеров; или
- c) членов, располагающих по меньшей мере 500 голосами.

3. Сессии Совета проводятся в штаб-квартире Организации, если Совет квалифицированным большинством голосов не примет иного решения. Если по приглашению какого-либо члена Совет собирается в ином месте, помимо штаб-квартиры Организации, то этот член оплачивает дополнительные расходы, связанные с проведением заседания вне штаб-квартиры, а также предоставляет привилегии и иммунитеты, сопоставимые с теми, которые предоставляются аналогичным международным конференциям.

4. Уведомление о созыве любой сессии и повестка дня этой сессии вместе с упоминаемой в ней документацией направляются членам Исполнительным директором по меньшей мере за 30 дней до ее открытия, за исключением экстренных случаев, когда уведомление направляется по меньшей мере за семь дней до открытия сессии.

Статья 10. РАСПРЕДЕЛЕНИЕ ГОЛОСОВ

1. Члены-экспортеры имеют вместе 1 000 голосов, и члены-импортеры имеют вместе 1 000 голосов.

2. Голоса членов-экспортеров распределяются следующим образом: 150 голосов делятся поровну между всеми членами-экспортерами с округлением до ближайшего целого голоса для каждого члена; остальные голоса распределяются пропорционально среднему объему их чистого экспорта джута и джутовых изделий за предыдущие три джутовых года, при условии, что максимальное число голосов любого члена-экспортера не превышает 450. Избыток голосов, превышающий максимальное число голосов, распределяется среди всех членов-экспортеров, каждый из которых в отдельности имеет менее 250 голосов, пропорционально их долям в торговле.

3. Голоса членов-импортеров распределяются следующим образом: каждый член-импортер имеет до пяти первоначальных голосов, при условии, что общее число первоначальных голосов не превышает 150. Остальные голоса распределяются пропорционально среднегодовому объему их чистого импорта джута и джутовых изделий за трехлетний период, начинающийся за четыре календарных года до момента распределения голосов.

4. Совет распределяет голоса на каждый финансовый год в начале первой сессии данного года в соответствии с положениями настоящей статьи. Такое распределение остается в силе до конца данного года, за исключением случаев, предусмотренных в пункте 5 настоящей статьи;

5. При изменении численного состава членов Организации или при временном лишении или восстановлении права голоса любого члена в соответствии с каким-либо положением настоящего Соглашения, Совет перераспределяет голоса в рамках соответствующей категории или категорий членов в соответствии с положениями настоящей статьи. Совет определяет дату, с которой перераспределение голосов вступает в силу.

6. Дробление голосов не допускается.

7. При округлении до ближайшего целого голоса любая дробь менее 0,5 округляется в сторону уменьшения, а любая дробь более или равная 0,5 округляется в сторону увеличения.

Статья 11. ПРОЦЕДУРА ГОЛОСОВАНИЯ В СОВЕТЕ

1. Каждый член имеет право подавать то число голосов, которым он располагает, и ни один из членов не имеет права делить свои голоса. Член может, однако, подать, независимо от этих голосов, любые голоса, которые он уполномочен подавать согласно пункту 2 настоящей статьи.

2. Путем письменного уведомления, направляемого Председателю Совета, любой член-экспортер может уполномочить любого другого члена-экспортера, а любой член-импортер может уполномочить любого другого члена-импортера представлять его интересы и подавать его голоса на любом заседании или любой сессии Совета.

3. Член, уполномоченный другим членом подавать голоса, которыми располагает уполномочивающий член в соответствии со статьей 10, подает такие голоса согласно указаниям уполномочивающего члена.

4. Воздержавшийся во время голосования член рассматривается как член, не подавший своих голосов.

Статья 12. РЕШЕНИЯ И РЕКОМЕНДАЦИИ СОВЕТА

1. Совет стремится принимать все решения и выносить все рекомендации консенсусом. Если консенсус достичь не удастся, то все решения и рекомендации Совета принимаются простым раздельным большинством голосов, если настоящим Соглашением не предусмотрено квалифицированное большинство голосов.

2. В том случае, когда член использует положения пункта 2 статьи 11 и его голоса поданы на заседании Совета, такой член для целей пункта 1 настоящей статьи считается присутствующим и участвующим в голосовании.

3. Все решения и рекомендации Совета должны соответствовать положениям настоящего Соглашения.

Статья 13. КВОРУМ НА ЗАСЕДАНИЯХ СОВЕТА

1. Кворум на любом заседании Совета обеспечивается присутствием большинства членов-экспортеров и большинства членов-импортеров, при условии, что эти участники располагают по меньшей мере двумя третями общего числа голосов в своих категориях.

2. Если в день заседания или на следующий день кворум в соответствии с пунктом 1 настоящей статьи не обеспечен, то кворум на третий день и позднее обеспечивается присутствием большинства членов-экспортеров и большинства членов-импортеров, при условии, что эти члены располагают большинством общего числа голосов в своих категориях.

3. Представительство в соответствии с пунктом 2 статьи 11 рассматривается как присутствие.

Статья 14. СОТРУДНИЧЕСТВО С ДРУГИМИ ОРГАНИЗАЦИЯМИ

1. Совет принимает любые необходимые меры для проведения консултий и сотрудничества с Организацией Объединенных Наций, с такими ее специализированными учреждениями, как Продовольственная и сельскохозяйственная организация Объединенных Наций и Организация Объединенных Наций по промышленному развитию, с такими ее вспомогательными органами, как Конференция Организации Объединенных Наций по торговле и развитию, Программа развития Организации Объединенных Наций, Международный торговый центр ЮНКТАД/ГАТТ и Программа Организации Объединенных Наций по окружающей среде, а также, при необходимости, с другими межправительственными и неправительственными организациями.

2. Организация в максимально возможной степени использует средства, услуги и опыт упоминаемых в пункте 1 настоящей статьи органов, с тем чтобы избежать дублирования усилий в достижении целей настоящего Соглашения и повышать взаимодополняемость и эффективность своих мероприятий.

3. Учитывая особую роль ЮНКТАД в области международной торговли сырьевыми товарами, Совет в должной мере информирует эту организацию о своей деятельности и программах работы.

Статья 15. ДОПУСК НАБЛЮДАТЕЛЕЙ

Совет может пригласить любую страну, не являющуюся членом, или любую из организаций, упомянутых в статье 14, имеющую отношение к международной торговле джутом и джутовыми изделиями или к джутовой промышленности, присутствовать на любом из заседаний Совета в качестве наблюдателя.

Статья 16. ИСПОЛНИТЕЛЬНЫЙ ДИРЕКТОР И ПЕРСОНАЛ

1. Совет квалифицированным большинством голосов назначает Исполнительного директора.

2. Условия назначения Исполнительного директора определяются правилами процедуры Совета.

3. Исполнительный директор является главным административным должностным лицом Организации и несет ответственность перед Советом за осуществление и действие настоящего Соглашения в соответствии с решениями Совета.

4. Исполнительный директор назначает персонал в соответствии с правилами, установленными Советом. Совет определяет квалифицированным большинством голосов численность административного персонала, персонала категории специалистов и персонала общей категории, который может назначить Исполнительный директор. Любые изменения в количестве постов определяются Советом квалифицированным большинством голосов. Персонал подчиняется Исполнительному директору.

5. Ни Исполнительный директор, ни какой-либо член персонала не должны иметь финансовой заинтересованности в производстве или торговле джутом или в смежных видах коммерческой деятельности.

6. При исполнении своих обязанностей Исполнительный директор и другие члены персонала не должны запрашивать или получать инструкций от какого-либо члена или от какого-либо другого органа, не относящегося к Организации. Они должны воздерживаться от любых действий, которые могли бы отразиться на их положении как международных должностных лиц, ответственных только перед Советом. Каждый член должен уважать исключительно международный характер обязанностей Исполнительного директора и других членов персонала и не пытаться воздействовать на них при исполнении ими своих обязанностей.

ГЛАВА V. Привилегии и иммунитеты

Статья 17. Привилегии и иммунитеты

1. Организация является юридическим лицом. Она, в частности, обладает правоспособностью заключать договоры, приобретать движимое и недвижимое имущество, распоряжаться этим имуществом и возбуждать судебные дела.

2. Организация продолжает функционировать в соответствии с Соглашением о штаб-квартире, заключенным с правительством принимающей страны (т. е. с правительством Бангладеш, в которой в настоящее время расположена штаб-квартира Организации). Соглашение о штаб-квартире, заключенное с правительством принимающей страны, касается таких вопросов, как статус, привилегии и иммунитеты Организации, ее Исполнительного директора, персонала и экспертов, а также делегаций-членов, которые необходимы в разумных пределах для выполнения ими своих функций.

3. Если штаб-квартира Организации переводится в другую страну, которая является членом Организации, то этот член в кратчайший срок заключает с Организацией соглашение о штаб-квартире, подлежащее утверждению Советом.

4. До заключения Соглашения о штаб-квартире, указанного в пункте 3 настоящей статьи, Организация просит правительство принимающей страны освободить, в рамках ее национального законодательства, от налогообложения вознаграждение, выплачиваемое Организацией своим сотрудникам, а также активы, доходы и прочее имущество Организации.

5. Организация может также заключить с одной или несколькими странами соглашения, подлежащие утверждению Советом и касающиеся таких привилегий и иммунитетов, которые могут быть необходимы для надлежащего функционирования настоящего Соглашения.

6. Соглашение о штаб-квартире является независимым от настоящего Соглашения. Однако его действие прекращается:

- a) по соглашению между правительством принимающей страны и Организацией;
- b) в случае перевода штаб-квартиры Организации из принимающей страны;
- c) в случае прекращения существования Организации.

ГЛАВА VI. ФИНАНСЫ

Статья 18. ФИНАНСОВЫЕ СЧЕТА

1. Создаются два счета:
 - a) Административный счет и
 - b) Специальный счет.
2. Исполнительный директор несет ответственность за использование этих счетов, и Совет вносит соответствующие положения в свои правила процедуры.

Статья 19. ФОРМА ПЛАТЕЖА

1. Взносы на Административный счет уплачиваются в свободно используемых валютах и освобождаются от валютных ограничений.
2. Финансовые взносы на Специальный счет уплачиваются в свободно используемых валютах и освобождаются от валютных ограничений.
3. Совет может также решить принимать взносы на Специальный счет в других формах, в том числе в форме научного и технического оборудования или путем привлечения персонала, с целью удовлетворения потребностей утвержденных проектов.

Статья 20. РЕВИЗИЯ И ОПУБЛИКОВАНИЕ ОТЧЕТНОСТИ

1. Совет назначает ревизоров для проведения ревизии своих бухгалтерских книг.
2. Проверенный независимыми ревизорами отчет о состоянии Административного и Специального счетов представляется участникам в кратчайший срок после истечения каждого финансового года, но не позднее шести месяцев после этой даты, и соответственно выносится на утверждение Совета на его следующей сессии. После этого публикуются сводка проверенных счетов и балансовый отчет.

Статья 21. АДМИНИСТРАТИВНЫЙ СЧЕТ

1. Расходы, необходимые для осуществления настоящего Соглашения, проводятся по Административному счету и оплачиваются за счет ежегодных взносов членов, согласно их соответствующим конституционным или предусмотренным законодательством процедурам, и размер этих взносов устанавливается в соответствии с пунктами 3, 4 и 5 настоящей статьи.
2. Расходы делегаций в Совете, Комитете по проектам и комитетах и рабочих группах, упомянутых в пункте 2 статьи 3, оплачиваются соответствующими членами. В случае, если какой-либо член запрашивает у Организации предоставление специальных услуг, Совет предлагает, чтобы этот член оплатил расходы по оказанию таких услуг.
3. Во второй половине каждого финансового года Совет утверждает административный бюджет Организации на следующий финансовый год и устанавливает сумму взносов каждого члена в этот бюджет.
4. Взнос каждого члена в административный бюджет за каждый финансовый год устанавливается пропорционально той доле, которую на момент

утверждения административного бюджета на данный финансовый год составляет число его голосов от общего числа голосов всех членов. При установлении размера взносов голоса каждого члена подсчитываются без учета временного лишения какого-либо члена права голоса или любого связанного с этим перераспределения голосов.

5. Сумма первоначального взноса любого члена, вступающего в Организацию после вступления постоянного Соглашения в силу, устанавливается Советом в соответствии с числом голосов, которым он будет располагать, и со сроком, остающимся до конца текущего финансового года, однако взносы, установленные для других членов на текущий финансовый год, в связи с этим не изменяются.

6. Взносы в административный бюджет подлежат уплате в первый день каждого финансового года. Срок уплаты взносов членов за финансовый год, в котором они вступают в Организацию, наступает в тот день, когда они становятся членами Организации.

7. Если какой-либо член не уплатил полностью свой взнос в административный бюджет в течение четырех месяцев с того времени, когда этот взнос подлежит уплате в соответствии с пунктом 6 настоящей статьи, Исполнительный директор просит этого члена произвести уплату как можно скорее. Если в течение двух месяцев после такой просьбы этот член все еще не уплатил свой взнос, ему предлагается изложить причины, по которым он не смог произвести уплату. Если по истечении семи месяцев с момента, когда взнос подлежит уплате, указанный член все еще не уплатил свой взнос, осуществление его права голоса приостанавливается и на просроченный взнос начисляются проценты в соответствии с учетной ставкой центрального банка принимающей страны до тех пор, пока он не уплатит свой взнос полностью, если только Совет не примет иного решения квалифицированным большинством голосов.

8. Член, который временно лишен своих прав в соответствии с пунктом 7 настоящей статьи, продолжает, в частности, нести свои обязанности по уплате своего взноса.

9. Неизрасходованная часть положительного сальдо административного бюджета любого года засчитывается в кредит правительствам государств-членов в качестве сокращения их взноса в следующем году в той же пропорции, как это первоначально установлено.

Статья 22. СПЕЦИАЛЬНЫЙ СЧЕТ

1. В рамках Специального счета создаются два субсчета:

- a) Предпроектный субсчет и
- b) Проектный субсчет.

2. Все расходы по Предпроектному субсчету возмещаются с Проектного субсчета в том случае, если проекты впоследствии утверждаются и финансируются. Если в течение шести месяцев после вступления настоящего Соглашения в силу Совет не получит каких-либо финансовых средств для Предпроектного субсчета, он рассматривает создавшееся положение и принимает соответствующие меры.

3. Все поступления, связанные с конкретными проектами, подпадающими под определение, проводятся по Специальному счету. Все расходы на такие проекты, включая вознаграждение и путевые расходы консультантов и экспертов, проводятся по Специальному счету.

4. Возможными источниками финансирования Специального счета являются:

- a) Второй счет Общего фонда для сырьевых товаров;
- b) региональные и международные финансовые учреждения, а именно: Программа развития Организации Объединенных Наций, Мировой банк, Азиатский банк развития, Межамериканский банк развития, Африканский банк развития и другие; и
- c) добровольные взносы.

5. Совет квалифицированным большинством голосов устанавливает условия, на которых он будет, по мере необходимости, организовывать проекты, финансируемые за счет займов, все обязательства и всю ответственность по которым добровольно принял на себя какой-либо член или члены. Организация не несет обязательств по таким займам.

6. Совет может назначать любого субъекта с его согласия, в том числе члена или членов, для получения займов на финансирование утвержденных проектов и для принятия на себя всех связанных с этим обязательств, за тем исключением, что Организация оставляет за собой право контролировать использование ресурсов и принимать последующие меры в связи с осуществлением проектов, финансируемых таким образом. Однако Организация не несет ответственности за гарантии, предоставленные отдельными членами или другими субъектами.

7. Ни один из членов не несет ответственности в силу своего участия в Организации по любому обязательству, вытекающему из получения займов или предоставления кредитов любым другим членом или субъектом в связи с проектами.

8. В случае если Организации предлагаются добровольные целевые средства, Совет может принять такие средства. Такие средства могут быть использованы для предпроектных мероприятий, а также для утвержденных проектов.

9. Исполнительный директор прилагает усилия для изыскания на таких условиях, которые может установить Совет, достаточных и гарантированных финансовых средств для проектов, утвержденных Советом.

10. Средства Специального счета используются только для утвержденных проектов или для предпроектных мероприятий.

11. Взносы для указанных утвержденных проектов используются только на проекты, для которых они первоначально предназначались, если Совет, по согласованию с тем, от кого эти взносы были получены, не примет иного решения. После завершения проекта Организация возвращает всем тем, кто внес средства на осуществление конкретных проектов, все оставшиеся средства пропорционально доле отдельных взносов в общей сумме взносов, внесенных

первоначально для финансирования данного проекта, если не будет достигнуто соглашения об ином с тем, от кого были получены взносы.

12. Совет может, при необходимости, рассмотреть вопрос о финансировании Специального счета.

ГЛАВА VII. ОТНОШЕНИЯ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

Статья 23. ОТНОШЕНИЯ С ОБЩИМ ФОНДОМ ДЛЯ СЫРЬЕВЫХ ТОВАРОВ

Организация полностью использует возможности Общего фонда для сырьевых товаров, в том числе путем заключения, когда целесообразно, взаимоприемлемого соглашения с Общим фондом в соответствии с принципами, содержащимися в Соглашении об учреждении Общего фонда для сырьевых товаров.

ГЛАВА VIII. ОПЕРАТИВНАЯ ДЕЯТЕЛЬНОСТЬ

Статья 24. ПРОЕКТЫ

1. Для достижения целей, изложенных в статье 1, Совет на постоянной основе и в соответствии с положениями пункта 1 статьи 14 определяет проекты в области исследований и разработок, содействия развитию рынка и снижения себестоимости, которые могут охватывать также подготовку кадров, и другие соответствующие проекты, утвержденные Советом, принимает меры по их подготовке и осуществлению и с целью обеспечения их эффективности предпринимает последующие меры в связи с этими проектами, а также контролирует осуществление проектов и дает им оценку.

2. Исполнительный директор представляет Комитету по проектам предложения по проектам, указанным в пункте 1 настоящей статьи. Такие предложения направляются всем членам по крайней мере за два месяца до начала сессии Комитета, на которой они должны быть рассмотрены. На основе этих предложений Комитет принимает решение о том, какие предпроектные мероприятия следует провести. Такие предпроектные мероприятия организовываются Исполнительным директором в соответствии с правилами и положениями, принимаемыми Советом.

3. Данные о результатах предпроектных мероприятий, включая подробную смету расходов, возможные выгоды, продолжительность, место осуществления и возможные учреждения-исполнители, представляются Исполнительным директором Комитету после распространения среди всех членов по крайней мере за два месяца до начала сессии Комитета, на которой они должны быть рассмотрены.

4. Комитет рассматривает результаты таких предпроектных мероприятий и выносит Совету рекомендации по проектам.

5. Совет рассматривает рекомендации и квалифицированным большинством голосов принимает решение о финансировании предполагаемых проектов в соответствии со статьей 22 и статьей 28.

6. Совет принимает решение о соответствующей очередности осуществления проектов.

7. Перед утверждением проекта, который предполагается осуществить на территории какого-либо члена, Совет заручается согласием этого члена.

8. Совет может квалифицированным большинством голосов прекратить финансирование любого проекта.

Статья 25. Исследования и разработки

Проекты в области исследований и разработок должны быть, в частности, направлены на:

- a) повышение производительности и качества волокна;
- b) совершенствование процессов производства выпускаемых и новых изделий;
- c) изыскание новых видов конечного использования джута и улучшение выпускаемых изделий;
- d) осуществление более глубокой дальнейшей обработки джута и джутовых изделий и ее дальнейшее совершенствование.

Статья 26. Содействие развитию рынка

Проекты в области содействия развитию рынка должны быть направлены, в частности, на сохранение и расширение рынков для выпускаемых изделий и на поиск рынков для новых изделий.

Статья 27. Снижение себестоимости

Проекты в области снижения себестоимости должны быть направлены, в частности, когда это возможно, на совершенствование процессов и методов, связанных с производством джута и качеством волокна, а также на совершенствование процессов и методов, ведущих к экономии затрат на рабочую силу, материалы и основной капитал в промышленности по переработке джута, а также на расширение и обеспечение членом информацией о наиболее эффективных процессах и методах, применяемых в настоящее время в джутовой промышленности.

Статья 28. Критерии для утверждения проектов

Утверждение проектов Советом основывается на следующих критериях:

- a) они должны быть перспективны в плане выгод в настоящее время или в будущем более чем для одного члена, из числа которых по меньшей мере один является членом-экспортером, и приносит выгоды джутовой промышленности в целом;
- b) они должны быть связаны с поддержанием и расширением международной торговли джутом и джутовыми изделиями;
- c) они должны создавать возможности для достижения благоприятных с точки зрения затрат экономических результатов в краткосрочной или долгосрочной перспективе;
- d) они должны разрабатываться с учетом масштабов международной торговли джутом и джутовыми изделиями;

- e) они должны в перспективе создавать условия для повышения общей конкурентоспособности или улучшения возможностей сбыта джута и джутовых изделий на рынке.

Статья 29. КОМИТЕТ ПО ПРОЕКТАМ

1. Настоящим учреждается Комитет по проектам (в дальнейшем именуемый «Комитет»). Он подчиняется Совету и работает под его общим руководством.

2. Участие в Комитете открыто для всех членов. Правила процедуры, а также распределение голосов и процедура голосования Комитета являются *mutatis mutandis* теми же, что и для Совета. Комитет обычно проводит две сессии в год. Однако по просьбе Совета он может проводить сессии чаще.

3. Функциями Комитета являются:

- a) рассмотрение и техническая оценка предложений по проектам, упомянутых в статье 24;
- b) принятие решений по предпроектным мероприятиям; и
- c) вынесение рекомендаций Совету относительно проектов.

ГЛАВА IX. РАССМОТРЕНИЕ ВАЖНЫХ ВОПРОСОВ, КАСАЮЩИХСЯ ДЖУТА И ДЖУТОВЫХ ИЗДЕЛИЙ

Статья 30. РАССМОТРЕНИЕ ВОПРОСОВ СТАБИЛИЗАЦИИ, КОНКУРЕНЦИИ С СИНТЕТИЧЕСКИМИ МАТЕРИАЛАМИ И ДРУГИХ ВОПРОСОВ

1. Совет продолжает рассмотрение вопросов стабилизации цен и поставок джута и джутовых изделий на экспорт в целях поиска соответствующих решений. После такого рассмотрения любое согласованное решение, предусматривающее меры, которые прямо не указаны в настоящем Соглашении, может быть выполнено лишь путем внесения поправки в настоящее Соглашение в соответствии со статьей 42.

2. Совет рассматривает вопросы, касающиеся конкуренции между джутом и джутовыми изделиями, с одной стороны, и синтетическими материалами и заменителями с другой.

3. Совет принимает меры для постоянного рассмотрения других важных вопросов, касающихся джута и джутовых изделий.

ГЛАВА X. СТАТИСТИКА, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

Статья 31. СТАТИСТИКА, ИССЛЕДОВАНИЯ И ИНФОРМАЦИЯ

1. Совет вместе с органами, упомянутыми в пункте 1 статьи 14, принимает меры к тому, чтобы содействовать предоставлению самых свежих и надежных данных и информации о всех факторах, влияющих на джут и джутовые изделия. Организация собирает, обрабатывает и по мере необходимости публикует такие статистические данные о производстве, торговле, предложении, запасах, потреблении и ценах на джут, джутовые изделия, синтетические материалы и заменители, которые необходимы для действия настоящего Соглашения.

2. Члены представляют статистические данные и информацию в разумные сроки и в возможно более полном объеме в соответствии с их национальным законодательством.

3: Совет принимает меры для проведения исследований тенденций, а также краткосрочных и долгосрочных проблем в области мировой экономики джута.

4. Совет принимает меры к тому, чтобы публикуемая информация не нарушала конфиденциальный характер операций отдельных лиц или компаний, занимающихся производством, переработкой или маркетингом джута, джутовых изделий, синтетических материалов и заменителей.

5. Совет принимает такие меры, которые будут сочтены необходимыми для рекламы джута и джутовых изделий и распространения информации о них.

Статья 32. Ежегодный доклад и доклад по оценке и обзору положения

1. Совет в течение шести месяцев после окончания каждого джутового года публикует ежегодный доклад о деятельности Организации и любую другую информацию, которую он считает необходимым опубликовать.

2. Совет ежегодно производит оценку и обзор мирового положения с джутом и перспектив в этой области, включая состояние конкуренции с синтетическими материалами и заменителями, и информирует участников о результатах этого обзора;

3. Этот обзор проводится в свете представленной членами информации, касающейся национального производства, запасов, экспорта и импорта, потребления джута и джутовых изделий, синтетических материалов и заменителей и цен на них, и такой другой информации, которая может быть получена Советом либо непосредственно, либо через соответствующие организации системы Организации Объединенных Наций, включая ЮНКТАД и ФАО, а также соответствующие межправительственные и неправительственные организации.

ГЛАВА XI. Прочие вопросы

Статья 33. Жалобы и споры

Любая жалоба на то, что какой-либо член не выполнил своих обязательств по настоящему Соглашению, и любой спор о толковании или применении настоящего Соглашения передаются на решение Совета. Решения Совета по этим вопросам являются окончательными и имеют обязательную силу.

Статья 34. Общие обязательства членов

1. В течение срока действия настоящего Соглашения члены прилагают все усилия и сотрудничают, с тем чтобы содействовать достижению его целей и избегать действий, противоречащих этим целям.

2. Члены обязуются признавать как имеющие обязательную силу решения Совета в соответствии с положениями настоящего Соглашения и стремятся воздерживаться от осуществления мер, которые оказывали бы ограничительное или отрицательное воздействие на эти решения.

3. Ответственность членов, возникающая в связи с действием настоящего Соглашения либо перед Организацией, либо перед третьими сторонами, ограничивается размером их обязательств по взносам в соответствии с главой VI.

Статья 35. ОСВОБОЖДЕНИЕ ОТ ОБЯЗАТЕЛЬСТВ

1. В случае необходимости по причине исключительных или чрезвычайных, или форс-мажорных обстоятельств, прямо не предусмотренных в настоящем Соглашении, Совет может квалифицированным большинством голосов освободить члена от того или иного обязательства по настоящему Соглашению, если он удовлетворен объяснением, данным этим членом, причин, по которым это обязательство не могло быть выполнено.

2. Освобождая члена согласно пункту 1 настоящей статьи от обязательства, Совет ясно определяет, на каких условиях и на какой срок этот член освобождается от такого обязательства, а также причины, по которым предоставляется такое освобождение.

Статья 36. МЕРЫ ПО ДИФФЕРЕНЦИРОВАНИЮ И КОРРЕКТИРОВКЕ

1. Развивающиеся члены-импортеры, на интересы которых оказывают неблагоприятное влияние меры, принимаемые в соответствии с настоящим Соглашением, могут обращаться к Совету с просьбой принять соответствующие меры по дифференцированию и корректировке. Совет рассматривает вопрос о принятии надлежащих мер в соответствии с пунктами 3 и 4 раздела III резолюции 93 (IV) Конференции Организации Объединенных Наций по торговле и развитию.

2. Без ущерба для интересов других членов-экспортеров Совет в ходе всей своей деятельности уделяет особое внимание потребностям конкретного наименее развитого члена-экспортера.

ГЛАВА XII. ЗАКЛЮЧИТЕЛЬНЫЕ ПОЛОЖЕНИЯ

Статья 37. ПОДПИСАНИЕ, РАТИФИКАЦИЯ, ПРИНЯТИЕ И УТВЕРЖДЕНИЕ

1. Настоящее Соглашение открыто для поднесания в Центральные учреждения Организации Объединенных Наций с 1 января 1990 года до 31 декабря 1990 года включительно правительствами стран, приглашенных на Конференцию Организации Объединенных Наций по джуту и джутовым изделиям 1989 года.

2. Любое правительство, упомянутое в пункте 1 настоящей статьи, может:

- a) при подписании настоящего Соглашения заявить, что таким подписанием оно выражает свое согласие с обязательностью для него настоящего Соглашения;
- b) после поднесания настоящего Соглашения ратифицировать, принять или утвердить его путем сдачи соответствующего документа на хранение депозитарию.

Статья 38. ДЕПОЗИТАРИЙ

Депозитарием настоящего Соглашения является Генеральный секретарь Организации Объединенных Наций.

Статья 39. УВЕДОМЛЕНИЕ О ВРЕМЕННОМ ПРИМЕНЕНИИ

1. Подписавшее настоящее Соглашение правительство, которое намеревается ратифицировать, принять или утвердить его, или правительство, для которого Совет установил условия присоединения, но которое еще не смогло сдать на хранение свой документ, может в любое время уведомить депозитария о том, что оно будет применять настоящее Соглашение временно либо с момента его вступления в силу в соответствии со статьей 40, либо, если оно уже вступило в силу, с установленной даты. В момент уведомления о временном применении каждое правительство объявляет себя членом-экспортером или членом-импортером.

2. Правительство, которое в соответствии с пунктом 1 настоящей статьи уведомило о том, что оно будет применять настоящее Соглашение либо с момента вступления настоящего Соглашения в силу, либо, если настоящее Соглашение уже вступило в силу, с установленной даты, является с этого момента временным членом Организации до тех пор, пока оно не сдаст на хранение свой документ о ратификации, принятии, утверждении или присоединении и тем самым не станет членом Организации.

Статья 40. ВСТУПЛЕНИЕ В СИЛУ

1. Настоящее Соглашение окончательно вступает в силу 1 января 1991 года или в любой последующий день, если к этой дате три правительства, на которые приходится по меньшей мере 85 % чистого экспорта, как указано в приложении А к настоящему Соглашению, и 20 правительств, на которые приходится по меньшей мере 65 % чистого импорта, как указано в приложении В к настоящему Соглашению, подписали настоящее Соглашение во исполнение пункта 2 а) статьи 37 или сдали на хранение ратификационные грамоты или документы о принятии, утверждении или присоединении.

2. Настоящее Соглашение временно вступает в силу 1 января 1991 года или в любой последующий день, если к этой дате три правительства, на которые приходится по меньшей мере 85 % чистого экспорта, как указано в приложении А к настоящему Соглашению, и 20 правительств, на которые приходится по меньшей мере 65 % чистого импорта, как указано в приложении В к настоящему Соглашению, подписали настоящее Соглашение во исполнение пункта 2 а) статьи 37 или сдали на хранение ратификационные грамоты или документы о принятии или утверждении, или уведомили депозитария в соответствии со статьей 39 о том, что они будут применять настоящее Соглашение временно.

3. Если требования, необходимые для вступления Соглашения в силу в соответствии с пунктом 1 или пунктом 2 настоящей статьи, не выполнены к 1 января 1991 года, Генеральный секретарь Организации Объединенных Наций предлагает правительствам, подписавшим настоящее Соглашение во исполнение пункта 2 а) статьи 37 или сдавшим на хранение ратификационные грамоты или документы о принятии или утверждении, или уведомившим депозитария о том, что они будут применять настоящее Соглашение временно, обратиться в кратчайшие приемлемые сроки и решить вопрос о временном или окончательном, полном или частичном вступлении настоящего Соглашения в силу между ними. В течение временного действия настоящего Соглашения в соответствии с настоящим пунктом те правительства, которые решили ввести в действие настоящее Соглашение между собой временно полностью или

частично, являются временными участниками. Эти правительства могут собраться, с тем чтобы рассмотреть создавшееся положение и решить вопрос о том, вступает ли настоящее Соглашение в силу между ними окончательно или продолжает действовать временно, или действие его прекращается.

4. Настоящее Соглашение вступает в силу для любого правительства, сдавшего на хранение ратификационную грамоту или документ о принятии, утверждении или присоединении после его вступления в силу, с даты сдачи на хранение такого документа.

5. Исполнительный директор созывает первую сессию Совета в возможно кратчайшие сроки после вступления настоящего Соглашения в силу.

Статья 41. Присоединение

1. Настоящее Соглашение открыто для присоединения правительств всех государств на условиях, установленных Советом, включая срок сдачи на хранение документов о присоединении. Совет может, однако, продлить этот срок для правительств, которые не могут сдать на хранение свои документы о присоединении к сроку, установленному в условиях о присоединении.

Статья 42. Поправки

1. Совет может квалифицированным большинством голосов рекомендовать участникам внести поправку в настоящее Соглашение.

2. Совет устанавливает срок, в течение которого участники уведомляют депозитария о принятии ими поправки.

3. Поправка вступает в силу через 90 дней после получения депозитарием уведомления о принятии от членов, составляющих по меньшей мере две трети членов-экспортеров и имеющих по меньшей мере 85 процентов голосов членов-экспортеров, и от членов, составляющих по меньшей мере две трети членов-импортеров и имеющих по меньшей мере 85 процентов голосов членов-импортеров.

4. После того, как депозитарий информирует Совет о том, что требования для вступления поправки в силу выполнены, член, независимо от положений пункта 2 настоящей статьи относительно срока, устанавливаемого Советом, может все еще направить депозитарную уведомление о принятии им поправки при условии, что такое уведомление будет направлено до вступления поправки в силу.

5. Любой член, который не уведомил о принятии им поправки ко дню вступления такой поправки в силу, перестает быть стороной настоящего Соглашения с этого дня, за исключением случаев, когда такой член представит Совету убедительные доказательства, что он не смог принять поправку в срок вследствие трудностей, связанных с конституционными или непредусмотренными законодательством процедурами, и Совет решит продлить для этого члена период, установленный для принятия поправки. Для такого члена поправка не является обязательной до тех пор, пока он не уведомит о своем принятии поправки.

6. Если в срок, установленный Советом в соответствии с пунктом 2 настоящей статьи, требования для вступления поправки в силу не выполнены, поправка считается снятой.

Статья 43. Выход из соглашения

1. Член может выйти из настоящего Соглашения в любое время после его вступления в силу путем подачи депозитарию письменного уведомления о своем выходе. Этот член одновременно информирует Совет о принятых им действиях.

2. Выход вступает в силу через 90 дней после получения депозитарием уведомления.

Статья 44. Исключение

Если Совет решит, что какой-либо член нарушает свои обязательства по настоящему Соглашению, и решит далее, что такое нарушение существенным образом затрудняет действие настоящего Соглашения, он может квалифицированным большинством голосов исключить такого члена из настоящего Соглашения. Совет немедленно уведомляет об этом депозитария. По истечении одного года с даты принятия Советом решения этот член перестает быть стороной настоящего Соглашения.

Статья 45. Порядок расчета с выходящими из Соглашения или исключенными членами или членами, которые не смогли принять поправку

1. В соответствии с настоящей статьей Совет определяет порядок расчета с членом, который прекращает быть стороной настоящего Соглашения в результате:

- a) неисполнения поправки к настоящему Соглашению в соответствии со статьей 42;
- b) выхода из настоящего Соглашения в соответствии со статьей 43; или
- c) исключения из настоящего Соглашения в соответствии со статьей 44.

2. Совет удерживает любые взносы, уплаченные на Административный счет членом, который прекращает быть стороной настоящего Соглашения.

3. Член, который получил надлежащее возмещение в соответствии с настоящей статьей, не имеет права на какую-либо долю поступлений от ликвидации или на другие активы Организации. Такой член не несет также ответственности по любому дефициту, возникающему у Организации после выплаты такого возмещения.

Статья 46. Срок действия, продление и прекращение действия Соглашения

1. Настоящее Соглашение остается в силе в течение пяти лет после его вступления в силу, если Совет не примет квалифицированным большинством голосов решение о продлении или прекращении его действия или о заключении нового соглашения в соответствии с положениями настоящей статьи.

2. Совет может квалифицированным большинством голосов принять решение продлить действие настоящего Соглашения не более чем на два периода, каждый продолжительностью в два года.

3. Если до истечения пятилетнего периода, упомянутого в пункте 1 настоящей статьи, или до истечения срока продления, упомянутого в пункте 2 настоящей статьи, в зависимости от обстоятельств, заключено новое соглашение, заменяющее настоящее Соглашение, но оно еще не вступило окончательно или временно в силу, Совет может квалифицированным большинством голосов продлить настоящее Соглашение до временного или окончательного вступления в силу нового соглашения.

4. Если новое соглашение заключено и вступает в силу в течение любого периода продления настоящего Соглашения в соответствии с пунктом 2 или пунктом 3 настоящей статьи, действие продленного настоящего Соглашения прекращается по вступлении в силу нового соглашения.

5. Совет может в любое время квалифицированным большинством голосов принять решение о прекращении действия настоящего Соглашения с даты, которую он может установить.

6. Независимо от прекращения действия настоящего Соглашения, Совет продолжает существовать в течение периода, не превышающего 18 месяцев, в целях ликвидации Организации, включая урегулирование счетов, и при условии принятия соответствующих решений квалифицированным большинством голосов имеет в течение этого периода такие полномочия и выполняет такие функции, какие могут быть необходимы для указанных целей.

7. Совет уведомляет депозитария о любых решениях, принимаемых в соответствии с настоящей статьей.

Статья 47. Оговорки

Оговорки по любому из положений настоящего Соглашения не допускаются.

В удостоверение чего нижеподписавшиеся, должным образом на то уполномоченные, подписали настоящее Соглашение в указанные даты.

Совершено в Женеве третьего ноября тысяча девятьсот восемьдесят девятого года на английском, арабском, испанском, китайском, русском и французском языках, причем все тексты являются равно аутентичными.

[For the signatures, see p. 348 of this volume — Pour les signatures, voir p. 348 du présent volume.]

ПРИЛОЖЕНИЕ А

ДОЛИ ОТДЕЛЬНЫХ СТРАН-ЭКСПОРТЕРОВ В ОБЩЕМ ЧИСТОМ ЭКСПОРТЕ ДЖУТА И ДЖУТОВЫХ ИЗДЕЛИЙ СТРАН — УЧАСТНИЦ КОНФЕРЕНЦИИ ОРГАНИЗАЦИИ ОБЪЕДИНЕННЫХ НАЦИЙ ПО ДЖУТУ И ДЖУТОВЫМ ИЗДЕЛИЯМ 1989 ГОДА, УСТАНОВЛЕННЫЕ ДЛЯ ЦЕЛЕЙ СТАТЬИ 40

	<i>Процент</i>
Бангладеш	61,578
Индия	18,869
Китай	8,681
Непал	1,703
Таиланд	9,169
Всего	100,000

ПРИЛОЖЕНИЕ В

Доли отдельных стран-импортеров и групп стран-импортеров в общем чистом импорте джута и джутовых изделий стран — участниц Конференции Организации Объединенных Наций по джуту и джутовым изделиям 1989 года, установленные для целей статьи 40

	<i>Процент</i>
Австралия	6,905
Австрия	0,143
Алжир	1,443
Аргентина	0,363
Европейское Экономическое сообщество	24,008
Канада	1,311
Бельгия/Люксембург	6,200
Греция	0,330
Дания	0,242
Испания	1,421
Ирландия	0,363
Италия	1,399
Нидерланды	2,434
Португалия	0,275
Соединенное королевство Великобритании и Северной Ирландии	6,267
Федеративная Республика Германия	3,128
Франция	1,949
Египет ^{*)}	2,390
Индонезия	2,269
Марокко	0,815
Норвегия	0,055
Пакистан	12,974
Польша ^{*)}	1,795
Сирийская Арабская Республика	3,943
Соединенные Штаты Америки	14,097
Союз Советских Социалистических Республик	17,610
Турция	1,718
Филиппины	0,066
Финляндия	0,077
Швейцария	0,198
Швеция	0,044
Югославия ^{*)}	1,234
Япония	6,542
Всего	100,000

^{*)} В Конференции не участвует, но включена, поскольку является в Международной организации по джуту членом-импортером.

[SPANISH TEXT — TEXTE ESPAGNOL]

CONVENIO INTERNACIONAL DEL YUTE Y LOS PRODUCTOS DEL YUTE, 1989

PREÁMBULO

Las Partes en el presente Convenio,

Recordando la Declaración y el Programa de Acción sobre el Establecimiento de un Nuevo Orden Económico Internacional,

Recordando las resoluciones 93 (IV), 124 (V) y 155 (VI), sobre el Programa Integrado para los Productos Básicos, aprobadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus períodos de sesiones cuarto, quinto y sexto, y la sección B del capítulo II del Acta Final de la Séptima Conferencia,

Recordando asimismo el Nuevo Programa Sustancial de Acción para el Decenio de 1980 en Favor de los Países Menos Adelantados y, en particular, el párrafo 82 de dicho programa,

Reconociendo la importancia del yute y los productos del yute para las economías de muchos de los países exportadores en desarrollo,

Considerando que una estrecha cooperación internacional encaminada a solucionar los problemas con que tropieza este producto básico impulsará el desarrollo económico de los países exportadores y reforzará la cooperación económica entre países exportadores e importadores,

Considerando que el Convenio Internacional del Yute y los Productos del Yute, 1982, aportó una contribución importante a esa cooperación entre países exportadores e importadores,

Han convenido en lo siguiente:

CAPÍTULO I. OBJETIVOS

Artículo 1. OBJETIVOS

1. En beneficio tanto de los miembros exportadores como de los miembros importadores, y con miras a lograr los objetivos pertinentes aprobados por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en sus resoluciones 93 (IV), 124 (V) y 155 (VI) relativas al Programa Integrado para los Productos Básicos, y teniendo además en cuenta su resolución 98 (IV) y la sección B del capítulo II del Acta Final de la Séptima Conferencia, los objetivos del Convenio Internacional del Yute y los Productos del Yute, 1989 (al que en adelante se denominará, en este instrumento, “el presente Convenio”), serán los siguientes:

- a) Establecer una estructura efectiva para la cooperación y las consultas entre los miembros exportadores y los miembros importadores en relación con el desarrollo de la economía del yute;
- b) Promover la expansión y la diversificación del comercio internacional del yute y los productos del yute;
- c) Mejorar las condiciones estructurales del mercado del yute;

- d) Tener debidamente en cuenta los aspectos ambientales en las actividades de la Organización, especialmente creando una conciencia de los efectos beneficiosos del uso del yute en cuanto producto natural,
- e) Aumentar la competitividad del yute y de los productos del yute;
- f) Mantener y ampliar los mercados existentes, y desarrollar nuevos mercados, para el yute y los productos del yute;
- g) Mejorar la información sobre el mercado con miras a asegurar una mayor transparencia en el mercado internacional del yute;
- h) Desarrollar nuevos usos finales del yute, incluidos nuevos productos del yute, con miras a acrecentar la demanda de yute;
- i) Alentar una elaboración mayor y más avanzada del yute y los productos del yute tanto en los países importadores como en los países exportadores;
- j) Fomentar la producción de yute con miras a mejorar, entre otras cosas, su rendimiento por unidad y su calidad en beneficio tanto de los países importadores como de los países exportadores;
- k) Fomentar la producción de los productos del yute con miras a mejorar, entre otras cosas, su calidad, y a reducir su costo de producción;
- l) Desarrollar la producción, las exportaciones y las importaciones de yute y de productos del yute en lo que concierne a su cantidad, con objeto de atender a las necesidades de la demanda y la oferta mundiales.

2. Los objetivos a que se refiere el párrafo 1 de este artículo se alcanzarán, en particular, mediante:

- a) Proyectos de investigación y desarrollo, promoción de mercados y reducción de costos, incluido el desarrollo de los recursos humanos;
- b) La reunión y difusión de información, incluida la información sobre el mercado, relativa al yute y los productos del yute;
- c) El examen de cuestiones importantes relativas al yute y los productos del yute, tales como la cuestión de la estabilización de los precios y los suministros y la de la competencia con los productos sintéticos y sucedáneos;
- d) La realización de estudios de las tendencias de los problemas a corto y a largo plazo en la economía mundial del yute.

CAPÍTULO II. DEFINICIONES

Artículo 2. DEFINICIONES

A los efectos del presente Convenio:

1. Por “yute” se entenderá el yute en bruto, el kenaf y otras fibras afines en bruto, incluidas la *Urena lobat*, el *Abutilon avicennae* y el *Cephalonema polyandrum*;

2. Por “productos del yute” se entenderán los productos fabricados total o casi totalmente de yute o los productos cuyo principal componente desde el punto de vista del peso es el yute;

3. Por “miembro” se entenderá todo gobierno o toda organización intergubernamental comprendida en lo dispuesto en el artículo 5 que haya consentido en obligarse provisional o definitivamente por el presente Convenio;

4. Por “miembro exportador” se entenderá todo miembro cuyas exportaciones de yute y de productos del yute excedan de sus importaciones de yute y de productos del yute y que haya declarado ser miembro exportador;

5. Por “miembro importador” se entenderá todo miembro cuyas importaciones de yute y de productos del yute excedan de sus exportaciones de yute y de productos del yute y que haya declarado ser miembro importador;

6. Por “Organización” se entenderá la Organización Internacional del Yute a que se hace referencia en el artículo 3;

7. Por “Consejo” se entenderá el Consejo Internacional del Yute establecido conforme al artículo 6;

8. Por “votación especial” se entenderá toda votación que requiera al menos dos tercios de los votos emitidos por los miembros exportadores presentes y votantes y al menos dos tercios de los votos emitidos por los miembros importadores presentes y votantes, contados por separado, a condición de que tales votos sean emitidos por una mayoría de los miembros exportadores y por los menos por cuatro miembros importadores presentes y votantes;

9. Por “votación de mayoría distribuida simple” se entenderá una votación que requiera más de la mitad del total de los votos de los miembros exportadores presentes y votantes y más de la mitad del total de los votos de los miembros importadores presentes y votantes, contados por separado. Los votos requeridos para los miembros exportadores deberán ser emitidos por una mayoría de los miembros exportadores presentes y votantes;

10. Por “ejercicio presupuestario” se entenderá el período comprendido entre el 1° de julio y el 30 de junio, inclusive;

11. Por “año yutero” se entenderá el período comprendido entre el 1° de julio y el 30 de junio, inclusive;

12. Por “Gobierno huésped” se entenderá el gobierno del país en el cual está situada la sede de la Organización;

13. Por “exportaciones de yute” o “exportaciones de productos del yute” se entenderá todo el yute o todos los productos del yute que salgan del territorio aduanero de cualquier miembro, y por “importaciones de yute” o “importaciones de productos del yute” se entenderá todo el yute o todos los productos del yute que entren en el territorio aduanero de cualquier miembro, a los efectos de estas definiciones, por territorio aduanero se entenderá, el caso de un miembro que abarque más de un territorio aduanero, el conjunto de los territorios aduaneros de ese miembro;

14. Por “monedas libremente utilizables” se entenderá el dólar estadounidense, el franco francés, la libra esterlina, el marco alemán, el yen japonés y cualquier otra moneda que, por designación en cualquier momento de una organización monetaria internacional competente, sea una moneda que se utilice efectiva y ampliamente para realizar pagos por transacciones internacionales y se negocie efectiva y extensamente en los principales mercados de divisas.

CAPÍTULO III. ORGANIZACIÓN Y ADMINISTRACIÓN

Artículo 3. SEDE, ESTRUCTURA Y CONTINUACIÓN DE LA ORGANIZACIÓN INTERNACIONAL DEL YUTE

1. Se mantiene la Organización Internacional del Yute, establecida en virtud del Convenio Internacional del Yute y los Productos del Yute, 1982, para aplicar las disposiciones y supervisar el funcionamiento del presente Convenio.
2. La Organización por intermedio del Consejo Internacional del Yute y del Comité de Proyectos como órganos permanentes, y por intermedio del Director Ejecutivo y del personal. El Consejo podrá, por votación especial, establecer con fines específicos comités y grupos de trabajo con un mandato concreto.
3. La Organización tendrá su sede en Dhaka, Bangladesh.
4. La sede de la Organización estará en todo momento situada en el territorio de un miembro.

Artículo 4. MIEMBROS DE LA ORGANIZACIÓN

1. Habrá dos categorías de miembros:
 - a) Exportadores; y
 - b) Importadores.
2. Todo miembro podrá cambiar de categoría en las condiciones que establezca el Consejo.

Artículo 5. PARTICIPACIÓN DE ORGANIZACIONES INTERGUBERNAMENTALES

1. Toda referencia que se haga en el presente Convenio a los “gobiernos” será interpretada en el sentido de que incluye una referencia a la Comunidad Económica Europea y a cualquier otra organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.
2. En el caso de que se vote sobre cuestiones de su competencia, esas organizaciones intergubernamentales tendrán un número de votos igual al total de los votos que puedan asignarse a sus Estados miembros conforme al artículo 10. En esos casos, los Estados miembros de tales organizaciones intergubernamentales no tendrán derecho a emitir los votos asignados a cada uno de ellos.

CAPÍTULO IV. CONSEJO INTERNACIONAL DEL YUTE

Artículo 6. COMPOSICIÓN DEL CONSEJO INTERNACIONAL DEL YUTE

1. La autoridad suprema de la Organización será el Consejo Internacional del Yute, que estará integrado por todos los miembros de la Organización.
2. Cada miembro estará representado en el Consejo por un delegado y podrá designar suplentes y asesores para que asistan a las reuniones del Consejo.

3. Todo suplente estará facultado para actuar y votar en nombre del delegado en ausencia de éste o en circunstancias especiales.

Artículo 7. FACULTADES Y FUNCIONES DEL CONSEJO

1. El Consejo ejercerá todas la facultades y desempeñará o hará que se desempeñen todas las funciones necesarias para dar cumplimiento a las disposiciones del presente Convenio.

2. El Consejo aprobará, por votación especial, las normas y reglamentos que sean necesarios para dar cumplimiento a las disposiciones del presente Convenio y que sean compatibles con éste, tales como su propio reglamento, el reglamento financiero y el reglamento del personal de la Organización. El reglamento financiero contendrá, entre otras cosas, las disposiciones aplicables a las entradas y salidas de fondos de la Cuenta Administrativa y de la Cuenta Especial. El Consejo podrá prever en su reglamento un procedimiento que le permita decidir determinados asuntos sin reunirse.

3. El Consejo llevará la documentación necesaria para el desempeño de las funciones que le confiere el presente Convenio.

Artículo 8. PRESIDENTE Y VICEPRESIDENTE DEL CONSEJO

1. El Consejo elegirá por cada año yutero un Presidente y un Vicepresidente, los cuales no serán pagados por la Organización.

2. El Presidente y el Vicepresidente serán elegidos, uno entre los representantes de los miembros exportadores y el otro entre los representantes de los miembros importadores. Esos cargos se alternarán cada año entre las dos categorías de miembros, lo cual no impedirá que, en circunstancias excepcionales, uno de ellos, o ambos, sean reelegidos por votación especial del Consejo.

3. En caso de ausencia temporal del Presidente, actuará en su lugar el Vicepresidente. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir nuevos titulares de esos cargos entre los representantes de los miembros exportadores y/o entre los representantes de los miembros importadores, según el caso, con carácter temporal o permanente.

Artículo 9. REUNIONES DEL CONSEJO

1. Como norma general, el Consejo celebrará una reunión cada semestre del año yutero.

2. El Consejo celebrará reuniones extraordinarias siempre que lo decida o a petición de:

- a) El Director Ejecutivo, de acuerdo con el Presidente del Consejo; o
- b) Una mayoría de miembros exportadores o una mayoría de miembros importadores; o
- c) Varios miembros que reúnan por lo menos 500 votos.

3. Las reuniones del Consejo se celebrarán en la sede de la Organización a menos que el Consejo, por votación especial, decida otra cosa al respecto. Si, por invitación de cualquier miembro, el Consejo se reúne fuera de la sede de la Organización, ese miembro pagará los gastos adicionales de la celebración de la

reunión fuera de la sede y otorgará privilegios e inmunidades comparables a los concedidos para conferencias internacionales análogas.

4. La convocación de toda reunión, así como el programa de la misma y la documentación mencionada en éste, serán notificados a los miembros por el Director Ejecutivo al menos con 30 días de antelación, excepto en casos de urgencia en los que la notificación se hará al menos con siete días de antelación

Artículo 10. DISTRIBUCIÓN DE LOS VOTOS

1. Los miembros exportadores tendrán en conjunto 1.000 votos y los miembros importadores tendrán en conjunto 1.000 votos.

2. Los votos de los miembros exportadores se distribuirán como sigue: 150 votos se distribuirán por igual entre todos los miembros exportadores, redondeando al número entero más próximo para obtener la cifra de cada miembro; los votos restantes se distribuirán proporcionalmente al volumen medio de sus exportaciones netas de yute y productos del yute durante los tres años yuteros precedentes, quedando entendido que el número máximo de votos de cualquier miembro exportador no excederá de 450. Los votos que excedan del máximo se distribuirán entre todos los miembros exportadores que tengan menos de 250 votos individualmente, en proporción a su participación en el comercio.

3. Los votos de los miembros importadores se distribuirán como sigue: cada miembro importador tendrá cinco votos iniciales como máximo, siempre que el total de votos iniciales no exceda de 150. Los votos restantes se distribuirán proporcionalmente al promedio anual del volumen de sus importaciones netas de yute y productos del yute durante el período de tres años iniciado cuatro años civiles antes de la distribución de los votos.

4. El Consejo distribuirá los votos para cada ejercicio presupuestario al comienzo de la primera reunión de ese ejercicio, conforme a lo dispuesto en este artículo. Esa distribución seguirá en vigor durante el resto del ejercicio, sin perjuicio de lo dispuesto en el párrafo 5 de este artículo.

5. Siempre que cambie la composición de la Organización o que se suspenda o restablezca el derecho de voto de cualquier miembro conforme a cualquier disposición del presente Convenio, el Consejo redistribuirá los votos dentro de la categoría o las categorías de miembros afectadas de conformidad con lo dispuesto en este artículo. El Consejo decidirá la fecha en que surtirá efecto la redistribución de los votos.

6. No habrá votos fraccionarios.

7. Cuando se redondee al número entero más próximo, las fracciones inferiores a 0,5 se redondearán al número entero inferior y las fracciones iguales o superiores a 0,5 se redondearán al número entero superior.

Artículo 11. PROCEDIMIENTO DE VOTACIÓN DEL CONSEJO

1. Cada miembro tendrá derecho a emitir el número de votos que posea y ningún miembro estará autorizado a dividir sus votos. Sin embargo, todo miembro podrá emitir de modo diferente al de sus propios votos los votos que esté autorizado a emitir conforme al párrafo 2 de este artículo.

2. Mediante notificación por escrito dirigida al Presidente del Consejo, todo miembro exportador podrá autorizar a cualquier otro miembro exportador, y todo

miembro importador podrá autorizar a cualquier otro miembro importador, a que represente sus intereses y emita sus votos en cualquier sesión o período de sesiones del Consejo.

3. Todo miembro autorizado por otro miembro a emitir los votos asignados a este último con arreglo al artículo 10 emitirá esos votos de conformidad con las instrucciones del miembro autorizante.

4. Cuando un miembro se abstenga, se considerará que no ha emitido sus votos.

Artículo 12. DECISIONES Y RECOMENDACIONES DEL CONSEJO

1. El Consejo se esforzará por tomar todas sus decisiones y por formular todas sus recomendaciones por consenso. Si no se llega a un consenso, el Consejo tomará todas sus decisiones y formulará todas sus recomendaciones por mayoría distribuida simple, a menos que el presente Convenio requiera una votación especial.

2. Cuando un miembro se acoja a lo dispuesto en el párrafo 2 del artículo 11 y se emitan sus votos en una sesión del Consejo, ese miembro será considerado, a los efectos del párrafo 1 de este artículo, como presente y votante.

3. Todas las decisiones y recomendaciones del Consejo deberán estar de acuerdo con las disposiciones del presente Convenio.

Artículo 13. QUÓRUM DEL CONSEJO

1. Constituirá quórum para cualquier sesión del Consejo la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan al menos dos tercios del total de votos de sus respectivas categorías.

2. Si no hay quórum conforme al párrafo 1 de este artículo el día fijado para la sesión ni el día siguiente, constituirá quórum el tercer día y posteriormente la presencia de la mayoría de los miembros exportadores y de la mayoría de los miembros importadores, siempre que tales miembros reúnan la mayoría del total de votos de sus respectivas categorías.

3. Se considerará como presencia toda representación autorizada conforme al párrafo 2 del artículo 11.

Artículo 14. COOPERACIÓN CON OTRAS ORGANIZACIONES

1. El Consejo adoptará todas las disposiciones que sean procedentes para celebrar consultas o cooperar con las Naciones Unidas, sus organismos especializados como la Organización de las Naciones Unidas para la Agricultura y la Alimentación y la Organización de las Naciones Unidas para el Desarrollo Industrial y sus órganos auxiliares como la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo, el Programa de las Naciones Unidas para el Desarrollo, el Centro de Comercio Internacional UNCTAD/GATT y el Programa de las Naciones Unidas para el Medio Ambiente, y con las otras organizaciones intergubernamentales y no gubernamentales que convenga.

2. La Organización utilizará, en la máxima medida posible, las instalaciones, los servicios y la experiencia de los órganos mencionados en el párrafo 1 de este artículo a fin de evitar duplicaciones de esfuerzos en el logro de los

objetivos del presente Convenio y de aumentar la complementariedad y la eficiencia de sus actividades.

3. El Consejo, teniendo en cuenta la función especial de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo en la esfera del comercio internacional de productos básicos, mantendrá informada a esa organización de sus actividades y sus programas de trabajo, según sea procedente.

Artículo 15. ADMISIÓN DE OBSERVADORES

El Consejo podrá invitar a cualquier país no miembro, o a cualquiera de las organizaciones a que se refiere el artículo 14 interesadas en el comercio internacional del yute y los productos del yute o en la industria del yute, a que asista en calidad de observador a cualquiera de las sesiones del Consejo.

Artículo 16. DIRECTOR EJECUTIVO Y PERSONAL

1. El Consejo nombrará por votación especial al Director Ejecutivo.
2. Las modalidades y condiciones del nombramiento del Director Ejecutivo se determinarán de conformidad con el reglamento del Consejo.
3. El Director Ejecutivo será el más alto funcionario administrativo de la Organización y será responsable ante el Consejo de la aplicación y el funcionamiento del presente Convenio conforme a las decisiones del Consejo.
4. El Director Ejecutivo nombrará al personal conforme al reglamento aprobado por el Consejo. El Consejo decidirá, por votación especial, el número de funcionarios de categoría ejecutiva, profesional y de servicios generales que podrá nombrar el Director Ejecutivo. El Consejo decidirá, por votación especial, cualquier cambio en el número de puestos. El personal será responsable ante el Director Ejecutivo.
5. Ni el Director Ejecutivo ni ningún miembro del personal tendrá interés financiero alguno en la industria o el comercio del yute ni en actividades comerciales conexas.
6. En el desempeño de sus funciones, el Director Ejecutivo y los demás funcionarios no solicitarán ni recibirán instrucciones de ningún miembro ni de ninguna autoridad que no sea la Organización y se abstendrán de adoptar cualquier medida incompatible con su condición de funcionarios internacionales responsables el última instancia ante el Consejo. Todo miembro respetará el carácter exclusivamente internacional de las funciones del Director Ejecutivo y de los demás funcionarios y no tratará de influir en ellos en el desempeño de sus funciones.

CAPÍTULO V. PRIVILEGIOS E INMUNIDADES

Artículo 17. PRIVILEGIOS E INMUNIDADES

1. La Organización tendrá personalidad jurídica. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.
2. La Organización continuará desarrollando sus actividades en el marco del Acuerdo de sede concertado con el Gobierno huésped (que es el Gobierno de Bangladesh, donde está situada actualmente la sede de la Organización). El Acuerdo de sede con el Gobierno huésped se refiere a cuestiones como la con-

dición jurídica, los privilegios y las inmunidades de la Organización, de su Director Ejecutivo, de su personal y de sus expertos, así como de las delegaciones de los miembros, que sean razonablemente necesarios para el desempeño de sus funciones.

3. Si la sede de la Organización se traslada a otro país miembro de ésta, ese miembro concertará con la Organización, lo antes posible, un acuerdo de sede que habrá de ser aprobado por el Consejo.

4. En tanto se concierta el acuerdo de sede a que se refiere el párrafo 3 de este artículo, la Organización pedirá al Gobierno huésped que, dentro de los límites de su legislación nacional, exima de impuestos las remuneraciones pagadas por la Organización a sus funcionarios y los haberes, ingresos y demás bienes de la Organización.

5. La Organización podrá concertar también, con uno a varios países, acuerdos, que habrá de aprobar el Consejo, sobre los privilegios e inmunidades que sean necesarios para el debido funcionamiento del presente Convenio.

6. El Acuerdo de sede será independiente del presente Convenio. No obstante, terminará:

- a) Por acuerdo entre el Gobierno huésped y la Organización;
- b) En el caso de que la sede de la Organización deje de estar en el territorio del Gobierno huésped; o
- c) En el caso de que la Organización deje de existir.

CAPÍTULO VI. DISPOSICIONES FINANCIERAS

Artículo 18. CUENTAS FINANCIERAS

1. Se llevarán dos cuentas:

- a) La Cuenta Administrativa; y
- b) La Cuenta Especial.

2. El Director Ejecutivo estará encargado de la administración de estas cuentas y el Consejo incluirá en su reglamento las disposiciones necesarias a tal efecto.

Artículo 19. FORMAS DE PAGO

1. Las contribuciones a la Cuenta Administrativa se pagarán en monedas libremente utilizables y estarán exentas de restricciones cambiarias.

2. Las contribuciones financieras a la Cuenta Especial se pagarán en monedas libremente utilizables y estarán exentas de restricciones cambiarias.

3. El Consejo podrá también decidir aceptar otras formas de contribuciones a la Cuenta Especial, entre ellas material científico y técnico o personal, para responder a las necesidades de los proyectos aprobados.

Artículo 20. AUDITORÍA Y PUBLICACIÓN DE CUENTAS

1. El Consejo nombrará auditores para que lleven a cabo la auditoría de sus libros de contabilidad.

2. Los estados de la Cuenta Administrativa y de la Cuenta Especial, comprobados por auditores independientes, serán comunicados a los miembros lo

antes posible después del cierre de cada año yutero, pero no más tarde de seis meses después de esa fecha, y serán examinados por el Consejo en su siguiente reunión para que los apruebe, según proceda. Después se publicará un resumen de las cuentas y del balance comprobados por los auditores.

Artículo 21. CUENTA ADMINISTRATIVA

1. Los gastos necesarios para la aplicación del presente Convenio se cargarán a la Cuenta Administrativa y se sufragarán mediante contribuciones anuales de los miembros de conformidad con sus respectivos procedimientos constitucionales o institucionales, fijadas conforme a los párrafos 3, 4 y 5 de este artículo.

2. Los gastos de las delegaciones en el Consejo, en el Comité de Proyectos y en los comités y grupos de trabajo a que se hace referencia en el párrafo 2 del artículo 3 serán sufragados por los miembros interesados. Cuando un miembro solicite servicios especiales de la Organización, el Consejo le pedirá que pague el costo de esos servicios.

3. Durante el segundo semestre de cada ejercicio presupuestario, el Consejo aprobará el presupuesto administrativo de la Organización para el ejercicio presupuestario siguiente y determinará la contribución de cada miembro a ese presupuesto.

4. La contribución de cada miembro al presupuesto administrativo para cada ejercicio presupuestario será proporcional a la relación que exista, en el momento de aprobarse el presupuesto administrativo correspondiente a ese ejercicio presupuestario, entre el número de sus votos y la totalidad de los votos de todos los miembros. Al fijar las contribuciones, los votos de cada miembro se calcularán sin tener en cuenta la suspensión del derecho de voto de cualquier miembro ni la redistribución de votos que resulte de ella.

5. La contribución inicial de todo miembro que ingrese en la Organización después de la entrada en vigor del presente Convenio será determinada por el Consejo basándose en el número de votos que se le asignen y en el período que reste del ejercicio presupuestario en curso, pero no por ello se modificarán las contribuciones impuestas a los demás miembros para ese ejercicio presupuestario.

6. Las contribuciones al presupuesto administrativo serán exigibles el primer día de cada ejercicio presupuestario. Las contribuciones de los miembros correspondientes al ejercicio presupuestario en que ingresen en la Organización serán exigibles en la fecha en que pasen a ser miembros.

7. Si un miembro no ha pagado íntegramente su contribución al presupuesto administrativo en el plazo de cuatro meses contados a partir de la fecha en que tal contribución sea exigible conforme al párrafo 6 de este artículo, el Director Ejecutivo le pedirá que efectúe el pago lo antes posible. Si ese miembro sigue sin pagar su contribución en el plazo de dos meses contados a partir de tal requerimiento, se le pedirá que indique las razones por las que no ha podido efectuar el pago. Si, al expirar un plazo de siete meses contados a partir de la fecha en que su contribución sea exigible, dicho miembro sigue sin pagar su contribución, se suspenderán sus derechos de voto y se cobrarán intereses sobre las contribuciones atrasadas, al tipo aplicado por el banco central del país huésped,

hasta el momento en que haya pagado íntegramente su contribución, a menos que el Consejo, por votación especial, decida otra cosa.

8. Todo miembro cuyos derechos hayan sido suspendidos en virtud del párrafo 7 de este artículo seguirá siendo, en particular, responsable de su contribución.

9. El saldo no utilizado del presupuesto administrativo de cada ejercicio se acreditará a los gobiernos miembros y se deducirá de sus contribuciones para el ejercicio siguiente en la misma proporción determinada originalmente.

Artículo 22. CUENTA ESPECIAL

1. Dentro de la Cuenta Especial se llevarán dos subcuentas:

- a) La Subcuenta de Actividades Previas a los Proyectos; y
- b) La Subcuenta de Proyectos.

2. Todos los gastos efectuados con cargo a la Subcuenta de Actividades Previas a los Proyectos serán reembolsados a dicha subcuenta, con cargo a la Subcuenta de Proyectos, si los proyectos son posteriormente aprobados y financiados. Si dentro de los seis meses siguientes a la entrada en vigor del presente Convenio el Consejo no recibe ningún fondo para la Subcuenta de Actividades Previas a los Proyectos, examinará la situación y adoptará las medidas pertinentes.

3. Todos los ingresos resultantes de proyectos específicos identificables se contabilizarán en la Cuenta Especial. Todos los gastos en que se incurra en relación con dichos proyectos, inclusive la remuneración y los gastos de viaje de los consultores y expertos, se cargarán a la Cuenta Especial.

4. Las posibles fuentes de financiación de la Cuenta Especial serán:

- a) La Segunda Cuenta del Fondo Común para los Productos Básicos;
- b) Instituciones regionales e internacionales de financiación, a saber, el Programa de las Naciones Unidas para el Desarrollo, el Banco Mundial, el Banco Asiático de Desarrollo, el Banco Interamericano de Desarrollo y el Banco Africano de Desarrollo, etc.; y
- c) Contribuciones voluntarias.

5. El Consejo, por votación especial, determinará las modalidades y condiciones en las que, cuando sea oportuno, patrocinará proyectos para la financiación de préstamos, en los casos en que uno o más miembros hayan asumido voluntariamente todas las obligaciones y responsabilidades que se deriven de tales préstamos. La Organización no tendrá obligación alguna en relación con dichos préstamos.

6. El Consejo podrá designar y patrocinar a cualquier entidad con el consentimiento de esta última, en particular a uno o varios miembros, para recibir préstamos destinados a financiar proyectos aprobados y para aceptar todas las obligaciones resultantes, con la salvedad de que la Organización se reservará el derecho de vigilar el empleo de los recursos y de supervisar la ejecución de los proyectos financiados con tales préstamos. No obstante, la Organización no será responsable por las garantías que den los miembros u otras entidades.

7. Ningún miembro será responsable, en su calidad de miembro de la Organización, de ninguna obligación dimanante de la obtención o concesión por otro miembro o entidad de préstamos relacionados con los proyectos.

8. En caso de que se ofrezcan a la Organización con carácter voluntario fondos no asignados a ningún proyecto concreto, el Consejo podrá aceptarlos. Dichos fondos podrán utilizarse para actividades previas a los proyectos, así como para proyectos aprobados.

9. El Director Ejecutivo se encargará de obtener, en las condiciones y modalidades que el Consejo decida, fondos suficientes y seguros para la financiación de los proyectos aprobados por el Consejo.

10. Los recursos de la Cuenta Especial sólo se utilizarán para proyectos aprobados o para actividades previas a los proyectos.

11. Las contribuciones asignadas a proyectos aprobados especificados sólo se utilizarán para los proyectos a los que se asignaron originalmente, a menos que el Consejo decida otra cosa de acuerdo con el contribuyente. Después de terminado un proyecto, la Organización devolverá a cada contribuyente una parte de los fondos que sobren, en proporción a su participación en el total de las contribuciones aportadas originalmente para la financiación de ese proyecto, a menos que se haya acordado otra cosa con el contribuyente.

12. El Consejo podrá, cuando proceda, revisar la financiación de la Cuenta Especial.

CAPÍTULO VII. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

Artículo 23. RELACIÓN CON EL FONDO COMÚN PARA LOS PRODUCTOS BÁSICOS

La Organización aprovechará plenamente las facilidades que ofrece el Fondo Común para los Productos Básicos y, si procede, concertará un acuerdo mutuamente aceptable con él conforme a los principios establecidos en el Convenio Constitutivo del Fondo Común.

CAPÍTULO VIII. ACTIVIDADES OPERACIONALES

Artículo 24. PROYECTOS

1. A fin de alcanzar los objetivos enunciados en el artículo 1, el Consejo, con carácter permanente y de conformidad con las disposiciones del párrafo 1 del artículo 14, identificará proyectos en las esferas de la investigación y el desarrollo, la promoción de los mercados y la reducción de los costos, que podrán incluir el desarrollo de los recursos humanos, así como otros proyectos pertinentes aprobados por el Consejo, dispondrá la preparación y ejecución de esos proyectos y, con miras a asegurar su eficacia, los supervisará, vigilará y evaluará.

2. El Director Ejecutivo presentará propuestas sobre los proyectos a que se hace referencia en el párrafo 1 de este artículo al Comité de Proyectos. Esas propuestas se distribuirán a todos los miembros al menos dos meses antes de la reunión del Comité en la que se hayan de examinar. Sobre la base de esas propuestas, el Comité decidirá las actividades previas a los proyectos que habrán de emprenderse. El Director Ejecutivo tomará medidas en relación con esas acti-

vidas previas a los proyectos conforme a las normas y reglamentos que apruebe el Consejo.

3. Los resultados de las actividades previas a los proyectos, incluidos los costos detallados, los posibles beneficios, la duración, la ubicación y los posibles organismos de ejecución, serán presentados por el Director Ejecutivo al Comité después de su distribución a todos los miembros al menos dos meses antes de la reunión del Comité en la que se hayan de examinar.

4. El Comité examinará los resultados de las actividades previas a los proyectos y formulará recomendaciones sobre los proyectos al Consejo.

5. El Consejo examinará las recomendaciones y, por votación especial, decidirá sobre los proyectos propuestos para su financiación de conformidad con el artículo 22 y con el artículo 28.

6. El Consejo decidirá sobre la prioridad relativa de los proyectos.

7. El Consejo, antes de aprobar un proyecto que deba ejecutarse en el territorio de un miembro, deberá obtener el consentimiento de ese miembro.

8. El Consejo, por votación especial, podrá dejar de patrocinar cualquier proyecto.

Artículo 25. INVESTIGACIÓN Y DESARROLLO

Los proyectos de investigación y desarrollo deberán tener, entre otras, las siguientes finalidades:

- a) Mejorar la productividad agrícola y la calidad de las fibras;
- b) Mejorar los procesos de elaboración de los productos existentes y de los nuevos productos;
- c) Hallar nuevos usos finales y mejorar los productos existentes;
- d) Alentar una elaboración mayor y más avanzada del yute y los productos del yute.

Artículo 26. PROMOCIÓN DE MERCADOS

Los proyectos de promoción de los mercados deberán tener, entre otras, la finalidad de mantener y ampliar los mercados de los productos existentes y de hallar mercados para los nuevos productos.

Artículo 27. REDUCCIÓN DE COSTOS

Los proyectos de reducción de costos deberán tener, entre otras, las siguientes finalidades, en la medida en que sean apropiadas: mejorar los procesos y técnicas relacionados con la productividad agrícola y la calidad de las fibras, así como mejorar los procesos y técnicas relacionados con los costos de la mano de obra, los materiales y el capital en la industria de elaboración del yute, y obtener y actualizar, para uso de los miembros, información acerca de los procesos y técnicas más eficientes de que se disponga en la economía del yute.

Artículo 28. CRITERIOS PARA LA APROBACIÓN DE PROYECTOS

Para la aprobación de proyectos el Consejo se basará en los siguientes criterios:

- a) Deberán presentar posibilidades de beneficiar, en ese momento o en el futuro, a más de uno de los miembros, de los cuales por lo menos uno deberá ser un

miembro exportador, y ser beneficiosos para la economía del yute en su conjunto;

- b) Deberán estar relacionados con el mantenimiento o la expansión del comercio internacional del yute y de los productos del yute;
- c) Deberán ofrecer perspectivas de tener a corto o a largo plazo resultados económicos favorables en relación con los costos;
- d) Deberán estar concebidos de modo que sean compatibles con el volumen del comercio internacional del yute y los productos del yute;
- e) Deberán presentar posibilidades de mejorar en general la competitividad o las perspectivas de mercado del yute o los productos del yute.

Artículo 29. COMITÉ DE PROYECTOS

1. De conformidad con este artículo se constituye un Comité de Proyectos (llamado en adelante "el Comité"). El Comité será responsable ante el Consejo y trabajará bajo la dirección general del mismo.

2. El Comité estará abierto a la participación de todos los miembros. El reglamento del Comité, así como la distribución de los votos y el procedimiento de votación serán, *mutatis mutandis*, los del Consejo. El Comité se reunirá normalmente dos veces al año. Sin embargo, podrá reunirse con más frecuencia a petición del Consejo.

3. Las funciones del Comité serán:

- a) Examinar y evaluar desde el punto de vista técnico las propuestas de proyectos a que se hace referencia en el artículo 24;
- b) Decidir sobre las actividades previas a los proyectos; y
- c) Formular al Consejo recomendaciones relativas a los proyectos.

CAPÍTULO IX. EXAMEN DE CUESTIONES IMPORTANTES RELATIVAS AL YUTE Y A LOS PRODUCTOS DEL YUTE

Artículo 30. EXAMEN DE LA ESTABILIZACIÓN, LA COMPETENCIA CON LOS PRODUCTOS SINTÉTICOS Y OTRAS CUESTIONES

1. El Consejo seguirá examinando las cuestiones de la estabilización de los precios y de los suministros de yute y productos del yute para la exportación, con miras a encontrarles solución. Toda solución que se acuerde como resultado de ese examen y que entrañe medidas que no estén ya expresamente previstas en el presente Convenio sólo podrá aplicarse previa enmienda del presente Convenio con arreglo al artículo 42.

2. El Consejo examinará las cuestiones relativas a la competencia entre el yute y los productos del yute, por una parte, y los productos sintéticos y sucedáneos, por otra.

3. El Consejo tomará las disposiciones oportunas para que prosiga el examen de otras cuestiones importantes relacionadas con el yute y los productos del yute.

CAPÍTULO X. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

Artículo 31. ESTADÍSTICAS, ESTUDIOS E INFORMACIÓN

1. El Consejo concertará los acuerdos que sean apropiados con los órganos mencionados en el párrafo 1 del artículo 14 para contribuir a asegurar la disponibilidad de datos e información recientes y fidedignos sobre todos los factores que afecten al yute a los productos del yute. La Organización reunirá, sistematizará, cuando sea necesario, publicará la información estadística sobre la producción, el comercio, la oferta, las existencias, el consumo y los precios del yute, de los productos del yute y de los productos sintéticos y sucedáneos que sea necesaria para la aplicación del presente Convenio.

2. Los miembros proporcionarán estadísticas e información dentro de un plazo razonable y en la medida en que ello no sea incompatible con su legislación nacional.

3. El Consejo tomará medidas para la realización de estudios de las tendencias y de los problemas a corto y a largo plazo de la economía mundial del yute.

4. El Consejo cuidará de que la información publicada no redunde en detrimento del carácter confidencial de las operaciones de personas o sociedades que produzcan, elaboren o comercialicen yute, productos del yute y productos sintéticos y sucedáneos.

5. El Consejo adoptará las medidas que estime necesarias para dar publicidad al yute y los productos del yute y proporcionar información sobre los mismos.

Artículo 32. INFORME ANUAL E INFORME SOBRE LOS RESULTADOS DE LA EVALUACIÓN Y EL EXAMEN DE LA SITUACIÓN

1. El Consejo publicará, dentro de los seis meses siguientes a la terminación de cada año yutero, un informe anual sobre las actividades de la Organización y cualquier otra información que considere apropiada.

2. El Consejo evaluará y examinará anualmente la situación y las perspectivas mundiales del yute, inclusive el estado de la competencia con los productos sintéticos y los sucedáneos, e informará a los miembros sobre los resultados de ese examen.

3. El examen se realizará teniendo en cuenta la información proporcionada por los miembros sobre la producción, las existencias, las exportaciones e importaciones, el consumo y los precios del yute, de los productos del yute, de los productos sintéticos y de los sucedáneos en cada país, así como toda otra información que pueda obtener el Consejo, directamente o por conducto de las organizaciones competentes del sistema de las Naciones Unidas, en particular la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo y la Organización de las Naciones Unidas para la Agricultura y la Alimentación, así como de las organizaciones intergubernamentales y no gubernamentales competentes.

CAPÍTULO XI. DISPOSICIONES DIVERSAS

Artículo 33. RECLAMACIONES Y CONTROVERSIAS

Toda reclamación formulada contra un miembro por incumplimiento de las obligaciones que le impone el presente Convenio y toda controversia relativa a la

interpretación o aplicación del presente Convenio serán sometidas a la decisión del Consejo. Las decisiones del Consejo sobre estas cuestiones serán firmes y tendrán fuerza de obligar.

Artículo 34. OBLIGACIONES GENERALES DE LOS MIEMBROS

1. Durante la vigencia del presente Convenio, los miembros cooperarán entre sí y harán todo lo posible para contribuir al logro de los objetivos del presente Convenio y para no tomar medidas que sean contrarias a ellos.

2. Los miembros se comprometen a aceptar como obligatorias las decisiones que el Consejo adopte conforme al presente Convenio y tratarán de no adoptar medidas que tengan por efecto coartar esas decisiones o que sean contrarias a ellas.

3. La responsabilidad de los miembros para con la Organización o con terceras partes que se derive del funcionamiento del presente Convenio estará limitada a sus solas obligaciones con respecto a las contribuciones de conformidad con el capítulo VI.

Artículo 35. EXENCIÓN DE OBLIGACIONES

1. Cuando ello sea necesario en circunstancias excepcionales, situaciones de emergencia o casos de fuerza mayor no previstos expresamente en el presente Convenio, el Consejo podrá, por votación especial, eximir a cualquier miembro de cualquiera de las obligaciones impuestas por el presente Convenio si le convencen las explicaciones dadas por ese miembro sobre las razones por las que no puede cumplir la obligación.

2. En Consejo, cuando conceda una exención a un miembro conforme al párrafo 1 de este artículo, indicará expresamente en qué condiciones y modalidades y por cuánto tiempo se exime a tal miembro de esa obligación, así como las razones por las que otorga la exención.

Artículo 36. MEDIDAS DIFERENCIALES Y CORRECTORAS

1. Los miembros importadores en desarrollo cuyos intereses resulten perjudicados como consecuencia de medidas adoptadas en virtud del presente Convenio podrán pedir al Consejo que aplique medidas diferenciales y correctoras. El Consejo estudiará la posibilidad de adoptar medidas apropiadas conforme a los párrafos 3 y 4 de la sección III de la resolución 93 (IV) de la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo.

2. Sin perjuicio de los intereses de otros miembros exportadores, el Consejo concederá una consideración especial, en todas sus actividades, a las necesidades de un determinado miembro exportador menos adelantado.

CAPÍTULO XII. DISPOSICIONES FINALES

Artículo 37. FIRMA, RATIFICACIÓN, ACEPTACIÓN Y APROBACIÓN

1. El presente Convenio estará abierto en la Sede de las Naciones Unidas, desde el 1º de enero hasta 31 de diciembre de 1990, a la firma de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Yute y los Productos del Yute, 1989.

2. Todo gobierno al que se haga referencia en el párrafo 1 de este artículo podrá:

- a) En el momento de firmar el presente Convenio, declarar que por dicha firma acepta obligarse por el presente Convenio;
- b) Después de firmar el presente Convenio, ratificarlo, aceptarlo o aprobarlo mediante el depósito de un instrumento al efecto en poder del depositario.

Artículo 38. DEPOSITARIO

El Secretario General de las Naciones Unidas queda designado depositario del presente Convenio.

Artículo 39. NOTIFICACIÓN DE APLICACIÓN PROVISIONAL

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo gobierno para el que el Consejo haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá, en todo momento, notificar al depositario que aplicará el presente Convenio provisionalmente bien cuando éste entre en vigor conforme al artículo 40, bien, si ya está en vigor, en la fecha que se especifique. En el momento en que presente su notificación de aplicación provisional, cada gobierno declarará si es miembro exportador o miembro importador.

2. Todo gobierno que haya notificado, conforme al párrafo 1 de este artículo, que aplicará el presente Convenio bien cuando éste entre en vigor, bien, si ya está en vigor, en la fecha que se especifique, será desde ese momento miembro provisional de la Organización hasta que deposite su instrumento de ratificación, aceptación, aprobación o adhesión y pase así a ser miembro.

Artículo 40. ENTRADA EN VIGOR

1. El presente Convenio entrará definitivamente en vigor el 1° de enero de 1991, o en cualquier fecha posterior, si en ese momento tres gobiernos que representen al menos el 85% de las exportaciones netas indicadas en el anexo A del presente Convenio y 20 gobiernos que representen al menos el 65% de las importaciones netas indicadas en el anexo B del presente Convenio han firmado el presente Convenio con arreglo al apartado a) del párrafo 2 del artículo 37, o han depositado sus instrumentos de ratificación, aceptación, aprobación o adhesión.

2. El presente Convenio entrará en vigor provisionalmente el 1° de enero de 1991, o en cualquier fecha posterior, si en ese momento tres gobiernos que representen al menos el 85% de las exportaciones netas indicadas en el anexo A del presente Convenio y 20 gobiernos que representen al menos el 65% de las importaciones netas indicadas en el anexo B del presente Convenio han firmado el presente Convenio con arreglo al apartado a) del párrafo 2 del artículo 37, o han depositado sus instrumentos de ratificación, aceptación o aprobación o han notificado al depositario, conforme al artículo 39, que aplicarán provisionalmente el presente Convenio.

3. Si el 1° de enero de 1991 no se han cumplido los requisitos para la entrada en vigor establecidos en el párrafo 1 o en el párrafo 2 de este artículo, el Secretario General de las Naciones Unidas invitará a los gobiernos que hayan firmado el presente Convenio con arreglo al apartado a) del párrafo 2 del artículo 37, o que hayan depositado instrumentos de ratificación, aceptación o aprobación o que

hayan notificado al depositario que aplicarán provisionalmente el presente Convenio, a reunirse lo antes posible para decidir si el presente Convenio entrará provisional o definitivamente en vigor entre ellos, en su totalidad o en parte. Mientras el presente Convenio esté provisionalmente en vigor conforme a este párrafo, los gobiernos que hayan decidido ponerlo provisionalmente en vigor entre ellos, en su totalidad o en parte, serán miembros provisionales. Tales gobiernos podrán reunirse para examinar la situación y decidir si el Convenio ha de entrar definitivamente en vigor entre ellos o continuar en vigor provisionalmente to declararse terminado.

4. En el caso de cualquier gobierno que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, éste entrará en vigor para ese gobierno en la fecha de tal depósito.

5. El Director Ejecutivo convocará la primera reunión del Consejo lo antes posible después de la entrada en vigor del presente Convenio.

Artículo 41. ADHESIÓN

1. El presente Convenio estará abierto a la adhesión de los gobiernos de todos los Estados en las condiciones que determine el Consejo, entre las que figurará un plazo para el depósito de los instrumentos de adhesión. No obstante, el Consejo podrá conceder prórrogas a los gobiernos que no puedan depositar sus instrumentos de adhesión en el plazo fijado en las condiciones de adhesión.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario.

Artículo 42. ENMIENDAS

1. El Consejo podrá, por votación especial, recomendar a los miembros que se enmiende el presente Convenio.

2. El Consejo fijará el plazo dentro del cual los miembros deberán notificar al depositario que aceptan la enmienda.

3. Toda enmienda entrará en vigor 90 días después de que el depositario haya recibido las notificaciones de aceptación de miembros que sumen al menos dos tercios de los miembros exportadores y que reúnan al menos el 85% de los votos de los miembros exportadores, así como de miembros que sumen al menos dos tercios de los miembros importadores y que reúnan al menos el 85% de los votos de los miembros importadores.

4. Después de que el depositario haya informado al Consejo de que se reúnen las condiciones requeridas para la entrada en vigor de la enmienda, y no obstante las disposiciones del párrafo 2 de este artículo relativas a la fecha fijada por el Consejo, todo miembro podrá notificar al depositario que acepta la enmienda, siempre y cuando haga esa notificación antes de la entrada en vigor de la enmienda.

5. Todo miembro que no haya notificado su aceptación de la enmienda en la fecha en que la enmienda entre en vigor dejará de ser parte en el presente Convenio a partir de esa fecha, a menos que demuestre, a satisfacción del Consejo, que no se pudo conseguir a tiempo su aceptación por dificultades relacionadas con la terminación de sus procedimientos constitucionales e institucionales y que el Consejo decida prorrogar respecto de ese miembro el plazo fijado

para la aceptación de la enmienda. Ese miembro no estará obligado por la enmienda hasta que haya notificado que la acepta.

6. Si en la fecha fijada por el Consejo conforme al párrafo 2 de este artículo no se han reunido las condiciones requeridas para que entre en vigor la enmienda, ésta se considerará retirada.

Artículo 43. RETIRO

1. Todo miembro podrá retirarse del presente Convenio en cualquier momento después de su entrada en vigor notificando por escrito su retiro al depositario. Ese miembro informará simultáneamente al Consejo de la decisión que haya adoptado.

2. El retiro surtirá efecto 90 días después de que el depositario reciba la notificación.

Artículo 44. EXCLUSIÓN

El Consejo, si estima que un miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide además que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, por votación especial, excluir del presente Convenio a ese miembro. El Consejo lo notificará inmediatamente al depositario. Un año después de la fecha de la decisión del Consejo, ese miembro dejará de ser parte en el presente Convenio.

Artículo 45. LIQUIDACIÓN DE LAS CUENTAS EN CASO DE RETIRO O EXCLUSIÓN DE UN MIEMBRO O DE IMPOSIBILIDAD POR PARTE DE UN MIEMBRO DE ACEPTAR UNA ENMIENDA

1. Conforme a lo dispuesto en este artículo, el Consejo procederá a la liquidación de las cuentas con todo miembro que deje de ser parte en el presente Convenio a causa de:

- a) No aceptación de una enmienda introducida en el presente Convenio conforme al artículo 42;
- b) Retiro del presente Convenio conforme al artículo 43; o
- c) Exclusión del presente Convenio conforme al artículo 44.

2. El Consejo conservará todas las contribuciones pagadas a la Cuenta Administrativa por todo miembro que deje de ser parte en el presente Convenio.

3. El miembro que haya recibido un reembolso apropiado en virtud de este artículo no tendrá derecho a recibir ninguna parte del producto de la liquidación o de los demás haberes de la Organización. Tampoco estará obligado a pagar parte alguna del déficit que pueda tener la Organización después de efectuado el reembolso.

Artículo 46. DURACIÓN, PRÓRROGA Y TERMINACIÓN

1. El presente Convenio permanecerá en vigor durante un período de cinco años a partir de su entrada en vigor, a menos que el Consejo, por votación especial, decida prorrogarlo, renegociarlo o darlo por terminado de acuerdo con lo dispuesto en este artículo.

2. El Consejo podrá, por votación especial, prorrogar el presente Convenio por un máximo de dos períodos de dos años cada uno.

3. Si, antes de que expire el período de cinco años a que se refiere el párrafo 1 de este artículo, o antes de que expiren las prórrogas a que se refiere el párrafo 2 de este artículo, según el caso, se ha negociado un nuevo convenio que sustituya al presente Convenio, pero ese nuevo convenio no ha entrado en vigor provisional o definitivamente, el Consejo podrá, por votación especial, prorrogar el presente Convenio hasta que entre en vigor provisional o definitivamente el nuevo convenio.

4. Si se negocia y entra en vigor un nuevo convenio durante cualquier prórroga del presente Convenio decidida conforme al párrafo 2 o al párrafo 3 de este artículo, el presente Convenio, prorrogado, terminará al entrar en vigor el nuevo convenio.

5. El Consejo podrá en todo momento, por votación especial, dar por terminado el presente Convenio con efecto a partir de la fecha que establezca el propio Consejo.

6. No obstante la terminación del presente Convenio, el Consejo continuará en funciones durante un período no superior a 18 meses para proceder a la liquidación de la Organización, incluyendo la liquidación de las cuentas, y, con sujeción a las decisiones pertinentes, que se adoptarán por votación especial conservará durante ese período todas las facultades y funciones que sean necesarias a tal efecto.

7. El Consejo notificará al depositario cualquier decisión que se tome de conformidad con este artículo.

Artículo 47. RESERVAS

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN FE DE LO CUAL los infrascritos, debidamente autorizados al efecto, han firmado el presente Convenio en las fechas que se indican.

HECHO en Ginebra el día tres de noviembre de mil novecientos ochenta y nueve. Los textos en árabe, chino, español, francés, inglés y ruso del presente Convenio serán todos igualmente auténticos.

[For the signatures, see p. 348 of this volume — Pour les signatures, voir p. 348 du présent volume.]

ANEXO A

PORCENTAJES DE LAS EXPORTACIONES NETAS TOTALES DE YUTE Y PRODUCTOS DEL YUTE DE LOS PAÍSES PARTICIPANTES EN LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL YUTE Y LOS PRODUCTOS DEL YUTE, 1989, CORRESPONDIENTES A LOS DISTINTOS PAÍSES EXPORTADORES, ESTABLECIDOS A LOS EFECTOS DEL ARTÍCULO 40

<i>País</i>	<i>Porcentajes</i>
Bangladesh.....	61.578
China.....	8.681
India.....	18.869
Nepal.....	1.703
Tailandia.....	9.169
TOTAL	100.000

ANEXO B

PORCENTAJES DE LAS IMPORTACIONES NETAS TOTALES DE YUTE Y PRODUCTOS DEL YUTE DE LOS PAÍSES PARTICIPANTES EN LA CONFERENCIA DE LAS NACIONES UNIDAS SOBRE EL YUTE Y LOS PRODUCTOS DEL YUTE, 1989, CORRESPONDIENTES A LOS DISTINTOS PAÍSES Y GRUPOS DE PAÍSES IMPORTADORES, ESTABLECIDOS A LOS EFECTOS DEL ARTÍCULO 40

<i>País/Grupo de países</i>	<i>Porcentajes</i>	
Algeria		1.443
Argentina		0.363
Australia		6.905
Austria		0.143
Canadá		1.311
Comunidad Económica Europea		24.008
Alemania, República Federal de	3.128	
Bélgica-Luxemburgo	6.200	
Dinamarca	0.242	
España	1.421	
Francia	1.949	
Grecia	0.330	
Irlanda	0.363	
Italia	1.399	
Países Bajos	2.434	
Portugal	0.275	
Reino Unido de Gran Bretaña e Irlanda del Norte	6.267	
Egipto*)		2.390
Estados Unidos de América		14.097
Filipinas		0.066
Finlandia		0.077
Indonesia		2.269
Japón		6.542
Marruecos		0.815
Noruega		0.055
Pakistán		12.974
Polonia*)		1.795
República Árabe Siria		3.943
Suecia		0.044
Suiza		0.198
Turquía		1.718
Unión de Repúblicas Socialistas Soviéticas		17.610
Yugoslavia*)		1.234
	TOTAL	100.000

*) No ha participado en la Conferencia, pero se ha incluido por ser miembro importador de la Organización Internacional del Yute.

باسم أفغانستان :

代表阿富汗:

In the name of Afghanistan:
Au nom de l'Afghanistan :
От имени Афганистана:
En nombre del Afganistán:

باسم ألبانيا :

代表阿尔巴尼亚:

In the name of Albania:
Au nom de l'Albanie :
От имени Албании:
En nombre de Albania:

باسم الجزائر :

代表阿尔及利亚:

In the name of Algeria:
Au nom de l'Algérie :
От имени Алжира:
En nombre de Argelia:

باسم أنغولا :

代表安哥拉:

In the name of Angola:
Au nom de l'Angola :
От имени Анголы:
En nombre de Angola:

باسم أنتيغوا وباربودا :

代表安提瓜和巴布达:

In the name of Antigua and Barbuda:
Au nom d'Antigua-et-Barbuda :
От имени Антигуа и Барбуды:
En nombre de Antigua y Barbuda:

باسم الأرجنتين :

代表阿根廷:

In the name of Argentina:
Au nom de l'Argentine :
От имени Аргентины:
En nombre de la Argentina:

باسم استراليا :

代表澳大利亚:

In the name of Australia:
Au nom de l'Australie :
От имени Австралии:
En nombre de Australia:

باسم النمسا :

代表奥地利:

In the name of Austria:
Au nom de l'Autriche :
От имени Австрии:
En nombre de Austria:

باسم البهاما :

代表巴哈马:

In the name of the Bahamas:
Au nom des Bahamas :
От имени Багамских островов:
En nombre de las Bahamas:

باسم البحرين :

代表巴林:

In the name of Bahrain:
Au nom de Bahreïn :
От имени Бахрейна:
En nombre de Bahrein:

باسم بنغلاديش:

代表孟加拉国:

In the name of Bangladesh:
Au nom du Bangladesh :
От имени Бангладеш:
En nombre de Bangladesh:

A. H. G. MOHIUDDIN
7/6/90¹

باسم بربادوس:

代表巴巴多斯:

In the name of Barbados:
Au nom de la Barbade :
От имени Барбадоса:
En nombre de Barbados:

باسم بلجيكا:

代表比利时:

In the name of Belgium:
Au nom de la Belgique :
От имени Бельгии:
En nombre de Belgique:

A. P. NOTERDAEME
Le 20 décembre 1990

باسم بليز:

代表伯利兹:

In the name of Belize:
Au nom de Belize :
От имени Белиза:
En nombre de Belice:

¹ 7 June 1990 — 7 juin 1990.

باسم بنين :

代表贝宁:

In the name of Benin:
Au nom du Bénin :
От имени Бенина:
En nombre de Benin:

باسم بوتان :

代表不丹:

In the name of Bhutan:
Au nom du Bhoutan :
От имени Бутана:
En nombre de Bhután:

باسم بوليفيا :

代表玻利维亚:

In the name of Bolivia:
Au nom de la Bolivie :
От имени Боливии:
En nombre de Bolivia:

باسم بوتسوانا :

代表博茨瓦纳:

In the name of Botswana:
Au nom du Botswana :
От имени Ботсваны:
En nombre de Botswana:

باسم البرازيل :

代表巴西:

In the name of Brazil:
Au nom du Brésil :
От имени Бразилии:
En nombre del Brasil:

باسم بروني دارالسلام :

代表文莱国：

In the name of Brunei Darussalam:

Au nom de Brunei Darussalam :

От имени Брунея Даруссалама:

En nombre de Brunei Darussalam:

باسم بلغاريا :

代表保加利亚：

In the name of Bulgaria:

Au nom de la Bulgarie :

От имени Болгарни:

En nombre de Bulgaria:

باسم بوركينا فاسو :

代表布基纳法索：

In the name of Burkina Faso:

Au nom du Burkina Faso :

От имени Буркина Фасо:

En nombre de Burkina Faso:

باسم بوروندي :

代表布隆迪：

In the name of Burundi:

Au nom du Burundi :

От имени Бурунди:

En nombre de Burundi:

باسم جمهورية بيلوروسيا الاشتراكية السوفياتية :

代表白俄罗斯苏维埃社会主义共和国：

In the name of the Byelorussian Soviet Socialist Republic:

Au nom de la République socialiste soviétique de Biélorussie :

От имени Белорусской Советской Социалистической Республики:

En nombre de la República Socialista Soviética de Bielorrusia:

باسم الكاميرون :

喀麦隆代表:

In the name of Cameroon:

Au nom du Cameroun :

От имени Камеруна:

En nombre del Camerún:

باسم كندا :

代表加拿大:

In the name of Canada:

Au nom du Canada :

От имени Канады:

En nombre del Canadá:

باسم الرأس الأخضر :

代表佛得角:

In the name of Cape Verde:

Au nom du Cap-Vert :

От имени Островов Зеленого Мыса:

En nombre de Cabo Verde:

باسم جمهورية افريقيا الوسطى :

代表中非共和国:

In the name of the Central African Republic:

Au nom de la République centrafricaine :

От имени Центральноафриканской Республики:

En nombre de la República Centrafricana:

باسم تشاد :

代表乍得:

In the name of Chad:

Au nom du Tchad :

От имени Чада:

En nombre del Chad:

باسم شیلی :

代表智利:

In the name of Chile:

Au nom du Chili :

От имени Чили:

En nombre de Chile:

باسم الصين :

代表中国:

In the name of China:

Au nom de la Chine :

От имени Китая:

En nombre de China:

LI DAOYU
18 July 1990

باسم كولومبيا :

代表哥伦比亚:

In the name of Colombia:

Au nom de la Colombie :

От имени Колумбии:

En nombre de Colombia:

باسم كومورو :

代表科摩罗:

In the name of the Comoros:

Au nom des Comores :

От имени Коморских островов:

En nombre de las Comoras:

باسم الكونغو :

代表刚果:

In the name of the Congo:

Au nom du Congo :

От имени Конго:

En nombre del Congo:

باسم كوستاريكا :

代表哥斯达黎加：

In the name of Costa Rica:
Au nom du Costa Rica :
От имени Коста-Рики:
En nombre de Costa Rica:

باسم كوت ديفوار :

科特迪瓦代表：

In the name of Côte d'Ivoire:
Au nom de la Côte d'Ivoire :
От имени Кот д'Ивуар:
En nombre de Côte d'Ivoire:

باسم كوبا :

代表古巴：

In the name of Cuba:
Au nom de Cuba :
От имени Кубы:
En nombre de Cuba:

باسم قبرص :

代表塞浦路斯：

In the name of Cyprus:
Au nom de Chypre :
От имени Кипра:
En nombre de Chypre:

باسم تشيكوسلوفاكيا :

代表捷克斯洛伐克：

In the name of Czechoslovakia:
Au nom de la Tchécoslovaquie :
От имени Чехословакии:
En nombre de Checoslovaquia:

باسم كمبوتشيا الديمقراطية :

代表民主柬埔寨:

In the name of Democratic Kampuchea:
 Au nom du Kampuchea démocratique :
 От имени Демократической Кампучии:
 En nombre de Kampuchea Democrática:

باسم جمهورية كوريا الشعبية الديمقراطية :

代表朝鲜民主主义人民共和国:

In the name of the Democratic People's Republic of Korea:
 Au nom de la République populaire démocratique de Corée :
 От имени Корейской Народно-Демократической Республки:
 En nombre de la República Popular Democrática de Corea:

باسم اليمن الديمقراطية :

代表民主也门:

In the name of Democratic Yemen:
 Au nom du Yémen démocratique :
 От имени Демократического Йемена:
 En nombre del Yemen Democrático:

باسم الدانمرك :

代表丹麦:

In the name of Denmark:
 Au nom du Danemark :
 От имени Дании:
 En nombre de Dinamarca:

KJELD MORTENSEN
 20 December 1990

باسم جيبوتي :

代表吉布提:

In the name of Djibouti:
 Au nom de Djibouti :
 От имени Джибути:
 En nombre de Djibouti:

باسم دومينيكا :

代表多米尼加 :

In the name of Dominica:
 Au nom de la Dominique :
 От имени Доминики:
 En nombre de Dominica:

باسم الجمهورية الدومينيكية :

代表多米尼加共和国 :

In the name of the Dominican Republic:
 Au nom de la République dominicaine :
 От имени Доминиканской Республики:
 En nombre de la República Dominicana:

باسم اکوادور :

代表厄瓜多尔 :

In the name of Ecuador:
 Au nom de l'Equateur :
 От имени Эквадора:
 En nombre del Ecuador:

باسم مصر :

代表埃及 :

In the name of Egypt:
 Au nom de l'Égypte :
 От имени Египта:
 En nombre de Egipto:

AMRE MOUSSA
 31 December 1990
 (Pending ratification)¹

باسم السلفادور :

代表萨尔瓦多 :

In the name of El Salvador:
 Au nom d'El Salvador :
 От имени Сальвадора:
 En nombre de El Salvador:

¹ Sous réserve de ratification.

باسم غينيا الاستوائية :

代表赤道几内亚:

In the name of Equatorial Guinea:
 Au nom de la Guinée équatoriale :
 От имени Экваториальной Гвинеи:
 En nombre de Guinea Ecuatorial:

باسم اثيوبيا :

代表埃塞俄比亚:

In the name of Ethiopia:
 Au nom de l’Ethiopie :
 От имени Эфиопии:
 En nombre de Etiopía:

باسم جمهورية ألمانيا الاتحادية :

代表德意志联邦共和国:

In the name of the Federal Republic of Germany:
 Au nom de la République fédérale d’Allemagne :
 От имени Федеративной Республики Германии:
 En nombre de la República Federal de Alemania:

HANS JOACHIM VERGAU
 20 December 1990

باسم فيجي :

代表斐济:

In the name of Fiji:
 Au nom de Fidji :
 От имени Фиджи:
 En nombre de Fiji:

باسم فنلندا :

代表芬兰:

In the name of Finland:
 Au nom de la Finlande :
 От имени Финляндии:
 En nombre de Finlandia:

KLAUS TÖRNUDD
 16 November 1990

باسم فرنسا :

代表法国：

In the name of France:
 Au nom de la France :
 От имени Франции:
 En nombre de Francia:

PIERRE-LOUIS BLANC
 Le 20 décembre 1990

باسم غابون :

代表加蓬：

In the name of Gabon:
 Au nom du Gabon :
 От имени Габона:
 En nombre del Gabón:

باسم غامبيا :

代表冈比亚：

In the name of the Gambia:
 Au nom de la Gambie :
 От имени Гамбни:
 En nombre de Gambia:

باسم الجمهورية الديمقراطية الألمانية :

代表德意志民主共和国：

In the name of the German Democratic Republic:
 Au nom de la République démocratique allemande :
 От имени Германской Демократической Республики:
 En nombre de la República Democrática Alemana:

باسم غانا :

代表加纳：

In the name of Ghana:
 Au nom du Ghana :
 От имени Ганы:
 En nombre de Ghana:

باسم اليونان :

代表希腊:

In the name of Greece:

Au nom de la Grèce :

От имени Греции:

En nombre de Grecia:

ANTONIOS EXARCHOS

20 December 1990

باسم غرينادا :

代表格林纳达:

In the name of Grenada:

Au nom de la Grenade :

От имени Гренады:

En nombre de Granada:

باسم غواتيمالا :

代表危地马拉:

In the name of Guatemala:

Au nom du Guatemala :

От имени Гватемалы:

En nombre de Guatemala:

باسم غينيا :

代表几内亚:

In the name of Guinea:

Au nom de la Guinée :

От имени Гвинеи:

En nombre de Guinea:

باسم غينيا - بيساو :

代表几内亚比绍:

In the name of Guinea-Bissau:

Au nom de la Guinée-Bissau :

От имени Гвинеи-Бисау:

En nombre de Guinea-Bissau:

باسم غيانا :

代表圭亚那:

In the name of Guyana:

Au nom de la Guyane :

От имени Гвианы:

En nombre de Guyana:

باسم هايتى :

代表海地:

In the name of Haiti:

Au nom d'Haïti :

От имени Гаити:

En nombre de Haïti:

باسم الكرسي الرسولي :

代表教廷:

In the name of the Holy See:

Au nom du Saint-Siège :

От имени Святейшего престола:

En nombre de la Santa Sede:

باسم هندوراس :

代表洪都拉斯:

In the name of Honduras:

Au nom du Honduras :

От имени Гондураса:

En nombre de Honduras:

باسم هنغاريا :

代表匈牙利:

In the name of Hungary:

Au nom de la Hongrie :

От имени Венгрии:

En nombre de Hongría:

باسم ایسلندا :

代表冰島:

In the name of Iceland:
Au nom de l'Islande :
От имени Исландии:
En nombre de Islandia:

باسم الهند :

代表印度:

In the name of India:
Au nom de l'Inde :
От имени Индии:
En nombre de la India:

SHRI C. R. GHAREKHAN
August 28, 1990

باسم اندونسيا :

代表印度尼西亚:

In the name of Indonesia:
Au nom de l'Indonésie :
От имени Индонезии:
En nombre de Indonesia:

NANA SUTUSNA
12.27.90

باسم العراق :

代表伊拉克:

In the name of Iraq:
Au nom de l'Iraq :
От имени Ирака:
En nombre del Iraq:

باسم ایرلندا :

代表爱尔兰:

In the name of Ireland:
Au nom de l'Irlande :
От имени Ирландии:
En nombre de Irlanda:

JOHN O. BURKE
20/12/90

باسم جمهورية ايران الاسلامية :

代表伊朗伊斯兰共和国:

In the name of the Islamic Republic of Iran:
Au nom de la République islamique d'Iran :
От имени Исламской Республики Иран:
En nombre de la República Islámica del Irán:

باسم اسرائيل :

代表以色列:

In the name of Israel:
Au nom d'Israël :
От имени Израиля:
En nombre de Israel:

باسم ايطاليا :

代表意大利:

In the name of Italy:
Au nom de l'Italie :
От имени Италии:
En nombre de Italia:

MARIO SCIALOJA
20.XII.1990

باسم جامايكا :

代表牙买加:

In the name of Jamaica:
Au nom de la Jamaïque :
От имени Ямайки:
En nombre de Jamaica:

باسم اليابان :

代表日本:

In the name of Japan:
Au nom du Japon :
От имени Японии:
En nombre del Japón:

KATSUMI SEZAKI
March 27, 1990

باسم الأردن :

代表约旦 :

In the name of Jordan:

Au nom de la Jordanie :

От имени Иордании:

En nombre de Jordania:

باسم كينيا :

代表肯尼亚 :

In the name of Kenya:

Au nom du Kenya :

От имени Кения:

En nombre de Kenya:

باسم كيريباتي :

代表基里巴斯 :

In the name of Kiribati:

Au nom de Kiribati :

От имени Кирибати:

En nombre de Kiribati:

باسم الكويت :

代表科威特 :

In the name of Kuwait:

Au nom du Koweït :

От имени Кувейта:

En nombre de Kuwait:

باسم جمهورية لاو الديمقراطية الشعبية :

代表老挝人民民主共和国 :

In the name of the Lao People's Democratic Republic:

Au nom de la République démocratique populaire lao :

От имени Лаосской Народно-Демократической Республики:

En nombre de la República Democrática Popular Lao:

باسم لبنان :

代表黎巴嫩:

In the name of Lebanon:

Au nom du Liban :

От имени Ливана:

En nombre del Líbano:

باسم لیسوتو :

代表莱索托:

In the name of Lesotho:

Au nom du Lesotho :

От имени Лесото:

En nombre de Lesotho:

باسم لیبیریا :

代表利比里亚:

In the name of Liberia:

Au nom du Libéria :

От имени Либерии:

En nombre de Liberia:

باسم الجماهيرية العربية الليبية :

代表阿拉伯利比亚民众国:

In the name of the Libyan Arab Jamahiriya:

Au nom de la Jamahiriya arabe libyenne :

От имени Ливийской Арабской Джамахирии:

En nombre de la Jamahiriya Arabe Libia:

باسم لیتشتاین :

代表列支敦士登:

In the name of Liechtenstein:

Au nom du Liechtenstein :

От имени Лихтенштейна:

En nombre de Liechtenstein:

باسم لكسمبرغ :

代表卢森堡:

In the name of Luxembourg:

Au nom du Luxembourg :

От имени Люксембурга:

En nombre de Luxembourg:

PAUL NOTERDAEME
Le 20 décembre 1990

باسم مدغشقر:

代表马达加斯加:

In the name of Madagascar:

Au nom de Madagascar :

От имени Мадагаскара:

En nombre de Madagascar:

باسم ملاوى :

代表马拉维:

In the name of Malawi:

Au nom du Malawi :

От имени Малави:

En nombre de Malawi:

باسم ماليزيا :

代表马来西亚:

In the name of Malaysia:

Au nom de la Malaisie :

От имени Малайзии:

En nombre de Malasia:

باسم ملديف :

代表马尔代夫:

In the name of Maldives:

Au nom des Maldives :

От имени Мальдивов:

En nombre de Maldivas:

باسم مالي :

代表马里:

In the name of Mali:

Au nom du Mali :

От имени Мали:

En nombre de Mali:

باسم مالطة :

代表马耳他:

In the name of Malta:

Au nom de Malte :

От имени Мальты:

En nombre de Malta:

باسم موريتانيا :

代表毛里塔尼亚:

In the name of Mauritania:

Au nom de la Mauritanie :

От имени Мавританни:

En nombre de Mauritania:

باسم موريشوس :

代表毛里求斯:

In the name of Mauritius:

Au nom de Maurice :

От имени Маврикня:

En nombre de Maurício:

باسم المكسيك :

代表墨西哥:

In the name of Mexico:

Au nom du Mexique :

От имени Мексикн:

En nombre de México:

باسم موناكو:

代表摩纳哥:

In the name of Monaco:

Au nom de Monaco :

От имени Монако:

En nombre de Mónaco:

باسم منغوليا :

代表蒙古:

In the name of Mongolia:

Au nom de la Mongolie :

От имени Монголии:

En nombre de Mongolia:

باسم المغرب :

代表摩洛哥:

In the name of Morocco:

Au nom du Maroc :

От имени Марокко:

En nombre de Marruecos:

باسم موزامبيق :

代表莫桑比克:

In the name of Mozambique:

Au nom du Mozambique :

От имени Мозамбика:

En nombre de Mozambique:

باسم ميانمار :

缅甸代表:

In the name of Myanmar:

Au nom du Myanmar :

От имени Мьяимы:

En nombre de Myanmar:

باسم ناورو:

代表瑙鲁:

In the name of Nauru:
Au nom de Nauru :
От имени Науру:
En nombre de Nauru:

باسم نيبال:

代表尼泊尔:

In the name of Nepal:
Au nom du Népal :
От имени Непала:
En nombre de Nepal:

باسم هولندا:

代表荷兰:

In the name of the Netherlands:
Au nom des Pays-Bas :
От имени Нидерландов:
En nombre de los Países Bajos:

R. J. VAN SCHAİK
20.XII.90

باسم نيوزيلندا:

代表新西兰:

In the name of New Zealand:
Au nom de la Nouvelle-Zélande :
От имени Новой Зеландии:
En nombre de Nueva Zelandia:

باسم نيكاراغوا:

代表尼加拉瓜:

In the name of Nicaragua:
Au nom du Nicaragua :
От имени Никарагуа:
En nombre de Nicaragua:

باسم النيجر:

代表尼日尔:

In the name of the Niger:

Au nom du Niger :

От имени Нигера:

En nombre del Níger:

باسم نيجيريا:

代表尼日利亚:

In the name of Nigeria:

Au nom du Nigéria :

От имени Нигерии:

En nombre de Nigeria:

باسم النرويج:

代表挪威:

In the name of Norway:

Au nom de la Norvège :

От имени Норвегии:

En nombre de Noruega:

MARTIN HUSLID
16 November 1990

باسم عمان:

代表阿曼:

In the name of Oman:

Au nom de l'Oman :

От имени Омана:

En nombre de Omán:

باسم باكستان:

代表巴基斯坦:

In the name of Pakistan:

Au nom du Pakistan :

От имени Пакистана:

En nombre del Pakistán:

JAMSHEED K. A. MARKER
Tuesday, 11 December 1990¹

¹ Mardi, le 11 décembre 1990.

باسم بنمىلا :

代表巴拿马:

In the name of Panama:

Au nom du Panama :

От имени Панама:

En nombre de Panamá:

باسم بابوا غينيا الجديدة :

代表巴布亚新几内亚:

In the name of Papua New Guinea:

Au nom de la Papouasie-Nouvelle-Guinée :

От имени Папуа-Новой Гвинеи:

En nombre de Papua Nueva Guinea:

باسم باراغواى :

代表巴拉圭:

In the name of Paraguay:

Au nom du Paraguay :

От имени Парагвая:

En nombre del Paraguay:

باسم بيرو :

代表秘鲁:

In the name of Peru:

Au nom du Pérou :

От имени Перу:

En nombre del Perú:

باسم الفلبين :

代表菲律宾:

In the name of the Philippines:

Au nom des Philippines :

От имени Филиппин:

En nombre de Filipinas:

باسم بولندا :

代表波兰:

In the name of Poland:

Au nom de la Pologne :

От имени Польши:

En nombre de Polonia:

باسم البرتغال :

代表葡萄牙:

In the name of Portugal:

Au nom du Portugal :

От имени Португалии:

En nombre de Portugal:

FERNANDO REINO

Le 20 décembre 1990

باسم قطر :

代表卡塔尔:

In the name of Qatar:

Au nom du Qatar :

От имени Катара:

En nombre de Qatar:

باسم جمهورية كوريا :

代表大韩民国:

In the name of the Republic of Korea:

Au nom de la République de Corée :

От имени Корейской Республики:

En nombre de la République de Corée:

باسم رومانيا :

代表罗马尼亚:

In the name of Romania:

Au nom de la Roumanie :

От имени Румынии:

En nombre de Rumania:

باسم رواندا :

代表卢旺达:

In the name of Rwanda:

Au nom du Rwanda :

От имени Руанды:

En nombre de Rwanda:

باسم سانت كيتس ونيفيس

代表圣基茨和尼维斯:

In the name of Saint Kitts and Nevis:

Au nom de Saint-Kitts-et-Nevis :

От имени Сент-Китс и Невис:

En nombre de Saint Kitts y Nevis:

باسم سانت لوسيا :

代表圣卢西亚:

In the name of Saint Lucia:

Au nom de Sainte-Lucie :

От имени Сент-Люсии:

En nombre de Santa Lucia:

باسم سانت فنسنت وجزر غرينادين :

代表圣文森特和格林纳丁斯:

In the name of Saint Vincent and the Grenadines:

Au nom de Saint-Vincent-et-Grenadines :

От имени Сент-Винсента и Гренады:

En nombre de San Vicente y las Granadinas:

باسم ساموا :

代表萨摩亚:

In the name of Samoa:

Au nom du Samoa :

От имени Самоа:

En nombre de Samoa:

باسم سان مارينو:

代表圣马力诺:

In the name of San Marino:

Au nom de Saint-Marin :

От имени Сан-Марино:

En nombre de San Marino:

باسم سان تومي وبرينسيبي :

代表圣多美和普林西比:

In the name of Sao Tome and Principe:

Au nom de Sao Tomé-et-Príncipe :

От имени Сан-Томе и Принсипи:

En nombre de Santo Tomé y Príncipe:

باسم المملكة العربية السعودية :

代表沙特阿拉伯:

In the name of Saudi Arabia:

Au nom de l'Arabie saoudite :

От имени Саудовской Аравии:

En nombre de Arabia Saudita:

باسم السنغال :

代表塞内加尔:

In the name of Senegal:

Au nom du Sénégal :

От имени Сенегала:

En nombre del Senegal:

باسم سيشيل :

代表塞舌尔:

In the name of Seychelles:

Au nom des Seychelles :

От имени Сейшельских островов:

En nombre de Seychelles:

باسم سيراليون :

代表塞拉利昂:

In the name of Sierra Leone:

Au nom de la Sierra Leone :

От имени Сьерра-Леоне:

En nombre de Sierra Leona:

باسم سنغافوره :

代表新加坡:

In the name of Singapore:

Au nom de Singapour :

От имени Сингапура:

En nombre de Singapur:

باسم جزر سليمان :

代表所罗门群岛:

In the name of Solomon Islands:

Au nom des Iles Salomon :

От имени Соломоновых Островов:

En nombre de las Islas Salomón:

باسم الصومال :

代表索马里:

In the name of Somalia:

Au nom de la Somalie :

От имени Сомали:

En nombre de Somalia:

باسم افريقيا الجنوبية :

代表南非:

In the name of South Africa:

Au nom de l’Afrique du Sud :

От имени Южной Африки:

En nombre de Sudáfrica:

باسم اسبانيا :

代表西班牙:

In the name of Spain:
Au nom de l'Espagne :
От имени Испании:
En nombre de España:

D. ANTONIO PEDAUYE
20 diciembre 1990¹

باسم سری لانکا :

代表斯里兰卡:

In the name of Sri Lanka:
Au nom de Sri Lanka :
От имени Шри Ланка:
En nombre de Sri Lanka:

باسم السودان :

代表苏丹:

In the name of the Sudan:
Au nom du Soudan :
От имени Судана:
En nombre del Sudán:

باسم سورينام :

代表苏里南:

In the name of Suriname:
Au nom du Suriname :
От имени Суринама:
En nombre de Suriname:

باسم سوازيلاندا :

代表斯威士兰:

In the name of Swaziland:
Au nom du Swaziland :
От имени Свазиленда:
En nombre de Swazilandia:

¹ 20 December 1990 — 20 décembre 1990.

باسم السويد :

代表瑞典:

In the name of Sweden:
Au nom de la Suède :
От имени Швеции:
En nombre de Suecia:

JAN ELIASSON
16 November 1990

باسم سويسرا :

代表瑞士:

In the name of Switzerland:
Au nom de la Suisse :
От имени Швейцарии:
En nombre de Suiza:

DIETER CHENAUX-REPOND
Nov. 9, 1990

باسم الجمهورية العربية السورية :

代表阿拉伯叙利亚共和国:

In the name of the Syrian Arab Republic:
Au nom de la République arabe syrienne :
От имени Сирийской Арабской Республики:
En nombre de la República Árabe Siria:

باسم تايلاند :

代表泰国:

In the name of Thailand:
Au nom de la Thaïlande :
От имени Таиланда:
En nombre de Tailandia:

باسم توغو :

代表多哥:

In the name of Togo:
Au nom du Togo :
От имени Того:
En nombre del Togo:

باسم تونغا :

代表汤加:

In the name of Tonga:

Au nom des Tonga :

От имени Тонга:

En nombre de Tonga:

باسم ترينيداد وتوباغو:

代表特立尼达和多巴哥:

In the name of Trinidad and Tobago:

Au nom de la Trinité-et-Tobago :

От имени Тринидада и Тобаго:

En nombre de Trinidad y Tabago:

باسم تونس:

代表突尼斯:

In the name of Tunisia:

Au nom de la Tunisie :

От имени Туниса:

En nombre de Túnez:

باسم تركيا :

代表土耳其:

In the name of Turkey:

Au nom de la Turquie :

От имени Турции:

En nombre de Turquía:

باسم توفالو:

代表图瓦卢:

In the name of Tuvalu:

Au nom de Tuvalu :

От имени Тувалу:

En nombre de Tuvalu:

باسم أوغندا :

代表乌干达:

In the name of Uganda:

Au nom de l'Ouganda :

От именн Уганды:

En nombre de Uganda:

باسم جمهورية اوكرانيا الاشتراكية السوفياتية :

代表乌克兰苏维埃社会主义共和国:

In the name of the Ukrainian Soviet Socialist Republic:

Au nom de la République socialiste soviétique d'Ukraine :

От именн Украинской Советской Социалистической Республики:

En nombre de la República Soeialista Soviética de Ucrania:

باسم اتحاد الجمهوريات الاشتراكية السوفياتية :

代表苏维埃社会主义共和国联盟:

In the name of the Union of Soviet Socialist Republics:

Au nom de l'Union des Républiques socialistes soviétiques :

От имени Союза Советских Социалистических Республик:

En nombre de la Unión de Repúblicas Socialistas Soviéticas:

باسم الامارات العربية المتحدة :

代表阿拉伯联合酋长国:

In the name of the United Arab Emirates:

Au nom des Emirats arabes unis :

От именн Объединенных Арабских Эмиратов:

En nombre de los Emiratos Arabes Unidos:

باسم المملكة المتحدة لبريطانيا العظمى وايرلندا الشمالية :

代表大不列颠及北爱尔兰联合王国:

In the name of the United Kingdom of Great Britain and Northern Ireland:

Au nom du Royaume-Uni de Grande-Bretagne et d'Irlande du Nord :

От именн Соединенного Королевства Великобритани и Северной Ирландии:

En nombre del Reino Unido de Gran Bretaña e Irlanda del Norte:

THOMAS LEGH RICHARDSON

20 Dec. 1990

باسم جمهورية تنزانيا المتحدة :

代表坦桑尼亚联合共和国：

In the name of the United Republic of Tanzania:

Au nom de la République-Unie de Tanzanie :

От имени Объединенной Республики Танзания:

En nombre de la República Unida de Tanzania:

باسم الولايات المتحدة الأمريكية :

代表美利坚合众国：

In the name of the United States of America:

Au nom des Etats-Unis d'Amérique :

От имени Соединенных Штатов Америки:

En nombre de los Estados Unidos de América:

ALEXANDER F. WATSON

December 31, 1990

باسم أوروغواي :

代表乌拉圭：

In the name of Uruguay:

Au nom de l'Uruguay :

От имени Уругвая:

En nombre del Uruguay:

باسم فانواتو :

代表瓦努阿图：

In the name of Vanuatu:

Au nom de Vanuatu :

От имени Вануату:

En nombre de Vanuatu:

باسم فنزويلا :

代表委内瑞拉：

In the name of Venezuela:

Au nom du Venezuela :

От имени Венесуэлы:

En nombre de Venezuela:

باسم فيت نام :

代表越南社会主义共和国:

In the name of Viet Nam:
Au nom du Viet Nam :
От имени Вьетнама:
En nombre de Viet Nam:

باسم اليمن :

代表也门:

In the name of Yemen:
Au nom du Yémen :
От имени Йемена:
En nombre del Yemen:

باسم يوغوسلافيا :

代表南斯拉夫:

In the name of Yugoslavia:
Au nom de la Yougoslavie :
От имени Югославии:
En nombre de Yugoslavia:

باسم زائير :

代表扎伊尔:

In the name of Zaïre:
Au nom du Zaïre :
От имени Заира:
En nombre del Zaïre:

باسم زامبيا :

代表赞比亚:

In the name of Zambia:
Au nom de la Zambie :
От имени Замбии:
En nombre de Zambia:

باسم زيمبابوي :

代表津巴布韦:

In the name of Zimbabwe:

Au nom du Zimbabwe :

От имени ЗИМбабве:

En nombre de Zimbabwe:

باسم منظمة الأمم المتحدة للأغذية والزراعة :

代表联合国粮食及农业组织:

In the name of the Food and Agriculture Organization of the United Nations:

Au nom de l'Organisation des Nations Unies pour l'alimentation et l'agriculture :

От имени Продовольственной и сельскохозяйственной организации

Объединенных Наций:

En nombre de la Organización de las Naciones Unidas para la Agricultura y la Alimentación:

باسم مجموعة الاتفاق العام بشأن التعريفات الجمركية والتجارة (مجموعة " غات ") :

代表关税及贸易总协定:

In the name of the General Agreement on Tariffs and Trade:

Au nom de l'Accord général sur les tarifs douaniers et le commerce :

От имени Генерального соглашения по тарифам и торговле:

En nombre del Acuerdo General sobre Aranceles Aduaneros y Comercio:

باسم الوكالة الدولية للطاقة الذرية :

代表国际原子能机构:

In the name of the International Atomic Energy Agency:

Au nom de l'Agence internationale de l'énergie atomique :

От имени Международного агентства по атомной энергии:

En nombre del Organismo Internacional de Energía Atómica:

باسم البنك الدولي للإنشاء والتعمير :

代表国际复兴开发银行:

In the name of the International Bank for Reconstruction and Development:

Au nom de la Banque internationale pour la reconstruction et le développement :

От имени Международного банка реконструкции и развития:

En nombre del Banco Internacional de Reconstrucción y Fomento:

باسم منظمة الطيران المدني الدولي :

代表国际民用航空组织 :

In the name of the International Civil Aviation Organization:

Au nom de l'Organisation de l'aviation civile internationale :

От имени Международной организации гражданской авиации:

En nombre de la Organización de Aviación Civil Internacional:

باسم الصندوق الدولي للتنمية الزراعية :

代表国际农业发展基金 :

In the name of the International Fund for Agricultural Development:

Au nom du Fonds international de développement agricole :

От имени Международного фонда сельскохозяйственного развития:

En nombre del Fondo Internacional de Desarrollo Agrícola:

باسم منظمة العمل الدولية :

代表国际劳工组织 :

In the name of the International Labour Organisation:

Au nom de l'Organisation internationale du Travail :

От имени Международной организации труда:

En nombre de la Organización Internacional del Trabajo:

باسم صندوق النقد الدولي :

代表国际货币基金组织 :

In the name of the International Monetary Fund:

Au nom du Fonds monétaire international :

От имени Международного валютного фонда:

En nombre del Fondo Monetario Internacional:

باسم الاتحاد الدولي للمواصلات السلكية واللاسلكية :

代表国际电信联盟 :

In the name of the International Telecommunication Union:

Au nom de l'Union internationale des télécommunications :

От имени Международного союза электросвязи:

En nombre de la Unión Internacional de Telecomunicaciones:

باسم منظمة الأمم المتحدة للتربية والعلم والثقافة :

代表联合国教育、科学及文化组织：

In the name of the United Nations Educational, Scientific and Cultural Organization:

Au nom de l'Organisation des Nations Unies pour l'éducation, la science et la culture :

От имени Организации Объединенных Наций по вопросам образования, науки и культуры:

En nombre de la Organización de las Naciones Unidas para la Educación, la Ciencia y la Cultura:

باسم منظمة الأمم المتحدة للتنمية الصناعية :

代表联合国工业发展组织：

In the name of the United Nations Industrial Development Organization:

Au nom de l'Organisation des Nations Unies pour le développement industriel :

От имени Организации Объединенных Наций по промышленному развитию:

En nombre de la Organización de las Naciones Unidas para el Desarrollo Industrial:

باسم الاتحاد البريدي العالمي :

代表万国邮政联盟：

In the name of the Universal Postal Union:

Au nom de l'Union postale universelle :

От имени Всемирного почтового союза:

En nombre de la Unión Postal Universal:

باسم المنظمة العالمية للأرصاد الجوية :

代表世界气象组织：

In the name of the World Meteorological Organization:

Au nom de l'Organisation météorologique mondiale :

От имени Всемирной метеорологической организации:

En nombre de la Organización Meteorológica Mundial:

باسم المنظمة العالمية للملكية الفكرية :

代表世界知识产权组织：

In the name of the World Intellectual Property Organization:

Au nom de l'Organisation mondiale de la propriété intellectuelle :

От имени Всемирной организации интеллектуальной собственности:

En nombre de la Organización Mundial de la Propiedad Intelectual:

باسم منظمة الصحة العالمية :

代表世界卫生组织 :

In the name of the World Health Organization:

Au nom de l'Organisation mondiale de la santé :

От имени Всемирной организации здравоохранения:

En nombre de la Organización Mundial de la Salud:

باسم المنظمة البحرية الدولية :

代表国际海事组织 :

In the name of the International Maritime Organization:

Au nom de l'Organisation internationale de la navigation maritime :

От имени Международной морской организации:

En nombre de la Organización Marítima Internacional:

باسم مؤتمر الوندوين الافريقيين :

代表泛非主义者大会 :

In the name of the Pan Africanist Congress:

Au nom du Pan Africanist Congress :

От имени Панафриканского конгресса:

En nombre del Pan Africanist Congress:

باسم المؤتمر الوطني الافريقي :

代表非洲人国民大会 :

In the name of the African National Congress:

Au nom de l'African National Congress :

От имени Африканского национального конгресса:

En nombre del African National Congress:

باسم منظمة التحرير الفلسطينية :

代表巴勒斯坦解放组织 :

In the name of the Palestine Liberation Organization:

Au nom de l'Organisation de libération de la Palestine :

От имени Организации освобождения Палестины:

En nombre de la Organización de Liberación de Palestina:

باسم مجلس التضامن الاقتصادي :

代表经济互助委员会:

In the name of the Council for Mutual Economic Assistance:

Au nom du Conseil d'aide économique mutuelle :

От имени Совета Экономической Взаимопомощи:

En nombre del Consejo de Asistencia Económica Mutua:

باسم المجتمع الاقتصادي الأوروبي :

代表欧洲经济共同体:

In the name of the European Economic Community:

Au nom de la Communauté économique européenne :

От имени Европейского экономического сообщества:

En nombre de la Comunidad Económica Europea:

BRIAN McDONALD

20.12.90

رئيس المؤتمر :

会议主席:

The President of the Conference:

Le Président de la Conférence :

Председатель Конференции:

El Presidente de la Conferencia:

الأمين العام :

秘书长:

The Secretary-General:

Le Secrétaire général :

Генеральный секретарь:

El Secretario General:

ممثل الأمين العام :

秘书长代表:

The Representative of the Secretary-General:

Le Représentant du Secrétaire général :

Представитель Генерального секретаря:

El Representante del Secretario General:

الأمين التنفيذي للمؤتمر :

会议执行秘书:

The Executive Secretary of the Conference:

Le Secrétaire exécutif de la Conférence :

Исполнительный секретарь Конференции:

El Secretario Ejecutivo de la Conferencia:

ANNEX A

*Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE A

*Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX A

ANNEXE A

No. 924. PROTOCOL AMENDING THE CONVENTION SIGNED AT BRUSSELS ON 5 JULY 1890, CONCERNING THE CREATION OF AN INTERNATIONAL UNION FOR THE PUBLICATION OF CUSTOMS TARIFFS AS WELL AS THE REGULATIONS FOR THE EXECUTION OF THE CONVENTION INSTITUTING AN INTERNATIONAL BUREAU FOR THE PUBLICATION OF CUSTOMS TARIFFS, AND THE MEMORANDUM OF SIGNATURE. SIGNED AT BRUSSELS, ON 16 DECEMBER 1949¹

N° 924. PROTOCOLE MODIFIANT LA CONVENTION SIGNÉE À BRUXELLES LE 5 JUILLET 1890, CONCERNANT LA CRÉATION D'UNE UNION INTERNATIONALE POUR LA PUBLICATION DES TARIFS DOUANIERS ET LE RÈGLEMENT D'EXÉCUTION DE LA CONVENTION INSTITUANT UN BUREAU INTERNATIONAL POUR LA PUBLICATION DES TARIFS DOUANIERS, AINSI QUE LE PROCÈS-VERBAL DE SIGNATURE. SIGNÉ À BRUXELLES, LE 16 DÉCEMBRE 1949¹

DENUNCIATION

Notification received by the Government of Belgium on:

1 March 1991

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

(With effect from 1 April 1996.)

Certified statement was registered by Belgium on 10 April 1991.

DÉNONCIATION

Notification reçue par le Gouvernement belge le :

1^{er} mars 1991

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

(Avec effet au 1^{er} avril 1996.)

La déclaration certifiée a été enregistrée par la Belgique le 10 avril 1991.

¹ United Nations, *Treaty Series*, vol. 72, p. 3.

¹ Nations Unies, *Recueil des Traités*, vol. 72, p. 3.

No. 3850. CONVENTION ON THE RECOVERY ABROAD OF MAINTENANCE. DONE AT NEW YORK ON 20 JUNE 1956¹

N° 3850. CONVENTION SUR LE RECOUVREMENT DES ALIMENTS À L'ÉTRANGER. FAITE À NEW YORK LE 20 JUIN 1956¹

ACCESSION

Instrument deposited on:

10 April 1991

ROMANIA

(With effect from 10 May 1991.)

Registered ex officio on 10 April 1991.

ADHÉSION

Instrument déposé le :

10 avril 1991

ROUMANIE

(Avec effet au 10 mai 1991.)

Enregistré d'office le 10 avril 1991.

¹ United Nations, *Treaty Series*, vol. 268, p. 3; for subsequent actions, see references in Cumulative Indexes Nos. 3 to 5, and 7 to 16, as well as annex A in volumes 1056, 1146, 1268, 1381, 1390, 1406, 1421, 1426 and 1518.

¹ Nations Unies, *Recueil des Traités*, vol. 268, p. 3; pour les faits ultérieurs, voir les références données dans les Index cumulatifs nos 3 à 5, et 7 à 16, ainsi que l'annexe A des volumes 1056, 1146, 1268, 1381, 1390, 1406, 1421, 1426 et 1518.

No. 4789. AGREEMENT CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS. DONE AT GENEVA ON 20 MARCH 1958¹

APPLICATION of Regulations No. 73² and 79³ annexed to the above-mentioned Agreement

Notification received on:

10 April 1991

CZECHOSLOVAKIA

(With effect from 9 June 1991.)

Registered ex officio on 10 April 1991.

ENTRY INTO FORCE of Regulation No. 88 annexed to the above-mentioned Agreement of 20 March 1958

The said Regulation came into force on 10 April 1991 in respect of Belgium and the Netherlands, in accordance with article 1 (5) of the Agreement.

Regulation No. 88

UNIFORM PROVISIONS CONCERNING THE APPROVAL OF RETROREFLECTIVE TYRES FOR TWO-WHEELED VEHICLES

1. SCOPE

These provisions apply to fixed retroreflecting devices incorporated in the tyre sidewalls for use on mopeds and bicycles to provide a visual impression of circles of light; thus giving easy recognition of a two-wheeled vehicle.

¹ United Nations, *Treaty Series*, vol. 335, p. 211; vol. 516, p. 378 (rectification of the authentic English and French texts of article 1 (8)); vol. 609, p. 290 (amendment to article 1 (1)); vol. 1059, p. 404 (rectification of the authentic French text of article 12 (2)); for subsequent actions, see references in Cumulative Indexes Nos. 4 to 17, as well as annex A in volumes 1051, 1055, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1380, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543, 1545, 1546, 1547, 1548, 1549, 1552, 1555, 1557, 1558, 1559, 1563, 1565, 1566, 1567, 1568, 1569, 1573, 1575, 1578, 1580, 1581, 1582, 1583, 1584, 1585, 1589, 1590, 1593, 1597 and 1598.

² *Ibid.*, vol. 1489, p. 182.

³ *Ibid.*, vol. 1519, p. 289.

2. DEFINITIONS ^{1/}
- 2.1 General Definitions
- 2.1.1 Retroreflection
- Reflection in which radiation is returned to directions close to the direction from which it came, this property being maintained over wide variations of the direction of the incident radiation.
- 2.1.2 Retroreflector
- A surface or device from which, when directionally irradiated, a relatively large portion of the reflected radiation is retroreflected.
- 2.1.3 Retroreflecting Tyre
- Means a tyre ready for use and comprising retroreflecting annuli moulded on to each sidewall of the tyre.
- 2.2 Geometric Definitions
- See figure of annex 1.
- 2.2.1 Reference Centre
- A point at the centre of the wheel on which the tyre is mounted.
- 2.2.2 Illumination Axis
- A line segment from the reference centre to the source.
- 2.2.3 Observation Axis
- A line segment from the reference centre to the photometer head.
- 2.2.4 Observation Angle (Symbol α)
- The angle between the illumination axis and the observation axis. The observation angle is always positive and in the context of retroreflection is restricted to small acute angles. Maximum range: $0 \leq \alpha < 180^\circ$.
- 2.2.5 Observation Half-Plane
- The half-plane which originates on the illumination axis and which contains the observation axis.
- 2.2.6 Reference Axis
- The axis of the wheel on which the tyre is mounted.

^{1/} The definitions of technical terms are those adopted by the International Commission on Illumination (CIE), see Technical Report CIE Publication 54, Retroreflection Definition and Measurement, 1982.

2.2.7 Entrance Angle (Symbol β)

The angle from the illumination axis to the reference axis. The entrance angle is usually no larger than 90° , but for completeness its full range is defined as $0 \leq \beta \leq 180^\circ$. In order to completely specify the orientation, this angle is characterized by two components β_1 and β_2 .

2.2.8 First Axis

An axis through the reference centre and perpendicular to the observation half-plane.

2.2.9 First Component of the Entrance Angle (Symbol β_1)

The angle from the illumination axis to the plane containing the reference axis and the first axis.

Range: $-180^\circ < \beta_1 \leq 180^\circ$.

2.2.10 Second Component of the Entrance Angle (Symbol β_2)

The angle from the plane containing the observation half-plane to the reference axis.

Range: $-90^\circ \leq \beta_2 \leq 90^\circ$.

2.2.11 Second Axis

An axis through the reference centre and perpendicular to both the first axis and the reference axis. The positive direction of the second axis lies in the observation half-plane when $-90^\circ < \beta_1 < 90^\circ$ as shown in figure of annex 1.

2.3 Definition of Principal Photometric Terms2.3.1 Coefficient of Luminous Intensity

The quotient obtained from dividing the luminous intensity (I) of the retroreflector in the direction of observation by the illuminance (E_\perp) at the retroreflector on a plane perpendicular to the direction of the incident light.

$$\text{Symbol } R \qquad R = \frac{I}{E_\perp}$$

Note: In the photometry of retroreflectors this coefficient is expressed in millicandelas per lux (mcd.lx⁻¹).

2.3.2 Angular Diameter of the Retroreflecting Device (Symbol α)

Means the angle subtended by the greatest dimension of the visible area of the retroreflective annulus, either at the centre of the source of illumination or at the centre of the receiver.

2.4 Definition of a Type of Retroreflecting Device

2.4.1 Retroreflecting devices of different "types" means devices which differ in such essential respects as:

- 2.4.2 The trade name or mark;
- 2.4.3 The parts affecting the properties of the retroreflecting device to which the Regulation applies.
3. APPLICATION FOR APPROVAL
- 3.1 The application for approval shall be submitted by the holder of the trade name or mark, or if necessary by his duly accredited representative, and shall be accompanied by:
- 3.1.1 Drawings, in triplicate, in sufficient detail to permit identification of the type. The drawings must show the position intended for the approval number and the identification symbol in relation to the circle of the approval mark; the dimensions of the retroreflective film and of the tyre as well as the recommended maximum tyre pressure must be indicated.
- 3.1.2 A brief description giving the technical specification of the material of which the retroreflecting annulus is made and of the tyre material;
- 3.1.3 Samples of the retroreflective tyre, the number of samples to be submitted is specified in annex 4.
4. MARKINGS
- 4.1 Every retroreflecting tyre submitted for approval must bear:
- 4.1.1 The trade name or mark of the applicant;
- 4.1.2 The recommended maximum tyre pressure in bar.
- 4.2 A space of sufficient size to accommodate the approval mark shall be provided on every tyre. This space shall be shown on the drawings referred to in paragraph 3.1.1 above.
- 4.3 The markings must be clearly legible and be indelible and well visible, even when the tyre is mounted on the rim.
5. APPROVAL
- 5.1 If all the samples submitted meet the requirements of this Regulation, approval shall be granted.
- 5.2 An approval number shall be assigned to each tyre approved. Its first two digits (at present 00 for the Regulation in its original form) shall indicate the series of amendments incorporating the most recent major technical amendments made to the Regulation at the time of issue of the approval. The same Contracting Party shall not assign the same number to another type of retroreflecting tyre as defined in paragraph 2.4 above.
- 5.3 Notice of approval or of refusal or extension or withdrawal of approval or production definitely discontinued of a retroreflective tyre type pursuant to this Regulation shall be communicated to the Parties to the Agreement applying this Regulation, by means of a form conforming to the model in annex 2 to this Regulation.

- 5.4 There shall be affixed to every retroreflecting tyre conforming to a type approved under this Regulation, in the space referred to in paragraph 4.2 above and in addition to the markings prescribed in paragraphs 4.1.1 and 4.1.2:
- 5.4.1 An international approval mark consisting of:
- 5.4.1.1 A circle surrounding the letter "E" followed by the distinguishing number of the country which has granted approval; 2/
- 5.4.1.2 The number of this Regulation, followed by the letter "R", a dash and the approval number;
- 5.5 Annex 3 to this Regulation gives an example of the arrangement of the approval mark.
6. MODIFICATIONS OF THE RETROREFLECTIVE TYRE TYPE AND EXTENSION OF APPROVAL
- 6.1 Every modification of the retroreflective tyre type shall be notified to the administrative department which approved the retroreflective tyre type. The department may then either:
- 6.1.1 Consider that the modifications made are unlikely to have an appreciable adverse effect and that in any case the retroreflective tyre still complies with the requirements; or
- 6.1.2 Require a further test report from the technical service responsible for conducting the tests.
- 6.2 Confirmation or refusal of approval, specifying the alterations, shall be communicated by the procedure specified in paragraph 5.3 above to the Parties to the Agreement which apply this Regulation.
- 6.3 The competent authority issuing the extension of approval shall assign a series number to each communication form drawn up for such an extension and inform thereof the other parties to the 1958 Agreement applying this Regulation by means of a communication form conforming to the model in annex 2 to this Regulation.

2/ 1 for Germany, 2 for France, 3 for Italy, 4 for the Netherlands, 5 for Sweden, 6 for Belgium, 7 for Hungary, 8 for Czech and Slovak Federal Republic, 9 for Spain, 10 for Yugoslavia, 11 for the United Kingdom, 12 for Austria, 13 for Luxembourg, 14 for Switzerland, 15 vacant, 16 for Norway, 17 for Finland, 18 for Denmark, 19 for Romania, 20 for Poland, 21 for Portugal, 22 for the Russian Federation and 23 for Greece. Subsequent numbers shall be assigned to other countries in the chronological order in which they ratify or accede to the Agreement concerning the Adoption of Uniform Conditions of Approval and Reciprocal Recognition of Approval for Motor Vehicle Equipment and Parts, and the numbers thus assigned shall be communicated by the Secretary-General of the United Nations to the Contracting Parties to the Agreement.

7. CONFORMITY OF PRODUCTION

- 7.1 Every tyre bearing an approval mark as prescribed in this Regulation shall conform to the type approved.
- 7.2 Conformity with regard to mechanical and geometrical characteristics shall be considered sufficient if the divergences are not greater than unavoidable manufacturing tolerances.
- 7.3 The conformity of production shall not be contested if all the photometric measurements of one specimen taken at random are equal to at least 80 per cent of the specification.
- 7.4 If the requirement in paragraph 7.3 is not met, a further sample consisting of five specimens shall be taken at random. The average of all like photometric measurements shall be at least equal to the specification and no individual measurement may be less than 50 per cent of the specification.

8. PENALTIES FOR NON-CONFORMITY OF PRODUCTION

If a Party to the Agreement applying this Regulation withdraws an approval it has previously granted, it shall forthwith so notify the other Contracting Parties applying this Regulation, by means of a communication form conforming to the model in annex 2 to this Regulation.

9. PRODUCTION DEFINITELY DISCONTINUED

If the holder of the approval completely ceases to manufacture a type of retroreflecting tyre approved in accordance with this Regulation, he shall so inform the authority which granted the approval. Upon receiving the relevant communication that authority shall inform thereof the other Parties to the Agreement applying this Regulation, by means of a communication form conforming to the model in annex 2 to this Regulation.

10. GENERAL SPECIFICATIONS

- 10.1 Retroreflecting tyres must be so constructed that they function satisfactorily and will continue to do so in normal use. In addition, they must not have any defect in design or manufacture that is detrimental to their efficient operation or to their maintenance in good condition.
- 10.2 The retroreflective annulus shall be in the form of a continuous circle of retroreflective material moulded into each sidewall of the tyre.
- 10.3 The retroreflective annulus shall not be replaceable.
- 10.4 The outer surfaces of each retroreflecting annulus must be easy to clean. Hence it must not be a rough surface; any protuberances it may exhibit must not prevent easy cleaning.

11. SPECIAL SPECIFICATIONS (TESTS)

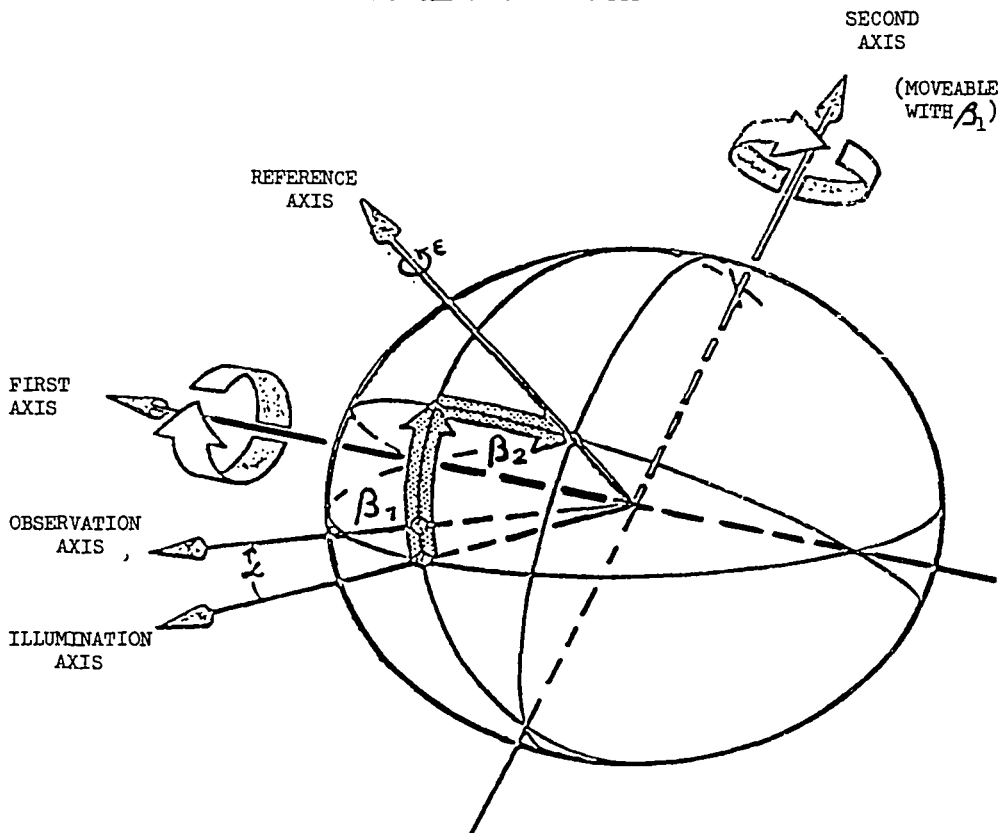
- 11.1 Retroreflective tyres must also satisfy the conditions as to the colorimetric, photometric, physical and mechanical requirements set forth in annexes 5 to 8 to this Regulation. The test procedures are described in annex 4.

12. NAMES AND ADDRESSES OF TECHNICAL SERVICES RESPONSIBLE FOR CONDUCTING APPROVAL TESTS, AND OF ADMINISTRATIVE DEPARTMENTS

The Contracting Parties to the Agreement applying this Regulation shall communicate to the United Nations Secretariat the names and addresses of the technical services responsible for conducting approval tests, and of the administrative departments which grant approval and to which forms certifying approval or refusal or extension or withdrawal of approval, or production definitely discontinued, issued in other countries, are to be sent.

Annex 1

THE CIE CO-ORDINATE SYSTEM



The CIE angular system for specifying and measuring retroreflectors. The first axis is perpendicular to the plane containing the observation axis and the illumination axis. The second axis is perpendicular both to the first axis and to the reference axis. All axes, angles, and directions of rotation are shown positive.

- Notes:
- The principal fixed axis is the Illumination Axis.
 - The First Axis is fixed perpendicular to the plane containing the Observation and Illumination axis.
 - The Reference Axis is fixed in the retroreflector and moveable with β_1 and β_2 .

Annex 2

(Maximum format: A4 (210 x 297 mm))

COMMUNICATION



issued by: Name of administration
.....
.....
.....

- concerning: 2/ APPROVAL GRANTED
APPROVAL EXTENDED
APPROVAL REFUSED
APPROVAL WITHDRAWN
PRODUCTION DEFINITELY DISCONTINUED

of a type of retroreflective tyre pursuant to Regulation No. 88

Approval No. ... Extension No. ...

- 1. Trade name or mark of the retroreflective tyre,
2. Retroreflective tyre type,
3. Manufacturer's name and address,
4. If applicable, name and address of manufacturer's representative,
5. Submitted for approval on:

1/ Distinguishing number of the country which has granted/extended/refused/withdrawn approval (see approval provisions in the Regulation).

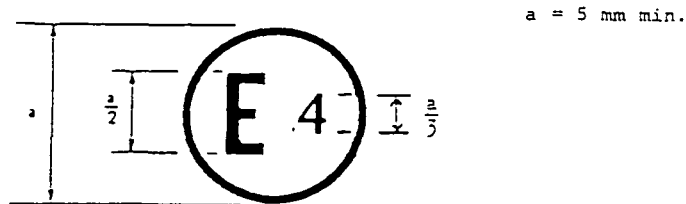
2/ Strike out what does not apply.

6. Technical service responsible for conducting approval tests:
7. Date of test report:
8. Number of test report:
9. Remarks:
10. Vehicles to which the device is intended to be fitted (if applicable):
11. Position and nature of the marking:
12. Approval granted/extended/refused/withdrawn 2/
13. Reason(s) for extension (if applicable):
14. Place:
15. Date:
16. Signature:
17. The list of documents deposited at the administrative service which has granted approval is annexed to this communication.

2/ strike out what does not apply.

Annex 3

EXAMPLE OF THE ARRANGEMENT OF THE APPROVAL MARK



88R - 002439

The above approval mark affixed to a retroreflective tyre shows that the type of retroreflective tyre concerned has been approved in the Netherlands (E 4) pursuant to Regulation No. 88 under the approval number 002439. The first two digits of the approval number indicate that the approval was granted in accordance with the requirements of Regulation No. 88 in its original form.

Note. The approval number must be placed close to the circle and either above or below the "E" or to the left or right of that letter. The digits of the approval number must be on the same side of the "E" and face the same direction. The use of Roman numerals as approval numbers should be avoided so as to prevent any confusion with other symbols.

Annex 4

TEST PROCEDURES

1. The application shall submit for approval five samples of reflective tyres, two of them being mounted on a complete wheel.
2. All samples shall be subjected to the heat resistance test of annex 8 to this Regulation, prior to the tests prescribed in annexes 5, 6 and 7.
3. After verification of the general specifications one tyre shall be subject to the colorimetric and photometric tests of annex 5 and annex 6.
4. The remaining tyres shall be subject to the physical and environmental tests as given in annex 7. For clause 4 of annex 7 the retroreflective material on each tyre shall be inspected visually. For clause 5 of annex 7 the retroreflective material on each tyre shall be tested against the photometric requirements of annex 6, table 2 for $\alpha = 20'$ and $\beta_1 = 5^\circ$. The colour shall be checked visually as in annex 5.
5. For the tests of clauses 1 and 2 of annex 7 a portion of a tyre shall be used instead of a complete tyre.

Annex 5

COLORIMETRIC SPECIFICATIONS

1. The colour of the retroreflective annulus when illuminated by CIE Standard Illuminant A and viewed at an observation angle of 20' and an entrance angle of 5° shall fall with the boundaries on the 1931 CIE Chromaticity diagram specified in table 1.

Table 1Chromaticity limits for retroreflective tyres

<u>Point</u>	<u>1</u>	<u>2</u>	<u>3</u>	<u>4</u>	<u>5</u>
x	0.380	0.509	0.618	0.440	0.380
y	0.408	0.490	0.382	0.382	0.337

2. Either a spectrophotometric method or a colorimeter may be used. A colorimeter shall be calibrated with a standard source or a reference surface having spectral characteristics closely related to that of the test sample.
3. A visual comparison test may be used to check compliance of the colour following the environment tests of annex 7, clauses 4 and 5 and annex 8.

Annex 6

PHOTOMETRIC SPECIFICATIONS

1. The values of the Coefficient of Luminous Intensity in millicandelas per lux (mcd/lux) shall not be less than those specified in table 2. The measurement shall be made on both sides of the tyre.

Table 2Minimum Coefficient of Luminous Intensity R, in mcd/lux

<u>Observation Angle α</u>	<u>Entrance Angle β_1 ($\beta_2 = 0$)</u>			
	<u>5°</u>	<u>20°</u>	<u>40°</u>	<u>50°</u>
20'	16D	14D	4.7D	1.5D
1°30'	1.1D	1.0D	0.65D	0.2D

Where D is the inner diameter of the retroreflective annulus in cm. In the case where D is less than 42 cm the minimum coefficient of luminous intensity for each observation and entrance angle shall be equal to the value for D = 42 cm.

- 2.1 The tyre shall be mounted on a wheel and inflated to the maximum pressure recommended by the manufacturer.
- 2.2 The recommendations given in CIE Publication 54, Retroreflection Definition and Measurement, 1982 shall be followed for making the photometric measurements.

- 2.3 The preferred technique is to measure a complete tyre at a test distance of 15 m. This will involve a light source which provides a uniformly illuminated area of sufficient size to cover the diameter of the tyre.
- 2.4 An alternative method is to make measurements on a small angular sector of the tyre and to record the average luminous intensity of the retroreflective annulus by spinning the wheel at an appropriate speed to provide a steady reading from the photometric equipment. This method requires a smaller illuminated area and reduces the problem of screening stray light. It may also allow a reduction in the test distance.
- 2.5 The reference axis for all photometric measurements shall be the axis of the wheel. In case of a procedure according to paragraph 2.4 of this annex, the reference axis shall be translated parallel to itself such that it passes through the piece of the tyre to be measured.
- 2.6 The annular sector of the tyre, or portion of the tyre, at the photometer ahead shall not exceed 2°.
- 2.7 The angular sector of the light source and of the photometer head at the tyre shall not exceed 10'.
3. The ratio between the highest and the lowest R value when measured on an annular piece of the tyre consisting of an annular section of 30°, at an observation angle of 20', and an entrance angle of 5°, shall not exceed 3:1, for any position around the annulus.
- 4.1 Each retroreflective annulus when illuminated by the headlight of a vehicle shall give the visual impression of a circle or, at an angle, an ellipse, at entrance angles up to 30°.
- 4.2 The tyre shall be deemed to comply if the ratio between the lowest and the highest mean R value measured at an observation angle of 20' and an entrance angle of 30°, does not exceed 1:6.

The test is performed by placing a mask with an opening corresponding to a sector of 30° in front of the wheel.

The mean R value is obtained by rotating the wheel in the required position behind the mask at an appropriate speed, which is sufficient to ensure a steady reading from the photometric equipment, or by calculating the mean value of 12 sequential measurements of consecutive annular pieces of the tyre of 30° each.

The mask will be rotated (in steps) in front of the wheel such that the highest and lowest mean R values will be found.

Annex 7

RESISTANCE TO EXTERNAL AGENTS

1. Adhesion

The retroreflective material shall adhere to the tyre in such a way that, when conditioned and tested as described, a greater force than that specified shall be required to remove it from the substrate, or the material shall break when an attempt is made to remove it.

Condition the test sample for 30 min at a temperature of $50 \pm 5^\circ \text{C}$ and then for 30 min at $23 \pm 5^\circ \text{C}$.

With a sharp knife, separate a strip of the retroreflective material from the tyre.

Apply a tensile force of 1 N per mm of width of the strip in a direction normal to the strip to attempt to separate it from the substrate.

2. Impact Resistance

When tested by the following method the retroreflective material shall show no cracking or separation from the tyre outside a radius of one quarter of the width of the material from the point of impact.

Condition the test sample for 1 h at $-20 \pm 5^\circ \text{C}$. Immediately after removal from the cold storage, place the sample on a solid support base and subject the retroreflective area to an impact from a 25 mm diameter solid steel ball dropped from a height of 2 m.

3. Resistance to Fuel

Lightly rub the retroreflective area of the test sample with a cotton cloth soaked in a test fuel composed of 70% n-heptane and 30% toluol (by volume).

After 5 min clean the retroreflective area by washing in a detergent solution and rinse in clean water.

4. Resistance to Lubricating Oil

Using the same tyre as for clause 3, lightly rub the retroreflective area of the test sample with a cotton cloth soaked in a detergent lubricating oil. After 5 min wipe the area clean with a mild aliphatic solvent such as heptane and follow by washing with a neutral detergent and rinsing in clean water.

After allowing the tyre to dry, the retroreflective material shall not show any visible change which would reduce its effective performance. The colour shall be checked visually as in annex 5.

5. Water Test

Immerse the test sample for 1 min in water at a temperature of $23 \pm 5^\circ \text{C}$. Thirty seconds after removal measure the coefficient of luminous intensity at $\alpha = 20'$ and $\beta_1 = 5^\circ \text{C}$. The value shall not be less than 50% of the minimum value in table 2 of annex 6. The colour shall be checked visually as in annex 5.

Annex 8

RESISTANCE TO HEAT

When tested by the following method, there shall be no cracking, peeling or blistering of the retroreflective material that would affect the performance for the intended use:

Subject a test sample to the following conditions in sequence:

- (a) Twenty-four consecutive hours at a temperature of $65 \pm 5^\circ \text{C}$ with a relative humidity of $10 \pm 5\%$.
- (b) At least one hour at a temperature of $23 \pm 5^\circ \text{C}$ and $50 \pm 10\%$ relative humidity.
- (c) Fifteen consecutive hours at a temperature of $-20 \pm 5^\circ \text{C}$.

Authentic texts of the Regulation: English and French.

Registered ex officio on 10 April 1991.

PROCÈS-VERBAL¹ CONCERNING MODIFICATIONS TO REGULATION NO. 45² ANNEXED TO THE AGREEMENT OF 20 MARCH 1958 CONCERNING THE ADOPTION OF UNIFORM CONDITIONS OF APPROVAL AND RECIPROCAL RECOGNITION OF APPROVAL FOR MOTOR VEHICLE EQUIPMENT AND PARTS

The text of the modifications reads as follows:

Modifications to Regulation No. 45

Paragraph 7.1, amend "80 per cent" to read: "70 per cent".

Footnote 4 (page 11 of the English text) should be deleted.

Footnote 5 should be renumbered as "4" in paragraph 7.3.1 and in the Notes.

¹ The Working Party on the Construction of Vehicles of the Inland Transport Committee of the Economic Commission for Europe, at its ninety-third session, held from 12 to 15 March 1991, adopted certain drafting modifications to the English and French texts of Regulation No. 45. The Secretary-General of the United Nations, acting in his capacity as depositary, has established the corresponding procès-verbal which applies to the copies of the final text of the Regulation No. 45, which were transmitted to the Contracting Parties to the Agreement, and has caused the modifications to be effected to the English and French texts of the Agreement. The text of the modifications is published for information.

² United Nations, *Treaty Series*, vol. 1237, No. A-4789, vol. 1492, No. A-4789, and vol. 1589, No. A-4789.

N° 4789. ACCORD CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR. FAIT À GENÈVE LE 20 MARS 1958¹

APPLICATION des Règlements n°s 73² et 79³ annexés à l'Accord susmentionné

Notification reçue le :

10 avril 1991

TCHÉCOSLOVAQUIE

(Avec effet au 9 juin 1991.)

Enregistré d'office le 10 avril 1991.

ENTRÉE EN VIGUEUR du Règlement n° 88 en tant qu'annexe à l'Accord susmentionné du 20 mars 1958

Ledit Règlement est entré en vigueur le 10 avril 1991 à l'égard de la Belgique et des Pays-Bas, conformément au paragraphe 5 de l'article 1 de l'Accord :

Règlement No 88

PRESCRIPTIONS UNIFORMES RELATIVES À L'HOMOLOGATION
DES PNEUS RÉTRORÉFLÉCHISSANTS POUR VÉHICULES À DEUX ROUES

1. DOMAINE D'APPLICATION

Les présentes prescriptions s'appliquent aux dispositifs rétroréfléchissants incorporés aux flancs des pneus de cyclomoteurs et de bicyclettes pour donner de nuit l'impression visuelle d'un "cercle de lumière" permettant de reconnaître ainsi facilement la présence d'un véhicule à deux roues.

¹ Nations Unies. *Recueil des Traités*, vol. 335, p. 211; vol. 516, p. 379 (rectification des textes authentiques anglais et français du paragraphe 8 de l'article 1); vol. 609, p. 291 (amendement du paragraphe 1 de l'article 1); vol. 1059, p. 404 (rectification du texte authentique français du paragraphe 2 de l'article 12; pour les faits ultérieurs, voir les références données dans les Index cumulatifs n°s 4 à 17, ainsi que l'annexe A des volumes 1051, 1055, 1060, 1065, 1066, 1073, 1078, 1079, 1088, 1092, 1095, 1097, 1098, 1106, 1110, 1111, 1112, 1122, 1126, 1130, 1135, 1136, 1138, 1139, 1143, 1144, 1145, 1146, 1147, 1150, 1153, 1156, 1157, 1162, 1177, 1181, 1196, 1197, 1198, 1199, 1205, 1211, 1213, 1214, 1216, 1218, 1222, 1223, 1224, 1225, 1235, 1237, 1240, 1242, 1247, 1248, 1249, 1252, 1253, 1254, 1255, 1256, 1259, 1261, 1271, 1273, 1275, 1276, 1277, 1279, 1284, 1286, 1287, 1291, 1293, 1294, 1295, 1299, 1300, 1301, 1302, 1308, 1310, 1312, 1314, 1316, 1317, 1321, 1323, 1324, 1327, 1328, 1330, 1331, 1333, 1335, 1336, 1342, 1347, 1348, 1349, 1350, 1352, 1355, 1358, 1361, 1363, 1364, 1367, 1374, 1379, 1380, 1389, 1390, 1392, 1394, 1398, 1401, 1402, 1404, 1405, 1406, 1408, 1409, 1410, 1412, 1413, 1417, 1419, 1421, 1422, 1423, 1425, 1428, 1429, 1434, 1436, 1438, 1443, 1444, 1458, 1462, 1463, 1464, 1465, 1466, 1474, 1477, 1483, 1484, 1485, 1486, 1487, 1488, 1489, 1490, 1492, 1494, 1495, 1499, 1500, 1502, 1504, 1505, 1506, 1507, 1509, 1510, 1511, 1512, 1513, 1514, 1515, 1516, 1518, 1519, 1520, 1522, 1523, 1524, 1525, 1526, 1527, 1530, 1537, 1541, 1543, 1545, 1546, 1547, 1548, 1549, 1552, 1555, 1557, 1558, 1559, 1563, 1565, 1566, 1567, 1568, 1569, 1573, 1575, 1578, 1580, 1581, 1582, 1583, 1584, 1585, 1589, 1590, 1593, 1597 et 1598.

² *Ibid.*, vol. 1489, p. 191.

³ *Ibid.*, vol. 1519, p. 307.

2. DÉFINITIONS 1/

2.1 Définitions générales

2.1.1 Rétroreflexion

Réflexion dans laquelle les radiations sont renvoyées dans une direction proche de celle dont elles proviennent, cette propriété étant maintenue malgré de grandes variations de la direction des radiations incidentes.

2.1.2 Rétroreflecteur

Une surface ou un dispositif qui, lorsqu'il est irradié directionnellement, rétrorefléchit une partie relativement importante de la radiation incidente.

2.1.3 Pneu rétrorefléchissant

Pneu prêt à être utilisé comprenant un cercle rétrorefléchissant incorporé à chacun des flancs du pneu.

2.2 Définitions géométriques

Voir la figure de l'annexe 1.

2.2.1 Centre de référence

Un point au centre de la roue sur laquelle est monté le pneu.

2.2.2 Axe d'éclairage

Segment d'une ligne allant du centre de référence au centre de la source lumineuse.

2.2.3 Axe d'observation

Segment d'une ligne allant du centre de référence au centre du photomètre.

2.2.4 Angle d'observation (Symbole α)

L'angle existant entre l'axe d'éclairage et l'axe d'observation. L'angle d'observation est toujours positif et, dans le cas de la rétroreflexion, il est limité à de petits angles.

Grandeur maximum : $0 \leq \alpha < 180^\circ$

2.2.5 Demi-plan d'observation

Le demi-plan qui prend son origine sur l'axe d'éclairage et qui contient l'axe d'observation.

1/ Les définitions des termes techniques sont celles adoptées par la Commission internationale de l'éclairage (CIE) - voir le rapport technique sur la rétroreflexion, Publication No 54 (1982) - traduites de l'anglais.

2.2.6 Axe de référence

L'axe de la roue sur laquelle est monté le pneu.

2.2.7 Angle d'éclairage (Symbole β)

Angle existant entre l'axe d'éclairage et l'axe de référence. L'angle d'éclairage n'est généralement pas plus grand que 90° mais, pour une description complète, sa grandeur est définie comme étant $0 \leq \beta \leq 180^\circ$. Afin de spécifier complètement son orientation, cet angle est caractérisé par deux composants β_1 et β_2 .

2.2.8 Premier axe

Un axe passant par le centre de référence et perpendiculaire au demi-plan d'observation.

2.2.9 Premier composant de l'angle d'éclairage (Symbole β_1)

L'angle existant entre l'axe d'éclairage et le plan contenant l'axe de référence et le premier axe. Etendue : $-180^\circ < \beta_1 \leq 180^\circ$.

2.2.10 Second composant de l'angle d'éclairage (Symbole β_2)

L'angle existant entre le plan contenant le demi-plan d'observation et l'axe de référence. Etendue : $-90^\circ \leq \beta_2 \leq 90^\circ$.

2.2.11 Second axe

Un axe passant par le centre de référence et perpendiculaire au premier axe et à l'axe de référence. La position positive du second axe se trouve dans le demi-plan d'observation lorsque $-90^\circ < \beta_1 < 90^\circ$ comme indiqué à la figure de l'annexe 1.

2.3 Définitions des principaux termes photométriques

2.3.1 Coefficient d'intensité lumineuse

Quotient de la division de l'intensité lumineuse (I) de la surface rétro réfléchissante dans la direction d'observation par l'éclairement (E_1) sur un plan perpendiculaire à la direction de la lumière incidente

$$\text{Symbole } R \quad R = \frac{I}{E_1}$$

Note : Dans la photométrie des rétro réflecteurs ce coefficient est exprimé en millicandelas par lux ($\text{mcd} \cdot \text{lx}^{-1}$).

2.3.2 Diamètre angulaire du dispositif rétro réfléchissant (Symbole η)

Angle sous-tendu par la plus grande dimension de la surface visible du cercle rétro réfléchissant, soit au centre de la source lumineuse, soit au centre du récepteur.

2.4 Définition du terme "type" de dispositif rétro réfléchissant

2.4.1 Des dispositifs rétro réfléchissants de "types" différents sont des dispositifs qui se différencient par des marques ou des propriétés essentielles telles que :

- 2.4.2 le nom ou la marque de fabrique;
- 2.4.3 les parties qui peuvent influencer sur les propriétés du dispositif rétroréfléchissant faisant l'objet du présent Règlement.
3. DEMANDE D'HOMOLOGATION
- 3.1 La demande d'homologation est présentée par le détenteur du nom ou de la marque ou, si nécessaire, par son représentant dûment accrédité, et est accompagnée :
- 3.1.1 de plans en trois exemplaires, suffisamment détaillés pour permettre l'identification du type. Les plans doivent indiquer l'endroit prévu pour l'apposition du numéro d'homologation et de la marque d'homologation internationale en forme de cercle; les dimensions de la pellicule rétroréfléchissante et du pneu ainsi que la pression maximale recommandée du pneu doivent être indiquées;
- 3.1.2 d'une brève description indiquant les caractéristiques techniques des matériaux dont sont faits les cercles rétroréfléchissants et le pneu;
- 3.1.3 d'échantillons de pneus rétroréfléchissants; le nombre des échantillons à fournir est indiqué à l'annexe 4.
4. MARQUAGE
- 4.1 Chaque pneu rétroréfléchissant soumis à l'homologation doit porter :
- 4.1.1 la raison sociale ou la marque de fabrique du demandeur de l'homologation;
- 4.1.2 la pression maximale recommandée du pneu en bars.
- 4.2 Un espace suffisamment grand pour l'apposition de la marque d'homologation doit être prévu sur chaque pneu. Cet espace doit être indiqué sur les plans mentionnés au paragraphe 3.1.1 ci-dessus.
- 4.3 Les marques doivent être clairement lisibles et indélébiles et bien visibles, même lorsque le pneu est monté sur la jante.
5. HOMOLOGATION
- 5.1 Si tous les échantillons présentés à l'homologation satisfont aux prescriptions du présent Règlement l'homologation est accordée.
- 5.2 Chaque homologation comporte l'attribution d'un numéro d'homologation dont les deux premiers chiffres (actuellement 00 pour le Règlement sous sa forme originale) indiquent la série d'amendements correspondant aux plus récentes modifications techniques majeures apportées au Règlement à la date de la délivrance de l'homologation. Une même Partie contractante ne peut pas attribuer ce numéro à un autre type de pneu rétroréfléchissant selon la définition donnée au paragraphe 2.4 ci-dessus.
- 5.3 L'homologation ou le refus d'homologation ou l'extension ou le retrait d'homologation ou l'arrêt définitif de la production d'un type de pneu rétroréfléchissant en application du présent Règlement est notifié(e) aux Parties à l'Accord appliquant le présent Règlement au moyen d'une fiche conforme au modèle visé à l'annexe 2 du présent Règlement.

- 5.4 Sur chaque pneu rétro réfléchissant conforme à un type homologué en application du présent Règlement, il est apposé dans l'espace mentionné au paragraphe 4.2, en plus des marquages prescrits aux paragraphes 4.1.1 et 4.1.2 :
- 5.4.1 une marque internationale d'homologation composée :
- 5.4.1.1 d'un cercle à l'intérieur duquel est placée la lettre "E", suivie du numéro distinctif du pays qui a accordé l'homologation 2/;
- 5.4.1.2 du numéro du présent Règlement, suivi de la lettre "R", d'un tiret et du numéro d'homologation.
- 5.5 L'annexe 3 du présent Règlement donne un exemple de la marque d'homologation.
6. MODIFICATIONS DU TYPE DE PNEU RÉTRO RÉFLÉCHISSANT ET EXTENSION DE L'HOMOLOGATION
- 6.1 Toute modification du type de pneu rétro réfléchissant est portée à la connaissance du service administratif qui a accordé l'homologation du type de pneu rétro réfléchissant. Le service peut alors :
- 6.1.1 soit considérer que les modifications apportées ne risquent pas d'avoir une influence défavorable notable et qu'en tout état de cause, le pneu rétro réfléchissant satisfait encore aux prescriptions.
- 6.1.2 soit exiger un nouveau procès-verbal du service technique chargé des essais.
- 6.2 La confirmation de l'homologation ou le refus de l'homologation avec l'indication des modifications est notifié aux Parties à l'Accord appliquant le présent Règlement par la procédure indiquée au paragraphe 5.3. ci-dessus.
- 6.3 L'autorité compétente ayant délivré l'extension d'homologation attribue un numéro de série à ladite extension et en informe les autres Parties à l'Accord de 1958 appliquant le présent Règlement au moyen d'une fiche de communication conforme au modèle de l'annexe 2 du présent Règlement.

2/ Un pour l'Allemagne, 2 pour la France, 3 pour l'Italie, 4 pour les Pays-Bas, 5 pour la Suède, 6 pour la Belgique, 7 pour la Hongrie, 8 pour la République fédérative tchèque et slovaque, 9 pour l'Espagne, 10 pour la Yougoslavie, 11 pour le Royaume-Uni, 12 pour l'Autriche, 13 pour le Luxembourg, 14 pour la Suisse, 15 (disponible), 16 pour la Norvège, 17 pour la Finlande, 18 pour le Danemark, 19 pour la Roumanie, 20 pour la Pologne, 21 pour le Portugal et 22 pour la Fédération de Russie. Les chiffres suivants seront attribués aux autres pays selon l'ordre chronologique de leur ratification de l'Accord concernant l'adoption de conditions uniformes d'homologation et la reconnaissance réciproque de l'homologation des équipements et pièces de véhicules à moteur ou de leur adhésion à cet Accord; les chiffres ainsi attribués seront communiqués par le Secrétaire général de l'Organisation des Nations Unies aux Parties contractantes à l'Accord.

7. CONFORMITÉ DE LA PRODUCTION

- 7.1 Chaque pneu rétro réfléchissant portant une marque d'homologation en application du présent Règlement doit être conforme au type de pneu homologué.
- 7.2 En ce qui concerne les caractéristiques mécaniques et géométriques, la conformité est considérée comme suffisante si les divergences ne sont pas plus grandes que les tolérances inévitables de fabrication.
- 7.3 La conformité de la production n'est pas contestée si toutes les mesures photométriques d'un spécimen prélevé au hasard sont égales à 80 % au moins des valeurs spécifiées.
- 7.4 Si la condition énoncée au paragraphe 7.3 n'est pas satisfaite, un nouvel échantillonnage de cinq spécimens est prélevé au hasard. La moyenne de toutes les mesures photométriques semblables doit être au moins égale aux valeurs spécifiées et aucune mesure individuelle ne peut être inférieure à 50 % de la valeur spécifiée.

8. SANCTIONS POUR NON-CONFORMITÉ DE LA PRODUCTION

Si une Partie à l'Accord appliquant le présent Règlement retire une homologation qu'elle a précédemment accordée, elle doit en informer aussitôt les autres Parties contractantes appliquant le présent Règlement, au moyen d'une fiche de communication conforme au modèle de l'annexe 2 du présent Règlement.

9. ARRÊT DÉFINITIF DE LA PRODUCTION

Si le détenteur d'une homologation cesse définitivement la fabrication d'un type de pneu rétro réfléchissant homologué conformément au présent Règlement, il en informe l'autorité qui a délivré l'homologation qui, à son tour, avise les autres Parties à l'Accord appliquant le présent Règlement, au moyen d'une fiche de communication conforme au modèle de l'annexe 2 du présent Règlement.

10. SPÉCIFICATIONS GÉNÉRALES

- 10.1 Les pneus rétro réfléchissants doivent être fabriqués de manière telle qu'ils fonctionnent de façon satisfaisante et continueront à le faire en utilisation normale. En outre, ils ne doivent pas présenter de défauts de conception ou de fabrication qui pourraient nuire à leur fonctionnement efficace ou à leur maintien en bon état.
- 10.2 L'anneau rétro réfléchissant doit avoir la forme d'un cercle continu de matériau rétro réfléchissant incorporé à chacun des flancs du pneu.
- 10.3 L'anneau rétro réfléchissant ne doit pas être remplaçable.
- 10.4 La surface extérieure des anneaux rétro réfléchissants doit être facile à nettoyer. Elle ne doit donc pas être rugueuse; les protubérances qu'elle pourrait avoir ne doivent pas empêcher un nettoyage facile.

11. SPÉCIFICATIONS PARTICULIÈRES (ESSAIS)

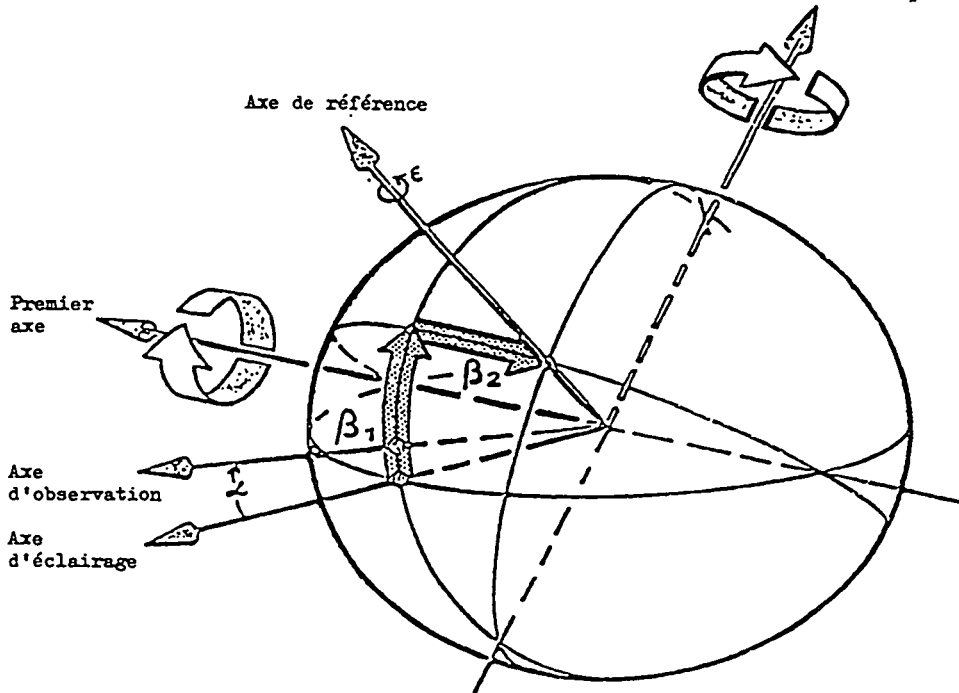
- 11.1 Les pneus rétro réfléchissants doivent également satisfaire aux exigences colorimétriques, photométriques, physiques et mécaniques prescrites aux annexes 5 à 8 du présent Règlement. Les procédures d'essais sont décrites à l'annexe 4.

12. NOMS ET ADRESSES DES SERVICES TECHNIQUES CHARGÉS DES ESSAIS
D'HOMOLOGATION ET DES SERVICES ADMINISTRATIFS

Les Parties à l'Accord appliquant le présent Règlement communiquent au Secrétariat de l'Organisation des Nations Unies les noms et adresses des services techniques chargés des essais d'homologation et ceux des services administratifs qui délivrent l'homologation et auxquels doivent être envoyées les fiches d'homologation ou de refus d'homologation ou d'extension ou de retrait de l'homologation ou l'arrêt définitif de la production, émises dans les autres pays.

Annexe 1

SYSTÈME DES COORDONNÉES DE LA CIE

Second axe (mobile avec β_1)

Système angulaire de la CIE pour la spécification et la mesure des rétroréflecteurs

Le premier axe est perpendiculaire au plan contenant l'axe d'observation et l'axe d'éclairage. Le second axe est perpendiculaire au premier axe et à l'axe de référence. Tous les axes, angles et directions de rotation sont montrés comme étant positifs.

- Notes :
- a) L'axe principal fixe est l'axe d'éclairage.
 - b) Le premier axe est fixe et perpendiculaire au plan contenant les axes d'observation et d'éclairage.
 - c) L'axe de référence est fixe par rapport au rétroreflecteur et mobile avec β_1 et β_2 .

Annexe 2

(Format maximal : A4 (210 x 297 mm))

COMMUNICATION



de : Nom de l'administration

Objet 2/ : DÉLIVRANCE D'UNE HOMOLOGATION
 EXTENSION D'HOMOLOGATION
 REFUS D'HOMOLOGATION
 RETRAIT D'HOMOLOGATION
 ARRÊT DÉFINITIF DE LA PRODUCTION

d'un type de pneu rétroréfléchissant, en application du Règlement No 88

Homologation No ...

Extension No ...

1. Marque de fabrique ou de commerce d'un pneu rétroréfléchissant :
2. Type de pneu rétroréfléchissant :
3. Nom et adresse du fabricant :
4. Le cas échéant, nom et adresse du représentant du fabricant :
5. Présenté à l'homologation le :
6. Service technique chargé des essais d'homologation :
7. Date du procès-verbal d'essais :
8. Numéro du procès-verbal d'essais :

1/ Numéro distinctif du pays qui a délivré/refusé/étendu/retiré l'homologation (voir les dispositions du Règlement relatives à l'homologation).

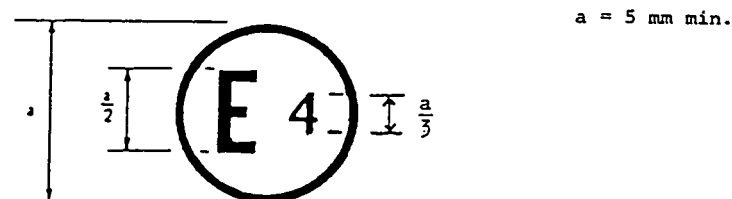
2/ Rayer les mentions inutiles.

9. Remarques :
10. Véhicules sur lesquels le dispositif est destiné à être adapté
(le cas échéant) :
11. Position et nature du marquage :
12. Homologation délivrée/refusée/étendue/retirée 1/ :
13. Raison(s) de l'extension (le cas échéant) :
14. Lieu :
15. Date :
16. Signature :
17. La liste des documents déposés au service administratif qui a délivré
l'homologation est jointe à la présente communication.

1/ Rayer les mentions inutiles.

Annexe 3

EXEMPLE DE LA MARQUE D'HOMOLOGATION



88 R - 002439

La marque d'homologation ci-dessus, apposée sur un pneu rétroréfléchissant, indique que le type de pneu rétroréfléchissant en question a été homologué aux Pays-Bas (E 4) en application du Règlement No 88, sous le numéro d'homologation 002439. Les deux premiers chiffres du numéro d'homologation signifient que l'homologation a été délivrée conformément aux prescriptions du Règlement No 88 sous sa forme originale.

Note : Le numéro d'homologation doit être placé à proximité du cercle et être disposé soit au-dessus ou au-dessous de la lettre "E", soit à gauche ou à droite de cette lettre. Les chiffres du numéro d'homologation doivent être disposés du même côté par rapport à la lettre "E" et orientés dans le même sens. L'utilisation de chiffres romains pour les numéros d'homologation doit être évitée afin d'exclure toute confusion avec d'autres symboles.

Annexe 4

PROCÉDURES D'ESSAI

1. Pour l'homologation, le demandeur doit fournir cinq pneus rétroréfléchissants dont deux montés sur une roue complète.
2. Tous les échantillons sont soumis à l'essai de résistance thermique prévu à l'annexe 8 du présent Règlement avant de subir les essais prescrits aux annexes 5, 6 et 7.
3. Après vérification de la conformité avec les spécifications générales, un seul pneu est utilisé pour les mesures photométriques et colorimétriques prescrites aux annexes 5 et 6.
4. Les autres pneus sont soumis aux essais physiques et de résistance à l'influence de l'environnement prescrits à l'annexe 7. Dans l'essai prévu au paragraphe 4 de l'annexe 7, le matériau rétroréfléchissant sur chaque pneu est inspecté visuellement. Dans l'essai prévu au paragraphe 5 de l'annexe 7, ce matériau est mesuré photométriquement comme indiqué à l'annexe 6, tableau 2, à $\alpha = 20'$ et $\beta_1 = 5^\circ$. Sa couleur est contrôlée visuellement comme indiqué à l'annexe 5.
5. Une partie d'un pneu au lieu d'un pneu complet est utilisée pour les essais prévus aux paragraphes 1 et 2 de l'annexe 7.

Annexe 5

SPÉCIFICATIONS COLORIMÉTRIQUES

1. Lorsque le pneu est éclairé par la Source Standard A de la CIE sous un angle de 5° et observé sous un angle de 20', la couleur de l'anneau rétro réfléchissant doit être comprise à l'intérieur des limites spécifiées au tableau 1 sur le diagramme de chromaticité de la CIE 1931.

Tableau 1Limites de chromaticité des pneus rétro réfléchissants

<u>Points</u>	<u>1</u>	<u>2</u>	<u>3</u>	<u>4</u>	<u>5</u>
x	0.380	0.509	0.618	0.440	0.380
y	0.408	0.490	0.382	0.382	0.337

2. On peut utiliser soit une méthode spectrophotométrique soit un colorimètre. Le colorimètre est étalonné au moyen d'une source standard ou au moyen d'une surface ayant des caractéristiques spectrales très proches de celles de l'échantillon.
3. Une comparaison visuelle peut être faite pour vérifier la conformité de la couleur après les essais prévus aux paragraphes 4 et 5 de l'annexe 7 et à l'annexe 8.

Annexe 6

SPÉCIFICATIONS PHOTOMÉTRIQUES

1. Les valeurs du Coefficient d'intensité lumineuse en millicandelas par lux (mcd/lx) ne doivent pas être inférieures à celles indiquées au tableau 2. Les mesures sont faites de chaque côté du pneu.

Tableau 2Coefficient d'intensité lumineuse R minimum, en mcd/lx

<u>Angle d'observation α</u>	<u>Angle d'incidence β_1 ($\beta_2 = 0$)</u>			
	<u>5°</u>	<u>20°</u>	<u>40°</u>	<u>50°</u>
20'	16D	14D	4,7D	1,5D
1° 30'	1,1D	1,0D	0,65D	0,2D

D = diamètre interne de l'anneau rétro réfléchissant en cm. Lorsque D est inférieur à 42 cm, le coefficient d'intensité lumineuse minimum est égal, pour chaque angle d'éclairage et d'observation, à la valeur pour D = 42 cm.

- 2.1 Le pneu est monté sur une roue et gonflé à la pression maximale recommandée par le fabricant.

- 2.2 Les recommandations contenues dans la Publication No 54 de la CIE "Retroreflection, Definition and Measurement, 1982" sont à observer pour faire les mesures photométriques.
- 2.3 La technique préférée est celle qui consiste à mesurer un pneu complet à une distance d'essai de 15 m. Cela implique l'utilisation d'une source lumineuse qui donne un éclairage uniforme d'une surface suffisante pour éclairer le pneu complètement.
- 2.4 Une autre méthode consiste à faire des mesures sur un petit secteur du pneu et à enregistrer l'intensité lumineuse moyenne de l'anneau rétro réfléchissant en faisant tourner la roue à une vitesse appropriée pour garantir une indication stabilisée sur l'équipement photométrique. Cette méthode exige une surface éclairée plus petite et atténue le problème de la protection contre les rayons parasites. Elle permet aussi de réduire la distance d'essai.
- 2.5 Pour les mesures photométriques, l'axe de la roue est l'axe de référence. En cas d'utilisation de la méthode visée au paragraphe 2.4 de la présente annexe, on déplace l'axe de référence parallèlement à lui-même de façon à le faire passer par le morceau de pneu à mesurer.
- 2.6 L'angle au photomètre sous-tendu par le pneu ou la partie du pneu ne doit pas dépasser 2°.
- 2.7 L'angle au pneu sous-tendu par la source lumineuse et le photomètre ne doit pas être supérieur à 10°.
3. Le rapport entre la valeur R la plus haute et la plus basse, mesurées sous à un angle d'observation de 20' et un angle d'incidence de 5° sur une partie du pneu consistant en une section angulaire de 30°, ne doit pas être supérieur à 3:1, à quelque endroit que ce soit de l'anneau rétro réfléchissant.
- 4.1 Lorsqu'il est éclairé par les projecteurs d'un véhicule, chaque anneau rétro réfléchissant doit donner au conducteur l'impression visuelle d'un cercle ou, vu sous un angle, d'une ellipse, et ceci sous des angles d'incidence allant jusqu'à 30°.
- 4.2 Le pneu est jugé satisfaisant si le rapport entre la valeur moyenne de R la plus haute et la plus basse, mesurées sous un angle d'observation de 20' et un angle d'incidence de 30°, n'est pas supérieure à 1:6.

Pour effectuer cet essai, on place devant la roue un écran muni d'une ouverture correspondant à un angle de 30°.

On obtient la valeur moyenne de R en faisant tourner la roue dans la position requise derrière l'écran à une vitesse suffisante pour assurer une lecture stabilisée sur l'équipement photométrique ou en calculant la valeur moyenne de 12 mesures successives de sections angulaires consécutives du pneu, de 30° chacune.

On fait tourner l'écran (par paliers) devant la roue jusqu'à ce que l'on obtienne les valeurs moyennes la plus haute et la plus basse de R.

Annexe 7

RÉSISTANCE AUX AGENTS EXTÉRIEURS

1. Adhérence

Le matériau rétroréfléchissant doit adhérer au pneu de façon telle que, lorsqu'il est conditionné et testé comme décrit ci-après, une force plus grande que celle spécifiée soit nécessaire pour le détacher du pneu, ou alors ce matériau doit se déchirer lorsqu'on essaie de le détacher.

L'échantillon d'essai doit être conditionné pendant 30 min. à une température de $50 \pm 5^\circ \text{C}$, puis pendant 30 min. également à $23 \pm 5^\circ \text{C}$.

Ensuite, au moyen d'un couteau affilé, une petite bande de matériau rétroréfléchissant est séparée du pneu.

Une force de 1 N par millimètre de largeur de la bande est alors appliquée dans la direction normale à la bande pour essayer de la détacher du pneu.

2. Résistance aux chocs

Lorsqu'il est soumis à l'essai décrit ci-après, le matériau rétroréfléchissant ne doit pas présenter de craquelures ou se détacher du pneu à l'extérieur d'un cercle qui, depuis la zone d'impact, a un rayon égal au quart de la largeur du matériau.

L'échantillon d'essai doit être conditionné pendant une heure à $-20^\circ \pm 5^\circ \text{C}$. Immédiatement après sa sortie du frigorifique, placer l'échantillon sur un support solide et soumettre la partie rétroréfléchissante au choc d'une bille d'acier pleine de 25 mm de diamètre tombant librement d'une hauteur de 2 m.

3. Résistance aux carburants

Frotter légèrement la surface rétroréfléchissante de l'échantillon d'essai avec un chiffon de coton imbibé d'un carburant d'essai composé de 70 % d'heptane-n et de 30 % de toluol (par volume).

Après 5 min., nettoyer la surface rétroréfléchissante en la lavant avec une solution détergente et la rincer ensuite à l'eau claire.

4. Résistance aux huiles de graissage

Utiliser le pneu qui a servi pour l'essai prévu au paragraphe 3. Frotter légèrement la surface rétroréfléchissante de cet échantillon d'essai avec un chiffon de coton imbibé d'une huile de graissage détergente.

Après 5 min., nettoyer la surface avec un solvant aliphatique faible tel que l'heptane, la laver avec un détergent neutre et ensuite la rincer à l'eau claire.

Une fois le pneu sec, le matériau rétroréfléchissant ne doit pas laisser apparaître de changement visible qui réduirait son efficacité. La couleur est vérifiée visuellement comme indiqué dans l'annexe 5.

5. Résistance à l'eau

Plonger l'échantillon d'essai pendant une minute dans de l'eau à la température de $23 \pm 5^\circ \text{C}$. Trente secondes après la sortie du bain, mesurer le coefficient d'intensité lumineuse à $\alpha = 20'$ et $\beta_1 = 5^\circ \text{C}$.

La valeur ainsi trouvée ne doit pas être inférieure à 50 % de la valeur minimum du tableau 2 de l'annexe 6. La couleur est vérifiée visuellement comme indiqué dans l'annexe 5.

Annexe 8

RÉSISTANCE THERMIQUE

Lorsque le pneu rétroréfléchissant est soumis à l'essai décrit ci-après, il ne doit pas présenter de craquelures, de décollement ou de boursoufflures du matériau rétroréfléchissant qui pourraient affecter son fonctionnement normal pour l'usage prévu.

Un échantillon d'essai est exposé, dans l'ordre, aux conditions suivantes :

- a) Vingt-quatre heures consécutives à une température de $65 \pm 5^\circ \text{C}$ avec une humidité relative de $10 \pm 5 \%$.
- b) Au moins une heure à une température de $23 \pm 5^\circ \text{C}$ et une humidité relative de $50 \pm 10 \%$.
- c) Quinze heures consécutives à une température de $-20 \pm 5^\circ \text{C}$.

Textes authentiques du Règlement : anglais et français.

Enregistré d'office le 10 avril 1991.

PROCÈS-VERBAL¹ RELATIF À DES MODIFICATIONS AU RÈGLEMENT N° 45² ANNEXÉ À L'ACCORD DU 20 MARS 1958 CONCERNANT L'ADOPTION DE CONDITIONS UNIFORMES D'HOMOLOGATION ET LA RECONNAISSANCE RÉCIPROQUE DE L'HOMOLOGATION DES ÉQUIPEMENTS ET PIÈCES DE VÉHICULES À MOTEUR

Modifications au Règlement n° 45

Paragraphe 7.1 : remplacer « 80 pour cent⁴ » par « 70 pour cent ».

Supprimer la note 1 au bas de la page 8.

La note 5 devient la note 4 au paragraphe 7.3.1 et dans les notes.

¹ Le Groupe de travail de la construction des véhicules du Comité des transports intérieurs de la Commission économique pour l'Europe, réuni pour sa quatre-vingt-treizième session du 12 au 15 mars 1991, a adopté des modifications rédactionnelles aux textes anglais et français du Règlement n° 45. Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, a dressé à cette occasion un procès-verbal qui s'applique aux exemplaires du texte définitif du Règlement n° 45 qui ont été transmis aux Parties contractantes, et a fait procéder aux modifications dans les textes anglais et français de l'Accord. Le texte des modifications est publié pour information.

² Nations Unies, *Recueil des Traités*, vol. 1237, n° A-4789, vol. 1492, n° A-4789, et vol. 1589, n° A-4789.

No. 6841. EUROPEAN CONVENTION ON MUTUAL ASSISTANCE IN CRIMINAL MATTERS. DONE AT STRASBOURG, ON 20 APRIL 1959¹

N° 6841. CONVENTION EUROPÉENNE D'ENTRAIDE JUDICIAIRE EN MATIÈRE PÉNALE. FAITE À STRASBOURG, LE 20 AVRIL 1959¹

RATIFICATION of the Additional Protocol of 17 March 1978² to the above-mentioned Convention

Instrument deposited with the Secretary-General of the Council of Europe on:

29 March 1990

TURKEY

(With effect from 27 June 1990.)

RATIFICATION du Protocole additionnel du 17 mars 1978² à la Convention susmentionnée

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

29 mars 1990

TURQUIE

(Avec effet au 27 juin 1990.)

WITHDRAWAL of the reservation made upon acceptance of the Additional Protocol of 17 March 1978² to the above-mentioned Convention

Notification effected with the Secretary-General of the Council of Europe on:

6 July 1990

NETHERLANDS

(With effect from 6 July 1990.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

RETRAIT de la réserve formulée lors de l'acceptation du Protocole additionnel du 17 mars 1978² à la Convention susmentionnée

Notification effectuée auprès du Secrétaire général du Conseil de l'Europe le :

6 juillet 1990

PAYS-BAS

(Avec effet au 6 juillet 1990.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 472, p. 185, and annex A in volumes 597, 635, 648, 720, 1338 and 1496.

² *Ibid.*, vol. 1496, p. 350.

¹ Nations Unies, *Recueil des Traités*, vol. 472, p. 185, et annexe A des volumes 597, 635, 648, 720, 1338 et 1496.

² *Ibid.*, vol. 1496, p. 353.

No. 7659. EUROPEAN SOCIAL CHARTER. SIGNED AT TURIN, ON 18 OCTOBER 1961¹

N° 7659. CHARTE SOCIALE EUROPÉENNE. SIGNÉE À TURIN, LE 18 OCTOBRE 1961¹

RATIFICATION

Instrument deposited with the Secretary-General of the Council of Europe on:

16 October 1990

BELGIUM

(With effect from 15 November 1990.)

With the following declaration:

[TRANSLATION — TRADUCTION]

The Permanent Representative declared that his Government accepts in their entirety the undertakings arising out of the Charter.

DENUNCIATION of article 8 (4) (b)

Notification effected with the Secretary-General of the Council of Europe on:

4 December 1990

SPAIN

(With effect from 5 June 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

RATIFICATION

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

16 octobre 1990

BELGIQUE

(Avec effet au 15 novembre 1990.)

Avec la déclaration suivante :

« Le Représentant Permanent a déclaré que son Gouvernement accepte l'intégralité des engagements découlant de la Charte. »

DÉNONCIATION de l'alinéa b du paragraphe 4 de l'article 8

Notification effectuée auprès du Secrétaire général du Conseil de l'Europe le :

4 décembre 1990

ESPAGNE

(Avec effet au 5 juin 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 529, p. 89, and annex A in volumes 560, 635, 723, 862, 1338, 1496, 1525 and 1562.

¹ Nations Unies, *Recueil des Traités*, vol. 529, p. 89, et annexe A des volumes 560, 635, 723, 862, 1338, 1496, 1525 et 1562.

No. 7951. EUROPEAN AGREEMENT
ON THE PROTECTION OF TELEVI-
SION BROADCASTS. DONE AT
STRASBOURG, ON 22 JUNE 1960¹

N° 7951. ARRANGEMENT EURO-
PÉEN POUR LA PROTECTION DES
ÉMISSIONS DE TÉLÉVISION. FAIT À
STRASBOURG, LE 22 JUIN 1960¹

DENUNCIATIONS

1 January 1990

BELGIUM

CYPRUS

SPAIN

TURKEY

(The above-mentioned States not being Parties to the International Convention for the Protection of Performers, Producers of Programs and Broadcasting Organisations,² cannot remain a Party to the Agreement, in accordance with article 13 (2) of the above-mentioned Agreement of 22 June 1980. With effect from 1 January 1990.)

Certified statement was registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

DÉNONCIATIONS

1^{er} janvier 1990

BELGIQUE

CHYPRE

ESPAGNE

TURQUIE

(Les Etats ci-dessus qui ne sont pas Parties à la Convention internationale sur la protection des artistes interprètes ou exécutants, des producteurs de phonogrammes et des organismes de radiodiffusion², ne peuvent demeurer Parties à l'Arrangement, conformément au paragraphe 2 de l'article 13 dudit Arrangement du 22 juin 1980. Avec effet au 1^{er} janvier 1990.)

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 546, p. 247, and annex A in volumes 635, 645, 723, 1338 and 1496.

² *Ibid.*, vol. 496, p. 43.

¹ Nations Unies, *Recueil des Traités*, vol. 546, p. 247, et annexe A des volumes 635, 645, 723, 1338 et 1496.

² *Ibid.*, vol. 496, p. 43.

No. 10099. AGREEMENT FOR CO-OPERATION IN DEALING WITH POLLUTION OF THE NORTH SEA BY OIL. SIGNED AT BONN ON 9 JUNE 1969¹

N° 10099. ACCORD CONCERNANT LA COOPÉRATION EN MATIÈRE DE LUTTE CONTRE LA POLLUTION DES EAUX DE LA MER DU NORD PAR LES HYDROCARBURES. SIGNÉ À BONN LE 9 JUIN 1969¹

TERMINATION (*Note by the Secretariat*)

The Government of Germany registered on 9 April 1991 the Agreement for co-operation in dealing with pollution of the North Sea by oil and other harmful substances concluded at Bonn on 13 September 1983.²

The said Agreement, which came into force on 1 September 1989, provides, in its article 19 (2), for the termination of the above-mentioned Agreement of 9 June 1969. (9 April 1991)

ABROGATION (*Note du Secrétariat*)

Le Gouvernement allemand a enregistré le 9 avril 1991 l'Accord concernant la coopération en matière de lutte contre la pollution de la mer du Nord par les hydrocarbures et autres substances dangereuses conclu à Bonn le 13 septembre 1983².

Ledit Accord, qui est entré en vigueur le 1^{er} septembre 1989, stipule au paragraphe 2 de son article 19, l'abrogation de l'Accord susmentionné du 9 juin 1969. (9 avril 1991)

¹ United Nations, *Treaty Series*, vol. 704, p. 3, and annex A in volumes 759 and 920.

² See p. 33 of this volume.

¹ Nations Unies, *Recueil des Traités*, vol. 704, p. 3, et annexe A des volumes 759 et 920.

² Voir p. 33 du présent volume.

No. 10346. EUROPEAN CONVENTION ON INFORMATION ON FOREIGN LAW. DONE AT LONDON ON 7 JUNE 1968¹

N° 10346. CONVENTION EUROPÉENNE DANS LE DOMAINE DE L'INFORMATION SUR LE DROIT ÉTRANGER. FAITE À LONDRES LE 7 JUIN 1968¹

ACCEPTANCE

Instrument deposited with the Secretary-General of the Council of Europe on:

4 July 1990

FINLAND

(With effect from 5 October 1990.)

ACCEPTANCE of the Additional Protocol of 15 March 1978² to the above-mentioned Convention

Instrument deposited with the Secretary-General of the Council of Europe on:

4 July 1990

FINLAND

(With effect from 5 October 1990.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

ACCEPTATION

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

4 juillet 1990

FINLANDE

(Avec effet au 5 octobre 1990.)

ACCEPTATION du Protocole additionnel du 15 mars 1978² à la Convention susmentionnée

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

4 juillet 1990

FINLANDE

(Avec effet au 5 octobre 1990.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 720, p. 147, and annex A in volumes 759, 867, 1160, 1338, 1496 and 1562.

² *Ibid.*, vol. 1160, p. 529.

¹ Nations Unies, *Recueil des Traités*, vol. 720, p. 147, et annexe A des volumes 759, 867, 1160, 1338, 1496 et 1562.

² *Ibid.*, vol. 1160, p. 533.

No. 11211. EUROPEAN CONVENTION FOR THE PROTECTION OF ANIMALS DURING INTERNATIONAL TRANSPORT. DONE AT PARIS ON 13 DECEMBER 1968¹

N° 11211. CONVENTION EUROPÉENNE SUR LA PROTECTION DES ANIMAUX EN TRANSPORT INTERNATIONAL. FAITE À PARIS LE 13 DÉCEMBRE 1968¹

ACCESSION

Instrument deposited with the Secretary-General of the Council of Europe on:

13 November 1990

UNION OF SOVIET SOCIALIST REPUBLICS

(With effect from 14 May 1991.)

With the following declaration:

ADHÉSION

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

13 novembre 1990

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(Avec effet au 14 mai 1991.)

Avec la déclaration suivante :

« Союз Советских Социалистических Республик заявляет о том, что положения статьи 50 Европейской конвенции о защите животных при международной перевозке, предусматривающие распространение действия Конвенции ее участниками на территории, за внешние сношения которых они несут ответственность, не должны использоваться в ущерб положениям резолюции 1514 (XV) о предоставлении независимости колониальным странам и народам, принятой Генеральной Ассамблеей ООН 14 декабря 1960 года. »

[TRANSLATION]²

The Union of Soviet Socialist Republics declares that the provisions of Article 50 of the European Convention for the Protection of Animals during International Transport, according to which the Parties may extend the Convention to territories for whose international relations they are responsible, should not be used to the detriment of the provisions of Resolution 1514 (XV) on the granting of independence to colonial countries and peoples, adopted by the General Assembly of the United Nations on 14 December 1960.³

Certified statement was registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

[TRADUCTION]²

L'Union des Républiques socialistes soviétiques déclare que les dispositions de l'article 50 de la Convention, prévoyant l'extension par ses participants du champ d'action de la Convention aux territoires dont ils assument la responsabilité des relations extérieures, ne doivent pas être utilisées au détriment des dispositions de la résolution 1514 (XV) sur l'octroi de l'indépendance aux pays et aux peuples coloniaux, adoptée par l'Assemblée générale des Nations Unies le 14 décembre 1960³.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 788, p. 195, and annex A in volumes 867, 917, 1338, 1496 and 1562.

² Translation supplied by the Council of Europe.

³ United Nations, *Official Records of the General Assembly, Fifteenth Session, Supplement No. 16 (A/4684)*, p. 66.

¹ Nations Unies, *Recueil des Traités*, vol. 788, p. 195, et annexe A des volumes 867, 917, 1338, 1496 et 1562.

² Traduction fournie par le Conseil de l'Europe.

³ Nations Unies, *Documents officiels de l'Assemblée générale, quinzième session, Supplément n° 16 (A/4684)*, p. 70.

No. 11212. EUROPEAN CONVENTION ON THE PROTECTION OF THE ARCHAEOLOGICAL HERITAGE. DONE AT LONDON ON 6 MAY 1969¹

N° 11212. CONVENTION EUROPÉENNE POUR LA PROTECTION DU PATRIMOINE ARCHÉOLOGIQUE. FAITE À LONDRES LE 6 MAI 1969¹

ACCESSIONS

Instruments deposited with the Secretary-General of the Council of Europe on:

2 November 1990

YUGOSLAVIA

(With effect from 3 February 1991.)

13 November 1990

UNION OF SOVIET SOCIALIST REPUBLICS

(With effect from 14 February 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

ADHÉSIONS

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

2 novembre 1990

YUGOSLAVIE

(Avec effet au 3 février 1991.)

13 novembre 1990

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(Avec effet au 14 février 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 788, p. 227, and annex A in volumes 867, 1338 and 1562.

¹ Nations Unies, *Recueil des Traités*, vol. 788, p. 227, et annexe A des volumes 867, 1338 et 1562.

No. 14098. EUROPEAN CONVENTION ON THE INTERNATIONAL VALIDITY OF CRIMINAL JUDGMENTS. CONCLUDED AT THE HAGUE ON 28 MAY 1970¹

N° 14098. CONVENTION EUROPÉENNE SUR LA VALEUR INTERNATIONALE DES JUGEMENTS RÉPRESSIFS. CONCLUE À LA HAYE LE 28 MAI 1970¹

DECLARATION under article 62 (1)

DÉCLARATION en vertu du paragraphe 1 de l'article 62

Effected with the Secretary-General of the Council of Europe on:

Effectuée auprès du Secrétaire général du Conseil de l'Europe le :

29 August 1990

29 août 1990

NETHERLANDS

PAYS-BAS

“The Kingdom of the Netherlands designates the following legal provisions for inclusion in Appendix II to the Convention:

« Le Royaume des Pays-Bas indique les dispositions légales suivantes à inclure dans l'annexe II de la Convention :

“... In the Netherlands: Any unlawful behaviour to which the Traffic Regulations (Administrative Enforcement) Act (*Wet administratiefrechtelijke handhaving verkeersvoorschriften*) of 3 July 1989 (Bulletin of Act, Orders and Decrees, 300) is applicable.”

« Au Pays-Bas : Tout comportement illégal auquel est applicable la Loi du 3 juillet 1989 prévoyant un règlement administratif pour les infractions à certaines dispositions du code de la route (*Wet administratiefrechtelijke handhaving verkeersvoorschriften*) (Bulletin des Lois et des Décrets royaux n° 300). »

Certified statement was registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 973, p. 57, and annex A in volumes 1272 and 1496.

¹ Nations Unies, *Recueil des Traités*, vol. 973, p. 57, et annexe A des volumes 1272 et 1496.

No. 17825. EUROPEAN CONVENTION ON THE TRANSFER OF PROCEEDINGS IN CRIMINAL MATTERS. CONCLUDED AT STRASBOURG ON 15 MAY 1972¹

N° 17825. CONVENTION EUROPÉENNE SUR LA TRANSMISSION DES PROCÉDURES RÉPRESSIVES. CONCLUE À STRASBOURG LE 15 MAI 1972¹

DECLARATION under article 42 (1)

DÉCLARATION en vertu du paragraphe 1 de l'article 42

Effectuated with the Secretary-General of the Council of Europe on:

Effectuée auprès du Secrétaire général du Conseil de l'Europe le :

29 August 1990

29 août 1990

NETHERLANDS

PAYS-BAS

“The Kingdom of the Netherlands designates the following legal provisions for inclusion in Appendix III to the Convention:”

« Le Royaume des Pays-Bas indique les dispositions légales suivantes à inclure dans l'annexe III de la Convention : »

[For the text of the declaration, see p. 431 of this volume.]

[Pour le texte de la déclaration, voir p. 431 du présent volume.]

Certified statement was registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1137, p. 29, and annex A in volumes 1338, 1496 and 1525.

¹ Nations Unies, *Recueil des Traités*, vol. 1137, p. 29, et annexe A des volumes 1338, 1496 et 1525.

No. 17828. EUROPEAN CONVENTION ON THE SUPPRESSION OF TERRORISM. CONCLUDED AT STRASBOURG ON 27 JANUARY 1977¹

N° 17828. CONVENTION EUROPÉENNE SUR LA RÉPRESSION DU TERRORISME. CONCLUE À STRASBOURG LE 27 JANVIER 1977¹

ACCEPTANCE

Instrument deposited with the Secretary-General of the Council of Europe on:

9 February 1990

FINLAND

(With effect from 10 May 1990.)

With the following reservation:

“The Government of Finland, in accordance with the provisions of Article 13 of this Convention and subject to the undertaking contained in that article, reserves the right to refuse extradition in respect of any offence mentioned in Article 1 which it considers to be a political offence.”

Certified statement was registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

ACCEPTATION

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

9 février 1990

FINLANDE

(Avec effet au 10 mai 1990.)

Avec la réserve suivante :

[TRADUCTION² — TRANSLATION³]

Le Gouvernement de la Finlande, en conformité avec les dispositions de l'article 13 de la présente Convention et tenant compte de l'engagement contenu dans cet article, se réserve le droit de refuser l'extradition en ce qui concerne toute infraction énumérée dans l'article 1 qu'il considère comme une infraction politique.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1137, p. 93, and annex A in volumes 1256, 1338, 1497, 1525 and 1562.

¹ Nations Unies, *Recueil des Traités*, vol. 1137, p. 93, et annexe A des volumes 1256, 1338, 1497, 1525 et 1562.

² Traduction fournie par le Conseil de l'Europe.

³ Translation supplied by the Council of Europe.

No. 17864. CONVENTION RELATING TO STOPS ON BEARER SECURITIES IN INTERNATIONAL CIRCULATION. CONCLUDED AT THE HAGUE ON 28 MAY 1970¹

N° 17864. CONVENTION RELATIVE À L'OPPOSITION SUR TITRES AU PORTEUR À CIRCULATION INTERNATIONALE. CONCLUE À LA HAYE LE 28 MAI 1970¹

DENUNCIATIONS

Notifications effected with the Secretary-General of the Council of Europe on:

26 June 1990

LUXEMBOURG

(With effect from 27 December 1990.)

5 September 1990

BELGIUM

(With effect from 28 February 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

DÉNONCIATIONS

Notifications effectuées auprès du Secrétaire général du Conseil de l'Europe le :

26 juin 1990

LUXEMBOURG

(Avec effet au 27 décembre 1990.)

5 septembre 1990

BELGIQUE

(Avec effet au 28 février 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1138, p. 219, and annex A in volume 1525.

¹ Nations Unies, *Recueil des Traités*, vol. 1138, p. 219, et annexe A du volume 1525.

No. 20402. EUROPEAN AGREEMENT
ON TRANSFER OF RESPONSIBILITY
FOR REFUGEES. CONCLUDED AT
STRASBOURG ON 16 OCTOBER 1980¹

N° 20402. ACCORD EUROPÉEN SUR
LE TRANSFERT DE LA RESPONSABILITÉ
À L'ÉGARD DES RÉFUGIÉS.
CONCLU À STRASBOURG LE 16 OC-
TOBRE 1980¹

ACCEPTANCE

*Instrument deposited with the Secretary-
General of the Council of Europe on:*

4 July 1990

FINLAND

(With effect from 1 September 1990.)

*Certified statement was registered by
the Secretary-General of the Council of
Europe, acting on behalf of the Parties, on
3 April 1991.*

ACCEPTATION

*Instrument déposé auprès du Secrétaire
général du Conseil de l'Europe le :*

4 juillet 1990

FINLANDE

(Avec effet au 1^{er} septembre 1990.)

*La déclaration certifiée a été enregistrée
par le Secrétaire général du Conseil de
l'Europe, agissant au nom des Parties, le
3 avril 1991.*

¹ United Nations, *Treaty Series*, vol. 1249, p. 383, and annex A in volumes 1338 and 1497.

¹ Nations Unies, *Recueil des Traités*, vol. 1249, p. 383, et annexe A des volumes 1338 et 1497.

No. 20648. CONVENTION BETWEEN SWEDEN AND TANZANIA FOR THE AVOIDANCE OF DOUBLE TAXATION WITH RESPECT TO TAXES ON INCOME AND CAPITAL. SIGNED AT STOCKHOLM ON 2 MAY 1976¹

N° 20648. CONVENTION ENTRE LA SUÈDE ET LA TANZANIE TENDANT À ÉVITER LA DOUBLE IMPOSITION EN MATIÈRE D'IMPÔTS SUR LE REVENU ET SUR LA FORTUNE. SIGNÉE À STOCKHOLM LE 2 MAI 1976¹

EXTENSION

By an agreement in the form of an exchange of letters dated at Stockholm on 23 March 1987 and at Dar es Salaam on 2 July 1987, which came into force by the exchange of letters, with retroactive effect from 1 January 1987, in accordance with the provisions of the said letters, it was agreed to extend the period referred to in paragraph 6 of article 24 for ten years, as long as the Convention is effective, and to authorize the competent authorities of the Contracting States, after consultations with each other, to determine whether this period shall be further extended.

Certified statement was registered by Sweden on 3 April 1991.

PROROGATION

Aux termes d'un accord conclu sous forme d'échange de lettres en date à Stockholm du 23 mars 1987 et à Dar es-Salaam du 2 juillet 1987, lequel est entré en vigueur par l'échange de lettres, avec effet rétroactif au 1^{er} janvier 1987, conformément aux dispositions desdites lettres, il a été convenu de proroger la période visée au paragraphe 6 de l'article 24 pour 10 ans, dès lors que la Convention est en vigueur, et d'autoriser les autorités compétentes des Etats contractants, après consultation, à déterminer s'il convient de proroger ce délai tel qu'étendu.

La déclaration certifiée a été enregistrée par la Suède le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1258, p. 45.

Vol. 1605, A-20648

¹ Nations Unies, *Recueil des Traités*, vol. 1258, p. 45.

No. 20967. EUROPEAN OUTLINE CONVENTION ON TRANSFRONTIER CO-OPERATION BETWEEN TERRITORIAL COMMUNITIES OR AUTHORITIES. CONCLUDED AT MADRID ON 21 MAY 1980¹

N° 20967. CONVENTION-CADRE EUROPÉENNE SUR LA COOPÉRATION TRANSFRONTALIÈRE DES COLLECTIVITÉS OU AUTORITÉS TERRITORIALES. CONCLUE À MADRID LE 21 MAI 1980¹

RATIFICATION and ACCEPTANCE (A)

Instruments deposited with the Secretary-General of the Council of Europe on:

24 August 1990

SPAIN

(With effect from 25 November 1990. Confirming the declaration made upon signature and with an additional declaration.)

RATIFICATION et ACCEPTATION (A)

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

24 août 1990

ESPAGNE

(Avec effet au 25 novembre 1990. Confirmant la déclaration faite lors de la signature et avec une déclaration additionnelle.)

[SPANISH TEXT — TEXTE ESPAGNOL]

“El Reino de España, con referencia al párrafo 2.º del artículo 3 del Convenio, declara que subordina su efectiva aplicación a la celebración de Acuerdos interestatales con la otra Parte Contratante afectada.

En defecto de estos últimos la eficacia de los Convenios de colaboración que suscriban entidades territoriales fronterizas requerirá la conformidad expresa de los Gobiernos de las Partes implicadas.”

[TRANSLATION]²

The Kingdom of Spain, in accordance with Article 3, paragraph 2, of the Convention, declares that its application shall be subject to the previous conclusion of inter-State agreements with the other Party concerned.

Failing that, the effectiveness of Trans-frontier Collaboration Agreements signed by territorial authorities or bodies will require the express consent of the Governments of the Parties concerned.

11 September 1990 A

FINLAND

(With effect from 12 December 1990.)

[TRADUCTION]²

Le Royaume d'Espagne, conformément à l'article 3, paragraphe 2, de la Convention, déclare qu'il subordonne l'application effective de celle-ci à la conclusion préalable d'accords interétatiques avec l'autre Partie concernée.

A défaut de ces derniers, la validité des Conventions de collaboration qui seront signées par les organismes territoriaux frontaliers requerra la confirmation expresse des gouvernements des Parties concernées.

11 septembre 1990 A

FINLANDE

(Avec effet au 12 décembre 1990.)

¹ United Nations, *Treaty Series*, vol. 1272, p. 61, and annex A in volumes 1338, 1497 and 1562.

² Translation supplied by the Council of Europe.

¹ Nations Unies, *Recueil des Traités*, vol. 1272, p. 61, et annexe A des volumes 1338, 1497 et 1562.

² Traduction fournie par le Conseil de l'Europe.

With the following declaration:

“Finland, according to the Article 2, paragraph 2, of the European Outline Convention on Transfrontier Co-operation between Territorial Communities or Authorities, intends to confine the scope of the Convention to municipalities and federations of municipalities which are competent for the transfrontier co-operation in Finland.”

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

Avec la déclaration suivante :

[TRADUCTION¹ — TRANSLATION²]

La Finlande, conformément à l'article 2, paragraphe 2, de la Convention-Cadre européenne sur la coopération transfrontalière des collectivités ou autorités territoriales, entend limiter le champ d'application de la Convention aux municipalités et fédérations de municipalités qui sont compétentes pour la coopération transfrontière en Finlande.

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ Traduction fournie par le Conseil de l'Europe.

² Translation supplied by the Council of Europe.

No. 21159. CONVENTION ON THE CONSERVATION OF EUROPEAN WILDLIFE AND NATURAL HABITATS. CONCLUDED AT BERNE ON 19 SEPTEMBER 1979¹

N° 21159. CONVENTION RELATIVE À LA CONSERVATION DE LA VIE SAUVAGE ET DU MILIEU NATUREL DE L'EUROPE. CONCLUE À BERNE LE 19 SEPTEMBRE 1979¹

RATIFICATION, APPROVAL (AA) and ACCESSION (a)

Instruments deposited with the Secretary-General of the Council of Europe on:

26 April 1990 (AA)

FRANCE

(With effect from 1 August 1990.)

With the following reservation concerning Appendix II ("Strictly protected fauna species"):

[TRANSLATION² — TRADUCTION³]

Reservation concerning the species "*Chelonia mydas*" or green turtle.

14 June 1990 (a)

BURKINA FASO

(With effect from 1 October 1990.)

24 August 1990

BELGIUM

(With effect from 1 December 1990.)

RATIFICATION, APPROBATION (AA) et ADHÉSION (a)

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

26 avril 1990

FRANCE

(Avec effet au 1^{er} août 1990.)

Avec la réserve suivante à l'égard de l'Annexe II (« Espèces de faune strictement protégées »):

Réserve relative à l'espèce « *Chelonia mydas* » ou tortue verte.

14 juin 1990 (a)

BURKINA FASO

(Avec effet au 1^{er} octobre 1990.)

24 août 1990

BELGIQUE

(Avec effet au 1^{er} décembre 1990.)

¹ United Nations, *Treaty Series*, vol. 1284, p. 209, and annex A in volumes 1338, 1497, 1525 and 1562.

² Translation supplied by the Council of Europe.

³ Traduction fournie par le Conseil de l'Europe.

¹ Nations Unies, *Recueil des Traités*, vol. 1284, p. 209, et annexe A des volumes 1338, 1497, 1525 et 1562.

With the following declaration:

[TRANSLATION¹ — TRADUCTION²]

The Kingdom of Belgium declares that the capture of birds for recreational purposes, in limited numbers and without hindering the survival of the species concerned, will continue in the Region of Wallonie and that it intends to apply Article 9 of the Convention to that effect, without prejudice to Community texts.

The species concerned are the following:

Emberiza citrinella
Emberiza schoeniclus
Chloris chloris
Carduelis carduelis
Carduelis spinus
Carduelis flavirostris
Carduelis cannabina
Carduelis flammea
Loxia curvirostra
Coccothraustes coccothraustes.

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

Avec la déclaration suivante :

Le Royaume de Belgique déclare que la capture d'oiseaux à des fins récréationnelles, en nombre limité et sans nuire à la survie des espèces concernées, continuera en Région Wallone et qu'il a l'intention d'utiliser l'article 9 de la Convention à cet effet, sans préjudice des textes communautaires.

Les espèces concernées sont les suivantes :

Emberiza citrinella
Emberiza schoeniclus
Chloris chloris
Carduelis carduelis
Carduelis spinus
Carduelis flavirostris
Carduelis cannabina
Carduelis flammea
Loxia curvirostra
Coccothraustes coccothraustes. »

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ Translation supplied by the Council of Europe.

² Traduction fournie par le Conseil de l'Europe.

No. 24604. INTERNATIONAL COCOA AGREEMENT, 1986. CONCLUDED AT GENEVA ON 25 JULY 1986¹

N° 24604. ACCORD INTERNATIONAL DE 1986 SUR LE CACAO. CONCLU À GENÈVE LE 25 JUILLET 1986¹

RATIFICATION

Instrument deposited on:

11 April 1991

GUATEMALA

(The Agreement came into force provisionally on 20 January 1987 for Guatemala which, by that date, had notified its intention to apply it, in accordance with article 69 (1).)

Registered ex officio on 11 April 1991.

RATIFICATION

Instrument déposé le :

11 avril 1991

GUATEMALA

(L'Accord est entré en vigueur à titre provisoire le 20 janvier 1987 pour le Guatemala qui, à cette date, avait notifié son intention de l'appliquer, conformément au paragraphe 1 de l'article 69.)

Enregistré d'office le 11 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1446, p. 103, and annex A in volumes 1455, 1457, 1458, 1460, 1463, 1465, 1474, 1477, 1478, 1481, 1484, 1494, 1495, 1509, 1512, 1523, 1525, 1526 and 1563.

¹ Nations Unies, *Recueil des Traités*, vol. 1446, p. 103, et annexe A des volumes 1455, 1457, 1458, 1460, 1463, 1465, 1474, 1477, 1478, 1481, 1484, 1494, 1495, 1509, 1512, 1523, 1525, 1526 et 1563.

No. 25699. EUROPEAN CONVENTION ON STATE IMMUNITY. CONCLUDED AT BASLE ON 16 MAY 1972¹

N° 25699. CONVENTION EUROPÉENNE SUR L'IMMUNITÉ DES ÉTATS. CONCLUE À BÂLE LE 16 MAI 1972¹

RATIFICATION

Instrument deposited with the Secretary-General of the Council of Europe on:

15 May 1990

FEDERAL REPUBLIC OF GERMANY

(With effect from 16 August 1990.)

With a declaration of application to *Land Berlin* and the following declarations:

RATIFICATION

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

15 mai 1990

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

(Avec effet au 16 août 1990.)

Avec une déclaration d'application au *Land Berlin* et avec les déclarations suivantes :

[GERMAN TEXT — TEXTE ALLEMAND]

Zu Artikel 21 Abs. 4 des Übereinkommens

Zur Feststellung, ob die Bundesrepublik Deutschland oder ein Bundesland die Entscheidung eines Gerichts eines anderen Vertragsstaats entsprechend Artikel 20 oder Artikel 25 oder einen Vergleich gemäß Artikel 22 des Übereinkommens zu erfüllen hat, ist das Landgericht, in dessen Bezirk die Bundesregierung ihren Sitz hat, zuständig.

Zu Artikel 24 des Übereinkommens

Die Bundesrepublik Deutschland erklärt gemäß Artikel 24 Abs. 1 des Übereinkommens, daß ihre Gerichte über die Fälle der Artikel 1 bis 13 hinaus in Verfahren gegen einen anderen Vertragsstaat in demselben Ausmaß wie in Verfahren gegen Nichtvertragsstaaten entscheiden können. Diese Erklärung läßt die Immunität von der Gerichtsbarkeit unberührt, die fremde Staaten hinsichtlich der in Ausübung der Hoheitsgewalt vorgenommenen Handlungen (*acta iure imperii*) genießen.

Die Bundesrepublik Deutschland erklärt gemäß Artikel 28 Abs. 2 des Übereinkommens, daß sich die Länder Baden-Württemberg, Bayern, Berlin, Bremen, Hamburg, Hessen, Niedersachsen, Nordrhein-Westfalen, Rheinland-Pfalz, Saarland und Schleswig-Holstein auf die für die Vertragsparteien geltenden Vorschriften des Übereinkommens berufen können und die gleichen Pflichten haben wie diese.

¹ United Nations, *Treaty Series*, vol. 1499, No. I-25699.

¹ Nations Unies, *Recueil des Traités*, vol. 1499, n° I-25699.

[TRANSLATION¹ — TRADUCTION²]*Paragraph 4 of Article 21*

The question whether effect should be given by the Federal Republic of Germany or a Land to a judgment rendered by a court of another Contracting State in accordance with Article 20 or Article 25 or to a settlement in accordance with Article 22 of the Convention is determined by the competent Regional Court (Landgericht) in whose administrative district the Federal Government has its seat.

Article 24

The Federal Republic of Germany declares in accordance with paragraph 1 of Article 24 of the Convention that, in cases not falling within Articles 1 to 13, its courts are entitled to entertain proceedings against another Contracting State to the extent that its courts are entitled to entertain proceedings against States not Party to the Convention. Such a declaration is without prejudice to the immunity from jurisdiction which foreign States enjoy in respect of acts performed in the exercise of sovereign authority (*acta jure imperii*).

Paragraph 2 of Article 28

The Federal Republic of Germany declares in accordance with paragraph 2 of Article 28 of the Convention that the Länder of Baden-Württemberg, Bavaria, Berlin, Bremen, Hamburg, Hesse, Lower Saxony, North-Rhine/Westphalia, Rhineland-Palatinate, Saarland and Schleswig-Holstein may invoke the provisions of the Convention applicable to Contracting States and have the same obligations.

Certified statement was registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

[TRADUCTION¹ — TRANSLATION²]*Paragraphe 4 de l'article 21*

C'est le tribunal régional dans la circonscription duquel le gouvernement fédéral a son siège qui est compétent pour statuer sur le point de savoir si effet doit être donné par la République fédérale d'Allemagne ou un Etat fédéral au jugement d'un tribunal d'un autre Etat contractant conformément à l'article 20 ou à l'article 25 de la Convention, ou à une transaction conformément à son article 22.

Article 24

Conformément au paragraphe 1 de l'article 24 de la Convention, la République fédérale d'Allemagne déclare qu'en dehors des cas relevant des articles 1 à 13, ses tribunaux pourront connaître de procédures engagées contre un autre Etat contractant dans la mesure où ils peuvent en connaître contre des Etats qui ne sont pas parties à la Convention. Cette déclaration ne porte pas atteinte à l'immunité de juridiction dont jouissent les Etats étrangers pour les actes accomplis dans l'exercice de la puissance publique (*acta jure imperii*).

Paragraphe 2 de l'article 28

Conformément au paragraphe 2 de l'article 28 de la Convention, la République fédérale d'Allemagne déclare que les Länder de Bade-Wurtemberg, Bavière, Berlin, Brême, Hambourg, Hesse, Basse-Saxe, Rhénanie du Nord/Westphalie, Rhénanie-Palatinat, Sarre et Schleswig-Holstein peuvent invoquer les dispositions de la Convention applicables aux Etats contractants et ont les mêmes obligations que ces derniers.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ Translation supplied by the Council of Europe.

² Traduction fournie par le Conseil de l'Europe.

¹ Traduction fournie par le Conseil de l'Europe.

² Translation supplied by the Council of Europe.

No. 25701. EUROPEAN CONVENTION ON RECOGNITION AND ENFORCEMENT OF DECISIONS CONCERNING CUSTODY OF CHILDREN AND ON RESTORATION OF CUSTODY OF CHILDREN. CONCLUDED AT LUXEMBOURG ON 20 MAY 1980¹

N° 25701. CONVENTION EUROPÉENNE SUR LA RECONNAISSANCE ET L'EXÉCUTION DES DÉCISIONS EN MATIÈRE DE GARDE DES ENFANTS ET LE RÉTABLISSEMENT DE LA GARDE DES ENFANTS. CONCLUE À LUXEMBOURG LE 20 MAI 1980¹

RATIFICATION and ACCEPTANCE (A)

Instruments deposited with the Secretary-General of the Council of Europe on:

23 May 1990 A

NETHERLANDS

(For the Kingdom in Europe. With effect from 1 September 1990.)

With the following declaration:

“The Netherlands Government takes the view that permission for the enforced return of a child as referred to in the said Convention can be refused at all times on the grounds that such action would contravene the principles laid down in the Convention for the Protection of Human Rights and Fundamental Freedoms signed at Rome on 4 November 1950.”²

5 October 1990

FEDERAL REPUBLIC OF GERMANY

(With effect from 1 February 1991.)

With the following reservations:

[GERMAN TEXT — TEXTE ALLEMAND]

“Die Bundesrepublik Deutschland macht gemäß Artikel 27 Abs. 1 Satz 1 von folgenden Vorbehalten Gebrauch:

Sie erklärt in Übereinstimmung mit Artikel 6 Abs. 3, daß sie die Anwendung von Artikel 6 Abs. 1 Buchstabe *b* ausschließt, auch in den Fällen des Art. 13 Abs. 2: Die zentrale Be-

¹ United Nations, *Treaty Series*, vol. 1496, p. 37, and annex A in volume 1562.

² *Ibid.*, vol. 213, p. 221.

RATIFICATION et ACCEPTATION (A)

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

23 mai 1990 A

PAYS-BAS

(Pour le Royaume en Europe. Avec effet au 1^{er} septembre 1990.)

Avec la déclaration suivante :

[TRADUCTION² — TRANSLATION³]

Le Gouvernement des Pays-Bas considère que l'autorisation pour l'exécution d'une décision de restitution d'un enfant au sens de ladite Convention peut être refusée chaque fois qu'une telle action serait en violation des principes contenus dans la Convention pour la sauvegarde des droits de l'homme et des libertés fondamentales signée à Rome le 4 novembre 1950⁴.

5 octobre 1990

RÉPUBLIQUE FÉDÉRALE D'ALLEMAGNE

(Avec effet au 1^{er} février 1991.)

Avec les réserves suivantes :

¹ Nations Unies, *Recueil des Traités*, vol. 1496, p. 37, et annexe A du volume 1562.

² Traduction fournie par le Conseil de l'Europe.

³ Translation supplied by the Council of Europe.

⁴ Nations Unies, *Recueil des Traités*, vol. 213, p. 221.

hörde kann es ablehnen, tätig zu werden, solange Mitteilungen oder beizufügende Schriftstücke nicht in deutscher Sprache abgefaßt oder von einer Übersetzung in diese Sprache begleitet sind.

Die Bundesrepublik Deutschland erklärt in Übereinstimmung mit Artikel 17 Abs. 1, daß in den von den Artikeln 8 und 9 erfaßten Fällen die Anerkennung und Vollstreckung von Sorgerechtsentscheidungen ausgeschlossen ist, wenn die in Artikel 10 Abs. 1 Buchstabe *a* oder *b* vorgesehenen Gründe vorliegen.”

“The Federal Republic of Germany avails itself of the following reservations in accordance with the first sentence of paragraph 1 of Article 27:

“It declares in accordance with paragraph 3 of Article 6 that it excludes the provisions of paragraph 1.*b* of Article 6 also in cases covered by paragraph 2 of Article 13: the central authority may refuse to act if communications or accompanying documents are not made in German or not accompanied by a translation into German.

“In accordance with paragraph 1 of Article 17 the Federal Republic of Germany declares that, in cases covered by Articles 8 and 9, recognition and enforcement of decisions relating to custody will be refused on the grounds provided under paragraph 1.*a* or 1.*b* of Article 10.”

« Conformément à la première phrase du paragraphe 1 de l'article 27, la République fédérale d'Allemagne fait usage des réserves suivantes :

Conformément au paragraphe 3 de l'article 6, elle déclare exclure l'application du paragraphe 1.*b* de l'article 6, même dans les cas visés au paragraphe 2 de l'article 13 : l'autorité centrale peut refuser d'agir tant que les communications ou les documents joints ne sont pas rédigés en langue allemande ou ne sont pas accompagnés d'une traduction dans cette langue.

Conformément au paragraphe 1 de l'article 17, la République fédérale d'Allemagne déclare que, dans les cas prévus aux articles 8 et 9, la reconnaissance et l'exécution des décisions relatives à la garde sont exclues pour les motifs prévus au paragraphe 1.*a* ou 1.*b* de l'article 10. »

WITHDRAWAL of reservations made upon ratification¹

Notification effected with the Secretary-General of the Council of Europe on:

30 May 1990

AUSTRIA

(With effect from 30 May 1990.)

RETRAIT de réserves faites lors de la ratification¹

Notification effectuée auprès du Secrétaire général du Conseil de l'Europe le :

30 mai 1990

AUTRICHE

(Avec effet au 30 mai 1990.)

[GERMAN TEXT — TEXTE ALLEMAND]

“Erklärung die von der Republik Österreich zu Artikel 6 Absatz 3 und Artikel 17 Absatz 1 des Europäischen Übereinkommens über die Anerkennung und Vollstreckung von Entscheidungen über das Sorgerecht für Kinder und die Wiederherstellung des Sorgerechts erklärten Vorbehalte werden zurückgezogen.”

[TRADUCTION² — TRANSLATION³]

“The Republic of Austria withdraws the reservations made to Article 6, paragraph 3,

La République d'Autriche retire les réserves à l'article 6, paragraphe 3 et à l'arti-

¹ United Nations, *Treaty Series*, vol. 1496, p. 37.

¹ Nations Unies, *Recueil des Traités*, vol. 1496, p. 37.

² Traduction fournie par le Conseil de l'Europe.

³ Translation supplied by the Council of Europe.

and Article 17, paragraph 1, of the European Convention on Recognition and Enforcement of Decisions concerning Custody of Children and on Restoration of Custody of Children.”

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1981.

cle 17, paragraphe 1, de la Convention européenne sur la reconnaissance et l'exécution des décisions en matière de garde des enfants et le rétablissement de la garde des enfants.

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1981.

No. 25702. CONVENTION FOR THE PROTECTION OF INDIVIDUALS WITH REGARD TO AUTOMATIC PROCESSING OF PERSONAL DATA. CONCLUDED AT STRASBOURG ON 28 JANUARY 1981¹

RATIFICATION

Instrument deposited with the Secretary-General of the Council of Europe on:

25 April 1990

IRELAND

(With effect from 1 August 1990.)

With the following declaration:

“The Government of Ireland wish to make a declaration in accordance with Article 3(2)(a) of the Convention for the Protection of Individuals with regard to Automatic Processing of Personal Data to the effect that the Convention will not apply to the following categories of automated personal data files, which are set out at Section 1(4) of the Data Protection Act 1988, to wit:

- “a. Personal data that in the opinion of the Minister for Justice or the Minister for Defence are, or at any time, were, kept for the purpose of safeguarding the security of the State;
- “b. Personal data consisting of information that the person keeping the data is required by law to make available to the public;
- “c. Personal data kept by an individual and concerned only with the management of his personal, family or household affairs or kept by an individual only for recreational purposes.”

Certified statement was registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

¹ United Nations, *Treaty Series*, vol. 1496, p. 65, and annex A in volumes 1525 and 1562.

N° 25702. CONVENTION POUR LA PROTECTION DES PERSONNES À L'ÉGARD DU TRAITEMENT AUTOMATISÉ DES DONNÉES À CARACTÈRE PERSONNEL. CONCLUE À STRASBOURG LE 28 JANVIER 1981¹

RATIFICATION

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

25 avril 1990

IRLANDE

(Avec effet au 1^{er} août 1990.)

Avec la déclaration suivante :

[TRADUCTION² — TRANSLATION³]

Le Gouvernement d'Irlande souhaite faire, conformément à l'article 3(2)(a) de la Convention pour la protection des personnes à l'égard du traitement automatisé des données à caractère personnel, une déclaration afin d'exclure l'application de la Convention aux catégories suivantes de fichiers automatisés de données à caractère personnel qui sont énumérées à l'article 1, paragraphe 4 de la loi de 1988 sur la protection des données, c'est-à-dire :

- a. Données à caractère personnel qui, de l'avis du Ministre de la Justice ou du Ministre de la Défense sont, ou étaient à un quelconque moment, conservées, aux fins de sauvegarder la sécurité de l'Etat;
- b. Données à caractère personnel consistant en informations que le détenteur des données à l'obligation, de par la loi, de rendre publiques;
- c. Données à caractère personnel soit détenues par une personne et ne concernant que la gestion de sa vie personnelle, familiale ou domestique, soit détenues par une personne à de seules fins récréatives.

La déclaration certifiée a été enregistrée par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ Nations Unies, *Recueil des Traités*, vol. 1496, p. 65, et annexe A des volumes 1525 et 1562.

² Traduction fournie par le Conseil de l'Europe.

³ Translation supplied by the Council of Europe.

No. 25703. CONVENTION ON THE TRANSFER OF SENTENCED PERSONS. CONCLUDED AT STRASBOURG ON 21 MARCH 1983¹

N° 25703. CONVENTION SUR LE TRANSFÈREMENT DES PERSONNES CONDAMNÉES. CONCLUE À STRASBOURG LE 21 MARS 1983¹

RATIFICATION

Instrument deposited with the Secretary-General of the Council of Europe on:

6 August 1990

BELGIUM

(With effect from 1 December 1990.)

With the following declarations:

[TRANSLATION² — TRADUCTION³]

Article 3, paragraph 3

Belgium intends to exclude the application of the procedure provided in Article 9.1.b in cases where Belgium is the administering State.

Article 17, paragraph 3

Belgium requires that request for transfer and supporting documents be accompanied by a translation into one of the official languages of the Council of Europe or in Dutch.

DECLARATION

Effectuated with the Secretary-General of the Council of Europe on:

8 October 1990

CYPRUS

The text of the declaration reads as follows:

“In accordance with Article 5, paragraph 3, the Government of Cyprus declares

RATIFICATION

Instrument déposé auprès du Secrétaire général du Conseil de l'Europe le :

6 août 1990

BELGIQUE

(Avec effet au 1^{er} décembre 1990.)

Avec les déclarations suivantes :

« Article 3, paragraphe 3

La Belgique entend exclure l'application de la procédure prévue à l'article 9.1.b dans les cas où la Belgique est l'Etat d'exécution.

Article 17, paragraphe 3

La Belgique exige que les demandes de transfèrement et les pièces à l'appui soient accompagnées d'une traduction dans l'une des langues officielles du Conseil de l'Europe ou en néerlandais. »

DÉCLARATION

Effectuée auprès du Secrétaire général du Conseil de l'Europe le :

8 octobre 1990

CHYPRE

Le texte de la déclaration est libellé comme suit :

[TRADUCTION² — TRANSLATION³]

En vertu de l'article 5, paragraphe 3, le Gouvernement de Chypre déclare que les

¹ United Nations, *Treaty Series*, vol. 1496, p. 91, and annex A in volumes 1525 and 1562.

² Translation supplied by the Council of Europe.

³ Traduction fournie par le Conseil de l'Europe.

¹ Nations Unies, *Recueil des Traités*, vol. 1496, p. 91, et annexe A des volumes 1525 et 1562.

² Traduction fournie par le Conseil de l'Europe.

³ Translation supplied by the Council of Europe.

that communications shall be done through diplomatic channels.”

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

communications seront faites par voie diplomatique.

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

No. 25704. EUROPEAN CONVENTION ON SPECTATOR VIOLENCE AND MISBEHAVIOUR AT SPORTS EVENTS AND IN PARTICULAR AT FOOTBALL MATCHES. CONCLUDED AT STRASBOURG ON 19 AUGUST 1985¹

N° 25704. CONVENTION EUROPÉENNE SUR LA VIOLENCE ET LES DÉBORDEMENTS DE SPECTATEURS LORS DE MANIFESTATIONS SPORTIVES ET NOTAMMENT DE MATCHES DE FOOTBALL. CONCLUE À STRASBOURG LE 19 AOÛT 1985¹

DEFINITIVE SIGNATURE

Affixed on:

18 April 1990

HUNGARY

(With effect from 1 June 1990.)

RATIFICATIONS

Instruments deposited with the Secretary-General of the Council of Europe on:

24 August 1990

BELGIUM

(With effect from 1 October 1990.)

24 September 1990

SWITZERLAND

(With effect from 1 November 1990.)

2 November 1990

YUGOSLAVIA

(With effect from 1 January 1991.)

30 November 1990

TURKEY

(With effect from 1 January 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

SIGNATURE DÉFINITIVE

Apposée le :

18 avril 1990

HONGRIE

(Avec effet au 1^{er} juin 1990.)

RATIFICATIONS

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

24 août 1990

BELGIQUE

(Avec effet au 1^{er} octobre 1990.)

24 septembre 1990

SUISSE

(Avec effet au 1^{er} novembre 1990.)

2 novembre 1990

YUGOSLAVIE

(Avec effet au 1^{er} janvier 1991.)

30 novembre 1990

TURQUIE

(Avec effet au 1^{er} janvier 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1496, p. 125, and annex A in volume 1525.

¹ Nations Unies, *Recueil des Traités*, vol. 1496, p. 125, et annexe A du volume 1525.

No. 25705. CONVENTION FOR THE PROTECTION OF THE ARCHITECTURAL HERITAGE OF EUROPE. CONCLUDED AT GRANADA ON 3 OCTOBER 1985¹

N° 25705. CONVENTION POUR LA SAUVEGARDE DU PATRIMOINE ARCHITECTURAL DE L'EUROPE. CONCLUE À GRENADE LE 3 OCTOBRE 1985¹

RATIFICATIONS and ACCESSIONS (a)

Instruments deposited with the Secretary-General of the Council of Europe on:

18 April 1990 a

HUNGARY

(With effect from 1 August 1990.)

20 June 1990

MALTA

(With effect from 1 October 1990.)

5 October 1990

SWEDEN

(With effect from 1 February 1991.)

13 November 1990 a

UNION OF SOVIET SOCIALIST REPUBLICS

(With effect from 1 March 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

RATIFICATIONS et ADHÉSIONS (a)

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

18 avril 1990 a

HONGRIE

(Avec effet au 1^{er} août 1990.)

20 juin 1990

MALTE

(Avec effet au 1^{er} octobre 1990.)

5 octobre 1990

SUÈDE

(Avec effet au 1^{er} février 1991.)

13 novembre 1990 a

UNION DES RÉPUBLIQUES SOCIALISTES SOVIÉTIQUES

(Avec effet au 1^{er} mars 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1496, p. 147, and annex A in volumes 1525 and 1562.

¹ Nations Unies, *Recueil des Traités*, vol. 1496, p. 147, et annexe A des volumes 1525 et 1562.

No. 26456. EUROPEAN CONVENTION ON THE COMPENSATION OF VICTIMS OF VIOLENT CRIMES. CONCLUDED AT STRASBOURG ON 24 NOVEMBER 1983¹

N° 26456. CONVENTION EUROPÉENNE RELATIVE AU DÉDOMMAGEMENT DES VICTIMES D'INFRACTIONS VIOLENTES. CONCLUE À STRASBOURG LE 24 NOVEMBRE 1983¹

RATIFICATION, ACCEPTANCE (A) and APPROVAL (AA)

Instruments deposited with the Secretary-General of the Council of Europe on:

1 February 1990 AA

FRANCE

(With effect from 1 June 1990.)

With the following declarations:

[TRANSLATION² — TRADUCTION³]

For the purpose of the application of Article 3, the Government of the Republic of France declare:

- Concerning nationals of the member States of the European Communities, that they shall be regarded as French nationals;
- Concerning nationals of non-member States of the European Communities, that they shall be considered as permanently resident in France, according to paragraph *b*, when they hold a Resident's permit.

7 February 1990

UNITED KINGDOM OF GREAT BRITAIN AND NORTHERN IRELAND

(With effect from 1 June 1990.)

RATIFICATION, ACCEPTATION (A) et APPROBATION (AA)

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

1^{er} février 1990 AA

FRANCE

(Avec effet au 1^{er} juin 1990.)

Avec les déclarations suivantes :

« Pour l'application de l'article 3, le Gouvernement de la République française déclare :

- En ce qui concerne les ressortissants des Etats membres des Communautés européennes, qu'ils sont assimilés aux ressortissants français;
- En ce qui concerne les ressortissants des Etats non membres des Communautés européennes, qu'ils sont considérés comme résidant en permanence en France, aux termes du paragraphe *b*, lorsqu'ils sont titulaires d'une carte de résident. »

7 février 1990

ROYAUME-UNI DE GRANDE-BRETAGNE ET D'IRLANDE DU NORD

(Avec effet au 1^{er} juin 1990.)

¹ United Nations, *Treaty Series*, vol. 1525, No. A-26456.

² Translation supplied by the Council of Europe.

³ Traduction fournie par le Conseil de l'Europe.

¹ Nations Unies, *Recueil des Traités*, vol. 1525, n° A-26456.

15 November 1990 A

FINLAND

(With effect from 1 March 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

15 novembre 1990 A

FINLANDE

(Avec effet au 1^{er} mars 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

No. 26457. EUROPEAN CHARTER OF LOCAL SELF-GOVERNMENT. CONCLUDED AT STRASBOURG ON 15 OCTOBER 1985¹

N° 26457. CHARTE EUROPÉENNE DE L'AUTONOMIE LOCALE. CONCLUE À STRASBOURG LE 15 OCTOBRE 1985¹

RATIFICATIONS

Instruments deposited with the Secretary-General of the Council of Europe on:

11 May 1990

ITALY

(With effect from 1 September 1990.)

With the following declaration:

[TRANSLATION² — TRADUCTION³]

According to Article 12, paragraph 2, of the Charter, the Italian Republic considers itself bound by the Charter in its integrality.

18 December 1990

PORTUGAL

(With effect from 1 April 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

RATIFICATIONS

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

11 mai 1990

ITALIE

(Avec effet au 1^{er} septembre 1990.)

Avec la déclaration suivante :

« Conformément à l'article 12, paragraphe 2, de la Charte, la République italienne se considère liée par la Charte dans son intégralité. »

18 décembre 1990

PORTUGAL

(Avec effet au 1^{er} avril 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1525, No. I-26457, and annex A in volume 1562.

² Translation supplied by the Council of Europe.

³ Traduction fournie par le Conseil de l'Europe.

¹ Nations Unies, *Recueil des Traités*, vol. 1525, n° I-26457, et annexe A du volume 1562.

No. 26581. AGREEMENT ON THE GLOBAL SYSTEM OF TRADE PREFERENCES AMONG DEVELOPING COUNTRIES. SIGNED AT BELGRADE ON 13 APRIL 1988¹

N° 26581. ACCORD RELATIF AU SYSTÈME GLOBAL DE PRÉFÉRENCES COMMERCIALES ENTRE PAYS EN DÉVELOPPEMENT. SIGNÉ À BELGRADE LE 13 AVRIL 1988¹

RATIFICATION

Instrument deposited with the Government of Yugoslavia on:

28 March 1991

SUDAN

(With effect from 27 April 1991.)

Certified statement was registered by Yugoslavia on 9 April 1991.

RATIFICATION

Instrument déposé auprès du Gouvernement yougoslave le :

28 mars 1991

SOUDAN

(Avec effet au 27 avril 1991.)

La déclaration certifiée a été enregistrée par la Yougoslavie le 9 avril 1991.

¹United Nations, *Treaty Series*, vol. 1534, No. I-26581, and annex A in volumes 1539, 1543, 1547, 1551, 1555, 1558, 1564 and 1577.

¹Nations Unies, *Recueil des Traités*, vol. 1534, n° I-26581, et annexe A des volumes 1539, 1543, 1547, 1551, 1555, 1558, 1564 et 1577.

No. 27161. EUROPEAN CONVENTION FOR THE PREVENTION OF TORTURE AND INHUMAN OR DEGRADING TREATMENT OR PUNISHMENT. CONCLUDED AT STRASBOURG ON 26 NOVEMBER 1987¹

N° 27161. CONVENTION EUROPÉENNE POUR LA PRÉVENTION DE LA TORTURE ET DES PEINES OU TRAITEMENTS INHUMAINS OU DÉGRADANTS. CONCLUE À STRASBOURG LE 26 NOVEMBRE 1987¹

RATIFICATIONS and ACCEPTANCE (A)

Instruments deposited with the Secretary-General of the Council of Europe on:

31 January 1990

SAN MARINO

(With effect from 1 May 1990.)

21 February 1990

GERMANY, FEDERAL REPUBLIC OF

(With effect from 1 June 1990. With a declaration of application to *Land Berlin*.)

29 March 1990

PORTUGAL

(With effect from 1 July 1990.)

19 June 1990

ICELAND

(With effect from 1 October 1990.)

20 December 1990 (A)

FINLAND

(With effect from 1 July 1991.)

Certified statements were registered by the Secretary-General of the Council of Europe, acting on behalf of the Parties, on 3 April 1991.

RATIFICATIONS et ACCEPTATION (A)

Instruments déposés auprès du Secrétaire général du Conseil de l'Europe le :

31 janvier 1990

SAINT-MARIN

(Avec effet au 1^{er} mai 1990.)

21 février 1990

ALLEMAGNE, RÉPUBLIQUE FÉDÉRALE D'

(Avec effet au 1^{er} juin 1990. Avec déclaration d'application au *Land de Berlin*.)

29 mars 1990

PORTUGAL

(Avec effet au 1^{er} juillet 1990.)

19 juin 1990

ISLANDE

(Avec effet au 1^{er} octobre 1990.)

20 décembre 1990 (A)

FINLANDE

(Avec effet au 1^{er} juillet 1991.)

Les déclarations certifiées ont été enregistrées par le Secrétaire général du Conseil de l'Europe, agissant au nom des Parties, le 3 avril 1991.

¹ United Nations, *Treaty Series*, vol. 1561, No. 1-27161.

¹ Nations Unies, *Recueil des Traités*, vol. 1561, n° 1-27161.

ANNEX B

*Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the United Nations*

ANNEXE B

*Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de l'Organisation des Nations Unies*

ANNEX B

ANNEXE B

No. 654. AGREEMENT BETWEEN THE INTERNATIONAL ATOMIC ENERGY AGENCY AND THE UNITED NATIONS EDUCATIONAL, SCIENTIFIC AND CULTURAL ORGANIZATION CONCERNING THE JOINT OPERATION OF THE INTERNATIONAL CENTRE FOR THEORETICAL PHYSICS AT TRIESTE. SIGNED AT VIENNA ON 3 JULY AND AT PARIS ON 15 JULY 1969¹

N° 654. ACCORD ENTRE L'AGENCE INTERNATIONALE DE L'ÉNERGIE ATOMIQUE ET L'ORGANISATION DES NATIONS UNIES POUR L'ÉDUCATION, LA SCIENCE ET LA CULTURE CONCERNANT LE FONCTIONNEMENT DU CENTRE INTERNATIONAL DE PHYSIQUE THÉORIQUE DE TRIESTE SOUS LEUR DIRECTION COMMUNE. SIGNÉ À VIENNE LE 3 JUILLET ET À PARIS LE 15 JUILLET 1969¹

EXTENSIONS

By an agreement in the form of an exchange of letters dated at Vienna on 12 November 1986 and at Paris on 24 December 1986, which came into force on 7 January 1987, the date of receipt of the letter in reply, with retroactive effect from 31 December 1986, in accordance with the provisions of the said letters, it was agreed to extend the above-mentioned Agreement, as extended, for a period of four years.

By an agreement in the form of an exchange of letters dated at Vienna on 18 October 1990 and at Paris on 14 November 1990, which came into force on 20 November 1990, date of receipt of the letter in reply, with effect from 31 December 1990, in accordance with the provisions of the said letters, it was agreed to extend the above-mentioned Agreement, as extended, for a period of four years.

Certified statements were filed and recorded at the request of the International Atomic Energy Agency on 11 April 1991.

PROROGATIONS

Aux termes d'un accord sous forme d'échange de lettres en date à Vienne du 12 novembre 1986 et à Paris du 24 décembre 1986, lequel est entré en vigueur le 7 janvier 1987, date de réception de la lettre de réponse, avec effet rétroactif au 31 décembre 1986, conformément aux dispositions desdites notes, il a été convenu de proroger l'Accord susmentionné, tel que prorogé, pour une période de quatre ans.

Aux termes d'un accord sous forme d'échange de lettres en date à Vienne du 18 octobre 1990 et à Paris du 14 novembre 1990, lequel est entré en vigueur le 20 novembre 1990, date de réception de la lettre de réponse, avec effet au 31 décembre 1990, conformément aux dispositions desdites lettres, il a été convenu de proroger l'Accord susmentionné, tel que prorogé, pour une période de quatre ans.

Les déclarations certifiées ont été classées et inscrites au répertoire à la demande de l'Agence internationale de l'énergie atomique le 11 avril 1991.

¹ United Nations, *Treaty Series*, vol. 733, p. 357, and annex B in volumes 1007 and 1306.

¹ Nations Unies, *Recueil des Traités*, vol. 733, p. 357, et annexe B des volumes 1007 et 1306.

ANNEX C

*Ratifications, accessions, subsequent agreements, etc.,
concerning treaties and international agreements
registered
with the Secretariat of the League of Nations*

ANNEXE C

*Ratifications, adhésions, accords ultérieurs, etc.,
concernant des traités et accords internationaux
enregistrés
au Secrétariat de la Société des Nations*

ANNEX C

ANNEXE C

No. 108 (a). CONVENTION FOR THE CREATION OF AN INTERNATIONAL UNION FOR THE PUBLICATION OF CUSTOMS TARIFFS. SIGNED AT BRUSSELS, JULY 5, 1890¹

N° 108 (a). CONVENTION PORTANT LA CRÉATION D'UNE UNION INTERNATIONALE POUR LA PUBLICATION DES TARIFS DOUANIERS. SIGNÉE À BRUXELLES, LE 5 JUILLET 1890¹

DENUNCIATION

Notification received by the Government of Belgium on:

1 March 1991

UNITED KINGDOM OF GREAT BRITAIN
AND NORTHERN IRELAND

(With effect from 1 April 1996.)

Certified statement was registered at the request of Belgium on 10 April 1991.

DÉNONCIATION

Notification reçue par le Gouvernement belge le :

1^{er} mars 1991

ROYAUME-UNI DE GRANDE-BRETAGNE
ET D'IRLANDE DU NORD

(Avec effet au 1^{er} avril 1996.)

La déclaration certifiée a été enregistrée à la demande de la Belgique le 10 avril 1991.

¹ *British and Foreign State Papers*, vol. 82, p. 340; and League of Nations, *Treaty Series*, vol. CVII, p. 564.

¹ De Martens, *Nouveau Recueil général des Traités*, deuxième série, tome XVI, p. 532, et tome XVIII, p. 558; et Société des Nations, *Recueil des Traités*, vol. CVII, p. 564.